उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं0
Ref.....H57259/294B/CL/2021

दिनांक
Date ..12-01-2021

To,

Member Secretary,
Central Pollution Control Board
Parivesh Bhavan, East Arjun Nagar,
Delhi-110032

Sub: Submission of Quarterly Progress Report related to Implementation of action points of action plan for 15 Non-Attainment cities of Uttar Pradesh in compliance of Hon'ble NGT order dated 21/08/2020 passed in OA no. 681/2018, In Re: News item published in "The Times of India" Authored by Shri Vishwa Mohan Titled "NCAP with multiple timelines to clean air in 102 Cities to be released around August 15".

Sir,

Please refer to CPCB letter no. **AQM/AP/2019-2020 dated 30/12/2020** vide which instructions have been issued for submission of status on each direction of Hon'ble NGT order dated 21.08.2020 along with the quarterly progress report (QPR) in the robust formats to CPCB for incorporation in the compliance report to be Submitted by CPCB before Hon'ble NGT.

In the above context, the compliance report of the State of U.P. of the directions passed vide order dated 21.08.2020 along with the QPR of the NACs in the robust formats developed by CPCB for the quarter ending December, 2020 is submitted after due approval of Chief Secretary, U.P. and enclosed herewith.

It is also requested that the copy of draft of compiled QPR to be submitted before Hon'ble NGT may be made available to the Board to verify whether all the information related to the State has been incorporated in it.

Encl.: As above.

Yours Sincerely

(AshishTiwari)
Member Secretary

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Lucknow – 226010
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संख्या–NGT-12/81–7–2021–09(रिट)/2016

प्रेषक,

भारत प्रसाद,
अनु सचिव,
उ0प्र0 शासन।

सेवा में,

सदस्य सचिव,
उ0प्र0 प्रदूषण नियंत्रण बोर्ड,
लखनऊ।

पर्यावरण, वन एवं जलवायु परिवर्तन अनु0–7 लखनऊ : दिनांक : 12 जनवरी, 2021

विषय–मा0 राष्ट्रीय हरित अधिकरण द्वारा ओ0ए0 संख्या–681/2018 में पारित आदेश दिनांक 21.08.2020 में दिये गये निर्देशों की अनुपालन आख्या एवं प्रदेश के चिन्हित् 15 नॉन अटेन्मेन्ट नगरों में वायु प्रदूषण नियंत्रण हेतु लागू कार्ययोजना के कार्य बिन्दुओं के संबंध में त्रैमासिक प्रगति आख्या प्रेषित किये जाने के संबंध में।

महोदय,

उपर्युक्त विषयक आपके पत्र संख्या–जी34597/सीएल/294बी/एक्शन प्लान, दिनांक 11.01.2021 के संदर्भ में मुझे यह कहने का निदेश हुआ है कि मा0 राष्ट्रीय हरित अधिकरण द्वारा ओ0ए0 सं0–681/2018 में पारित आदेश दिनांक 21.08.2020 के अनुपालन में दिये गये निर्देशों की अनुपालन आख्या एवं प्रदेश के चिन्हित 15 नॉन अटेन्मेन्ट नगरों में वायु प्रदूषण नियंत्रण हेतु लागू कार्ययोजना के कार्य बिन्दुओं के सम्बन्ध में त्रैमासिक प्रगति आख्या पर मुख्य सचिव, उ0प्र0 शासन द्वारा अनुमोदन प्रदान कर दिया गया है। अतः कृपया तद्नुसार अनुपालन आख्या एवं त्रैमासिक प्रगति आख्या केन्द्रीय प्रदूषण नियंत्रण बोर्ड, दिल्ली के माध्यम से मा0 राष्ट्रीय हरित अधिकरण में दाखिल कराने का कष्ट करें।

भवदीय,

(भारत प्रसाद)
अनु सचिव।

QUARTERLY PROGRESS REPORT

Point-wise compliance of the directions issued in Hon'ble NGT order O.A. 681/2018 dated 21.08.2020

JANUARY 21

UTTAR PRADESH POLLUTION CONTROL BOARD
Building No. TC-12V, Vibhuti Khand, Gomti Nagar, Lucknow, Uttar Pradesh 226010

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OVERVIEW

The Hon'ble NGT, New Delhi in the matter of O.A. of 681/2018 issued an order dated 20.11.2019, wherein it was directed that Chief Secretaries of states shall furnish the compliance report of execution of approved action plans on quarterly basis to Central Pollution Control Board. Pursuant to above, quarterly progress report of all the 15 NACs has been submitted in the prescribed robust format to CPCB on .....12.01.2021..... The copy of letter of submission dated .....12.01.2021..... is attached as **Annexure-1**. Furthermore, in order to provide details on the overall progress made by the state against directions issued in Hon'ble NGT order O.A. no. 681/2018 dated 21.08.2020, a point-wise detailed summary is being presented through this report.

For the purpose of strict compliance of directions issued under Hon'ble NGT order O.A. 681/2018, the Chief Secretary, Uttar Pradesh has issued letter to the office of Secretaries &Additional Secretaries of concerned departments and also District Magistrates of all the 15 NACs vide letter no. NGT-602/81-7-2020-09 (writ) /2016 dated 27.11.2020. Copy of letter is attached as **Annexure-2.**

With an aim to monitor the progress and issues, the state has formulated a comprehensive monitoring mechanism with well-defined monitoring protocol. The Monitoring mechanism developed by the State is a three-tier mechanism in which regular monitoring is being done at District level as well as State level. The monitoring at State is being undertaken at the level of dedicated Air Quality Monitoring Committee (AQMC) under the Chairmanship of Principal Secretary, Environment, Forest & Climate Change and subsequently by the Chief Secretary, Government of Uttar Pradesh. This 3-tier monitoring mechanism is operational and regular meetings are being carried out at all levels. The brief description of meetings held at Chief Secretary level, Air Quality Monitoring Committee and District Environment Committee levels during the last quarter (August – December 2020) is given in the compliance report with respect to specific direction xvii as given below.

In order to institutionalize review of compliances of Hon'ble NGT orders at the level of Chief Secretary, Uttar Pradesh, the agenda of review of compliance of Hon'ble NGT orders has been included in the comprehensive agenda of monthly meetings of Programme Implementation Department, GoUP; scheduled on third Monday of every month. The same has been communicated to all the District Magistrates and Divisional Commissioners vide letter no. 1377/31-2020-42/2012T.C.-1 dated 11.12.2020. Copy of letter is enclosed as **Annexure-3.**

Interdepartmental meetings are also being held in all the concerned line departments for better coordination and implementation of various actions proposed under action plans.

Furthermore, UPPCB has been actively participating in all the meetings organised at the level of CPCB & MoEF&CC regarding activities related to National Clean Air Programme.

Through all these meetings, the state strives to ensure regular monitoring and review of the compliance of directions issued by the Hon'ble NGT in its order no. 681/2018 and the progress of implementation of city clean air action plans and the related projects.

The point wise compliance of directions issued by Hon'ble NGT in order O.A. 681/2018 dated 21.08.2020 is provided below:

POINT WISE COMPLIANCE

<table>
<tr><th>Page & Para of Order</th><th>Direction No.</th><th>Direction</th><th>Status of compliance</th></tr>
<tr><td>Page – 30
Para- 30</td><td>i</td><td>The work of completing remaining 175 monitoring stations needs to be expeditiously completed within next six months. Work in this regard may commence within one month, which may be monitored by the CPCB, by holding periodical online meetings with the Chairman/Member Secretaries of State PCBs/PCCs or other authorities. The funds available under the ‘consent mechanism’/ ‘environmental compensation’ may be utilized for the purpose by the State PCBs/PCCs. It will be preferable that out of the above, 25 stations are set up by CPCB/State PCBs/PCCs jointly (with CPCB financing out of its EC funds), following an appropriate procedure to ensure best price and quality</td><td>
<u>A. Summary of Compliance:</u>
<table>
<tr><td>Total No. of CAAQMSs required as per CPCB norms</td><td>51</td></tr>
<tr><td>No. of CAAQMSs already installed</td><td>17</td></tr>
<tr><td>No. of CAAQMSs to be installed by CPCB under CPSU Funds</td><td>10</td></tr>
<tr><td>No. of industrial CAAQMSs to be connected by CPCB to National Network (Timeline to given by CPCB)</td><td>04</td></tr>
<tr><td>No. of CAAQMSs to be installed by UPPCB
➢ Supply orders being issued: 14 (Timeline February, 2021 as allowed by Hon’ble NGT)
➢ Tendering completed & funds awaited: 06 (Timeline extension up to December, 2021 is requested to be allowed)</td><td>20</td></tr>
</table>
<u>B. Detailed Compliance Report:</u>
As per the assessment done on the basis of CPCB norms for establishment of Continuous Ambient Air Quality Monitoring Stations (CAAQMSs), 51 CAAQMSs are required in 15 Non-Attainment Cities (NACs). Against this requirement, 17 stations have already been installed and are functional and new CAAQMSs have been planned for installation as per the summary given below –
<table>
<tr><th>City Name</th><th>Required</th><th>Under Tendering by UPPCB</th><th>Proposed by CPCB under CPSU Funds</th><th>Installed in Industries</th><th>City wise Gap</th></tr>
<tr><td>Raebareli</td><td>01</td><td>00</td><td>00</td><td>00</td><td>01</td></tr>
<tr><td>Anpara</td><td>01</td><td>00</td><td>00</td><td>01</td><td>00</td></tr>
<tr><td>Bareilly</td><td>03</td><td>00</td><td>02</td><td>00</td><td>01</td></tr>
<tr><td>Firozabad</td><td>03</td><td>01</td><td>00</td><td>00</td><td>02</td></tr>
<tr><td>Jhansi</td><td>03</td><td>00</td><td>01</td><td>02</td><td>00</td></tr>
<tr><td>Lucknow</td><td>01</td><td>02</td><td>00</td><td>00</td><td>00</td></tr>
<tr><td>Kanpur</td><td>04</td><td>02</td><td>02</td><td>00</td><td>00</td></tr>
</table>
</td></tr>
</table>

Page & Para of Order	Direction No.	Direction	Status of compliance

Varanasi	04	03	01	00	00
Moradabad	02	00	01	00	01
Prayagraj	05	03	02	00	00
Ghaziabad	01	00	00	00	01
Khurja	01	00	01	00	00
Gajraula	01	00	00	01	00
Agra	04	05	00	00	00
Noida/ GreaterNoida	00	00	00	00	00
Total	**34**	**16 (Lucknow & Agra will be having 01 extra station each)**	**10**	**4**	**6**
Existing	**17**				
TOTAL	**51**				

a. Bid evaluation for installation of 16 CAAQMS in 6 NACs namely **Agra (5), Firozabad (1), Lucknow (2), Kanpur (2), Prayagraj (3) & Varanasi (3)** has been finalised and the supply orders are being issued. The installation shall be completed by February 2021.

b. CPCB is also installing 10 CAAQMSs as mentioned in the above table from Central Public Sector Funds for which timeline may be obtained from CPCB. UPPCB has requested CPCB to distribute CAAQMSs as per the locations/cities given in the above table in view of addressing the gap in the monitoring network for which appropriate direction may be given to CPCB, during the virtual meeting held on 27.11.2020. Minutes of Meeting dated 16.12.2020 attached as **Annexure-4.** In continuation to this, the UPPCB has sent formal request to CPCB for distributing CAAQMSs through letters dated 04.12.2020 & 22.12.2020, the copies of letters are attached as **Annexures-5 & 6**. Further in this context, the submissions have also been made before Hon'ble Oversight Committee in its meeting dated 21.12.2020, the copy of Minutes of Meeting dated 21.12.2020 is attached as **Annexure-7. The matter is under consideration at the level**

<table>
<tr><th>Page & Para of Order</th><th>Direction No.</th><th>Direction</th><th>Status of compliance</th></tr>
<tr><td></td><td></td><td></td><td>of CPCB. The timeline for this shall be provided by CPCB as necessary action is to be taken at the level of CPCB.

c. The information regarding connection of 04 CAAQMSs installed in the industries to the National Network (SAMEER App) has been sent to CPCB in the prescribed format for which CPCB has to take further actions. The letter dated 22.12.2020 is enclosed as Annexure-8. The timeline for this shall be provided by CPCB as necessary action is to be taken at the level of CPCB.

d. The installation of remaining 06 CAAQMSs is proposed from the funds to be released under National Clean Air Programme Scheme of MoEF&CC/ funds to be allocated under 15th Finance Commission. The tendering for these proposed 06 CAAQMSs has already been done. These stations shall be established expeditiously after release of funds as the provision of repeat order for installation of additional CAAQMSs has been made in the tender so that for installation of remaining 06 stations the order shall be placed without going for further tendering process.</td></tr>
<tr><td></td><td></td><td></td><td></td></tr>
<tr><td>Page 30-31 Para – 30</td><td>ii</td><td>Carrying Capacity and Source Apportionment studies may be simultaneously undertaken by the State PCBs/PCCs, utilizing the ‘consent mechanism’/ ‘environmental compensation’ fund. Work in this regard may commence within one month and completed in six months. State PCBs/PCCs will be at liberty to either undertake the study in-house or by hiring any other agencies. However, as far as possible a uniform policy may be adopted in this regard which may be</td><td><u>A. Summary of Compliance:</u>
<table><tr><td>Total No. of CC & SA Studies required</td><td>15</td></tr><tr><td>No. of Comprehensive SAs completed</td><td>03</td></tr><tr><td>No. of Comprehensive CC undergoing (Timeline- June, 2021)</td><td>03</td></tr><tr><td>No. of Comprehensive SA & CC to be done by CPCB (Timeline to be given by CPCB)</td><td>03</td></tr><tr><td>No. of SA & CC undergoing based on available data (Timeline- June, 2021)</td><td>09</td></tr></table><u>B. Detailed Compliance Report:</u>

a. Comprehensive Source Apportionment/ Emission Inventory Studies for Kanpur, Agra & Ghaziabad have been completed. For rest of the 09 NACs, the source apportionment / Emission inventory studies based upon available data have been initiated. The details</td></tr>
</table>

<table>
<tr><th>Page & Para of Order</th><th>Direction No.</th><th>Direction</th><th>Status of compliance</th></tr>
<tr><td></td><td></td><td>finalized by the CPCB in consultation with all State PCBs/PCCs in same manner as in direction i. It will be preferable that 25 such studies are conducted jointly by CPCB/State PCBs/PCCs (with CPCB financing out of its EC Funds) to set a pattern</td><td>of the same are provided in Table below along with the expected timelines for completion.

b. In compliance to the direction of Hon’ble NGT dated 21.08.2020, CPCB has proposed to conduct SA & CC Studies with respect to 03 NACs namely NOIDA, Jhansi & Moradabad. UPPCB has requested CPCB vide letter H55891/CL/294B/action plan/2020, dated 08.12.2020 to CPCB for the change of city from Jhansi to Bareilly. Letter annexed as Annexure-9. Further in this context, the submissions have also been made before Hon’ble Oversight Committee in its meeting dated 21.12.2020, the copy of Minutes of Meeting dated 21.12.2020 is attached as Annexure-7. The status & timeline for completion of these studies shall be provided by CPCB.

c. Carrying capacity studies require data related to emission from different sources, hence it may only be started only after completion of SA/EI studies.

d. The timeline extension has been sought by the concerned Technical Institutes in view of work hampered due to COVID-19 Pandemic. Letter seeking extension in completion timeline is attached as Annexure-10.

e. In view of the above, extension in timeline as per the schedule given in table provided below, is requested from the Hon’ble NGT: -
<table>
<tr><th>City Name</th><th>Study conducted by</th><th>Year</th><th>Type of study</th><th>Status of study</th><th>Expected time for completion of the study</th></tr>
<tr><td rowspan="3">Lucknow</td><td rowspan="3">TERI-New Delhi</td><td rowspan="3">March 2020</td><td>Rapid SA</td><td>Ongoing</td><td>March 2021</td></tr>
<tr><td>CC study</td><td>Ongoing</td><td>June 2021</td></tr>
<tr><td>Comprehensive SA study</td><td>Ongoing</td><td>March 2022</td></tr>
</table>
</td></tr>
</table>

<table>
<tr><th>Page & Para of Order</th><th>Direction No.</th><th>Direction</th><th>Status of compliance</th></tr>
<tr><td></td><td></td><td></td><td>
<table>
<tr><td>Kanpur & Agra</td><td>IIT Kanpur</td><td>March 2018</td><td>Comprehensive SA</td><td>Completed</td><td>(Final report available by February 2021)</td></tr>
<tr><td></td><td></td><td></td><td>CC study</td><td>Ongoing</td><td>June 2021</td></tr>
<tr><td>Prayagraj& Varanasi</td><td>IIT Kanpur</td><td>February 2020</td><td>Comprehensive SA study</td><td>Ongoing</td><td>March 2022</td></tr>
<tr><td></td><td></td><td></td><td>CC study</td><td>Ongoing</td><td>June 2021</td></tr>
<tr><td>Ghaziabad</td><td>IIT Delhi</td><td>March 2018</td><td>Comprehensive SA study</td><td>Completed</td><td>(Final report available by June 2021)</td></tr>
<tr><td></td><td></td><td></td><td>CC study</td><td>Ongoing</td><td>June 2021</td></tr>
<tr><td>Noida
Khurja
Firozabad
Anpara
Gajraula
Jhansi
Moradabad
Raebareli
Bareilly</td><td>IIT Kanpur</td><td>February 2020</td><td>Rapid SA & CC study</td><td>Ongoing</td><td>June 2021</td></tr>
</table>
</td></tr>
<tr><td></td><td></td><td></td><td></td></tr>
<tr><td>Page 31 Para 30</td><td>iii</td><td>Let further steps of prohibiting/shifting polluting activities which are found unsustainable/nonconforming and beyond carrying capacity of NACs, as a consequence of SA/CC Studies or otherwise, to other locations, in the interest of public health and protection of environment to give effect to</td><td>COMPLIED.
A. A letter (no. NGT-613/81-7-2019-152(writ)/2016) regarding shifting / prohibiting the industries in the non-conforming areas had been issued on 28.11.2019 from the office of Principal Secretary, Environment, Forest & climate Change, to the Additional Chief Secretaries/ Principal Secretaries of the all the concerned departments namely Urban Development, Housing & Urban Planning, Electricity, Infrastructure and Industrial Development. The copy of order is attached as Annexure-11. Further, during the meeting of Oversight Committee held on 21.12.2020, the State has proposed to take up following</td></tr>
</table>

Page & Para of Order	Direction No.	Direction	Status of compliance
		'Sustainable Development' principle be taken by the States/UTs	steps for prohibiting polluting activities in Non-Conforming Areas: **a.** For shifting/prohibiting of industries from residential areas, Housing and Urban Planning is the nodal department. **b.** Constitution of District Level Committees (DLCs) under the chairmanship of ADM/SDM and including officers of Police, ULBs, Development Authorities, Electricity, UPPCB etc. for mapping and ensuring closure is done. **c.** To restrict the establishment and operation of illegal industries in non-conforming areas, guidelines to be issued by Govt. of UP to Electricity department for proper scrutinization of high load electricity connections in residential areas. High load electricity connections not to be sanctioned in residential areas without proper verification by District Level Committees. **d.** Ensuring Geo-Tagging of the electricity connections to prevent reissuing of electric connections to the illegal units by different names even after electricity disconnection has been done by the DLCs. The copy of Minutes of Meeting of Oversight Committee dated 21.12.2020 is attached as **Annexure-7.** **e.** The Chairman, U.P. Power Corporation Ltd., Lucknow has issued order dated 02.11.2020 that the polluting industries shall not be issued temporary electricity connection before the grant of 'Consent to Establish' and permanent electricity connections shall be allowed only when the polluting industries obtain valid 'Consent to Operate' from UPPCB. It has also been directed by the Chairman, UPPCL in his order dated 02.11.2020 the before granting electricity connection, the appropriate land use documents must also be verified. The Chief Secretary, Uttar Pradesh has reviewed the compliance of aforesaid order in the review meeting dated 02.12.2020. The copy of order of Chairman, UPPCL dated 02.11.2020 & MoM of Chief Secretary dated 02.12.2020 are attached as **Annexure-12& 13** respectively.
Page 31 Para 30	iv	The States may take further steps to set up and operate PGRPs expeditiously,	**COMPLIED.** **A.** U.P. Pollution Control Board has developed Public Grievance Redressal System namely

<table>
<tr><th>Page & Para of Order</th><th>Direction No.</th><th>Direction</th><th>Status of compliance</th></tr>
<tr><td></td><td></td><td>within three months. The CPCB as well as State PCBs/PCCs may evaluate functioning of such portals on real time basis in the direction of protection of environment. In particular analysis may be undertaken about the number of complaints received, effective steps for redressal taken and improvement achieved and planned. Such exercise may be ongoing but in the first instance may be compiled as on 31.12.2020 and report filed by the State PCBs/PCCs with the CPCB within one month thereafter</td><td>"Swachh Vayu App" which has been operationalized from June 2020.The status of disposal of complaints received in Swachh Vayu App as on 08.01.2021.
<table>
<tr><th>S.No.</th><th>District Name</th><th>Department Name</th><th>Total</th><th>Resolved</th><th>Pending</th></tr>
<tr><td rowspan="2">1</td><td rowspan="2">Ghaziabad</td><td>Nagar Nigam Department</td><td>2</td><td>2</td><td>0</td></tr>
<tr><td>Nagar Nigam Department 2</td><td>3</td><td>3</td><td>0</td></tr>
<tr><td rowspan="3">2</td><td rowspan="3">Gautam Buddha Nagar</td><td>Nagar Nigam Department</td><td>2</td><td>2</td><td>0</td></tr>
<tr><td>Nagar Nigam Department 2</td><td>1</td><td>1</td><td>0</td></tr>
<tr><td>Development Authority Department</td><td>2</td><td>2</td><td>0</td></tr>
<tr><td rowspan="2">3</td><td rowspan="2">Bulandshahr</td><td>UPPCB</td><td>1</td><td>1</td><td>0</td></tr>
<tr><td>Development Authority Department</td><td>1</td><td>1</td><td>0</td></tr>
<tr><td>4</td><td>Agra</td><td>Nagar Nigam Department 2</td><td>5</td><td>5</td><td>0</td></tr>
<tr><td></td><td></td><td>UPPCB</td><td>2</td><td>0</td><td>2</td></tr>
<tr><td>5</td><td>Bareilly</td><td>Nagar Nigam Department 2</td><td>2</td><td>2</td><td>0</td></tr>
<tr><td rowspan="4">6</td><td rowspan="4">Lucknow</td><td>Nagar Nigam Department</td><td>12</td><td>12</td><td>0</td></tr>
<tr><td>Development Authority Department</td><td>2</td><td>2</td><td>0</td></tr>
<tr><td>RTO Department</td><td>5</td><td>5</td><td>0</td></tr>
<tr><td>UPPCB</td><td>12</td><td>12</td><td>0</td></tr>
<tr><td>7</td><td>Kanpur City</td><td>Nagar Nigam Department</td><td>2</td><td>2</td><td>0</td></tr>
<tr><td>8</td><td>Prayagraj</td><td>Nagar Nigam Department 2</td><td>1</td><td>1</td><td>0</td></tr>
<tr><td>9</td><td>Varanasi</td><td>Nagar Nigam Department</td><td>4</td><td>4</td><td>0</td></tr>
<tr><td colspan="3">Total</td><td>59</td><td>57</td><td>2</td></tr>
</table>
B. Additional Submissions:
a. The complaints are also received in Sameer App but the software architecture for disposal of complaints has not been fully developed by CPCB owing to which the complaints cannot be received and disposed online by the concerned departments. A request letter has been sent to CPCB on 26.11.2020 to restrict the receiving of the complaints in non-NCR region of Uttar Pradesh until the software architecture is</td></tr>
</table>

Page & Para of Order	Direction No.	Direction	Status of compliance
			developed to address the complaints online by the concerned departments. For NCR Region the request has been sent to CPCB for expeditiously develop the software architecture. Copy of the request letter sent to CPCB dated 26.11.2020 is attached as **Annexure-14**. **b.** A reminder letter has been sent to CPCB on 11.12.2020 for the restructuring of Sameer App and incorporation of implementation agencies so that the concerned implementation agencies should receive the complaints in real time and upload the action taken report directly. It is relevant to mention that at present the App is designed for NCR region only in which online assigning and ATR uploading facility by the responsible departments are not available. Copy of letter dated 11.12.2020 is attached as **Annexure-15.** In view of above, it is requested that- **a.** the software architecture of Sameer App may be directed to be developed completely by CPCB so that the concerned departments/ agencies may get the facility to receive the complaints and upload the ATR online for timely redressal of complaints as per the directions and to enable direct monitoring of implementing agencies by the UPPCB. **b.** The Swachh Vayu App is fully functional for receiving and addressing the public complaints in all NACs of UP. Direction may be given to CPCB to integrate it with Sameer App so as to enable a unified Public Grievances Redressal Portal as directed by Hon'ble NGT. **c.** Further in this context, the submissions have also been made before Hon'ble Oversight Committee in its meeting dated 21.12.2020, the copy of Minutes of Meeting dated 21.12.2020 is attached as **Annexure-7.** **d.** Request was also put up by UPPCB regarding integration of Swachh Vayu App with the Sameer App so as to enable a unified Public Grievances Redressal Portal as directed by Hon'ble NGT in the 4th Meeting of Implementation Committee of NCAP dated 18.12.2020 in which decision has been taken up by CPCB for the same. **CPCB may be**

Page & Para of Order	Direction No.	Direction	Status of compliance
			directed to ensure the Compliance expeditiously. Minutes of Meeting dated 18.12.2020 is attached as **Annexure-16.**
Page 31 Para 30	v	Action plans for newly added 20 NACs be completed expeditiously on the pattern of such plans for 102 cities, already prepared	**COMPLIED.** **A.** There is no city in the state of Uttar Pradesh among the newly added 20 Non-attainment cities (NACs). **B.** Subsequently, Meerut City has also been declared NAC and the clean air action plan for Meerut city has been prepared and approved by AQMC in its meeting dated 09.10.2020 and the same has been submitted to CPCB for final approval on 14.10.2020. A reminder letter has been again sent to CPCB on 18.11.2020 for approval of the City Action Plan of Meerut City. Copy of letters dated 14.10.2020 & 18.11.2020 are attached as **Annexure-17 &18**. **C.** Further, Gorakhpur has been declared Non-Attainment City and the same has been communicated to UPPCB by CPCB vide letter dated 17.11.2020. Action plan for Gorakhpur City has been prepared and the same has been submitted before to CPCB vide letter dated 01.01.2021. It is further submitted that the approval of Gorakhpur City Clean Air Action Plan has also been done by AQMC in its meeting dated 06.01.2021 which has been communicated to CPCB along with the approved Action Plan vide letter dated 06.06.2021. The copy of the letters dated 06.01.2021 is attached as **Annexure-19**.
Page 32 Para 30	vi	All the concerned States/UTs may execute action plans, including control of stubble burning, wherever necessary and bursting polluting and noise generating firecrackers and give information about the status of	**COMPLIED.** **A.** The State has prepared an Action Plan for prevention and control of stubble burning for the year 2021. The compliance status of action plan up to 31.12.2020 is being attached as **Annexure-20**. **B.** Various steps have been taken by the state in the context of this direction for control of stubble burning and bursting of polluting and noise generating firecrackers. The

Page & Para of Order	Direction No.	Direction	Status of compliance
		compliance of action plans as on 31.12.2020 to CPCB before 15.1.2021. They may also give information in a tabulated form about the extent of improvement achieved, if any, in terms of reduction in pollution load. Steps in terms of action plans completed, actions ongoing and actions incomplete	compliance and implementation of the same is being monitored on regular basis. Enforcement cell is constituted under the supervision of ADM (FR). **C.** 350 mobile squads are functional across the state to prevent stubble burning. **D.** One field worker has made in-charge for a group of villages and the Gram Pradhan and Lekhpal have been entrusted with the responsibility to ensure compliance. **E.** A total of 150 defaulters have been identified, out of which FIRs have been lodged against 77 and a penalty of Rs. 3,32,500 has been imposed on the offenders. In addition to this, an EC of Rs. 2,32,500 has also been recovered. **F.** Monitoring is also done at the level of UPPCB and the same is published as Air Quality Bulletin on weekly basis. **G.** A ban on burning of agriculture waste and crop residue has been imposed by the Environment Department under provisions of Air act on 28.10.2015. **H.** Govt. order dated 10.02.2017 has been issued by the Department of Agriculture to ensure the use of combined harvesting machine and straw ripper with binder to restrict burning of agricultural residual waste. **I.** A scheme of "Promotion of Agriculture Mechanization for In-Situ management of crop residue is being run since financial year 2018-19 with the support of Government of India. **J.** There has been 36% reduction in burning incidents in year 2019 compared to year 2018, 52% less as compared to year 2017 and 56% less as compared to year 2016. The State will take all steps to prevent the stubble burning completely in the State in the next paddy harvesting season. **K.** Additionally, an order dated 05.01.18 has been issued by UPPCB for using a minimum

Page & Para of Order	Direction No.	Direction	Status of compliance
			20% of bio briquette as fuel in the boiler depending upon its availability. **L.** A ban on sale or use of Firecrackers have been imposed as per the directions given in Hon'ble NGT order no.249/2020 (I.A. no. 370/2020, I.A. no. 371/2020, I.A. no. 372/2020 &I.A. no. 373/2020) by Chief Secretary, U.P. vide G.O. no. writ-940/chah-pu-5-2020-800(01)/2016TC, dated 09.11.2020. Copy of order dated 09.11.2020 is attached as **Annexure-21.** **M.** Special monitoring of air & noise pollution during Diwali Festival Season has been carried out by UPPCB in all the NACs, the copy of the monitoring report is attached as **Annexure-22.** **N.** In compliance of orders of Hon'ble NGT in O.A. No. 118/2016; Hardeep Singh &Ors. Versus SDMC &Ors, dated 11.08.2020 and O.A. No. 118/2020 Nitin M Versus State of Karnataka Dated 17.11.2020, the Chief Secretary, Government of Uttar Pradesh has issued an order dated 01.12.2020 to Additional Chief Secretary, Department of Home, Government of Uttar Pradesh for imposition of fine for violations of the Rules and preparation of Action Plan for Control of Noise pollution. The copy of the order dated 01.12.2020 is attached as **Annexure-23**. **O.** The Uttar Pradesh Pollution Control Board has prepared a revised Action Plan for control of Noise Pollution in the State and has submitted it to CPCB for approval vide letter no. H 57074/C-7/Nodal Noise-21/2019/21 dated 08.01.2021. The copy of the letter dated 08.01.2021 is attached as **Annexure-24**.
Page 32 Para 30	vii	Detailed micro level planning be undertaken in respect of each NAC by the concerned State/UT expeditiously and status as on 31.12.2020 be furnished	**COMPLIED.** Micro plans had been submitted for all NACs by Urban Development, Transport department, Public Works department, Irrigation department, Forest department, Agriculture department, NHAI, State Disaster Management Authority, Horticulture

Page & Para of Order	Direction No.	Direction	Status of compliance
		to the CPCB within one month thereafter	department, Traffic Police department, which were submitted to CPCB in the prescribed format along with the last QPR vide letter dated 10.08.2020. This information regarding Micro Plan has already been submitted before Hon'ble NGT by CPCB. It is also informed that the further information has been sought in terms of planning, timeline and monitoring has been currently updated. Hence, a model Format was prepared, shared and demonstrated to all the concerned departments during the AQMC meeting dated 27.10.2020 under the Chairmanship of Principal Secretary, Environment, Forest and Climate Change Department, Government of Uttar Pradesh so that the monitoring of micro-level planning is homogenous across the State of Uttar Pradesh to enable all the crucial aspects covered for monitoring purpose.
Page 32 Para 30	viii	The States/UTs may address the gaps communicated by the CPCB with respect to the action plans for control of noise pollution and the States/UTs which have not yet furnished their action plans may do so positively by 31.12.2020. Compensation regime for violations of noise pollution be applied by all the States/UTs.	**COMPLIED.** Action plan for control of Noise Pollution has been revised and submitted to CPCB on 08.01.2021 which is attached as **Annexure-24**. In compliance of the order of Hon'ble NGT, the Chief Secretary, Government of Uttar Pradesh has been issued an order dated 01.12.2020 to Additional Chief Secretary, Department of Home, Government of Uttar Pradesh for implementation of compensation regime for violation of noise pollution. The copy of the order dated 01.12.2020 issued by Chief Secretary is attached as **Annexure-23**.
Para 30 (Page 32-33) Para 19 (Page 17-19)	ix	We find that NCAP for reduction of air pollution does not fully meet the mandate of sustainable development. Violation of laid down air pollution levels resulting in large number of deaths and diseases needs to be addressed expeditiously. Targeted time of	**COMPLIED.** The State has taken up massive plantation drive across the State. In the year 2020-21, the districts having Non-Attainment Cities within their territorial jurisdiction were given priority for taking up greening and afforestation activities. In the district having 15 Non-Attainment Cities, the afforestation activities were taken up by Forest Department on the land belonging to Forest Department and other departments were also involved for taking up plantation activities in Non Forest Areas. A total of 509.8 Lakh saplings have been

<table>
<tr><th>Page & Para of Order</th><th>Direction No.</th><th>Direction</th><th>Status of compliance</th></tr>
<tr><td></td><td></td><td>reduction of pollution loads needs to be reduced and planned steps need to be sternly implemented on the ground. MoEF&CC may take further action as per law in the light of observations in para 19 above. The States may utilize CAMPA funds, undertaking special afforestation drives in forest lands or other permissible locations in 122 NACs as per CAF Act, 2016 to abate pollution in the said cities. The CEO of CAMPA may hold a video conferencing with all the States PCBs/PCCs to coordinate and facilitate the utilization of CAMPA Funds.</td><td>planted in the 15 NACs of Uttar Pradesh out of which 195.49 Lakh saplings have been planted by the Forest & Wildlife Department while the remaining 314.32 Lakh saplings have been planted by other departments.
The plantation under CAMPA Scheme have also been taken up as per the approved Action Plan of UP State by National CAMPA in the year 2020-21 and Chief Executive Officer, CAMPA is preparing an Action Plan for the year 2021-22 after due consultation with Convenor Members of District Environment Committee in NAC Districts also. As per the information provided by CEO, CAMPA, total 27.41 Lakh saplings have been planted in 15 NAC districts. In preceding years also 2016-17 (25.47 Lakh), 2017-18 (14.15 Lakh), 2018-19 (25.71 Lakh) & 2019-20 (29.32 Lakh) saplings were planted in 15 NAC districts under CAMPA Scheme. The Report of CEO, CAMPA and Forest Department regarding NAC District Wise sapling planted are attached as Annexure-25.</td></tr>
<tr><td></td><td></td><td></td><td></td></tr>
<tr><td>Para 30 (page 33)
Para 20 (Page 19-22)</td><td>x</td><td>Let all the States/UTs take further action for procurement of equipments and taking other steps for control of noise pollution in 122 NACs as discussed in para 20 above and direction (viii) above, including applying compensation regime prepared by the CPCB and file their respective reports of status of compliance as on 31.12.2020 by 15.1.2021
Para 20 says, On this subject, CPCB has given a separate report dated 21.07.2020 covering compensation regime and also procurement of equipments, covered by a</td><td>COMPLIED.
A. UPPCB has been carrying out Ambient Noise monitoring in 33 cities of Uttar Pradesh at 04 categorized areas i.e. Residential, Commercial, Industrial and Silence Zone.
All the regional offices of the State Board have Ambient Noise Level Meters to monitor the ambient Noise Level. Board is monitoring Noise Level at 132 points in 33 cities of Uttar Pradesh in Residential, Commercial, Industrial and Silence Zone. The details are as follows:
<table>
<tr><td>Lucknow</td><td>Barabanki</td><td>Lakhimpur</td><td>Sitapur</td><td>Gorakhpur</td></tr>
<tr><td>Deoria</td><td>Padrauna</td><td>Maharajganj</td><td>Raebareli</td><td>Amethi</td></tr>
<tr><td>Sultanpur</td><td>Pratapgarh</td><td>Prayagraj</td><td>Varanasi</td><td>Bareilly</td></tr>
<tr><td>Kanpur</td><td>Unnao</td><td>Hardoi</td><td>Agra</td><td>Aligarh</td></tr>
<tr><td>Muzaffarnagar</td><td>Shamli</td><td>Ghaziabad</td><td>Noida</td><td>Mathura</td></tr>
<tr><td>Firozabad</td><td>Ayodhya</td><td>Mainpuri</td><td>Etawah</td><td></td></tr>
<tr><td>Hapur</td><td>Jhansi</td><td>Saharanpur</td><td>Bulandshahr</td><td></td></tr>
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<tr><th>Page & Para of Order</th><th>Direction No.</th><th>Direction</th><th>Status of compliance</th></tr>
<tr><td></td><td></td><td>separate direction. As regards setting up of monitoring stations to map noise levels, it is stated that 23 States/UTs have given action plans while the remaining 12 are yet to submit. GeM has informed that specifications of sound level meters and reputed vendors list have been placed on the GeM portal. CPCB has also communicated its observations with regard to gaps in the action plans</td><td>B. Real Time Ambient Noise Level Monitoring Stations are installed and operational in Lucknow City for continuous Ambient Noise Level Monitoring at 10 places as below:

<table>
<tr><td>S. No.</td><td>Location</td></tr>
<tr><td>1.</td><td>SGPGI, Raebareli Road</td></tr>
<tr><td>2.</td><td>Amausi Airport</td></tr>
<tr><td>3.</td><td>Lohia Hospital, Gomti Nagar</td></tr>
<tr><td>4.</td><td>IT College</td></tr>
<tr><td>5.</td><td>Chinhat Ind. Area</td></tr>
<tr><td>6.</td><td>UPPCB Head Office, Gomti Nagar</td></tr>
<tr><td>7.</td><td>Regional Sc. Center, Aliganj</td></tr>
<tr><td>8.</td><td>Talkatora Ind. Area</td></tr>
<tr><td>9.</td><td>Indira Nagar</td></tr>
<tr><td>10.</td><td>Hazratganj</td></tr>
</table>

C. The Revised Action Plan for Control of Noise Pollution submitted to CPCB for approval also contains the action plan for expansion of Ambient Noise Monitoring Network along with specific timelines.

<u>D. Compliance status related to procurement of Noise Monitoring Devices:</u>
60 Noise meters of Type-1 have been procured through GeM Portal by the Board for 28 Regional Offices (02 noise meters each) and Central Laboratory, Lucknow (04 noise meters).

<u>E. Compliance Status with regard to direction for installation of Noise Limiters:</u>
A Noise Limiter or Sound Limiter is a digital device fitted with a microphone to measure the sound pressure level of Environmental noise and in case the noise level exceeds a pre-set level, the circuitry of device cuts the power supply of equipment for its resetting. The Noise Limiter, thus, is an integral component of Noise emitting equipment. Hon'ble NGT in its order dated 15.11.2019 has issued directions for notification of standards/specifications related to Noise Limiters by CPCB. The Noise Limiters are required to be standardized</td></tr>
</table>

Page & Para of Order	Direction No.	Direction	Status of compliance
			with prescribed specifications so that the manufacturers can accordingly incorporate the Noise Limiters in the design of Noise equipment. **CPCB, in excise of powers under the provisions of Environment (Protection) Rules, 1986 shall notify the specifications related to Noise Limiters so that the manufacturers can incorporate standard device in the design of noise equipment. The standards/specifications related to the Noise Limiters for the compliance of directions of Hon'ble NGT are still awaited.** **F.** In compliance to the directions of Hon'ble NGT dated 09.11.2020 passed in OA No. 249/2020 (IA No. 370/2020, IA No. 371/2020, IA No. 372/2020 & IA No. 373/2020), instructions were issued by Chief Secretary vide Government Order dated 09.11.2020 to all Commissioners, Police Commissioners, Zonal Inspector General/Deputy Inspector General of Police, District Magistrates, District Level DIGs/SSPs & Superintendent of Police for ensuring strict compliance of orders of Hon'ble NGT. Copy of the GO dated 09.11.2020 is attached as **Annexure- 26**. In compliance to it strict enforcement is being done against illegal burning and sale of firecrackers and actions are being taken against the violations. As per the report submitted by ADG Law and Order UP Lucknow, 133 FIRs were lodged and legal action has been taken against the violators. The report submitted by the Home Department, UP dated 09.01.2020 is attached as **Annexure- 27**. **G.** The Chief Secretary, Government of Uttar Pradesh has been issued an order dated 01.12.2020 to Additional Chief Secretary, Department of Home, Government of Uttar Pradesh for imposition of fine for violations of the Rules and preparation of Action Plan for Control of Noise pollution. The copy of the order dated 01.12.2020 is attached as **Annexure-23**.
Para 30 (Page 33) Para 22	xi	Let further steps be taken by all the States/UTs to finalise ERSs in terms of suggestion of the CPCB as quoted above in para 24, constituting a suitable	**A. Mechanism similar to Task Force under GRAP for Delhi NCR:** Graded Response Action Plan (GRAP) was already implemented in total 13 cities of Uttar Pradesh including 08 NCR cities and 05 other cities of UP namely Lucknow, Kanpur, Agra, Varanasi and Moradabad.

Page & Para of Order	Direction No.	Direction	Status of compliance
(Page 23-24)		mechanism similar to Task Force under GRAP for Delhi-NCR and information furnished to the CPCB by 31.12.2020 ***Para 22 -****The report mentions that eleven (11) States have developed GRAPs.* *CPCB has suggested that:* *"a suitable mechanism similar to Task Force under GRAP for Delhi- NCR may also be put in place to advice action needed under emergency air quality situations." Let all the States/UTs take further action to finalize the respective Emergency Response Systems ('ERSs') in the light of the above suggestion.* *Coordination with the State Disaster Management Authorities, State PCBs/PCCs and Meteorological Departments:* *This aspect may be taken up by all States/UTs so as to ensure that no environmental disasters happen. In this regard, the Tribunal has recently dealt with vide the problem of frequent environmental disasters vide order dated 23.07.2020 in OA 134/2020, News Item published on 13.07.2020 in daily "India Today" titled "Massive fire engulf Vizag chemical plant, explosions heard, injuries reported" and issued directions which may be looked into by all States/UTs and coordinated by the CPCB.*	In addition, pursuant to the directions of Hon'ble NGT order no. OA 681/2018 dated 15.11.2019, the Government of UP has issued order dated 04.08.2020 for strict implementation of comprehensive action plan for reducing air pollution on graded response basis in the remaining Non-attainment cities namely Anpara, Bareilly, Firozabad, Gajraula, Jhansi, Bulandshahr (Khurja) and the responsibility of monitoring of implementation has been given to District Environment Committees already functional under the chairmanship of the District Magistrates. **Thus, GRAP has been implemented in all 15 Non-Attainment Cities of the State of Uttar Pradesh and Task Force have also been constituted for implementation of GRAP in 15 NACs. The details of Action Taken under GRAP in 15 NACs are provided in Annexure 28.** **B. Additional Submission: COMPLIANCE under progress.** In compliance to previous order of Hon'ble NGT dated 20.11.2019 vide which it was directed that the emergency arising out of severe air pollution levels may be treated as a disaster and an Emergency Response System may be developed accordingly. The relevant operative portion of the order dated 20.11.2019 is reproduced below- "*……27. With regard to finalization of Emergency Response System (ERS), we are of view that the State Disaster Management Authorities in coordination with the SPCBs/PCCs and State Units of Meteorological Departments may include emergency as a part of disaster management and develop ERS accordingly which may be placed in public domain*." In order to ensure compliance of this order, Uttar Pradesh Pollution Control Board had issued a direction under section 31A of the Air (Prevention and Control of Pollution) Act, 1981 dated 18.02.2020 to Uttar Pradesh Disaster Management Authority (UPSDMA) for development of Emergency Response System. Besides this, a reminder letter has been issued to State Disaster Management Authority for the submission of Emergency Response system vide letter dated 02.07.2020. The matter was also reviewed by Chief Secretary, Government of Uttar Pradesh on 02.12.2020 in which UPSDMA submitted that the guidelines for treating the emergency arising out of severe air pollution levels as disaster and development of ERS have not been

Page & Para of Order	Direction No.	Direction	Status of compliance
			issued by the apex body namely National Disaster Management Authority (NDMA). It was decided in the said meeting dated 02.12.2020 that a request letter for issuance of the required guidelines may be sent to NDMA, Central Pollution Control Board and Ministry of Environment Forest & Climate Change, Government of India. This letter dated 22.12.2020 has been issued by GoUP (Copy Enclosed as **Annexure- 29)**. The matter was also raised by Member Secretary UPPCB in the 4th meeting of Implementation Committee held on 18.12.2020 under the Chairmanship of Member Secretary, CPCB and also in the 3rd Meeting of Monitoring Committee of NCAP dated 29.12.2020 held under the Chairmanship of Joint Secretary, MoEF&CC, Government of India to get the Guidelines issued from National Disaster Management Authority. Submissions were also made before Hon'ble Oversight Committee meeting dated 21.12.2020 with the request to pass appropriate directions to NDMA, CPCB &MoEF&CC. The submissions are duly recorded in the Minutes of Meeting of Oversight Committee which are attached as **Annexure-7**. **C.** The Action Taken Report in compliance of order dated 21.08.2020 in OA No. 681/2018 and order dated 23.07.2020 in OA No. 134/2020 has already been submitted to CPCB vide letter no. H 57063/295B/CLab/2021 dated 08.01.2021. Copy of the ATR dated 08.01.2020 attached as **Annexure-30.**
Para 30 (Page 33)	xii	Let further steps be taken to plan utilisation of consent/EC funds by all the State PCBs/PCCs in the light of order of this Tribunal on the subject dated 24.07.2020 in O.A. No. 102/2019, Ashish Kumar Dixit v. State of Uttar Pradesh &Ors by 31.12.2020. It will be preferable that MoEF&CC with assistance of CPCB lays down an institutional mechanism on the pattern of CAMPA or otherwise for proper	**COMPLIED.** **A.** In compliance of the orders of Hon'ble Tribunal, U.P. Pollution Control Board prepared an Action Plan for utilizing the Environment Restoration Fund. U.P. Pollution Control Board vide its letter dated 06.09.2019 sent the Action Plan for utilizing Environment Restoration Fund to Central Pollution Control Board for accord of approval. **B.** The plan was put up in the 4th meeting of Committee for Appraisal and Approval of Project Proposals for Utilization of Environmental Compensation Funds on 15.10.2019 at Central Pollution Control Board and certain comments and recommendations for revision of plan was suggested by CPCB.

Page & Para of Order	Direction No.	Direction	Status of compliance
		utilization of consent and EC funds available with CPCB/State PCBs/PCCs	**C.** In consideration of the comments and recommendations of Committee for Appraisal and Approval of Project Proposals for Utilization of Environmental Compensation Funds, U.P. Pollution Control Board revised the activity points covered in the Action Plan earlier made and excluded the activities related to Design, Development & Deployment of In-house GIS and Innovation in the field of Low Cost appropriate technologies for pollution control from recognized National Level Institute having proof of concept. **D.** The Action Plan duly revised considering the recommendations of Committee for Appraisal and Approval of Project Proposals for Utilization of Environmental Compensation Funds at Central Pollution Control Board was again submitted to CPCB for approval in compliance of directions of Hon'ble NGT. CPCB vide communication dated 19.05.2020 informed that UPPCB should constitute State Level Committee for Utilization of Environmental Restoration Fund. **E.** In compliance of the recommendations made by Central Pollution Control Board the State Level Committee for utilization of Environment Restoration Fund available with U.P. Pollution Control Board has been constituted vide office order no. G32796/C-7/NGT/102/2020 dated 27.05.2020 of UPPCB. **F.** The State Level Committee in its 1st meeting dated 01.06.2020 deliberated upon the activities proposed in the Action Plan and suggested that the activity related to Inventorisation of Waste needs to be reviewed since Hon'ble NGT in its direction has not included such activity under the scope of Action Plan for Utilization of Environmental Restoration Fund. **G.** In view of the recommendations made by the State Level Committee, U.P. Pollution Control Board revised the Action Plan for utilization of Environment Restoration Fund by deleting the activity related to Inventorisation of Waste from the scope of Action Plan. **H.** The State Level Committee for utilization of Environment Restoration Fund available with U.P. Pollution Control Board deliberated upon the revised Action Plan formulated by UPPCB comprising of activities as illustrated above and agreed with the Action Plan.

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<tr><th>Page & Para of Order</th><th>Direction No.</th><th>Direction</th><th>Status of compliance</th></tr>
<tr><td></td><td></td><td></td><td>
I. The State Level Committee approved the Action Plan which was submitted before Hon'ble NGT on 11-06-2020 with the request to permit its execution, in consideration of which, Hon'ble Tribunal passed order dated 24-07-2020 as below:

"...5. Accordingly, we direct the State PCB to revisit its plan. The CPCB may oversee preparation of such action plan in the light of earlier orders of this Tribunal. The Chairman and Member Secretary may have a meeting (physical or online) with Chairman and Member Secretary of the State PCB within one month. Plan may be finalized, with the approval of CPCB, within two months. All other State PCBs and PCCs may also prepare similar action plans for restoration of environment and implementation of District Environment Plans, in coordination with CPCB. CPCB may also prepare such plan for utilization of funds available with it. CPCB may file compliance report to this effect within four months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF.

J. Further, a meeting of Chairman and Member Secretary, CPCB with the Chairman and Member Secretary of UPPCB was held through Video Conferencing dated 25.08.2020 and again on 07-10-2020. In the Video Conferencing meeting, CPCB gave suggestions to be incorporated in the Plan sent earlier to CPCB by UPPCB.
K. UPPCB revised the plan as desired by CPCB in the meeting dated 07.10.2020 and sent to CPCB vide its letter dated 13-10-2020 with the request to accord the approval.
L. CPCB vide its letter dated 14-10-2020 has informed U.P. Pollution Control Board that the competent authority of CPCB have approved an Action Plan comprising of six projects at an estimated cost of Rs. 20.04 Crores from EC State Fund.
M. The six projects included and approved in the action plan are listed below:

<table>
<tr><th>S.No.</th><th>Project title</th><th>Project cost (in Crores)</th></tr>
<tr><td>1</td><td>Regional Environmental Surveillance cell</td><td>2.82</td></tr>
<tr><td>2</td><td>Strengthening of air laboratories for stack monitoring</td><td>5.88</td></tr>
<tr><td>3</td><td>Establishment of real time water quality monitoring system for</td><td>4.90</td></tr>
</table>
</td></tr>
</table>

<table>
<tr><th>Page & Para of Order</th><th>Direction No.</th><th>Direction</th><th>Status of compliance</th></tr>
<tr><td></td><td></td><td></td><td>
<table>
<tr><td></td><td>critically polluted river stretches</td><td></td></tr>
<tr><td>4</td><td>Carrying capacity study for 3 critically polluted areas</td><td>2.25</td></tr>
<tr><td>5</td><td>The hiring of consultants/ advisor on a contractual basis from the field of industrial water pollution control and sewage management, ground water management, air and noise pollution control solid waste, plastic waste and C&D waste, hazardous waste and e-waste</td><td>2.19</td></tr>
<tr><td>6</td><td>Inventorization of wastes, hazardous wastes, C&D waste, Plastic waste & e-waste</td><td>2.0</td></tr>
<tr><td></td><td>Total</td><td>20.04</td></tr>
</table>
U.P. Pollution Control Board has submitted the Action Plan for Utilization of Environment Restoration Fund as approved by CPCB to Hon'ble NGT on 19-10-2020 in compliance of order dated 24-07-2020 of Hon'ble NGT in O.A. No. 102/2019 Ashish Kumar Dixit vs. State of Uttar Pradesh and Ors. The next date listed for consideration of Action Plan is 09-02-2021.</td></tr>
<tr><td></td><td></td><td></td><td></td></tr>
<tr><td>Para 30 (Page 33-34)
Para 24 (Page24-25)</td><td>xiii</td><td>Let CPCB issue a fresh direction with regard to the remediation of legacy waste sites in the light of deficiencies noticed by the CPCB and coordinate further action with the concerned Urban Development/Local Bodies/PCBs/PCCs/Municipal Corporations. At least one site may be remediated and made a model of compliance in each of the 122 NACs. Wherever legacy waste sites remediation has not commenced, it may commence</td><td>A. As per the report submitted by Urban Development Department, the bioremediation of legacy waste has been started throughout the State. The action taken by the State for remediation of legacy waste are given below: -
Details of Completed/Ongoing Bio-remediation Projects:
<table>
<tr><th>S.No.</th><th>City</th><th>Quantity</th><th>Status</th></tr>
<tr><td>1.</td><td>Noida-Sector 54</td><td>1.0 Lac Ton</td><td>Completed</td></tr>
<tr><td>2.</td><td>Prayagraj</td><td>0.1 Lac Ton</td><td>Completed</td></tr>
<tr><td>3.</td><td>Meerut</td><td>3.0 Lac Ton</td><td>Completed</td></tr>
<tr><td>4.</td><td>Noida Sector-145</td><td>2.77 Lac Ton</td><td>1.02 Lac Ton remediated. Remaining 1.75 Lac Ton under process.</td></tr>
<tr><td>5.</td><td>Agra</td><td>8 Lac Ton</td><td>4 Lac Ton waste remediated.
Project completion by December 2020</td></tr>
</table></td></tr>
</table>

<table>
<tr><th>Page & Para of Order</th><th>Direction No.</th><th>Direction</th><th>Status of compliance</th></tr>
<tr><td></td><td></td><td>earliest having regard to the fact that timeline under statutory rules to complete such action is 7.4.2021 and continued delay is detrimental to public health and environment. Information of compliance status as on 31.12.2020 be furnished to CPCB in terms of observations in para 24 above.
Para 24 says, "In terms of directions already issued in O.A. No. 519/2019, the CPCB has given the latest data on the subject andmentioned the shortcomings in the procedure adopted by various Municipal Corporations where inspections were carried out by CPCB. CPCB conducted a meeting with respect to Municipal Corporations in Delhi and highlighted the issues and asked them to follow the CPCB guidelines on the subject. Let CPCB issue a fresh direction in this regard to all the State PCBs/ PCCs and coordinate further action with the concerned Urban Development/Local Bodies/PCBs/PCCs/Municipal Corporations.
At least one site may be remediated and made a model of compliance in each of the 122 NACs. The Tribunal ha already issued directions on this subject vide order dated 17.7.2019 in OA 519/2019 requiring commencement of remediation of legacy waste</td><td>B. The Urban Development Department has issued Request for Proposal Document to select/empanel interested parties through competitive bidding process. The scope of work shall include Design, Build & Operate the required infrastructure for bioremediation and clearing of legacy waste site. The RFP has been issued for 10 select cities in the State as detailed below: -
<table>
<tr><th>S.No.</th><th>Name of City</th><th>Site</th><th>Area of Site (Acre)</th><th>Quantity of Legacy Waste (Lac Ton)</th></tr>
<tr><td>1.</td><td>Kanpur</td><td>Processing Unit Site</td><td>45</td><td>1.5</td></tr>
<tr><td>2.</td><td>Prayagraj</td><td>Baswar</td><td>35</td><td>5</td></tr>
<tr><td>3.</td><td>Ghaziabad</td><td>Pratap Vihar</td><td>14</td><td>2.5</td></tr>
<tr><td>4.</td><td>Bareilly</td><td>Bakarganj</td><td>21</td><td>5</td></tr>
<tr><td>5.</td><td>Aligarh</td><td>Mathura – Sasani Gate Road</td><td>25</td><td>0.6</td></tr>
<tr><td>6.</td><td>Lucknow</td><td>Ghaila</td><td>14</td><td>4</td></tr>
<tr><td>7.</td><td>Mathura</td><td>NagalaKolu</td><td>25</td><td>1</td></tr>
<tr><td>8.</td><td>Lalitpur</td><td>Ram Nagar</td><td>4</td><td>2</td></tr>
<tr><td>9.</td><td>Moradabad</td><td>Processing Unit Site</td><td>30</td><td>2.5</td></tr>
<tr><td>10.</td><td>Agra</td><td>Kuberpur</td><td>25</td><td>2</td></tr>
<tr><td colspan="4">Total</td><td>26.10</td></tr>
</table>
C. Timeline for remediation for all legacy waste sites in the state is 2 years, hence extension of timeline may be requested from the Hon'ble NGT.
D. Besides this, in order to comply with the directions passed by Hon'ble National Green Tribunal dated 10-01-2020, Uttar Pradesh Pollution Control Board has issued Show-cause Notice dated 07-07-2020 under Section 5 of Environment (Protection) Act, 1986 to Director, Local Bodies Uttar Pradesh for imposition of Environmental Compensation on Urban Local Bodies due to default of Rule 22 Solid Waste Management Rules, 2016.
E. In compliance of the directions passed by Hon'ble National Green Tribunal dated 10-01-2020, Uttar Pradesh Pollution Control Board has issued Show-cause Notice dated</td></tr>
</table>

Page & Para of Order	Direction No.	Direction	Status of compliance
		sites by 1.11.2019. Rule 22 of the Solid Waste Management Rules has fixed outer limit of 7.4.2021 for completing such remediation. However, for continued damage to environment by delay in remediation, environment compensation is liable to be paid. This being mandate of the Constitution, even extension of timeline in rule ay at best provide defence against prosecution butinherent liability continues. By subsequent order dated 28.2.2020 (in OA 606/2018 para 41), it was directed that specified compensation will be payable if work does not commence by 1.4.2020. Let such remediation commence wherever it has not so commenced and data in this regard furnished to CPCB by 31.12.2020".	07-07-2020 under Section 5 of Environment (Protection) Act, 1986 to Director, Local Bodies Uttar Pradesh for imposition of Environmental Compensation on Urban Local Bodies for not initiating the disposal of Legacy Waste by Remediation.
Para 30 (Page 34)	xiv	All the States/UTs and PCB/PCCs may take steps to coordinate with the State Disaster Management Authorities and Meteorological Departments. The observations of this Tribunal while dealing with the problem of frequent environmental disasters in order dated 23.07.2020 in OA 134/2020, News Item published on 13.07.2020 in daily "India Today" titled "Massive fire engulf Vizag chemical plant, explosions heard, injuries reported" may also be taken into	As detailed in **point xi** above.

Page & Para of Order	Direction No.	Direction	Status of compliance
		account. Action taken reports be filed with the CPCB for submission of consolidated report to this Tribunal	
Para 30 (Page 34-35)	xv	MoRTH may take further prompt action of undertaking carrying capacity studies with regard to road infrastructure, specially in 122 NACs, through Central Road Research Institute or any other agency which may be financed by CPCB out of compensation funds or otherwise. On that basis, proper policies be prepared to deal with the number of vehicles beyond parking capacity or carrying capacity and permitting entry or registration of number of vehicles, parking areas etc. This is necessary to reduce congestion, unregulated parking and air pollution loads in 122 NACs. CPCB may coordinate with the concerned Ministries and acquaint this Tribunal with the outcome in its next report	Action to be taken by MoRTH & CPCB.
Para 30 (Page 35)	xvi	The recommendations of the Oversight Committee for the State of UP, in its report dated 15.07.2020, need serious consideration and action by the concerned authorities in the State of UP. The Chief Secretary, UP may ensure	Compliance report for recommendation of Oversight Committee is attached as **Annexure-31.**

Page & Para of Order	Direction No.	Direction	Status of compliance
		further action in the State at different levels which may be coordinated and overseen by the Monitoring Committee. The oversight Committee may give its further independent report to this Tribunal before the next date by e-mail	
Para 30 (Page 35)	xvii	In view of continued violation of law on significant environmental issues, to give effect to rule of law and Constitutional mandate of clean environment and for protection of public health and environment, monitoring must be done at the level of Chief Secretaries at least once in a month and the Chief Secretaries must have environment cells attached to their offices, as earlier directed by the Hon'ble Supreme Court and this Tribunal in OA 606/2018	**COMPLIED.** An Environment Cell attached to the office of the Undersigned has been constituted as per the direction by the Hon'ble Supreme Court and this Tribunal in OA 606/2018 vide Government Order dated 05.06.2020. Copy of order attached as **Annexure 32**. The Chief Secretary is regularly monitoring the status of compliance through three tier monitoring network established in the State for ensuring the compliance of law on significant environmental issues. The details of the meetings of District Environment Committees (DECs) of NAC Districts, State Level Air Quality Monitoring Committee (AQMC) and the review meetings under the Chairmanship of Chief Secretary are attached as **Annexure-33.**
Para 30 (Page 35)	xviii	CPCB may file its consolidated report by email by January 31, 2021.	Action to be taken by CPCB.

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं0
Ref..... H57259/294B/CL/2021

दिनांक
Date 12-01-2021

To,

Member Secretary,
Central Pollution Control Board
Parivesh Bhavan, East Arjun Nagar,
Delhi-110032

Sub: Submission of Quarterly Progress Report related to Implementation of action points of action plan for 15 Non-Attainment cities of Uttar Pradesh in compliance of Hon'ble NGT order dated 21/08/2020 passed in OA no. 681/2018, In Re: News item published in "The Times of India" Authored by Shri Vishwa Mohan Titled "NCAP with multiple timelines to clean air in 102 Cities to be released around August 15".

Sir,

Please refer to CPCB letter no. **AQM/AP/2019-2020 dated 30/12/2020** vide which instructions have been issued for submission of status on each direction of Hon'ble NGT order dated 21.08.2020 along with the quarterly progress report (QPR) in the robust formats to CPCB for incorporation in the compliance report to be Submitted by CPCB before Hon'ble NGT.

In the above context, the compliance report of the State of U.P. of the directions passed vide order dated 21.08.2020 along with the QPR of the NACs in the robust formats developed by CPCB for the quarter ending December, 2020 is submitted after due approval of Chief Secretary, U.P. and enclosed herewith.

It is also requested that the copy of draft of compiled QPR to be submitted before Hon'ble NGT may be made available to the Board to verify whether all the information related to the State has been incorporated in it.

Encl.: As above.

Yours Sincerely

(AshishTiwari)
Member Secretary

टी.सी.–12वी, विभूति खण्ड, गोमतीनगर,
लखनऊ–226010
दूरभाष 522-2720831,
फैक्स0522 – 2720764, 2720676

T.C.-12V, VibhutiKhand, Gomti Nagar
Lucknow – 226010
Phone :0522-2720831, 2720828
Fax : 0522 – 2720764

संख्या–एन.जी.टी.–602 / 81–7–2020–09(रिट) / 2016

प्रेषक,

राजेन्द्र कुमार तिवारी,
मुख्य सचिव,
उ0प्र0 शासन।

सेवा में,

जिलाधिकारी / अध्यक्ष, जिला पर्यावरण समिति,
लखनऊ, कानपुर, वाराणसी, प्रयागराज, आगरा, मुरादाबाद, गाजियाबाद, गौतमबुद्ध नगर (नोएडा), बरेली, रायबरेली, झांसी, अमरोहा (गजरौला), बुलन्दाहर (खुर्जा), सोनभद्र (अनपरा), फिरोजाबाद एवं मेरठ।

पर्यावरण, वन एवं जलवायु परिवर्तन अनु0–7 **लखनऊ : दिनांक : 27 नवम्बर, 2020**

विषय–प्रदेश के नॉन अटेन्मेन्ट नगरों में वायु प्रदूषण के दृष्टिगत माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 संख्या–681 / 2018 में दिनांक 21.08.2020 को पारित आदेशों का तत्कालिक रूप से अनुपालन कराये जाने के संबंध में।

महोदय,

कृपया उपर्युक्त विषय पर मुझे यह कहने का निदेश हुआ है कि प्रदेश के वायु प्रदूषण के दृष्टिगत चिन्हित 15 नॉन अटेन्मेन्ट नगरों यथा लखनऊ, कानपुर, वाराणसी, आगरा, प्रयागराज, मुरादाबाद, बरेली, रायबरेली, फिरोजाबाद, झांसी, सोनभद्र (अनपरा), अमरोहा (गजरौला), बुलन्दशहर (खुर्जा), गौतमबुद्ध नगर (नोएडा) एवं गाजियाबाद नगरों में वायु प्रदूषण दृष्टिगत मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 संख्या–681 / 2018 In Re: News item published in "The Times of India" Authored by Shri Vishwa Mohan Titled "NCAP with multiple timelines to clean air in 102 cities to be released around August 15" में पारित आदेश दिनांक 21.08.2020 के अनुसार विभिन्न बिन्दुओं पर निम्नवत् निर्देश दिये गये है, जिसके सुसंगत अंश एवं संबंधित विभाग निम्न तालिका में दिये गये है :–

Directions	Summary of Directions	Concerned Department	Timeline
i	Steps of prohibiting/shifting polluting activities which are found unsustainable/nonconforming and beyond carrying capacity of NACs, as a consequence of SA/CC Studies or otherwise, to other locations, in the interest of public health and protection of environment to give effect to 'Sustainable Development' principle.	Nagar Nigam, District Administration, District Industries Centre	Regular activity
ii	Redressal and reporting of complaints on various public grievance redressal portals (Sameer, SwachhVayu, IGRS etc.)	Nagar Nigam, Development authority, Traffic department	Immediate/ regular activity and compliance status as on 31.12.2020 to be filed by 31.01.2021
iii	Execution of action plans, including	Nagar Nigam,	Immediate/

	control of stubble burning, wherever necessary and bursting polluting and noise generating firecrackers and give information about the status of compliance of action plans in terms of the extent of improvement achieved, if any, in terms of reduction in pollution load. Steps in terms of action plans completed, actions ongoing and actions incomplete.	Agriculture department, District administration	regular activity and filing of compliance status of action plans as on 31.12.2020 to CPCB before 15.1.2021.
iv	Detailed micro level planning be undertaken in respect of each NAC by the concerned State/UT expeditiously and status as on 31.12.2020 be furnished to the CPCB within one month thereafter	Nagar Nigam, Development Authority, Transport, Traffic police, Forest department, Food & Civil supply, Agriculture, Horticulture, N.H.A.I., P.W.D., Irrigation	Status of micro level planning as on 31.12.2020 to be filed to CPCB by 31.01.2021
v	Preparation of action plans for control of noise pollution. Compensation regime for violations of noise pollution be applied by all the States/UTs	Home Department, District administration	31.12.2020
vi	Utilization of CAMPA funds, undertaking special afforestation drives in forest lands or other permissible locations in 16 NACs as per CAF Act, 2016 to abate pollution in the said cities.	Forest department	Regular activity
vii	Procurement of equipments and taking other steps for control of noise pollution in 16 NACs, including applying compensation regime prepared by the CPCB and file their respective compliance reports.	Home Department, District administration	status of compliance as on 31.12.2020 to be filed by 15.1.2021
viii	Let further steps be taken by all the States/UTs to finaliseERSs in terms of suggestion of the CPCB as quoted above in para 24, constituting a suitable mechanism similar to Task Force under GRAP for Delhi-NCR and information furnished to the CPCB by 31.12.2020	State Disaster Management Authority	31.12.2020
ix	Legacy waste sites remediation in all the 16 NACs.	Nagar Nigam, Development Authority	Information of compliance status as on 31.12.2020 is to be furnished to

			CPCB. Timeline to complete remediation by 07.04.2021
x	Steps to coordinate with the State Disaster Management Authorities and Meteorological Departments, while dealing with the problem of frequent environmental disasters. Action taken reports for frequent environmental disasters be filed with the CPCB for submission of consolidated report to this Tribunal	State Disaster Management Authority, Meteorological department	Regular activity
xi	The recommendations of the Oversight Committee for the State of UP, in its report dated 15.07.2020, need serious consideration and action by the concerned authorities in the State of UP. The Chief Secretary, UP may ensure further action in the State at different levels which may be coordinated and overseen by the Monitoring Committee. The oversight Committee may give its further independent report to this Tribunal before the next date by e-mail	Nagar Nigam, Development Authority, , Forest department, Food & Civil supply, Agriculture,	Compliance report from the concerned departments to be submitted to UPPCB before 15.01.2021
xii	In view of continued violation of law on significant environmental issues, to give effect to rule of law and Constitutional mandate of clean environment and for protection of public health and environment, monitoring must be done at the level of Chief Secretaries at least once in a month and the Chief Secretaries must have environment cells attached to their offices, as earlier directed by the Hon'ble Supreme Court and this Tribunal in OA 606/2018	Chief Secretary	Immediate/ regular monthly activity

i. Detailed micro level planning be undertaken in respect of each NAC by the concerned State/UT expeditiously and status as on 31.12.2020 be furnished to the CPCB within one month thereafter;

ii. Let CPCB issue a fresh direction with regard to the remediation of legacy waste sites in the light of deficiencies noticed by the CPCB and coordinate further action with the concerned Urban Development/Local Bodies/PCBs/PCCs/Municipal Corporations. At least one site may be remediated and made a model of compliance in each of the 122 NACs. Where ever legacy waste sites remediation has not commenced, it may commence earliest having regard to the fact that timeline under

statutory rules to complete such action is 7.4.2021 and continued delay is detrimental to public health and environment. Information of compliance status as on 31.12.2020 be furnished to CPCB in terms of observations in para 24 above;

2— अतः वायु प्रदूषण के बढ़ते प्रभाव के संबंध में मा0 एन0जी0टी0 द्वारा पारित आदेश दिनांक 21.08.2020 के अनुक्रम में निर्धारित कार्यवाही का समयबद्ध रूप से अनुपालन कराया जाना सुनिश्चित करें एवं शहर की समेकित अनुपालन आख्या सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड को ई—मेल ms@uppc.com के माध्यम से दिनांक 30.11.2020 तक आवश्यक रूप से उपलब्ध कराये। मा0 एन0जी0टी0 द्वारा याचिका पर अग्रिम सुनवाई दिनांक 18.02.2021 निर्धारित की गयी है।

भवदीय,

Digitally signed by राजेन्द्र कुमार तिवारी
Date:Fri Nov 20 17:08:18 IST 2020
Reason: Approved

(राजेन्द्र कुमार तिवारी)
प्रमुख सचिव।

संख्या—एन.जी.टी.—602 (1)/81—7—2020—09(रिट)/2016, तद्दिनांक

प्रतिलिपि—निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :—

1— अपर मुख्य सचिव/प्रमुख सचिव, नगर विकास/आवास एवं शहरी नियोजन/लोक निर्माण/सिंचाई एवं जल संसाधन/गृह/परिवहन/अवस्थापना एवं औद्योगिक विकास/ कृषि/ उद्यान/खाद्य एवं रसद विभाग, उ0प्र0, शासन।

2— सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।

3— प्रभागीय वनाधिकारी/सदस्य संयोजक, जिला पर्यावरण समिति, लखनऊ, कानपुर, वाराणसी, प्रयागराज, आगरा, मुरादाबाद, गाजियाबाद, गौतमबुद्ध नगर (नोएडा), बरेली, रायबरेली, झांसी, अमरोहा (गजरौला), बुलन्दशहर (खुर्जा), सोनभद्र (अनपरा), फिरोजाबाद एवं मेरठ।

आज्ञा से,

(सुधीर गर्ग)
प्रमुख सचिव।

Annexure - 3

21.12.2020

वीडियो कान्फ्रेंसिंग

संख्या- 1377 /31-2020-42/2012टीओसी0-1

प्रेषक,

कुमार कमलेश,
अपर मुख्य सचिव,
उ0प्र0 शासन।

सेवा में,

1. समस्त मण्डलायुक्त, उ0प्र0।
2. समस्त जिलाधिकारी, उ0प्र0।

कार्यक्रम कार्यान्वयन विभाग **लखनऊः दिनांक: 11 दिसम्बर, 2020**

विषयः-मुख्य सचिव, उ0प्र0 शासन की अध्यक्षता में प्रत्येक माह के प्रथम एवं तृतीय सोमवार को अपरान्ह 04:00 बजे से वीडियो कान्फ्रेंसिंग का आयोजन।

महोदय,

कृपया उपर्युक्त विषयक समय-समय पर पूर्व में निर्गत शासनादेशों को अवक्रमित करते हुए मुझे यह कहने का निदेश हुआ है कि मुख्य सचिव, उ0प्र0 शासन की अध्यक्षता में प्रत्येक माह के प्रथम एवं तृतीय सोमवार को अपरान्ह 04:00 बजे से लोक भवन स्थित कक्ष से वीडियो कान्फ्रेंसिंग के माध्यम से संलग्न एजेण्डा बिन्दुओं पर समीक्षा की जाएगा।

2- उपर्युक्त वीडियों कान्फ्रेंसिंग के सम्बन्ध में समस्त मण्डलायुक्त/जिलाधिकारी को निम्न निर्देश दिए जाते हैः-

(क) वीडियो कान्फ्रेंसिंग प्रत्येक जनपद स्तर पर की जाएगी तथा जिलाधिकारी वीडियो कान्फ्रेंसिंग में प्रतिभाग करेंगे।

(ख) जनपद मुख्यालय पर मण्डलायुक्त की तैनाती की दशा में वीडियो कान्फ्रेंस में मण्डलायुक्त भी प्रतिभाग करेंगे।

(ग) मण्डलायुक्त/जिलाधिकारी यदि आवश्यक समझें तो अन्य अधिकारी को भी वीडियो कान्फ्रेंस में आमंत्रित कर सकते हैं।

कृपया समस्त मण्डलायुक्त/जिलाधिकारी पूर्ण तैयारी के साथ वीडियो कान्फ्रेंसिंग में यथासमय स्वयं प्रतिभाग करने का कष्ट करें।

संलग्नकः यथोपरि।

भवदीय,

(कुमार कमलेश)
अपर मुख्य सचिव।

संख्या-1377(1)/31-2020-42/2012टीसी-1 तद्दिनांकः

प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषितः-

1. अपर मुख्य सचिव/प्रमुख सचिव, नगर विकास/चिकित्सा स्वास्थ्य/कृषि/पंचायतीराज/ग्राम्य विकास/पशुधन/खाद्य एवं रसद/ नियोजन/ वन एवं **पर्यावरण** एवं राजस्व विभाग, उ0प्र0 शासन को इस आशय से प्रेषित कि कृपया प्रत्येक माह के प्रथम एवं तृतीय सोमवार को अपरान्ह 04:00 बजे से आयोजित वीडियो कान्फ्रेंसिंग में पूर्ण तैयारी के साथ स्वयं प्रतिभाग करने का कष्ट करें। यदि एजेण्डा बिन्दु में एक से अधिक विभाग सम्मिलित है तो नोडल विभाग अपने स्तर से अन्य विभागों को सूचित करेंगे। वीडियो कान्फ्रेंसिंग के पूर्व शुक्रवार को अपरान्ह 5:00 बजे तक अपने विभाग से सम्बन्धित बिन्दुओं पर जनपदवार संलग्न प्रारूप पर प्रगति कार्यक्रम कार्यान्वयन विभाग के ई-मेल आई0डी0 wpkkvuplko@gmail.com पर अवश्य प्रेषित करानेका कष्ट करें।
2. उप महानिदेशक एवं राज्य सूचना विज्ञान अधिकारी, राष्ट्रीय सूचना विज्ञान केन्द्र, योजना भवन लखनऊ।

आज्ञा से,

(जोगेन्द्र प्रसाद)
संयुक्त सचिव।

संख्या-1377(2)/31-2020-42/2012टीसी-1 तद्दिनांकः

प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषितः-

1. अध्यक्ष, राजस्व परिषद, उ0प्र0।
2. कृषि उत्पादन आयुक्त, उ0प्र0 शासन।
3. अवस्थापना एवं औद्योगिक विकास आयुक्त, उ0प्र0 शासन।
4. समाज कल्याण आयुक्त, उ0प्र0 शासन।
5. अपर मुख्य सचिव/प्रमुख सचिव/सचिव, मा0 मुख्यमंत्री जी, उ0प्र0 शासन।
6. समस्त अपर मुख्य सचिव/प्रमुख सचिव/सचिव, उ0प्र0 शासन को इस अनुरोध के साथ प्रेषित कि यदि अपने विभाग का एजेण्डा बिन्दु वीडियो कान्फ्रेंसिंग में सम्मिलित कराना चाहते हैं तो कृपया कार्यक्रम कार्यान्वयन विभाग को एजेण्डा बिन्दु उपलब्ध कराने का कष्ट करें।
7. प्रमुख स्टाफ आफिसर, मुख्य सचिव, उ0प्र0 शासन।
8. प्रधान निजी सचिव, मुख्य सचिव, उ0प्र0 शासन।
9. गार्ड फाईल।

आज्ञा से,

(जोगेन्द्र प्रसाद)
संयुक्त सचिव।

क्र0सं0	निर्धारित सोमवार एवं समय	विभाग	वीडियो कान्फ्रेंसिंग हेतु प्रस्तावित योजनाएं
1	2	3	4
1	प्रत्येक माह के प्रथम सोमवार को आयोजित वीडियो कान्फ्रेंसिंग हेतु एजेण्डा बिन्दु (अपरान्ह 4:00 बजे से अपरान्ह 6:00 बजे तक)	नगर विकास	1. प्रधानमंत्री स्ट्रीट वेन्डर्स योजना (पी0एम0 स्वानिधि) 2. स्मार्ट सिटी 3. अमृत योजना
2		चिकित्सा स्वास्थ्य	1. आयुष्मान भारत-प्रधानमंत्री जन आरोग्य योजना 2. मुख्यमंत्री जन आरोग्य अभियान 3. कोविड-19 संक्रमण के नियन्त्रण हेतु कार्यवाही की स्थिति
3		पंचायतीराज	1. प्रदेश की ग्राम पंचायतों में पंचायत भवन निर्माण की प्रगति 2. प्रदेश की ग्राम पंचायतों में सामुदायिक शौचालय निर्माण की प्रगति
4		ग्राम्य विकास	1. प्रधानमंत्री आवास योजना-ग्रामीण 2. मुख्यमंत्री आवास योजना-ग्रामीण
5	प्रत्येक माह के तृतीय सोमवार को आयोजित वीडियो कान्फ्रेंसिंग हेतु एजेण्डा बिन्दु (अपरान्ह 4:00 बजे से अपरान्ह 6:00 बजे तक)	पशुधन	1. मुख्यमंत्री निराश्रित/बेसहारा गोवंश सहभागिता योजना 2. गोवंशीय एवं महिषवंशीय पशुओं की इयर टेगिंग
6		खाद्य एवं रसद	क्रय केन्द्रों पर धान/मक्का के क्रय की स्थिति
7		कृषि	1. प्रधानमंत्री किसान सम्मान योजना के अन्तर्गत लम्बित आवेदन पत्रों के सत्यापन की प्रगति 2. पराली प्रबन्धन के अन्तर्गत इन सी टू योजना के माध्यम से ग्राम पंचायतों/सहकारी समितियों/गन्ना समितियों इत्यादि को कृषि यंत्र उपलब्ध कराए जाने की प्रगति
8		वन एवं पर्यावरण	एन0जी0टी0 के आदेश के अनुपालन में कार्यवाही
9		राजस्व	1. तालाबों को बहाल (restoration) करने की स्थिति 2. आई0जी0आर0एस0 के निस्तारण की स्थिति 3. प्रगति पोर्टल पर परियोजनाओं हेतु भूमि अधिग्रहण की स्थिति

प्रारूप-1

कार्यक्रम/ एजेण्डा बिन्दु-

विभाग-

एक्शन प्वाइंट- दिनांक-

क्र० सं०	जनपद	लक्ष्य	गत माह तक की प्रगति	गत माह तक की प्रगति का (प्रतिशत)	अद्यतन प्रगति	अद्यतन प्रगति (प्रतिशत)	गत माह के सापेक्ष वृद्धि प्रतिशत में (7-5)
1	2	3	4	5	6	7	8

नोट- कृपया कालम संख्या-8 में अद्यतन प्रगति (प्रतिशत) बढते क्रम (Ascending Order) में दें।

प्रारूप-2

कार्यक्रम/ एजेण्डा बिन्दु-

विभाग-

एक्शन प्वाइंट- दिनांक-

क्र० सं०	मण्डल	लक्ष्य	गत माह तक की प्रगति	गत माह तक की प्रगति का (प्रतिशत)	अद्यतन प्रगति	अद्यतन प्रगति (प्रतिशत)	गत माह के सापेक्ष वृद्धि प्रतिशत में (7-5)
1	2	3	4	5	6	7	8

नोट- कृपया कालम संख्या-8 में अद्यतन प्रगति (प्रतिशत) बढते क्रम (Ascending Order) में दें।

CENTRAL POLLUTION CONTROL BOARD
[AQMN Division]

Annexure - 4

Minutes of Meeting of Project Management Committee for Setting up of CAAQMS in million-plus cities and state capitals under CPSU – CSR funded project.

The first meeting of Project Management Committee (PMC), constituted for setting up of CAAQMS in million-plus cities and state capitals under CPSU-CSR funded project was held on 27th November, 2020 at 4:00 PM through video conferencing. The names of officials attended the meeting are annexed.

Following is the record of discussion:

1.0 At the outset, Dr. Prashant Gargava, Chairman, Committee welcomed all the members & participants and a round of introduction was made by each member/participant. Chairman committee stated that there has been delays in the past and now with appointment of procurement consultant, efforts must be made to fast track the process. He requested all the members to share their views and request to all CPSUs for early signing of MoU and transfer of funds for successful execution of the project.

2.0 Shri V. K. Shukla, Scientist E and Divisional Head, AQMN briefed about the background and the progress made so far in the project including engagement of M/s MECON as technical consultant in the project. DH-AQMN also apprised that project is not progressing due to pending signing of MoUs & transfer of funds by some PSUs and made a presentation on overall project including present status and issues.

3.0 Shri Ashish Tiwari, MS, UPPCB, requested to revise the CAAQM stations under this project for Non-Attainment Cities in the state. It was apprised that the priority have been given for State capitals/ Million-plus cities and the same has been finalised with the respective CPSUs, funding under this project.

4.0 Shri V. M. Motghare, JD, MPCB, requested CIL for adding more stations in Maharashtra due to several coal mines in the state. CIL stated that the list of stations/cities have already been approved by their board and Western Coal field is already going to install 06 more stations in the state.

5.0 It was apprised that the MoU signing of CIL and NMDC are pending. Chairman committee asked CIL and NMDC for expediting the signing of their MoUs and transfer of funds. CIL informed that they have already forwarded the MoU for signing of CPCB. CPCB informed that the MoU required some amendments in respect of number of stations as per committed fund, station cost etc. to maintain cost uniformity with all PSUs. Accordingly, revised MoU has been sent to CIL. Further, NMDC informed that they have to place the proposal to their Board, for the approval.

6.0 Sh. S. M. Chowdhury, ED, NTPC urged that the re-distribution / re-location of stations are not suggested as the city and stations mentioned in the MoU, has already been approved by their Board. Dr. Sudhir Dahiya, DGM, NTPC, requested CPCB to forward the request for nomination of members for single committee i.e. PMC. He also reiterated that the half

yearly status report of the project may be forwarded to NTPC. Chairman of the committee urged M/s MECON to provide PERT chart & quarterly progress report of the project.

7.0 Shri C.D. Goswami, ED, MECON Ltd. agreed to submit the quarterly progress report through CPCB for the appraisal of all participated CPSUs and raised the following issues:

i. Submission of Performance Bank Guarantee (PBG) @10% of the estimated procurement cost.
ii. Global tenders for the tender upto Rs. 200 Crores as per the notification dated 15.05.2020 from Ministry of Finance, Department of Expenditure, Govt. of India.
iii. Custom Duty exemption certificate for the procurement.
iv. Contact details of stakeholders for coordination in respective state.

CPCB informed that the PBG issue may be discussed with Account Section of CPCB separately and the procurement may be done as per the GFR. CPCB will provide the Custom Exemption Certificate including contact details of stakeholders.

After detailed discussions, the Committee decided the following:

i. MECON Ltd. will submit the progress report in every quarter to CPCB for the appraisal of all stakeholders of the project.
ii. CIL and NMDC may expedite signing of MoU for execution of project.
iii. All the CPSUs except NTPC may transfer the 1st instalment of fund at the earliest.
iv. PERT chart may be prepared for activities of the project.
v. Station location information may be provided by CPCB to MECON Ltd.
vi. Number/locations/city of the stations may be reviewed for U.P.
vii. Meeting of Project Management Committee will be organised once in a quarter or as and when required.

The meeting ended with a vote of thanks to and from the Chair.

Annexure-I

List of participants

1. Dr. Prashant Gargava, MS, CPCB
2. Sh. V. K. Shukla, DH-AQMN, CPCB
3. Sh. S. K. Sharma, Sc. 'D', AQMN, CPCB
4. Sh. Ashok Kashyap, AO, Material Div., CPCB
5. Sh. Ashish Tiwari, MS, UPPCB
6. Sh. V. M. Motghare, JD, APC, MPCB
7. Sh. S. C. Kollur, SA, MPCB
8. Sh. Praveen Kr. Trivedi, Director (Env.), MPPCB
9. Sh. G. Ambulkar, Chief Chemist, MPPCB
10. Sh. Shankar C Subramanian, GM (Env.), CIL
11. Dr. Sudhir Dahiya, DGM (EMG), NTPC
12. Sh. Subhojit Mullick Chowdhury, ED (Safety, Envt, AU, SD), NTPC
13. Sh. G. S. Bhattacharya, DGM (Civil) & Nodal Officer CSR, MOIL
14. Sh. Ajay Holani, Sr. GM (CSR), PGC
15. Sh. Arvind Kumar Rai, GM (CSR), PGC
16. Sh. Ajay Kumar Dua, Chief Manager (CSR), PGC
17. Sh. P. K. Satpathy, Director, NMDC
18. Sh. C. D. Goswami, ED, MECON Ltd.
19. Ms. Sakshi Batra, SSA, AQM, CPCB
20. Sh. Neeraj Katiyar, SSA, AQMN, CPCB

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTARPRADESH POLLUTION CONTROL BOARD

संदर्भ सं0
Ref.....HS5622/CL/219/CAAQMS/Million Plus/2020

दिनांक
Date ..04./12./2020

To,

Member Secretary,
Central Pollution Control Board
Parivesh Bhavan, East Arjun Nagar,
Delhi-110032

Sub: Setting up of Continuous Ambient Air Quality Monitoring Station (CAAQMS) in Million Plus cities and State capital under CPSUs- CSR Funds.

Sir,

Please refer to your letter dated 11.09.2019 regarding setting up of Continuous Ambient Air Quality Monitoring Station (CAAQMS) under **Central Public Undertaking Projects (CPSUs-CSR)** in the identified cities viz. Varanasi (02 Stations), Lucknow (02), Kanpur (03 Stations) and Prayagraj (03 Station). The status of required CAAQMS against population density, existing/proposed stations in the above cities is as follows:-

S.N.	Name of City	Required CAAQMS	Existing CAAQMS	Proposed CAAQMS	Remarks
1	Lucknow	05	04	03	02 CAAQMS Extra
2	Varanasi	05	01	03	01 CAAQMS Required
3	Kanpur	05	01	03	01 CAAQMS Required
4	Prayagraj	05	00	03	02 CAAQMS Required

It is to inform you that in State of Uttar Pradesh, 17 Cities have been identified as Non-Attainment Cities. Among of them certain Non-Attainment cities presently not having any CAAQMS and AQI of such Cities are not being possible to assess. In this context, a letter vide dated 04.02.2020 was sent to CPCB with request to relocate the proposed CAAQMS under CPSUs- CSR fund in such Non-Attainment Cities which are presently not having any CAAQMS, but as per the letter of CPCB dated 12.02.2020, the above proposal has not been considered.

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Web Site : www.uppcb.com

During the meeting of Project Management committee for setting up of CAAQMS in Million Plus cities and State Capital under CPSUs- CSR Funds held on 27.11.2020, undersigned has discussed the above matter with officials of the CPCB. Your goodself assured in the meeting to reconsider the proposal in consultation with the representatives of the PSUs. As per the discussion held, proposal of relocation of CAAQMS in Non-Attainment Cities is as under-

S.N.	Name of City	Sanctioned CAAQMS Under CPSUs CSR fund	Proposal for relocation of CAAQMS
1	Lucknow	02	Jhansi (02)
2	Varanasi	02	Varanasi (01) Bareilly (01)
3	Kanpur	03	Kanpur (01) Bareilly (01)
4	Prayagraj	03	Prayagraj (02) Moradabad(01)

In the above context, you are kindly requested to re-consider the above proposal and approve accordingly. Your early response is kindly solicited.

Yours Sincerely

(Ashish Tiwari)
Member Secretary

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTARPRADESH POLLUTION CONTROL BOARD

संदर्भ सं0
Ref.....HS6416 /CL/219/ CAAQMS Million Plus/2020

दिनांक
Date ...22/12/2020

To,

Member Secretary,
Central Pollution Control Board
Parivesh Bhavan, East Arjun Nagar,
Delhi-110032

Sub: Setting up of Continuous Ambient Air Quality Monitoring Station (CAAQMS) in Million Plus cities and State capital under CPSU-CSR Funded Project.

Sir,

Please refer to Minutes of Meeting of Project Management Committee regarding setting up of CAAQMS in Million Plus Cities & State capitals under CPSU-CSR funded project. The Meeting was held on 27th November 2020 at 4:00 PM through Video Conferencing. After the discussion on the issues, project management committee agreed to review the Number/location/City for CAAQMS Sanctioned under CPSU-CSR fund.

In this above context the proposal of relocation of CAAQMS sanctioned under CPSU-CSR funds in Non-Attainment Cities are as under:-

S.N.	Name of City	Sanctioned CAAQMS Under CPSU-CSR fund	Proposal for relocation of CAAQMS
1	Lucknow	02	Jhansi (01) Khurja (01)
2	Varanasi	02	Varanasi (01) Bareilly (01)
3	Kanpur	03	Kanpur (02) Bareilly (01)
4	Prayagraj	03	Prayagraj (02) Moradabad (01)

You are requested to consider the above proposal for relocation of proposed CAAQMS location expeditiously as the matter is related to time bound compliance of Hon'ble NGT direction dated 20.11.2019 Passed in O.A. No. 681/2018

It is also requested that a Meeting through VC may be organised with UPPCB, CPCB & officials of Concerned PSU, if needed.

Yours Sincerely

(Ashish Tiwari)
Member Secretary

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Annexure - 7

Meeting No. 80

MINUTES OF MEETING OF THE OVERSIGHT COMMITTEE, NGT UP LUCKNOW, HELD ON 21.12.2020 AT 11:00 A.M IN OA NO. 681/2018 IN NEWS ITEM PUBLISHED IN "THE TIMES OF INDIA" AUTHORED BY SHRI VISHWA MOHAN TITLED "NCAP WITH MULTIPLE TIMELINES TO CLEAN AIR IN 102 CITIES TO BE RELEASED AROUND AUGUST 15" THROUGH VIDEO-CONFERENCING

***

Present: **Hon'ble Mr. Justice S.V.S Rathore, Chairman**
Hon'ble Dr Anup Chandra Pandey, Member

Other dignitaries present:

1. Shri Ashish Tiwari, Member Secretary, UPPCB
2. Dr. D. K. Soni, Additional Director, CPCB, Lucknow
3. Shri Girish Arya, UPPCB

The Meeting held as scheduled.

This case is related to the issue of remedial action to be adopted to enforce the Ambient Air Quality Standards with reference to the provisions of the Air (Prevention and Control of Pollution) Act, 1981 (the Air Act) and the Environment (Protection) Act, 1986 (the EPA Act) in cities classified as 'Non-Attainment Cities' (NACs) based on monitoring of the ambient air quality. Further question is compliance of Noise Pollution (Regulation and Control) Rules, 2000 (Noise Rules) framed under the provisions of the EPA Act for air pollution in 122 Non-Attainment Cities (NACs). The Hon'ble NGT had taken up this issue on several dates 16.01.2019, 15.03.2019, 06.08.2019 and 20.11.2019, 21.08.2020.

Vide order dated 21.08.2020, OA No. 773/2018 regarding remedial action for unregulated mining and traffic congestion was also included in this case. The reports of CPCB dated 06.03.2020, 21.07.2020 and 18.08.2020 on the status of compliance of directions and response of MoEFF&CC declining to reduce time for abating air pollution under NCAP were also discussed. The report of Ministry of Road Transport and Highway dated 16.06.2020 and report of Oversight Committee dated 15.07.2020 were also considered. In view of the above the Hon'ble NGT issued the following directions:

1. The work of completing remaining 175 monitoring stations needs to be expeditiously completed within next six months. Work in this regard may commence within one month, which may be monitored by the CPCB, by holding periodical online meetings with the Chairman/Member Secretaries of State PCBs/PCCs or other authorities. The funds available under the 'consent mechanism'/'environmental compensation' may be utilized for the purpose by the State PCBs/PCCs. It will be preferable that out of the above, 25 stations are set up by CPCB/State PCBs/PCCs jointly (with CPCB financing out of its EC funds), following an appropriate procedure to ensure best price and quality;

2. Carrying Capacity and Source Apportionment studies may be simultaneously undertaken by the State PCBs/PCCs, utilizing the 'consent mechanism'/ 'environmental compensation' fund. Work in this regard may commence within one month and completed in six months. State PCBs/PCCs will be at liberty to either undertake the study in-house or by hiring any other agencies. However, as far as possible a uniform policy may be adopted in this regard which may be finalized by the CPCB in consultation with all State PCBs/PCCs in same manner as in direction i. It will be preferable that 25 such studies are conducted jointly by CPCB/State PCBs/PCCs (with CPCB financing out of its EC Funds) to set a pattern;

3. Let further steps of prohibiting/shifting polluting activities which are found unsustainable/non conforming and beyond carrying capacity of NACs, as a

consequence of SA/CC Studies or otherwise, to other locations, in the interest of public health and protection of environment to give effect to 'Sustainable Development' principle be taken by the States/UTs;

4. The States may take further steps to set up and operate PGRPs expeditiously, within three months. The CPCB as well as State PCBs/PCCs may evaluate functioning of such portals on real time basis in the direction of protection of environment. In particular analysis may be undertaken about the number of complaints received, effective steps for redressal taken and improvement achieved and planned. Such exercise may be ongoing but in the first instance may be compiled as on 31.12.2020 and report filed by the State PCBs/PCCs with the CPCB within one month thereafter;

5. Action plans for newly added 20 NACs be completed expeditiously on the pattern of such plans for 102 cities, already prepared;

6. All the concerned States/UTs may execute action plans, including control of stubble burning, where ever necessary and bursting polluting and noise generating fire crackers and give information about the status of compliance of action plans as on 31.12.2020 to CPCB before 15.01.2021. They may also give information in a tabulated form about the extent of improvement achieved, if any, in terms of reduction in pollution load. Steps in terms of action plans completed, actions ongoing and actions incomplete;

7. Detailed micro level planning be undertaken in respect of each NAC by the concerned State/UT expeditiously and status as on 31.12.2020 be furnished to the CPCB within one month thereafter;

8. The States/UTs may address the gaps communicated by the CPCB with respect to the action plans for control of noise pollution and the States/UTs which have not yet furnished their action plans may do so positively by 31.12.2020. Compensation regime for violations of noise pollution be applied by all the States/UTs;

9. We find that NCAP for reduction of air pollution does not fully meet the mandate of sustainable development. Violation of laid down air pollution levels resulting in large number of deaths and diseases needs to be addressed expeditiously. Targeted time of reduction of pollution loads needs to be reduced and planned steps need to be sternly implemented on the ground. MoEF&CC may take further action as per law in the light of observations in para 19 above. The States may utilize CAMPA funds, undertaking special afforestation drives in forest lands or other permissible locations in 122 NACs as per CAF Act, 2016 to abate pollution in the said cities. The CEO of CAMPA may hold a video conferencing with all the States PCBs/PCCs to coordinate and facilitate the utilization of CAMPA Funds;

10. Let all the States/UTs take further action for procurement of equipments and taking other steps for control of noise pollution in 122 NACs as discussed in para 20 above and direction (viii) above, including applying compensation regime prepared by the CPCB and file their respective reports of status of compliance as on 31.12.2020 by 15.01.2021;

11. Let further steps be taken by all the States/UTs to finalise ERSs in terms of suggestion of the CPCB as quoted above in para 24, constituting a suitable mechanism similar to Task Force under GRAP for Delhi-NCR and information furnished to the CPCB by 31.12.2020;

12. let further steps be taken to plan utilisation of consent/EC funds by all the State PCBs/PCCs in the light of order of this Tribunal on the subject dated 24.07.2020 in O.A. No. 102/2019, Ashish Kumar Dixit v. State of Uttar Pradesh & Ors by 31.12.2020.It will be preferable that MoEF&CC with assistance of CPCB lays down an institutional mechanism on the pattern of CAMPA or otherwise for proper utilization of consent and EC funds available with CPCB/State PCBs/PCCs.

13. Let CPCB issue a fresh direction with regard to the remediation of legacy waste sites in the light of deficiencies noticed by the CPCB and coordinate further action with the concerned Urban Development /Local Bodies/PCBs/PCCs/Municipal Corporations. At least one site may be remediated and made a model of compliance in each of the 122 NACs. Where ever legacy waste sites remediation has not commenced, it may commence earliest having regard to the fact that timeline under statutory rules to complete such action is 07.04.2021 and continued delay is detrimental to public health and environment. Information of compliance status as on 31.12.2020 be furnished to CPCB in terms of observations in para 24 above;

14. All the States/UTs and PCB/PCCs may take steps to coordinate with the State Disaster Management Authorities and Meteorological Departments. The observations of this Tribunal while dealing with the problem of frequent environmental disasters in order dated 23.07.2020 in OA 134/2020, News Item published on 13.07.2020 in daily "India Today" titled "Massive fire engulf Vizag chemical plant, explosions heard, injuries reported" may also be taken into account. Action taken reports be filed with the CPCB for submission of consolidated report to this Tribunal;

15. MoRTH may take further prompt action of undertaking carrying capacity studies with regard to road infrastructure, specially in 122 NACs, through Central Road Research Institute or any other agency which may be financed by CPCB out of compensation funds or otherwise. On that basis, proper policies be prepared to deal with the number of vehicles beyond parking capacity or carrying capacity and permitting entry or registration of number of vehicles, parking areas etc. This is necessary to reduce congestion, unregulated parking and air pollution loads in 122 NACs. CPCB may coordinate with the concerned Ministries and acquaint this Tribunal with the outcome in its next report;

16. The recommendations of the Oversight Committee for the State of UP, in its report dated 15.07.2020, need serious consideration and action by the concerned authorities in the State of UP. The Chief Secretary, UP may ensure further action in the State at different levels which may be coordinated and overseen by the Monitoring Committee. The oversight Committee may give its further independent report to this Tribunal before the next date by e-mail;

17. In view of continued violation of law on significant environmental issues, to give effect to rule of law and Constitutional mandate of clean environment and for protection of public health and environment, monitoring must be done at the level of Chief Secretaries at least once in a month and the Chief Secretaries must have environment cells attached to their offices, as earlier directed by the Hon'ble Supreme Court and this Tribunal in OA 606/2018;

18. CPCB may file its consolidated report by email by January 31, 2021.

The Oversight Committee reviewed the progress in light of the orders of the Hon'ble NGT. The Member Secretary, UPPCB Shri Ashish Tiwari informed that the Chief Secretary, State of Uttar Pradesh had reviewed the case on 2 Dec, 2020. UPPCB had called for compliance report from all the concerned departments on or before 25 Dec, 2020.

Further he informed that 51 CAQMS were required in the State of Uttar Pradesh out of which 17 CAQMS are existing stations and there is a gap of 34 CAQMS stations. The current status of 34 CAQMS to be installed is as follows:

Number of Stations	Current Status
14 Stations Namely: • Firozabad-1 • Lucknow-1 • Kanpur-2	Tendering has been done and work orders have been issued. The timeline for completion of work is Feb 2021.

• Varanasi-3 • Prayagraj-3 • Agra-4	
10 Stations Namely: • Bareily-2 • Jhansi-2 • Kanpur-2 • Varanasi-1 • Moradabad-1 • Prayagraj-2	Installation of CAMS will be done by CPCB in co-operation with Central Public Units (CPUs). CPUs will provide financial assistance to CPCB. The timelines will be communicated soon to the oversight committee.
4 Stations Namely: • Jhansi-2 • Ghajraula-1 • Anpara-1	These stations are located in the industries which have been connected to the monitoring stations of UPPCB and CPCB.

Still, a gap of 6 CAQMS is there regarding which UPPCB shall request for extension in the existing timelines before the Hon'ble NGT.

Source Apportionment and Carrying Capacity Studies: out of 15 NACs the study has been completed in Kanpur, Agra and Ghaziabad. CPCB is conducting study for three cities namely Moradabad, Noida and Jhansi. UPPCB had requested CPCB to conduct SA and CC studies for Bareily in place of Jhansi.

In Lucknow, TERI, New Delhi is conducting the SA and CC studies. They have also been allotted work to conduct the way forward study for Kanpur. For remaining 8 Cities work of conducting SA and CC studies has been allotted to IIT, Kanpur. They have requested for extension in the timelines due to COVID-19 pandemic.

The committee had observed that a Source Apportionment study was conducted for the Kanpur city earlier and questioned the status of progress made using this study report. The MS, UPPCB informed that no concrete progress was made based upon that report. Further, it was mentioned that UPPCB is working in direction of monitoring the air pollution using a dashboard program which is 2x2 grid based monitoring program. They are in their final

stage of finalizing the program and they expect that it will be functional in the first week of January 2021.

Another issue is development of Emergency Response System. MS, UPPCB Shri Ashish Tiwari informed that to consider the ERS for severe air pollutions as disasters. UPPCB seek help from the State Disaster Management Authority. UPPCB had sent a letter to MOEF&CC and National Disaster Management Authority requesting that they should issue a guideline on PAN India basis to the State Disaster Management Authorities to collaborate with the SPCBs in this regard. A copy of this letter will be send to this committee from UPPCB.

In case of non-confirming areas, UPPCB had submitted that to resolve the current prevailing issues the high load electricity connections should be scrutinized and geo-tagged.

A detailed written report with regard to the above mentioned points will be submitted by UPPCB in few days to this committee.

21-12-2020

X Anup Chandra Pandey

Dr Anup Chandra Pandey
Member, Oversight Committee
Signed by: ANUP CHANDRA PANDEY

21-12-2020

X SVS Rathore

Justice SVS Rathore
Chairman, Oversight Committee
Signed by: SURENDRA VIKRAM SINGH RATHORE

Dec 21, 2020

Please visit our website: ***oscngt.upsdc.gov.in*** for more information.

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTARPRADESH POLLUTION CONTROL BOARD

संदर्भ सं0
Ref.....HS6416 /CL/2191/ CAAQMS Million Plus/2020

दिनांक
Date ...22/12/2020

To,

Member Secretary,
Central Pollution Control Board
Parivesh Bhavan, East Arjun Nagar,
Delhi-110032

Sub: Setting up of Continuous Ambient Air Quality Monitoring Station (CAAQMS) in Million Plus cities and State capital under CPSU-CSR Funded Project.

Sir,

Please refer to Minutes of Meeting of Project Management Committee regarding setting up of CAAQMS in Million Plus Cities & State capitals under CPSU-CSR funded project. The Meeting was held on 27th November 2020 at 4:00 PM through Video Conferencing. After the discussion on the issues, project management committee agreed to review the Number/location/City for CAAQMS Sanctioned under CPSU-CSR fund.

In this above context the proposal of relocation of CAAQMS sanctioned under CPSU-CSR funds in Non-Attainment Cities are as under:-

S.N.	Name of City	Sanctioned CAAQMS Under CPSU-CSR fund	Proposal for relocation of CAAQMS
1	Lucknow	02	Jhansi (01) Khurja (01)
2	Varanasi	02	Varanasi (01) Bareilly (01)
3	Kanpur	03	Kanpur (02) Bareilly (01)
4	Prayagraj	03	Prayagraj (02) Moradabad (01)

You are requested to consider the above proposal for relocation of proposed CAAQMS location expeditiously as the matter is related to time bound compliance of Hon'ble NGT direction dated 20.11.2019 Passed in O.A. No. 681/2018

It is also requested that a Meeting through VC may be organised with UPPCB, CPCB & officials of Concerned PSU, if needed.

Yours Sincerely

(Ashish Tiwari)
Member Secretary

टी.सी.–12वी, विभूति खण्ड, गोमती नगर,
लखनऊ– 226010
दूरभाष 522-2720831,
फैक्स 0522 – 2720764, 2720676
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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTARPRADESH POLLUTION CONTROL BOARD

संदर्भ सं0
Ref.....H55891/CL/294B/ActionPlan/2020

दिनांक
Date 08/12/2020

To,
Member-Secretary
Central Pollution Control Board
Parivesh Bhawan, East Arjun Nagar
Delhi

Sub:- Hon'ble NGT Directions in O.A. No. 681/2018 dated 21.08.2020 : 25 SA/CC studies are conducted jointly by CPCB/SPCBs/PCCs

Sir,

Please refer CPCB e-mail letter dated 07.12.2020 regarding shortlisted cities for joint study of SA/CC in selected non-attainment cities. Jhansi, Noida and Moradabad have been selected by CPCB, Delhi for Uttar Pradesh. Earlier we had requested to select 04 cities of Uttar Pradesh in preferential order namely Noida, Bareilly, Moradabad and Jhansi vide letter dated 05.10.2020. Air quality of Jhansi city is better than Bareilly and Bareilly city has more challenges to control air pollution. Therefore, it is requested to kindly consider Bareilly city for joint study of SA/CC in place of Jhansi.

Yours Sicerely

(Ashish Tiwari)
Member Secretary

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Associate Professor

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December 14, 2020

To,
Member Secretary,
Uttar Pradesh Pollution Control Board,
Vibhuti Khand, Gomti Nagar
Lucknow-226 010

Subject: Request for extension of project

Respected Sir,

Due to technical problems in OC-EC analyzer and ion chromatograph the chemical analysis of filters collected during pre-monsoon and monsoon seasons of 2018-2019 have not been completed. Now, the instruments are repaired, and calibration is under process. We expect to complete the chemical analysis as shown in timeline below. Therefore, kindly provide extension without additional cost to accomplish following activities.

Activity timeline

S.No.	Tasks	Dec. 2020				Jan. 2021				Feb. 2021				Mar-21				Apr-21			
1	Data analysis and source apportionment of PM10 for post-monsoon and winter season (Oct.'18 - Feb.'19)																				
2	Source apportionment report on 2 seasons (Oct.'18 - Feb.'19)																				
3	OC-EC analysis of 750 samples of PM2.5 and PM10 for pre-monsoon and monsoon seasons																				
4	Ion analysis of 200 samples of PM2.5 and PM10 collected for pre-monsoon and monsoon seasons																				
5	Elemental analysis of 200 samples of PM10 collected for pre-monsoon and monsoon seasons																				
6	Data analysis of chemical species of PM10 and PM2.5 for the entire year (June 2018 - May 2019) and source approtionment																				
8	Final Report preparation and submission																				

Thanking you,

Yours Sincerely,

Prof. Gazala Habib

e-mail: mukesh@iitk.ac.in Phone: +91-512-2597759 Fax: +91-512-2597395, 2590007

INDIAN INSTITUTE OF TECHNOLOGY KANPUR
DEPARTMENT OF CIVIL ENGINEERING
KANPUR-208 016, INDIA

Mukesh Sharma PhD
Professor

To:
The Member Secretary
Up Pollution Control Board
Lucknow

Date: Dec. 30, 2020

Sub: Source apportionment & Carrying capacity studies

Sir:
IIT Kanpur is conducting detailed source apportionment and carrying capacity studies of Kanpur, Agra, Varanasi and Pryagrag and rapid studies for nine cities based on emission inventory and dispersion modelling. These studies are at various stages of completion. This is to inform that due to COVID-19 Pandemic, the studies are delayed as at IIT Kanpur, both students and project staff were not available. Further, we could not start the field work until the city activities returned to normalcy for air quality modelling and preparation of air emission inventory. In view of the above, it is requested that duration of these studies are extended as per the following:

City	Year	Type of study	Status of study	Expected time for completion of the study
Kanpur & Agra	March 2018	Comprehensive SA	Completed (report under preparation)	Feb. 2021
		CC study	Ongoing	June 2021
Prayagraj& Varanasi	February 2020	Comprehensive SA study	Ongoing (Field monitoring and emission inventory has started.)	March 2022
		CC study	Ongoing	June 2021
Noida	February 2020	Rapid SA & CC study	Preparation of emission inventory has started. Street dust surveys and traffic count are completed.	June 2021
Khurja				
Firozabad				
Anpara				
Gajraula				
Jhansi				
Moradabad				
Raebareli				
Bareilly				

It is requested that the study duration for the above cities is extended, as proposed.

Sincerely,

(Mukesh Sharma)

Annexure - 11

उत्तर प्रदेश शासन
संख्या–NGT-613/81–7–2019–152(रिट)/2016
पर्यावरण, वन एवं जलवायु परिवर्तन अनुभाग–7,
लखनऊ : दिनांक : 28 नवम्बर, 2019

अपर मुख्य सचिव/प्रमुख सचिव,
नगर विकास/आवास एवं शहरी नियोजन/ऊर्जा/
अवस्थापना एवं औद्योगिक विकास विभाग,
उ0प्र0 शासन।

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 संख्या–65/2019 में पारित आदेश दिनांक 30.10.2019 के अनुपालन में आवासीय क्षेत्र में संचालित औद्योगिक इकाईयों के बन्दी/शिफ्टिंग विषयक सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड के पत्र संख्या–एच 43645/सी–4/ओ0ए0 संख्या–64/2019, दिनांक 13.11.2019 के साथ संलग्न मा0 एन0जी0टी0, नई दिल्ली द्वारा ओ0ए0 संख्या–65/2019 में पारित आदेश दिनांक 30.10.2019 (छायाप्रति संलग्न) का कृपया संदर्भ ग्रहण करने का कष्ट करें।

2– मा0 एन0जी0टी0 के पारित आदेश दिनांक 30.10.2019 के सुसंगत अंश निम्नवत् है :–

"The Tribunal directed as follows:

> "IV. Concerned States may evolve enforcement mechanism for closing/shifting of industrial units other than household industries from residential/non conforming areas in the light of law laid down in M.C. Mehta Vs Union of India, (2204) 6SCC 588."

8. Vide order dated 09.07.2019 in OA No. 359/2019, Mohammad Yusuf Abdullah Shaikh & Ors V. State of Maharashtra & Ors, this Tribunal observed:

> "9. Polluting Industries cannot be allowed in a residential area, Town Planning authorities have to adopt and enforce appropriate regulatory measures. 2 Land holding authorities must be held accountable for their failure. Similarly, wherever polluting activities found, steps have to be taken to stop such activities and to recover compensation and restoring the environment. Regulatory authorities must perform their duties. 3 Reference may also be made to some of the orders of this Tribunal dealing with somewhat similar situations."

9. It will be appropriate that consistent with the directions of the Hon'ble Supreme Court and this Tribunal, the State of UP takes further appropriate action to implement the order of the High Court as affirmed by the Hon'ble Supreme Court referred to in Para 1 above and files an appropriate compliance affidavit before the next date.

10. A copy of this order be also sent to the Committee constituted by this Tribunal dated 21.10.2019 in Original Application No. 670/2018,

Atul Singh Chauhan V. Ministry of Environment, Forest and Climate Change & Ors. headed by Justice S.K Singh, former Judge of the Allahabad High Court.

The said Committee may also monitor remedial measures in the matter and furnish a report to this Tribunal by email judicialngt@gov.in.

List for futher consideration on 06.02.2020.

प्रदेश में आवासीय क्षेत्र में स्थापित व संचालित औद्योगिक इकाईयों को बन्द कराने एवं उचित स्थल पर स्थानान्तरित कराने के परिप्रेक्ष्य में मा0 उच्च न्यायालय, इलाहाबाद द्वारा श्रीमती मिथिलेश जैन बनाम स्टेट ऑफ यू0पी0 व अन्य 2003(6) ए. डब्ल्यू.सी. 4742 में आदेश दिनांक 13.08.2003 पारित किया गया था, जिसके अनुपालनार्थ आवास एवं शहरी नियोजन अनुभाग–3 के पत्र संख्या–सीएस–89/9–आ –3–2003–62रिट/2003, दिनांक 05.09.2003 द्वारा शासनादेश जारी किया गया था कि आवासीय क्षेत्र में सघन अभियान चलाकर औद्योगिक इकाईयों को संचालन से रोका जाये। इसी अनुक्रम में तत्कालीन मुख्य सचिव, उ0प्र0 शासन द्वारा भी शासनादेश जारी किया गया था।

2– अतः अनुरोध है कि मा0 एन0जी0टी0 के आदेश दिनांक 30.10.2019 के अनुपालन में आवासीय क्षेत्र में स्थापित एवं संचालित औद्योगिक इकाईयों को बंद कराने/यथोचित स्थल पर स्थानान्तरित कराने हेतु पूर्व जारी शासनादेश का कड़ाई से अनुपालन सुनिश्चित कराने एवं उसकी अनुपालन सूचना उ0प्र0 प्रदूषण नियंत्रण बोर्ड के ई–मेल ceo4@uppcb.com पर उपलब्ध कराने का कष्ट करें।

संलग्नक–यथोक्त।

(कल्पना अवस्थी)
प्रमुख सचिव।

संख्या–NGT-613(1)/81–7–2019–152(रिट)/2016, तद्दिनांक

प्रतिलिपि–सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ को उनके पत्र संख्या–एच 43645/सी–4/ओ0ए0 संख्या–64/2019, दिनांक 13.11.2019 के संदर्भ में सूचनार्थ प्रेषित।

आज्ञा से,

(भारत प्रसाद)
अनु सचिव।

Annexure - 12

अरविन्द कुमार
आई.ए.एस.
अध्यक्ष

उत्तर प्रदेश पावर कारपोरेशन लि0
शक्ति भवन, 14–अशोक मार्ग,
लखनऊ–226001
ई मेल – chairmanuppcl@gmail.com
Phone : 0522-2287827 (O)

पत्रांक 7017 /गु0अभि0(वा0ए0वं0ऊ0ले0)/राजस्व प्रथम/नि0भि0 दिनांक 02.11.2020

प्रबन्ध निदेशक
विद्युत वितरण निगम लि0,
दक्षिणांचल/मध्यांचल/पूर्वांचल/पश्चिमांचल
आगरा/लखनऊ/वाराणसी/मेरठ

प्रबन्ध निदेशक
केस्को लि0
कानपुर।

विषय– निवेश मित्र पोर्टल पर प्राप्त होने वाले रेड एवं ऑरेंज कैटेगरी के उद्योगों को विद्युत संयोजन निर्गत किए जाने के सम्बन्ध में आवश्यक निर्देश।

महोदया/महोदय,

आप अवगत हैं कि निवेश मित्र पोर्टल पर औद्योगिक इकाइयों द्वारा ऑनलाइन आवेदन किए जाते हैं एवं आवेदन सम्बन्धी प्रपत्र भी ऑनलाइन ही अपलोड किए जाते हैं। वर्तमान में विद्युत आपूर्ति संहिता/बी0आर0ए0पी0 दिशा–निर्देशों के अनुसार विद्युत संयोजन हेतु ऑनलाइन आवेदन पत्र के साथ पोर्टल पर मात्र 03 प्रपत्रों को अपलोड किए जाने का प्राविधान है, जो कि निम्नवत हैं –

1. परिसरों के विधिपूर्ण अधिभोग के समर्थन में दस्तावेजी साक्ष्य
2. बी0 एण्ड एल0 फॉर्म
3. आवेदक का पहचान पत्र

उक्त के क्रम में यह अवगत कराना है कि मुख्य सचिव, उ0प्र0 शासन की अध्यक्षता में दिनांक 09.07.2020 को सम्पन्न बैठक में माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा विभिन्न वादों के अन्तर्गत पारित आदेशों के अनुक्रम में निम्न निर्णय लिया गया है –

"प्रदेश में उ0प्र0 प्रदूषण नियंत्रण बोर्ड से बिना स्थापनार्थ अनापत्ति प्राप्त किए रेड एवं ऑरेन्ज कैटेगेरी के प्रदूषणकारी प्रकृति के उद्योगों को विद्युत संयोजन न दिया जाए। उ0प्र0 प्रदूषण नियंत्रण बोर्ड से स्थापनार्थ सहमति प्राप्त होने के उपरान्त विद्युत विभाग द्वारा रेड एवं ऑरेन्ज कैटेगरी के उद्योगों को अस्थायी विद्युत संयोजन तत्पश्चात उद्योगों द्वारा संचालनार्थ सहमति प्राप्त होने के उपरान्त उद्योगों को स्थायी विद्युत संयोजन प्रदान किया जाए।....."

उपरोक्त निर्णय के अनुक्रम में निम्न निर्देश निर्गत किए जा रहे हैं –

1. केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा विभिन्न उद्योगों को प्रदूषण इण्डेक्स के आधार पर रेड, ऑरेंज, ग्रीन एवं व्हाइट कैटेगरी में विभाजित किया गया है। वर्तमान में **कुल 89 इण्डस्ट्री सेक्टर–टाइप को रेड कैटेगरी** के अन्तर्गत तथा **104 इण्डस्ट्री सेक्टर–टाइप** को **ऑरेंज कैटेगरी** के अन्तर्गत निर्धारित किया गया है, जिसकी सूची उ0प्र0 प्रदूषण नियंत्रण बोर्ड के पत्रांक जी33335/सी–6/सा–52/ओ.ए.एन. –116/2014/2020 दिनांक 29.07.2020 द्वारा उपलब्ध कराई गई है एवं आपके अवलोकनार्थ इस पत्र के साथ संलग्न है।
2. रेड एवं ऑरेंज इण्डस्ट्री सेक्टर–टाइप हेतु प्राप्त <u>अस्थाई विद्युत संयोजन</u> के आवेदनों पर उ0प्र0 प्रदूषण नियंत्रण बोर्ड द्वारा <u>उद्योग की स्थापनार्थ सहमति प्रपत्र</u> के बिना अस्थाई संयोजन निर्गत न किया जाए।
3. रेड एवं ऑरेंज इण्डस्ट्री सेक्टर–टाइप हेतु प्राप्त <u>स्थाई विद्युत संयोजन</u> के आवेदनों पर उ0प्र0 प्रदूषण नियंत्रण बोर्ड द्वारा <u>उद्योग की संचालनार्थ सहमति प्रपत्र</u> के बिना स्थाई संयोजन निर्गत न किया जाए।
4. रेड एवं ऑरेंज इण्डस्ट्री सेक्टर–टाइप के लिए उ0प्र0 प्रदूषण नियंत्रण बोर्ड द्वारा उद्योग की स्थापनार्थ सहमति प्रपत्र तथा संचालनार्थ सहमति प्रपत्र की आवश्यकता वर्तमान में निर्धारित उपरोक्त वर्णित तीन प्रपत्रों के अतिरिक्त होगी।
5. इस सम्बन्ध में यह वांछित है कि अस्थाई/स्थाई संयोजन निर्गत करने वाले प्रत्येक अधिकारी उपरोक्त श्रेणी वर्गीकरण तथा इसकी सूची से भिज्ञ होते हुए संयोजन सम्बन्धी कार्यवाही करें।

6. उ0प्र0पा0का0लि0 के आई0टी0 विंग द्वारा इस निर्णय को पोर्टल पर इण्टीग्रेट करने के लिए प्रोसेस निर्धारित किया जाएगा तथा उद्योग बन्धु से समन्वय करते हुए इसे क्रियान्वित कराने के लिए आवश्यक कार्यवाही की जाएगी।

अतः उपरोक्त सम्बन्ध में आपसे अनुरोध है कि उ0प्र0 शासन के निर्णयों का अनुपालन सुनिश्चित कराने हेतु सम्बन्धित अधिकारियों/कार्मिकों को निर्देशित करने का कष्ट करें।

भवदीय,

(अरविन्द कुमार)
अध्यक्ष

पत्रांक: 7017/मु0अभि0(ता0एवं अ0ले0)/राजस्व प्रथम/नि0नि0 तद्दिनांक - 2.11.2020

प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित –

1. अतिरिक्त मुख्य सचिव, अवस्थापना एवं औद्योगिक विभाग, उ0प्र0 शासन
2. प्रमुख सचिव, पर्यावरण, वन एवं जलवायु परिवर्तन विभाग, उ0प्र0 शासन
3. सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ
4. अधिशासी निदेशक, उद्योग बन्धु, लखनऊ
5. अधीक्षण अभियन्ता, आई0टी0 विंग, उ0प्र0पा0का0लि0, शक्ति भवन विस्तार, लखनऊ

(अरविन्द कुमार)
अध्यक्ष

File No.81-7005(099)/245/2020-07-,

माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा विभिन्न वादों में जारी निर्देशों के अनुपालन की अद्यतन स्थिति की समीक्षा हेतु मुख्य सचिव, उ0प्र0 शासन की अध्यक्षता में आहूत बैठक दिनांक 02.12.2020 का कार्यवृत्त।

माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन विभिन्न वादों, जिनमें मुख्य सचिव, उत्तर प्रदेश शासन स्तर पर मा0 अधिकरण के आदेश के अनुश्रवण हेतु निर्देश जारी हैं, में अनुपालन की अद्यतन स्थिति की समीक्षा हेतु मुख्य सचिव, उ0प्र0 शासन की अध्यक्षता में दिनांक 02.12.2020 को मध्याह्न 12:00 बजे वीडिया कान्फ्रेन्सिंग के माध्यम से बैठक आहूत की गई। उक्त बैठक में उपस्थित अधिकारियों का विवरण संलग्न है।

2– मुख्य सचिव, उ0प्र0 शासन द्वारा मा0 एन0जी0टी0 में लम्बित विभिन्न वादों में पारित आदेशों के समयबद्ध अनुपालन की आवश्यकता पर बल दिया गया तथा निर्देशित किया गया कि यदि किसी विभाग द्वारा माननीय न्यायालयों/एन0जी0टी0 के आदेशो के अनुपालन के संबंध में यथावश्यक कार्यवाही समय पर नहीं की जाती है तथा समय पर अनुपालन न किये जाने के दृष्टिगत माननीय न्यायालय अथवा मा0 एन0जी0टी0 द्वारा मुख्य सचिव को अनुपालन के लिये निर्देशित किया जाता है, तो इसमें विभाग की लापरवाही का संज्ञान लेकर उत्तरदायी विभागीय अधिकारियों के विरूद्ध दण्डात्मक कार्यवाही अमल में लायी जायेगी। मुख्य सचिव द्वारा यह भी निर्देश दिया गया कि माननीय न्यायालयों/एन0जी0टी0 मे प्रचलित महत्वपूर्ण वादों में पैरवी का अनुश्रवण अपर मुख्य सचिव/प्रमुख सचिव/सचिव स्तर के अधिकारी द्वारा स्वयं किया जाय। प्रकरणवार हुए विचार–विमर्श एवं लिये गये निर्णयों का विवरण निम्नवत् है :–

1– ओ0ए0 सं0–231/2014 दोआबा पर्यावरण समिति बनाम स्टेट ऑफ यू0पी0 व अन्य:

सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड द्वारा अवगत कराया गया कि यह प्रकरण हिण्डन नदी कैचमेन्ट क्षेत्र में भूजल प्रदूषण से सम्बन्धित है। प्रकरण में मुख्य बिन्दु प्रभावित ग्रामों में पाईप्ड वाटर सप्लाई, प्रस्तावित एस0टी0पी0 की स्थापना, ड्रेन्स के फाईटोरेमिडिएशन/बायोरेमिडिएशन, दोषी उद्योगों के विरूद्ध पर्यावरणीय क्षतिपूर्ति धनराशि की वसूली, परफार्मेंस गारण्टी, दोषी अधिकारियों के विरूद्ध कार्यवाही आदि हैं।

प्रभावित सभी 148 गॉवों में पाईप्ड वाटर सप्लाई के संबंध में अनुपालन की स्थिति के संबंध में अवगत कराया गया कि 103 ग्रामों में पाईप्ड वाटर सप्लाई का कार्य पूर्ण किया जा चुका है, शेष 44 ग्रामों एवं 1 हर्रा टाउन एरिया कमेटी में कार्य प्रगति पर है, जोकि 31 दिसम्बर, 2020 तक पूर्ण किया जाना प्रस्तावित है। इस संबंध में उ0प्र0 जल निगम द्वारा अवगत कराया गया कि माह अक्टूबर तक की प्रगति आख्या प्रेषित की जा चुकी है तथा अद्यतन प्रगति आख्या उ0प्र0 प्रदूषण नियंत्रण बोर्ड को प्रेषित कर दी जाएगी। मा0 अधिकरण द्वारा उक्त कार्य माह अक्टूबर, 2020 तक पूर्ण किये जाने के निर्देश दिये गये थे।

03 एस0टी0पी0 (मुजफ्फरनगर–22 एम0एल0डी0, बुढ़ाना–10 एम0एल0डी0 एवं सहारनपुर–93.6 एम0एल0डी0) की स्थापना के संबंध में अवगत कराया गया कि बुढ़ाना एवं मुजफ्फरनगर में टेण्डर फाईनल किए जा चुके हैं तथा मुजफ्फरनगर में बाउण्ड्रीवाल की स्थापना का कार्य प्रारम्भ हो चुका है। सहारनपुर में स्थापित किए जाने वाले एस0टी0पी0 की डी0पी0आर0 एनएमसीजी में अनुमोदन हेतु लम्बित है। बैठक के दौरान सहारनपुर में स्थापित किए जाने वाले एस0टी0पी0 के शीघ्र अनुमोदन हेतु नेशनल मिशन फॉर क्लीन गंगा (एन0एम0सी0जी0) को पत्र प्रेषित किये जाने हेतु निर्देशित किया गया। बायोरेमिडिएशन के बिन्दु पर नगर विकास द्वारा अवगत कराया गया कि इस संबंध में केन्द्रीय प्रदूषण नियंत्रण बोर्ड से विमर्श कर लिया गया है तथा कुछ स्थानों पर फाइटोरेमिडिएशन/बायोरेमिडिएशन कार्य प्रारम्भ किया गया है। जिन स्थानों पर फाइटोरेमिडिएशन/बायोरेमिडिएशन का कार्य प्रारम्भ किया जा चुका है, उनका विवरण प्रेषित करते हुए टाईमलाइन बढ़ाए जाने तथा ड्रेन्स पर पर्यावरणीय क्षतिपूर्ति अधिरोपित किए जाने के मा0 एन0जी0टी0 के फैसले पर पुनर्विचार हेतु

मा0 एन0जी0टी0 में अपील दाखिल की जाएगी।

प्रदूषणकारी उद्योगों पर अधिरोपित पर्यावरणीय क्षतिपूर्ति की वसूली के संबंध में सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड द्वारा अवगत कराया गया कि 9.4 करोड़ पर्यावरणीय क्षतिपूर्ति अधिरोपित की गयी थी, जिसके विरूद्ध रूपये 3.75 की धनराशि की रिकवरी की जा चुकी है। डिफाल्टर उद्योगों के विरूद्ध भू–राजस्व की भाँति वसूली की कार्यवाही प्रारम्भ कर दी गयी है।

नगर विकास द्वारा अवगत कराया गया कि इस संबंध में दोषी अधिकारियों के विरूद्ध कार्यवाही की सूचना पर्यावरण, वन एवं जलवायु परिवर्तन विभाग को प्रेषित की जायेगी।

बैठक में निर्णय लिया गया कि मा0 अधिकरण के आदेशों से आच्छादित महत्वपूर्ण परियोजनाओं यथा–प्रभावित ग्रामों में पाईप्ड वाटर सप्लाई, प्रस्तावित एस0टी0पी0 की स्थापना, ड्रेन्स के फाईटोरेमिडिएशन/बायोरेमिडिएशन आदि को प्राथमिकता के आधार पर कार्य पूर्ण करें। पर्यावरणीय क्षतिपूर्ति दरों/परफारमेंस गारण्टी पर पुनर्विचार हेतु कार्यों की प्रगति एवं समयबद्ध योजना के साथ मा0 अधिकरण से अनुरोध किये जाने की कार्यवाही सुनिश्चित की जाए। उक्त के अतिरिक्त परियोजना में हुये विलम्ब के लिये दोषी अधिकारियों के विरूद्ध कार्यवाही की जाए। परफार्मेंस गारण्टी जमा किये जाने के संबंध में आख्या तत्काल पर्यावरण, वन एवं जलवायु परिवर्तन विभाग को प्रेषित की जाए।

(कार्यवाही – अपर मुख्य सचिव/प्रमुख सचिव, नगर विकास/ लघु सिंचाई एवं भूगर्भ जल विभाग/उ0प्र0 जल निगम)

2. **<u>ओ0ए0 सं0–06/2012 मनोज मिश्रा बनाम यूनियन ऑफ इण्डिया एवं ओ0ए0 संख्या– 648/2019 मै0 हिण्डन रिवॉर्ट प्रा0लि0 बनाम जी0डी0ए0–</u>**

सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड द्वारा अवगत कराया गया कि यह प्रकरण यमुना नदी कैचमेन्ट क्षेत्र में भूजल प्रदूषण से सम्बन्धित है। प्रकरण में मा0 एन0जी0टी0 द्वारा दिनांक 11.09.2019 एवं 05.03.2020 को जारी आदेशों में मुख्य रूप से शार्ट टर्म एवं लांग टर्म एक्शन प्लान की प्रगति, कैचमेंट में स्थापित एस0टी0पी0 के संचालन, एस0टी0पी0 की स्थापना/अपग्रेडेशन की स्थिति, सेप्टेज मैनेजमेंट पॉलिसी, स्टेटस ऑफ़ बायो–रेमिडिएशन, आन लाइन मॉनीटरिंग सिस्टम की स्थापना, औद्योगिक एवं आवासीय क्षेत्रों से अशुद्धिकृत उत्प्रवाह के निस्तारण को रोके जाने, ई0टी0पी0/एस0टी0पी0 के सुचारू रूप से संचालन, यमुना नदी के फ्लड प्लेन पर यू0पी0 पार्ट के रिजुविनेशन आदि बिन्दु आच्छादित हैं।

उ0प्र0 जल निगम से प्राप्त आख्या के अनुसार साहिबाबाद ड्रेन का फ्लो मापन के उपरान्त 90 एम0एल0डी0 पाया गया है, थर्ड पार्टी से Flow measurement हेतु दिनांक 02.11.2020 को पत्र प्रेषित किया गया है।

इन्दिरापुरी, ड्रेन एवं बन्थला कैनाल ड्रेन के इन्टरसेप्शन/डायवर्जन के उपरान्त उक्त के शोधन हेतु 60 एम0एल0डी0 एस0टी0पी0 प्रस्तावित है, जिस हेतु डी0पी0आर0 एन0एम0सी0जी0 में प्रेषित की गयी है। स्वीकृति के उपरान्त 2 वर्ष में उक्त कार्य पूर्ण होना प्रस्तावित है।

इन्दिरापुरम गाजियाबाद में कुल 8 एस0टी0पी0 हैं, जिनमें 56 एम0एल0डी0 क्षमता के 04 एसटी0पी0 गाजियाबाद विकास प्राधिकरण, 70, 56, 56 एवं 74 एम0एल0डी0 क्षमता के 04 एस0टी0पी0 उ0प्र0 जल निगम, जिनके संचालन हेतु मैसर्स VA Tech Wabag, Chennai से अनुबन्ध किया गया है तथा 30 एमएलडी एस0टी0पी0 लोनी, जिसका संचालन उ0प्र0 जल निगम द्वारा किया जा रहा है, स्थापित हैं। उ0प्र0 जल निगम द्वारा इन्दिरापुरम में स्थापित 03 एस0टी0पी0 (56, 56, 74) एमएलडी कुल क्षमता–186 एम0एल0डी0 के संचालन हेतु मैसर्स VA Tech Wabag, Chennai से अनुबन्ध किया गया है। पाईप लाइन आदि की मरम्मत का कार्य नवम्बर, 2020 तक पूर्ण होना प्रस्तावित है। वर्तमान में 74 एम0एल0डी0 एस0टी0पी0 के renovation का कार्य पूर्ण हो

चुका है, एवं उक्त एस0टी0पी0 मानकों की प्राप्ति कर रहा है। 70 एम0एल0डी0, 56 एम0एल0डी0 एवं 30 एम0एल0डी0 एस0टी0पी0 (लोनी) के renovation का कार्य फरवरी, 2021 तक पूर्ण होना प्रस्तावित है।

उक्त के अतिरिक्त 32 के0एल0डी एफ0एस0टी0पी0 लोनी में तथा 50 के0एल0डी0 एफ0एस0टी0पी0 गाजियाबाद की स्थापना की जानी है।

सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड द्वारा अवगत कराया गया कि conforming/non-conforming areas में स्थापित प्रदूषणकारी उद्योगों के विरूद्ध कार्यवाही की गयी। उद्योगों में स्थापित ई0टी0पी0 एवं सी0ई0टी0पी0 के प्रभावी मॉनीटरिंग हेतु टीम गठित कर कार्यवाही की जा रही है। सिंचाई एवं जल संसाधन विभाग द्वारा अवगत कराया गया कि उनके द्वारा अनुपालन आख्या यमुना मॉनीटरिंग कमेटी को प्रेषित की जा चुकी है।

बैठक में निर्णय लिया गया कि मा0 अधिकरण के आदेशों से आच्छादित महत्वपूर्ण परियोजनाओं में कार्यवाही प्राथमिकता के आधार पर पूर्ण करते हुए प्रश्नगत ड्रेन्स से यमुना नदी में हो रहे प्रदूषण का निवारण किया जाए। यदि किसी परियोजना में टाइम लाईन का विस्तार वांछित हो तो संबंधित विभाग मा0 एन0जी0टी0 में आवेदन पत्र प्रस्तुत कर प्रभावी पैरवी कराते हुए उचित आदेश प्राप्त कर अग्रिम कार्यवाही करें। जिला प्रशासन द्वारा जिला स्तरीय टास्क फोर्स का गठन कर नॉन कन्फर्मिंग एरियास में अवैध रुप से संचालित उद्योगों के विरुद्ध प्रभावी कार्यवाही कर उन्हें बन्द कराया जाए।

(कार्यवाही – अपर मुख्य सचिव/प्रमुख सचिव, नगर विकास /लघु सिंचाई एवं भूगर्भ जल/जिलाधिकारी, गाजियाबाद तथा प्रबंध निदेशक, उ0प्र0 जल निगम)

3. <u>ओ0ए0 संख्या–200/2014 एम0सी0 मेहता बनाम यूनियन ऑफ इण्डिया व अन्य–</u>

बैठक में ओ0ए0 संख्या–200/2014 एम0सी0 मेहता बनाम यूनियन ऑफ इण्डिया व अन्य के अन्तर्गत पारित आदेश दिनांक 18.12.2019 के अनुपालन के क्रम में सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड द्वारा विभिन्न विभागों से अपेक्षित कार्यवाही का अद्यतन स्टेटस एवं अग्रेतर अपेक्षित कार्यवाही का प्रस्तुतीकरण किया गया।

सचिव, नगर विकास विभाग द्वारा अवगत कराया गया कि विभिन्न ड्रेन्स के टैपिंग के संबंध में की गयी अद्यतन कार्यवाही का विवरण शीघ्र ही पर्यावरण, वन एवं जलवायु परिवर्तन विभाग को प्रेषित कर दिया जायेगा। एस0टी0पी0 से शुद्धिकृत उत्प्रवाह के पुनः प्रयोग हेतु नीति बनायी जा चुकी है तथा कार्ययोजना विचाराधीन है। सेप्टेज मैनेजमेंट पॉलिसी भी बनायी जा चुकी है। अन्टैप्ड ड्रेन्स में बायो रेमिडियेशन/फाइटोरेमिडियेशन सम्बंधी प्रस्ताव हेतु फण्डिंग के लिये सम्बंधित जनपदों के निकायों की अनुमति न मिल पाने के कारण, कानपुर, प्रयागराज एवं वाराणसी में बायो रेमिडियेशन के कार्य को छोड़कर अन्य सभी अनटैप्ड ड्रेन्स में कार्यवाही नहीं हो सकी है।

उ0प्र0 जल निगम के प्रतिनिधि द्वारा अवगत कराया गया कि सेग्मेंट–बी एवं फेज–2 के अनटैप्ड ड्रेन्स के प्रस्ताव एक माह के अन्दर तैयार कर लिये जायेंगे तथा उ0प्र0 जल निगम द्वारा जनपद बांदा, गाजियाबाद एवं कानपुर के पूर्व सूचित असंचालित तीनों एस0टी0पी0 संचालित हैं। आवास एवं शहरी नियोजन विभाग के प्रतिनिधि द्वारा अवगत कराया गया कि जनपद गाजियाबाद का एस0टी0पी0 संचालित है, मुरादाबाद स्थित एस0टी0पी0 सीवेज की अनुपलब्धता के कारण संचालित नहीं हो सका हैं तथा फिरोजाबाद का एस0टी0पी0 नगर निगम के क्षेत्रान्तर्गत आता है तथा शीघ्र संचालित होना प्रस्तावित है।

फ्लड प्लेन जोन तथा ई–फ्लो से सम्बंधित बिन्दु पर सिंचाई एवं जल संसाधन विभाग के उपस्थित प्रतिनिधि द्वारा अवगत कराया गया कि सेग्मेंट–बी, फेज–1 के लिये नोटिफिकेशन जारी किया जा चुका है तथा फेज–2 हेतु केन्द्रीय भूजल

आयोग द्वारा नोटिफिकेशन जारी किया जायेगा। गंगा नदी में ई–फ्लो मेन्टेन करने हेतु नियमित अन्तराल पर नरौरा एवं अन्य बांध से जल छोड़ा जा रहा है तथा ई–फ्लो नोटिफिकेशन का अनुपालन किया जा रहा है।

बैठक में यह निर्णय लिया गया कि सभी सम्बंधित विभागों द्वारा मा0 एन0जी0टी0 द्वारा दिये गये निर्देशों का प्रभावी अनुपालन सुनिश्चित किया जाये तथा ऐसे प्रोजेक्ट जिनमें पूर्व सूचित समय–सीमा के अन्तर्गत कार्य पूर्ण नहीं हो पा रहे हैं, तो ऐसे प्रोजेक्ट की समीक्षा कर संशोधित समय–सीमा के लिये मा0 एन0जी0टी0 से अनुरोध कर लिया जाये। जिन प्रोजेक्ट्स के समय से पूर्ण न होने की स्थिति में जुर्माना जमा किया जाना है, उनके सम्बंध में औचित्य दिखाते हुए मा0 एन0जी0टी0 से जुर्माना जमा करने से छूट हेतु अनुरोध कर लिया जाये। आवास एवं शहरी नियोजन विभाग एवं उ0प्र0 जल निगम द्वारा असंचालित एस0टी0पी0 के संचालित हो जाने सम्बंधी अद्यतन रिपोर्ट तत्काल पर्यावरण, वन एवं जलवायु परिवर्तन विभाग एवं उ0प्र0 प्रदूषण नियंत्रण बोर्ड को भेज दी जाये। संबंधित विभागों के अपर मुख्य सचिव/प्रमुख सचिव अपने स्तर पर गहन समीक्षा अवश्य कर लें तथा परियोजना के कियान्वयन में लापरवाही पाये जाने पर दोषी अधिकारियों को चिन्हित कर उनके विरूद्ध दण्डात्मक कार्यवाही करें।

(कार्यवाही – अपर मुख्य सचिव/प्रमुख सचिव, नगर विकास, सिंचाई एवं जल संसाधन तथा प्रबंध निदेशक, उ0प्र0 जल निगम)

4. **<u>ओ0ए0 संख्या–985/2019 विद 986/2019 वॉटर पाल्यूशन बाई टैनरीज एट जाजमऊ, कानपुर उत्तर प्रदेश विद वॉटर पाल्यूशन एट रनिया, कानपुर देहात एण्ड राखी मंडी, कानपुर नगर, उत्तर प्रदेश–</u>**

बैठक में ओ0ए0 संख्या–985/2019 विद 986/2019 के अन्तर्गत पारित आदेश दिनांक 16.07.2020 के अनुपालन के कम में सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड द्वारा विभिन्न विभागों से अपेक्षित कार्यवाही का अद्यतन स्टेटस एवं अग्रेतर अपेक्षित कार्यवाही का प्रस्तुतीकरण किया गया।

खानचन्दपुर, रनियॉ, कानपुर देहात में भण्डारित अवैध कोमियम डम्प के निस्तारण के सम्बंध में उत्तरदायी विभाग यूपीसीडा के उपस्थित प्रतिनिधि द्वारा अवगत कराया गया कि उनके द्वारा तीन बार टेण्डर आमंत्रित किये गये, परन्तु तीनों बार एक ही निविदा प्राप्त हुई तथा उसमें सूचित भण्डारित अवैध कोमियम डम्प के निस्तारण की लागत अनुमानित लागत के सापेक्ष काफी अधिक पाये जाने के कारण टेण्डर को निरस्त कर दिया गया। वर्तमान में नीरी नागपुर एवं चार प्रमुख आई0आई0टी0 से टेण्डर की शर्तों को शिथिल करने के सम्बंध में सुझाव आमंत्रित किये गये हैं, जिससे उनको सम्मिलित करते हुए पुनः निविदा आमंत्रित कर अग्रिम कार्यवाही की जा सके। सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड द्वारा अवगत कराया गया कि खानचन्दपुर रनियॉ, कानपुर देहात एवं राखीमण्डी कानपुर में प्रभावित क्षेत्रों में शुद्ध पेयजल की आपूर्ति पाइपलाइन के माध्यम से प्रारम्भ किये जाने की सूचना प्राप्त हुई है।

प्रमुख सचिव, चिकित्सा, स्वास्थ्य एवं परिवार कल्याण विभाग द्वारा अवगत कराया गया कि प्रभावित क्षेत्र में 02 हेल्थ कैम्प आयोजित किये गये थे, परन्तु कोविड–19 के कारण अन्य कैम्प आयोजित नहीं किये जा सके हैं। अंतिम हेल्थ सर्वे रिपोर्ट प्राप्त नहीं हुई है। उन्होंने यह भी अवगत कराया कि कोविड–19 के कारण पूर्ण अंतिम रिपोर्ट अभी तैयार नहीं हो पायी है, परन्तु आयोजित किये गये हेल्थ कैम्प में आने वाले मरीजों में पायी जाने वाली बीमारियों का सम्बंध कोमियम डम्प से सम्भावित दुष्प्रभावों से होना सिद्ध नहीं हो पाया है। इसके अतिरिक्त एस0जी0पी0जी0आई0 के चिकित्सा अधीक्षक डा0 हर्षवर्धन की अध्यक्षता में एक चिकित्सकीय टीम का भी गठन किया गया है, जिसकी रिपोर्ट अपेक्षित है।

कानपुर देहात स्थित कोमियम डम्प की दोषी इकाइयों के विरूद्ध अधिरोपित पर्यावरणीय क्षतिपूर्ति की वसूली के सम्बंध में जिलाधिकारी, कानपुर देहात से अद्यतन

स्थिति से अवगत कराने की अपेक्षा की गयी। जिलाधिकारी, कानपुर देहात द्वारा अवगत कराया गया कि सभी दोषी उद्योगों के विरूद्ध वसूली की कार्यवाही प्रारम्भ की जा चुकी है तथा इस कार्यवाही में यह ज्ञात हुआ कि वसूली नोटिस जारी होने के पूर्व ही अधिकांश उद्यमियों द्वारा जमीन बेची जा चुकी है। कुछ उद्यमियों की सम्पत्ति कानपुर नगर में है, इसलिये जिलाधिकारी, कानपुर नगर से वसूली हेतु अग्रिम कार्यवाही के लिये अनुरोध किया गया है। कानपुर देहात में स्थित एक उद्यमी की जमीन पर महाविद्यालय बनाया जा रहा है तथा जमीन सरकार के नाम दृष्टिबंधक है।

ओ0ए0 संख्या–986/2019 के अन्तर्गत मा0 एन0जी0टी0 द्वारा उ0प्र0 जल निगम पर अशुद्धिकृत सीवेज गंगा नदी में प्रवाहित करने के कारण उ0प्र0 सरकार पर रूपये 10 करोड़ तथा उ0प्र0 जल निगम पर रूपये 1.0 करोड़ की पर्यावरणीय क्षतिपूर्ति अधिरोपित की गयी है, जिसे जमा नहीं किया गया है। उ0प्र0 जल निगम द्वारा जाजमऊ में स्थापित एस0टी0पी0 का प्रभावी संचालन नहीं किये जाने एवं अशुद्धिकृत सीवेज को बाईपास कर गंगा नदी में प्रवाहित करने के कारण बोर्ड द्वारा भी उ0प्र0 जल निगम के विरूद्ध पर्यावरणीय क्षतिपूर्ति हेतु कारण बताओ नोटिस जारी किया गया है।

बैठक में यह निर्णय लिया गया कि यूपीसीडा द्वारा कोमियम डम्प के निस्तारण की कार्यवाही में अत्यंत विलम्ब किया गया है, जिसके दृष्टिगत यूपीसीडा द्वारा नीरी नागपुर तथा आई0आई0टी0 से दूरभाष पर वार्ता कर शीघ्र रिपोर्ट प्राप्त कर टेण्डर आमंत्रित करते हुए भण्डारित कोमियम वेस्ट को हटाने की कार्यवाही शीघ्र पूर्ण की जाये। चिकित्सा, स्वास्थ्य एवं परिवार कल्याण विभाग को निर्देशित किया गया कि किये गये सर्वे के आधार पर अंतिम रिपोर्ट शीघ्र पर्यावरण, वन एवं जलवायु परिवर्तन विभाग एवं उ0प्र0 प्रदूषण नियंत्रण बोर्ड को उपलब्ध करायी जाये। जिलाधिकारी, कानपुर देहात से अपेक्षा की गयी कि पर्यावरणीय क्षतिपूर्ति की वसूली हेतु शीघ्र प्रभावी कार्यवाही की जाये तथा जिलाधिकारी, कानपुर नगर को भी दोषी उद्योगों की सम्पत्ति से वसूली हेतु आर0सी0 स्थानान्तरित कर दी जाये। उद्यमी के महाविद्यालय की जो जमीन उ0प्र0 सरकार के नाम बंधक है, उसमें सेकेण्ड चार्ज के रूप में नियमानुसार पर्यावरण विभाग/जिलाधिकारी, कानपुर देहात का भी नाम दर्ज कराया जाय जिससे उ0प्र0 सरकार से भूमि बन्धक मुक्त होने के बाद यदि आर.सी. की धनराशि वसूली हेतु अवशेष रहती है तो इस सम्पत्ति से नियमानुसार वसूली की जा सके। उ0प्र0 जल निगम द्वारा मा0 एन0जी0टी0 द्वारा अधिरोपित पर्यावरणीय क्षतिपूर्ति से छूट हेतु औचित्य दिखाते हुए मा0 एन0जी0टी0 से अनुरोध किया जाये।

(कार्यवाही – प्रमुख सचिव, चिकित्सा, स्वास्थ्य एवं परिवार कल्याण,/नगर विकास विभाग, प्रबंध निदेशक, यूपीसीडा/उ0प्र0 जल निगम एवं जिलाधिकारी, कानपुर नगर/कानपुर देहात)

5. <u>ओ0ए0 संख्या–804/2017 राजीव नाराण बनाम यूनियन ऑफ इण्डिया व अन्य–</u>

बैठक में ओ0ए0 संख्या–804/2017 राजीव नाराण बनाम यूनियन ऑफ इण्डिया व अन्य के अन्तर्गत पारित आदेश दिनांक 01.07.2020 के अनुपालन के कम में सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड द्वारा विभिन्न विभागों से अपेक्षित कार्यवाही का अद्यतन स्टेट्स एवं अग्रेतर अपेक्षित कार्यवाही का प्रस्तुतीकरण किया गया। उनके द्वारा अवगत कराया गया कि प्रदेश में परिसंकटमय अपशिष्ट (प्रबंधन एवं हथालन) नियम, 1989 प्रख्यापित हो जाने से पूर्व ही अनेक उद्योगों द्वारा अपने परिसंकटमय अपशिष्ट के प्रभावी निस्तारण न किये जाने के कारण प्रदेश में 19 कन्टेमिनेटेड साइट एवं 22 प्रोबेबल कन्टेमिनेटेड साइट्स चिन्हित किये गये थे। इनके सम्बंध में बोर्ड द्वारा अद्यतन जांच करायी गयी, जिसके आधार पर 12 साइट्स में भूगर्भ जलगुणता कुप्रभावित न पाये जाने के दृष्टिगत केन्द्रीय प्रदूषण नियंत्रण बोर्ड को उक्त 12 साइट्स को कन्टेमिनेटेड साइट्स की सूची से हटाने हेतु अनुरोध किया जा चुका

है। इसके अतिरिक्त 08 साइट्स के सम्बंध में यूपीसीडा से भूगर्भ जल गुणता सम्बंधी रिपोर्ट प्राप्त होना शेष है। इन सभी साइट्स के सम्बंध में पूर्ण रिपोर्ट प्राप्त हो जाने के पश्चात् गुणदोष के आधार पर भूगर्भ जल के रेमिडियेशन की कार्यवाही हेतु फण्डिंग की आवश्यकता होगी; जिसका प्रबन्ध दोषी उद्योग चिन्हित हो जाने की स्थिति में "पोल्यूटर पेज प्रिंसिपल" के आधार पर उद्योगों से अन्यथा की स्थिति में राज्य सरकार से कराया जाना अपेक्षित होगा।

मा0 एन0जी0टी0 द्वारा पारित निर्देशों के अनुपालन में श्रम विभाग, नगर विकास विभाग आदि से अद्यतन स्टेट्स रिपोर्ट अपेक्षित है।

यूपीसीडा के उपस्थित प्रतिनिधि द्वारा अवगत कराया गया कि उनके विभाग में कन्टेमिनेटेड साइट्स के सम्बंध में जांच हेतु प्रभावी सुविधा उपलब्ध नहीं है। उक्त कार्य उ0प्र0 प्रदूषण नियंत्रण बोर्ड से करा लिया जाये तथा इस हेतु जो भी धन आवश्यक होगा, वह उपलब्ध करा दिया जायेगा। श्रम विभाग के उपस्थित प्रतिनिधि द्वारा अवगत कराया गया कि उनके द्वारा अद्यतन स्टेट्स रिपोर्ट आज भेज दी गयी है।

अन्त में मुख्य सचिव महोदय द्वारा निर्देशित किया गया कि यूपीसीडा द्वारा उनके क्षेत्र से अपेक्षित जांच सम्बंधी कार्य सम्भव न हो पाने की स्थिति में उ0प्र0 प्रदूषण नियंत्रण बोर्ड को आवश्यक धनराशि उपलब्ध कराते हुए कार्य पूर्ण कराये जाने के आशय का पत्र भेजा जाये। जिन क्षेत्रों में रेमिडियेशन का कार्य किया जाना है, उक्त हेतु दोषी उद्योगों को चिन्हित कर उनसे उक्त कार्य पूर्ण कराया जाये, अन्यथा की स्थिति में राज्य सरकार के अवस्थापना एवं औद्योगिक विकास विभाग, नगर विकास विभाग आदि द्वारा धन उपलब्ध कराते हुए कार्य कराया जाये। श्रम विभाग एवं नगर विकास विभाग द्वारा अद्यतन स्टेट्स रिपोर्ट पर्यावरण, वन एवं जलवायु परिवर्तन विभाग एवं उ0प्र0 प्रदूषण नियंत्रण बोर्ड को तत्काल उपलब्ध करायी जाये।

(कार्यवाही– अपर मुख्य सचिव/ प्रमुख सचिव, अवस्थापना एवं औद्योगिक विकास, श्रम, पर्यावरण, वन एवं जलवायु परिवर्तन, नगर विकास तथा प्रबंध निदेशक, यूपीसीडा)

6. <u>ओ0ए0 संख्या–340/2018 पार्क अवेन्यू प्लाट होल्डर्स वेलफेयर सोसाइटी एवं अन्य बनाम यूनियन आफ इण्डिया एवं अन्य–</u>

सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड द्वारा अवगत कराया गया कि मेरठ विकास प्राधिकरण, मेरठ के मास्टर प्लान के अन्तर्गत खुली जमीन/पार्क/हरित पट्टिका के विक्रय एवं अवैध प्लाटिंग के संबंध में प्रकरण मा0 एन0जी0टी0 में योजित है। मा0 एन0जी0टी0 द्वारा उक्त की रोकथाम किये जाने हेतु आदेशित किया गया है।

बैठक में निर्णय लिया गया कि संबंधित प्रकरण में आवास एवं शहरी नियोजन विभाग विधि स्थापित व्यवस्था का पालन करते हुये अनाधिकृत रूप से किये गये निर्माण का व्यवस्तीकरण करते हुए मास्टर प्लान के अनुसार हरित पट्टिका हेतु भूमि को रिक्त कराते हुए हरित पट्टिका को विकसित किया जाए। इसी प्रकार प्रदेश के अन्य जनपदों/प्राधिकरणों में भी तदनुसार कार्यवाही सुनिश्चित की जाए। आवास एवं शहरी नियोजन विभाग द्वारा एतद्गत विधिक व्यवस्था का पूर्ण विवरण एवं अनुपालन सूचना पर्यावरण, वन एवं जलवायु परिवर्तन विभाग एवं उ0 प्र0 प्रदूषण नियंत्रण बोर्ड को उपलब्ध करायी जाय।

(कार्यवाही – अपर मुख्य सचिव, आवास एवं शहरी नियोजन विभाग)

7. <u>ओ0ए0 संख्या 490/2019 टी0एस0 सिंह बनाम स्टेट ऑफ यू0पी0 एण्ड अदर्स–</u>

सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड द्वारा अवगत कराया गया कि यह प्रकरण प्रतापगढ़ में सई नदी के प्रदूषण नियंत्रण हेतु निर्मित एस0टी0पी0 हेतु सीवर लाईन बिछाये जाने एवं एस0टी0पी0 से संयोजित किये जाने से सम्बन्धित है। एस0टी0पी0 निर्माण का कार्य 2009 में अधूरा छोड़ दिये जाने के सम्बन्ध में सचिव,

नगर विकास द्वारा अवगत कराया गया कि उक्त कार्य हेतु पूर्व में कार्यदायी संस्था के उत्तरदायी परियोजना प्रबन्धक के विरूद्ध एफ0आई0आर0 दर्ज करा दी गई है। सई नदी में सीधे गिर रहे सीवेज का बायो–रेमिडियेशन का कार्य प्रारम्भ कर दिया गया है।

सचिव, नगर विकास द्वारा अवगत कराया गया कि पूर्व निर्मित एस0टी0पी0 को पूर्ण रूप से संचालित करने तथा सई नदी मे गिर रहे नालों की टैपिंग कर एस0टी0पी0 से संयोजन करने हेतु डी0पी0आर0 तैयार कराकर अनुमोदन हेतु मा0 एन0जी0टी0, नई दिल्ली प्रेषित की गई है।

बैठक में निर्णय लिया गया कि सचिव, नगर विकास विभाग द्वारा इस संबंध में एन0एम0सी0जी0 से सम्पर्क कर प्राथमिकता के आधार पर स्वीकृति प्राप्त कर कार्य प्रारम्भ किया जाये तथा एस0टी0पी0 को संचालित कराया जाय। दोषी परियोजना प्रबन्धक के विरूद्ध की गयी कार्यवाही का विवरण सहित तथा सीवर लाइन बिछाये जाने एवं एस0टी0पी0 संयोजन हेतु समयबद्ध कार्ययोजना बना कर मा0 एन0जी0टी0 में अनुपालन आख्या प्रस्तुत किये जाने की कार्यवाही तत्काल की जाए।

(कार्यवाही –प्रमुख सचिव, नगर विकास विभाग)

8. **<u>ओ0ए0 सं0 – 116/2014 मीरा शुक्ला बनाम म्युनिसिपल कार्पोरेशन, गोरखपुर तथा ओ0ए0 सं0 – 437/2015–</u>**

मा0 एन0जी0टी0 द्वारा पारित आदेश के अन्तर्गत रामगढ़ ताल के आस–पास के क्षेत्र में अतिक्रमण को हटाये जाने, उक्त ताल में निस्तारित होने वाले घरेलू जल–मल को तत्काल बायोरेमिडेशन/फाइटोरेमिडेशन के द्वारा शुद्धीकरण किये जाने, नगर पालिका परिषद, खलीलाबाद एवं नगर पंचायत, मगहर द्वारा एस0टी0पी0 की स्थापना, गोरखपुर औद्योगिक विकास प्राधिकरण (गीडा), गोरखपुर द्वारा सी0ई0टी0पी0 की स्थापना, नगर निगम गोरखपुर द्वारा नगरीय ठोस अपशिष्ट का समुचित प्रबन्ध, बी0आर0डी0 मेडिकल कालेज, गोरखपुर द्वारा बायो मेडिकल वेस्ट मैनेजमेन्ट रूल्स, 2016 का अनुपालन सुनिश्चित करने, उ0प्र0 प्रदूषण नियंत्रण बोर्ड से अनापत्ति तथा केन्द्रीय भू–जल प्राधिकरण से भू–जल दोहन हेतु अनापत्ति प्राप्त करने वाले उद्योगों को ही विद्युत संयोजन प्रदान किये जाने के निर्देश दिये गये हैं। मा0 एन0जी0टी0 में प्रकरण दिनांक 17.12.2020 को नियत है।

1– इस सम्बन्ध में सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड द्वारा अवगत कराया गया कि अध्यक्ष, उ0प्र0 पावर कारपोरेशन लि0 ने पत्र दिनांक 02.11.2020 द्वारा प्रबन्ध निदेशक, विद्युत वितरण निगम लि0, दक्षिणान्चल/मध्यान्चल/
पूर्वान्चल/पश्चिमान्चल/आगरा/लखनऊ/वाराणसी/मेरठ एवं केस्को लि0, कानपुर को निम्न निर्देश निर्गत किये गये हैं:–

अ. रेड एवं ऑरेन्ज इण्डस्ट्रीज सेक्टर टाइप हेतु प्राप्त अस्थाई विद्युत संयोजन के आवेदनों पर उ0प्र0 प्रदूषण नियंत्रण बोर्ड द्वारा उद्योग की स्थापनार्थ सहमति प्रपत्र के बिना अस्थाई संयोजन निर्गत न किया जाये।

ब. रेड एवं ऑरेन्ज इण्डस्ट्रीज सेक्टर टाइप हेतु प्राप्त अस्थाई विद्युत संयोजन के आवेदनों पर उ0प्र0 प्रदूषण नियंत्रण बोर्ड द्वारा उद्योग की संचालनार्थ सहमति प्रपत्र के बिना अस्थाई संयोजन निर्गत न किया जाय।

बैठक में निर्णय लिया गया कि अध्यक्ष ,उ0प्र0 पॉवर कार्पोशन के उक्त आदेश दिनांक 02.11.2020 का कडाई से अनुपालन सुनिश्चित किया जाय।

(कार्यवाही – अध्यक्ष, उ0प्र0 पॉवर कॉर्पोरेशन)

2– सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड द्वारा अवगत कराया गया कि केन्द्रीय भू–गर्भ जल प्राधिकरण के अधिसूचना दिनांक 24.09.2020 के अनुसार किसी नये नलकूप की स्थापना बिना सी0जी0डब्लू0ए0 की अनुमति के बिना नहीं होगी तथा भू–गर्भ जल के निकासी के विभिन्न प्रयोजनों के लिये दरें निर्धारित की गयी हैं। सी0जी0डब्लू0ए0 की अनुमति के बिना नये नलकूपों की स्थापना पर पर्यावरणीय क्षतिपूर्ति निर्धारित करने का उत्तरदायित्व सम्बन्धित जिलाधिकारी को अधिकृत किया गया है।

बैठक में निर्णय लिया गया कि अतिदोहित एवं क्रिटिकल नोटिफाइड एरियाज में भू–जल की निकासी करने वाले उद्योगों अथवा विस्तारीकरण की परियोजनाओं के संबंध में केन्द्रीय भूगर्भ जल प्राधिकरण द्वारा निर्गत अधिसूचना दिनांक 24.09.2020 का कड़ाई से अनुपालन सुनिश्चित कराया जाय।

(कार्यवाही – अपर मुख्य सचिव/प्रमुख सचिव, सिंचाई एवं जल संसाधन/लघु सिंचाई एवं भूगर्भ जल/नमामि गंगे एवं ग्रामीण जलापूर्ति, निदेशक, भूगर्भ जल विभाग एवं सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड)

3– नगर पालिका परिषद, खलीलाबाद एवं नगर पंचायत, मगहर में एस0टी0पी0 की स्थापना के सम्बन्ध में उ0प्र0 जल निगम द्वारा तैयार की गयी डी0पी0आर0 की स्वीकृति हेतु एन0एम0सी0जी0 में में प्रेषित की गयी है। मुख्य सचिव द्वारा सचिव, नगर विकास विभाग को निर्देश दिये गये कि एन0एम0सी0जी0 से समन्वय स्थापित कर शीघ्र स्वीकृत कराने हेतु प्रयास किया जाये एवं तद्नुसार मा0 एन0जी0टी0, नई दिल्ली में अनुपालन आख्या प्रस्तुत की जाये।

(कार्यवाही – प्रमुख सचिव, नगर विकास विभाग)

4– गोरखपुर औद्योगिक विकास प्राधिकरण, (गीडा), गोरखपुर द्वारा रू0 76.79 करोड़ की लागत से सी0ई0टी0पी0 की स्थापना के सम्बन्ध में डी0पी0आर0 की स्वीकृति हेतु एन0एम0सी0जी0 से सम्पर्क कर डी0पी0आर0 की स्वीकृति हेतु शीघ्र कार्यवाही सुनिश्चित की जाय तथा समयबद्ध कार्ययोजना बनाकर सी0ई0टी0पी0 की स्थापना सुनिश्चित करायी जाय।

(कार्यवाही – अपर मुख्य सचिव, अवस्थापना एवं औद्योगिक विकास विभाग तथा मुख्य कार्यपालक अधिकारी, गोरखपुर औद्योगिक विकास प्राधिकरण गोरखपुर)

5– नगर आयुक्त, नगर निगम, गोरखपुर द्वारा अवगत कराया गया कि नगरीय ठोस अपशिष्ट के शुद्धीकरण, निस्तारण एवं लैण्डफिल साइट के सम्बन्ध में भूमि चिन्हित कर ली गयी है। मुख्य सचिव द्वारा निर्देश दिये गये कि नगर निगम द्वारा शेष चिन्हित भूमि का अधिग्रहण जिलाधिकारी, गोरखपुर से समन्वय स्थापित कर शीघ्र किया जाये। अग्रिम कार्यवाही अतिशीघ्र सम्पादित किये जाने हेतु निर्देशित किया गया।

(कार्यवाही – प्रमुख सचिव, नगर विकास विभाग, जिलाधिकारी, गोरखपुर एवं नगर आयुक्त, नगर निगम, गोरखपुर)

6— नगर आयुक्त, नगर निगम, गोरखपुर द्वारा अवगत कराया गया कि रामगढ़ताल में निस्तारित हो रहे अनटैप्ड नालों में बायो रेमिडेशन का कार्य दिनांक 15.12.2020 से प्रारम्भ हो जायेगा। रामगढ़ताल में निस्तारित हो रहे अनटैप्ड नालों में बायो रेमिडेशन/फाईटो रेमिडेशन किये जाने तथा नालों को टैप्ड किये जाने के सम्बन्ध में संशोधित टाइम लाइन औचित्य सहित मा0 एन0जी0टी0, नई दिल्ली के समक्ष प्रस्तुत किये जाने हेतु नगर निगम, गोरखपुर एवं उत्तर प्रदेश जल, निगम को निर्देशित किया गया।

(कार्यवाही – प्रमुख सचिव, नगर विकास, उ0प्र0 जल निगम एवं नगर निगम गोरखपुर)

7— गोमती नदी के कैचमेन्ट में स्थापित हो रहे एस0टी0पी0 के सम्बन्ध में संशोधित टाइम लाइन उत्तर प्रदेश जल निगम द्वारा मा0 एन0जी0टी0, नई दिल्ली के समक्ष प्रस्तुत की जाये एवं सीधे निस्तारित हो रहे नालों में तत्काल बायो रेमिडेशन/फाइटो रेमिडेशन आरम्भ कराया जाये।

(कार्यवाही–प्रमुख सचिव, नगर विकास, प्रबंध निदेशक, उ0प्र0 जल निगम तथा नगर आयुक्त, लखनऊ)

8— बी0आर0डी0 मेडिकल कालेज, गोरखपुर के विरूद्ध उ0प्र0 प्रदूषण नियंत्रण बोर्ड द्वारा अधिरोपित पर्यावरणीय क्षतिपूर्ति धनराशि रू0 4.4115 करोड़ को जमा किये जाने के सम्बन्ध में चिकित्सा शिक्षा विभाग द्वारा अद्यतन आख्या पर्यावरण, वन एवं जलवायु परिवर्तन विभाग एवं उ0प्र0 प्रदूषण नियंत्रण बोर्ड को एक सप्ताह में उपलब्ध करायी जाये।

(कार्यवाही – प्रमुख सचिव, चिकित्सा शिक्षा विभाग, बीआरडी मेडिकल कालेज, गोरखपुर)

9— तिहुरा नाले की सफाई एवं नाले में बन्धों को हटाये जाने के सम्बन्ध में जिलाधिकारी, अयोध्या द्वारा अवगत कराया गया कि तिहुरा नाले में बन्धों को हटाये जाने के सम्बन्ध में एक याचिका मेसर्स यश पैका लि0, दर्शन नगर, अयोध्या द्वारा मा0 उच्च न्यायालय, खण्डपीठ लखनऊ में दायर की गयी है। तिहुरा नाले के बन्धों को न हटाये जाने के सम्बन्ध में दूसरी याचिका शान्ति सिंह द्वारा दायर की गयी है। माननीय उच्च न्यायालय द्वारा अभी तक उक्त याचिकाओं पर कोई आदेश पारित नही किये गये हैं। बैठक में निर्णय लिया गया कि प्रकरण में मुख्य स्थायी अधिवक्ता से समन्वय स्थापित कर केस की शीघ्र पैरवी करायी जाय तथा मुख्य स्थायी अधिवक्ता की राय अनुसार तिहुरा नाले की अद्यतन अनुपालन आख्या विलम्बतम एक सप्ताह में पर्यावरण, वन एवं जलवायु परिवर्तन विभाग एवं उ0प्र0 प्रदूषण नियंत्रण बोर्ड को उपलब्ध करायी जाये।

(कार्यवाही –जिलाधिकारी, अयोध्या)

9. <u>ओ0ए0 सं0 – 606/2018 कम्प्लायंस ऑफ म्यूनिसिपल सॉलिड वेस्ट मैनेजमेन्ट रूल्स, 2016–</u>

सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड द्वारा अवगत कराया गया कि यह प्रकरण ठोस अपशिष्ट प्रबन्धन से सम्बन्धित है तथा मा0 अधिकरण द्वारा पारित निर्देश दिनांक 10.01.2020 में आदेशित किया गया है कि ठोस अपशिष्ट प्रबन्धन का कार्य 31.03.2020 तक पूर्ण रूप से किया जाना सुनिश्चित करें तथा लिगेसी वेस्ट के रेमिडियेशन

का कार्य दिनांक 01.04.2020 से प्रारम्भ किया जाना सुनिश्चित करें। मा0 एन0जी0टी0 द्वारा उक्त समयावधि के उल्लंघन की स्थिति में पर्यावरणीय क्षतिपूर्ति अधिरोपण की दरें मासिक निर्धारित की गई हैं। मा0 एन0जी0टी0 द्वारा निर्धारित टाइम लाइन में परियोजनाओं को पूर्ण नही किये जाने के दृष्टिगत उत्तरदायी अधिकारियों के विरूद्ध कार्यवाही किये जाने के निर्देश भी दिये गये हैं।

मा0 एन0जी0टी0 द्वारा जारी निर्देशों के अनुपालन में उ0प्र0 प्रदूषण नियंत्रण बोर्ड द्वारा दोषी नगर निगम/नगर पालिका परिषद/नगर पंचायत के विरूद्ध पत्र दिनांक 07.07.2020 द्वारा पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने हेतु पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा–5 के अन्तर्गत कारण बताओ नोटिस जारी किये गये हैं।

मा0 एन0जी0टी0 द्वारा जारी निर्देशों के अनुपालन में उत्तर प्रदेश शासन द्वारा Thematic Areas पर तृतीय त्रैमासिक रिपोर्ट ई–मेल के माध्यम से मा0 एन0जी0टी0, नई दिल्ली में प्रस्तुत करते हुए एक प्रति केन्द्रीय प्रदूषण नियंत्रण बोर्ड को प्रेषित की जा चुकी है। केन्द्रीय प्रदूषण नियंत्रण बोर्ड के पत्र दिनांक 17.11.2020 द्वारा ठोस अपशिष्ट प्रबन्धन, सीवेज प्रबन्धन, रिवर रिजुविनेशन कमेटी एवं नान अटेन्मेन्ट सिटिज के सम्बन्ध में Revised Format पर सूचना दिनांक 30.11.2020 तक केन्द्रीय प्रदूषण नियंत्रण बोर्ड को प्रेषित किये जाने हेतु निर्देशित किया गया है, जो कि नगर विकास विभाग द्वारा प्रस्तुत की जानी है।

बैठक में विचार–विमर्श के उपरान्त निम्न निर्णय लिये गये–

1– मा0 एन0जी0टी0 द्वारा निर्धारित की गई पर्यावरणीय क्षतिपूर्ति के सम्बन्ध में नगर विकास विभाग द्वारा मा0 एन0जी0टी0 में उक्त पर्यावरणीय क्षतिपूर्ति पर पुनर्विचार आवेदन प्रस्तुत किये जाने के सम्बन्ध में आवश्यक कार्यवाही की जाए।

(कार्यवाही– प्रमुख सचिव, नगर विकास विभाग)

2– केन्द्रीय प्रदूषण नियंत्रण बोर्ड के पत्र दिनांक 17.11.2020 द्वारा ठोस अपशिष्ट प्रबन्धन, सीवेज प्रबन्धन, रिवर रिजुविनेशन कमेटी एवं नान अटेन्मेन्ट सिटिज के सम्बन्ध में Revised Format पर सूचना 01 सप्ताह के अन्दर उ0प्र0 प्रदूषण नियंत्रण बोर्ड एवं केन्द्रीय प्रदूषण नियंत्रण बोर्ड को प्रेषित की जाए।

(कार्यवाही– अपर मुख्य सचिव/प्रमुख सचिव, नगर विकास/आवास एवं शहरी नियोजन/परिवहन/लोक निर्माण/नमामि गंगे एंव ग्रामीण जलापूर्ति/सिंचाई एवं जल संसाधन/गृह/अवस्थापना एवं औद्योगिक विकास विभाग एवं प्रबंध निदेशक, उ0प्र0 जल निगम)

3– प्रदेश में लीगेसी वेस्ट के जी0आई0एस0 मैपिंग एवं आंकलन तथा लीगेसी वेस्ट स्थल पर भूगर्भीय जल का अनुश्रवण कराते सूचना उ0प्र0 प्रदूषण नियंत्रण बोर्ड तथा पर्यावरण, वन एवं जलवायु परिवर्तन विभाग को उपलब्ध कराया जाना सुनिश्चित किया जाए।

(कार्यवाही– अपर मुख्य सचिव/प्रमुख सचिव, नगर विकास विभाग)

4– मा0 एन0जी0टी0 द्वारा जारी निर्देशों के अनुपालन में Thematic Areas पर माह दिसम्बर, 2020 तक की प्रगति संबंधी सूचनाएं अद्यतन करते हुए दिनांक 07.01.2021 तक पर्यावरण, वन एवं जलवायु परिवर्तन विभाग, उत्तर प्रदेश शासन को ई–मेल आई डी–(soenvups@rediffmail.com) तथा उ0प्र0 प्रदूषण नियंत्रण बोर्ड को ई–मेल आई डी–(ms@uppcb.com) पर प्रेषित की जाए।

(कार्यवाही– अपर मुख्य सचिव/प्रमुख सचिव, नगर विकास /ग्राम्य विकास/ सिंचाई एवं जल संसाधन/अवस्थापना एवं औद्योगिक विकास/आवास एवं शहरी नियोजन/गृह/लघु सिंचाई एवं भूगर्भ जल विभाग/सिंचाई एवं जल संसाधन/नमामि गंगे एवं ग्रामीण जलापूर्ति विभाग)

10. **<u>ओ0ए0 सं0 – 593/2017 पर्यावरण सुरक्षा बनाम यूनियन ऑफ इण्डिया–</u>**

सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड द्वारा अवगत कराया गया कि इस प्रकरण में मा0 एन0जी0टी0 द्वारा पारित आदेश दिनांक 21.05.2020 में निर्देशित है कि सीवेज के 100 प्रतिशत शोधन तथा शोधित उत्प्रवाह के प्रयोग हेतु बजट, वित्तीय प्रावधान प्रदर्शित करते हुए कार्ययोजना केन्द्रीय प्रदूषण नियंत्रण बोर्ड को 30.06.2020 तक प्रेषित की जानी थी, जिसके सम्बन्ध में मुख्य सचिव, उत्तर प्रदेश के पत्र दिनांक 05.06.2020 द्वारा नगर विकास विभाग को समयबद्ध कार्यवाही के लिए निर्देश भी जारी किये गये थे। मा0 अधिकरण द्वारा आदेश दिनांक 21.09.2020 में निर्देशित किया गया है कि सीवेज के 100 प्रतिशत शोधन एवं शोधित उत्प्रवाह के पुनः प्रयोग हेतु तैयार किये गये ऐक्शन प्लान के अनुपालन की स्थिति समय≤ पर केन्द्रीय प्रदूषण नियंत्रण बोर्ड को प्रेषित की जानी है।

सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड द्वारा अवगत कराया गया कि मा0 एन0जी0टी0 द्वारा उपरोक्त आदेश में दिनांक 01.07.2020 तक 100 प्रतिशत सीवेज शोधन हेतु इनसिटु रेमिडियेशन कार्य किये जाने, एस0टी0पी0 स्थापना प्रारम्भ किये जाने एवं समस्त ड्रेन्स को एस0टी0पी0 से जोड़े जाने के निर्देश दिये गये है तथा उल्लंघन की दशा में पर्यावरणीय क्षतिपूर्ति अधिरोपण की मासिक दर निर्धारित की गई है।

बैठक में निर्णय लिया गया कि नगर विकास विभाग द्वारा मा0 एन0जी0टी0 के उपरोक्त आदेशों में निर्धारित की गई पर्यावरणीय क्षतिपूर्ति पर औचित्य सहित पुनर्विचार किये जाने तथा सीवेज शोधन एवं शोधित सीवेज के पुनः प्रयोग हेतु ऐक्शन प्लान तैयार कर मा0 अधिकरण मे शीघ्र दाखिल कर उसकी प्रति पर्यावरण, वन एवं जलवायु परिवर्तन विभाग एवं उ0प्र0 प्रदूषण नियंत्रण बोर्ड को उपलब्ध करायी जाय।

(कार्यवाही – अपर मुख्य सचिव/प्रमुख सचिव, नगर विकास, सिंचाई एवं जल संसाधन, प्रबंध निदेशक, उ0प्र0 जल निगम)

11. **<u>ओ0ए0 सं0 – 621/2018 महेन्द्र पाण्डेय बनाम यूनियन ऑफ इण्डिया एवं अन्य</u>**

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सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड द्वारा अवगत कराया गया कि यह प्रकरण जनपद मुरादाबाद में रामगंगा नदी के तट पर पूर्व में अवैध रूप से स्थापित ई–वेस्ट प्रोसेसिंग इकाईयों द्वारा प्रोसेसिंग से जनित अपशिष्ट (ब्लैक पाउडर) के निस्तारण के सम्बन्ध में है। उक्त ब्लैक पाउडर को रामगंगा नदी के तट से हटा कर केन्द्रीय प्रदूषण नियंत्रण बोर्ड की गाईडलाइन के अनुसार जनपद–मुरादाबाद में ठोस अपशिष्ट प्रबन्धन साइट पर अस्थायी रूप से भण्डारित किया गया है। उक्त अस्थायी भण्डारित अपशिष्ट के अन्तिम निस्तारण हेतु ब्लैक पाउडर को वेस्ट प्रोसेसिंग साइट से जनपद अमरोहा में प्रस्तावित Treatment, Storage and Disposal Facility (TSDF) में प्रेषित किया जाना है। उक्त प्रस्तावित टी0एस0डी0एफ0 का संचालन माह फरवरी, 2021 में प्रस्तावित है।

सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड द्वारा अवगत कराया गया कि राज्य द्वारा की गई कार्यवाही को संकलित करते हुए मा0 अधिकरण में कृत कार्यवाही की आख्या प्रेषित की जा चुकी है। सिंचाई विभाग, मुरादाबाद द्वारा उक्त ब्लैक पाउडर को अस्थायी भण्डारित स्थल से जनपद अमरोहा में प्रस्तावित टी0एस0डी0एफ0 तक ले जाने हेतु आने वाले व्यय का आंकलन लगभग रू 96 लाख आंकलित किया गया है।

सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड द्वारा अवगत कराया गया कि ब्लैक पाउडर के निस्तारण हेतु पूर्व में मुख्य सचिव महोदय की अध्यक्षता में आहूत बैठक

दिनांक 26.09.2018 में निम्न 04 विकल्पों पर विचार–विमर्श किया गया :–

विकल्प 1	जिलाधिकारी मुरादाबाद द्वारा ग्राम फाजलपुर, तहसील सदर मुरादाबाद में चिन्हित 5.5 एकड़ भूमि पर Secured Landfill Site का निर्माण कर रामगंगा नदी के तट पर निस्तारित ब्लैक पाउडर को निस्तारित किया जाना।
विकल्प 2	नगर निगम, मुरादाबाद द्वारा पूर्व में विकसित लैंडफिल साइट में अस्थायी रूप से ब्लैक पाउडर का सुरक्षित भण्डारण किया जाना।
विकल्प 3	ब्लैक पाउडर का निस्तारण प्राधिकृत टी0एस0डी0एफ0 से कराया जाना।
विकल्प 4	अमरोहा उत्तर प्रदेश में प्रस्तावित टी0एस0डी0एफ0–के संचालन के उपरांत ब्लैक पाउडर का स्थाई निस्तारण।

उक्त बैठक दिनांक 26.09.2018 में विचार–विमर्श के उपरान्त विकल्प सं0–1, 2, 3 पर वैज्ञानिक/वाणिज्यिक फिजीबिलिटी न होने के दृष्टिगत मुख्य सचिव, उत्तर प्रदेश शासन द्वारा उक्त ब्लैक पाउडर का निस्तारण जनपद अमरोहा में प्रस्तावित टी0एस0डी0एफ0 के माध्यम से कराये जाने हेतु निर्देशित किया गया।

अद्यतन बैठक दिनांक 02.12.2020 में विचार–विमर्श के उपरान्त निम्न निर्णय लिये गये :–

1– जिलाधिकारी, मुरादाबाद द्वारा उक्त कार्यवाही हेतु उ0प्र0 प्रदूषण नियंत्रण बोर्ड, सिंचाई विभाग, नगर निगम एवं अन्य संबंधित विभागों की एक अंतर्विभागीय समिति बनाकर अस्थायी रूप से भण्डारित ब्लैक पाउडर को स्थल पर ही मानको के अनुरूप निस्तारित किये जाने के सम्बन्ध में वित्तीय एवं तकनीकी आंकलन करते हुए आख्या 10 दिन के अन्दर प्रस्तुत की जाए।

(कार्यवाही – जिलाधिकारी, मुरादाबाद)

2– पूर्व में रामगंगा नदी के तट पर ब्लैक पाउडर निस्तारित करने वाले दोषियों की पहचान किये जाने हेतु जिलाधिकारी, मुरादाबाद, सिंचाई विभाग मुरादाबाद, नगर निगम मुरादाबाद, महाप्रबंधक ,जिला उद्योग केन्द्र एवं क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, मुरादाबाद की संयुक्त समिति द्वारा 10 दिन के अन्दर की जाए।

(कार्यवाही – जिलाधिकारी, मुरादाबाद, सिंचाई विभाग, मुरादाबाद, नगर निगम, मुरादाबाद एवं क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, मुरादाबाद)

3– सिंचाई एवं जल संसाधन विभाग द्वारा उक्त ब्लैक पाउडर के परिवहन एवं मानकों के अनुरूप निस्तारण में होने वाले व्यय का आंकलन करते हुए रिपोर्ट 10 दिन के अन्दर प्रस्तुत की जाए तथा आवश्यक धनराशि की व्यवस्था की कार्यवाही की जाय।

(कार्यवाही – प्रमुख सचिव, सिंचाई एवं जल संसाधन विभाग)

4– उक्त ब्लैक पाउडर का सुरक्षित स्थायी निस्तारण किये जाने हेतु प्रस्तावित व्यय का वहन बॉड ओनर्स के Extended Producer Responsibility के अंर्तगत कराये जाने की सम्भावना के परीक्षण हेतु केन्द्रीय प्रदूषण नियंत्रण बोर्ड को पत्र प्रेषित किया जाए।

(कार्यवाही – सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड)

12. **ओ0ए0 संख्या–681/2018 News item published in "The Times of India" Authored by Shri Vishwa Mohan titled "NCAP with multiple timelines to clean air in 102 cities to be released around August 15"**

1– बैठक में उ0प्र0 राज्य के अंतर्गत नॉन अटेनमेंट शहरों में वायु प्रदूषण नियंत्रण हेतु लागू कार्ययोजनाओं के अंर्तगत विभिन्न कार्यों की प्रगति एवं

मा0 एन0जी0टी0 द्वारा पारित आदेशों के अनुपालन की स्थिति की समीक्षा की गयी। सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड द्वारा अवगत कराया गया कि प्रदेश में चिन्हित 15 नॉन अटेंमेंट शहरों में वायु प्रदूषण नियंत्रण की कार्ययोजनाओं का कियान्वयन कराया जा रहा है। उक्त के अतिरिक्त अन्य दो शहरों यथा मेरठ एवं गोरखपुर को भी नॉन अटेनमेंट शहरों के रूप में चिन्हित किया गया है। मेरठ की कार्ययोजना का निरूपण कर उसे अनुमोदनार्थ केन्द्रीय प्रदूषण नियंत्रण बोर्ड के समक्ष प्रस्तुत किया जा चुका है तथा गोरखपुर की कार्ययोजना का निरूपण का कार्य वर्तमान में उ0प्र0 प्रदूषण नियंत्रण बोर्ड द्वारा जिला पर्यावरण समिति, गोरखपुर से सूचनायें इत्यादि प्राप्त कर किया जा रहा है। उक्त के अतिरिक्त बैठक में मा0 एन0जी0टी0 के आदेश दिनांक 21.08.2020 में दिये गये निर्देशों के अनुपालन की स्थिति की समीक्षा की गयी तथा निम्न निर्णय लिये गये:-

1- गोरखपुर की वायु प्रदूषण नियंत्रण योजना के निरूपण हेतु समस्त वांछित सूचनाये एक सप्ताह के अंतर्गत उ0प्र0 प्रदूषण नियंत्रण बोर्ड को उपलब्ध करा दी जाय।

(कार्यवाही – जिलाधिकारी/अध्यक्ष, जिला पर्यावरण समिति, गोरखपुर)

2- वायु प्रदूषण से संबंधित शिकायतों के निवारण हेतु विकसित समीर एप एवं स्वच्छ वायु एप पर प्राप्त शिकायतों से संबंधित विभागों द्वारा 01 सप्ताह के अन्दर शिकायतों का निस्तारण करते हुए आख्या प्रेषित की जाय।

(कार्यवाही- नगर आयुक्त, गाजियाबाद, सी0ई0ओ0,नोएडा एथॉरिटी, जिलाधिकारी, गाजियाबाद एंव क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गाजियाबाद, नोएडा एवं मेरठ)

3- लीगेसी वेस्ट का निस्तारण एवं उ0प्र0 में लीगेसी वेस्ट की जी0आई0एस0 मैपिंग का कार्य प्राथमिकता के आधार पर सुनिश्चित कराते हुए अनुपालन सूचना पर्यावरण, वन एवं जलवायु परिवर्तन विभाग एवं उ0प्र0 प्रदूषण नियंत्रण बोर्ड को एक सप्ताह में प्रेषित किया जाना सुनिश्चित किया जाय।

(कार्यवाही – प्रमुख सचिव, नगर विकास विभाग)

4- बैठक के दौरान 500 से अधिक ए0क्यू0आई0 आने की दशा में पर्यावरणीय इमरजेंसी को आपदा के रूप में सम्मिलित कर इमरजेंसी रिस्पांस सिस्टम विकसित किये जाने हेतु राज्य आपदा प्रबधंन प्राधिकरण द्वारा इस संबंध में राष्ट्रीय आपदा प्रबधंन प्राधिकरण एवं पर्यावरण, वन एवं जल वायु परिवर्तन मंत्रालय, भारत सरकार से भी दिशा-निर्देश प्राप्त कर मा0 राष्ट्रीय हरित अधिकरण द्वारा जारी निर्देशों के अनुपालन हेतु कार्यवाही की जाय तथा आपदा की स्थिति में की जाने वाली कार्यवाही की सूचना पर्यावरण, वन एवं जलवायु परिवर्तन विभाग एवं उ0प्र0 प्रदूषण नियंत्रण बोर्ड को एक सप्ताह में प्रेषित की जाय।

(कार्यवाही-मुख्य कार्यपालक अधिकारी, उ0प्र0 राज्य आपदा प्रबंधन प्राधिकरण)

5- मा0 एन0जी0टी0 के आदेश दिनांक 21.08.2020 के द्वारा निर्देश दिये गये कि ओवरसाइट समिति की संस्तुतियों का अनुपालन संबंधित विभागों से सुनिश्चित कराया जाये। इस संबंध में सभी संबंधित विभागों को ओवरसाइट समिति की रिर्पोट के बिंदुओं पर अनुपालन आख्या 01 सप्ताह के अन्दर पर्यावरण, वन एवं जलवायु परिवर्तन विभाग एवं उ0प्र0 प्रदूषण नियंत्रण बोर्ड के समक्ष प्रस्तुत करने हेतु निर्देशित किया गया।

6- माननीय एन0जी0टी0 के आदेशानुसार ध्वनि प्रदूषण नियंत्रण की कार्ययोजना के संबंध में गृह विभाग पूर्व में दिये गये निर्देशानुसार परिवहन विभाग से समन्वय स्थापित कर कार्ययोजना तैयार करें तथा विलम्बतम दिनांक 15.12.2020 तक पर्यावरण, वन एवं जलवायु परिवर्तन विभाग एवं उ0प्र0 प्रदूषण

नियंत्रण बोर्ड को उपलब्ध कराये।

(कार्यवाही – अपर मुख्य सचिव/प्रमुख सचिव, गृह एवं परिवहन विभाग)

3– उक्त के अतिरिक्त मुख्य सचिव महोदय द्वारा समस्त वादों के संबंध में निम्न कार्यवाही के भी निर्देश दिये गये :–

1– उक्त समस्त वादो में सभी संबंधित विभागों द्वारा मा0 एन0जी0टी0 द्वारा निर्धारित टाइमलाईन के अनुसार कार्यवाही करते हुए अनुपालन सूचना पर्यावरण, वन एवं जलवायु परिवर्तन विभाग, उ0प्र0 शासन को ई–मेल soenvups@rediffmail.com एवं उ0प्र0 प्रदूषण नियंत्रण बोर्ड को ई–मेल ms@uppcb.com पर दिनांक 15.12.2020 तक अनिवार्य रूप से उपलब्ध करायी जाय।

2– जिन कार्यों में टाइमलाईन के अंतर्गत कार्यवाही नहीं हुयी है तथा उनमें यदि अनुचित विलम्ब हुआ है तो दोषी अधिकारियों को चिन्हित कर उनके विरूद्ध कार्यवाही कर अनुपालन आख्या मा0 एन0जी0टी0 में दाखिल कर उसकी प्रति पर्यावरण, वन एवं जलवायु परिवर्तन विभाग, उ0प्र0 शासन को ई–मेल soenvups@rediffmail.com एवं उ0प्र0 प्रदूषण नियंत्रण बोर्ड को ई–मेल ms@uppcb.com पर उपलब्ध करायी जाय।

3– जिन कार्यों में विलम्ब औचित्यपूर्ण है उनमें औचित्य के साथ टाइमलाईन एक्सटेंशन एवं पर्यावरणीय क्षतिपूर्ति की माफी हेतु प्रार्थना पत्र मा0 एन0जी0टी0, नई दिल्ली में दाखिल करायें तथा उसकी प्रभावी पैरवी सुनिश्चित कर उचित आदेश प्राप्त किया जाय।

4– सभी संबंधित विभागों द्वारा या तो मा0 एन0जी0टी0 के आदेशों का समयबद्ध अनुपालन करें, और यदि विभाग को आदेश के अनुपालन में कोई कठिनाई हो तो मा0 एन0जी0टी0 अथवा सक्षम न्यायालय के समक्ष अनुरोध करके आदेशों में आवश्यक संशोधन करा लें।

अन्त में बैठक धन्यवाद ज्ञापन के साथ सम्पन्न हुई।

Digitally signed by सुधीर गर्ग
Date:Fri Dec 11 11:29:29 IST 2020
Reason: Approved

(सुधीर गर्ग)
प्रमुख सचिव।

उत्तर प्रदेश शासन

पर्यावरण, वन एवं जलवायु परिवर्तन अनुभाग–7

संख्या– N.G.T. 645/81–7–2020–44(रिट)/2016 टी.सी.–2

लखनऊ : दिनांक : 11 दिसम्बर, 2020

प्रतिलिपि–निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :–

1– अपर मुख्य सचिव/प्रमुख सचिव, नगर विकास/अवस्थापना एवं औद्योगिक विकास/सिंचाई एवं जल संसाधन/कृषि/पंचायती राज/चिकित्सा, स्वास्थ्य एवं परिवार कल्याण/ग्राम्य विकास/ऊर्जा/परिवहन/लघु सिंचाई एवं भूगर्भ जल/आवास एवं शहरी नियोजन/खाद्य एवं रसद/नमामि गंगे एवं ग्रामीण जलापूर्ति/सूक्ष्म, लघु एवं मध्यम उद्यम निर्यात प्रोत्साहन/ भूतत्व एवं खनिकर्म/लोक निर्माण विभाग, उ0प्र0 शासन।

2— प्रधान मुख्य वन संरक्षक और विभागाध्यक्ष, उ0प्र0।

3— जिलाधिकारी, कानपुर नगर/कानपुर देहात/मुरादाबाद/गाजियाबाद/अयोध्या।

4— मुख्य कार्यपालक अधिकारी, यूपीसीडा, कानपुर।

5— प्रबन्ध निदेशक, उ0प्र0 जल निगम, लखनऊ।

6— निदेशक, उद्योग, उ0प्र0 कानपुर।

7— सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।

8— मुख्य कार्यपालक अधिकारी, नोएडा (गौतमबुद्ध नगर)।

9— स्टॉफ ऑफिसर, मुख्य सचिव, उ0प्र0 शासन।

10— निजी सचिव, प्रमुख सचिव/सचिव/विशेष सचिव, पर्यावरण, वन एवं जलवायु परिवर्तन विभाग, उ0प्र0 शासन।

11— गार्ड फाइल।

आज्ञा से,

(भारत प्रसाद)

अनु सचिव।

Annexure - 14

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संख्या : H55393 / C-4 / Gen-141 / SameerApp / 2020 पंजीकृत दिनांक 26-11-2020.

To,

Member Secretary,
Central Pollution Control Board,
Parivesh Bhawan, East Arjun Nagar,
Delhi-110032

Sub : Regarding ban on acceptance of online complaints of Uttar Pradesh except NCR region.

Sir,

With reference to Board's previous letter no. H55306 C-4/Gen-141/Sameer App/2020, dated 24 November, 2020 regarding upgradation of Sameer App, issue was discussed with Mr. Aditya Sharma, CPCB Delhi (IT Cell Sameer App) by this office on 25-11-2020. Mr. Sharma informed that upgradation of Sameer App enabling online assignment of complaints and reply uploading facility for the responsible department for the rest of Uttar Pradesh outside NCR is a time taking process which can not be done expeditiously. As we are getting numerous complaints pertaining to non NCR region of difference districts of Uttar Pradesh which are reflected pending on the portal in the absence of online assigning facility at UPPCB level. It would be appropriate to direct the IT cell of Sameer App, not to accept the online complaints out of NCR region of U.P. unless an architecture of the app is upgraded as required. UPPCB is facing difficulty to resolve such complaints offline which are out of NCR region and also it is time taking. Even if such complaints are resolved by the responsible department offline, still pendency will be showing on the portal with respect to UPPCB.

Hence, based on the above facts, you are requested to take the required action for restriction of online acceptance of such complaints related to non NCR region of U.P. until the Sameer App architecture is upgraded.

Yours Sincerely

(Ashish Tiwari)
Member Secretary

Copy to :

1. CEO, Central Lab, UPPCB, Lucknow.
2. Incharge Sameer App, Central Pollution Control Board, Parivesh Bhawan, East Arjun Nagar, Delhi-32.

Member Secretary

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Annexure - 15

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संख्या– 45609/ सी-4/सा-14/स्मीर ऐप/2020 दिनांक– 11/12/2020

To,

Member Secretary
Central Pollution Control Board
Parivesh Bhawan, East Arjun Nagar
Delhi-110032.

Subject: Regarding speedy Redressal of Citizen's Complaints on Sameer Application.

Dear Sir,

This is in reference to directions issued to State Board under Section 5 of The Environment (Protection) Act, 1986 vide CPCB Letter AQM/Direction/2020-21/13394 dated 02.12.2020. Along with other directions to ensure action for complete redressal of complaints and monitor actions taken on activities reported through Sameer App, have also been issued to the State Board. The problems related with App for the speedy redressal of the online complaints was informed through Board's letter No. H-55306 dated 24.11.2020 but still the solution of the mentioned problem is awaited from CPCB.

In order to review the status of redressal of complaints, the undersigned held a meeting via Video Conferencing with all concerned Regional Officers of Uttar Pradesh Pollution Control Board on 08.12.2020. In the said meeting, it has been brought to notice that since Log in IDs of all Implementing Agencies in UP-NCR areas viz, UPSIDA, Ghaziabad Development Authority, respective Executive Officers of Local Bodies, Police among others have not been made on Sameer App. Due to this gap, concerned Regional Offices and Municipal Corporations/Authorities are unable to mark complaints pertaining to these bodies online and the complaints are being sent offline by means of e-mail/letters and issues raised in the complaints are addressed accordingly.

This present practice is not only time taking, it also defeats the very purpose of Sameer App, whereby, the concerned implementing agency should receive the complaint in real time and upload the action taken report. To resolve the problem of offline assignment of complaints received on Sameer App for speedy disposal, the issue was discussed with Mr. Aditya Shrama, Incharge IT Cell, CPCB Delhi, by this office and as per his requirement, digitized map of Districts in the state along with JSON and KML file has also been mailed on 08-12-2020. At present the App is designed for NCR region only in which online assigning and ATR uploading facility by the responsible departments are not available. Regional Office, Ghaziabad has already sent a list of concerning departments/implementing agencies to Central Pollution Control Board vide letter dated 22.10.2020

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and 24.11.2020 for incorporation in Sameer App and other concerned Regional Offices have been asked to submit details of implementing agencies in their region and same shall be shared with Central Board within a weeks' time.

In order to streamline the process, it would be appropriate to restructure the Sameer App to incorporate all concerning implementing agencies and give Marking/forwarding rights to these agencies to concerned Regional Office of the State Board. This would also rationalize the process of monitoring of complaints pending with concerned agencies, unlike present scenario whereby complaints are shown pending with the State Board only.

In view of above, you are requested to kindly expedite the process of restructuring of Sameer App and incorporation of implementing agencies for efficient/speedy redressal of complaints and monitoring of implementing agencies. It is also requested that the direction issued under section-5 of E(P) Act, 1986 dated 02.12.2020, may also be revoked and new complaints may not be assigned until the architecture of the Sameer App is fully developed.

Yours Sincerely,

(Ashish Tiwari)
Member Secretary

Copy To:

1. P.S. to Chairman, Commission for Air Quality Management in NCR & Adjoining Areas, 3rd Floor, Indian Oil Bhawan-1, Aurobindo Marg, Yusuf Sarai, New Delhi-110016.
2. P.S. to Chairman, Central Pollution Control Board, Parivesh Bhawan, East Arjun Nagar, Delhi-110032.

Member Secretary

10/12/2020

MINUTES OF FOURTHMEETING OF IMPLEMENTATION COMMITTEE FOR NATIONAL CLEAN AIR PROGRAMME

Fourth meeting of Implementation Committee constituted by Ministry of Environment Forest and Climate Change (MoEF&CC) for National Clean Air Programme (NCAP) to oversee implementation of actions under NCAP was convened on 18th December, 2020 at 2.30 PM through video conferencing under chairmanship of Dr. Prashant Gargava, Member Secretary, Central Pollution Control Board (CPCB). List of participants is annexed.

2. At the outset, Member Secretary, CPCB welcomed all Committee members and thanked everyone for joining the meeting in a short notice. He emphasised need for expediting implementation of city action plan, as NCAP is being implemented in mission mode to ensure air quality improvement within the timeframe. He also highlighted the meeting held on 7th December, 2020 regarding utilization of existing funds and submission of annual resource requirement from all the States/ UTs and requested for information by 31st December, 2020 positively.
3. A brief presentation was made by Ms. Sakshi Batra, AQM Division on status of physical and financial progress for NCAP funded cities on specific components of city action plans implementation, Emergency Response System (ERS) & Public Grievance Redressal Portal (PGRP), quarterly progress reports, Institute of Repute (IoR), District Level Committee meetings (DLCs) and submission of progress report in specified formats.
4. The status of fund utilized under every action and Utilization Certificates (UCs) received from States/ UTs were presented in the meeting.
5. Following specific points concerned to State Pollution Control Boards (SPCBs)/ Pollution Control Committees (PCCs)were discussed
    a. Madhya Pradesh SPCB agreed to submit the UC for remaining two cities and consolidated UC within a week of time.
    b. Chandigarh PCC agreed to submit the revised UC in the requested format within a couple of days.
    c. Uttar Pradesh SPCB requested to share again the queries regarding UC, for submission of revised UC.
    d. Rajasthan SPCB informed that cities Jaipur, Jodhpur and Kota has signed MoU with NTPC for establishing Continuous Ambient Air Quality Monitoring Stations (CAAQMS) and will be procuring equipments within 15 months of time.
    e. Uttarakhand agreed to submit the plan for establishment of the Emergency Response System (ERS) at the earliest.
    f. Punjab requested to send the deviations observed in the quarterly progress report with respect to approved city action plans.

6. Specific intervention from CPCB -
    a. Third instalment funds under NCAP to SPCBs/ UTs received from MoEF&CC and will be released to States/ UTs based on specific criteria designed by CPCB and same will be shared with States/ UTs.
    b. Short listing of cities for Joint study on Source Apportionment& Carrying Capacity study with States/ UTs and CPCB is in progress. Meanwhile States/ UTs can proceed with tendering process for the study, as per standard methodology given by the CPCB.
    c. IT department of CPCB shall coordinate with UPPCB for integration of Complaints launched in Sameer App and UP Swachh Vayu App.
    d. Development of dashboard for submission of robust details of Quarterly progress report is in progress.
7. Specific intervention from MoEF&CC
    a. Funds sanctioned by the MoEF&CC in the third instalment were based on UC received from respective States/ UTs. Second grant under Finance Commission (FC) for the state will be strictly considered after receiving of UC including from NCAP fund.
    b. NCAP consultants in States/ UTs shall coordinate with all concerned departments and expedite the monthly work progress through reporting officers at SPCBs/ PCCs.
    c. MoEF&CC is awaiting UCs from all the states, so that a common approval may be given to states/ UTs to carry forward the unused fund from previous financial year to current financial year.
    d. MoEF&CC highlighted section 2.51 & 2.53 (Page 20 & 21) of Chapter 2 in the XVFC report for financial year 2020-21, wherein clarification provided on allotment of funds under XVFC for SPCBs will be based on State/ UTs.
8. After brief discussions following decisions were made:
    a. SPCBs/ PCCs to submit the following progress reports in three specified formats
        i. Robust progress report (Quarterly)
        ii. Physical and financial progress report (Monthly)
        iii. Compliance report for NGT order O.A. 681/ 2018 (Quarterly)
    b. As highlighted in the presentation, SPCBs/ PCCs to address the gaps in the UCs and Quarterly Progress report within a week.
    c. SPCBs/ PCCs are not permitted to change the timelines either in quarterly progress reports or the revised action plans against the timelines in the approved city action plan.
    d. SPCBs/ PCCs to submit the resource requirement based on the meeting held on December 7th, in the format circulated to all States/ UTs before December 31^{st,} 2020.
    e. It has been noted that fund utilization by States/ UTs is extremely low. SPCBs/ PCCs to provide information on reasons for low utilization of funds within ten days.

f. SPCBs/ PCCs to complete the short term actions like PGRP, ERS/ GRAP without any further delay.

g. SPCBs/ PCCs to review regularly the implementation of actions and sensitize the District Committee Level meetings, which are extremely important.

e. A number of cities had completed SA study. State AQMCs shall look into the study findings and improve city plans accordingly.

Meeting ended with a vote of thanks to the Chair and participants.

*****

Annexure

List of Participants

MoEF&CC and CPCB

1. Dr. Prashant Gargava, Member Secretary, CPCB – In chair
2. Sh. Sundeep, Director CP Division, MoEF&CC
3. Sh. P.K. Gupta, Addl. Director, CPCB
4. Dr. Sudheer Chintalapati, Addl. Director, CP Division, MoEF&CC
5. Ms. Sakshi Batra, SSA, CPCB
6. Ms. Parinita Baruah, SRF, CPCB
7. Ms. Minal Yadav, NCAP Consultant CPCB
8. Sh. Subhradip Mondal, NCAP Consultant CPCB
9. Sh. Nikhil Nandkumar Chatane, NCAP Consultant CPCB
10. Sh. Hari Prakash B, NCAP Consultant CPCB

State Pollution Control Board/ Committee

1. Assam PCB
2. Andhra Pradesh PCB
3. Bihar PCB
4. Chandigarh PCC
5. Uttar Pradesh PCB
6. Delhi PCC
7. Himachal Pradesh PCB
8. Jammu &Kashmir PCB
9. Jharkhand PCB
10. Karnataka PCB
11. Madhya Pradesh PCB
12. Maharashtra PCB
13. Nagaland PCB
14. Odisha PCB
15. Punjab PCB
16. Rajasthan PCB
17. Tamil Nadu PCB
18. Telangana PCB
19. Uttarakhand PCB

NCAP Consultants/RA

1. Ms. Gandi Neelima, APPCB
2. Ms. Jyotilima Saikia, ASPCB
3. Sh. Ajay Kumar Gupta, BSPCB

4. Sh. Preeti Ramshankar Galne, DPCC
5. Ms. Manjari Srivastava, GPCB
6. Sh. Rachit Raghava Kashyap, HPPCB
7. Sh. Shabir Ahmad Khanday, J&KPCB
8. Sh. RaghavJha, JSPCB
9. Ms. Mayuri Shrirang, MPPCB
10. Sh. Snehal Ravindra Gole, MSPCB
11. Sh. Amanjit Singh, PPCB
12. Sh. Tushar Mathur, RSPCB
13. Ms. RemaT, TNPCB
14. Ms. S Swathy, TSPCB
15. Ms. Priyanka Singh,UPPCB
16. Sh. Aditya Chaturvedi, UPPCB

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं0
Ref. No H53867 /CL/294/Action Plan/2020

दिनांक
Date 14-10-2020

To,

Member Secretary,
Central Pollution Control Board,
Parivesh Bhawan, East Arjun Nagar,
New Delhi-110032

Sub: Submission of action plan for additional Non-Attainment city Meerut-reg.

Sir,

Please refer to UPPCB's letter no. H 53424/cl/action plan/2019-20 dated 01-10-2020 vide which action plan for the control of air pollution in Meerut city (Uttar Pradesh) has been submitted for approval. Further, it is informed that the Meerut city action plan has been duly approved by AQMC during the meeting held on 09.10.2020. The minutes of meeting is enclosed herewith for your kind reference.

Therefore, it is requested that the city action plan for the control of air pollution in Meerut city may be considered for approval for the sake of its implementation at the earliest.

Enclosure- As above.

Yours sincerely,

(Ashish Tiwari)
Member Secretary

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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं0 /11550/II /CC/2948/Action Plan/2020 दिनांक 18/11/2020

To,

Member Secretary,
Central Pollution Control Board
Parivesh Bhawan, East Arjun Nagar
Delhi-110032

Sub: Submission of Action Plan for additional Non-Attainment City Meerut reg.

Sir,

Please, refer your e-mail letter no. AQM/AP/2019-20 dated 09/07/2020 vide which instructions have been issued for submission of duly approved action plan by AQMC for Control of Air Pollution in Meerut City.

In this context, Action Plan for control of Air Pollution in Meerut City, U.P. has been prepared in consultation with the concerned departments and sent to CPCB, vide board letter dated 01/10/2020. Further, it is informed that Action Plan for control of Air Pollution in Meerut city has been approved by AQMC during the meeting held on 09/10/2020 and the approved Action Plan was again sent to CPCB vide letter no. H53867/CL/294B/ Action Plan 2020 dated 14/10/2020 for Approval.

Approval of Meerut City Action Plan is still awaited, therefore it is requested to kindly expedite the approval so that it may be implemented.

Yours Sincerely

(Ashish Tiwari)
Member Secretary

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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं० H 56951/CL/294B/Vol-II/Action Plan/2021 दिनांक: 06.01.2021

To,

Member Secretary,
Central Pollution Control Board,
Parivesh Bhawan, Arjun Nagar East,
Delhi-110032

Sub: Regarding Submission of City Action Plan for Control of Air Pollution in Additional Non-Attainment City Gorakhpur.

Sir,

Please refer to your letter no- AQM/AP/2019-20 dated 11.11.2020 vide which instructions have been issued for submission of duly approved action plan by AQMC for control of Air Pollution in Gorakhpur city.

In this context, action plan for control of Air Pollution in Gorakhpur City - UP has been prepared in consultation with the concerned departments and sent to CPCB vide Board's letter No. H56753/294B/CL/2020 dated 31.12.2020. Further, it is informed that the city action plan for control of Air Pollution in Gorakhpur city has been duly approved by AQMC during the meeting held on 06.01.2021. The minutes of meeting is enclosed herewith for your kind reference.

Therefore, it is requested that the city Action Plan for the control of Air Pollution in Gorakhpur city may be considered for approval so that it will be implemented at the earliest.

Enclosure- As above.

Yours Sincerely

(Ashish Tiwari)
Member Secretary

प्रमुख सचिव, पर्यावरण वन एवं जलवायु परिवर्तन विभाग, उ0प्र0 शासन की अध्यक्षता में गठित "एअर क्वालिटी मॉनिटरिंग कमेटी" की दिनांक 06.01.2021 को पूर्वान्ह 10:00 वीडियो कान्फ्रेन्सिंग के माध्यम से उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, मुख्यालय स्थित सभाकक्ष में सम्पन्न बैठक का कार्यवृत्त।

सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ द्वारा सर्वप्रथम प्रमुख सचिव, पर्यावरण, वन एवं जलवायु परिवर्तन विभाग, उ0प्र0 शासन/अध्यक्ष, एअर क्वालिटी मॉनिटरिंग कमेटी तथा बैठक में प्रतिभाग किये सभी संबंधित विभागों के अधिकारियों का स्वागत करते हुए अध्यक्ष महोदय की अनुमति से बैठक प्रारम्भ की गयी। बैठक के दौरान 'ए0क्यू0एम0सी0' के सदस्य अथवा उनके द्वारा नामित प्रतिनिधि तथा गोरखपुर जनपद के संबंधित विभागों के जिला स्तरीय अधिकारीगण उपस्थित थे। बैठक के दौरान श्री अनुराग यादव, सचिव नगर विकास विभाग, श्री प्रभुनाथ सिंह, विशेष सचिव, लोक निर्माण विभाग भी उपस्थित थे।

सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ द्वारा अवगत कराया गया कि वर्तमान में नॉन अटेन्मेन्ट नगरों में अतिरिक्त सम्मिलित नगर गोरखपुर की वायुगुणता में सुधार हेतु विभिन्न संबंधित विभागों के सहयोग से कार्ययोजना निर्मित की गयी है। सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ द्वारा बैठक मे गोरखपुर नगर की वायुगुणता के सुधार हेतु तैयार की गयी कार्ययोजना का प्रस्तुतीकरण किया गया। गोरखपुर नगर के वायु प्रदूषण हेतु जिम्मेदार कारकों/स्त्रोतों, वायु प्रदूषण में कमी लाये जाने हेतु किये गये उपायों, वायु प्रदूषण के संबंध में निर्मित कार्ययोजना के प्रभावी क्रियान्वयन आदि के दृष्टिगत निम्न बिन्दुओं पर वर्तमान स्थित एवं भविष्य की कार्ययोजना के संबंध में प्रस्तुतीकरण किया गयाः–

- गोरखपुर नगर के वायु प्रदूषण के दृष्टिगत बोर्ड द्वारा तैयार की गयी इमीशन इन्वेन्टरी पर विस्तृत चर्चा की गयी, जिसके अर्न्तगत रोड़ डस्ट, निर्माण एवं विध्वंस गतिविधियां, औद्योगिक, घरेलू, नगरीय ठोस अपशिष्ट, यातायात, वाहनों, हाटमिक्स प्लांट, ईट भट्ठों, डी0जी0 सेट, होटल इत्यादि से जनित वायु प्रदूषण के मात्रात्मक योगदान के संबंध में अवगत कराया गया।
- गोरखपुर नगर में वायु प्रदूषण के नियंत्रण हेतु तैयार कार्ययोजना के अर्न्तगत मौसम संबंधी आंकड़ों के आधार पर तैयार किये गये विन्डरोज डायग्राम की मदद से वृक्षारोपण हेतु योजना तैयार की गयी है। योजना का प्रस्तुतीकरण में वर्णन किया गया।
- गोरखपुर नगर में वायु प्रदूषण के नियंत्रण हेतु तैयार कार्ययोजना के अर्न्तगत दीर्घकालीन योजनाओं एवं अल्पकालीन योजनाओं को सम्मिलित करते हुए विभिन्न घटकों के कार्यबिन्दुओं के बारे में विस्तृत रूप से चर्चा की गयी। कार्ययोजना के विभिन्न घटक निम्नवत् हैः–
  - कैपेसिटी बिल्डिंग, मॉनीटरिंग नेटवर्क का विकास एवं सोर्स अपोर्सनमेन्ट स्टडी
  - पब्लिक आउटरीच
  - रोड डस्ट एक्टीविटीज
  - निर्माण कार्य
  - वाहन
  - उद्योग
  - अपशिष्ट एवं बायोमॉस का एकत्रण तथा जलाया जाना इत्यादि।

उक्त प्रस्तुतीकरण के उपरान्त नगर आयुक्त, गोरखपुर, उपाध्यक्ष गोरखपुर विकास प्राधिकरण, ए0आर0टी0ओ0, गोरखपुर, मुख्य अभियंता, पी0डब्लू0डी0 गोरखपुर, प्रबंधक (सिविल) गीडा, जिला आपदा प्रबंधन प्राधिकरण, गोरखपुर द्वारा प्रगति आख्या के संबंध में सुझाव दिये गये। तत्क्रम में सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड द्वारा अवगत कराया गया कि उक्त सुझावों को भविष्य में प्रगति आख्या प्रेषित किये जाने के समय शामिल कर लिया जायेगा।

श्री अनुराग यादव, सचिव नगर विकास विभाग, उ0प्र0 शासन द्वारा अवगत कराया गया कि निर्माण एवं विध्वंस गतिविधियों पर अधिरोपित/लागू पर्यावरणीय शर्तों के सत्यापन हेतु आन्तरिक अनुश्रवण तंत्र के विकसित किये जाने पर कार्य किया जा रहा है।

एअर क्वालिटी मॉनीटरिंग कमेटी द्वारा गोरखपुर नगर की वायुगुणता के सुधार हेतु बोर्ड द्वारा विभिन्न संबंधित विभागों के सहयोग से तैयार की गयी कार्ययोजना को अनुमोदित कर केन्द्रीय प्रदूषण नियंत्रण बोर्ड, दिल्ली को प्रेषित किये जाने के निर्देश दिये गये।

बैठक के अंत में समस्त विषयों पर विस्तृत विचार–विमर्श कर प्रमुख सचिव, पर्यावरण, वन एवं जलवायु परिवर्तन विभाग द्वारा निम्न निर्देश दिये गये–

3. समस्त विभाग कार्ययोजना के अनुसार वायु प्रदूषण के नियंत्रण हेतु तैयार किये गये कार्यबिन्दुओं का क्रियान्वयन सुनिश्चित करें।
4. गोरखपुर नगर हेतु तैयार की गयी कार्ययोजना में सहयोग हेतु गोरखपुर विश्वविद्यालय को रिसोर्स सेन्टर बनाया जाये तथा संबंधित आंकड़ो को एकत्रित किया जाये।

अन्त में बैठक धन्यवाद ज्ञापन के साथ सम्पन्न हुई।

आशीष तिवारी
विशेष सचिव।

उत्तर प्रदेश शासन
पर्यावरण, वन एवं जलवायु परिवर्तन अनुभाग–7
संख्या– 22 /81–7–2021–09 (रिट)/2016 टी.सी.
लखनऊ : दिनांक : 06 जनवरी, 2021

प्रतिलिपि–निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :–

1. अपर मुख्य सचिव/प्रमुख सचिव, नगर विकास/आवास एवं शहर नियोजन/लोक निर्माण/गृह/परिवहन/अवस्थापना एवं औद्योगिक विकास/कृषि/उद्यान/खाद्य एवं रसद विभाग, उ0प्र0 शासन।
2. आयुक्त, खाद्य एवं आपूर्ति, उ0प्र0 लखनऊ।
3. मुख्य कार्यपालक अधिकारी, यूपीसीडा, कानपुर/गीडा, गोरखपुर।
4. प्रधान मुख्य वन संरक्षक और विभागाध्यक्ष, उ0प्र0 लखनऊ।
5. निदेशक, पर्यावरण, उ0प्र0, लखनऊ।
6. क्षेत्रीय निदेशक, केन्द्रीय प्रदूषण नियंत्रण बोर्ड, आंचलिक कार्यालय नार्थ जोन, लखनऊ।
7. प्रो0 सच्चिदानन्द त्रिपाठी, आई0आई0टी0, कानपुर।
8. सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।
9. क्षेत्रीय अधिकारी, ईस्ट/वेस्ट, एन0एच0आई0, लखनऊ।
10. जिलाधिकारी/अध्यक्ष, जिला पर्यावरण समिति, गोरखपुर।
11. प्रभागीय वनाधिकारी, गोरखपुर।
12. उपाध्यक्ष, गोरखपुर विकास प्राधिकरण, गोरखपुर।
13. नगर आयुक्त, नगर निगम, गोरखपुर।
14. पर्यावरण, वन एवं जलवायु परिवर्तन अनुभाग–4/5, उ0प्र0 शासन।
15. गार्ड फाइल।

आज्ञा से,
(भारत प्रसाद)
अनु सचिव।

Annexure No.-20

Action Plan with specific timelines and updated progress of compliance for control of stubble burning in the State for the Year 2020

S. N.	Action Point	Target	Timeline	Status of Compliance	Remark
A. In Situ Management of Crop Residue					
1.	Distribution of in-situ farm implements to individual farmers in 2020-2021	8283	To be completed by 15.10.2020	Beneficiary selection started from 05.08.20. Till 31.12.2020, 18385 beneficiaries booked implements and 7104 have purchased.	Till 2019-20, 24208 farm implements have been distributed.
2.	Establishment of Farm Machinery Banks (FMBs) through Panchayats and Societies in 2020-21	900	To be completed by 15.10.20	Beneficiary selection started from 05.08.20. 900 beneficiaries selected and purchased implements till 30.10.2020	-
3.	Establishme	500	To be	Beneficiary	Till 2019-20,

S. N.	Action Point	Target	Timeline	Status of Compliance	Remark
	nt of FMBs through FPOs and other registered farmer groups in 2020-21		completed by 15.10.20	selection started from 05.08.20. Till 31.12.2020, 921 Beneficiaries booked FMB & 761 have purchased.	3989 FMBs have been established through FPOs.
4.	Gram Panchayats proposed to be serviced through FMBs/CHCs in 2020-21	5600	To be completed by 15.10.2020	6644 Gram Panchayat serviced through FMB/CHC this year.	15,956 Gram Panchayats already serviced through FMBs/CHCs till last year.
5.	Making compulsory use of Super SMS with Combine harvester	Issue of Government Order	NA	Complied	Effective enforcement done.
6.	Use of Waste Decomposers	5 Lakh Acre	To be made available by 15.10.2020	2.62 Lakh Decomposer bottels and 4000 decomposers	The decomposers were used in 17,500 Acre area in 2019-20.

S. N.	Action Point	Target	Timeline	Status of Compliance	Remark
				capsules distributed. Total 266000 acre area covered in this year.	
B. Ex Situ Management of Crop Residue					
1.	Use of Crop residue in Cow Shelters	10,000 MT	2020-21	In this year total 43708 MT crop residue has been sent to cow shelters.	Total 3,90,648 animals in cow shelters. 6890.78 MT crop residue sent to cow shelters in the year 2019-20.
2.	Setting up of Bio-Fuel Plants	23	March, 2023 (subject to sanction of proposal by MoEF&CC)	08	Biomass consumption of 240 Ton per shift & plants may operate 2-3 shift/day.
3.	2G-Ethanol Plant based on biomass	05	To be given by Oil Companies	Project sanctioned. Deliberations are done with oil companies by NEDA.	Total 1600 TPD biomass consumption is proposed.

S. N.	Action Point	Target	Timeline	Status of Compliance	Remark
4.	Bio CNG Plants	06	To be given by Oil Companies	Project sanctioned. Deliberations with oil companies by NEDA	1300 TPD biomass consumption is proposed.
5.	Provision of Balers	315	30.10.2020	386 Beneficireis booked and 233 purchased till 31.12.2020	Provision of 50 balers made in year 2019-20
C. IEC Activities					
1.	Kisano ki baat Vaigyaniko ke sath	02	July and October	01 (28.7.2020)	A live streaming of scientist farmer interaction was done on 28.07.2020 through NIC in which about 01 Lakh farmers participated from all the districts of the State. They were made aware about ill effects of stubble burning, its

S. N.	Action Point	Target	Timeline	Status of Compliance	Remark
					consequences, Government Policies and about Environmental Compensation to be imposed and FIR and arrests if found repeating the offence. They were told to purchase implements or get them on rent from FMBs.
2.	Million Farmers School	04 Modules	It will start as soon as prevailing Covid-19 situation improves.	It will start as soon as prevailing Covid-19 situation improves.	More than 10 lakh farmers are expected to participate online. They will also be made aware as mentioned in point no.-1.
3.	Farmer	75	October, 2020	75 awareness	8,135 seminars

S. N.	Action Point	Target	Timeline	Status of Compliance	Remark
	Awareness Camp			camps organized till 31.12.2020.	held in 2019-20
4	Kisan Kalyan Mission	1 Mega event at each block	Starting on 06.01.2021	It is going to be completed in January 2020-21	
D. Enforcement					
1.	Strict enforcement for prevention of stubble burning	Regular activity	Ongoing	75 Nodal Officer deputed at district level. Monitoring Cell at District Level & Chief Secretary Level In the year 2020-21 EC collected Rs. 63.695 Lakh from 2983 farmers, FIR registered 1732, arrests 130.	In the year 2019-20 EC collected Rs. 97.78 Lakh from 3306 farmers, FIR registered 2525, arrests 167.
2.	Mobile Squads	Lekhpal & Gram Pradhan to be entrusted with	Orders issued by the State.	Order for realization of environmental compensation issued.	

S. N.	Action Point	Target	Timeline	Status of Compliance	Remark
		responsibility			
3.	Plot wise monitoring of burning incidents	Remote Sensing based monitoring	October, 2020	It is done in coordination with Central agencies.	-
E. Empanelment of manufacturers/Firms					
1.	Empanelment for Reversible Hydraulic MB Plough, Shrub Master, Mulcher, Rotary Slasher, Zero Till Seed Cum Fertilizer Drill, Happy Seeder, Super Seeder,	419	NA	Completed	-

S. N.	Action Point	Target	Timeline	Status of Compliance	Remark
	Super SMS, Paddy Straw Chopper, Shreder.				
2.	Empanelment for Straw Rake, Bailing Machine, Crop Reaper Tractor Mounted/ Self Propelled, Self Propelled Reaper Cum Binder	33	20.08.2020	Completed	-

Annexure - 21

फैक्स / ई–मेल
सर्वोच्च प्राथमिकता
संख्याः– रिट–940 / छः–पु–5–2020–800(01) / 2016टीसी

प्रेषक,

राजेन्द्र कुमार तिवारी,
मुख्य सचिव,
उत्तर प्रदेश शासन।

सेवा में,

1– समस्त मण्डलायुक्त,
उत्तर प्रदेश।
2– पुलिस आयुक्त, लखनऊ / गौतमबुद्ध नगर।
3– समस्त पुलिस महानिरीक्षक / पुलिस उपमहानिरीक्षक परिक्षेत्र,
उत्तर प्रदेश।
4– समस्त जिला मजिस्ट्रेट,
उत्तर प्रदेश।
5– समस्त जनपदीय पुलिस उपमहानिरीक्षक / वरिष्ठ पुलिस अधीक्षक / पुलिस अधीक्षक,
उत्तर प्रदेश।

गृह (पुलिस) अनुभाग–5 लखनऊ, दिनांकः नवम्बर, 2020

विषय–Original Application No. 249/2020 (I.A. No. 370/2020, I.A. No. 371/2020, I.A. No. 372/2020& I.A. No.373/2020) मा0 एन0जी0टी0 न्यायालय, नई दिल्ली द्वारा आतिशबाजी (फायर केकर्स) के विक्री / प्रयोग के संबंध में पारित आदेश दिनांक 09.11.2020 (पैरा–48) के संबंध में निर्देश।

महोदय,

उपर्युक्त विषयक कृपया मा0 एन0जीटी0 न्यायालय, नई दिल्ली के आदेश दिनांक 09.10.2020 (छायाप्रति संलग्न) का संदर्भ ग्रहण करने का कष्ट करें।

2– प्रश्नगत प्रकरण में मा0 एन0जीटी0 न्यायालय, नई दिल्ली द्वारा पारित आदेश दिनांक 09.11.2020 के पैरा–48 में निम्नवत् निर्देश दिये गये हैं–

48. Accordingly, we direct as follows:

i. There will be total ban against sale or use of all kinds of fire crackers in the NCR from midnight of November, 9 -10, 2020 to the midnight of November 30 - December 1, 2020, to be reviewed thereafter.

ii. Direction (i) will also apply to all cities/towns in the country where the average of ambient air quality during November (as per available data of last year) fall under 'poor' and above category.

iii. The cities/towns where air quality is 'moderate' or below, only green crackers be sold and the timings for use and bursting of crackers be restricted to two hours during festivals, like Diwali, Chatt, New Year/ Christmas Eve etc., as may be specified by the concerned State. This direction is on pattern of direction of the Hon'ble Supreme Court in (2019) 13 SCC 523 which we are applying to areas moderately polluted or below air quality due to aggravated effect during Covid-19, as already noted. If nothing is

specified by the State, timing will be 8 to 10 pm on Diwali and Gurupurb, 6 am to 8 am on Chatt and 11.55 pm to 12.30 am during Christmas and New year eve (which have yet to come and do not fall in November but if ban continues) and not otherwise.

iv. At other places, ban/restrictions are optional for the authorities but if there are more stringent measures under orders of the authorities, the same will prevail.

v. All States/UTs/PCBs/PCCs may initiate special drives to contain air pollution from all sources in view of potential of aggravation of Covid-19

vi. The Chief Secretaries and DGPs of all the States/UTs may issue and circulate an appropriate order in above terms with appropriate enforcement guidelines to all the District Magistrates and Superintendents of Police, PCBs/PCCs.

vii. The CPCB and the State PCBs/PCCs may regularly monitor the air quality during this period which may be uploaded on their respective websites. CPCB may compile information on the subject, including the status of compliance of this order from all the States/UTs and file a consolidated report with data compiled till filing of report, before the next date by e-mail at judicialngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF.

List for further consideration on 1.12.2020.

A copy of this order be forwarded to the MoEF&CC, CPCB, Chief Secretaries and DGPs, State PCBs/PCCs and District Magistrates of all the States/UTs and by e-mail for Compliance.

3– अवगत कराना है कि मा0 एन0जी0टी0 न्यायालय के उक्त आदेश के पैरा–38 में उत्तर प्रदेश के निम्न जनपदों का ए0क्यू0आई0 की स्थिति दर्शायी गयी है–

AQI (06.11.2020)		
POOR (201-300)	VERY POOR (301-400)	SEVERE (>401)
मुजफ्फरनगर (एनसीआर)	आगरा, वाराणसी, मेरठ(एनसीआर), हापुड़(एनसीआर)	गाजियाबाद(एनसीआर), कानपुर, लखनऊ, मुरादाबाद, नोएडा(एनसीआर), ग्रेटर नोएडा(एनसीआर), बागपत(एनसीआर), बुलन्दशहर(एनसीआर)

4– इस संबंध में मुझे यह कहने का निदेश हुआ है कि कृपया मा0 एन0जी0टी0 न्यायालय, नई दिल्ली के आदेश दिनांक 09.11.2020 के अनुपालन में निम्न निर्देशों को कड़ाई से अनुपालन कराना सुनिश्चित करें–

1. उक्त प्रस्तर–3 में उल्लिखित उत्तर प्रदेश के जनपदों में आतिशबाजी (फायर केकर्स) की बिक्री व प्रयोग पर मा0 एन0जी0टी0 न्यायालय, नई दिल्ली द्वारा दिये गये आदेश का तत्काल पालन करें एवं इन जनपदों में दीपावली को मनाने के लिए डिजिटल/लेजर आदि की नयी तकनीक का प्रयोग किया जाये।

2. प्रदेश के जिन जनपदों में ए0क्यू0आई0 माडरेट (Moderate) या उससे बेहतर है, वहॉ पर केवल ग्रीन केकर्स बेंचे जायें तथा पूर्व में रिट याचिका (सिविल) संख्या–728/2015 अर्जुन गोपाल व अन्य बनाम यूनियन आफ इण्डिया एवं अन्य में मा0 सर्वोच्च न्यायालय द्वारा पारित आदेश दिनांक 23.10.2018, 30.10.2018 एवं 31.10.2018 के अनुपालन के संबंध में शासनादेश संख्या–06/2018/रिट–292/छः–पु–5–800(01)/2016, दिनांक 02.11.2018 तथा मा0 एन0जी0टी0 न्यायालय, नई दिल्ली द्वारा पारित आदेश, दिनांक 09.11.2020 में दिये गये निर्देशों के अनुरूप ही बेचें/प्रयोग किये जायें। इन जनपदों में दीपावली को मनाने के लिए ग्रीन केकर व डिजिटल/लेजर आदि की नयी तकनीक के प्रयोग को आम जन में प्रोत्साहित किया जाये।

संलग्न–यथोक्त।

भवदीय,

09.11.2020

(राजेन्द्र कुमार तिवारी)
मुख्य सचिव

प्रतिलिपिः निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित–

1. अपर मुख्य सचिव/प्रमुख सचिव, वन एवं पर्यावरण विभाग/चिकित्सा स्वास्थ्य एवं परिवार कल्याण विभाग/राजस्व, विभाग उत्तर प्रदेश।
2. पुलिस महानिदेशक, उत्तर प्रदेश।
3. पुलिस महानिदेशक, अग्निशमन सेवाएँ, उत्तर प्रदेश।
4. अपर पुलिस महानिदेशक,कानून एवं व्यवस्था उत्तर प्रदेश।
5. समस्त मुख्य अग्निशमन/अग्निशमन अधिकारी, उत्तर प्रदेश।
6. गार्ड फाइल।

आज्ञा से,

(अवनीश कुमार अवस्थी)
अपर मुख्य सचिव

Annexure - 22

Report of Ambient Air Quality & Noise Levels during Diwali Festival (2019 & 2020)





Air quality monitoring



Details of monitoring

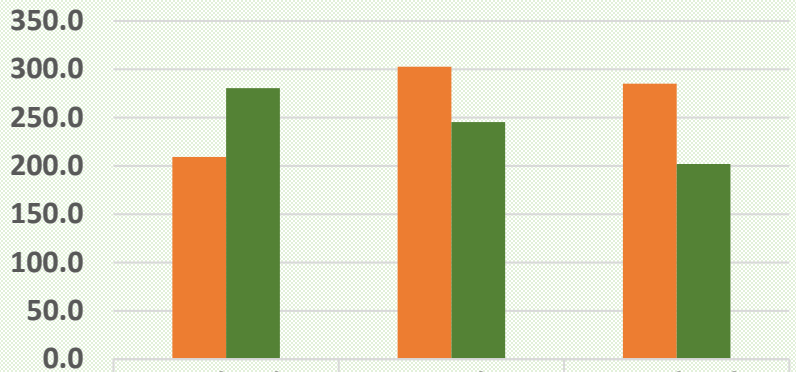
Name of the city	Name of the monitoring locations	Parameters monitored	Monitoring Agency
Lucknow	1. Chowk 2. Aliganj 3. Talkatora	PM_{10}, $PM_{2.5}$, SO_2, NO_2, Metals in PM_{10} (Pb, Ni & As) and Metals in $PM_{2.5}$ (Ba, Al & Fe)	UPPCB (Central Lab) and ITRC (Ba & Al)
Kanpur	1. Awas Vikas 2. Jareeb Chowki	PM_{10}, $PM_{2.5}$, SO_2, NO_2, Metals in $PM_{2.5}$ (Ba, Al & Fe)	UPPCB aand IIT Kanpur (Ba & Al)
Noida	1. Golf Course 2. Subros	PM_{10}, $PM_{2.5}$, SO_2, NO_2, Metals in $PM_{2.5}$ (Ba & Al)	Outsourced agency
Greater Noida	1. Holland 2. Honda		
Baghpat	1. Sarvodaya Hospital 2. Weavetex		
Ghaziabad	1. Khora 2. Vinoba bhave Park		
Muzaffarnagar	1. Lekhpal bhawan 2. Sahara Parivar		

Details of monitoring

Name of the city	Name of the monitoring locations	Parameters monitored	Monitoring Agency
Agra	1. RO office Bodla 2. IA Nunhai	PM_{10}, $PM_{2.5}$, SO_2 & NO_2	RO Office UPPCB
Jhansi	1. Manik Chowk 2. Veerangana Nagar	PM_{10}, SO_2 & NO_2	RO Office UPPCB
Gajraula	1. Indira Chowk 2. Raunaq Auto		RO Office UPPCB
Prayagraj	1. Laxmi Talkies 2. Bharat Yantra 3. Alopibagh 4. Rambagh 5. Johnstonganj		RO Office UPPCB

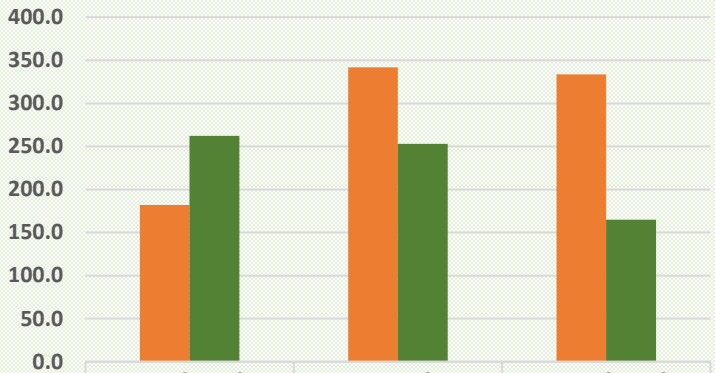
PM_{10} concentration ($\mu g/m^3$) during Diwali season in Lucknow (Central Lab) (2019-2020)

Chowk



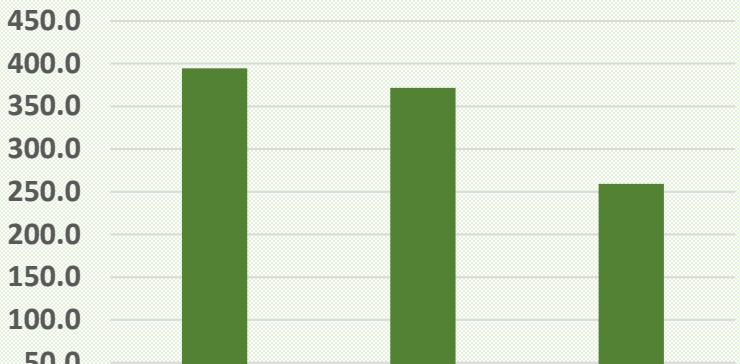
	Prediwali	Diwali	Postdiwali
2019	209.2	302.6	285.1
2020	280.3	245.1	201.9

Aliganj



	Prediwali	Diwali	Postdiwali
2019	182.2	341.6	333.7
2020	262.2	253.0	164.8

Talkatora



	Prediwali	Diwali	Postdiwali
2020	394.5	371.4	259.3

A decreasing trend in PM_{10} concentration from pre-Diwali to post-Diwali during 2020.

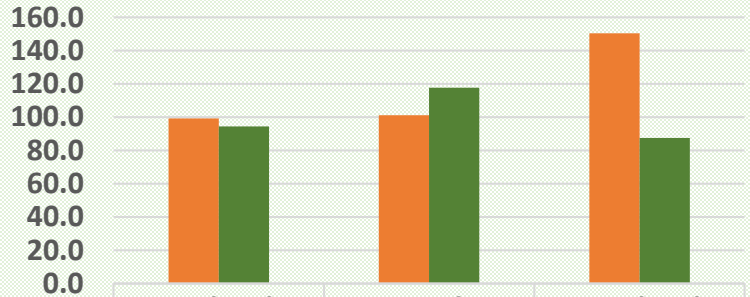
Increase in pre-Diwali PM_{10} concentration from 2019 to 2020

Decreasing trend from 2019 to 2020 in PM10 concentration during post-Diwali

National Ambient Air Quality standard (24-hour average) : PM_{10} – 100 µg/m3

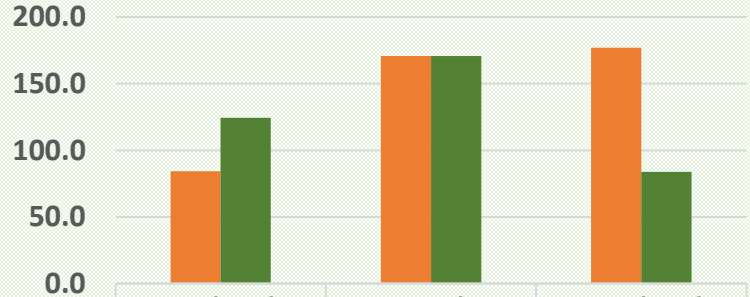
$PM_{2.5}$ concentration ($\mu g/m^3$) during Diwali season in Lucknow (Central Lab) (2019-2020)

Chowk



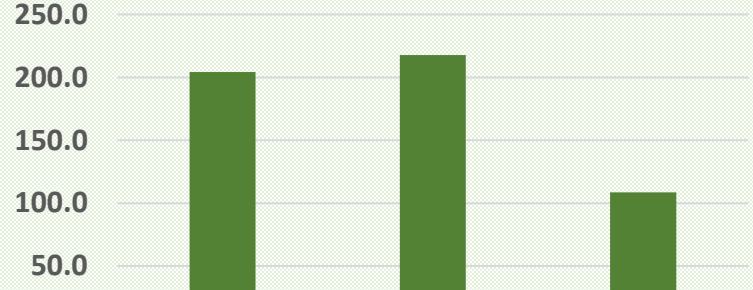
	Prediwali	Diwali	Postdiwali
2019	99.2	101.2	150.4
2020	94.5	117.8	87.6

Aliganj



	Prediwali	Diwali	Postdiwali
2019	84.4	170.6	176.9
2020	124.3	170.7	83.8

Talkatora



	Prediwali	Diwali	Postdiwali
2020	204.2	217.7	108.7

$PM_{2.5}$ concentration increased on the day of Diwali as compared to prediwali days decreasing again during post-Diwali.

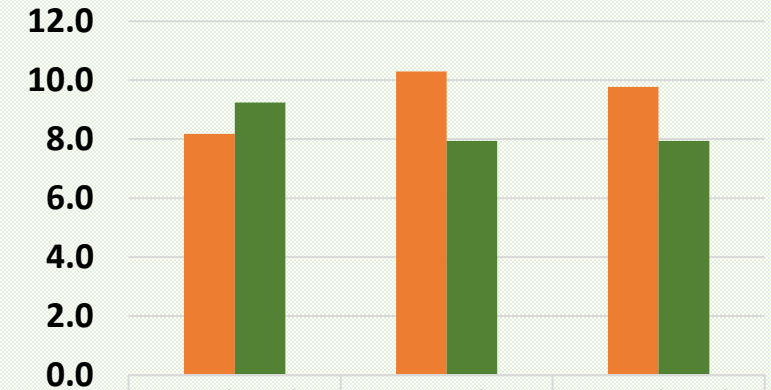
Increase in prediwali $PM_{2.5}$ concentration from 2019 to 2020

Decreasing trend from 2019 to 2020 in $PM_{2.5}$ concentration during post-diwali

National Ambient Air Quality standard (24-hour average) : $PM_{2.5}$ – 60 µg/m3

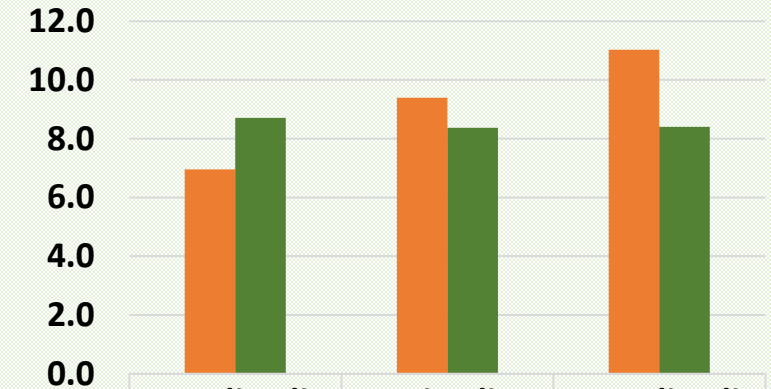
SO_2 concentration ($\mu g/m^3$) during Diwali season in Lucknow (Central Lab) (2019-2020)

Chowk



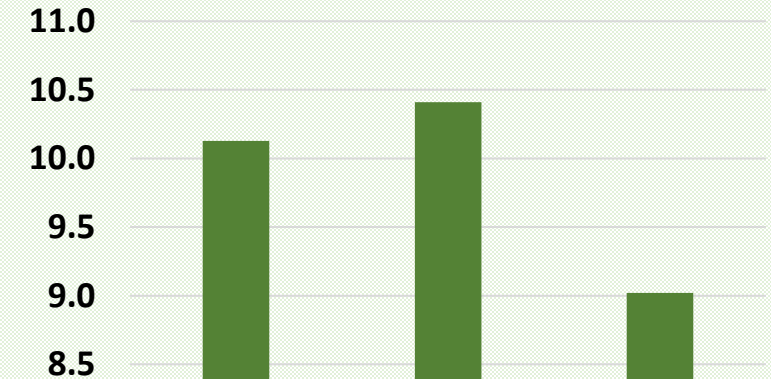
	Prediwali	Diwali	Postdiwali
2019	8.2	10.3	9.8
2020	9.2	7.9	7.9

Aliganj



	Prediwali	Diwali	Postdiwali
2019	7.0	9.4	11.0
2020	8.7	8.4	8.4

Talkatora



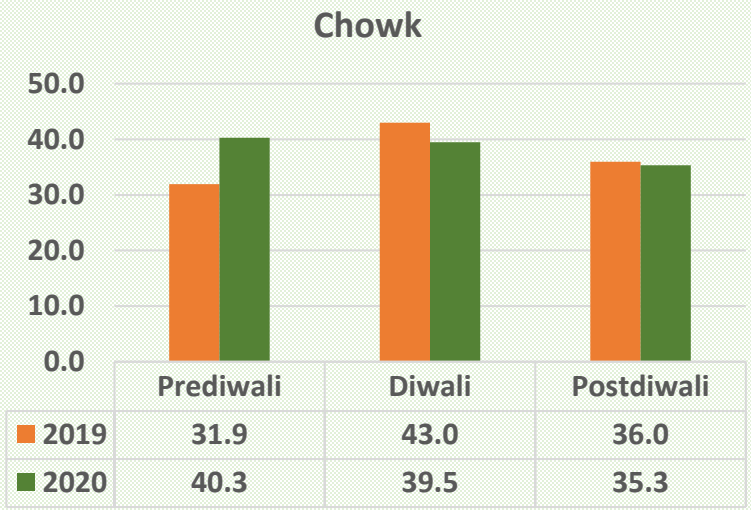
	Prediwali	Diwali	Postdiwali
2020	10.1	10.4	9.0

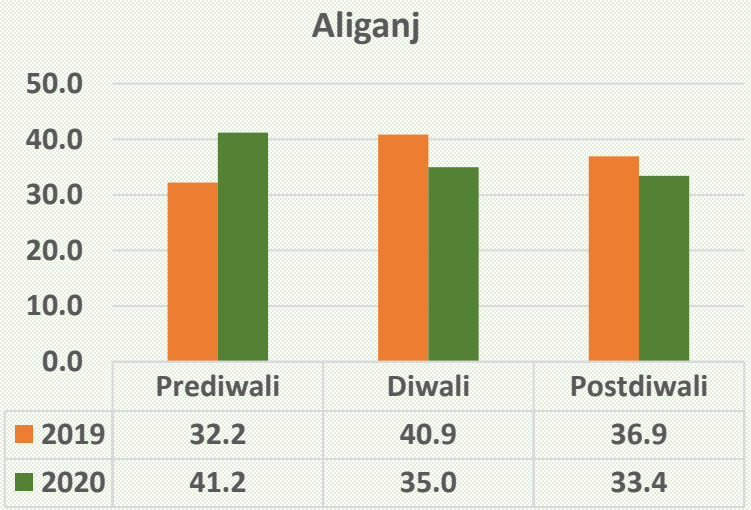
SO_2 concentration showed a decreasing trend from pre-diwali to post Diwali during 2020.

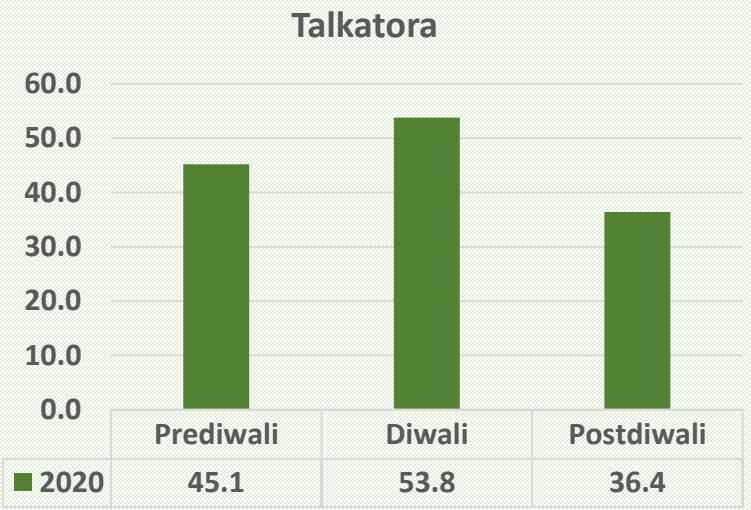
Prediwali SO_2 concentration during 2020 is higher than 2019 while Diwali and post-Diwali SO_2 concentration is lower in 2020 as compared to 2019

National Ambient Air Quality standard (24-hour average) : SO_2 – 80 µg/m3

NO_2 concentration ($\mu g/m^3$) during Diwali season in Lucknow (Central Lab) (2019-2020)







NO_2 concentration showed a decreasing trend from pre-Diwali to post Diwali during 2020 at Chowk and Aliganj.

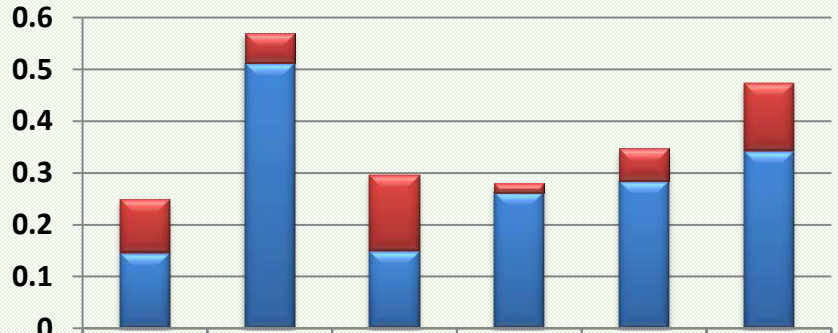
At Talkatora there was an increase on the day of Diwali which further decreased during Post-Diwali days.

Pre-Diwali NO_2 concentration during 2020 is higher than 2019 while Diwali and Post-Diwali NO_2 concentration is lower in 2020 as compared to 2019

National Ambient Air Quality standard (24-hour average) : NO_2 – 80 µg/m3

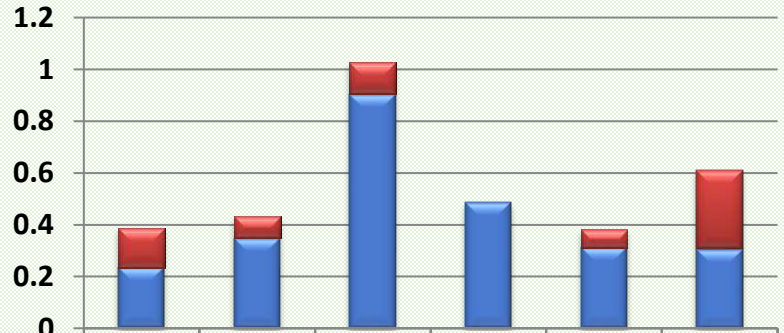
Ni, Pb & As concentration (µg/m^3) in PM_{10} during Diwali season in Lucknow (Central Lab) (2019-2020)

Chowk



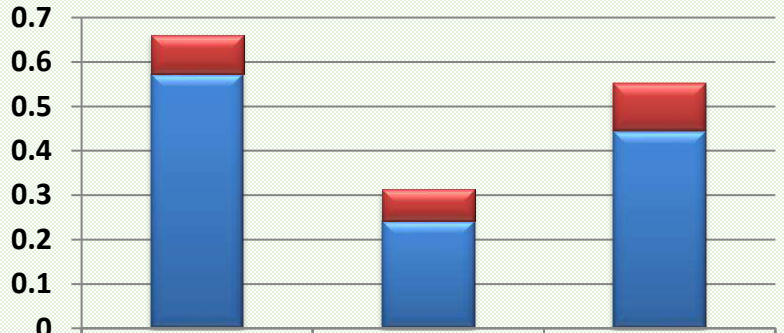
	2019	2020	2019	2020	2019	2020
	Pre-Diwali		Diwali		Post-Diwali	
Ni	0.102	0.058	0.147	0.019	0.062	0.131
Pb	0.146	0.512	0.149	0.262	0.285	0.343

Aliganj



	2019	2020	2019	2020	2019	2020
	Pre-Diwali		Diwali		Post-Diwali	
Ni	0.153	0.082	0.121	0	0.07	0.305
Pb	0.235	0.349	0.906	0.485	0.312	0.305

Talkatora



	2020	2020	2020
	Pre-Diwali	Diwali	Post-Diwali
Ni	0.088	0.072	0.108
Pb	0.573	0.242	0.444

The concentration values for Ni and Pb were found within the limits during 2019 and 2020

Ni and Pb concentration values showed a decreasing trend in 2020 as compared to 2019

Arsenic (As) concentration values were below detection limit in 2019 as well as 2020

Ba, Al and Fe concentration (µg/m^3) in $PM_{2.5}$ during Diwali season in Lucknow (ITRC) (2019-2020)

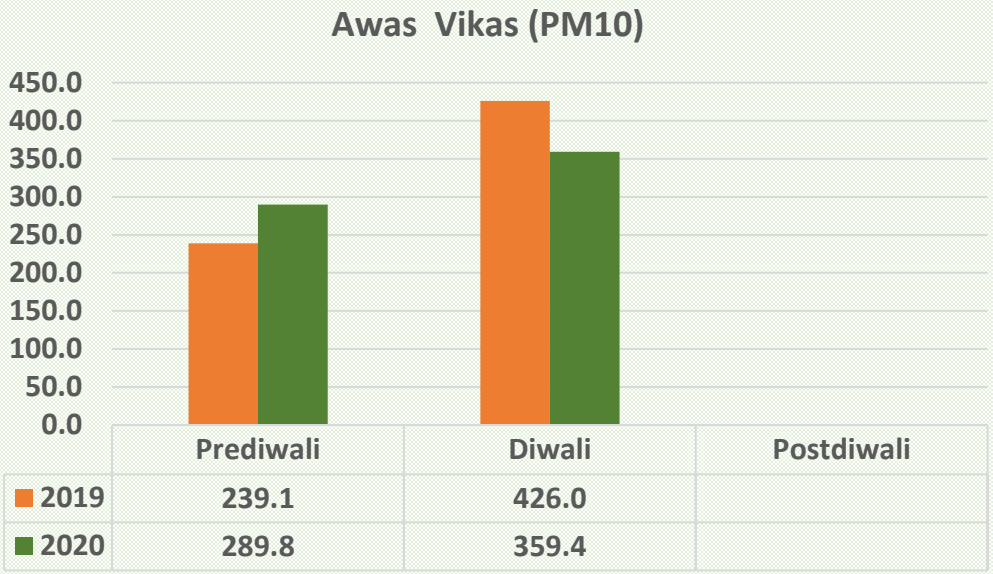
The concentration values for Ba, Al and Fe is found below detection limits (BDL*) , which is indicative of the reduction in bursting of firecrackers during this Diwali season in the Lucknow city. This can be attributed to the following factors :

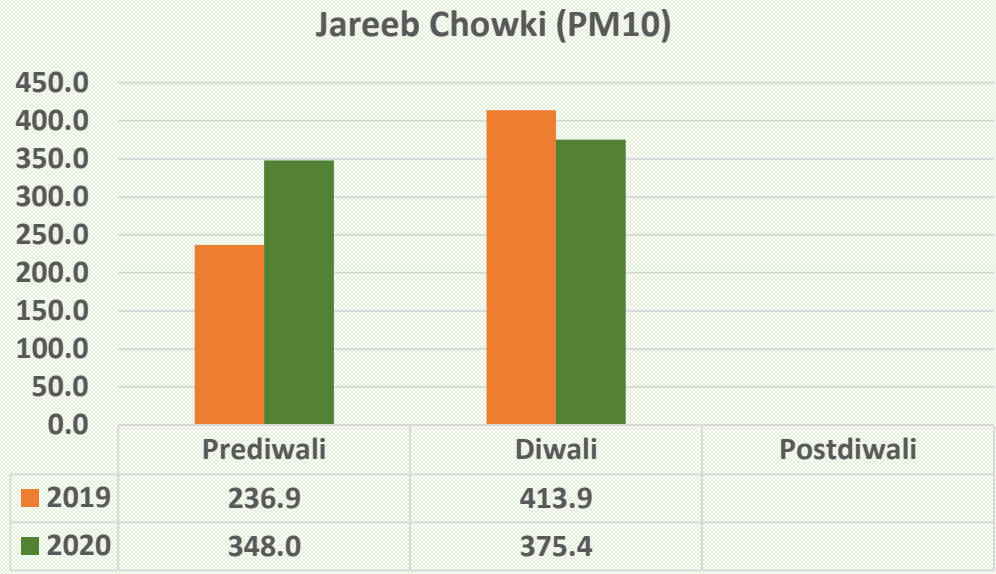
- ✓ **Public awareness & support**
- ✓ **Strict Ban on sale and use of firecrackers**
- ✓ **Strict compliance of directions of NGT order OA no. 249/2020 dated 05.11.2020 by the concerned departments like District administration, Uttar Pradesh Pollution Control Board (UPPCB), Police departments, Urban development department etc.**

BDL values (Source-ITRC)** **Ba – 20 ppt(parts per trillion)** **Al- 677 ppt** **Fe – 0.05 mg/L

Standard Ambient Air Quality Concentration Values (24-hour average)
Ba - 4 µg/m^3, Al – 40 µg/m^3

PM_{10} concentration ($\mu g/m^3$) trend during Diwali season in Kanpur (2019-2020)



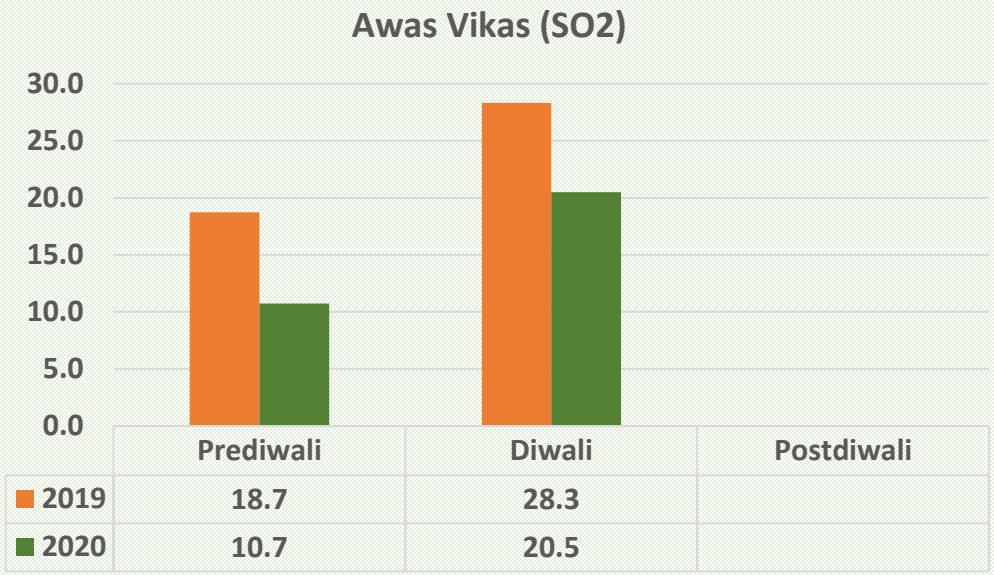


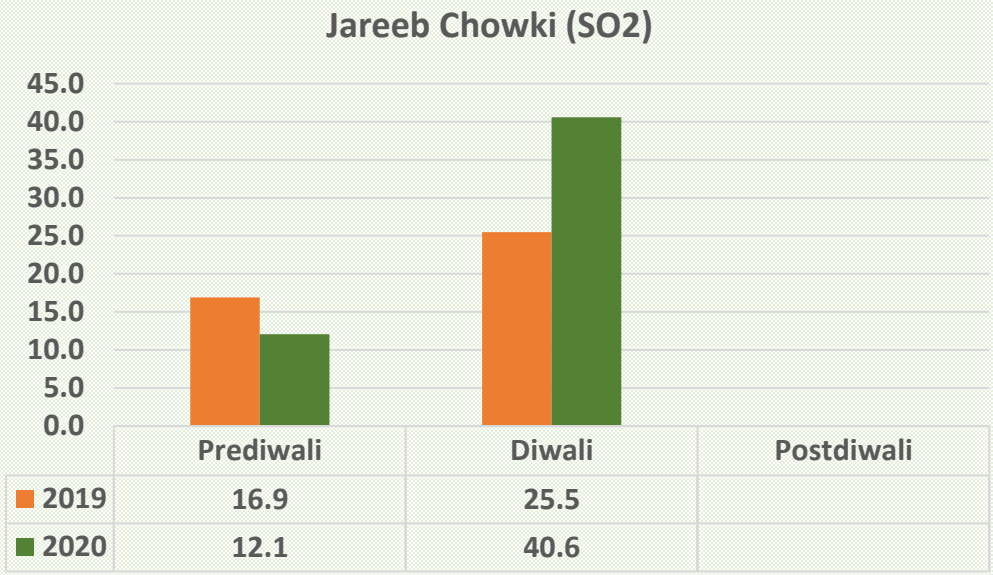
Decrease in PM_{10} concentration values on the day of Diwali in 2020 from their respective values in 2019.

Increase in pre-Diwali PM_{10} concentration from 2019 to 2020

National Ambient Air Quality standard (24-hour average) : PM_{10} – 100 µg/m3

SO_2 concentration (µg/m^3) trend during Diwali season in Kanpur (2019-2020)



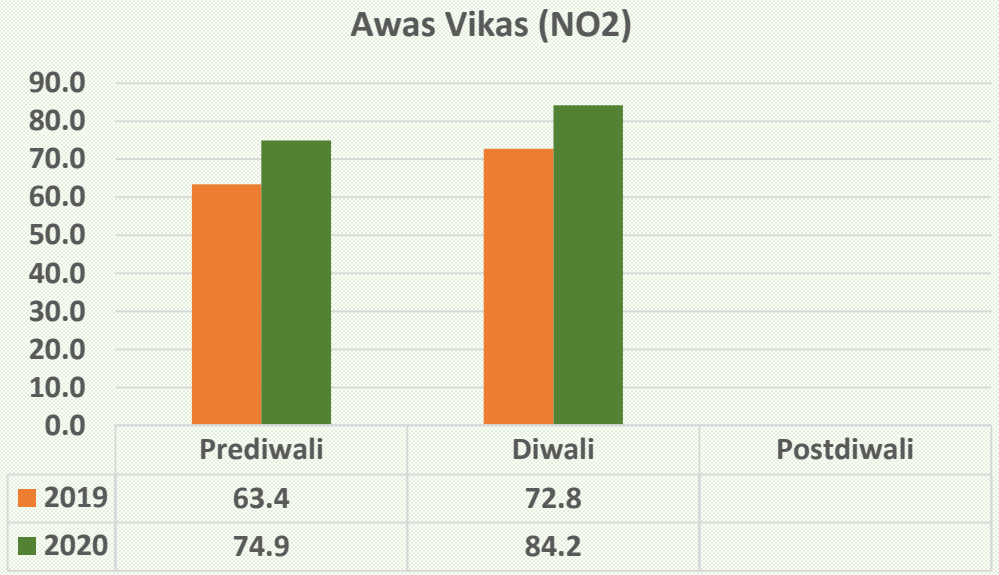


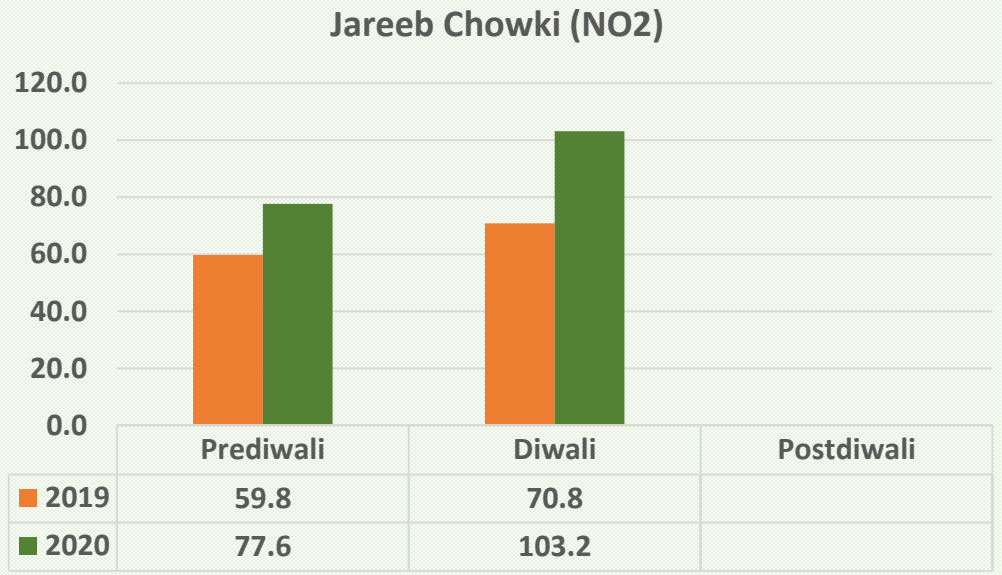
SO_2 concentration increased from pre-diwali to Diwali during 2020.

Prediwali SO_2 concentration during 2020 is lesser than their respective values in 2019 at both the locations while Diwali concentration is higher at Jareeb Chowki in 2020 as compared to 2019

National Ambient Air Quality standard (24-hour average) : SO_2 – 80 µg/m3

NO_2 concentration ($\mu g/m^3$) trend during Diwali season in Kanpur (2019-2020)



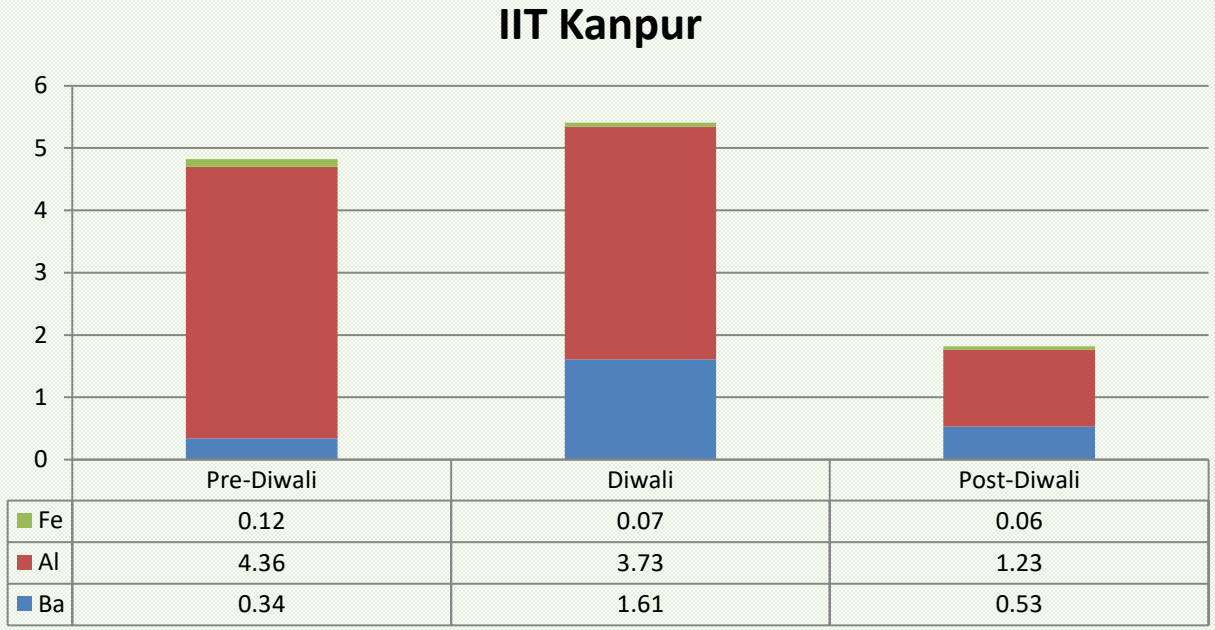


NO_2 concentration showed an overall increase from pre-Diwali to post Diwali during 2020 at both the stations.

The concentration values of NO2 are comparatively higher than the values in 2019

National Ambient Air Quality standard (24-hour average) : NO_2 – 80 µg/m3

Contribution of elements Fe, Al & Ba (concentration in µg/m³) in $PM_{2.5}$ during Diwali season(2020) in Kanpur



	Pre-Diwali	Diwali	Post-Diwali
Fe	0.12	0.07	0.06
Al	4.36	3.73	1.23
Ba	0.34	1.61	0.53

The concentrations of all the three ions (Fe, Al and Ba) were found well below the standard limits

There is a slight increase on the day of Diwali in overall concentration of metals on the day of Diwali which reduces back post-diwali

Standard Critical Ambient Air Quality Concentration Values (CAAQCV) (24-hour average)
Ba - 4 µg/m³, Al – 40 µg/m³, Fe – 40 µg/m³

NCR Cities

Noida

Greater Noida

Ghaziabad

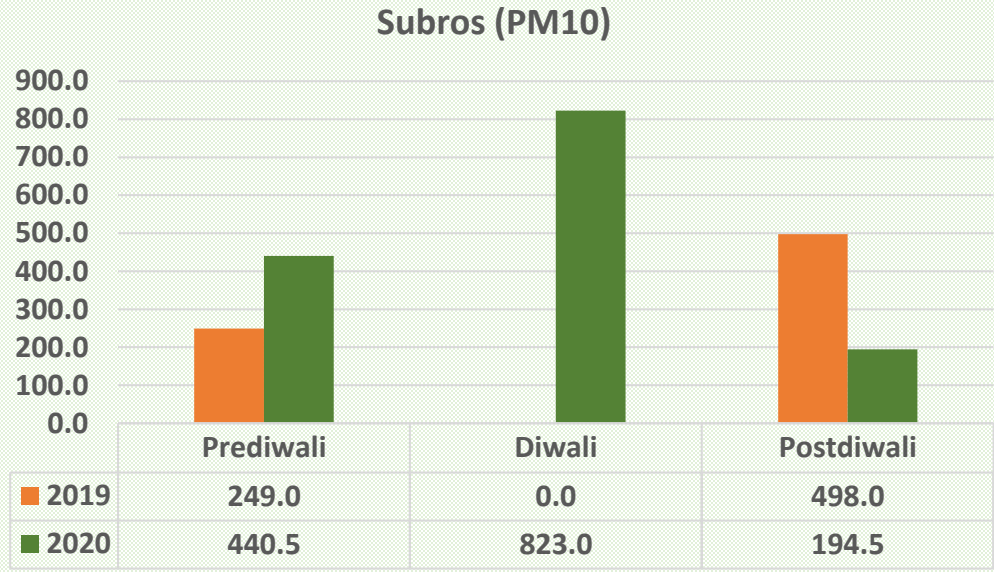
Baghpat

Muzaffar Nagar



PM_{10} concentration ($\mu g/m^3$) trend during Diwali season In Noida (2019-2020)





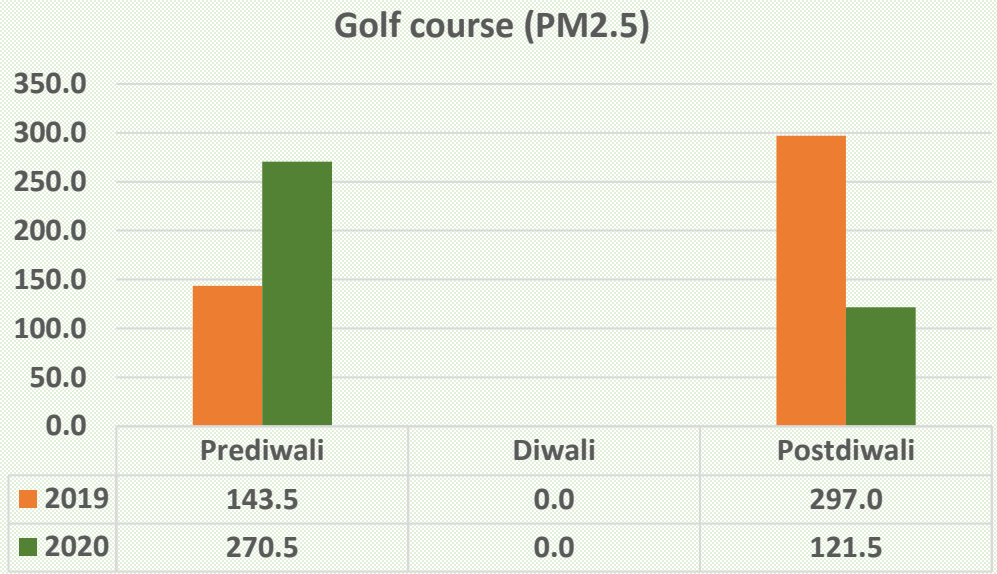
A considerable decrease (>50%) in PM_{10} concentration from pre-Diwali to post-Diwali during 2020 at both the locations.

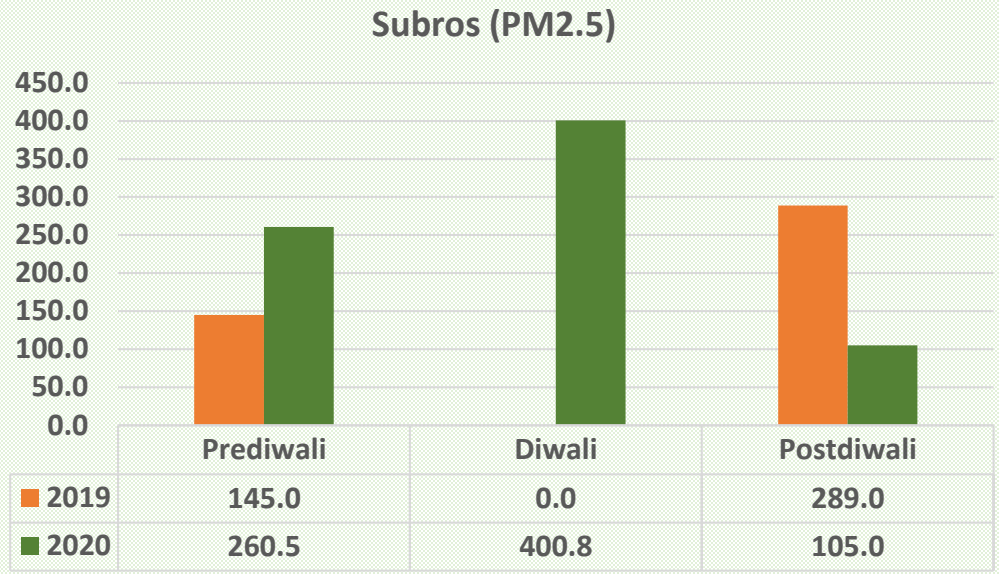
Pre-Diwali PM_{10} concentration increased in 2020 at both the locations

Post-Diwali PM_{10} concentration decreased in 2020 as compared to 2019

National Ambient Air Quality standard (24-hour average) : PM_{10} – 100 µg/m3

$PM_{2.5}$ concentration ($\mu g/m^3$) trend during Diwali season in Noida (2019-2020)





During 2020 $PM_{2.5}$ concentration increased on the day of Diwali as compared to prediwali days at Subros decreasing again during post-Diwali.

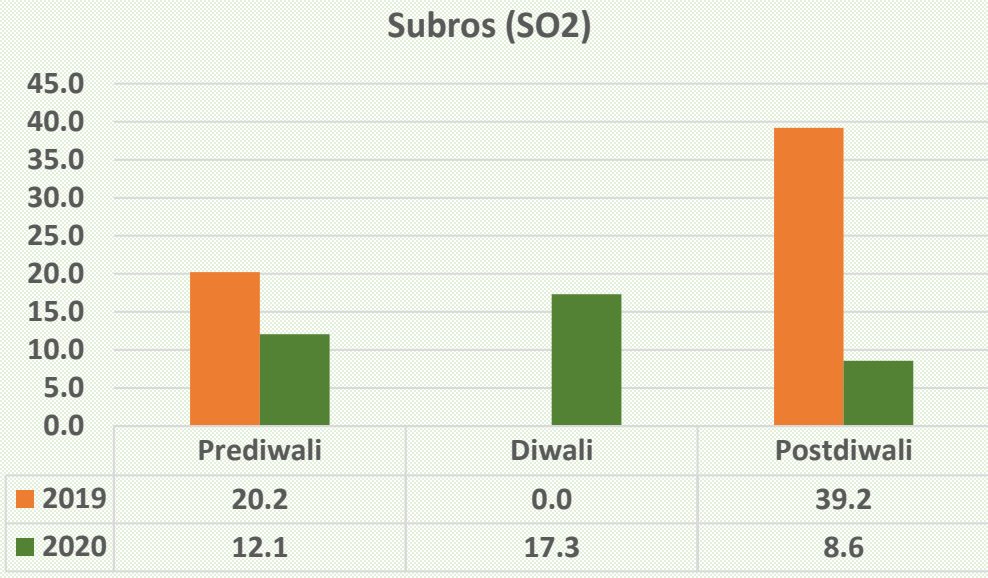
Prediwali $PM_{2.5}$ concentration during 2020 is higher as compared to 2019 at both the locations

Post-Diwali $PM_{2.5}$ concentration was significantly lesser during 2020 than in 2019

National Ambient Air Quality standard (24-hour average) : $PM_{2.5}$ – 60 µg/m3

SO_2 concentration ($\mu g/m^3$) trend during Diwali season in Noida (2019-2020)





SO_2 concentration showed a decreasing trend from pre-diwali to post Diwali during 2020.

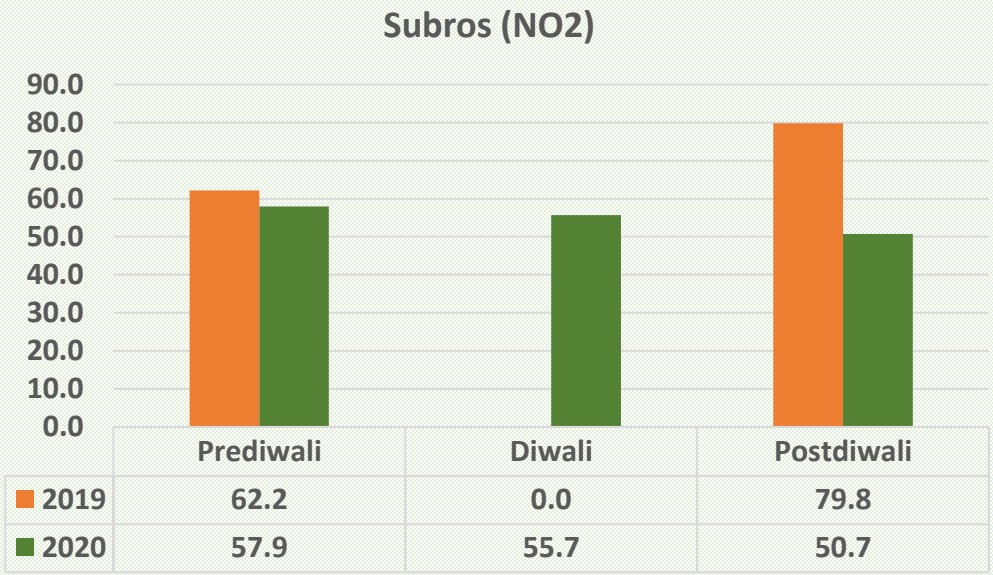
Significant reduction in both Prediwali (≃25%) and Post-Diwali (≃40%) SO_2 concentration during 2020 compared to 2019

National Ambient Air Quality standard (24-hour average) : SO_2 – 80 µg/m3

NO2 concentration (µg/m3) trend during Diwali season in Noida (2019-2020)



	Prediwali	Diwali	Postdiwali
2019	67.9	0.0	81.8
2020	57.2	0.0	55.7



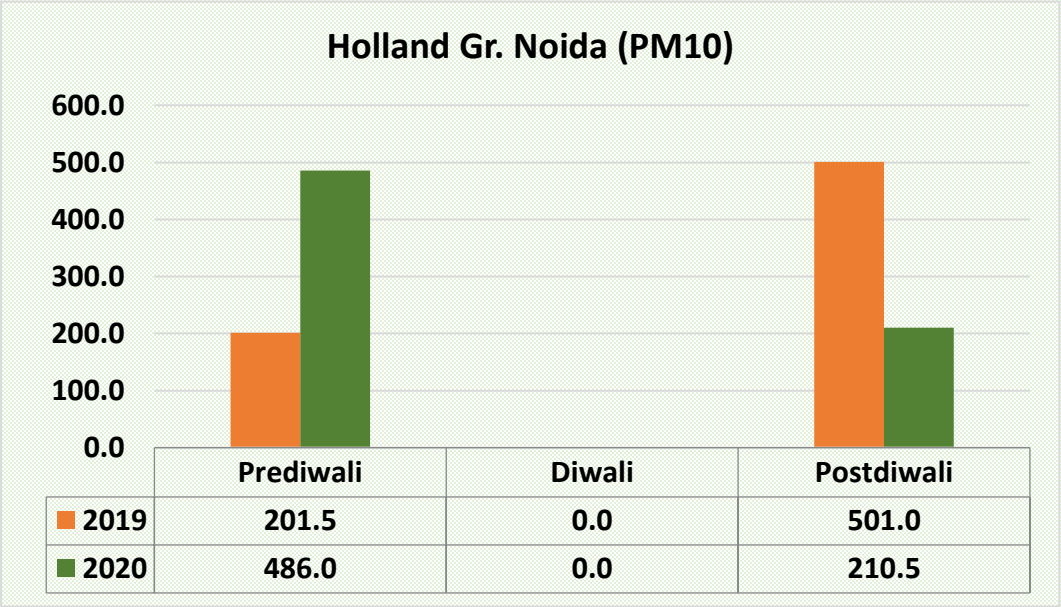
	Prediwali	Diwali	Postdiwali
2019	62.2	0.0	79.8
2020	57.9	55.7	50.7

NO_2 concentration showed a decreasing trend from pre-Diwali to post Diwali during 2020 at both the locations

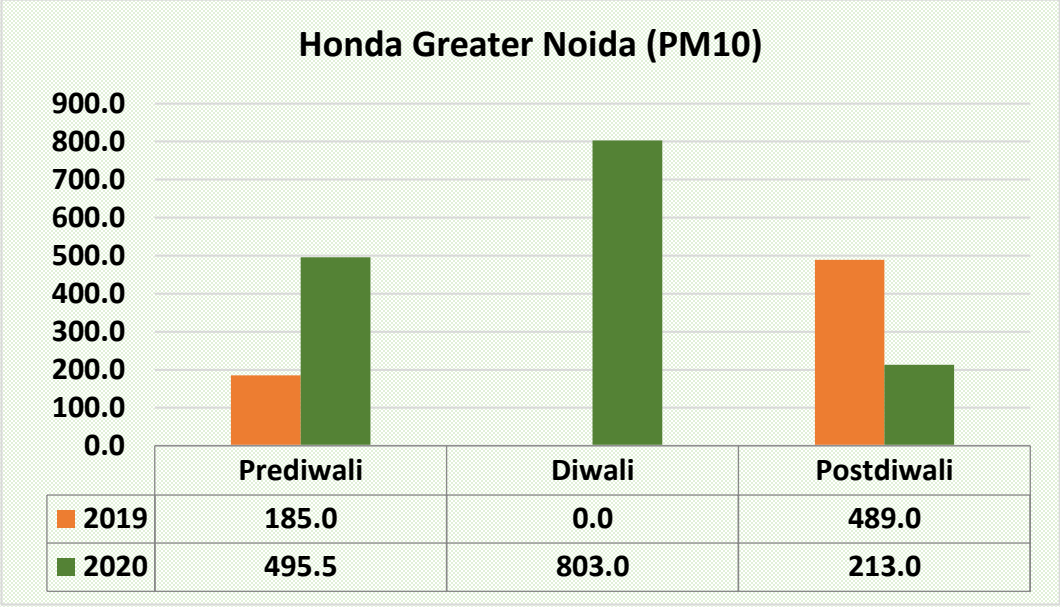
Reduction in NO_2 concentration at both the locations during pre-Diwali and post-Diwali in 2020 as compared from 2019

National Ambient Air Quality standard (24-hour average) : NO_2 – 80 µg/m3

PM10 concentration (µg/m3) trend during Diwali season In Greater Noida (2019-2020)



	Prediwali	Diwali	Postdiwali
2019	201.5	0.0	501.0
2020	486.0	0.0	210.5



	Prediwali	Diwali	Postdiwali
2019	185.0	0.0	489.0
2020	495.5	803.0	213.0

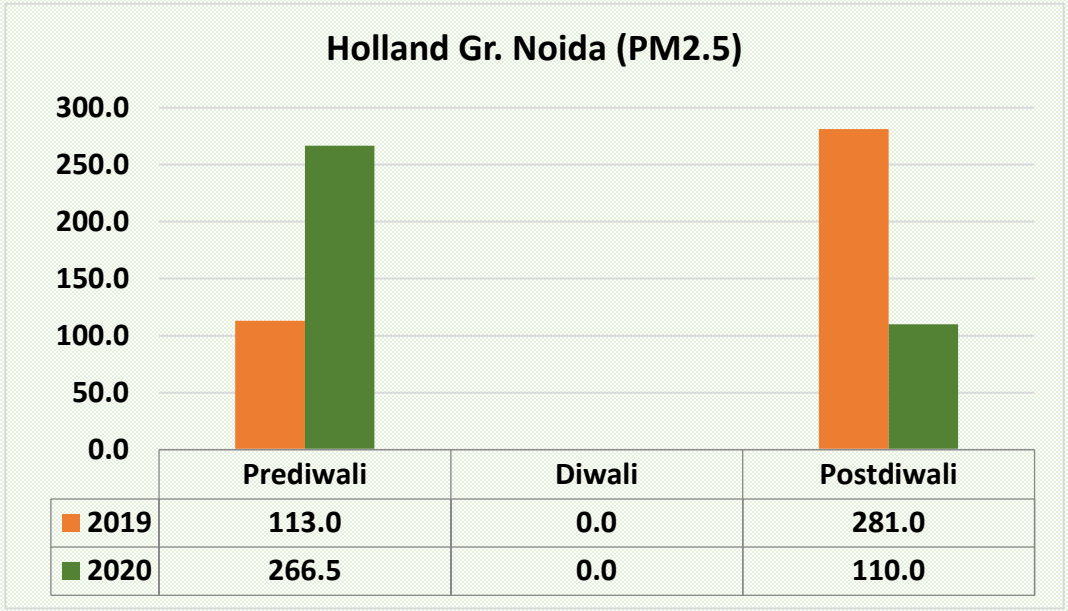
PM_{10} concentration reduced by almost 55% from pre-Diwali to post-Diwali during 2020 .

Pre-Diwali PM_{10} concentration at both the locations was significantly higher (~140%) in 2020 as compared to 2019 while post-Diwali trend was opposite with a notable reduction of almost (~140%)

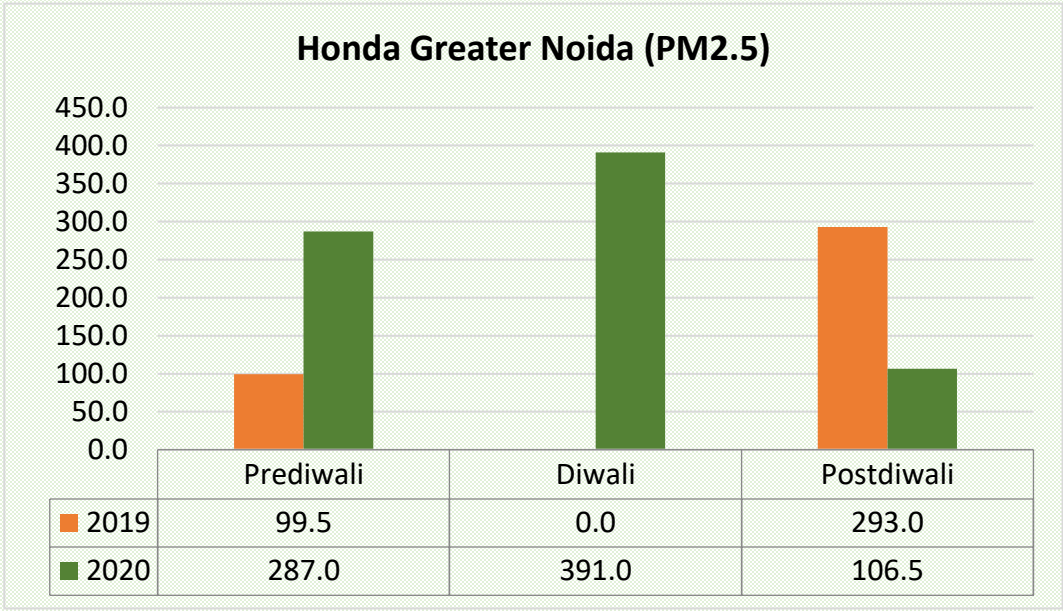
A sudden peak (almost 100%) in PM10 concentration on the day of Diwali at Honda Greater Noida.

National Ambient Air Quality standard (24-hour average) : PM_{10} – 100 µg/m3

PM2.5 concentration (µg/m3) trend during Diwali season in Greater Noida (2019-2020)



	Prediwali	Diwali	Postdiwali
2019	113.0	0.0	281.0
2020	266.5	0.0	110.0



	Prediwali	Diwali	Postdiwali
2019	99.5	0.0	293.0
2020	287.0	391.0	106.5

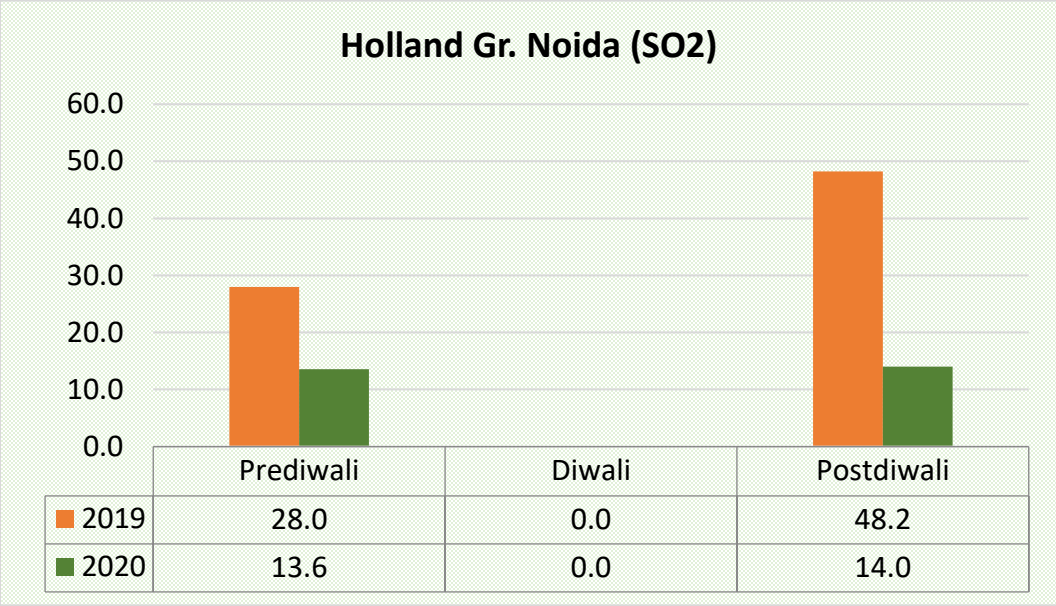
$PM_{2.5}$ concentration increased on the day of Diwali as compared to prediwali days at Honda Greater Noida decreasing significantly during post-Diwali.

Prediwali $PM_{2.5}$ concentration during 2020 were higher as compared to 2019

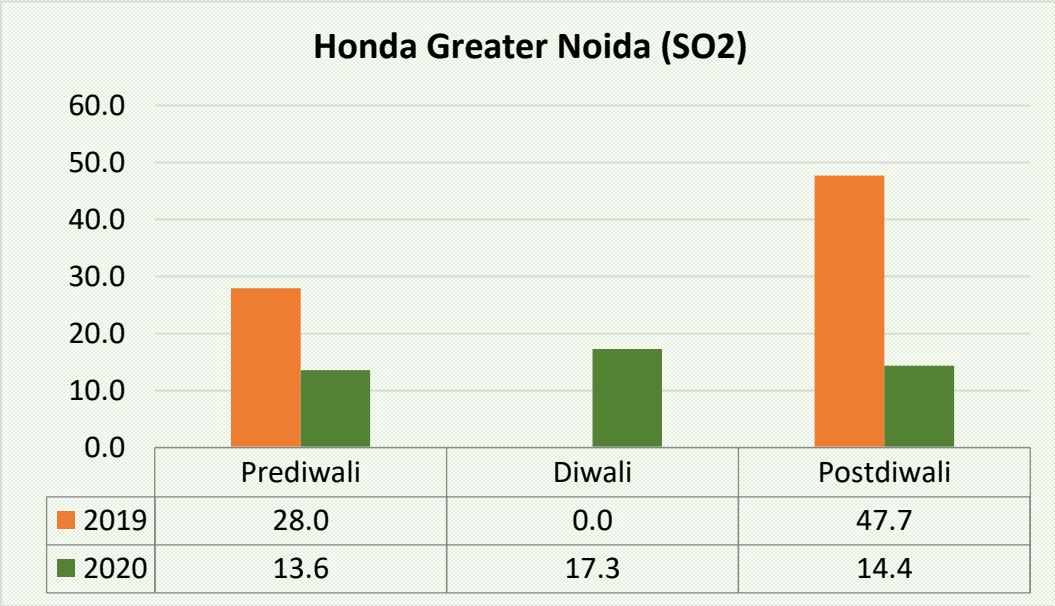
$PM_{2.5}$ concentration significantly decreased during post-Diwali in 2020 compared to 2019.

National Ambient Air Quality standard (24-hour average) : $PM_{2.5}$ – 60 µg/m3

SO2 concentration (µg/m3) trend during Diwali season in Greater Noida (2019-2020)



	Prediwali	Diwali	Postdiwali
2019	28.0	0.0	48.2
2020	13.6	0.0	14.0



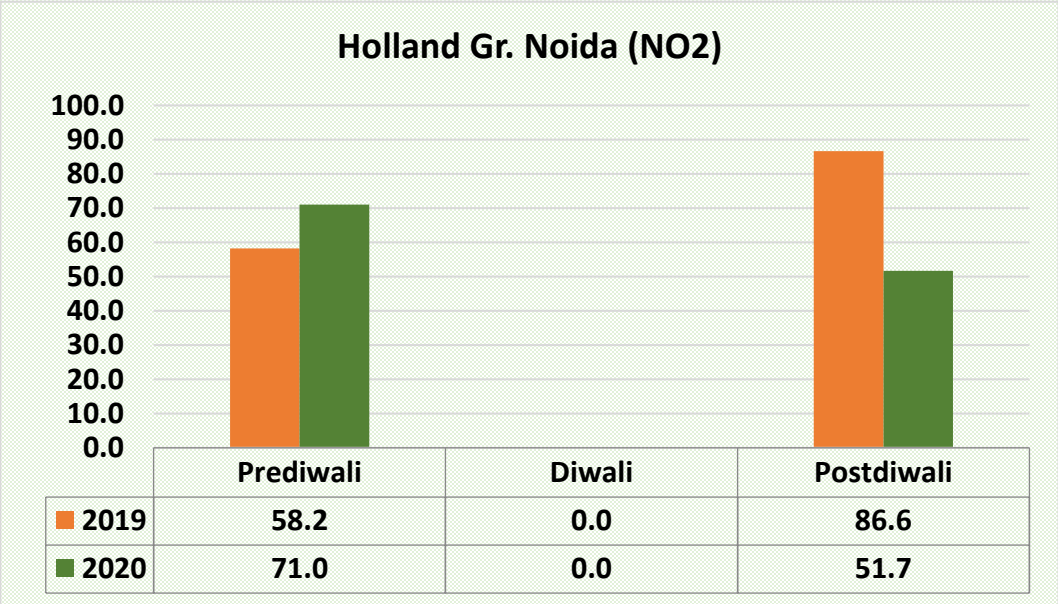
	Prediwali	Diwali	Postdiwali
2019	28.0	0.0	47.7
2020	13.6	17.3	14.4

Remarkable reduction in SO_2 concentration from 2019 to 2020 during the whole period with an average decrease of 50-60%.

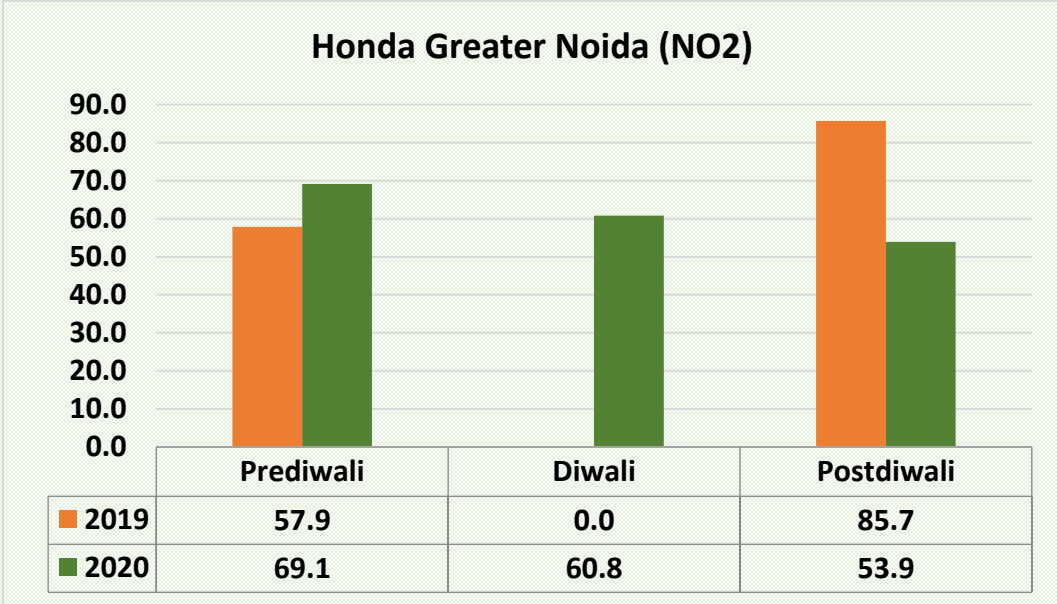
Slight increase in SO_2 concentration on Diwali day at Honda during 2020 reducing back during post-Diwali. However in 2019 SO_2 concentration during post-Diwali was higher than pre-Diwali.

National Ambient Air Quality standard (24-hour average) : SO_2 – 80 µg/m3

NO2 concentration (µg/m3) trend during Diwali season in Greater Noida (2019-2020)



	Prediwali	Diwali	Postdiwali
2019	58.2	0.0	86.6
2020	71.0	0.0	51.7



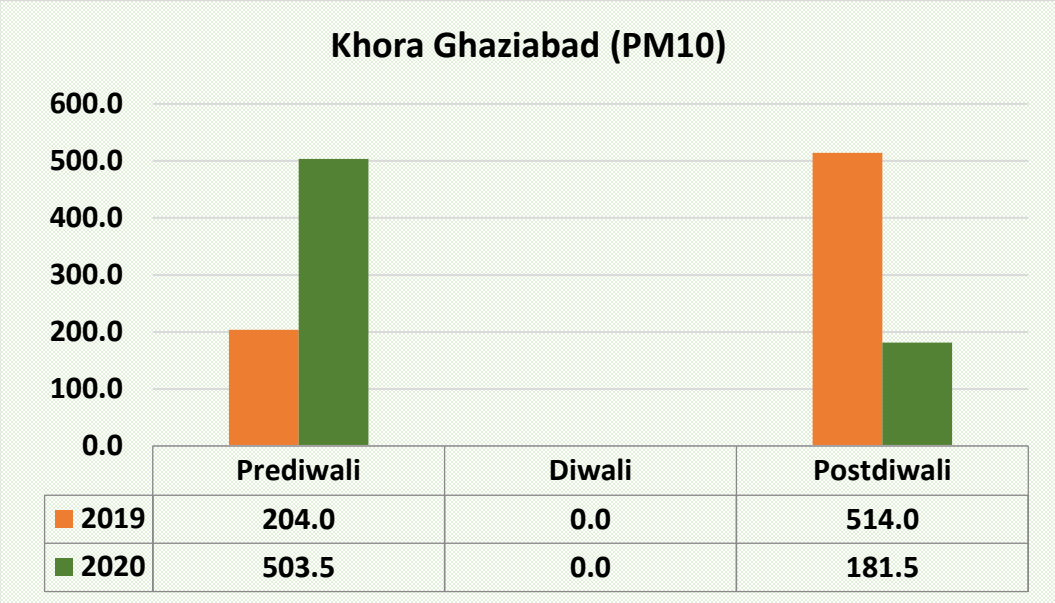
	Prediwali	Diwali	Postdiwali
2019	57.9	0.0	85.7
2020	69.1	60.8	53.9

NO_2 concentration showed a decreasing trend from pre-Diwali to post Diwali during 2020 at both the stations.

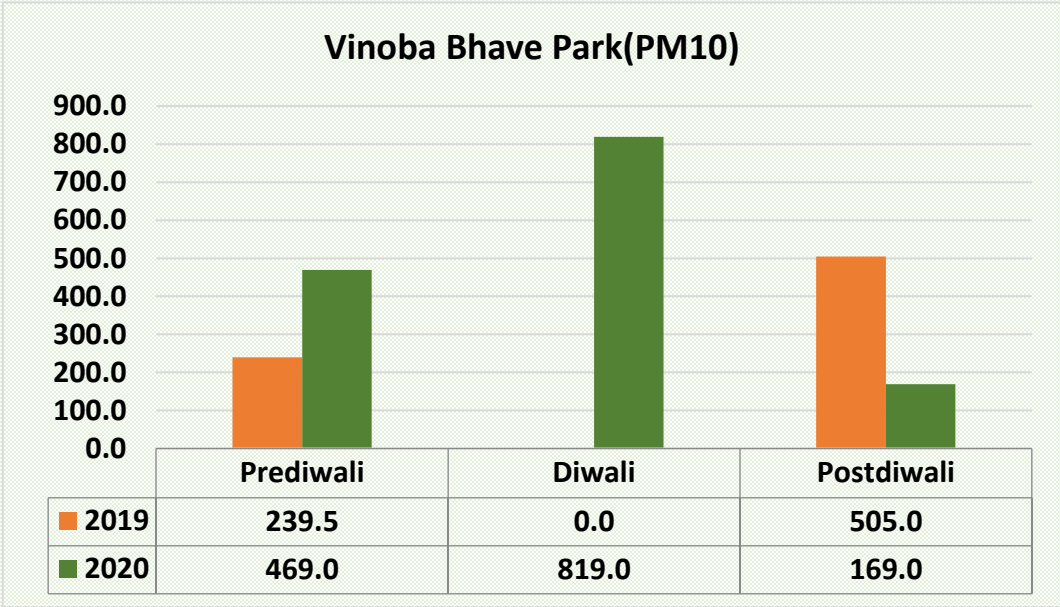
Pre-Diwali NO_2 concentration during 2020 is higher than 2019 while Post-Diwali NO_2 concentration is lower in 2020 as compared to 2019 at both the stations

National Ambient Air Quality standard (24-hour average) : NO_2 – 80 µg/m3

PM_{10} concentration (µg/m3) trend during Diwali season In Ghaziabad (2019-2020)



	Prediwali	Diwali	Postdiwali
2019	204.0	0.0	514.0
2020	503.5	0.0	181.5



	Prediwali	Diwali	Postdiwali
2019	239.5	0.0	505.0
2020	469.0	819.0	169.0

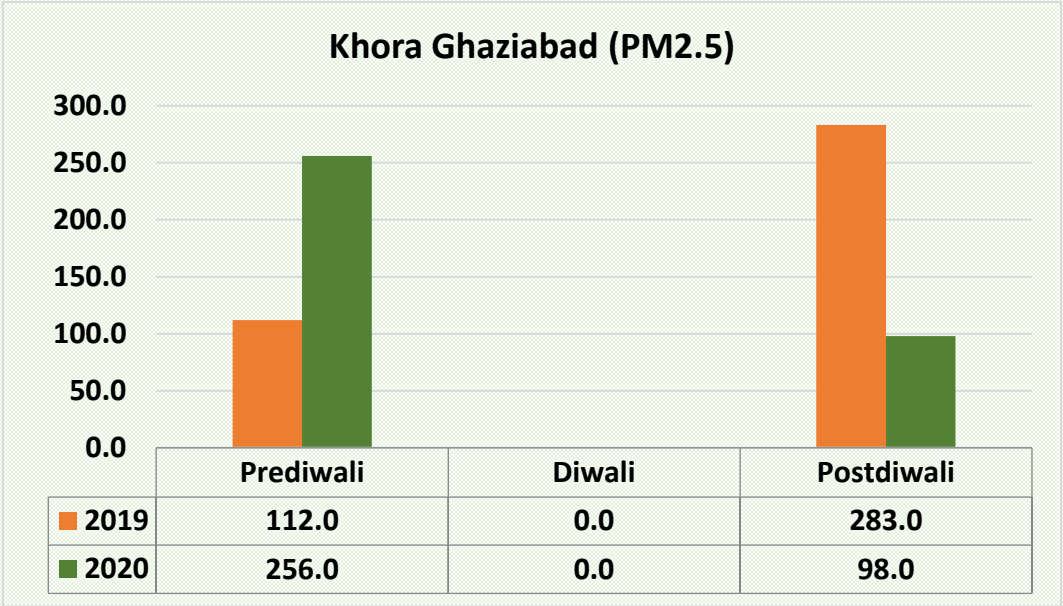
Pre-Diwali PM_{10} concentration during 2020 is higher than 2019 while Post-Diwali PM_{10} concentration is lower in 2020 as compared to 2019 at both the stations

IN 2020, there is a significant reduction in PM10 concentration during post-Diwali

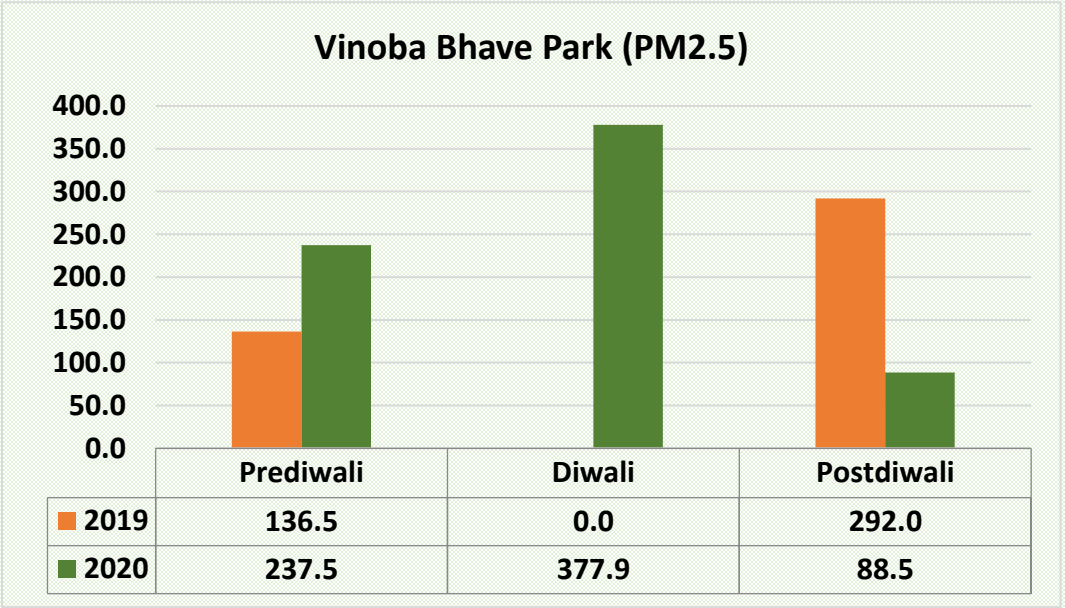
At Vinoba Bhave Park sudden rise in the PM10 concentration on the day of Diwali

National Ambient Air Quality standard (24-hour average) : PM_{10} – 100 µg/m3

PM2.5 concentration (µg/m3) trend during Diwali season in Ghaziabad(2019-2020)



	Prediwali	Diwali	Postdiwali
2019	112.0	0.0	283.0
2020	256.0	0.0	98.0



	Prediwali	Diwali	Postdiwali
2019	136.5	0.0	292.0
2020	237.5	377.9	88.5

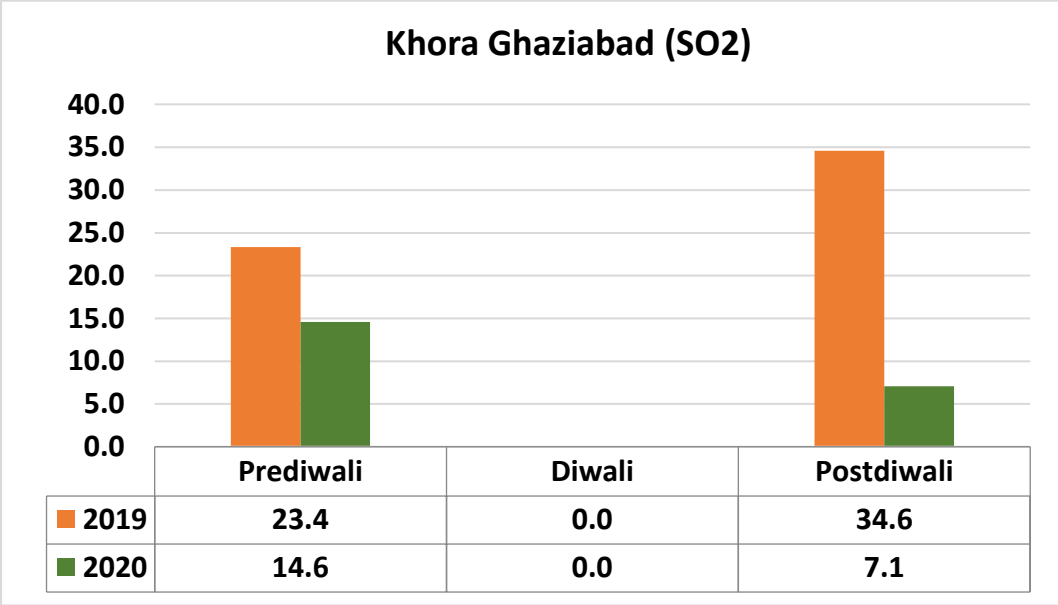
Pre-Diwali PM2.5 concentration during 2020 is higher than 2019 while Post-Diwali $PM_{2.5}$ concentration is lower in 2020 as compared to 2019 at both the stations

In 2020, there is a significant reduction in PM2.5 concentration during post-Diwali

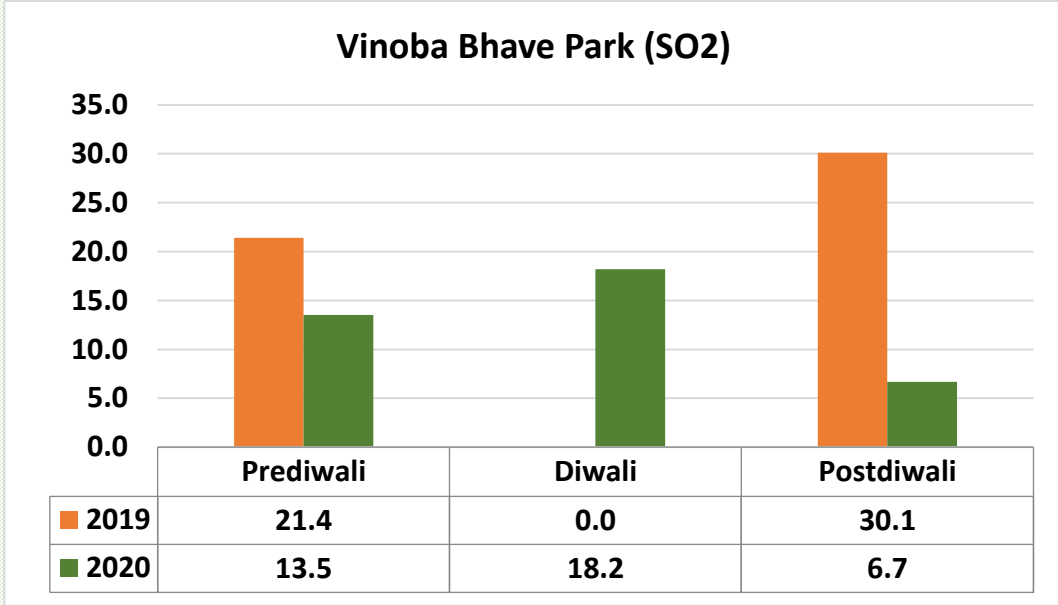
At Vinoba Bhave Park sudden rise in the PM2.5 concentration on the day of Diwali

National Ambient Air Quality standard (24-hour average) : $PM_{2.5}$ – 60 µg/m3

SO2 concentration (µg/m3) trend during Diwali season in Ghaziabad (2019-2020)



	Prediwali	Diwali	Postdiwali
2019	23.4	0.0	34.6
2020	14.6	0.0	7.1



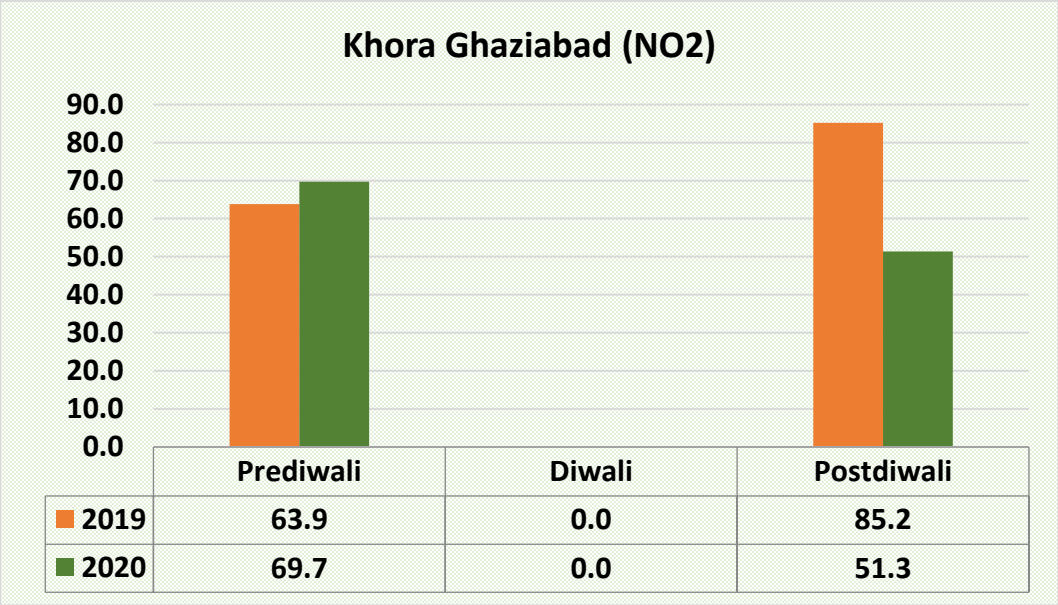
	Prediwali	Diwali	Postdiwali
2019	21.4	0.0	30.1
2020	13.5	18.2	6.7

SO_2 concentration showed an overall decreasing trend from pre-diwali to post Diwali during 2020 with a slight increase on the day of Diwali at Vinoba Bhave Park.

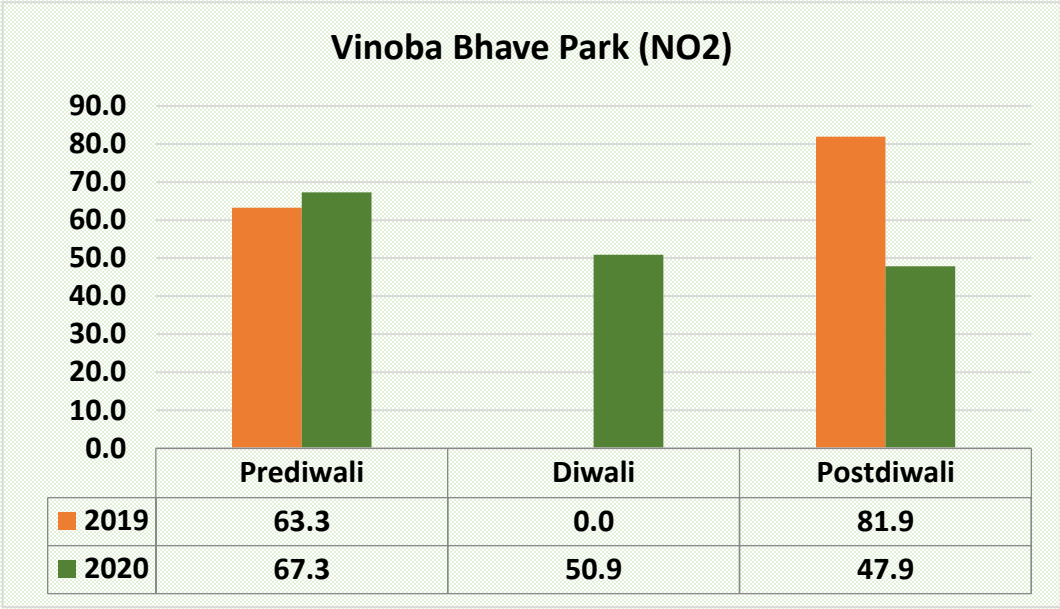
Both Prediwali & post-Diwali SO_2 concentrations are lesser in 2020 as compared to 2019

National Ambient Air Quality standard (24-hour average) : SO_2 – 80 µg/m3

NO2 concentration (µg/m3) trend during Diwali season in Ghaziabad (2019-2020)



	Prediwali	Diwali	Postdiwali
2019	63.9	0.0	85.2
2020	69.7	0.0	51.3



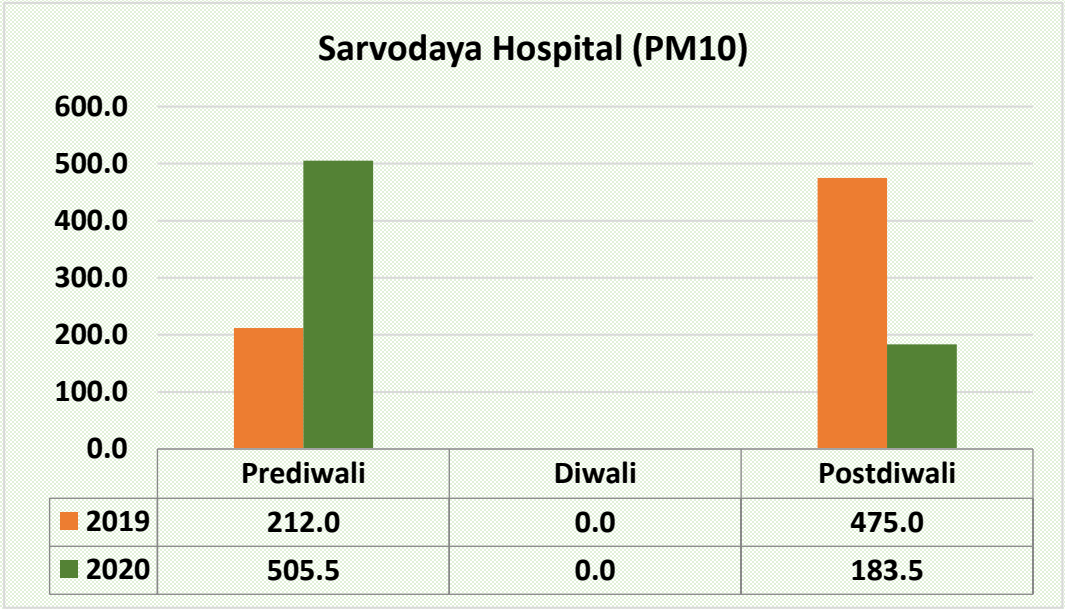
	Prediwali	Diwali	Postdiwali
2019	63.3	0.0	81.9
2020	67.3	50.9	47.9

NO_2 concentration showed a decreasing trend from pre-Diwali to post Diwali during 2020 at both the stations.

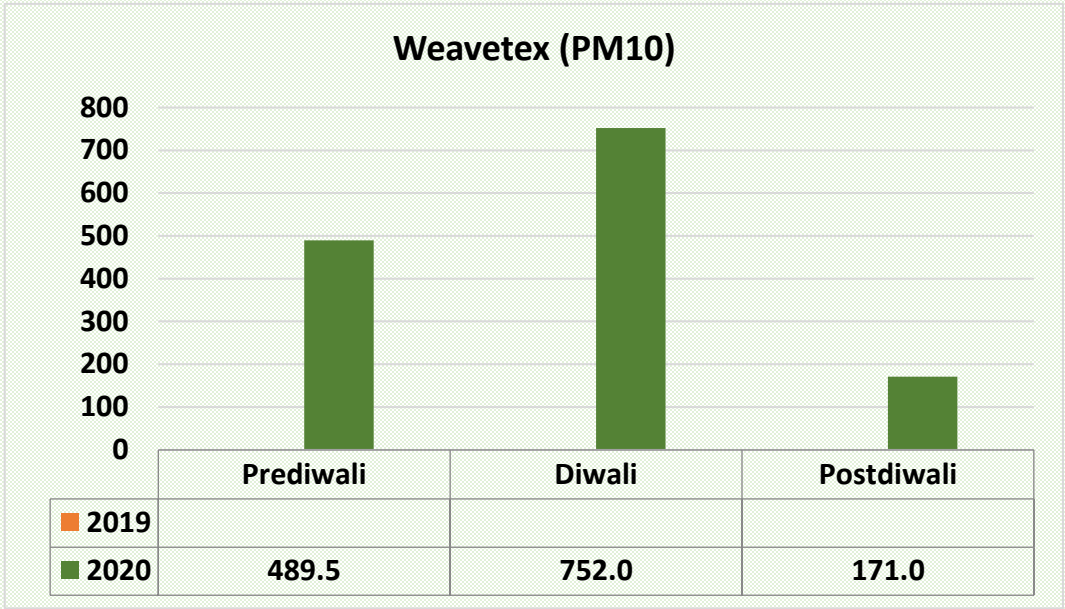
Pre-Diwali NO_2 concentration during 2020 is higher than 2019 while Post-Diwali NO_2 concentration is lower in 2020 as compared to 2019

National Ambient Air Quality standard (24-hour average) : NO_2 – 80 µg/m3

PM10 concentration (µg/m3) trend during Diwali season In Baghpat(2019-2020)



	Prediwali	Diwali	Postdiwali
2019	212.0	0.0	475.0
2020	505.5	0.0	183.5

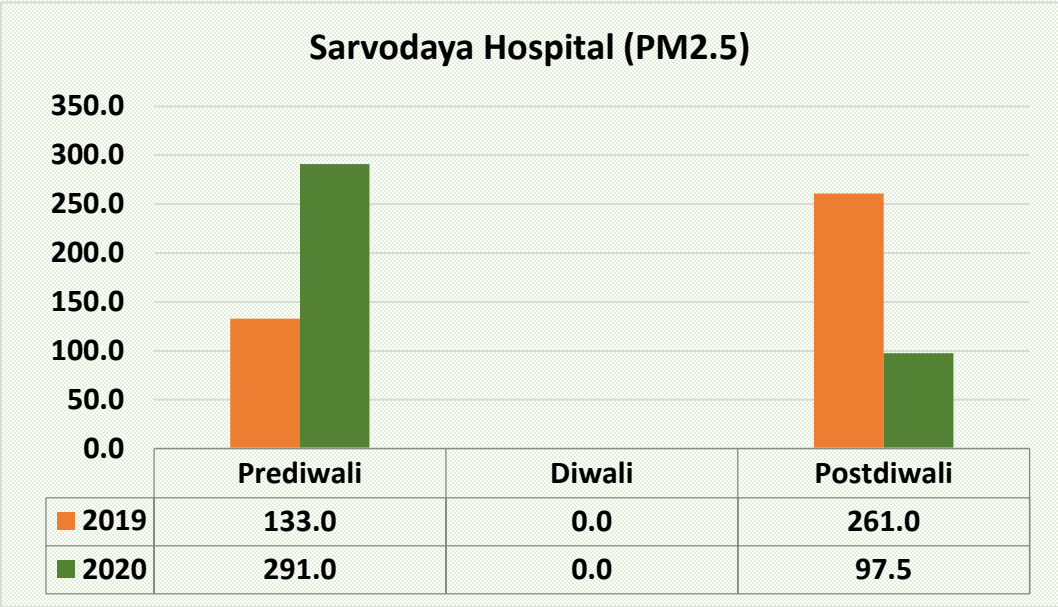


	Prediwali	Diwali	Postdiwali
2019			
2020	489.5	752.0	171.0

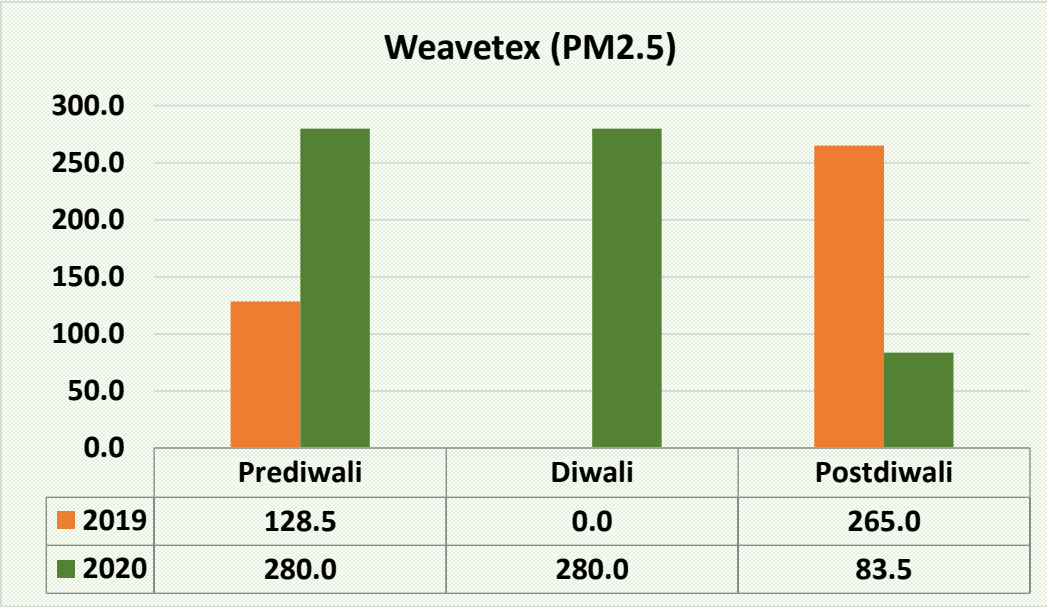
Overall reduction (≃65%) in PM_{10} concentration from pre-Diwali to post-Diwali during 2020.

National Ambient Air Quality standard (24-hour average) : PM_{10} – 100 µg/m3

PM2.5 concentration (µg/m3) trend during Diwali season in Baghpat (2019-2020)



	Prediwali	Diwali	Postdiwali
2019	133.0	0.0	261.0
2020	291.0	0.0	97.5



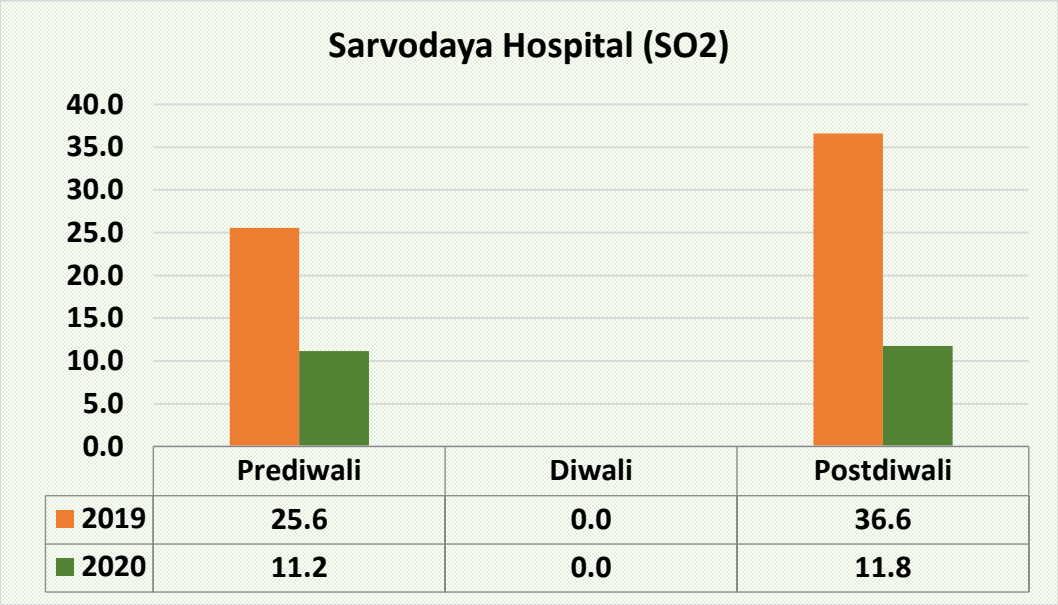
	Prediwali	Diwali	Postdiwali
2019	128.5	0.0	265.0
2020	280.0	280.0	83.5

An overall decrease of ~70% in $PM_{2.5}$ concentration from prediwali to post-Diwali during 2020.

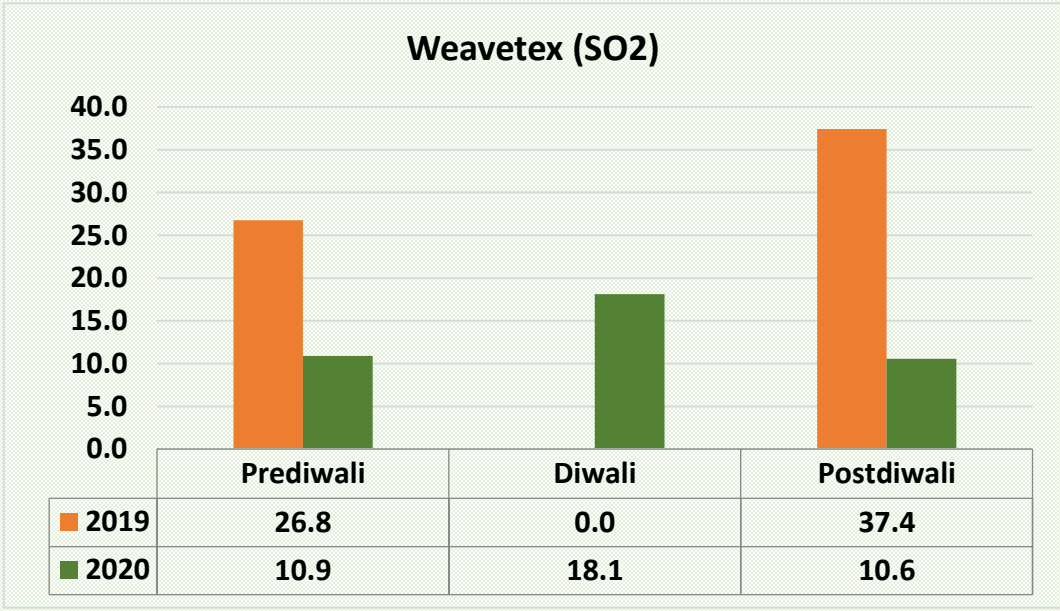
Prediwali $PM_{2.5}$ concentration in 2020 was higher than in 2019 while the trend became opposite during post-Diwali.

National Ambient Air Quality standard (24-hour average) : $PM_{2.5}$ – 60 µg/m3

SO2 concentration (µg/m3) trend during Diwali season in Baghpat (2019-2020)



	Prediwali	Diwali	Postdiwali
2019	25.6	0.0	36.6
2020	11.2	0.0	11.8



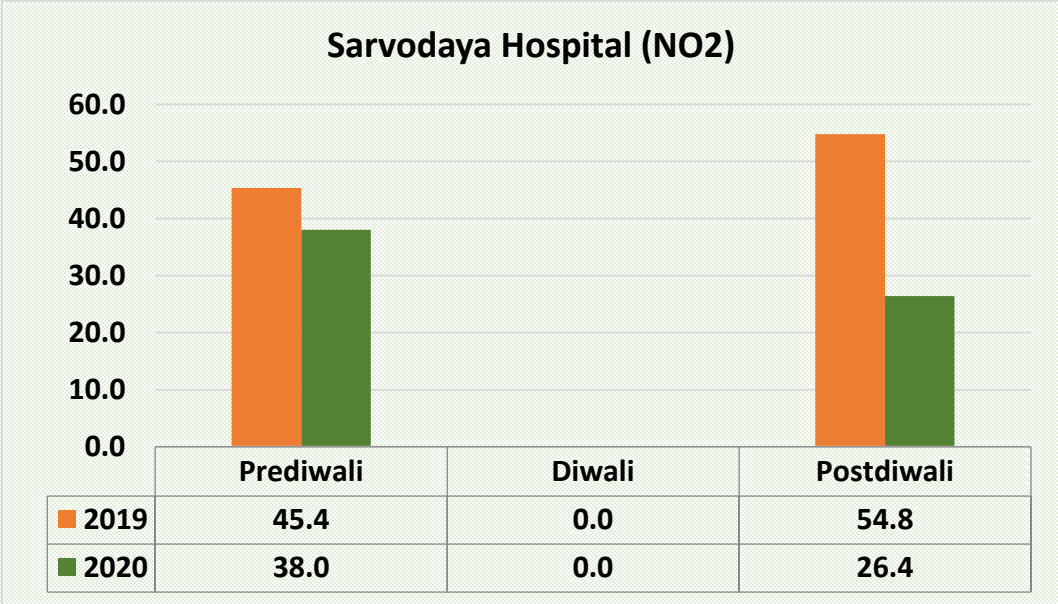
	Prediwali	Diwali	Postdiwali
2019	26.8	0.0	37.4
2020	10.9	18.1	10.6

Almost no change in SO_2 concentration from pre-Diwali to post Diwali except for a sudden rise on the day of Diwali at Weavetex monitoring station.

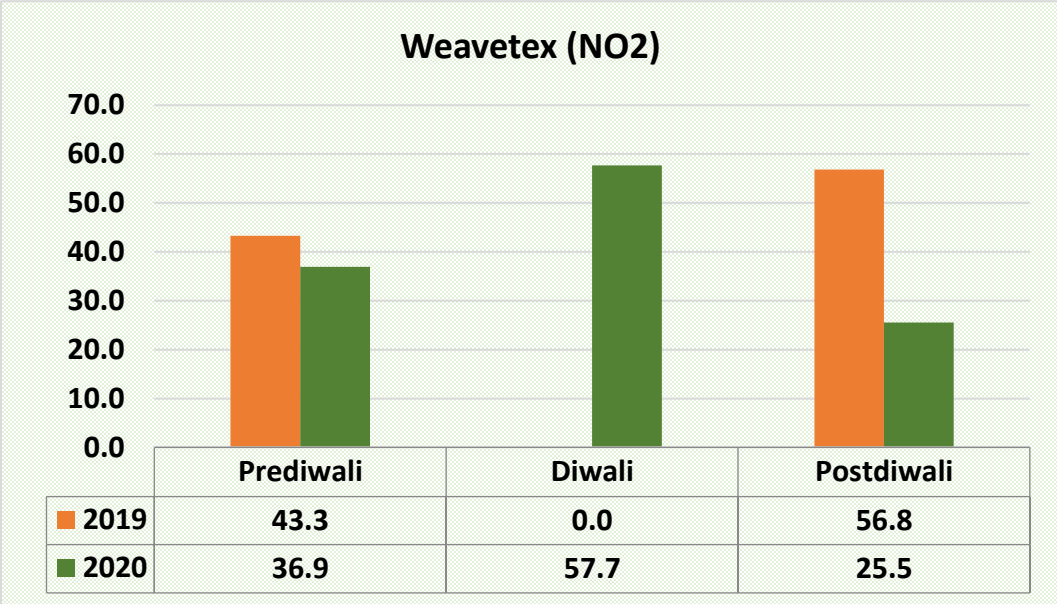
Significant reduction in SO_2 concentration during the Diwali season from 2019 to 2020

National Ambient Air Quality standard (24-hour average) : SO_2 – 80 µg/m3

NO2 concentration (µg/m3) trend during Diwali season in Baghpat (2019-2020)



	Prediwali	Diwali	Postdiwali
2019	45.4	0.0	54.8
2020	38.0	0.0	26.4



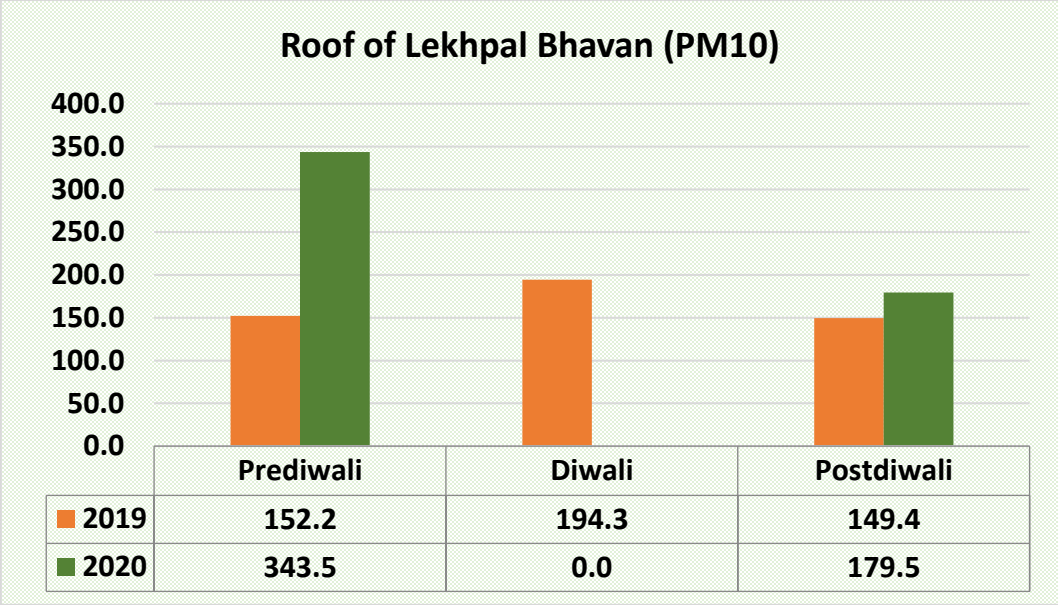
	Prediwali	Diwali	Postdiwali
2019	43.3	0.0	56.8
2020	36.9	57.7	25.5

NO_2 concentration showed a decreasing trend from pre-Diwali to post Diwali during 2020 at both the stations.

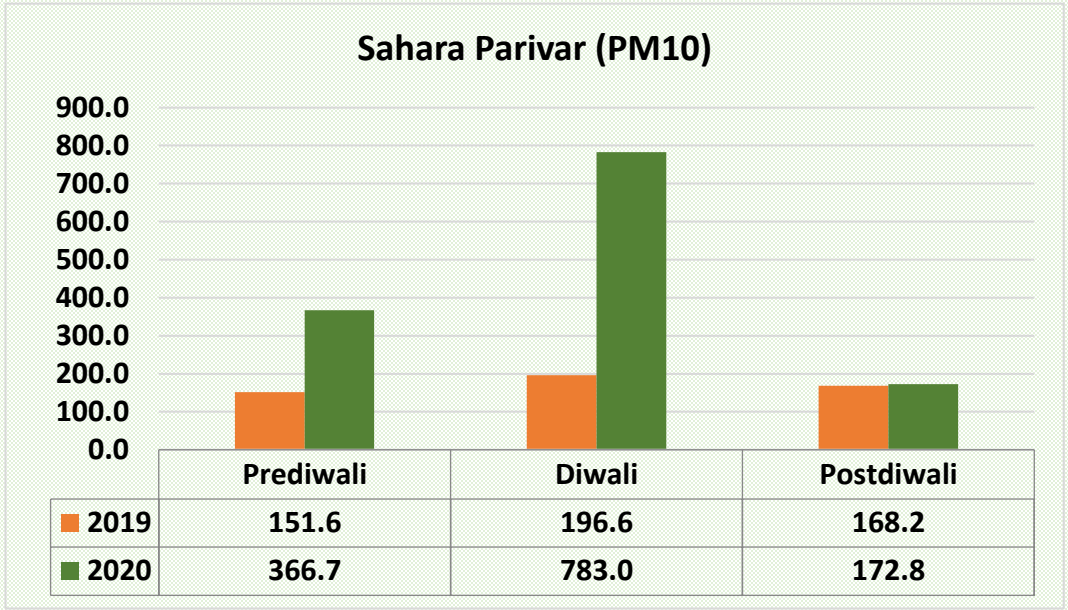
Overall reduction in NO_2 concentration during the Diwali season from 2019 to 2020

National Ambient Air Quality standard (24-hour average) : NO_2 – 80 µg/m3

PM10 concentration (µg/m3) trend during Diwali season In Muzaffarnagar(2019-2020)



	Prediwali	Diwali	Postdiwali
2019	152.2	194.3	149.4
2020	343.5	0.0	179.5



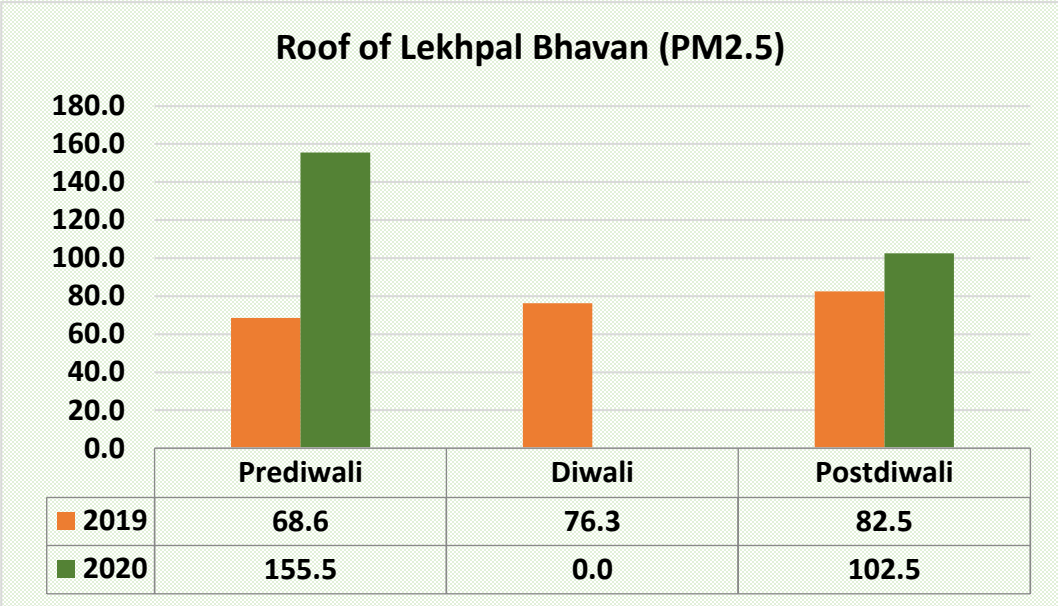
	Prediwali	Diwali	Postdiwali
2019	151.6	196.6	168.2
2020	366.7	783.0	172.8

A decreasing trend in PM_{10} concentration from pre-Diwali to post-Diwali during 2020 with sudden peak on the day of Diwali.

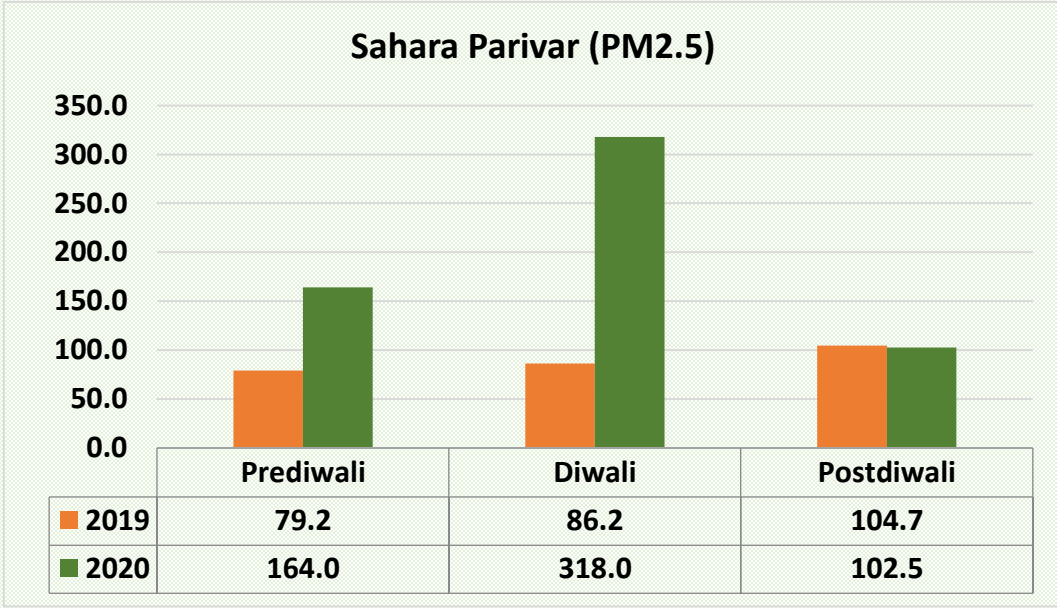
An overall increase in PM_{10} concentration from 2019 to 2020 at all the respective days (Pre-Diwali, Diwali and Post-Diwali)

National Ambient Air Quality standard (24-hour average) : PM_{10} – 100 µg/m3

PM2.5 concentration (µg/m3) trend during Diwali season in Muzaffarnagar (2019-2020)



	Prediwali	Diwali	Postdiwali
2019	68.6	76.3	82.5
2020	155.5	0.0	102.5



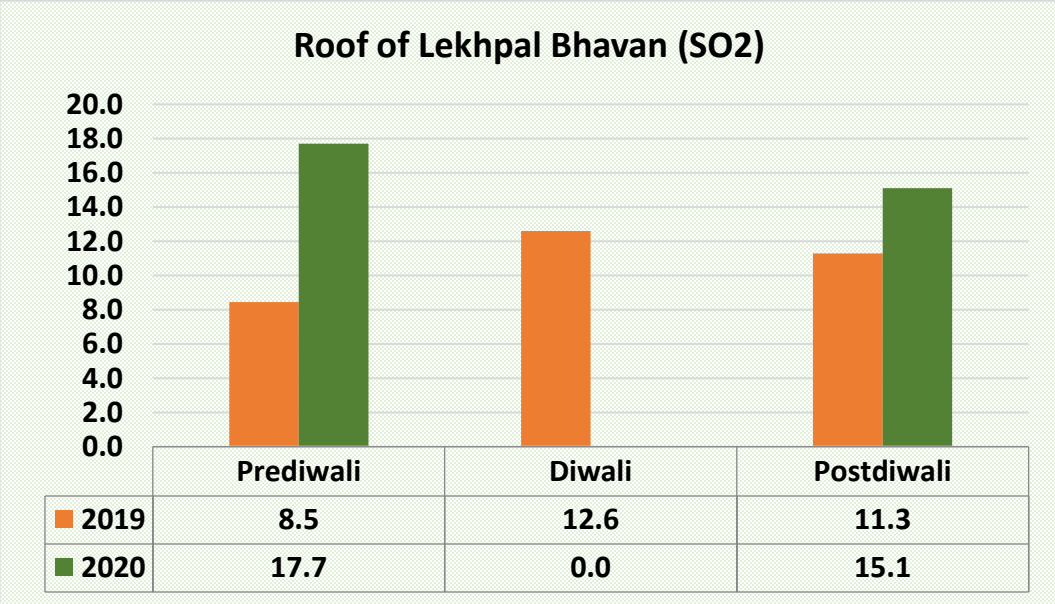
	Prediwali	Diwali	Postdiwali
2019	79.2	86.2	104.7
2020	164.0	318.0	102.5

A decreasing trend in $PM_{2.5}$ concentration from pre-Diwali to post-Diwali during 2020 with sudden peak on the day of Diwali.

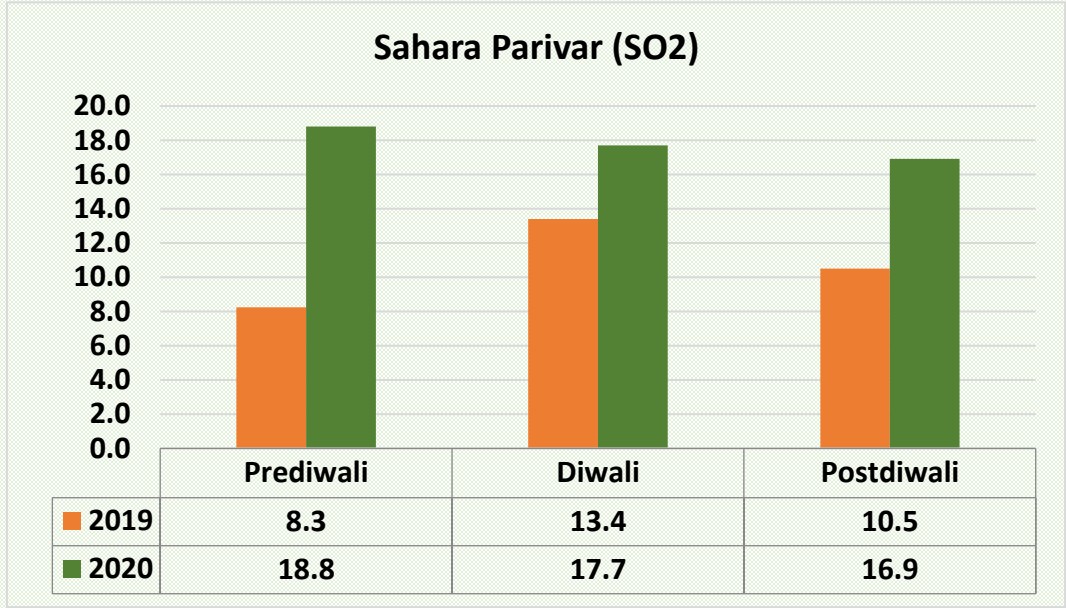
An overall increase in $PM_{2.5}$ concentration from 2019 to 2020 at all the respective days (Pre-Diwali, Diwali and Post-Diwali)

National Ambient Air Quality standard (24-hour average) : $PM_{2.5}$ – 60 µg/m3

SO2 concentration (µg/m3) trend during Diwali season in Muzaffarnagar (2019-2020)



	Prediwali	Diwali	Postdiwali
2019	8.5	12.6	11.3
2020	17.7	0.0	15.1



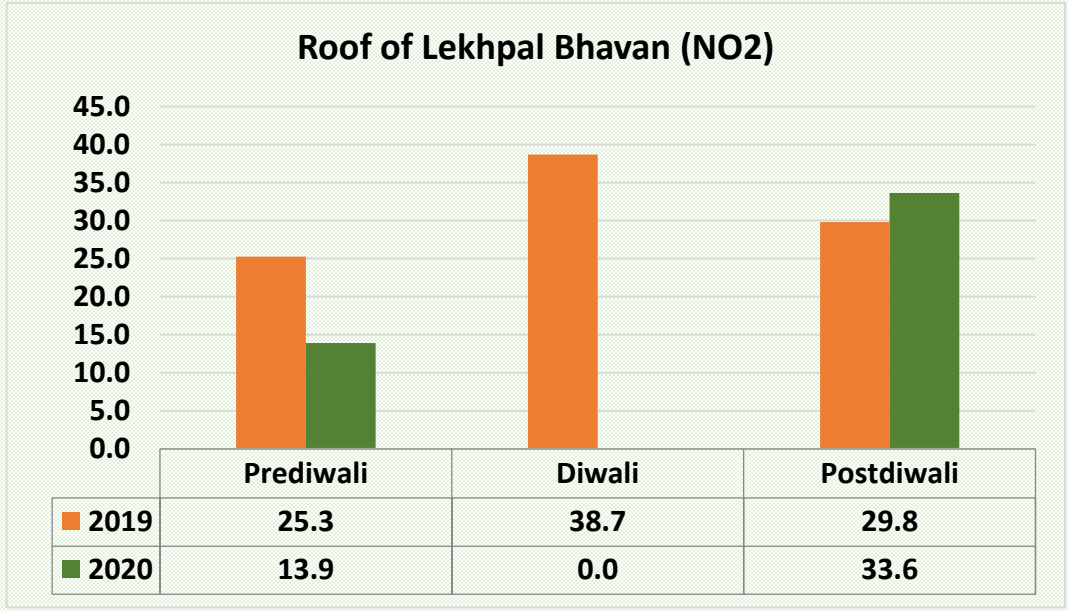
	Prediwali	Diwali	Postdiwali
2019	8.3	13.4	10.5
2020	18.8	17.7	16.9

SO_2 concentration is comparatively higher in 2020 during pre-Diwali, Diwali and post-Diwali at both the locations .

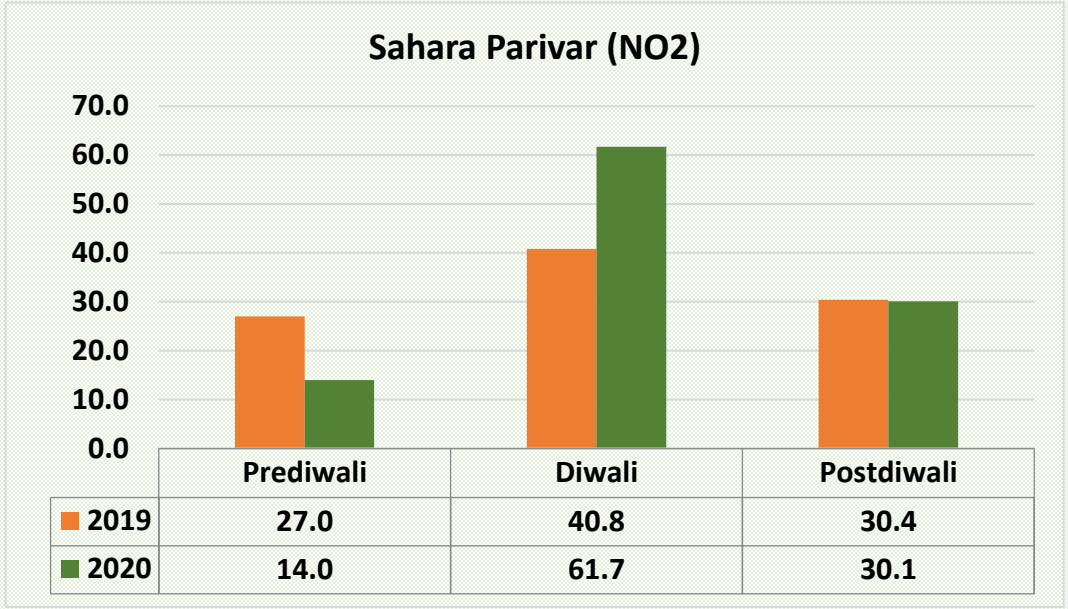
Slight reduction in SO_2 concentration from Pre-Diwali to post-Diwali in 2020

National Ambient Air Quality standard (24-hour average) : SO_2 – 80 µg/m3

NO2 concentration (µg/m3) trend during Diwali season in Muzaffar Nagar(2019-2020)



	Prediwali	Diwali	Postdiwali
2019	25.3	38.7	29.8
2020	13.9	0.0	33.6



	Prediwali	Diwali	Postdiwali
2019	27.0	40.8	30.4
2020	14.0	61.7	30.1

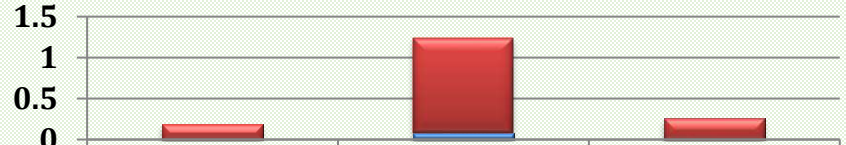
NO_2 concentration is comparatively higher in 2020 during pre-Diwali, Diwali and post-Diwali at both the locations .

AN overall increase in NO_2 concentration from Pre-Diwali to post-Diwali in 2020

National Ambient Air Quality standard (24-hour average) : NO_2 – 80 µg/m3

Contribution of elements Al & Ba (concentration in µg/m³) in $PM_{2.5}$ during Diwali season(2020) in NCR cities

Sucrose Limited, Noida



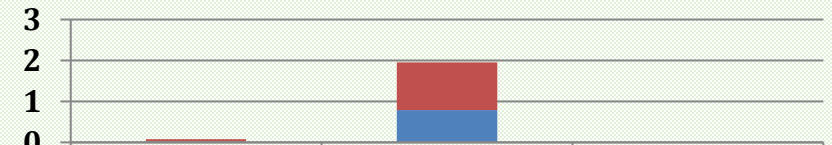
	Pre-Diwali	Diwali	Post-Diwali
Al	0.19	1.16	0.26
Ba	0	0.08	0

Honda Power, Gr. Noida



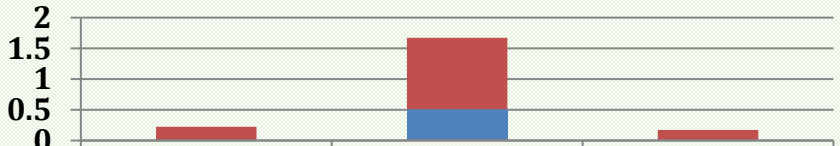
	Pre-Diwali	Diwali	Post-Diwali
Al	0.82	1.12	0.02
Ba	0.02	0.08	0

Weavetex Overseas, Baghpat



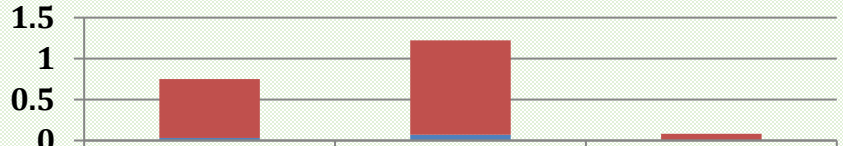
	Pre-Diwali	Diwali	Post-Diwali
Al	0.06	1.16	0
Ba	0.02	0.79	0

Vinoba Bhave Park, Ghaziabad



	Pre-Diwali	Diwali	Post-Diwali
Al	0.22	1.16	0.17
Ba	0	0.51	0

Sahara Parivar Office, Muzaffarnagar

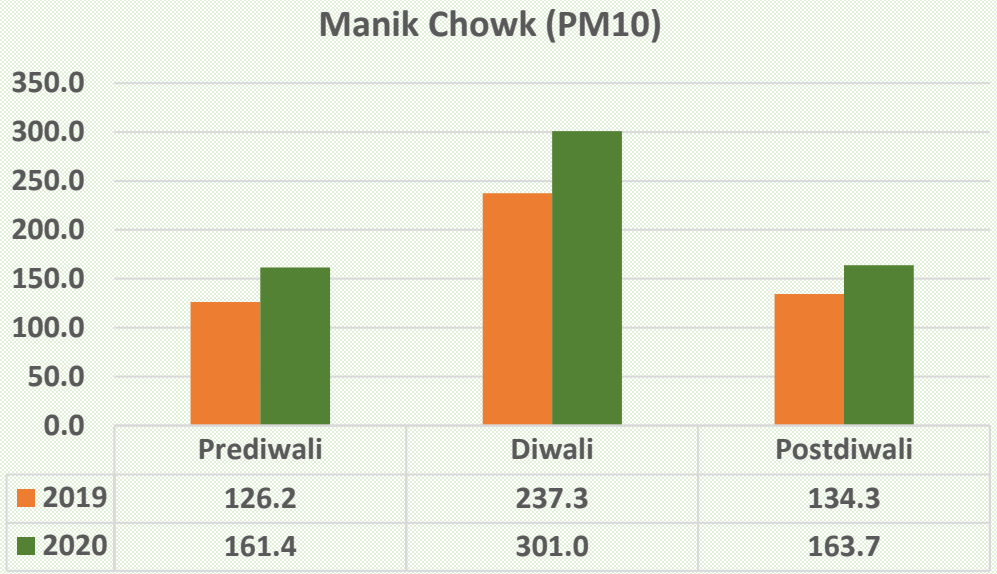


	Pre-Diwali	Diwali	Post-Diwali
Al	0.72	1.15	0.08
Ba	0.03	0.07	0

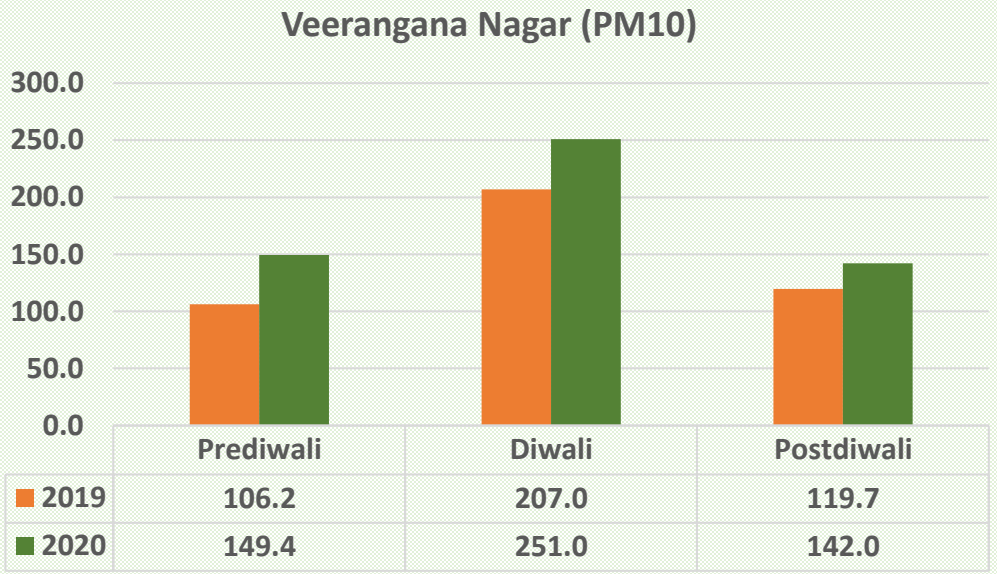
Both Al and Barium concentration values were found under the standard limits

Standard Ambient Air Quality Concentration Values (24-hour average)
Ba - 4 µg/m³, Al – 40 µg/m³

PM10 concentration (µg/m3) trend during Diwali season In Jhansi (2019-2020)



	Prediwali	Diwali	Postdiwali
2019	126.2	237.3	134.3
2020	161.4	301.0	163.7



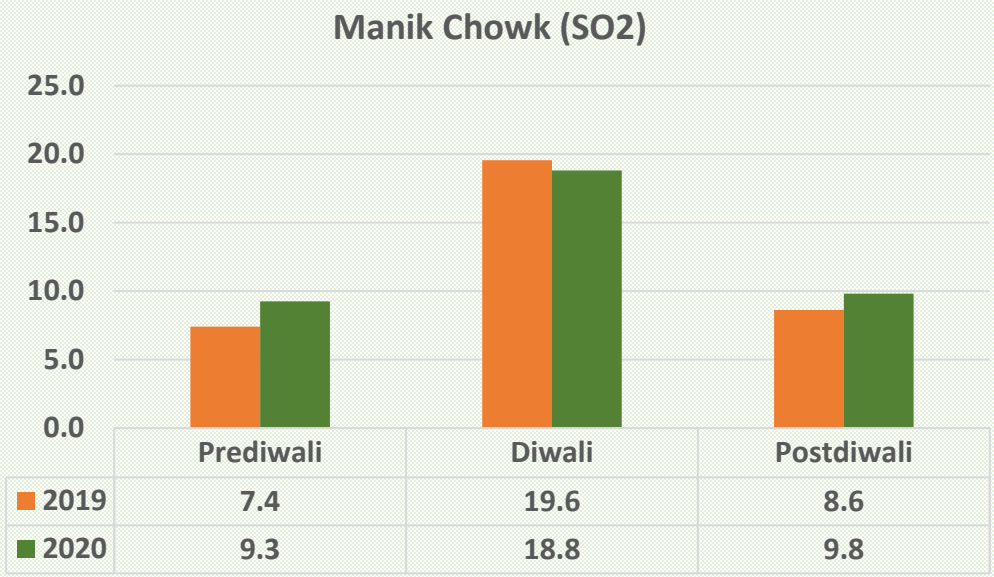
	Prediwali	Diwali	Postdiwali
2019	106.2	207.0	119.7
2020	149.4	251.0	142.0

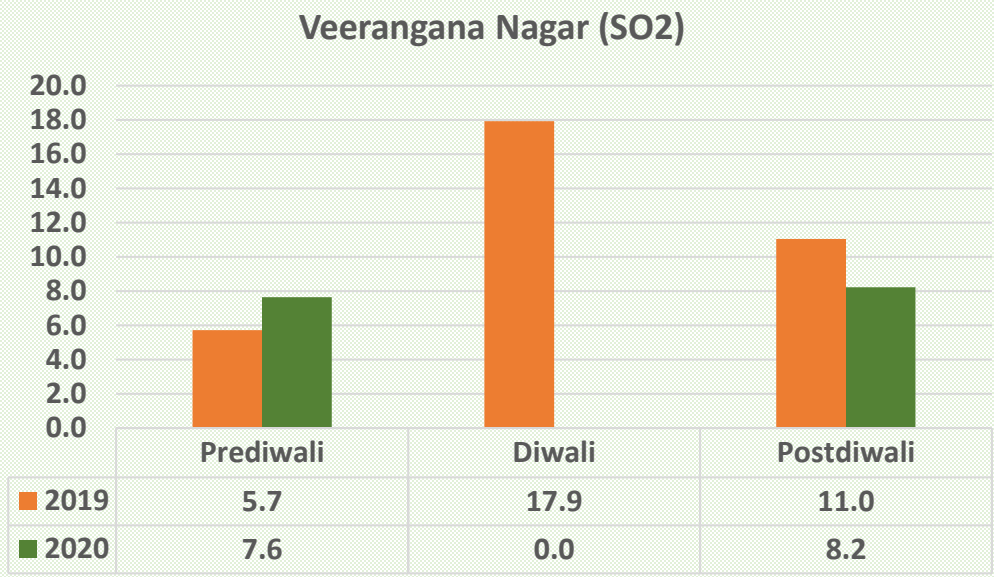
In 2020 there is almost no change in PM_{10} concentration from pre-Diwali to post-Diwali except for a sudden increase on the day of Diwali at both the stations.

An overall increase in PM_{10} concentration from 2019 to 2020 at all the respective days (Pre-Diwali, Diwali and Post-Diwali)

National Ambient Air Quality standard (24-hour average) : PM_{10} – 100 µg/m3

SO2 concentration (µg/m3) trend during Diwali season in Jhansi (2019-2020)

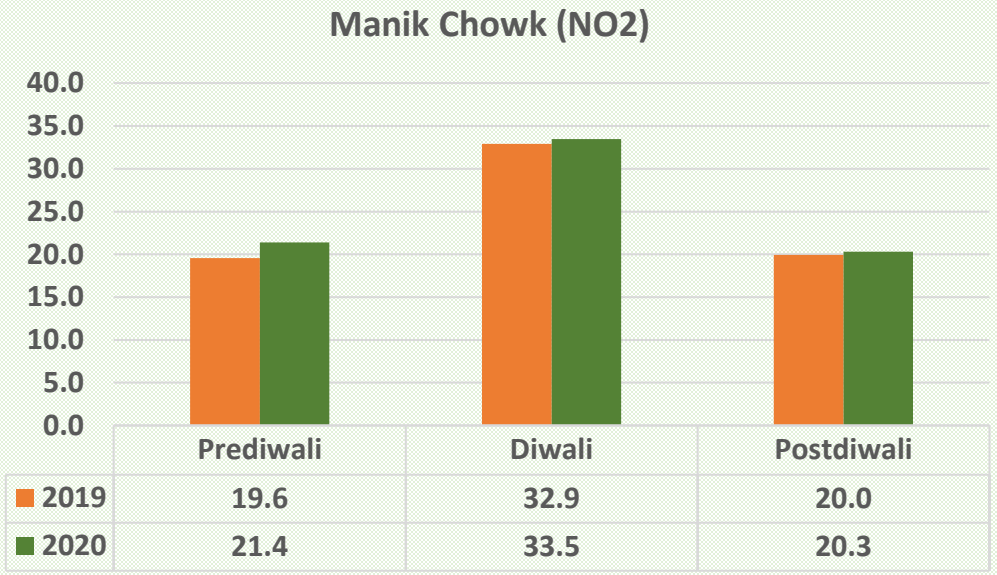




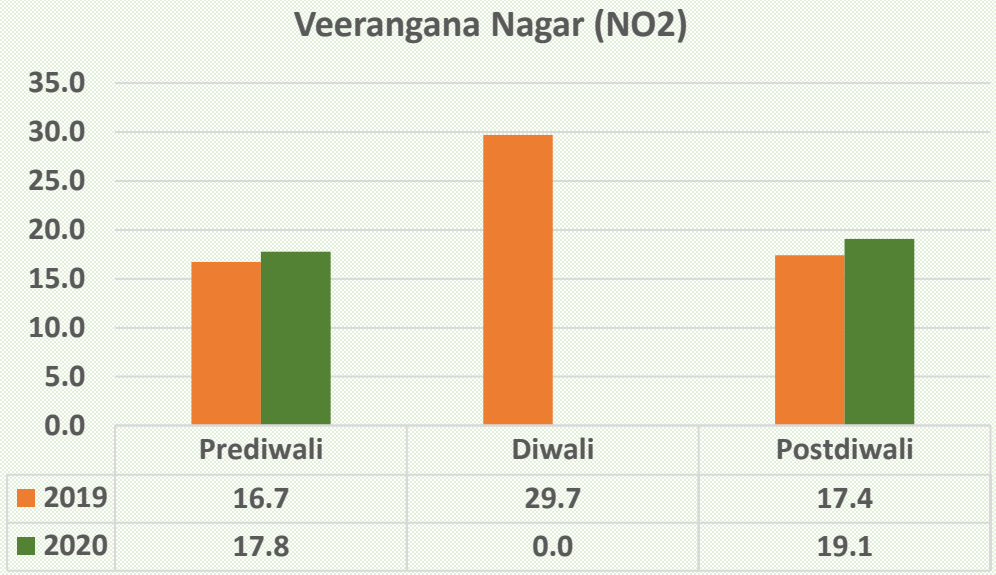
Slight change in SO_2 concentration from Pre-Diwali to post-Diwali in 2020 with a sudden peak on the Diwali day.

National Ambient Air Quality standard (24-hour average) : SO_2 – 80 µg/m3

NO2 concentration (µg/m3) trend during Diwali season in Jhansi (2019-2020)



	Prediwali	Diwali	Postdiwali
2019	19.6	32.9	20.0
2020	21.4	33.5	20.3



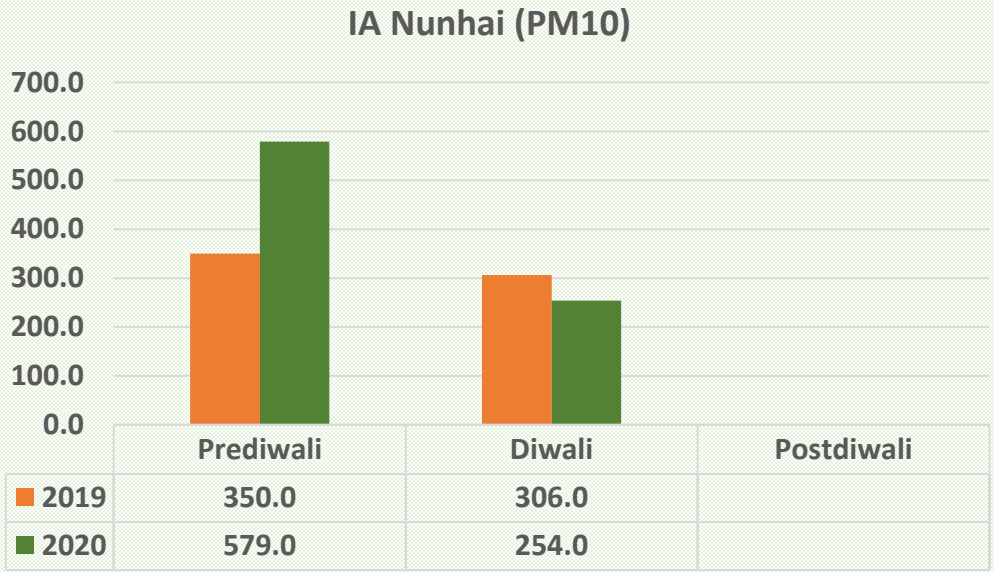
	Prediwali	Diwali	Postdiwali
2019	16.7	29.7	17.4
2020	17.8	0.0	19.1

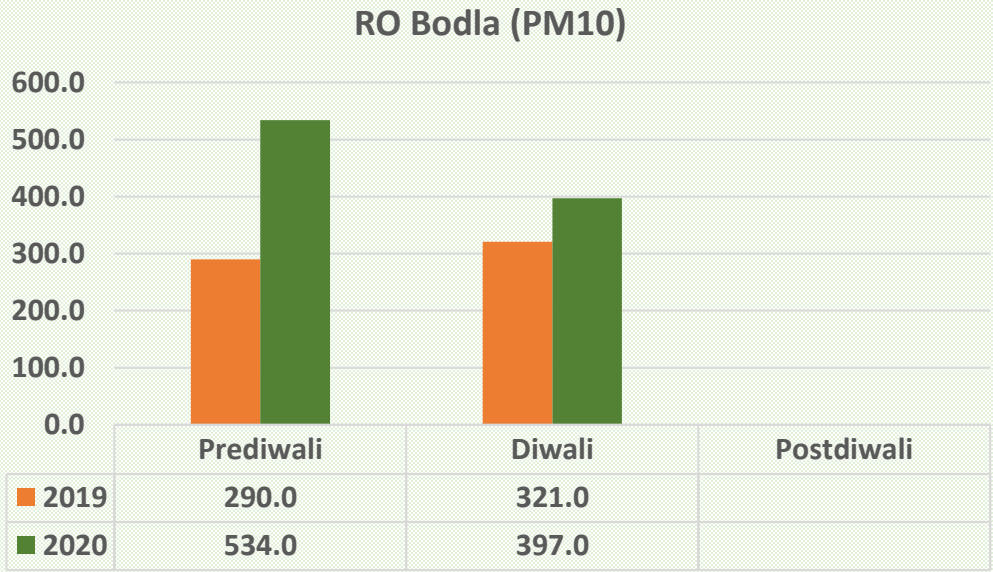
Slight change in NO_2 concentration from Pre-Diwali to post-Diwali in 2020 with a sudden peak on the Diwali day.

NO2 concentration values are almost similar during 2019 and 2020 for both the stations

National Ambient Air Quality standard (24-hour average) : NO_2 – 80 µg/m3

PM10 concentration (µg/m3) trend during Diwali season In Agra (2019-2020)

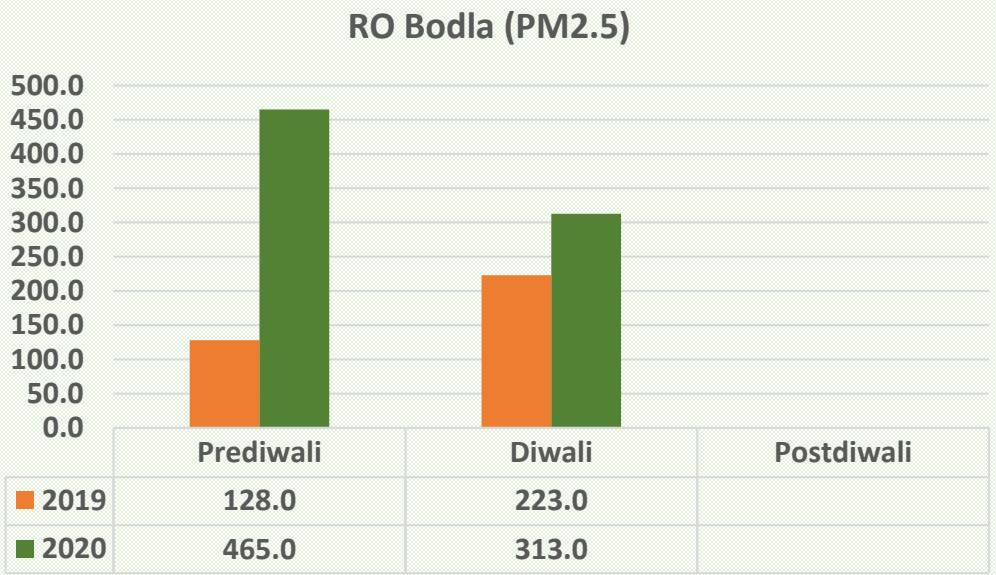


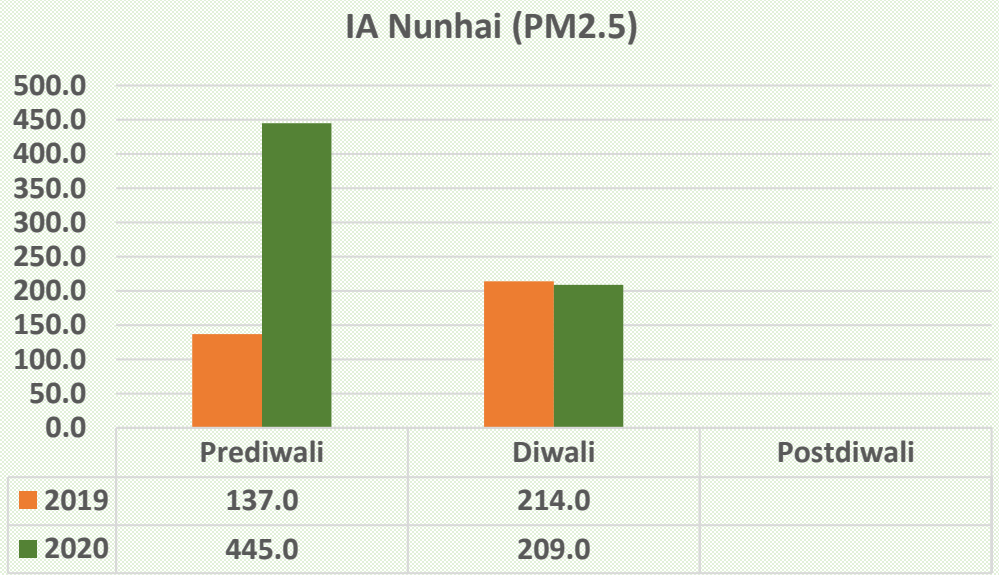


PM_{10} concentration decreased pre-Diwali to Diwali during 2020 by almost 56% at IA Nunhai and by 25% at RO office Bodla.

National Ambient Air Quality standard (24-hour average) : PM_{10} – 100 µg/m3

PM2.5 concentration (µg/m3) trend during Diwali season in Agra (2019-2020)



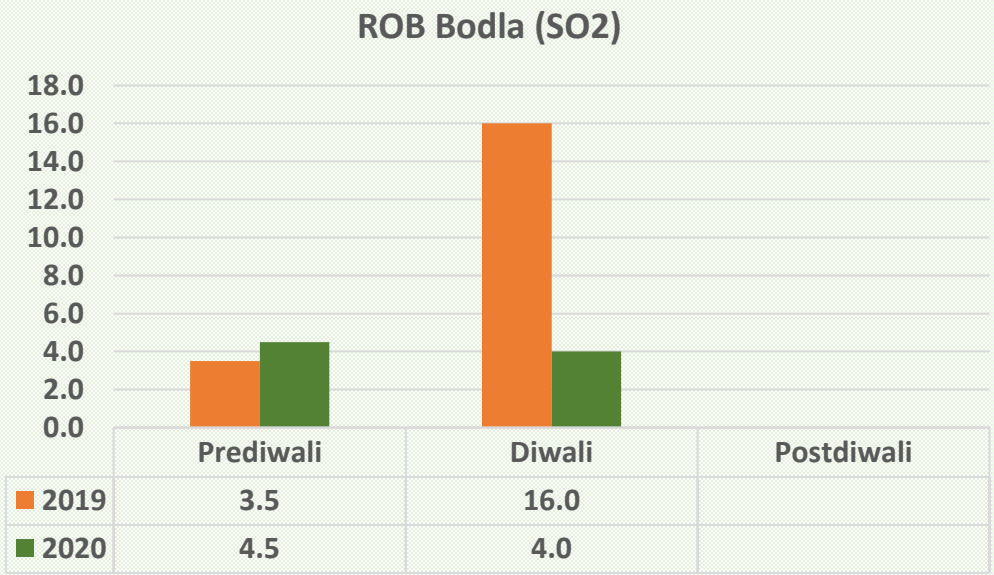


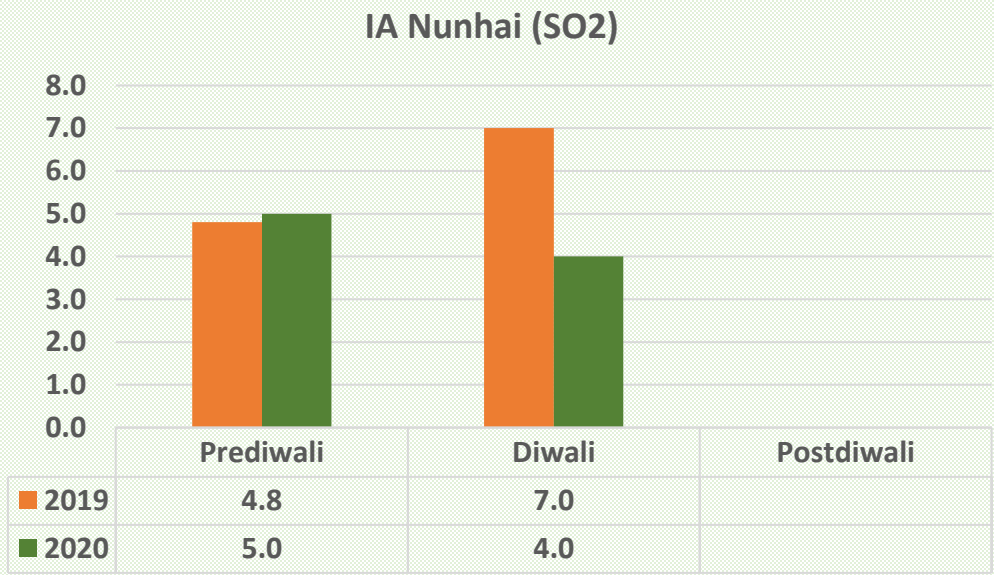
A decreasing trend in $PM_{2.5}$ concentration from pre-Diwali to Diwali during 2020

An overall increase in $PM_{2.5}$ concentration from 2019 to 2020 at all the respective days (Pre-Diwali & Diwali)

National Ambient Air Quality standard (24-hour average) : $PM_{2.5}$ – 60 µg/m3

SO2 concentration (µg/m3) trend during Diwali season in Agra (2019-2020)



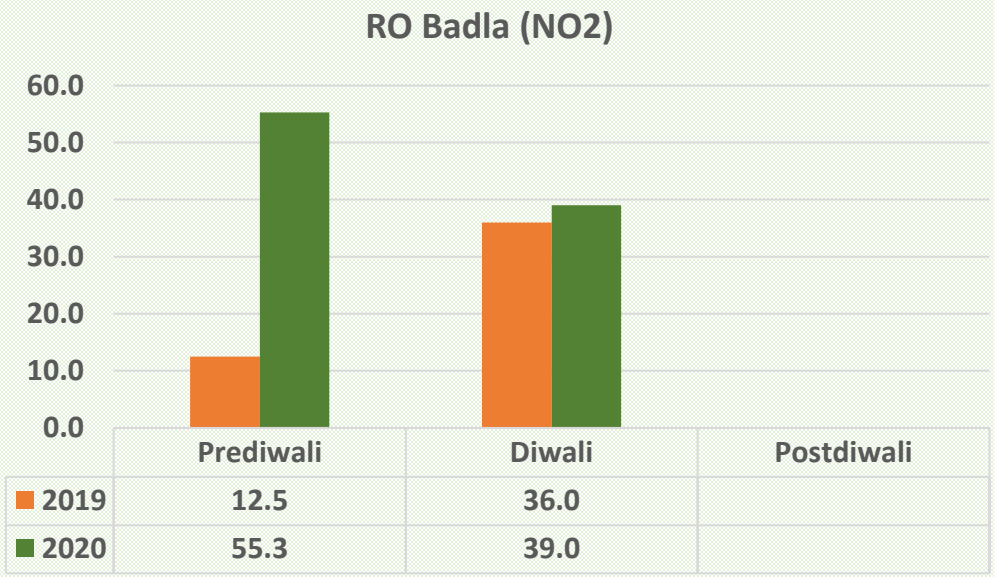


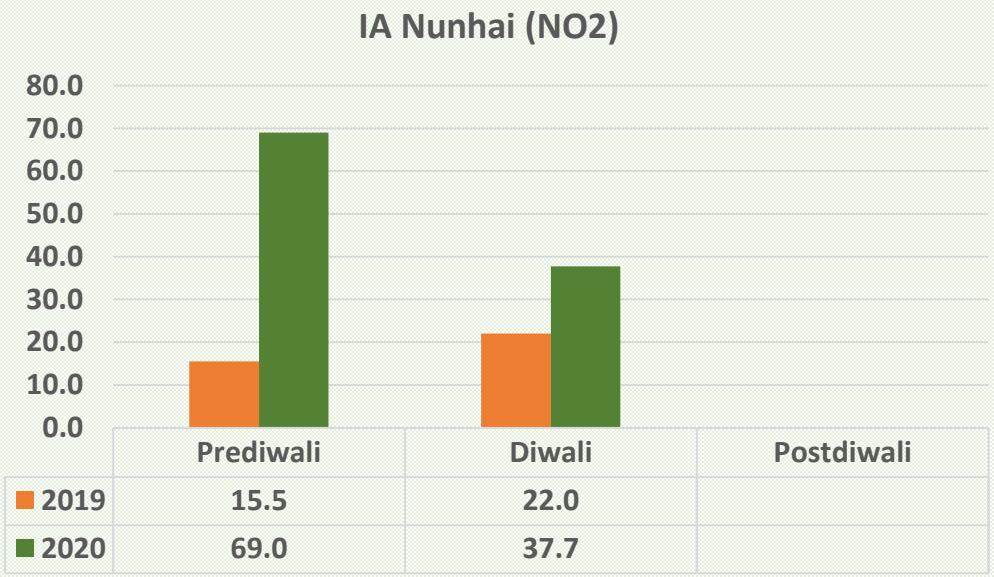
SO_2 concentration is comparatively lower in 2020 as compared to 2019 on the day of Diwali at both the locations .

Slight reduction in SO_2 concentration from Pre-Diwali to Diwali in 2020

National Ambient Air Quality standard (24-hour average) : SO_2 – 80 µg/m3

NO2 concentration (µg/m3) trend during Diwali season in Agra (2019-2020)



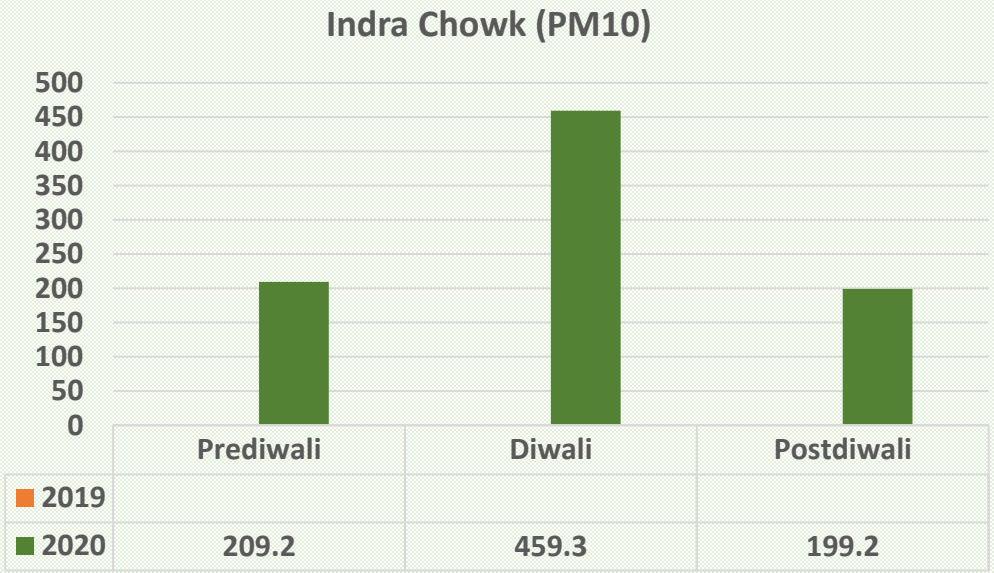


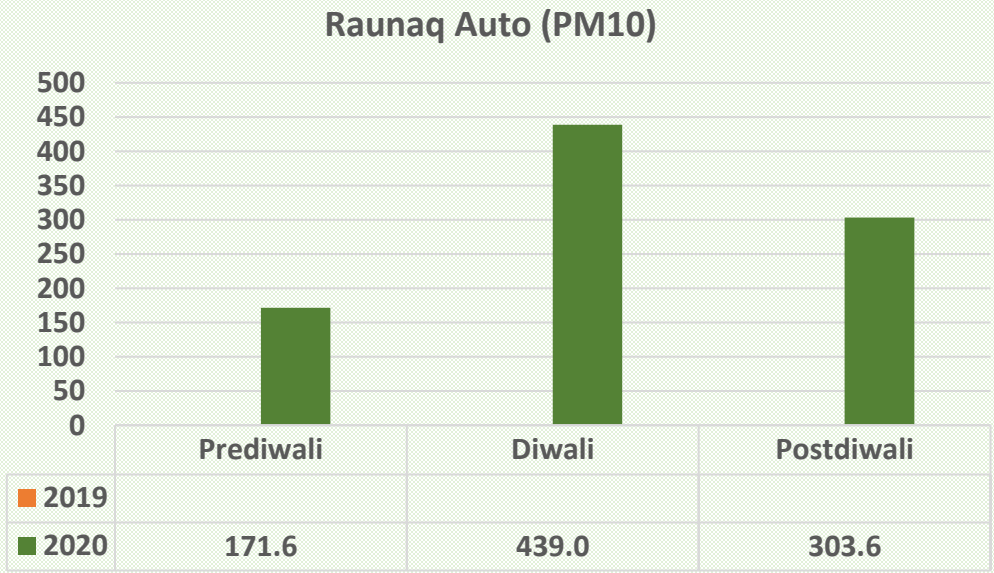
NO_2 concentration is comparatively higher in 2020 than in 2019 during pre-Diwali and Diwali at both the locations.

An overall decrease in NO_2 concentration from Pre-Diwali to Diwali in 2020

National Ambient Air Quality standard (24-hour average) : NO_2 – 80 µg/m3

PM10 concentration (µg/m3) trend during Diwali season In Gajraula (2019-2020)

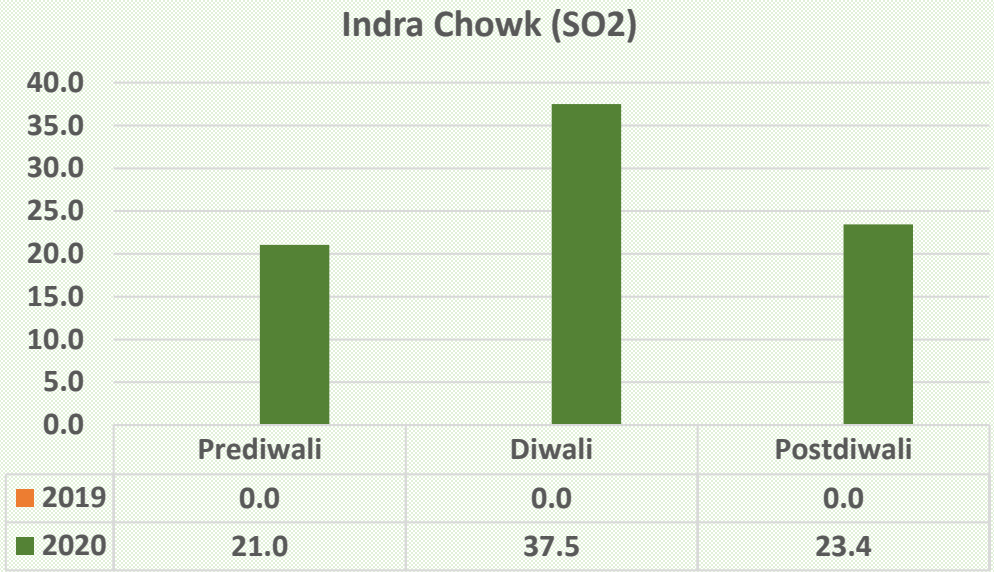


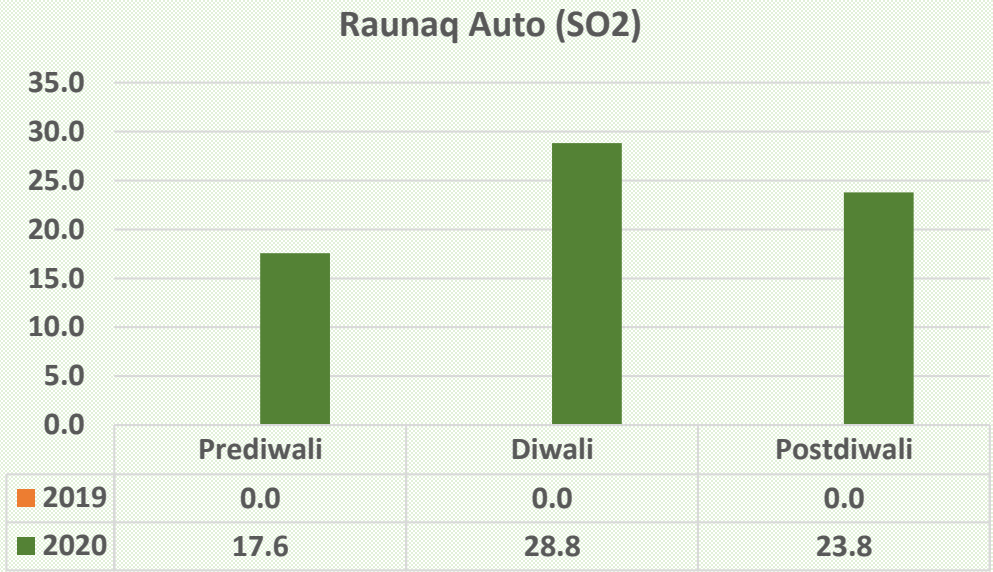


PM_{10} concentration increased from Pre-Diwali to Diwali by almost 120% at Indra Chowk and by almost 156% at Raunaq auto monitoring station.

National Ambient Air Quality standard (24-hour average) : PM_{10} – 100 µg/m3

SO2 concentration (µg/m3) trend during Diwali season in Gajraula (2019-2020)



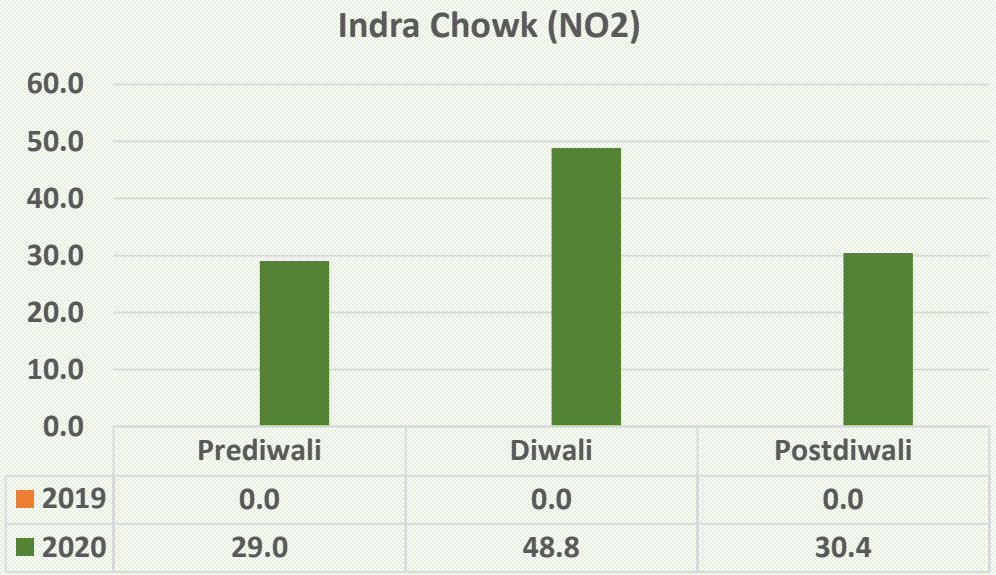


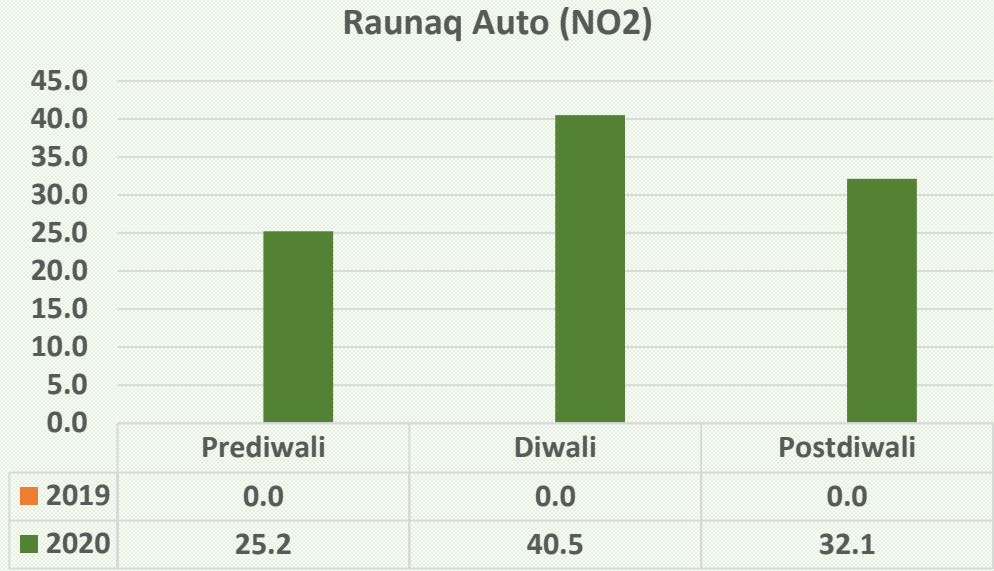
SO_2 concentration increased from pre-Diwali to Diwali by almost 78% at Indra Chowk and by almost 64% at Raunaq Auto monitoring station.

Overall increase in SO_2 concentration from Pre-Diwali to post-Diwali is almost 11% at Indra Chowk and 35% at Raunaq Auto monitoring location.

National Ambient Air Quality standard (24-hour average) : SO_2 – 80 µg/m3

NO2 concentration (µg/m3) trend during Diwali season in Gajraula (2019-2020)





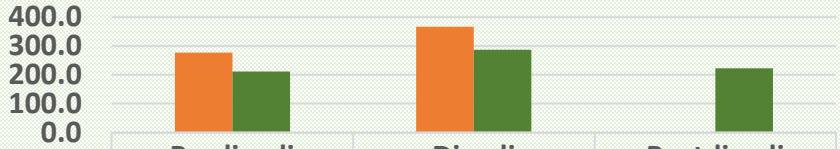
NO_2 concentration increased from pre-Diwali to Diwali by almost 65% at Indra Chowk and by almost 61% at Raunaq Auto monitoring station.

Overall increase in NO_2 concentration from Pre-Diwali to post-Diwali is almost 4% at Indra Chowk and 27% at Raunaq Auto monitoring location.

National Ambient Air Quality standard (24-hour average) : NO_2 – 80 µg/m3

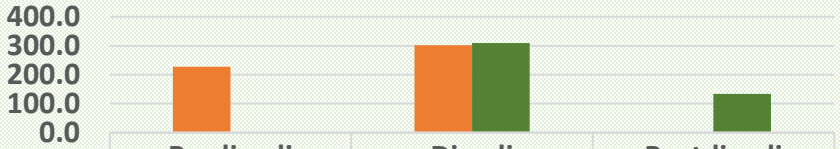
PM10 concentration (µg/m3) trend during Diwali season In Prayagraj (2019-2020)

Laxmi Talkies (PM10)



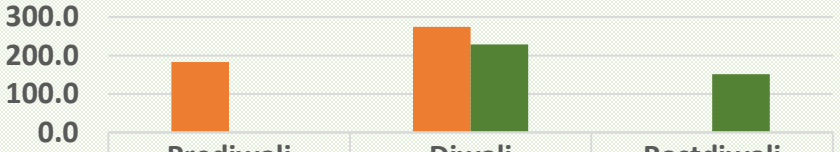
	Prediwali	Diwali	Postdiwali
2019	277.0	366.0	0.0
2020	211.0	286.0	222.5

Alopibagh (PM10)



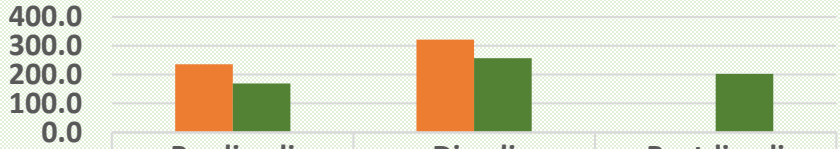
	Prediwali	Diwali	Postdiwali
2019	228.1	301.7	
2020		309.2	133.1

Johnstonganj (PM10)



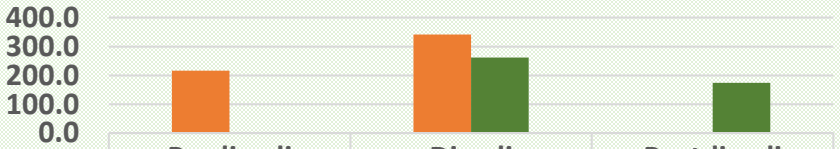
	Prediwali	Diwali	Postdiwali
2019	183.6	274.9	
2020		229.1	151.7

Bharat Yantra (PM10)



	Prediwali	Diwali	Postdiwali
2019	236.0	321.0	
2020	169.5	256.0	202.5

Rambagh (PM10)



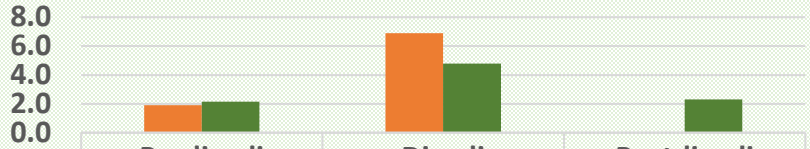
	Prediwali	Diwali	Postdiwali
2019	216.2	342.1	
2020		262.4	174.7

PM_{10} concentration values reduced during 2020 from their respective values in 2019

National Ambient Air Quality standard (24-hour average) : PM_{10} – 100 µg/m3

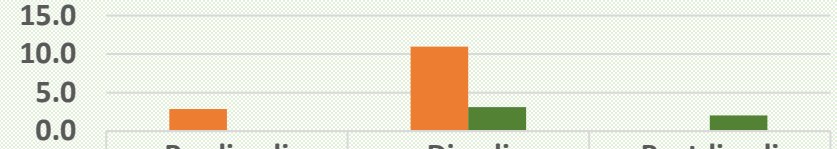
SO2 concentration (µg/m3) trend during Diwali season in Prayagraj (2019-2020)

Laxmi Talkies (SO2)



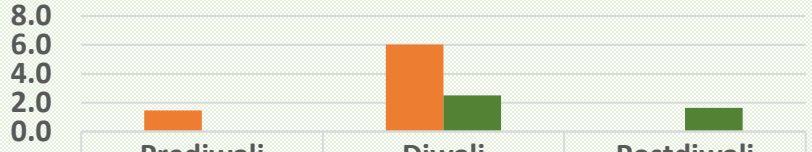
	Prediwali	Diwali	Postdiwali
2019	1.9	6.9	0.0
2020	2.2	4.8	2.3

Alopibagh (SO2)



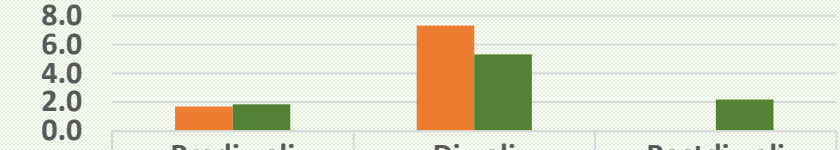
	Prediwali	Diwali	Postdiwali
2019	2.9	11.0	
2020		3.1	2.0

Johnstonganj (SO2)



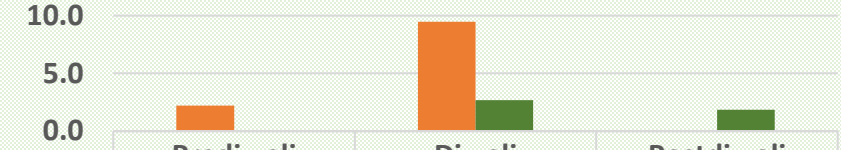
	Prediwali	Diwali	Postdiwali
2019	1.5	6.0	
2020		2.5	1.6

Bharat Yantra (SO2)



	Prediwali	Diwali	Postdiwali
2019	1.7	7.3	0.0
2020	1.9	5.3	2.2

Rambagh (SO2)



	Prediwali	Diwali	Postdiwali
2019	2.2	9.5	
2020		2.7	1.9

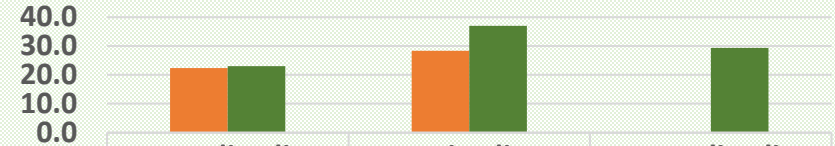
SO_2 concentration on the Diwali day is comparatively lower in 2020 than their respective values in 2019 at all the locations .

Slight or no change in SO_2 concentration from Pre-Diwali to post-Diwali in 2020

National Ambient Air Quality standard (24-hour average) : SO_2 – 80 µg/m3

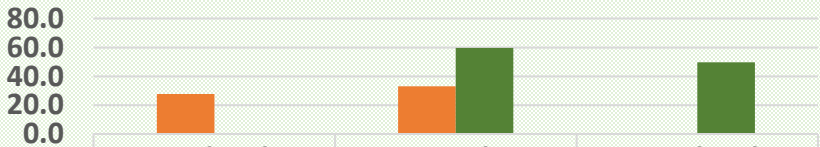
NO2 concentration (µg/m3) trend during Diwali season in Prayagraj(2019-2020)

Laxmi Talkies (NO2)



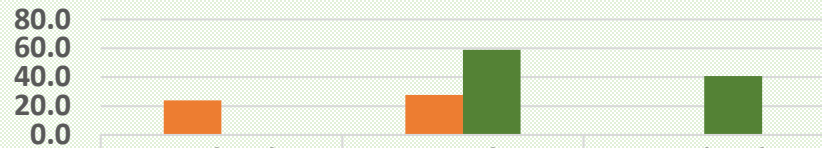
	Prediwali	Diwali	Postdiwali
2019	22.4	28.3	0.0
2020	23.0	37.0	29.4

Alopibagh (NO2)



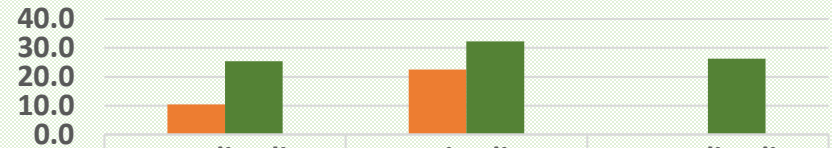
	Prediwali	Diwali	Postdiwali
2019	27.7	33.1	
2020		59.8	49.7

Johnstonganj (NO2)



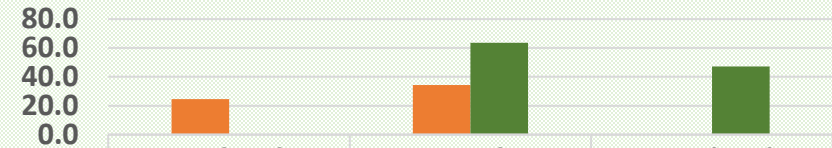
	Prediwali	Diwali	Postdiwali
2019	24.0	27.6	
2020		59.0	40.8

Bharat Yantra (NO2)



	Prediwali	Diwali	Postdiwali
2019	10.4	22.5	0.0
2020	25.4	32.3	26.3

Rambagh (NO2)



	Prediwali	Diwali	Postdiwali
2019	24.5	34.2	
2020		63.6	47.2

NO_2 concentration is comparatively higher in 2020 during pre-Diwali, Diwali and post-Diwali at all the locations .

Slight or no change in NO_2 concentration from Pre-Diwali to post-Diwali in 2020

National Ambient Air Quality standard (24-hour average) : NO_2 – 80 µg/m3

Noise monitoring

Details of Noise Monitoring

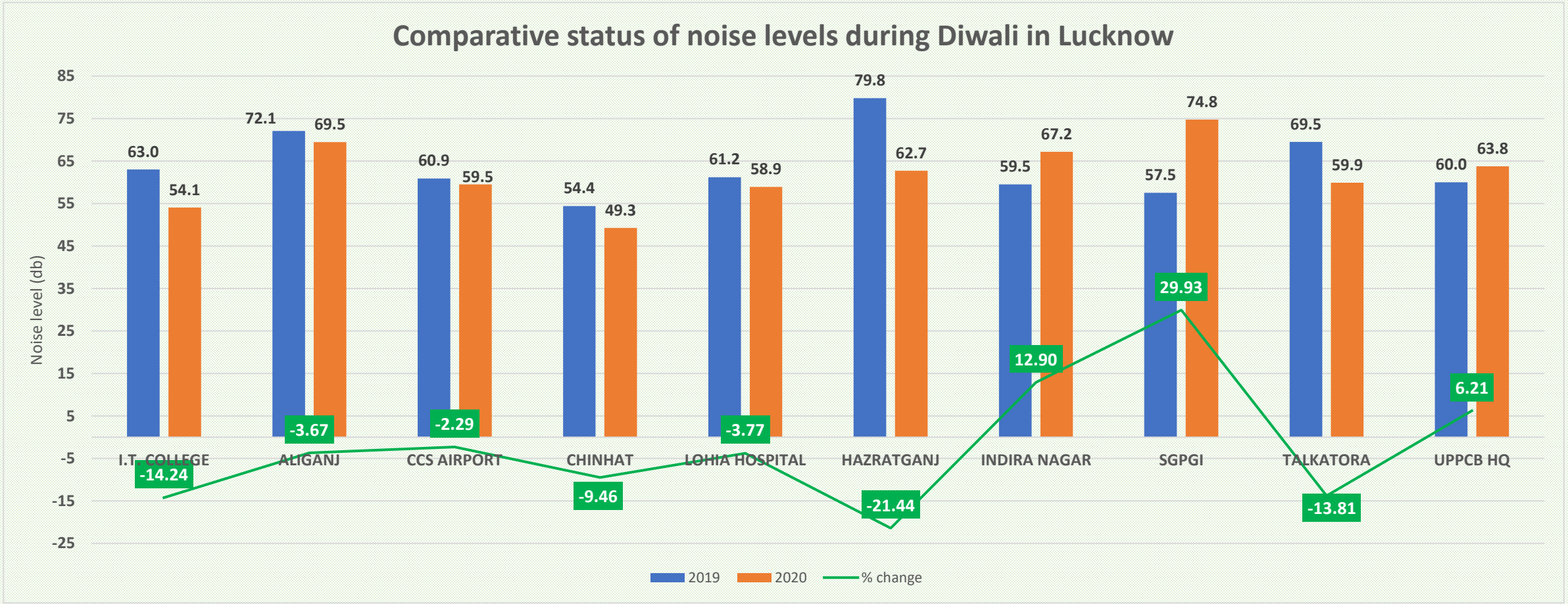
Name of the city	Number of the monitoring locations	Names of Locations
Lucknow	10 (real time monitoring stations)	IT College, Aliganj, CCS Airport, Chinhat, Lohia Hospital, Hazratganj, Indira Nagar, SGPGI, Talkatora, UPPCB HQ
Kanpur	2	Awas Vikas, Jareeb Chowki
Noida	1	Sector 1
Meerut	8	Cantt. Hospital, Collectorate, Railway Road, Begum Bridge, Thapar Nagar, Shastri Nagar, Cantonment board
Ghaziabad	2	Vasundhara Sec 16, Model Town
Muzaffarnagar	6	Kamla Colony, Shiv Chowk, Sri Shadi Lal Hospital, Gandhi Colony, Mahavir Chowk, District Hospital
Moradabad	2	Kashi Ram Colony, UPPCB Budhhi Vihar
Firozabad	3	Sadar Bazaar, Suhag Nagar, Nagla Bhau
Unnao	1	Krishna Nagar

Ambient Noise standards

SCHEDULE (see rule 3(1) and 4(1))
Ambient Air Quality Standards in respect of Noise

Area code	Category of area /zone	Limits in dB(A) Leq	
		Day time	Night time
A	Industrial Area	75	70
B	Commercial Area	65	55
C	Residential Area	55	45
D	Silence Zone	50	40
Day time shall mean from 6.00 a.m. to 10.00 p.m			
Night time shall mean from 10.00 p.m. to 6.00 a.m			

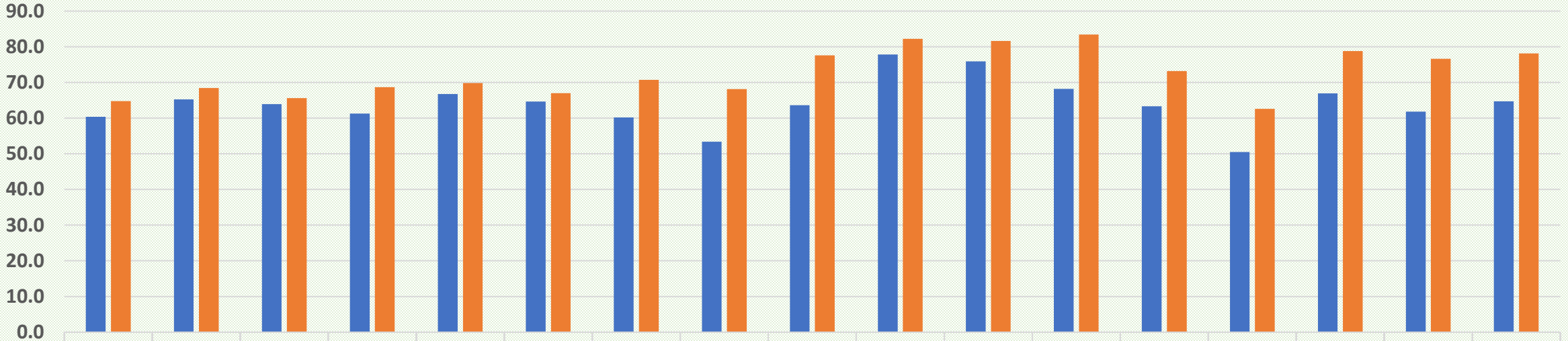
Comparative analysis of Noise monitoring in Lucknow (2019-2020)



- **Average noise level has decreased at 7 out of 10 locations**
- **Average noise level has increased at 3 locations**

Comparative analysis of Noise monitoring during Prediwali & Diwali (2020)

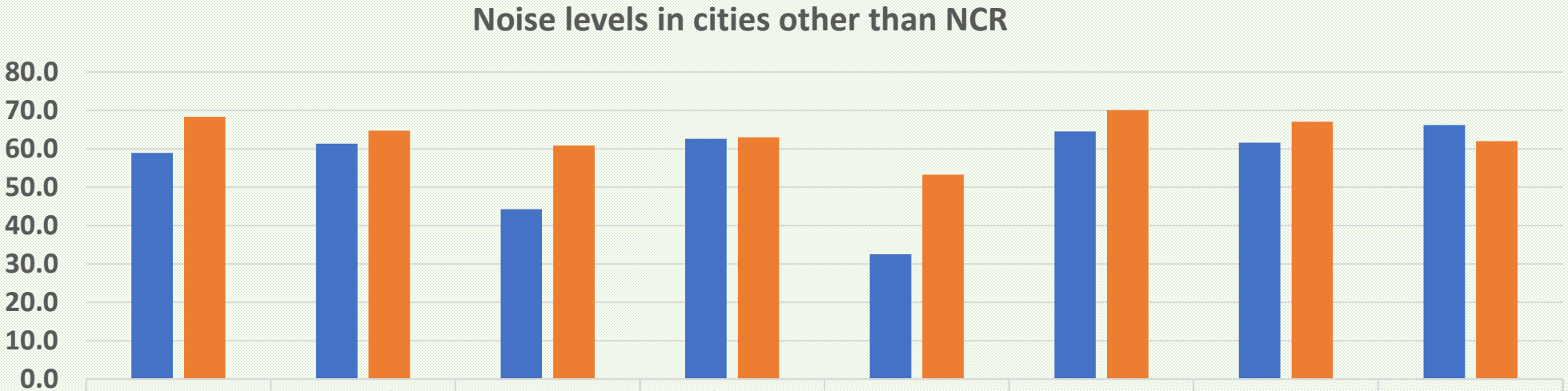
Noise levels in NCR cities



	Kamla Colony	Shiv Chowk	Sri Shadi Lal Hospital	Gandhi Colony	Mahavir Chowk	District hospital	Sec 1	Cantt. Hospital	Collectorate	Railway road	Begum Bridge	Thapar Nagar	Shastri Nagar	Cantonment Board	Pallavpuram	Vasundhara	Model town
	Muzaffar Nagar						Noida	Meerut								Ghaziabad	
Prediwali	60.4	65.2	63.9	61.3	66.7	64.7	60.2	53.4	63.6	77.8	75.9	68.2	63.3	50.5	66.9	61.8	64.7
Diwali	64.8	68.4	65.6	68.7	69.8	67.0	70.7	68.1	77.6	82.2	81.6	83.4	73.2	62.6	78.8	76.6	78.1

- **Average noise level has slightly increased on the day of Diwali, however, the pre-Diwali levels are also not complying with the prescribed standards.**

Comparative analysis of Noise monitoring during Prediwali & Diwali (2020)



	Awas Vikas	Jareeb Chowki	Unnao	Kashi Ram Colony	UPPCB Buddhi Vihar	Sadar Bazaar	Suhag Nagar	Nagla Bhau
	Kanpur		Unnao	Moradabad		Firozabad		
Prediwali	58.9	61.3	44.3	62.6	32.5	64.5	61.6	66.2
Diwali	68.3	64.8	60.8	63.0	53.2	70.1	67.1	62.0

- Average noise level has increased at all the locations on Diwali
- Prediwali noise levels are found to be exceeding the standard limits except in Unnao and Moadabad (UPPCB Buddhi Vihar)

सर्वोच्च प्राथमिकता
संख्या–NGT–637/81–7–2020

प्रेषक,

राजेन्द्र कुमार तिवारी,
मुख्य सचिव,
उ0प्र0 शासन।

सेवा में,

अपर मुख्य सचिव,
गृह विभाग,
उ0प्र0 शासन।

पर्यावरण, वन एवं जलवायु परिवर्तन अनुभाग–7 लखनऊ : दिनांक : 0| दिसम्बर, 2020

विषय–माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 संख्या–118/2020 में पारित आदेश दिनांक 17.11.2020 एवं ओ0ए0 संख्या–519/2016 में पारित आदेश दिनांक 11.08.2020 का तत्कालिक रूप से अनुपालन कराये जाने के संबंध में।

महोदय,

उपर्युक्त विषयक मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 संख्या–118/2020 में पारित आदेश दिनांक 17.11.2020 एवं ओ0ए0 संख्या–519/2016 में पारित आदेश दिनांक 11.08.2020 का कृपया संदर्भ ग्रहण करने का कष्ट करें, जिनके माध्यम से मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 संख्या–681/2018 में पारित आदेश दिनांक 21.08.2020 का संदर्भ लेते हुए ध्वनि प्रदूषण के नियंत्रण हेतु एक्शन प्लान का निरूपण किये जाने तथा ध्वनि प्रदूषण संबंधी निर्धारित मानकों के उल्लंघन करने पर क्षतिपूर्ति अधिरोपित किये जाने हेतु निर्देश निर्गत किये गये हैं।

मा0 राष्ट्रीय हरित अधिकरण द्वारा उपरोक्त ओ0ए0 संख्या–118/2020 में दिनांक 17.11.2020 को पारित आदेश का प्रभावी अंश निम्नवत् है :–

-----The States/UTs may address the gaps communicated by the CPCB with respect to the action plans for control of noise pollution and the States/UTs which have not yet furnished their action plans may do so positively by 31.12.2020. Compensation regime for violations of noise pollution be applied by all the States/UTs;".....

3– मा0 राष्ट्रीय हरित अधिकरण द्वारा उपरोक्त आदेश के अनुपालन में ध्वनि प्रदूषण के संबंध में एक्शन प्लान दिनांक 31.12.2020 तक निरूपित किया जाना है। उक्त एक्शन प्लान में ध्वनि प्रदूषण (विनियमन एवं नियंत्रण) नियमावली, 2000 के अन्तर्गत ध्वनि प्रदूषण नियंत्रण एवं प्रवर्तन संबंधी कार्ययोजना/एक्शन प्लान गृह विभाग तथा ध्वनि प्रदूषण के अनुश्रवण संबंधी एक्शन प्लान उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड द्वारा तैयार किया जायेगा।

4– मा0 राष्ट्रीय हरित अधिकरण द्वारा पारित आदेश के अनुपालन में ध्वनि प्रदूषणकारी व्यक्तियों/संस्थाओं पर उक्त आदेश में उल्लिखित व्यवस्था के अनुसार ध्वनि प्रदूषण (विनियमन एवं नियंत्रण) नियमावली, 2000 के अन्तर्गत उ0प्र0 सरकार द्वारा अधिकृत अधिकारी को प्रभावी प्रवर्तन कर मा0 राष्ट्रीय हरित अधिकरण द्वारा निर्धारित क्षतिपूर्ति अधिरोपित किये जाने हेतु आदेश भी निर्गत किये जायें।

5– अतः आपको निर्देशित किया जाता है कि मा0 राष्ट्रीय हरित अधिकरण द्वारा पारित उपरोक्त आदेशों के अनुपालन में यथावश्यक कार्यवाही समयबद्ध रूप से सुनिश्चित

करायें एवं ध्वनि प्रदूषण नियंत्रण एवं प्रवर्तन हेतु एक्शन प्लान तथा समेकित अनुपालन आख्या पर्यावरण, वन एवं जलवायु परिवर्तन अनुभाग–7 को ई–मेल soenvups@rediffmal.com एवं सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ को ई–मेल ms@uppcb.com पर दिनांक 15.12.2020 तक अनिवार्य रूप से उपलब्ध करायें।

भवदीय,

Digitally signed by राजेन्द्र कुमार तिवारी
Date:Tue Dec 01 13:08:17 IST 2020
Reason: Approved

(राजेन्द्र कुमार तिवारी)
मुख्य सचिव।

संख्या–NGT–637 / 81–7–2020, तद्दिनांक

प्रतिलिपि–निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषितः–

1– पुलिस महानिदेशक, उ0प्र0, लखनऊ।
2– सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ को उनके पत्र संख्या–जी 34273 / यूपीपीसीबी / सीएल / 294(बी) / 2019–20, दिनांक 26.11.2020 के संदर्भ में।

आज्ञा से,

(सुधीर गर्ग)
प्रमुख सचिव।

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संख्या **H57074/C-7/Nodal Noise-21/2020/21** दिनांक 08.01.2021

To,

Member Secretary
Central Pollution Control Board,
Parivesh Bhawan, East Arjun Nagar,
Delhi-110032.

Sub:- Action Plans for Control of Noise Pollution in compliance of order dated 21-08-2020 of Hon'ble NGT in the matter of O.A. 681 of 2018 "The Times of India" Authored by Shri Vishwa Mohan titled "NCAP with multiple timelines to clean air in 102 cities to be released around August 15".

Sir,

Hon'ble National Green Tribunal in the matter of O.A. 681 of 2018, News item published in "The Times of India" Authored by Shri Vishwa Mohan titled "NCAP with multiple timelines to clean air in 102 cities to be released around August 15" passed order dated 21-08-2020 related to submission of Action Plans for Control of Noise Pollution. U.P. Pollution Control Board has prepared the Action Plan for Control of Noise Pollution. The comments and inputs of various stakeholders departments shall be incorporated in a phase wise manner during the process of its periodic review.

The Action Plan for Control of Noise Pollution and effective enforcement of The Noise Pollution (Regulation and Control) Rules, 2000 is being annexed for your kind perusal and necessary action in the said matter.

Encl:-As above

Yours Sincerely,

(Ashish Tiwari)
Member Secretary

Copy to:- Principal Secretary, Environment, Forest & Climate Change, Uttar Pradesh.

/
Member Secretary

T.C. 12 - V, Vibhuti Khand
Gomti Nagar, Lucknow – 226010
Phone:2720831,2720828,2720691,2720681
Email: info@uppcb.com वेबसाइट: www.uppcb.com
www.uppcb.com

टी. सी. – 12 वी, विभूति खण्ड गोमतीनगर, लखनऊ-226010
दूरभाष-272831, 2720828, 2720691, 2720681
फैक्स 0522–2720764 Fax: 0522 – 2720764 ई–मेल- info@uppcb.com
Web Site:

Annexure - 25

0522-2204365/ccfcampaup@gmail.com

कार्यालय मुख्य वन संरक्षक/मुख्य कार्यकारी अधिकारी, उ0प्र0 कैम्पा, लखनऊ

पत्रांक–794 /2–37–2 दिनांक, लखनऊ दिसम्बरः29 ,2020

सेवा में,

मुख्य पर्यावरण अधिकारी (प्रयोगशाला),
उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।

विषयः– मा0 राष्ट्रीय हरित अधिकरण के पारित आदेश सं0–ओ0ए0–681/2018 के अनुपालन के सम्बन्ध में।

सन्दर्भः– आपका ई–मेल दिनांक 28.12.2020।

महोदय,

आपके ई–मेल दिनांक 28.12.2020 के साथ संलग्न मा0 राष्ट्रीय हरित अधिकरण के पारित आदेश सं0–ओ0ए0–681/2018 एवं 15 नॉन अटेनमेंट शहरों की उपलब्ध करायी गयी सूची के अनुसार, सम्बन्धित प्रभागों में वर्षाकाल 2016 से 2020 तक कराये गये क्षतिपूरक/गैर क्षतिपूरक वृक्षारोपण का विवरण **(संलग्नक–1)** संलग्न कर सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित किया जा रहा है।

संलग्नक–उपरोक्तानुसार।

भवदीय,

(संजय श्रीवास्तव)
अपर प्रधान मुख्य वन संरक्षक/
मुख्य कार्यकारी अधिकारी,
(उ0प्र0 कैम्पा), लखनऊ

संख्या– 794 /तददिनांकित।

प्रतिलिपिः– मुख्य वन संरक्षक, कोर्ट केस, उ0प्र0, लखनऊ को मय संलग्नक के साथ सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

संलग्नक–उपरोक्तानुसार।

(संजय श्रीवास्तव)
अपर प्रधान मुख्य वन संरक्षक/
मुख्य कार्यकारी अधिकारी,
(उ0प्र0 कैम्पा), लखनऊ

संलग्नक–1

उ0प्र0 कैम्पा की विभिन्न वार्षिक प्रचालन योजनाओं के अन्तर्गत नॉन अटेनमेंट वाले शहरों के प्रभागों में वर्षाकाल 2016 से 2020 तक क्षतिपूरक/गैर क्षतिपूरक वृक्षारोपण के अन्तर्गत कराये गये वृक्षारोपण का विवरण

क्र0 सं0	नॉन अटेंमेंट शहर का नाम	नॉन अटेंमेंट वाले शहरों के प्रभाग का नाम	वर्षाकाल 2016 में रोपण						वर्षाकाल 2017 में रोपण					
			क्षतिपूरक वृक्षारोपण		गैर क्षतिपूरक वृक्षारोपण	योग क्षतिपूरक/गैर क्षतिपूरक वृक्षारोपण			क्षतिपूरक वृक्षारोपण		गैर क्षतिपूरक वृक्षारोपण	योग क्षतिपूरक/गैर क्षतिपूरक वृक्षारोपण		
			हे0	हे0 के अतिरिक्त पौध सं0	हे0	हे0	हे0 के अतिरिक्त पौध सं0	कुल रोपित की गयी पौध सं0	हे0	हे0 के अतिरिक्त पौध सं0	हे0	हे0	हे0 के अतिरिक्त पौध सं0	कुल रोपित की गयी पौध सं0
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15
1	आगरा	आगरा	346.23	7000	0	346.23	7000	387853	36.85	0	8.00	44.85	0	49335
2	अनपरा	रेनुकूट	0.00	0	225.00	225.00	0	247500	0.00	0	185.00	185.00	0	203500
3	बरेली	बरेली	16.47	11353	0.00	16.47	11353	27568	27.00	0	0.00	27.00	0	26375
4	फिरोजाबाद	फिरोजाबाद	138.63	130	0.00	138.63	130	177800	17.06	0	0.00	17.06	0	18762
5	गजरौला	जे0पी0नगर (अमरोहा)	0.00	0	200.00	200.00	0	340000	0.00	0	175.00	175.00	0	304000
6	गाजियाबाद	गाजियाबाद	5.67	1259	0.00	5.67	1259	7001	0.00	0	0.00	0.00	0	0
7	झांसी	झांसी	0.00	0	0.00	0.00	0	0	37.72	0	120.00	157.72	0	173490
8	कानपुर	कानपुर	64.76	0	130.00	194.76	0	237884	0.00	0	0.00	0.00	0	0
9	खुर्जा	बुलन्दशहर	8.41	455	80.00	88.41	455	170069	0.00	0	30.00	30.00	0	60000
10	लखनऊ	लखनऊ	0.00	0	20.00	20.00	0	22000	33.00	15	0.00	33.00	15	20640
11	मुरादाबाद	मुरादाबाद	0.62	4342	0.00	0.62	4342	5020	0.00	0	0.00	0.00	0	0
12	नोएडा	गौतमबुद्धनगर	0.00	0	0.00	0.00	0	0	0.00	0	0.00	0.00	0	0
13	प्रयागराज	प्रयागराज	130.77	3568	205.00	335.77	3568	359558	209.11	680	150.00	359.11	680	354799
14	वाराणसी	वाराणसी	0.00	1892	58.00	58.00	1892	116992	0.00	0	40.00	40.00	0	55700
15	रायबरेली	रायबरेली	43.38	13900	193.91	237.29	13900	448187	0.00	0	79.00	79.00	0	149000
कुल योग			754.94	43899	1111.91	1866.85	43899	2547432	360.73	695	787.00	1147.73	695	1415601

क्र0 सं0	नॉन अटेंमेंट शहर का नाम	नॉन अटेंमेंट वाले शहरों के प्रभाग का नाम	वर्षाकाल 2018 में रोपण						वर्षाकाल 2019 में रोपण					
			क्षतिपूरक वृक्षारोपण		गैर क्षतिपूरक वृक्षारोपण	योग क्षतिपूरक/गैर क्षतिपूरक वृक्षारोपण			क्षतिपूरक वृक्षारोपण		गैर क्षतिपूरक वृक्षारोपण	योग क्षतिपूरक/गैर क्षतिपूरक वृक्षारोपण		
			हे0	हे0 के अतिरिक्त पौध सं0	हे0	हे0	हे0 के अतिरिक्त पौध सं0	कुल रोपित की गयी पौध सं0	हे0	हे0 के अतिरिक्त पौध सं0	हे0	हे0	हे0 के अतिरिक्त पौध सं0	कुल रोपित की गयी पौध सं0
1	2	3	16	17	18	19	20	21	22	23	24	25	26	27
1	आगरा	आगरा	0.00	0	0.00	0.00	0	0	0.00	0	373.00	373.00	0	429200
2	अनपरा	रेनुकूट	70.92	0	135.00	205.92	0	226512	0.00	0	241.00	241.00	0	265100
3	बरेली	बरेली	0.00	0	70.00	70.00	0	77000	0.00	0	207.00	207.00	0	233100
4	फिरोजाबाद	फिरोजाबाद	0.00	0	183.00	183.00	0	276000	75.50	0	149.00	224.50	0	340550
5	गजरौला	जे0पी0नगर (अमरोहा)	0.00	0	300.00	300.00	0	520000	0.00	0	107.00	107.00	0	194000
6	गाजियाबाद	गाजियाबाद	2.77	0	0.00	2.77	0	5548	0.00	0	0.00	0.00	0	0
7	झांसी	झांसी	0.00	100	245.00	245.00	100	269600	0.00	0	334.00	334.00	0	367400
8	कानपुर	कानपुर	0.00	0	135.00	135.00	0	238500	2.01	0	172.13	174.14	0	254947
9	खुर्जा	बुलन्दशहर	35.00	0	0.00	35.00	0	21875	4.89	200	32.50	37.39	200	12159
10	लखनऊ	लखनऊ	148.51	0	0.00	148.51	0	297020	0.00	0	81.40	81.40	0	57076
11	मुरादाबाद	मुरादाबाद	0.00	2901	0.00	0.00	2901	2901	0.00	25196	0.00	0.00	25196	25196
12	नोएडा	गौतमबुद्धनगर	0.00	0	0.00	0.00	0	0	0.00	0	0.00	0.00	0	0
13	प्रयागराज	प्रयागराज	195.22	10100	160.00	355.22	10100	400839	0.00	3360	444.13	444.13	3360	468092
14	वाराणसी	वाराणसी	0.00	100	38.50	38.50	100	59000	0.00	0	85.00	85.00	0	118700
15	रायबरेली	रायबरेली	0.00	6535	120.00	120.00	6535	176335	3.83	0	98.50	102.33	0	167342
कुल योग			452.42	19736	1386.50	1838.92	19736	2571130	86.22	28756	2324.66	2410.88	28756	2932862

क्र0 सं0	नॉन अटेंमेंट शहर का नाम	नॉन अटेंमेंट वाले शहरों के प्रभाग का नाम	वर्षाकाल 2020 में रोपण						कुल योग वर्षाकाल 2016 से वर्षाकाल 2020 तक कराये गये क्षतिपूरक/गैर क्षतिपूरक वृक्षारोपण		
			क्षतिपूरक वृक्षारोपण		गैर क्षतिपूरक वृक्षारोपण	योग क्षतिपूरक/गैर क्षतिपूरक वृक्षारोपण					
			हे0	हे0 के अतिरिक्त पौध सं0	हे0	हे0	हे0 के अतिरिक्त पौध सं0	कुल रोपित की गयी पौध सं0	हे0	हे0 के अतिरिक्त पौध सं0	कुल रोपित की गयी पौध सं0
1	2	3	28	29	30	31	32	33	34	35	36
1	आगरा	आगरा	0.00	0	222	222.00	0	244200	986.08	7000	1110588
2	अनपरा	रेनुकूट	0.00	0	174.00	174.00	0	191400	1030.92	0	1134012
3	बरेली	बरेली	0.00	0	34.00	34.00	0	37400	354.47	11353	401443
4	फिरोजाबाद	फिरोजाबाद	0.00	0	198.00	198.00	0	217800	761.19	130	1030912
5	गजरौला	जे0पी0नगर (अमरोहा)	0.00	0	156.00	156.00	0	186900	938.00	0	1544900
6	गाजियाबाद	गाजियाबाद	0.00	0	0.00	0.00	0	0	8.45	1259	12549
7	झांसी	झांसी	4.39	1360	394.00	398.39	1360	439584	1135.11	1460	1250074
8	कानपुर	कानपुर	0.00	0	245.99	245.99	0	370399	749.89	0	1101730
9	खुर्जा	बुलन्दशहर	0.00	0	44.50	44.50	0	72850	235.30	655	336953
10	लखनऊ	लखनऊ	29.07	9010	0.00	29.07	9010	67159	311.98	9025	463895
11	मुरादाबाद	मुरादाबाद	0.00	0	340.00	340.00	0	374000	340.62	32439	407117
12	नोएडा	गौतमबुद्धनगर	0.00	600	0.00	0.00	600	600	0.00	600	600
13	प्रयागराज	प्रयागराज	0.00	0	248.00	248.00	0	272800	1742.23	17708	1856088
14	वाराणसी	वाराणसी	0.00	0	165.50	165.50	0	223500	387.00	1992	573892
15	रायबरेली	रायबरेली	0.00	100	39.00	39.00	100	43000	577.62	20535	983864
कुल योग			33.46	11070	2260.99	2294.45	11070	2741592	9558.84	104156	12208617

Annexure - 26

फैक्स/ई–मेल
सर्वोच्च प्राथमिकता
संख्याः– रिट–940/छः–पु–5–2020–800(01)/2016टीसी

प्रेषक,

राजेन्द्र कुमार तिवारी,
मुख्य सचिव,
उत्तर प्रदेश शासन।

सेवा में,

1– समस्त मण्डलायुक्त,
उत्तर प्रदेश।
2– पुलिस आयुक्त, लखनऊ/गौतमबुद्ध नगर।
3– समस्त पुलिस महानिरीक्षक/पुलिस उपमहानिरीक्षक परिक्षेत्र,
उत्तर प्रदेश।
4– समस्त जिला मजिस्ट्रेट,
उत्तर प्रदेश।
5– समस्त जनपदीय पुलिस उपमहानिरीक्षक/वरिष्ठ पुलिस अधीक्षक/पुलिस अधीक्षक,
उत्तर प्रदेश।

गृह (पुलिस) अनुभाग–5 लखनऊ, दिनांकः नवम्बर, 2020

विषय–Original Application No. 249/2020 (I.A. No. 370/2020, I.A. No. 371/2020, I.A. No. 372/2020& I.A. No.373/2020) मा0 एन0जी0टी0 न्यायालय, नई दिल्ली द्वारा आतिशबाजी (फायर केकर्स) के बिक्री/प्रयोग के संबंध में पारित आदेश दिनांक 09.11.2020 (पैरा–48) के संबंध में निर्देश।

महोदय,

उपर्युक्त विषयक कृपया मा0 एन0जीटी0 न्यायालय, नई दिल्ली के आदेश दिनांक 09.10.2020 (छायाप्रति संलग्न) का संदर्भ ग्रहण करने का कष्ट करें।

2– प्रश्नगत प्रकरण में मा0 एन0जीटी0 न्यायालय, नई दिल्ली द्वारा पारित आदेश दिनांक 09.11.2020 के पैरा–48 में निम्नवत् निर्देश दिये गये हैं–

48. Accordingly, we direct as follows:

i. There will be total ban against sale or use of all kinds of fire crackers in the NCR from midnight of November, 9 -10, 2020 to the midnight of November 30 - December 1, 2020, to be reviewed thereafter.

ii. Direction (i) will also apply to all cities/towns in the country where the average of ambient air quality during November (as per available data of last year) fall under 'poor' and above category.

iii. The cities/towns where air quality is 'moderate' or below, only green crackers be sold and the timings for use and bursting of crackers be restricted to two hours during festivals, like Diwali, Chatt, New Year/ Christmas Eve etc., as may be specified by the concerned State. This direction is on pattern of direction of the Hon'ble Supreme Court in (2019) 13 SCC 523 which we are applying to areas moderately polluted or below air quality due to aggravated effect during Covid-19, as already noted. If nothing is

specified by the State, timing will be 8 to 10 pm on Diwali and Gurupurb, 6 am to 8 am on Chatt and 11.55 pm to 12.30 am during Christmas and New year eve (which have yet to come and do not fall in November but if ban continues) and not otherwise.

iv. At other places, ban/restrictions are optional for the authorities but if there are more stringent measures under orders of the authorities, the same will prevail.

v. All States/UTs/PCBs/PCCs may initiate special drives to contain air pollution from all sources in view of potential of aggravation of Covid-19

vi. The Chief Secretaries and DGPs of all the States/UTs may issue and circulate an appropriate order in above terms with appropriate enforcement guidelines to all the District Magistrates and Superintendents of Police, PCBs/PCCs.

vii. The CPCB and the State PCBs/PCCs may regularly monitor the air quality during this period which may be uploaded on their respective websites. CPCB may compile information on the subject, including the status of compliance of this order from all the States/UTs and file a consolidated report with data compiled till filing of report, before the next date by e-mail at judicialngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF.

List for further consideration on 1.12.2020.

A copy of this order be forwarded to the MoEF&CC, CPCB, Chief Secretaries and DGPs, State PCBs/PCCs and District Magistrates of all the States/UTs and by e-mail for Compliance.

3– अवगत कराना है कि मा0 एन0जी0टी0 न्यायालय के उक्त आदेश के पैरा–38 में उत्तर प्रदेश के निम्न जनपदों का ए0क्यू0आई0 की स्थिति दर्शायी गयी है–

AQI (06.11.2020)		
POOR (201-300)	VERY POOR (301-400)	SEVERE (>401)
मुजफ्फरनगर (एनसीआर)	आगरा, वाराणसी, मेरठ(एनसीआर), हापुड़(एनसीआर)	गाजियाबाद(एनसीआर), कानपुर, लखनऊ, मुरादाबाद, नोएडा(एनसीआर), ग्रेटर नोएडा(एनसीआर), बागपत(एनसीआर), बुलन्दशहर(एनसीआर)

4– इस संबंध में मुझे यह कहने का निदेश हुआ है कि कृपया मा0 एन0जी0टी0 न्यायालय, नई दिल्ली के आदेश दिनांक 09.11.2020 के अनुपालन में निम्न निर्देशों को कड़ाई से अनुपालन कराना सुनिश्चित करें–

1. उक्त प्रस्तर–3 में उल्लिखित उत्तर प्रदेश के जनपदों में आतिशबाजी (फायर केकर्स) की बिक्री व प्रयोग पर मा0 एन0जी0टी0 न्यायालय, नई दिल्ली द्वारा दिये गये आदेश का तत्काल पालन करें एवं इन जनपदों में दीपावली को मनाने के लिए डिजिटल/लेजर आदि की नयी तकनीक का प्रयोग किया जाये।

2. प्रदेश के जिन जनपदों में ए0क्यू0आई0 माडरेट (Moderate) या उससे बेहतर है, वहॉ पर केवल ग्रीन केकर्स बेंचे जायें तथा पूर्व में रिट याचिका (सिविल) संख्या–728/2015 अर्जुन गोपाल व अन्य बनाम यूनियन आफ इण्डिया एवं अन्य में मा0 सर्वोच्च न्यायालय द्वारा पारित आदेश दिनांक 23.10.2018, 30.10.2018 एवं 31.10.2018 के अनुपालन के संबंध में शासनादेश संख्या–06/2018/रिट–292/छः–पु–5–800(01)/2016, दिनांक 02.11.2018 तथा मा0 एन0जी0टी0 न्यायालय, नई दिल्ली द्वारा पारित आदेश, दिनांक 09.11.2020 में दिये गये निर्देशों के अनुरूप ही बेचें/प्रयोग किये जायें। इन जनपदों में दीपावली को मनाने के लिए ग्रीन केकर व डिजिटल/लेजर आदि की नयी तकनीक के प्रयोग को आम जन में प्रोत्साहित किया जाये।

संलग्न–यथोक्त।

भवदीय,

09.11.2020

(राजेन्द्र कुमार तिवारी)
मुख्य सचिव

प्रतिलिपिः निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित–

1. अपर मुख्य सचिव/प्रमुख सचिव, वन एवं पर्यावरण विभाग/चिकित्सा स्वास्थ्य एवं परिवार कल्याण विभाग/राजस्व, विभाग उत्तर प्रदेश।
2. पुलिस महानिदेशक, उत्तर प्रदेश।
3. पुलिस महानिदेशक, अग्निशमन सेवाएँ, उत्तर प्रदेश।
4. अपर पुलिस महानिदेशक,कानून एवं व्यवस्था उत्तर प्रदेश।
5. समस्त मुख्य अग्निशमन/अग्निशमन अधिकारी, उत्तर प्रदेश।
6. गार्ड फाइल।

आज्ञा से,

(अवनीश कुमार अवस्थी)
अपर मुख्य सचिव

Annexure - 27

फैक्स/ई–मेल
महत्वपूर्ण/कोर्ट केस
संख्या : रिट–04/छः–पु–5–2021

प्रेषक,

महेन्द्र प्रसाद भारती,
संयुक्त सचिव,
उत्तर प्रदेश शासन।

सेवा में,

सदस्य सचिव,
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड,
गोमतीनगर लखनऊ।

गृह (पुलिस) अनुभाग–5 लखनऊ, दिनांकः 09 जनवरी, 2021

विषय–Original Application no. 249/2020 (I.A. No. 370/2020, I.A. No. 371/2020, I.A. No. 372/2020 & No. 373/2020) माननीय एन0जी0टी0 नई दिल्ली द्वारा आतिशबाजी (फायर क्रेकर्स) के बिक्री/ प्रयोग के संबंध में पारित आदेश दिनांक 09.11.2020(पैरा–48) के क्रम में दिये गये निर्देश के संबंध में कृत कार्यवाही आख्या उपलब्ध कराये जाने के संबंध में।

महोदय,

कृपया अपने पत्र संख्या– H56866/CLab/2948/Action Plan/2021, दिनांक 04.01.2021 का संदर्भ ग्रहण करने का कष्ट करें, जिसके माध्यम से मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली के आदेश दिनांक 09.11.2020 के अनुपालन में फायर केकर्स की बिक्री/प्रयोग के उल्लंघन के संबंध में प्रदेश के अन्तर्गत की गयी कार्यवाही की आख्या उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड की ई–मेल आई0डी0 ms@uppcb.in पर उपलब्ध कराये जाने का अनुरोध किया गया है।

2. अवगत कराना है कि प्रश्नगत प्रकरण में अपर पुलिस महानिदेशक, कानून एवं व्यवस्था, मुख्यालय पुलिस महानिदेशक उ0प्र0 द्वारा अपने पत्र दिनांक 09.01.2021 के माध्यम से आख्या उपलब्ध कराते हुए अवगत कराया गया है कि प्रकरण में समस्त जोन/कमिश्नरेट से प्राप्त सूचनानुसार प्रदेश के क्रमशः जनपद मेरठ में–35, गाजियाबाद में–38, बुलन्दशहर में–20, हापुड़ में–06, मुजफ्फरनगर में–11, सम्भल में–01, रायबरेली में–03, प्रतापगढ़ में–01, महाराजगंज में–02, गोण्डा में–01, कमिश्नरेट लखनऊ में–02 एवं कमिश्नरेट गौतमबुद्धनगर–13 इस प्रकार प्रदेश में कुल 133 अभियोग पंजीकृत कर विधिक कार्यवाही की गयी है।

3. इस संबंध में अपर पुलिस महानिदेशक, कानून एवं व्यवस्था, मुख्यालय पुलिस महानिदेशक उ0प्र0 के पत्र संख्या–डीजी–आठ–77–(35)2020(8337), दिनांक 09.01.2021 की छायाप्रति समस्त संलग्नक सहित प्रेषित करते हुए मुझे यह कहने का निदेश हुआ है कि कृपया प्रश्नगत प्रकरण में अपने स्तर से अग्रेतर कार्यवाही कराने का कष्ट करें।

संलग्नक–यथोक्त।

भवदीय,

(महेन्द्र प्रसाद भारती)
संयुक्त सचिव।

संख्या एवं दिनांक तदैव।

प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही प्रेषित–

1–अनु सचिव, पर्यावरण, वन एवं जलवायु परिवर्तन विभाग, अनुभाग–7।

2– अपर पुलिस महानिदेशक, कानून एवं व्यवस्था, मुख्यालय पुलिस महानिदेशक उ0प्र0 को उनके पत्र संख्या–डीजी–आठ–77–(35)2020(8337), दिनांक 09.01.2021 के क्रम में।

आज्ञा से,

(महेन्द्र प्रसाद भारती)
संयुक्त सचिव

रि-04/2, 9-5-2021

अतिमहत्वपूर्ण/मा0 राष्ट्रीय हरित अधिकरण प्रकरण

मुख्यालय पुलिस महानिदेशक, उत्तर प्रदेश।

संख्या–डीजी–आर–77–(35)2020 (8337) दिनांकः लखनऊः जनवरी 9, 2021

गृह नियंत्रण कक्ष

सेवा में,

अपर मुख्य सचिव, गृह,
उत्तर प्रदेश शासन, लखनऊ ।

विषयः **Original Application No. 249/2020 (I.A. No. 370/2020, I.A. No. 371/2020 I.A. No 372/2020 & I.A. No. 373/2020) मा0 एन0जी0टी0 न्यायालय, नई दिल्ली द्वारा आतिशबाजी (फायर केकर्स) के बिकी/प्रयोग के सम्बन्ध में पारित आदेश दिनांक 09.11.2020 (पैरा–48) के कम में दिये गये निर्देश की अनुपालन आख्या उपलब्ध कराये जाने के सम्बन्ध में।**

कृपया उपर्युक्त विषयक शासन के पत्र संख्याः रिट–2/6–पु/5/2021 दिनांक 05.01.2021 का संदर्भ ग्रहण करने का कष्ट करें, जिसके द्वारा फायर केकर्स की ब्रिकी/प्रयोग के उल्लघंन के सम्बन्ध में की गयी कृत कार्यवाही की आख्या उपलब्ध कराये जाने विषयक है।

2– उक्त सन्दर्भ में शासन के सन्दर्भित पत्र संख्याः रिट–940/6–पु–5–20–800(01)/2016टीसी, दिनांक 09.11.2020 में दिये गये दिशा–निर्देशों का अनुपालन सर्वसम्बन्धित से कराया गया है। उक्त सम्बन्ध में समस्त जोन/कमिश्नरेट से प्राप्त सूचनानुसार प्रदेश के कमशः जनपद–मेरठ में–35, गाजियाबाद–38, बुलन्दशहर–20, हापुड़–06, मुजफ्फरनगर–11, सम्भल–01, रायबरेली–03, प्रतापगढ़–01, महराजगंज–02, गोण्डा–01, कमिश्नरेट लखनऊ–02 एवं कमिश्नरेट गौतमबुद्धनगर–13 इस प्रकार प्रदेश में कुल–133 अभियोग पंजीकृत कर विधिक कार्यवाही की गयी है। सुलभ सन्दर्भ हेतु जोनल/कमिश्नरेट से प्राप्त सूचना की प्रति संलग्न कर प्रेषित है।

संलग्नक–यथोपरि।

9.1.21.
(प्रशान्त कुमार)
अपर पुलिस महानिदेशक, कानून एवं व्यवस्था,
उत्तर प्रदेश।

9/1/2021
(महेन्द्र प्रसाद पारीक)
संयुक्त सचिव,
गृह विभाग
उत्तर प्रदेश शासन

प्रतिलिपिः–सदस्य सचिव, उत्तर प्रदेश प्रदूषण नियन्त्रण बोर्ड, लखनऊ को सलंग्नक की प्रति सहित कृपया सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

09.1.2021

Annexure - 28

Action Taken Report in 15 NACs of Uttar Pradesh

a) Enforcement

S. No.	Air pollution sources	No. of teams deputed for inspection	No. of total inspections	No. of defaulters	Action taken					
					Notices	Cases referred for fine under NGT Act.	Fine imposed	Fine collected (in Rs.)	Show cause notice	No. of Closures done
1.	Industrial activity	25	1446	255	190	3	9065313	1896000	8	125
2.	Open burning • Municipal • Biomass	394	20799	2143	424	33112	6966470	1613170	55	3
3.	Dust from Building Construction projects/ Highways/ Building materials	61	4016	455	426	98	23633499	4495000	11	94
4.	Dust from Construction & Demolition Activities	103	4905	975	686	135	17611424	1329500	14	281
5.	Air Pollution from Brick Kilns	15	2355	3579	2164	11	550000	400000	0	985
6.	Visible Polluting Vehicle	98	15568	8914	972	866	19309100	1535500	0	30
7.	Old Polluting Vehicle	127	60675	13139	1267	72	5572000	123900	0	2
Total		**823**	**109764**	**29460**	**6129**	**3427**	**82707806**	**11393070**	**88**	**1520**

b) Water Sprinkling

No. Of Tankers available	No. of Tankers deputed	No. of new Tankers obtained on contract	Stretch of roads where water sprinkling has been carried out (In KM)	Number of Roads covered
387	369	3	24554.33	2092

c) Mechanical Sweeping

No. of Mechanical sweepers Available	No. of Mechanical sweepers deputed	No. of new mechanical sweepers obtained on contract	Stretch of roads where mechanical sweeping can be done (in KM)	Stretch of roads where mechanical sweeping has been carried out (In KM)	Number of Roads covered
57	47	2	13991.56	14301.88	816

Annexure - 29

Letter No.:N.G.T.-652/81-7-2020-09(Writ)/2016 T.C.

From,

Sudhir Garg,
Principal Secretary,
Government of Uttar Pradesh.

To,

Member Secretary,
National Disaster Management Authority,
NDMA Bhawan, A-1, Safdarjung Enclave,
New Delhi – 110029.

Environment, Forest & Climate Change Section-7,

Lucknow : Dated: 22 December, 2020

Sub:- Compliance of order of Hon'ble National Green Tribunal dated 20.11.2019 passed in O.A. No. 681/2018 in the matter of News item published in "The Times of India "Authored by Shri Vishwa Mohan titled "NCAP with multiple timelines to clean air in 102 cities to be released around August 15" reg.

Dear Sir,

Please refer to the captioned order of Hon'ble NGT dated 20.11.2019 vide which it was directed that the emergency arising out of severe air pollution levels may be treated as a disaster and an Emergency Response System may be developed accordingly. The relevant operative portion of the order dated 20.11.2019 is reproduced below-

".....27. With regard to finalization of Emergency Response System (ERS), we are of view that the State Disaster Management Authorities in coordination with the SPCBs/PCCs and State Units of Meteorological Departments may include emergency as a part of disaster management and develop ERS accordingly which may be placed in public domain."

In order to ensure compliance of this order, Uttar Pradesh Pollution Control Board had issued a direction under section 31A of the Air (Prevention and Control of Pollution) Act, 1981 dated 18.02.2020 to Uttar Pradesh Disaster Management Authority (UPSDMA) for development of Emergency Response System. The matter was also reviewed by Chief Secretary, Government of Uttar Pradesh on 02.12.2020 in which UPSMA submitted that the guidelines for treating the emergency arising out of severe air pollution levels as disaster and development of ERS have not been issued by the apex body namely National Disaster Management Authority (NDMA). It was decided in the said meeting dated 02.12.2020 that a request letter for issuance of the required guidelines may be sent to NDMA, Central Pollution Control Board and Ministry of Environment Forest & Climate Change, Government of India.

Therefore, it is requested that the Guidelines for treating the emergency arising out of severe air pollution levels as disaster and development of ERS accordingly may kindly be issued at the earliest so that the necessary steps may be taken up by the State for compliance of orders of Hon'ble NGT.

Yours Sincerely,

(Sudhir Garg)
Principal Secretary.

Letter No.:N.G.T.-652/81-7-2020-09(Writ)/2016 T.C., Dated.

Copy: For taking up necessary action for issuance of guidelines to-

1. Secretary, Environment, Forest & Climate Change, Government of India, Indira Paryavaran Bhawan, Jorgabh Road, New Delhi – 110003.
2. Chairman, Central Pollution Control Board Parivesh Bhawan, East Arjun Nagar, Delhi – 10032.
3. Member Secretary, UP State Disaster Management Authority, Picup Bhawan, B-2 Ground floor, Vibhuti Khand, Gomti Nagar, Lucknow, Uttar Pradesh 226010.
4. Member Secretary, UP Pollution Control Board, Lucknow.

(Sudhir Garg)
Principal Secretary.

Annexure - 30

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

Ref.No. H57063/294B/C.Lab/2021 Dated: 08.01.2021

To,

Member Secretary,
Central Pollution Control Board,
Parivesh Bhawan, East Arjun Nagar,
New Delhi - 110032

Subject: Submission of Action Taken Report w.r.t. Hon'ble NGT orders in O.A. 681/2018.

Sir,

Kindly refer to your email dated 07.01.2021 regarding submission of Action Taken Report in compliance of order dated 21.08.2020 in O.A. No. 681/2018 and order dated 23.07.2020 in O.A. No. 134/2020 passed by Hon'ble NGT.

In compliance of the orders mentioned above passed by Hon'ble NGT, the Action Taken Report of State of Uttar Pradesh is being submitted for your perusal and necessary action.

Yours Sincerely,

Enclosure: As above.

(AshishTiwari)
Member Secretary

Copy to: IPC-I Division (email: dye.cpcb@gov.in) Central Pollution Control Board, Parivesh Bhawan, East Arjun Nagar, New Delhi - 110032 with reference to email dated 07.01.2021.

Member Secretary

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ACTION TAKEN REPORT

Compliance of the directions issued by Hon'ble NGT in O.A. No. 681/2018 order dated 20.11.2019, 21.08.2020 and in O.A. No. 134/2020 order dated 23.07.2020

UTTAR PRADESH POLLUTION CONTROL BOARD

T.C.-12V, Vibhuti Khand, Gomti Nagar, Lucknow, Uttar Pradesh 226010

ACTION TAKEN REPORT OF U.P. POLLUTION CONTROL BOARD

1. Compliance of order dated 20.11.2019 in OA No. 681/2018:

In compliance to previous order of Hon'ble NGT dated 20.11.2019 vide which it was directed that the emergency arising out of severe air pollution levels may be treated as a disaster and an Emergency Response System may be developed accordingly. The relevant operative portion of the order dated 20.11.2019 is reproduced below-

"……*27. With regard to finalization of Emergency Response System (ERS), we are of view that the State Disaster Management Authorities in coordination with the SPCBs/PCCs and State Units of Meteorological Departments may include emergency as a part of disaster management and develop ERS accordingly which may be placed in public domain*."

In order to ensure compliance of this order, Uttar Pradesh Pollution Control Board had issued a direction under section 31A of the Air (Prevention and Control of Pollution) Act, 1981 dated 18.02.2020 to Uttar Pradesh Disaster Management Authority (UPSDMA) for development of Emergency Response System. Besides this, a reminder letter has been issued to State Disaster Management Authority for the submission of Emergency Response system vide letter dated 02.07.2020. Copies of the letter dated 18.02.2020 and 02.07.2020 are attached herewith as **Annexure No.-1**.

2. Compliance of order dated 21.08.2020 in OA No. 681/2018 and order dated 23.07.2020 in OA No. 134/2020:

Further, Hon'ble NGT passed an order dated 21.08.2020 in OA No. 681/2018. The relevant operative portion in of the order dated 21.08.2020 of S.No.30 (xiv) of the aforementioned order is reproduced below:-

".....All the States/UTs and PCB/PCCs may take steps to coordinate with the State Disaster Management Authorities and Meteorological Departments. The observations of this Tribunal while dealing with the problem of frequent environmental disasters in order dated 23.07.2020 in OA 134/2020,News Item published on 13.07.2020 in daily "India Today" titled"Massive fire engulf Vizag chemical plant, explosions heard, injuries reported" may also be taken into account. Action taken reports be filed with the CPCB for submission of consolidated report to this Tribunal".

In compliance of the aforementioned order of Hon'ble NGT, the matter was also reviewed by Chief Secretary, Government of Uttar Pradesh on 02.12.2020 in which UPSDMA submitted that the guidelines for treating the emergency arising out of severe air pollution levels as disaster and development of ERS have not been issued by the apex body namely National Disaster Management Authority (NDMA). It was decided in the said meeting dated 02.12.2020 that a request letter for issuance of the required guidelines may be sent to NDMA, Central Pollution Control Board and Ministry of Environment Forest & Climate Change, Government of India. Copy of the minutes of meeting dated 02.12.2020 is attached herewith as **Annexure No.-2**.

In continuation and compliance of the meeting dated 02.12.2020, Principal Secretary, Environment, Forest & Climate Change, Government of Uttar Pradesh has issued a request letter dated 22.12.2020 to NDMA, Central Pollution Control Board and Ministry of Environment Forest & Climate Change, Government of India with the request for issuance of the required guidelines. Copy of the letter dated 22.12.2020 is attached herewith as **Annexure No.-3.**

The matter was also raised by Member Secretary UPPCB in the 4th meeting of Implementation Committee held on 18.12.2020 under the Chairmanship of Member Secretary, CPCB and also in the 3rd Meeting of Monitoring Committee of NCAP dated 29.12.2020 held under the Chairmanship of Joint Secretary, MoEF&CC, Government of India to get the Guidelines issued from National Disaster Management Authority.

Submissions were also made before Hon'ble Oversight Committee meeting dated 21.12.2020 with the request to pass appropriate directions to NDMA, CPCB & MoEF&CC. The submissions are duly recorded in the Minutes of Meeting of Oversight Committee which are attached as **Annexure No.-4**.

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं0 Ref. No. H47995 / CL/284B/Action Plan/19-20 दिनांक Date 18-2-2020

सेवा में,

निदेशक,
उत्तर प्रदेश राज्य आपदा प्रबन्धन प्राधिकरण,
पिकप भवन, विभूति खण्ड, गोमती नगर,
लखनऊ–226010।

विषयः उत्तर प्रदेश के 15 नॉन अटैन्मेन्ट शहरों में वायु प्रदूषण के नियंत्रण हेतु निर्मित कार्ययोजना के संबंध में इमरजेन्सी रिस्पांस सिस्टम (ई0आर0एस0) को तैयार किये जाने हेतु वायु (प्रदूषण का निवारण एवं नियंत्रण) अधिनियम, 1981 की धारा 31ए के अर्न्तगत जारी निर्देश के संबंध में।

यह कि, माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 संख्या–681/2018 में दिनांक 08.10.2018 के द्वारा नॉन अटैन्मेन्ट शहरों से संबंधित सभी राज्यों एवं केन्द्रशासित प्रदेशों में "एअर क्वालिटी मॉनीटरिंग कमेटी" का गठन किये जाने, "एअर क्वालिटी मॉनीटरिंग कमेटी" द्वारा 02 माह के अन्दर नॉन अटैन्मेन्ट शहरों की वायुगुणवत्ता में सुधार लाये जाने हेतु कार्ययोजना तैयार किये जाने एवं कार्ययोजना के लागू होने से 06 माह के अन्दर नॉन अटैन्मेन्ट शहरों की वायुगुणता निर्धारित मानकों के अनुरूप लाये जाने हेतु आदेश पारित किये गये थे।

यह कि, राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा पारित आदेश के अनुपालन में उत्तर प्रदेश सरकार द्वारा प्रदेश के 15 नॉन अटैन्मेन्ट शहरों यथा आगरा, प्रयागराज, अनपरा, बरेली, फिरोजाबाद, गजरौला, गाजियाबाद, झांसी, कानपुर, खुर्जा, लखनऊ, मुरादाबाद, नोएडा, रायबरेली तथा वाराणसी की वायुगुणता में सुधार लाने के लिए कार्ययोजना बनाये जाने हेतु दिनांक 02.01.2019 को "एअर क्वालिटी मॉनीटरिंग कमेटी" गठित की गयी एवं "एअर क्वालिटी मॉनीटरिंग कमेटी" द्वारा प्रदेश के 15 नॉन अटैन्मेन्ट शहरों में वायुगुणता के सुधार हेतु कार्ययोजना बनायी गयी। कमेटी द्वारा बनायी गयी कार्ययोजना को उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड द्वारा केन्द्रीय प्रदूषण नियंत्रण बोर्ड, दिल्ली प्रेषित किया गया जिसे केन्द्रीय प्रदूषण नियंत्रण बोर्ड, दिल्ली द्वारा अनुमोदित किया गया है। उक्त कार्ययोजना को उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, लखनऊ की वेबसाइट **http://www.uppcb.com/ pdf/ACTION-PLAN_100519.pdf** पर भी अपलोड किया गया।

यह कि, यह कि, राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा उपरोक्तानुसार पारित आदेश के अनुपालन में प्रदेश के 15 नॉन अटैन्मेन्ट शहरों की वायुगुणता में सुधार लाये जाने हेतु बनायी गयी कार्ययोजना के अनुश्रवण तथा प्रभावी क्रियान्वयन हेतु उत्तर प्रदेश सरकार द्वारा प्रमुख सचिव, पर्यावरण, वन एवं जलवायु परिवर्तन विभाग, उ0प्र0 शासन की अध्यक्षता में दिनांक 14.06.2019 के द्वारा "एअर क्वालिटी मॉनीटरिंग कमेटी" का पुनर्गठन किया गया।

यह कि, प्रदेश के 15 नॉन अटैन्मेन्ट शहरों के वायु प्रदूषण नियंत्रण के संबंध में बनायी गयी कार्ययोजना के अर्न्तगत दीर्घकालीन एवं अल्पकालीन कार्यबिन्दु तथा इसके क्रियान्वयन की समयसीमा निर्धारित करते हुये प्रदेश के संबंधित जिम्मेदार विभागों/प्राधिकरणों/संस्थाओं यथा नगर विकास विभाग, ट्रान्सपोर्ट विभाग, पी0डब्लू0डी0, एन0एच0ए0आई0, यातायात, फूड एवं सिविल सप्लाई, विकास प्राधिकरण/आवास विकास, वन, कृषि, औद्योगिक विकास, आयल कम्पनी/सी0एन0जी0, गृह, एन0एम0सी0जी0, जिला प्रशासन, वाहन निर्माता कम्पनी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, मिनिस्ट्री आफ रोड ट्रान्सपोर्ट एण्ड हाईवे, सिचाई विभाग एवं उद्यान विभाग को कार्ययोजना के अर्न्तगत वायु प्रदूषण के नियंत्रण हेतु इनसे संबंधित कार्यबिन्दुओं पर प्रभावी कार्यवाही किये जाने हेतु दायित्व निर्धारित किये गये है।

यह कि, मुख्य सचिव, उ0प्र0 शासन द्वारा अपने पत्र संख्या–एन0जी0टी0130(2) 55–पर्या–2–2019 /09 (रिट)/2016 दिनांक 11.04.2019 द्वारा उत्तर प्रदेश के 15 नॉन अटैन्मेन्ट शहरों में वायु प्रदूषण के नियंत्रण हेतु बनायी गयी कार्ययोजना के प्रभावी क्रियान्वयन/अनुपालन हेतु प्रदेश के संबंधित जनपदों के जिलाधिकारियों एवं संबंधित विभागों के अपर मुख्य सचिव/प्रमुख सचिव को निर्देश जारी किये गये है।

यह कि, माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 संख्या–681/2018 में दिनांक 20.11.2019 द्वारा उत्तर प्रदेश के 15 नॉन अटैन्मेन्ट शहरों में वायु प्रदूषण के नियंत्रण हेतु निर्मित कार्ययोजना के अर्न्तगत निर्धारित किये गये कार्यबिन्दुओं की माइक्रोप्लानिंग किये जाने के संबंध में पारित आदेश का सुसंगत अंश निम्नवत् हैः–

कृ0पृ0प0

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"With regard to finalization of Emergency Response System(ERS), we are of view that the State Disaster Management Authorities in coordination with the SPCBs/PCCs and State Units of Meteorological Departments may include emergency as a part of disaster management and develop ERS accordingly which may be placed in public domain ";

अतएव मा0 राष्ट्रीय हरित अधिकरण द्वारा उक्त पारित आदेशों का अनुपालन सुनिश्चित किये जाने के दृष्टिगत वायु (प्रदूषण का नियंत्रण एवं निवारण) अधिनियम, 1981(यथा संशोधित) की धारा 31 ए के अर्न्तगत राज्य बोर्ड को प्रदत्त शक्तियों का प्रयोग करते हुए एतदद्वारा निम्न निर्देश निर्गत किये जाते है :–

1. यह कि, उत्तर प्रदेश राज्य आपदा प्रबन्धन प्राधिकरण, द्वारा 01 माह के अन्दर इमरजेन्सी रिस्पांस सिस्टम (ई0आर0एस0)की कार्ययोजना तैयार की जाए तथा इमरजेन्सी रिस्पांस सिस्टम (ई0आर0एस0) की प्रति उ0प्र0 प्रदूषण नियंत्रण बोर्ड को प्रेषित की जाए।
2. यह कि, इमरजेन्सी रिस्पांस सिस्टम (ई0आर0एस0)की कार्य योजना के अंतर्गत निर्धारित कार्य बिन्दुओं के संबंध में की गयी कृत कार्यवाही की प्रति सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड के माध्यम से ''एअर क्वालिटी मॉनीटरिंग कमेटी'' को प्रेषित की जायेगी।

उक्त निर्देशों का अनुपालन निर्धारित समय सीमा में सुनिश्चित कराते हुए कृत कार्यवाही की आख्या से बोर्ड को अवगत कराने का कष्ट करें।

भवदीय,

(आशीष तिवारी)
सदस्य सचिव

प्रतिलिपिः– निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु :–

1. सचिव, उत्तर प्रदेश राज्य आपदा प्रबन्धन प्राधिकरण, उ0प्र0 शासन, लखनऊ।
2. सदस्य सचिव, केन्द्रीय प्रदूषण नियंत्रण बोर्ड, परिवेश भवन, ईस्ट अर्जुन नगर, दिल्ली।
3. जिलाधिकारी, आगरा, प्रयागराज, सोनभद्र (अनपरा), बरेली, फिरोजाबाद, अमरोहा (गजरौला), गाजियाबाद, झांसी, कानपुर, बुलन्दशहर (खुर्जा), लखनऊ, मुरादाबाद, गौतमबुद्ध नगर (नोयडा), रायबरेली एवं वाराणसी।
4. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड आगरा, प्रयागराज, सोनभद्र (अनपरा), बरेली, फिरोजाबाद, बिजनौर (गजरौला), गाजियाबाद, झांसी, कानपुर, बुलन्दशहर (खुर्जा), लखनऊ, मुरादाबाद, नोयडा, रायबरेली एवं वाराणसी।

सदस्य सचिव

12/2/2020

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं0 450534 CL/294B/Action Plan/2019-20 दिनांक 27/2020

सेवा में,

निदेशक,
उत्तर प्रदेश राज्य आपदा प्रबन्धन प्राधिकरण,
पिकप भवन, विभूति खण्ड, गोमती नगर,
लखनऊ–226010।

विषयः माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 संख्या–681/2018 में पारित आदेश दिनांक 20.11.2019 के अनुपालन में उत्तर प्रदेश के 15 नॉन अटैन्मेन्ट शहरों में वायु प्रदूषण के नियंत्रण हेतु निर्मित कार्ययोजना के संबंध में माइक्रोप्लानिंग प्रस्तुत करने तथा इस पर अनुमोदन होने तक क्षतिपूर्ति अधिरोपित किये जाने के संबंध में।

यह कि, माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 संख्या–681/2018 में दिनांक 08.10.2018 के द्वारा नॉन अटैन्मेन्ट शहरों से संबंधित सभी राज्यों एवं केन्द्रशासित प्रदेशों में "एअर क्वालिटी मॉनीटरिंग कमेटी" का गठन किये जाने, "एअर क्वालिटी मॉनीटरिंग कमेटी" द्वारा 02 माह के अन्दर नॉन अटैन्मेन्ट शहरों की वायुगुणवत्ता में सुधार लाये जाने हेतु कार्ययोजना तैयार किये जाने हेतु आदेश पारित किये गये थे।

यह कि, माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा पारित आदेश के अनुपालन में उत्तर प्रदेश सरकार द्वारा प्रदेश के 15 नॉन अटैन्मेन्ट शहरों यथा आगरा, प्रयागराज, अनपरा, बरेली, फिरोजाबाद, गजरौला, गाजियाबाद, झांसी, कानपुर, खुर्जा, लखनऊ, मुरादाबाद, नोएडा, रायबरेली, तथा वाराणसी की वायुगुणता में सुधार लाने के लिए कार्ययोजना बनाये जाने हेतु दिनांक 02.01.2019 को "एअर क्वालिटी मॉनीटरिंग कमेटी" गठित की गयी एंव "एअर क्वालिटी मॉनीटरिंग कमेटी" द्वारा प्रदेश के 15 नॉन अटैन्मेन्ट शहरों में वायुगुणता के सुधार हेतु कार्ययोजना बनायी गयी। कमेटी द्वारा बनायी गयी कार्ययोजना को उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, लखनऊ की वेबसाइट **http://www.uppcb.com/pdf/Action-PLAN_100519.pdf** पर भी अपलोड किया गया।

यह कि, प्रदेश के 15 नॉन अटैन्मेन्ट शहरों के वायु प्रदूषण नियंत्रण के संबंध में बनायी गयी कार्ययोजना के अर्न्तगत दीर्घकालीन एवं अल्पकालीन कार्यबिन्दु तथा इसके क्रियान्वयन की समयसीमा निर्धारित करते हुए प्रदेश के संबंधित जिम्मेदार विभागों/प्राधिकरणों/संस्थाओं यथा नगर विकास विभाग, ट्रान्सपोर्ट विभाग, पी0डब्लू0डी0,एन0ए0च0ए0आई0, यातायात, फूड एवं सिविल सप्लाई, विकास प्राधिकरण/आवास विकास, वन, कृषि, औद्योगिक विकास, आयल कम्पनी/सी0एन0जी0, गृह, एन0एम0सी0जी0, जिला प्रशासन, वाहन निर्माता कम्पनी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, मिनिस्ट्री आफ रोड ट्रान्सपोर्ट एण्ड हाईवे, सिचाई विभाग एवं उद्यान विभाग को कार्ययोजना के अर्न्तगत वायु प्रदूषण के नियंत्रण हेतु इनसे संबंधित कार्यबिन्दुओं पर प्रभावी कार्यवाही किये जाने हेतु दायित्व निर्धारित किये गये है।

यह कि, मुख्य सचिव, उ0प्र0 शासन द्वारा अपने पत्र संख्या–एन0जी0टी0 130(2) 55–पर्या–2–2019/09(रिट)/2016 दिनांक 11.04.2019 द्वारा कार्ययोजना के प्रभावी क्रियान्वयन/अनुपालन हेतु प्रदेश के संबंधित जनपदों के जिलाधिकारियों एवं संबंधित विभागों के अपर मुख्य सचिव/प्रमुख सचिव को निर्देश जारी किये गये है।

यह कि माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओं0ए0 संख्या 681/2018 में दिनांक 20.11.2019 के अनुपालन में उत्तर प्रदेश के 15 नॉन अटैन्मेन्ट शहरों मं वायु प्रदूषण के नियंत्रण हेतु निर्मित कार्ययोजना के संबंध में इमरजेंसी रिस्पान्स सिस्टम (ई0आर0एस0)तैयार करने हेतु पारित आदेश का सुसंगत अंश निम्नवत् हैः–

"With regard to direction No.(XIII), the CPCB has given particulars of its own system with regard to NCR but not with regard to rest of the country. Let the same be done noe and compliance report filed before the next date. The States have not given their response which may now positively be done within one month, failing which the Tribunal have no option except to take coercive measures against concerned officers."

"With regard to finalization of Emergency Response System (ERS), we are of view that the State disaster Management Authoties in coordination with the SPCBs/PCCs and State Units of Meteorological Departments may include emergency as a part of Disaster Management and Develop ERS accordingly which may be placed in public domain";

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Email : info@uppcb.com
Web Site : www.uppcb.com

यह कि, बोर्ड के पत्र संख्या–जी 47995/सी0एल0/294बी/एक्शन प्लान/2019–20 दिनां 18.02.2020 के माध्यम से उत्तर प्रदेश के 15 नॉन अटैन्मेन्ट शहरों में वायु प्रदूषण के नियंत्रण हेतु निर्मित कार्ययोजना के संबंध में इमरजेंसी रिस्पांस सिस्टम(ई0आर0एस0) तैयार किये जाने हेतु वायु (प्रदूषण का निवारण एवं नियंत्रण) अधिनियम, 1981 की धारा 31 ए के अर्न्तगत पूर्व में निर्देश जारी किये गये थे।

यह कि, दिनांक 19.05.2020 को प्रमुख सचिव, पर्यावरण, वन एवं जलवायु परिवर्तन विभाग, उ0प्र0 शासन की अध्यक्षता में एयर क्वालिटी मॉनीटरिंग कमेटी (ए0क्यू0एम0सी0) की बैठक में उत्तर प्रदेश के 15 नॉन अटैन्मेन्ट शहरों की वायुगुणता में सुधार लाये जाने हेतु लागू कार्ययोजना के क्रियान्वयन की प्रगति की अद्यतन स्थिति दिनांक 15.06.2020 तक आवश्यक रूप से प्रस्तुत किये जाने के निर्देश दिये गये थे।

यह कि, उत्तर प्रदेश के 15 नॉन अटैन्मेन्ट शहरों में वायु प्रदूषण के नियंत्रण हेतु निर्मित कार्ययोजना के अर्न्तगत उत्तर प्रदेश राज्य आपदा प्रबन्धन प्राधिकरण, उत्तर प्रदेश द्वारा इमरजेंसी रिस्पांस सिस्टम(ई0आर0एस0) की सूचना अभी तक बोर्ड को प्राप्त नहीं हुई है जिससे माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा पारित उपरोक्त आदेश ओ0ए0 संख्या–681/2018, दिनांक 20.11.2019 का अनुपालन नहीं हो पा रहा है।

अतएव उत्तर प्रदेश राज्य आपदा प्रबन्धन प्राधिकरण, द्वारा एक सप्ताह के अन्दर इमरजेंसी रिस्पांस सिस्टम(ई0आर0एस0) तैयार कर इसकी प्रति सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड को प्रेषित की जाये अन्यथा की स्थिति में माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा किये जाने वाले किसी भी प्रकार की दण्डात्मक कार्यवाही का सम्पूर्ण दायित्व स्वयं आपका होगा।

भवदीय

(आशीष तिवारी)
सदस्य सचिव

प्रतिलिपि: निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषितः–

1. सचिव, उत्तर प्रदेश राज्य आपदा प्रबन्धन प्राधिकरण, उ0प्र0 शासन, लखनऊ।
2. सदस्य सचिव, केन्द्रीय प्रदूषण नियंत्रण बोर्ड, परिवेश भवन, ईस्ट अर्जुन नगर, दिल्ली।
3. जिलाधिकारी, आगरा, प्रयागराज, सोनभद्र(अनपरा), बरेली, फिरोजाबाद, अमरोहा(गजरौला), गाजियाबाद, झांसी, कानपुर, बुलन्दशहर(खुर्जा), लखनऊ, मुरादाबाद, गौतमबुद्धनगर (नोएडा), रायबरेली एवं वाराणसी।
4. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, आगरा, प्रयागराज, सोनभद्र (अनपरा), बरेली, फिरोजाबाद, बिजनौर (गजरौला), गाजियाबाद, झांसी, कानपुर, बुलन्दशहर(खुर्जा), लखनऊ, मुरादाबाद, नोएडा, रायबरेली एवं वाराणसी।

सदस्य सचिव

01/7/2020

माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा विभिन्न वादों में जारी निर्देशों के अनुपालन की अद्यतन स्थिति की समीक्षा हेतु मुख्य सचिव, उ0प्र0 शासन की अध्यक्षता में आहूत बैठक दिनांक 02.12.2020 का कार्यवृत्त।

माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन विभिन्न वादों, जिनमें मुख्य सचिव, उत्तर प्रदेश शासन स्तर पर मा0 अधिकरण के आदेश के अनुश्रवण हेतु निर्देश जारी हैं, में अनुपालन की अद्यतन स्थिति की समीक्षा हेतु मुख्य सचिव, उ0प्र0 शासन की अध्यक्षता में दिनांक 02.12.2020 को मध्याह्न 12:00 बजे वीडिया कान्फ्रेन्सिंग के माध्यम से बैठक आहूत की गई। उक्त बैठक में उपस्थित अधिकारियों का विवरण संलग्न है।

2– मुख्य सचिव, उ0प्र0 शासन द्वारा मा0 एन0जी0टी0 में लम्बित विभिन्न वादों में पारित आदेशों के समयबद्ध अनुपालन की आवश्यकता पर बल दिया गया तथा निर्देशित किया गया कि यदि किसी विभाग द्वारा माननीय न्यायालयों/एन0जी0टी0 के आदेशो के अनुपालन के संबंध में यथावश्यक कार्यवाही समय पर नहीं की जाती है तथा समय पर अनुपालन न किये जाने के दृष्टिगत माननीय न्यायालय अथवा मा0 एन0जी0टी0 द्वारा मुख्य सचिव को अनुपालन के लिये निर्देशित किया जाता है, तो इसमें विभाग की लापरवाही का संज्ञान लेकर उत्तरदायी विभागीय अधिकारियों के विरूद्ध दण्डात्मक कार्यदाही अमल में लायी जायेगी। मुख्य सचिव द्वारा यह भी निर्देश दिया गया कि माननीय न्यायालयों/एन0जी0टी0 मे प्रचलित महत्वपूर्ण वादों में पैरवी का अनुश्रवण अपर मुख्य सचिव/प्रमुख सचिव/सचिव स्तर के अधिकारी द्वारा स्वयं किया जाय। प्रकरणवार हुए विचार–विमर्श एवं लिये गये निर्णयों का विवरण निम्नवत् है :–

1– ओ0ए0 सं0–231/2014 दोआबा पर्यावरण समिति बनाम स्टेट ऑफ यू0पी0 व अन्य:

सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड द्वारा अवगत कराया गया कि यह प्रकरण हिण्डन नदी कैचमेन्ट क्षेत्र में भूजल प्रदूषण से सम्बन्धित है। प्रकरण में मुख्य बिन्दु प्रभावित ग्रामों में पाईप्ड वाटर सप्लाई, प्रस्तावित एस0टी0पी0 की स्थापना, ड्रेन्स के फाईटोरेमिडिएशन/बायोरेमिडिएशन, दोषी उद्योगों के विरूद्ध पर्यावरणीय क्षतिपूर्ति धनराशि की वसूली, परफार्मेंस गारण्टी, दोषी अधिकारियों के विरूद्ध कार्यवाही आदि हैं।

प्रभावित सभी 148 गॉवों में पाईप्ड वाटर सप्लाई के संबंध में अनुपालन की स्थिति के संबंध में अवगत कराया गया कि 103 ग्रामों में पाईप्ड वाटर सप्लाई का कार्य पूर्ण किया जा चुका है, शेष 44 ग्रामों एवं 1 हर्रा टाउन एरिया कमेटी में कार्य प्रगति पर है, जोकि 31 दिसम्बर, 2020 तक पूर्ण किया जाना प्रस्तावित है। इस संबंध में उ0प्र0 जल निगम द्वारा अवगत कराया गया कि माह अक्टूबर तक की प्रगति आख्या प्रेषित की जा चुकी है तथा अद्यतन प्रगति आख्या उ0प्र0 प्रदूषण नियंत्रण बोर्ड को प्रेषित कर दी जाएगी। मा0 अधिकरण द्वारा उक्त कार्य माह अक्टूबर, 2020 तक पूर्ण किये जाने के निर्देश दिये गये थे।

03 एस0टी0पी0 (मुजफ्फरनगर–22 एम0एल0डी0, बुढ़ाना–10 एम0एल0डी0 एवं सहारनपुर–93.6 एम0एल0डी0) की स्थापना के संबंध में अवगत कराया गया कि बुढ़ाना एवं मुजफ्फरनगर में टेण्डर फाईनल किए जा चुके हैं तथा मुजफ्फरनगर में बाउण्ड्रीवाल की स्थापना का कार्य प्रारम्भ हो चुका है। सहारनपुर में स्थापित किए जाने वाले एस0टी0पी0 की डी0पी0आर0 एनएमसीजी में अनुमोदन हेतु लम्बित है। बैठक के दौरान सहारनपुर में स्थापित किए जाने वाले एस0टी0पी0 के शीघ्र अनुमोदन हेतु नेशनल मिशन फॉर क्लीन गंगा (एन0एम0सी0जी0) को पत्र प्रेषित किये जाने हेतु निर्देशित किया गया। बायोरेमिडिएशन के बिन्दु पर नगर विकास द्वारा अवगत कराया गया कि इस संबंध में केन्द्रीय प्रदूषण नियंत्रण बोर्ड से विमर्श कर लिया गया है तथा कुछ स्थानों पर फाइटोरेमिडिएशन/बायोरेमिडिएशन कार्य प्रारम्भ किया गया है। जिन स्थानों पर फाइटोरेमिडिएशन/बायोरेमिडिएशन का कार्य प्रारम्भ किया जा चुका है, उनका विवरण प्रेषित करते हुए टाईमलाइन बढ़ाए जाने तथा ड्रेन्स पर पर्यावरणीय क्षतिपूर्ति अधिरोपित किए जाने के मा0 एन0जी0टी0 के फैसले पर पुनर्विचार हेतु

मा0 एन0जी0टी0 में अपील दाखिल की जाएगी।

प्रदूषणकारी उद्योगों पर अधिरोपित पर्यावरणीय क्षतिपूर्ति की वसूली के संबंध में सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड द्वारा अवगत कराया गया कि 9.4 करोड़ पर्यावरणीय क्षतिपूर्ति अधिरोपित की गयी थी, जिसके विरूद्ध रूपये 3.75 की धनराशि की रिकवरी की जा चुकी है। डिफाल्टर उद्योगों के विरूद्ध भू–राजस्व की भाँति वसूली की कार्यवाही प्रारम्भ कर दी गयी है।

नगर विकास द्वारा अवगत कराया गया कि इस संबंध में दोषी अधिकारियों के विरूद्ध कार्यवाही की सूचना पर्यावरण, वन एवं जलवायु परिवर्तन विभाग को प्रेषित की जायेगी।

बैठक में निर्णय लिया गया कि मा0 अधिकरण के आदेशों से आच्छादित महत्वपूर्ण परियोजनाओं यथा–प्रभावित ग्रामों में पाईप्ड वाटर सप्लाई, प्रस्तावित एस0टी0पी0 की स्थापना, ड्रेन्स के फाईटोरेमिडिएशन/बायोरेमिडिएशन आदि को प्राथमिकता के आधार पर कार्य पूर्ण करें। पर्यावरणीय क्षतिपूर्ति दरों/परफारमेंस गारण्टी पर पुनर्विचार हेतु कार्यों की प्रगति एवं समयबद्ध योजना के साथ मा0 अधिकरण से अनुरोध किये जाने की कार्यवाही सुनिश्चित की जाए। उक्त के अतिरिक्त परियोजना में हुये विलम्ब के लिये दोषी अधिकारियों के विरूद्ध कार्यवाही की जाए। परफार्मेंस गारण्टी जमा किये जाने के संबंध में आख्या तत्काल पर्यावरण, वन एवं जलवायु परिवर्तन विभाग को प्रेषित की जाए।

(कार्यवाही – अपर मुख्य सचिव/प्रमुख सचिव, नगर विकास/ लघु सिंचाई एवं भूगर्भ जल विभाग/उ0प्र0 जल निगम)

2. **<u>ओ0ए0 सं0–06/2012 मनोज मिश्रा बनाम यूनियन ऑफ इण्डिया एवं ओ0ए0 संख्या– 648/2019 मै0 हिण्डन रिन्यूटे प्रा0लि0 बनाम जी0डी0ए0–</u>**

सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड द्वारा अवगत कराया गया कि यह प्रकरण यमुना नदी कैचमेन्ट क्षेत्र में भूजल प्रदूषण से सम्बन्धित है। प्रकरण में मा0 एन0जी0टी0 द्वारा दिनांक 11.09.2019 एवं 05.03.2020 को जारी आदेशों में मुख्य रूप से शार्ट टर्म एवं लांग टर्म एक्शन प्लान की प्रगति, कैचमेंट में स्थापित एस0टी0पी0 के संचालन, एस0टी0पी0 की स्थापना/अपग्रेडेशन की स्थिति, सेप्टेज मैनेजमेंट पॉलिसी, स्टेटस आफ़ बायो–रेमिडिएशन, आन लाइन मॉनीटरिंग सिस्टम की स्थापना, औद्योगिक एवं आवासीय क्षेत्रों से अशुद्धिकृत उत्प्रवाह के निस्तारण को रोके जाने, ई0टी0पी0/एस0टी0पी0 के सुचारू रूप से संचालन, यमुना नदी के फ्लड प्लेन पर यू0पी0 पार्ट के रिजुविनेशन आदि बिन्दु आच्छादित हैं।

उ0प्र0 जल निगम से प्राप्त आख्या के अनुसार साहिबाबाद ड्रेन का फ्लो मापन के उपरान्त 90 एम0एल0डी0 पाया गया है, थर्ड पार्टी से Flow measurement हेतु दिनांक 02.11.2020 को पत्र प्रेषित किया गया है।

इन्दिरापुरी, ड्रेन एवं बन्थला कैनाल ड्रेन के इन्टरसेप्शन/डायवर्जन के उपरान्त उक्त के शोधन हेतु 60 एम0एल0डी0 एस0टी0पी0 प्रस्तावित है, जिस हेतु डी0पी0आर0 एन0एम0सी0जी0 में प्रेषित की गयी है। स्वीकृति के उपरान्त 2 वर्ष में उक्त कार्य पूर्ण होना प्रस्तावित है।

इन्दिरापुरम गाजियाबाद में कुल 8 एस0टी0पी0 हैं, जिनमें 56 एम0एल0डी0 क्षमता के 04 एसटी0पी0 गाजियाबाद विकास प्राधिकरण, 70, 56, 56 एवं 74 एम0एल0डी0 क्षमता के 04 एस0टी0पी0 उ0प्र0 जल निगम, जिनके संचालन हेतु मैसर्स VA Tech Wabag, Chennai से अनुबन्ध किया गया है तथा 30 एमएलडी एस0टी0पी0 लोनी, जिसका संचालन उ0प्र0 जल निगम द्वारा किया जा रहा है, स्थापित हैं। उ0प्र0 जल निगम द्वारा इन्दिरापुरम में स्थापित 03 एस0टी0पी0 (56, 56, 74) एमएलडी कुल क्षमता–186 एम0एल0डी0 के संचालन हेतु मैसर्स VA Tech Wabag, Chennai से अनुबन्ध किया गया है। पाईप लाइन आदि की मरम्मत का कार्य नवम्बर, 2020 तक पूर्ण होना प्रस्तावित है। वर्तमान में 74 एम0एल0डी0 एस0टी0पी0 के renovation का कार्य पूर्ण हो

चुका है, एवं उक्त एस0टी0पी0 मानकों की प्राप्ति कर रहा है। 70 एम0एल0डी0, 56 एम0एल0डी0 एवं 30 एम0एल0डी0 एस0टी0पी0 (लोनी) के renovation का कार्य फरवरी, 2021 तक पूर्ण होना प्रस्तावित है।

उक्त के अतिरिक्त 32 के0एल0डी एफ0एस0टी0पी0 लोनी में तथा 50 के0एल0डी0 एफ0एस0टी0पी0 गाजियाबाद की स्थापना की जानी है।

सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड द्वारा अवगत कराया गया कि conforming/non-conforming areas में स्थापित प्रदूषणकारी उद्योगों के विरूद्ध कार्यवाही की गयी। उद्योगों में स्थापित ई0टी0पी0 एवं सी0ई0टी0पी0 के प्रभावी मॉनीटरिंग हेतु टीम गठित कर कार्यवाही की जा रही है। सिंचाई एवं जल संसाधन विभाग द्वारा अवगत कराया गया कि उनके द्वारा अनुपालन आख्या यमुना मॉनीटरिंग कमेटी को प्रेषित की जा चुकी है।

बैठक में निर्णय लिया गया कि मा0 अधिकरण के आदेशों से आच्छादित महत्वपूर्ण परियोजनाओं में कार्यवाही प्राथमिकता के आधार पर पूर्ण करते हुए प्रश्नगत ड्रेन्स से यमुना नदी में हो रहे प्रदूषण का निवारण किया जाए। यदि किसी परियोजना में टाइम लाईन का विस्तार वांछित हो तो संबंधित विभाग मा0 एन0जी0टी0 में आवेदन पत्र प्रस्तुत कर प्रभावी पैरवी कराते हुए उचित आदेश प्राप्त कर अग्रिम कार्यवाही करें। जिला प्रशासन द्वारा जिला स्तरीय टास्क फोर्स का गठन कर नॉन कन्फर्मिंग एरियास में अवैध रुप से संचालित उद्योगों के विरुद्ध प्रभावी कार्यवाही कर उन्हें बन्द कराया जाए।

(कार्यवाही – अपर मुख्य सचिव/प्रमुख सचिव, नगर विकास /लघु सिंचाई एवं भूगर्भ जल/जिलाधिकारी, गाजियाबाद तथा प्रबंध निदेशक, उ0प्र0 जल निगम)

3. **<u>ओ0ए0 संख्या–200/2014 एम0सी0 मेहता बनाम यूनियन ऑफ इण्डिया व अन्य–</u>**

बैठक में ओ0ए0 संख्या–200/2014 एम0सी0 मेहता बनाम यूनियन ऑफ इण्डिया व अन्य के अन्तर्गत पारित आदेश दिनांक 18.12.2019 के अनुपालन के क्रम में सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड द्वारा विभिन्न विभागों से अपेक्षित कार्यवाही का अद्यतन स्टेटस एवं अग्रेतर अपेक्षित कार्यवाही का प्रस्तुतीकरण किया गया।

सचिव, नगर विकास विभाग द्वारा अवगत कराया गया कि विभिन्न ड्रेन्स के टैपिंग के संबंध में की गयी अद्यतन कार्यवाही का विवरण शीघ्र ही पर्यावरण, वन एवं जलवायु परिवर्तन विभाग को प्रेषित कर दिया जायेगा। एस0टी0पी0 से शुद्धिकृत उत्प्रवाह के पुनः प्रयोग हेतु नीति बनायी जा चुकी है तथा कार्ययोजना विचाराधीन है। सेप्टेज मैनेजमेंट पॉलिसी भी बनायी जा चुकी है। अन्टैप्ड ड्रेन्स में बायो रेमिडियेशन/फाइटोरेमिडियेशन सम्बंधी प्रस्ताव हेतु फण्डिंग के लिये सम्बंधित जनपदों के निकायों की अनुमति न मिल पाने के कारण, कानपुर, प्रयागराज एवं वाराणसी में बायो रेमिडियेशन के कार्य को छोड़कर अन्य सभी अनटैप्ड ड्रेन्स में कार्यवाही नहीं हो सकी है।

उ0प्र0 जल निगम के प्रतिनिधि द्वारा अवगत कराया गया कि सेग्मेंट–बी एवं फेज–2 के अनटैप्ड ड्रेन्स के प्रस्ताव एक माह के अन्दर तैयार कर लिये जायेंगे तथा उ0प्र0 जल निगम द्वारा जनपद बांदा, गाजियाबाद एवं कानपुर के पूर्व सूचित असंचालित तीनों एस0टी0पी0 संचालित हैं। आवास एवं शहरी नियोजन विभाग के प्रतिनिधि द्वारा अवगत कराया गया कि जनपद गाजियाबाद का एस0टी0पी0 संचालित है, मुरादाबाद स्थित एस0टी0पी0 सीवेज की अनुपलब्धता के कारण संचालित नहीं हो सका हैं तथा फिरोजाबाद का एस0टी0पी0 नगर निगम के क्षेत्रान्तर्गत आता है तथा शीघ्र संचालित होना प्रस्तावित है।

फ्लड प्लेन जोन तथा ई–फ्लो से सम्बंधित बिन्दु पर सिंचाई एवं जल संसाधन विभाग के उपस्थित प्रतिनिधि द्वारा अवगत कराया गया कि सेग्मेंट–बी, फेज–1 के लिये नोटिफिकेशन जारी किया जा चुका है तथा फेज–2 हेतु केन्द्रीय भूजल

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आयोग द्वारा नोटिफिकेशन जारी किया जायेगा। गंगा नदी में ई–फ्लो मेन्टेन करने हेतु नियमित अन्तराल पर नरौरा एवं अन्य बांध से जल छोड़ा जा रहा है तथा ई–फ्लो नोटिफिकेशन का अनुपालन किया जा रहा है।

बैठक में यह निर्णय लिया गया कि सभी सम्बंधित विभागों द्वारा मा0 एन0जी0टी0 द्वारा दिये गये निर्देशों का प्रभावी अनुपालन सुनिश्चित किया जाये तथा ऐसे प्रोजेक्ट जिनमें पूर्व सूचित समय–सीमा के अन्तर्गत कार्य पूर्ण नहीं हो पा रहे हैं, तो ऐसे प्रोजेक्ट की समीक्षा कर संशोधित समय–सीमा के लिये मा0 एन0जी0टी0 से अनुरोध कर लिया जाये। जिन प्रोजेक्ट्स के समय से पूर्ण न होने की स्थिति में जुर्माना जमा किया जाना है, उनके सम्बंध में औचित्य दिखाते हुए मा0 एन0जी0टी0 से जुर्माना जमा करने से छूट हेतु अनुरोध कर लिया जाये। आवास एवं शहरी नियोजन विभाग एवं उ0प्र0 जल निगम द्वारा असंचालित एस0टी0पी0 के संचालित हो जाने सम्बंधी अद्यतन रिपोर्ट तत्काल पर्यावरण, वन एवं जलवायु परिवर्तन विभाग एवं उ0प्र0 प्रदूषण नियंत्रण बोर्ड को भेज दी जाये। संबंधित विभागों के अपर मुख्य सचिव/प्रमुख सचिव अपने स्तर पर गहन समीक्षा अवश्य कर लें तथा परियोजना के कियान्वयन में लापरवाही पाये जाने पर दोषी अधिकारियों को चिन्हित कर उनके विरूद्ध दण्डात्मक कार्यवाही करें।

(कार्यवाही – अपर मुख्य सचिव/प्रमुख सचिव, नगर विकास, सिंचाई एवं जल संसाधन तथा प्रबंध निदेशक, उ0प्र0 जल निगम)

4. **<u>ओ0ए0 संख्या–985/2019 विद 986/2019 वॉटर पाल्यूशन बाई टैनरीज एट जाजमऊ, कानपुर उत्तर प्रदेश विद वॉटर पाल्यूशन एट रनिया, कानपुर देहात एण्ड राखी मंडी, कानपुर नगर, उत्तर प्रदेश–</u>**

बैठक में ओ0ए0 संख्या–985/2019 विद 986/2019 के अन्तर्गत पारित आदेश दिनांक 16.07.2020 के अनुपालन के क्रम में सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड द्वारा विभिन्न विभागों से अपेक्षित कार्यवाही का अद्यतन स्टेटस एवं अग्रेतर अपेक्षित कार्यवाही का प्रस्तुतीकरण किया गया।

खानचन्दपुर, रनियॉ, कानपुर देहात में भण्डारित अवैध कोमियम डम्प के निस्तारण के सम्बंध में उत्तरदायी विभाग यूपीसीडा के उपस्थित प्रतिनिधि द्वारा अवगत कराया गया कि उनके द्वारा तीन बार टेण्डर आमंत्रित किये गये, परन्तु तीनों बार एक ही निविदा प्राप्त हुई तथा उसमें सूचित भण्डारित अवैध कोमियम डम्प के निस्तारण की लागत अनुमानित लागत के सापेक्ष काफी अधिक पाये जाने के कारण टेण्डर को निरस्त कर दिया गया। वर्तमान में नीरी नागपुर एवं चार प्रमुख आई0आई0टी0 से टेण्डर की शर्तों को शिथिल करने के सम्बंध में सुझाव आमंत्रित किये गये हैं, जिससे उनको सम्मिलित करते हुए पुनः निविदा आमंत्रित कर अग्रिम कार्यवाही की जा सके। सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड द्वारा अवगत कराया गया कि खानचन्दपुर रनियॉ, कानपुर देहात एवं राखीमण्डी कानपुर में प्रभावित क्षेत्रों में शुद्ध पेयजल की आपूर्ति पाइपलाइन के माध्यम से प्रारम्भ किये जाने की सूचना प्राप्त हुई है।

प्रमुख सचिव, चिकित्सा, स्वास्थ्य एवं परिवार कल्याण विभाग द्वारा अवगत कराया गया कि प्रभावित क्षेत्र में 02 हेल्थ कैम्प आयोजित किये गये थे, परन्तु कोविड–19 के कारण अन्य कैम्प आयोजित नहीं किये जा सके हैं। अंतिम हेल्थ सर्वे रिपोर्ट प्राप्त नहीं हुई है। उन्होंने यह भी अवगत कराया कि कोविड–19 के कारण पूर्ण अंतिम रिपोर्ट अभी तैयार नहीं हो पायी है, परन्तु आयोजित किये गये हेल्थ कैम्प में आने वाले मरीजों में पायी जाने वाली बीमारियों का सम्बंध कोमियम डम्प से सम्भावित दुष्प्रभावों से होना सिद्ध नहीं हो पाया है। इसके अतिरिक्त एस0जी0पी0जी0आई0 के चिकित्सा अधीक्षक डा0 हर्षवर्धन की अध्यक्षता में एक चिकित्सकीय टीम का भी गठन किया गया है, जिसकी रिपोर्ट अपेक्षित है।

कानपुर देहात स्थित कोमियम डम्प की दोषी इकाइयों के विरूद्ध अधिरोपित पर्यावरणीय क्षतिपूर्ति की वसूली के सम्बंध में जिलाधिकारी, कानपुर देहात से अद्यतन

स्थिति से अवगत कराने की अपेक्षा की गयी। जिलाधिकारी, कानपुर देहात द्वारा अवगत कराया गया कि सभी दोषी उद्योगों के विरूद्ध वसूली की कार्यवाही प्रारम्भ की जा चुकी है तथा इस कार्यवाही में यह ज्ञात हुआ कि वसूली नोटिस जारी होने के पूर्व ही अधिकांश उद्यमियों द्वारा जमीन बेची जा चुकी है। कुछ उद्यमियों की सम्पत्ति कानपुर नगर में है, इसलिये जिलाधिकारी, कानपुर नगर से वसूली हेतु अग्रिम कार्यवाही के लिये अनुरोध किया गया है। कानपुर देहात में स्थित एक उद्यमी की जमीन पर महाविद्यालय बनाया जा रहा है तथा जमीन सरकार के नाम दृष्टिबंधक है।

ओ0ए0 संख्या–986/2019 के अन्तर्गत मा0 एन0जी0टी0 द्वारा उ0प्र0 जल निगम पर अशुद्धिकृत सीवेज गंगा नदी में प्रवाहित करने के कारण उ0प्र0 सरकार पर रूपये 10 करोड़ तथा उ0प्र0 जल निगम पर रूपये 1.0 करोड़ की पर्यावरणीय क्षतिपूर्ति अधिरोपित की गयी है, जिसे जमा नहीं किया गया है। उ0प्र0 जल निगम द्वारा जाजमऊ में स्थापित एस0टी0पी0 का प्रभावी संचालन नहीं किये जाने एवं अशुद्धिकृत सीवेज को बाईपास कर गंगा नदी में प्रवाहित करने के कारण बोर्ड द्वारा भी उ0प्र0 जल निगम के विरूद्ध पर्यावरणीय क्षतिपूर्ति हेतु कारण बताओ नोटिस जारी किया गया है।

बैठक में यह निर्णय लिया गया कि यूपीसीडा द्वारा कोमियम डम्प के निस्तारण की कार्यवाही में अत्यंत विलम्ब किया गया है, जिसके दृष्टिगत यूपीसीडा द्वारा नीरी नागपुर तथा आई0आई0टी0 से दूरभाष पर वार्ता कर शीघ्र रिपोर्ट प्राप्त कर टेण्डर आमंत्रित करते हुए भण्डारित कोमियम वेस्ट को हटाने की कार्यवाही शीघ्र पूर्ण की जाये। चिकित्सा, स्वास्थ्य एवं परिवार कल्याण विभाग को निर्देशित किया गया कि किये गये सर्वे के आधार पर अंतिम रिपोर्ट शीघ्र पर्यावरण, वन एवं जलवायु परिवर्तन विभाग एवं उ0प्र0 प्रदूषण नियंत्रण बोर्ड को उपलब्ध करायी जाये। जिलाधिकारी, कानपुर देहात से अपेक्षा की गयी कि पर्यावरणीय क्षतिपूर्ति की वसूली हेतु शीघ्र प्रभावी कार्यवाही की जाये तथा जिलाधिकारी, कानपुर नगर को भी दोषी उद्योगों की सम्पत्ति से वसूली हेतु आर0सी0 स्थानान्तरित कर दी जाये। उद्यमी के महाविद्यालय की जो जमीन उ0प्र0 सरकार के नाम बंधक है, उसमें सेकेण्ड चार्ज के रूप में नियमानुसार पर्यावरण विभाग/जिलाधिकारी, कानपुर देहात का भी नाम दर्ज कराया जाय जिससे उ0प्र0 सरकार से भूमि बन्धक मुक्त होने के बाद यदि आर.सी. की धनराशि वसूली हेतु अवशेष रहती है तो इस सम्पत्ति से नियमानुसार वसूली की जा सके। उ0प्र0 जल निगम द्वारा मा0 एन0जी0टी0 द्वारा अधिरोपित पर्यावरणीय क्षतिपूर्ति से छूट हेतु औचित्य दिखाते हुए मा0 एन0जी0टी0 से अनुरोध किया जाये।

(कार्यवाही – प्रमुख सचिव, चिकित्सा, स्वास्थ्य एवं परिवार कल्याण,/नगर विकास विभाग, प्रबंध निदेशक, यूपीसीडा/उ0प्र0 जल निगम एवं जिलाधिकारी, कानपुर नगर/कानपुर देहात)

5. **<u>ओ0ए0 संख्या–804/2017 राजीव नाराण बनाम यूनियन ऑफ इण्डिया व अन्य–</u>**

बैठक में ओ0ए0 संख्या–804/2017 राजीव नाराण बनाम यूनियन ऑफ इण्डिया व अन्य के अन्तर्गत पारित आदेश दिनांक 01.07.2020 के अनुपालन के कम में सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड द्वारा विभिन्न विभागों से अपेक्षित कार्यवाही का अद्यतन स्टेट्स एवं अग्रेतर अपेक्षित कार्यवाही का प्रस्तुतीकरण किया गया। उनके द्वारा अवगत कराया गया कि प्रदेश में परिसंकटमय अपशिष्ट (प्रबंधन एवं हथालन) नियम, 1989 प्रख्यापित हो जाने से पूर्व ही अनेक उद्योगों द्वारा अपने परिसंकटमय अपशिष्ट के प्रभावी निस्तारण न किये जाने के कारण प्रदेश में 19 कन्टेमिनेटेड साइट एवं 22 प्रोबेबल कन्टेमिनेटेड साइट्स चिन्हित किये गये थे। इनके सम्बंध में बोर्ड द्वारा अद्यतन जांच करायी गयी, जिसके आधार पर 12 साइट्स में भूगर्भ जलगुणता कुप्रभावित न पाये जाने के दृष्टिगत केन्द्रीय प्रदूषण नियंत्रण बोर्ड को उक्त 12 साइट्स को कन्टेमिनेटेड साइट्स की सूची से हटाने हेतु अनुरोध किया जा चुका

है। इसके अतिरिक्त 08 साइट्स के सम्बंध में यूपीसीडा से भूगर्भ जल गुणता सम्बंधी रिपोर्ट प्राप्त होना शेष है। इन सभी साइट्स के सम्बंध में पूर्ण रिपोर्ट प्राप्त हो जाने के पश्चात् गुणदोष के आधार पर भूगर्भ जल के रेमिडियेशन की कार्यवाही हेतु फण्डिंग की आवश्यकता होगी; जिसका प्रबन्ध दोषी उद्योग चिन्हित हो जाने की स्थिति में "पोल्यूटर पेज प्रिंसिपल" के आधार पर उद्योगों से अन्यथा की स्थिति में राज्य सरकार से कराया जाना अपेक्षित होगा।

मा0 एन0जी0टी0 द्वारा पारित निर्देशों के अनुपालन में श्रम विभाग, नगर विकास विभाग आदि से अद्यतन स्टेट्स रिपोर्ट अपेक्षित है।

यूपीसीडा के उपस्थित प्रतिनिधि द्वारा अवगत कराया गया कि उनके विभाग में कन्टेमिनेटेड साइट्स के सम्बंध में जांच हेतु प्रभावी सुविधा उपलब्ध नहीं है। उक्त कार्य उ0प्र0 प्रदूषण नियंत्रण बोर्ड से करा लिया जाये तथा इस हेतु जो भी धन आवश्यक होगा, वह उपलब्ध करा दिया जायेगा। श्रम विभाग के उपस्थित प्रतिनिधि द्वारा अवगत कराया गया कि उनके द्वारा अद्यतन स्टेट्स रिपोर्ट आज भेज दी गयी है।

अन्त में मुख्य सचिव महोदय द्वारा निर्देशित किया गया कि यूपीसीडा द्वारा उनके क्षेत्र से अपेक्षित जांच सम्बंधी कार्य सम्भव न हो पाने की स्थिति में उ0प्र0 प्रदूषण नियंत्रण बोर्ड को आवश्यक धनराशि उपलब्ध कराते हुए कार्य पूर्ण कराये जाने के आशय का पत्र भेजा जाये। जिन क्षेत्रों में रेमिडियेशन का कार्य किया जाना है, उक्त हेतु दोषी उद्योगों को चिन्हित कर उनसे उक्त कार्य पूर्ण कराया जाये, अन्यथा की स्थिति में राज्य सरकार के अवस्थापना एवं औद्योगिक विकास विभाग, नगर विकास विभाग आदि द्वारा धन उपलब्ध कराते हुए कार्य कराया जाये। श्रम विभाग एवं नगर विकास विभाग द्वारा अद्यतन स्टेट्स रिपोर्ट पर्यावरण, वन एवं जलवायु परिवर्तन विभाग एवं उ0प्र0 प्रदूषण नियंत्रण बोर्ड को तत्काल उपलब्ध करायी जाये।

(कार्यवाही– अपर मुख्य सचिव/ प्रमुख सचिव, अवस्थापना एवं औद्योगिक विकास, श्रम, पर्यावरण, वन एवं जलवायु परिवर्तन, नगर विकास तथा प्रबंध निदेशक, यूपीसीडा)

6. <u>ओ0ए0 संख्या–340/2018 पार्क अवेन्यू प्लाट होल्डर्स वेलफेयर सोसाइटी एवं अन्य बनाम यूनियन आफ इण्डिया एवं अन्य–</u>

सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड द्वारा अवगत कराया गया कि मेरठ विकास प्राधिकरण, मेरठ के मास्टर प्लान के अन्तर्गत खुली जमीन/पार्क/हरित पट्टिका के विक्रय एवं अवैध प्लाटिंग के संबंध में प्रकरण मा0 एन0जी0टी0 में योजित है। मा0 एन0जी0टी0 द्वारा उक्त की रोकथाम किये जाने हेतु आदेशित किया गया है।

बैठक में निर्णय लिया गया कि संबंधित प्रकरण में आवास एवं शहरी नियोजन विभाग विधि स्थापित व्यवस्था का पालन करते हुये अनाधिकृत रूप से किये गये निर्माण का व्यवस्तीकरण करते हुए मास्टर प्लान के अनुसार हरित पट्टिका हेतु भूमि को रिक्त कराते हुए हरित पट्टिका को विकसित किया जाए। इसी प्रकार प्रदेश के अन्य जनपदों/प्राधिकरणों में भी तदनुसार कार्यवाही सुनिश्चित की जाए। आवास एवं शहरी नियोजन विभाग द्वारा एतद्गत विधिक व्यवस्था का पूर्ण विवरण एवं अनुपालन सूचना पर्यावरण, वन एवं जलवायु परिवर्तन विभाग एवं उ0 प्र0 प्रदूषण नियंत्रण बोर्ड को उपलब्ध करायी जाय।

(कार्यवाही – अपर मुख्य सचिव, आवास एवं शहरी नियोजन विभाग)

7. <u>ओ0ए0 संख्या 490/2019 टी0एस0 सिंह बनाम स्टेट ऑफ यू0पी0 एण्ड अदर्स–</u>

सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड द्वारा अवगत कराया गया कि यह प्रकरण प्रतापगढ़ में सई नदी के प्रदूषण नियंत्रण हेतु निर्मित एस0टी0पी0 हेतु सीवर लाईन बिछाये जाने एवं एस0टी0पी0 से संयोजित किये जाने से सम्बन्धित है। एस0टी0पी0 निर्माण का कार्य 2009 में अधूरा छोड़ दिये जाने के सम्बन्ध में सचिव,

नगर विकास द्वारा अवगत कराया गया कि उक्त कार्य हेतु पूर्व में कार्यदायी संस्था के उत्तरदायी परियोजना प्रबन्धक के विरूद्ध एफ0आई0आर0 दर्ज करा दी गई है। सई नदी में सीधे गिर रहे सीवेज का बायो–रेमिडियेशन का कार्य प्रारम्भ कर दिया गया है।

सचिव, नगर विकास द्वारा अवगत कराया गया कि पूर्व निर्मित एस0टी0पी0 को पूर्ण रूप से संचालित करने तथा सई नदी मे गिर रहे नालों की टैपिंग कर एस0टी0पी0 से संयोजन करने हेतु डी0पी0आर0 तैयार कराकर अनुमोदन हेतु मा0 एन0जी0टी0, नई दिल्ली प्रेषित की गई है।

बैठक में निर्णय लिया गया कि सचिव, नगर विकास विभाग द्वारा इस संबंध में एन0एम0सी0जी0 से सम्पर्क कर प्राथमिकता के आधार पर स्वीकृति प्राप्त कर कार्य प्रारम्भ किया जाये तथा एस0टी0पी0 को संचालित कराया जाय। दोषी परियोजना प्रबन्धक के विरूद्ध की गयी कार्यवाही का विवरण सहित तथा सीवर लाइन बिछाये जाने एवं एस0टी0पी0 संयोजन हेतु समयबद्ध कार्ययोजना बना कर मा0 एन0जी0टी0 में अनुपालन आख्या प्रस्तुत किये जाने की कार्यवाही तत्काल की जाए।

(कार्यवाही –प्रमुख सचिव, नगर विकास विभाग)

8. **<u>ओ0ए0 सं0 – 116/2014 मीरा शुक्ला बनाम म्युनिसिपल कार्पोरेशन, गोरखपुर तथा ओ0ए0 सं0 – 437/2015–</u>**

मा0 एन0जी0टी0 द्वारा पारित आदेश के अन्तर्गत रामगढ़ ताल के आस–पास के क्षेत्र में अतिक्रमण को हटाये जाने, उक्त ताल में निस्तारित होने वाले घरेलू जल–मल को तत्काल बायोरेमिडेशन/फाइटोरेमिडेशन के द्वारा शुद्धीकरण किये जाने, नगर पालिका परिषद, खलीलाबाद एवं नगर पंचायत, मगहर द्वारा एस0टी0पी0 की स्थापना, गोरखपुर औद्योगिक विकास प्राधिकरण (गीडा), गोरखपुर द्वारा सी0ई0टी0पी0 की स्थापना, नगर निगम गोरखपुर द्वारा नगरीय ठोस अपशिष्ट का समुचित प्रबन्ध, बी0आर0डी0 मेडिकल कालेज, गोरखपुर द्वारा बायो मेडिकल वेस्ट मैनेजमेन्ट रूल्स, 2016 का अनुपालन सुनिश्चित करने, उ0प्र0 प्रदूषण नियंत्रण बोर्ड से अनापत्ति तथा केन्द्रीय भू–जल प्राधिकरण से भू–जल दोहन हेतु अनापत्ति प्राप्त करने वाले उद्योगों को ही विद्युत संयोजन प्रदान किये जाने के निर्देश दिये गये हैं। मा0 एन0जी0टी0 में प्रकरण दिनांक 17.12.2020 को नियत है।

1– इस सम्बन्ध में सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड द्वारा अवगत कराया गया कि अध्यक्ष, उ0प्र0 पावर कारपोरेशन लि0 ने पत्र दिनांक 02.11.2020 द्वारा प्रबन्ध निदेशक, विद्युत वितरण निगम लि0, दक्षिणान्चल/मध्यान्चल/
पूर्वान्चल/पश्चिमान्चल/आगरा/लखनऊ/वाराणसी/मेरठ एवं केस्को लि0, कानपुर को निम्न निर्देश निर्गत किये गये हैं:–

अ. रेड एवं ऑरेन्ज इण्डस्ट्रीज सेक्टर टाइप हेतु प्राप्त अस्थाई विद्युत संयोजन के आवेदनों पर उ0प्र0 प्रदूषण नियंत्रण बोर्ड द्वारा उद्योग की स्थापनार्थ सहमति प्रपत्र के बिना अस्थाई संयोजन निर्गत न किया जाये।

ब. रेड एवं ऑरेन्ज इण्डस्ट्रीज सेक्टर टाइप हेतु प्राप्त अस्थाई विद्युत संयोजन के आवेदनों पर उ0प्र0 प्रदूषण नियंत्रण बोर्ड द्वारा उद्योग की संचालनार्थ सहमति प्रपत्र के बिना अस्थाई संयोजन निर्गत न किया जाय।

बैठक में निर्णय लिया गया कि अध्यक्ष ,उ0प्र0 पॉवर कार्पोशन के उक्त आदेश दिनांक 02.11.2020 का कडाई से अनुपालन सुनिश्चित किया जाय।

(कार्यवाही – अध्यक्ष, उ0प्र0 पॉवर कॉर्पोरेशन)

2– सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड द्वारा अवगत कराया गया कि केन्द्रीय भू–गर्भ जल प्राधिकरण के अधिसूचना दिनांक 24.09.2020 के अनुसार किसी नये नलकूप की स्थापना बिना सी0जी0डब्लू0ए0 की अनुमति के बिना नहीं होगी तथा भू–गर्भ जल के निकासी के विभिन्न प्रयोजनों के लिये दरें निर्धारित की गयी हैं। सी0जी0डब्लू0ए0 की अनुमति के बिना नये नलकूपों की स्थापना पर पर्यावरणीय क्षतिपूर्ति निर्धारित करने का उत्तरदायित्व सम्बन्धित जिलाधिकारी को अधिकृत किया गया है।

बैठक में निर्णय लिया गया कि अतिदोहित एवं क्रिटिकल नोटिफाइड एरियाज में भू–जल की निकासी करने वाले उद्योगों अथवा विस्तारीकरण की परियोजनाओं के संबंध में केन्द्रीय भूगर्भ जल प्राधिकरण द्वारा निर्गत अधिसूचना दिनांक 24.09.2020 का कड़ाई से अनुपालन सुनिश्चित कराया जाय।

(कार्यवाही – अपर मुख्य सचिव/प्रमुख सचिव, सिंचाई एवं जल संसाधन/लघु सिंचाई एवं भूगर्भ जल/नमामि गंगे एवं ग्रामीण जलापूर्ति, निदेशक, भूगर्भ जल विभाग एवं सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड)

3– नगर पालिका परिषद, खलीलाबाद एवं नगर पंचायत, मगहर में एस0टी0पी0 की स्थापना के सम्बन्ध में उ0प्र0 जल निगम द्वारा तैयार की गयी डी0पी0आर0 की स्वीकृति हेतु एन0एम0सी0जी0 में में प्रेषित की गयी है। मुख्य सचिव द्वारा सचिव, नगर विकास विभाग को निर्देश दिये गये कि एन0एम0सी0जी0 से समन्वय स्थापित कर शीघ्र स्वीकृत कराने हेतु प्रयास किया जाये एवं तद्नुसार मा0 एन0जी0टी0, नई दिल्ली में अनुपालन आख्या प्रस्तुत की जाये।

(कार्यवाही – प्रमुख सचिव, नगर विकास विभाग)

4– गोरखपुर औद्योगिक विकास प्राधिकरण, (गीडा), गोरखपुर द्वारा रू0 76.79 करोड़ की लागत से सी0ई0टी0पी0 की स्थापना के सम्बन्ध में डी0पी0आर0 की स्वीकृति हेतु एन0एम0सी0जी0 से सम्पर्क कर डी0पी0आर0 की स्वीकृति हेतु शीघ्र कार्यवाही सुनिश्चित की जाय तथा समयबद्ध कार्ययोजना बनाकर सी0ई0टी0पी0 की स्थापना सुनिश्चित करायी जाय।

(कार्यवाही – अपर मुख्य सचिव, अवस्थापना एवं औद्योगिक विकास विभाग तथा मुख्य कार्यपालक अधिकारी, गोरखपुर औद्योगिक विकास प्राधिकरण गोरखपुर)

5– नगर आयुक्त, नगर निगम, गोरखपुर द्वारा अवगत कराया गया कि नगरीय ठोस अपशिष्ट के शुद्धीकरण, निस्तारण एवं लैण्डफिल साइट के सम्बन्ध में भूमि चिन्हित कर ली गयी है। मुख्य सचिव द्वारा निर्देश दिये गये कि नगर निगम द्वारा शेष चिन्हित भूमि का अधिग्रहण जिलाधिकारी, गोरखपुर से समन्वय स्थापित कर शीघ्र किया जाये। अग्रिम कार्यवाही अतिशीघ्र सम्पादित किये जाने हेतु निर्देशित किया गया।

(कार्यवाही – प्रमुख सचिव, नगर विकास विभाग, जिलाधिकारी, गोरखपुर एवं नगर आयुक्त, नगर निगम, गोरखपुर)

6— नगर आयुक्त, नगर निगम, गोरखपुर द्वारा अवगत कराया गया कि रामगढ़ताल में निस्तारित हो रहे अनटैप्ड नालों में बायो रेमिडेशन का कार्य दिनांक 15.12.2020 से प्रारम्भ हो जायेगा। रामगढ़ताल में निस्तारित हो रहे अनटैप्ड नालों में बायो रेमिडेशन/फाईटो रेमिडेशन किये जाने तथा नालों को टैप्ड किये जाने के सम्बन्ध में संशोधित टाइम लाइन औचित्य सहित मा0 एन0जी0टी0, नई दिल्ली के समक्ष प्रस्तुत किये जाने हेतु नगर निगम, गोरखपुर एवं उत्तर प्रदेश जल, निगम को निर्देशित किया गया।

(कार्यवाही – प्रमुख सचिव, नगर विकास, उ0प्र0 जल निगम एवं नगर निगम गोरखपुर)

7— गोमती नदी के कैचमेन्ट में स्थापित हो रहे एस0टी0पी0 के सम्बन्ध में संशोधित टाइम लाइन उत्तर प्रदेश जल निगम द्वारा मा0 एन0जी0टी0, नई दिल्ली के समक्ष प्रस्तुत की जाये एवं सीधे निस्तारित हो रहे नालों में तत्काल बायो रेमिडेशन/फाइटो रेमिडेशन आरम्भ कराया जाये।

(कार्यवाही–प्रमुख सचिव, नगर विकास, प्रबंध निदेशक, उ0प्र0 जल निगम तथा नगर आयुक्त, लखनऊ)

8— बी0आर0डी0 मेडिकल कालेज, गोरखपुर के विरूद्ध उ0प्र0 प्रदूषण नियंत्रण बोर्ड द्वारा अधिरोपित पर्यावरणीय क्षतिपूर्ति धनराशि रू0 4.4115 करोड़ को जमा किये जाने के सम्बन्ध में चिकित्सा शिक्षा विभाग द्वारा अद्यतन आख्या पर्यावरण, वन एवं जलवायु परिवर्तन विभाग एवं उ0प्र0 प्रदूषण नियंत्रण बोर्ड को एक सप्ताह में उपलब्ध करायी जाये।

(कार्यवाही – प्रमुख सचिव, चिकित्सा शिक्षा विभाग, बीआरडी मेडिकल कालेज, गोरखपुर)

9— तिहुरा नाले की सफाई एवं नाले में बन्धों को हटाये जाने के सम्बन्ध में जिलाधिकारी, अयोध्या द्वारा अवगत कराया गया कि तिहुरा नाले में बन्धों को हटाये जाने के सम्बन्ध में एक याचिका मेसर्स यश पैका लि0, दर्शन नगर, अयोध्या द्वारा मा0 उच्च न्यायालय, खण्डपीठ लखनऊ में दायर की गयी है। तिहुरा नाले के बन्धों को न हटाये जाने के सम्बन्ध में दूसरी याचिका शान्ति सिंह द्वारा दायर की गयी है। माननीय उच्च न्यायालय द्वारा अभी तक उक्त याचिकाओं पर कोई आदेश पारित नही किये गये हैं। बैठक में निर्णय लिया गया कि प्रकरण में मुख्य स्थायी अधिवक्ता से समन्वय स्थापित कर केस की शीघ्र पैरवी करायी जाय तथा मुख्य स्थायी अधिवक्ता की राय अनुसार तिहुरा नाले की अद्यतन अनुपालन आख्या विलम्बतम एक सप्ताह में पर्यावरण, वन एवं जलवायु परिवर्तन विभाग एवं उ0प्र0 प्रदूषण नियंत्रण बोर्ड को उपलब्ध करायी जाये।

(कार्यवाही –जिलाधिकारी, अयोध्या)

9. <u>ओ0ए0 सं0 – 606/2018 कम्प्लायंस ऑफ म्यूनिसिपल सॉलिड वेस्ट मैनेजमेन्ट रूल्स, 2016–</u>

सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड द्वारा अवगत कराया गया कि यह प्रकरण ठोस अपशिष्ट प्रबन्धन से सम्बन्धित है तथा मा0 अधिकरण द्वारा पारित निर्देश दिनांक 10.01.2020 में आदेशित किया गया है कि ठोस अपशिष्ट प्रबन्धन का कार्य 31.03.2020 तक पूर्ण रूप से किया जाना सुनिश्चित करें तथा लिगेसी वेस्ट के रेमिडियेशन

का कार्य दिनांक 01.04.2020 से प्रारम्भ किया जाना सुनिश्चित करें। मा0 एन0जी0टी0 द्वारा उक्त समयावधि के उल्लंघन की स्थिति में पर्यावरणीय क्षतिपूर्ति अधिरोपण की दरें मासिक निर्धारित की गई हैं। मा0 एन0जी0टी0 द्वारा निर्धारित टाइम लाइन में परियोजनाओं को पूर्ण नही किये जाने के दृष्टिगत उत्तरदायी अधिकारियों के विरूद्ध कार्यवाही किये जाने के निर्देश भी दिये गये हैं।

मा0 एन0जी0टी0 द्वारा जारी निर्देशों के अनुपालन में उ0प्र0 प्रदूषण नियंत्रण बोर्ड द्वारा दोषी नगर निगम/नगर पालिका परिषद/नगर पंचायत के विरूद्ध पत्र दिनांक 07.07.2020 द्वारा पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने हेतु पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा–5 के अन्तर्गत कारण बताओ नोटिस जारी किये गये हैं।

मा0 एन0जी0टी0 द्वारा जारी निर्देशों के अनुपालन में उत्तर प्रदेश शासन द्वारा Thematic Areas पर तृतीय त्रैमासिक रिपोर्ट ई–मेल के माध्यम से मा0 एन0जी0टी0, नई दिल्ली में प्रस्तुत करते हुए एक प्रति केन्द्रीय प्रदूषण नियंत्रण बोर्ड को प्रेषित की जा चुकी है। केन्द्रीय प्रदूषण नियंत्रण बोर्ड के पत्र दिनांक 17.11.2020 द्वारा ठोस अपशिष्ट प्रबन्धन, सीवेज प्रबन्धन, रिवर रिजुविनेशन कमेटी एवं नान अटेन्मेन्ट सिटिज के सम्बन्ध में Revised Format पर सूचना दिनांक 30.11.2020 तक केन्द्रीय प्रदूषण नियंत्रण बोर्ड को प्रेषित किये जाने हेतु निर्देशित किया गया है, जो कि नगर विकास विभाग द्वारा प्रस्तुत की जानी है।

बैठक में विचार–विमर्श के उपरान्त निम्न निर्णय लिये गये–

1– मा0 एन0जी0टी0 द्वारा निर्धारित की गई पर्यावरणीय क्षतिपूर्ति के सम्बन्ध में नगर विकास विभाग द्वारा मा0 एन0जी0टी0 में उक्त पर्यावरणीय क्षतिपूर्ति पर पुनर्विचार आवेदन प्रस्तुत किये जाने के सम्बन्ध में आवश्यक कार्यवाही की जाए।

(कार्यवाही– प्रमुख सचिव, नगर विकास विभाग)

2– केन्द्रीय प्रदूषण नियंत्रण बोर्ड के पत्र दिनांक 17.11.2020 द्वारा ठोस अपशिष्ट प्रबन्धन, सीवेज प्रबन्धन, रिवर रिजुविनेशन कमेटी एवं नान अटेन्मेन्ट सिटिज के सम्बन्ध में Revised Format पर सूचना 01 सप्ताह के अन्दर उ0प्र0 प्रदूषण नियंत्रण बोर्ड एवं केन्द्रीय प्रदूषण नियंत्रण बोर्ड को प्रेषित की जाए।

(कार्यवाही– अपर मुख्य सचिव/प्रमुख सचिव, नगर विकास/आवास एवं शहरी नियोजन/परिवहन/लोक निर्माण/नमामि गंगे एंव ग्रामीण जलापूर्ति/सिंचाई एवं जल संसाधन/गृह/अवस्थापना एवं औद्योगिक विकास विभाग एवं प्रबंध निदेशक, उ0प्र0 जल निगम)

3– प्रदेश में लीगेसी वेस्ट के जी0आई0एस0 मैपिंग एवं आंकलन तथा लीगेसी वेस्ट स्थल पर भूगर्भीय जल का अनुश्रवण कराते सूचना उ0प्र0 प्रदूषण नियंत्रण बोर्ड तथा पर्यावरण, वन एवं जलवायु परिवर्तन विभाग को उपलब्ध कराया जाना सुनिश्चित किया जाए।

(कार्यवाही– अपर मुख्य सचिव/प्रमुख सचिव, नगर विकास विभाग)

4– मा0 एन0जी0टी0 द्वारा जारी निर्देशों के अनुपालन में Thematic Areas पर माह दिसम्बर, 2020 तक की प्रगति संबंधी सूचनाएं अद्यतन करते हुए दिनांक 07.01.2021 तक पर्यावरण, वन एवं जलवायु परिवर्तन विभाग, उत्तर प्रदेश शासन को ई–मेल आई डी–(soenvups@rediffmail.com) तथा उ0प्र0 प्रदूषण नियंत्रण बोर्ड को ई–मेल आई डी–(ms@uppcb.com) पर प्रेषित की जाए।

(कार्यवाही– अपर मुख्य सचिव/प्रमुख सचिव, नगर विकास /ग्राम्य विकास/ सिंचाई एवं जल संसाधन/अवस्थापना एवं औद्योगिक विकास/आवास एवं शहरी नियोजन/गृह/लघु सिंचाई एवं भूगर्भ जल विभाग/सिंचाई एवं जल संसाधन/नमामि गंगे एवं ग्रामीण जलापूर्ति विभाग)

10. **ओ0ए0 सं0 – 593/2017 पर्यावरण सुरक्षा बनाम यूनियन ऑफ इण्डिया–**

सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड द्वारा अवगत कराया गया कि इस प्रकरण में मा0 एन0जी0टी0 द्वारा पारित आदेश दिनांक 21.05.2020 में निर्देशित है कि सीवेज के 100 प्रतिशत शोधन तथा शोधित उत्प्रवाह के प्रयोग हेतु बजट, वित्तीय प्रावधान प्रदर्शित करते हुए कार्ययोजना केन्द्रीय प्रदूषण नियंत्रण बोर्ड को 30.06.2020 तक प्रेषित की जानी थी, जिसके सम्बन्ध में मुख्य सचिव, उत्तर प्रदेश के पत्र दिनांक 05.06.2020 द्वारा नगर विकास विभाग को समयबद्ध कार्यवाही के लिए निर्देश भी जारी किये गये थे। मा0 अधिकरण द्वारा आदेश दिनांक 21.09.2020 में निर्देशित किया गया है कि सीवेज के 100 प्रतिशत शोधन एवं शोधित उत्प्रवाह के पुनः प्रयोग हेतु तैयार किये गये ऐक्शन प्लान के अनुपालन की स्थिति समय≤ पर केन्द्रीय प्रदूषण नियंत्रण बोर्ड को प्रेषित की जानी है।

सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड द्वारा अवगत कराया गया कि मा0 एन0जी0टी0 द्वारा उपरोक्त आदेश में दिनांक 01.07.2020 तक 100 प्रतिशत सीवेज शोधन हेतु इनसिटु रेमिडियेशन कार्य किये जाने, एस0टी0पी0 स्थापना प्रारम्भ किये जाने एवं समस्त ड्रेन्स को एस0टी0पी0 से जोड़े जाने के निर्देश दिये गये है तथा उल्लंघन की दशा में पर्यावरणीय क्षतिपूर्ति अधिरोपण की मासिक दर निर्धारित की गई है।

बैठक में निर्णय लिया गया कि नगर विकास विभाग द्वारा मा0 एन0जी0टी0 के उपरोक्त आदेशों में निर्धारित की गई पर्यावरणीय क्षतिपूर्ति पर औचित्य सहित पुनर्विचार किये जाने तथा सीवेज शोधन एवं शोधित सीवेज के पुनः प्रयोग हेतु ऐक्शन प्लान तैयार कर मा0 अधिकरण मे शीघ्र दाखिल कर उसकी प्रति पर्यावरण, वन एवं जलवायु परिवर्तन विभाग एवं उ0प्र0 प्रदूषण नियंत्रण बोर्ड को उपलब्ध करायी जाय।

(कार्यवाही – अपर मुख्य सचिव/प्रमुख सचिव, नगर विकास, सिंचाई एवं जल संसाधन, प्रबंध निदेशक, उ0प्र0 जल निगम)

11. **ओ0ए0 सं0 – 621/2018 महेन्द्र पाण्डेय बनाम यूनियन ऑफ इण्डिया एवं अन्य**

सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड द्वारा अवगत कराया गया कि यह प्रकरण जनपद मुरादाबाद में रामगंगा नदी के तट पर पूर्व में अवैध रूप से स्थापित ई–वेस्ट प्रोसेसिंग इकाईयों द्वारा प्रोसेसिंग से जनित अपशिष्ट (ब्लैक पाउडर) के निस्तारण के सम्बन्ध में है। उक्त ब्लैक पाउडर को रामगंगा नदी के तट से हटा कर केन्द्रीय प्रदूषण नियंत्रण बोर्ड की गाईडलाइन के अनुसार जनपद–मुरादाबाद में ठोस अपशिष्ट प्रबन्धन साइट पर अस्थायी रूप से भण्डारित किया गया है। उक्त अस्थायी भण्डारित अपशिष्ट के अन्तिम निस्तारण हेतु ब्लैक पाउडर को वेस्ट प्रोसेसिंग साइट से जनपद अमरोहा में प्रस्तावित Treatment, Storage and Disposal Facility (TSDF) में प्रेषित किया जाना है। उक्त प्रस्तावित टी0एस0डी0एफ0 का संचालन माह फरवरी, 2021 में प्रस्तावित है।

सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड द्वारा अवगत कराया गया कि राज्य द्वारा की गई कार्यवाही को संकलित करते हुए मा0 अधिकरण में कृत कार्यवाही की आख्या प्रेषित की जा चुकी है। सिंचाई विभाग, मुरादाबाद द्वारा उक्त ब्लैक पाउडर को अस्थायी भण्डारित स्थल से जनपद अमरोहा में प्रस्तावित टी0एस0डी0एफ0 तक ले जाने हेतु आने वाले व्यय का आंकलन लगभग रू 96 लाख आंकलित किया गया है।

सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड द्वारा अवगत कराया गया कि ब्लैक पाउडर के निस्तारण हेतु पूर्व में मुख्य सचिव महोदय की अध्यक्षता में आहूत बैठक

दिनांक 26.09.2018 में निम्न 04 विकल्पों पर विचार–विमर्श किया गया :–

विकल्प 1	जिलाधिकारी मुरादाबाद द्वारा ग्राम फाजलपुर, तहसील सदर मुरादाबाद में चिन्हित 5.5 एकड़ भूमि पर Secured Landfill Site का निर्माण कर रामगंगा नदी के तट पर निस्तारित ब्लैक पाउडर को निस्तारित किया जाना।
विकल्प 2	नगर निगम, मुरादाबाद द्वारा पूर्व में विकसित लैंडफिल साइट में अस्थायी रूप से ब्लैक पाउडर का सुरक्षित भण्डारण किया जाना।
विकल्प 3	ब्लैक पाउडर का निस्तारण प्राधिकृत टी0एस0डी0एफ0 से कराया जाना।
विकल्प 4	अमरोहा उत्तर प्रदेश में प्रस्तावित टी0एस0डी0एफ0–के संचालन के उपरांत ब्लैक पाउडर का स्थाई निस्तारण।

उक्त बैठक दिनांक 26.09.2018 में विचार–विमर्श के उपरान्त विकल्प सं0–1, 2, 3 पर वैज्ञानिक/वाणिज्यिक फिजीबिलिटी न होने के दृष्टिगत मुख्य सचिव, उत्तर प्रदेश शासन द्वारा उक्त ब्लैक पाउडर का निस्तारण जनपद अमरोहा में प्रस्तावित टी0एस0डी0एफ0 के माध्यम से कराये जाने हेतु निर्देशित किया गया।

अद्यतन बैठक दिनांक 02.12.2020 में विचार–विमर्श के उपरान्त निम्न निर्णय लिये गये :–

1– जिलाधिकारी, मुरादाबाद द्वारा उक्त कार्यवाही हेतु उ0प्र0 प्रदूषण नियंत्रण बोर्ड, सिंचाई विभाग, नगर निगम एवं अन्य संबंधित विभागों की एक अंतर्विभागीय समिति बनाकर अस्थायी रूप से भण्डारित ब्लैक पाउडर को स्थल पर ही मानको के अनुरूप निस्तारित किये जाने के सम्बन्ध में वित्तीय एवं तकनीकी आंकलन करते हुए आख्या 10 दिन के अन्दर प्रस्तुत की जाए।

(कार्यवाही – जिलाधिकारी, मुरादाबाद)

2– पूर्व में रामगंगा नदी के तट पर ब्लैक पाउडर निस्तारित करने वाले दोषियों की पहचान किये जाने हेतु जिलाधिकारी, मुरादाबाद, सिंचाई विभाग मुरादाबाद, नगर निगम मुरादाबाद, महाप्रबंधक ,जिला उद्योग केन्द्र एवं क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, मुरादाबाद की संयुक्त समिति द्वारा 10 दिन के अन्दर की जाए।

(कार्यवाही – जिलाधिकारी, मुरादाबाद, सिंचाई विभाग, मुरादाबाद, नगर निगम, मुरादाबाद एवं क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, मुरादाबाद)

3– सिंचाई एवं जल संसाधन विभाग द्वारा उक्त ब्लैक पाउडर के परिवहन एवं मानकों के अनुरूप निस्तारण में होने वाले व्यय का आंकलन करते हुए रिपोर्ट 10 दिन के अन्दर प्रस्तुत की जाए तथा आवश्यक धनराशि की व्यवस्था की कार्यवाही की जाय।

(कार्यवाही – प्रमुख सचिव, सिंचाई एवं जल संसाधन विभाग)

4– उक्त ब्लैक पाउडर का सुरक्षित स्थायी निस्तारण किये जाने हेतु प्रस्तावित व्यय का वहन बॉड ओनर्स के Extended Producer Responsibility के अंर्तगत कराये जाने की सम्भावना के परीक्षण हेतु केन्द्रीय प्रदूषण नियंत्रण बोर्ड को पत्र प्रेषित किया जाए।

(कार्यवाही – सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड)

12. **ओ0ए0 संख्या–681/2018 News item published in "The Times of India" Authored by Shri Vishwa Mohan titled "NCAP with multiple timelines to clean air in 102 cities to be released around August 15"**

1– बैठक में उ0प्र0 राज्य के अंतर्गत नॉन अटेनमेंट शहरों में वायु प्रदूषण नियंत्रण हेतु लागू कार्ययोजनाओं के अंर्तगत विभिन्न कार्यों की प्रगति एवं

मा0 एन0जी0टी0 द्वारा पारित आदेशों के अनुपालन की स्थिति की समीक्षा की गयी। सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड द्वारा अवगत कराया गया कि प्रदेश में चिन्हित 15 नॉन अटेंमेंट शहरों में वायु प्रदूषण नियंत्रण की कार्ययोजनाओं का कियान्वयन कराया जा रहा है। उक्त के अतिरिक्त अन्य दो शहरों यथा मेरठ एवं गोरखपुर को भी नॉन अटेनमेंट शहरों के रूप में चिन्हित किया गया है। मेरठ की कार्ययोजना का निरूपण कर उसे अनुमोदनार्थ केन्द्रीय प्रदूषण नियंत्रण बोर्ड के समक्ष प्रस्तुत किया जा चुका है तथा गोरखपुर की कार्ययोजना का निरूपण का कार्य वर्तमान में उ0प्र0 प्रदूषण नियंत्रण बोर्ड द्वारा जिला पर्यावरण समिति, गोरखपुर से सूचनायें इत्यादि प्राप्त कर किया जा रहा है। उक्त के अतिरिक्त बैठक में मा0 एन0जी0टी0 के आदेश दिनांक 21.08.2020 में दिये गये निर्देशों के अनुपालन की स्थिति की समीक्षा की गयी तथा निम्न निर्णय लिये गये:-

1- गोरखपुर की वायु प्रदूषण नियंत्रण योजना के निरूपण हेतु समस्त वांछित सूचनाये एक सप्ताह के अंतर्गत उ0प्र0 प्रदूषण नियंत्रण बोर्ड को उपलब्ध करा दी जाय।

(कार्यवाही – जिलाधिकारी/अध्यक्ष, जिला पर्यावरण समिति, गोरखपुर)

2- वायु प्रदूषण से संबंधित शिकायतों के निवारण हेतु विकसित समीर एप एवं स्वच्छ वायु एप पर प्राप्त शिकायतों से संबंधित विभागों द्वारा 01 सप्ताह के अन्दर शिकायतों का निस्तारण करते हुए आख्या प्रेषित की जाय।

(कार्यवाही- नगर आयुक्त, गाजियाबाद, सी0ई0ओ0,नोएडा एथॉरिटी, जिलाधिकारी, गाजियाबाद एंव क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गाजियाबाद, नोएडा एवं मेरठ)

3- लीगेसी वेस्ट का निस्तारण एवं उ0प्र0 में लीगेसी वेस्ट की जी0आई0एस0 मैपिंग का कार्य प्राथमिकता के आधार पर सुनिश्चित कराते हुए अनुपालन सूचना पर्यावरण, वन एवं जलवायु परिवर्तन विभाग एवं उ0प्र0 प्रदूषण नियंत्रण बोर्ड को एक सप्ताह में प्रेषित किया जाना सुनिश्चित किया जाय।

(कार्यवाही – प्रमुख सचिव, नगर विकास विभाग)

4- बैठक के दौरान 500 से अधिक ए0क्यू0आई0 आने की दशा में पर्यावरणीय इमरजेंसी को आपदा के रूप में सम्मिलित कर इमरजेंसी रिस्पांस सिस्टम विकसित किये जाने हेतु राज्य आपदा प्रबधंन प्राधिकरण द्वारा इस संबंध में राष्ट्रीय आपदा प्रबधंन प्राधिकरण एवं पर्यावरण, वन एवं जल वायु परिवर्तन मंत्रालय, भारत सरकार से भी दिशा-निर्देश प्राप्त कर मा0 राष्ट्रीय हरित अधिकरण द्वारा जारी निर्देशों के अनुपालन हेतु कार्यवाही की जाय तथा आपदा की स्थिति में की जाने वाली कार्यवाही की सूचना पर्यावरण, वन एवं जलवायु परिवर्तन विभाग एवं उ0प्र0 प्रदूषण नियंत्रण बोर्ड को एक सप्ताह में प्रेषित की जाय।

(कार्यवाही-मुख्य कार्यपालक अधिकारी, उ0प्र0 राज्य आपदा प्रबंधन प्राधिकरण)

5- मा0 एन0जी0टी0 के आदेश दिनांक 21.08.2020 के द्वारा निर्देश दिये गये कि ओवरसाइट समिति की संस्तुतियों का अनुपालन संबंधित विभागों से सुनिश्चित कराया जाये। इस संबंध में सभी संबंधित विभागों को ओवरसाइट समिति की रिर्पोट के बिंदुओं पर अनुपालन आख्या 01 सप्ताह के अन्दर पर्यावरण, वन एवं जलवायु परिवर्तन विभाग एवं उ0प्र0 प्रदूषण नियंत्रण बोर्ड के समक्ष प्रस्तुत करने हेतु निर्देशित किया गया।

6- माननीय एन0जी0टी0 के आदेशानुसार ध्वनि प्रदूषण नियंत्रण की कार्ययोजना के संबंध में गृह विभाग पूर्व में दिये गये निर्देशानुसार परिवहन विभाग से समन्वय स्थापित कर कार्ययोजना तैयार करें तथा विलम्बतम दिनांक 15.12.2020 तक पर्यावरण, वन एवं जलवायु परिवर्तन विभाग एवं उ0प्र0 प्रदूषण

नियंत्रण बोर्ड को उपलब्ध कराये।

(कार्यवाही – अपर मुख्य सचिव/प्रमुख सचिव, गृह एवं परिवहन विभाग)

3– उक्त के अतिरिक्त मुख्य सचिव महोदय द्वारा समस्त वादों के संबंध में निम्न कार्यवाही के भी निर्देश दिये गये :–

1– उक्त समस्त वादो में सभी संबंधित विभागों द्वारा मा0 एन0जी0टी0 द्वारा निर्धारित टाइमलाईन के अनुसार कार्यवाही करते हुए अनुपालन सूचना पर्यावरण, वन एवं जलवायु परिवर्तन विभाग, उ0प्र0 शासन को ई–मेल soenvups@rediffmail.com एवं उ0प्र0 प्रदूषण नियंत्रण बोर्ड को ई–मेल ms@uppcb.com पर दिनांक 15.12.2020 तक अनिवार्य रूप से उपलब्ध करायी जाय।

2– जिन कार्यों में टाइमलाईन के अंतर्गत कार्यवाही नहीं हुयी है तथा उनमें यदि अनुचित विलम्ब हुआ है तो दोषी अधिकारियों को चिन्हित कर उनके विरूद्ध कार्यवाही कर अनुपालन आख्या मा0 एन0जी0टी0 में दाखिल कर उसकी प्रति पर्यावरण, वन एवं जलवायु परिवर्तन विभाग, उ0प्र0 शासन को ई–मेल soenvups@rediffmail.com एवं उ0प्र0 प्रदूषण नियंत्रण बोर्ड को ई–मेल ms@uppcb.com पर उपलब्ध करायी जाय।

3– जिन कार्यों में विलम्ब औचित्यपूर्ण है उनमें औचित्य के साथ टाइमलाईन एक्सटेंशन एवं पर्यावरणीय क्षतिपूर्ति की माफी हेतु प्रार्थना पत्र मा0 एन0जी0टी0, नई दिल्ली में दाखिल करायें तथा उसकी प्रभावी पैरवी सुनिश्चित कर उचित आदेश प्राप्त किया जाय।

4– सभी संबंधित विभागों द्वारा या तो मा0 एन0जी0टी0 के आदेशों का समयबद्ध अनुपालन करें, और यदि विभाग को आदेश के अनुपालन में कोई कठिनाई हो तो मा0 एन0जी0टी0 अथवा सक्षम न्यायालय के समक्ष अनुरोध करके आदेशों में आवश्यक संशोधन करा लें।

अन्त में बैठक धन्यवाद ज्ञापन के साथ सम्पन्न हुई।

Digitally signed by सुधीर गर्ग
Date:Fri Dec 11 11:29:29 IST 2020
Reason: Approved

(सुधीर गर्ग)
प्रमुख सचिव।

उत्तर प्रदेश शासन

पर्यावरण, वन एवं जलवायु परिवर्तन अनुभाग–7

संख्या– N.G.T.-645/81–7–2020–44(रिट)/2016 टी.सी.–2

लखनऊ : दिनांक : 11 दिसम्बर, 2020

प्रतिलिपि–निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :–

1– अपर मुख्य सचिव/प्रमुख सचिव, नगर विकास/अवस्थापना एवं औद्योगिक विकास/सिंचाई एवं जल संसाधन/कृषि/पंचायती राज/चिकित्सा, स्वास्थ्य एवं परिवार कल्याण/ग्राम्य विकास/ऊर्जा/परिवहन/लघु सिंचाई एवं भूगर्भ जल/आवास एवं शहरी नियोजन/खाद्य एवं रसद/नमामि गंगे एवं ग्रामीण जलापूर्ति/सूक्ष्म, लघु एवं मध्यम उद्यम निर्यात प्रोत्साहन/ भूतत्व एवं खनिकर्म/लोक निर्माण विभाग, उ0प्र0 शासन।

2— प्रधान मुख्य वन संरक्षक और विभागाध्यक्ष, उ0प्र0।

3— जिलाधिकारी, कानपुर नगर/कानपुर देहात/मुरादाबाद/गाजियाबाद/अयोध्या।

4— मुख्य कार्यपालक अधिकारी, यूपीसीडा, कानपुर।

5— प्रबन्ध निदेशक, उ0प्र0 जल निगम, लखनऊ।

6— निदेशक, उद्योग, उ0प्र0 कानपुर।

7— सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।

8— मुख्य कार्यपालक अधिकारी, नोएडा (गौतमबुद्ध नगर)।

9— स्टॉफ ऑफिसर, मुख्य सचिव, उ0प्र0 शासन।

10— निजी सचिव, प्रमुख सचिव/सचिव/विशेष सचिव, पर्यावरण, वन एवं जलवायु परिवर्तन विभाग, उ0प्र0 शासन।

11— गार्ड फाइल।

आज्ञा से,

(भारत प्रसाद)

अनु सचिव।

Letter No.:N.G.T.-652/81-7-2020-09(Writ)/2016 T.C.

From,

Sudhir Garg,
Principal Secretary,
Government of Uttar Pradesh.

To,

Member Secretary,
National Disaster Management Authority,
NDMA Bhawan, A-1, Safdarjung Enclave,
New Delhi – 110029.

Environment, Forest &
Climate Change Section-7,

Lucknow : Dated: 22 December, 2020

Sub:- Compliance of order of Hon'ble National Green Tribunal dated 20.11.2019 passed in O.A. No. 681/2018 in the matter of News item published in "The Times of India "Authored by Shri Vishwa Mohan titled "NCAP with multiple timelines to clean air in 102 cities to be released around August 15" reg.

Dear Sir,

Please refer to the captioned order of Hon'ble NGT dated 20.11.2019 vide which it was directed that the emergency arising out of severe air pollution levels may be treated as a disaster and an Emergency Response System may be developed accordingly. The relevant operative portion of the order dated 20.11.2019 is reproduced below-

".....27. With regard to finalization of Emergency Response System (ERS), we are of view that the State Disaster Management Authorities in coordination with the SPCBs/PCCs and State Units of Meteorological Departments may include emergency as a part of disaster management and develop ERS accordingly which may be placed in public domain."

In order to ensure compliance of this order, Uttar Pradesh Pollution Control Board had issued a direction under section 31A of the Air (Prevention and Control of Pollution) Act, 1981 dated 18.02.2020 to Uttar Pradesh Disaster Management Authority (UPSDMA) for development of Emergency Response System. The matter was also reviewed by Chief Secretary, Government of Uttar Pradesh on 02.12.2020 in which UPSMA submitted that the guidelines for treating the emergency arising out of severe air pollution levels as disaster and development of ERS have not been issued by the apex body namely National Disaster Management Authority (NDMA). It was decided in the said meeting dated 02.12.2020 that a request letter for issuance of the required guidelines may be sent to NDMA, Central Pollution Control Board and Ministry of Environment Forest & Climate Change, Government of India.

Therefore, it is requested that the Guidelines for treating the emergency arising out of severe air pollution levels as disaster and development of ERS accordingly may kindly be issued at the earliest so that the necessary steps may be taken up by the State for compliance of orders of Hon'ble NGT.

Yours Sincerely,

(Sudhir Garg)
Principal Secretary.

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Letter No.:N.G.T.-652/81-7-2020-09(Writ)/2016 T.C., Dated.

Copy: For taking up necessary action for issuance of guidelines to-

1. Secretary, Environment, Forest & Climate Change, Government of India, Indira Paryavaran Bhawan, Jorgabh Road, New Delhi – 110003.
2. Chairman, Central Pollution Control Board Parivesh Bhawan, East Arjun Nagar, Delhi – 10032.
3. Member Secretary, UP State Disaster Management Authority, Picup Bhawan, B-2 Ground floor, Vibhuti Khand, Gomti Nagar, Lucknow, Uttar Pradesh 226010.
4. Member Secretary, UP Pollution Control Board, Lucknow.

(Sudhir Garg)
Principal Secretary.

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Meeting No. 80

MINUTES OF MEETING OF THE OVERSIGHT COMMITTEE, NGT UP LUCKNOW, HELD ON 21.12.2020 AT 11:00 A.M IN OA NO. 681/2018 IN NEWS ITEM PUBLISHED IN "THE TIMES OF INDIA" AUTHORED BY SHRI VISHWA MOHAN TITLED "NCAP WITH MULTIPLE TIMELINES TO CLEAN AIR IN 102 CITIES TO BE RELEASED AROUND AUGUST 15" THROUGH VIDEO-CONFERENCING

***

Present: **Hon'ble Mr. Justice S.V.S Rathore, Chairman**
Hon'ble Dr Anup Chandra Pandey, Member

Other dignitaries present:

1. Shri Ashish Tiwari, Member Secretary, UPPCB
2. Dr. D. K. Soni, Additional Director, CPCB, Lucknow
3. Shri Girish Arya, UPPCB

The Meeting held as scheduled.

This case is related to the issue of remedial action to be adopted to enforce the Ambient Air Quality Standards with reference to the provisions of the Air (Prevention and Control of Pollution) Act, 1981 (the Air Act) and the Environment (Protection) Act, 1986 (the EPA Act) in cities classified as 'Non-Attainment Cities' (NACs) based on monitoring of the ambient air quality. Further question is compliance of Noise Pollution (Regulation and Control) Rules, 2000 (Noise Rules) framed under the provisions of the EPA Act for air pollution in 122 Non-Attainment Cities (NACs). The Hon'ble NGT had taken up this issue on several dates 16.01.2019, 15.03.2019, 06.08.2019 and 20.11.2019, 21.08.2020.

Vide order dated 21.08.2020, OA No. 773/2018 regarding remedial action for unregulated mining and traffic congestion was also included in this case. The reports of CPCB dated 06.03.2020, 21.07.2020 and 18.08.2020 on the status of compliance of directions and response of MoEFF&CC declining to reduce time for abating air pollution under NCAP were also discussed. The report of Ministry of Road Transport and Highway dated 16.06.2020 and report of Oversight Committee dated 15.07.2020 were also considered. In view of the above the Hon'ble NGT issued the following directions:

1. The work of completing remaining 175 monitoring stations needs to be expeditiously completed within next six months. Work in this regard may commence within one month, which may be monitored by the CPCB, by holding periodical online meetings with the Chairman/Member Secretaries of State PCBs/PCCs or other authorities. The funds available under the 'consent mechanism'/'environmental compensation' may be utilized for the purpose by the State PCBs/PCCs. It will be preferable that out of the above, 25 stations are set up by CPCB/State PCBs/PCCs jointly (with CPCB financing out of its EC funds), following an appropriate procedure to ensure best price and quality;

2. Carrying Capacity and Source Apportionment studies may be simultaneously undertaken by the State PCBs/PCCs, utilizing the 'consent mechanism'/ 'environmental compensation' fund. Work in this regard may commence within one month and completed in six months. State PCBs/PCCs will be at liberty to either undertake the study in-house or by hiring any other agencies. However, as far as possible a uniform policy may be adopted in this regard which may be finalized by the CPCB in consultation with all State PCBs/PCCs in same manner as in direction i. It will be preferable that 25 such studies are conducted jointly by CPCB/State PCBs/PCCs (with CPCB financing out of its EC Funds) to set a pattern;

3. Let further steps of prohibiting/shifting polluting activities which are found unsustainable/non conforming and beyond carrying capacity of NACs, as a

consequence of SA/CC Studies or otherwise, to other locations, in the interest of public health and protection of environment to give effect to 'Sustainable Development' principle be taken by the States/UTs;

4. The States may take further steps to set up and operate PGRPs expeditiously, within three months. The CPCB as well as State PCBs/PCCs may evaluate functioning of such portals on real time basis in the direction of protection of environment. In particular analysis may be undertaken about the number of complaints received, effective steps for redressal taken and improvement achieved and planned. Such exercise may be ongoing but in the first instance may be compiled as on 31.12.2020 and report filed by the State PCBs/PCCs with the CPCB within one month thereafter;

5. Action plans for newly added 20 NACs be completed expeditiously on the pattern of such plans for 102 cities, already prepared;

6. All the concerned States/UTs may execute action plans, including control of stubble burning, where ever necessary and bursting polluting and noise generating fire crackers and give information about the status of compliance of action plans as on 31.12.2020 to CPCB before 15.01.2021. They may also give information in a tabulated form about the extent of improvement achieved, if any, in terms of reduction in pollution load. Steps in terms of action plans completed, actions ongoing and actions incomplete;

7. Detailed micro level planning be undertaken in respect of each NAC by the concerned State/UT expeditiously and status as on 31.12.2020 be furnished to the CPCB within one month thereafter;

8. The States/UTs may address the gaps communicated by the CPCB with respect to the action plans for control of noise pollution and the States/UTs which have not yet furnished their action plans may do so positively by 31.12.2020. Compensation regime for violations of noise pollution be applied by all the States/UTs;

9. We find that NCAP for reduction of air pollution does not fully meet the mandate of sustainable development. Violation of laid down air pollution levels resulting in large number of deaths and diseases needs to be addressed expeditiously. Targeted time of reduction of pollution loads needs to be reduced and planned steps need to be sternly implemented on the ground. MoEF&CC may take further action as per law in the light of observations in para 19 above. The States may utilize CAMPA funds, undertaking special afforestation drives in forest lands or other permissible locations in 122 NACs as per CAF Act, 2016 to abate pollution in the said cities. The CEO of CAMPA may hold a video conferencing with all the States PCBs/PCCs to coordinate and facilitate the utilization of CAMPA Funds;

10. Let all the States/UTs take further action for procurement of equipments and taking other steps for control of noise pollution in 122 NACs as discussed in para 20 above and direction (viii) above, including applying compensation regime prepared by the CPCB and file their respective reports of status of compliance as on 31.12.2020 by 15.01.2021;

11. Let further steps be taken by all the States/UTs to finalise ERSs in terms of suggestion of the CPCB as quoted above in para 24, constituting a suitable mechanism similar to Task Force under GRAP for Delhi-NCR and information furnished to the CPCB by 31.12.2020;

12. let further steps be taken to plan utilisation of consent/EC funds by all the State PCBs/PCCs in the light of order of this Tribunal on the subject dated 24.07.2020 in O.A. No. 102/2019, Ashish Kumar Dixit v. State of Uttar Pradesh & Ors by 31.12.2020.It will be preferable that MoEF&CC with assistance of CPCB lays down an institutional mechanism on the pattern of CAMPA or otherwise for proper utilization of consent and EC funds available with CPCB/State PCBs/PCCs.

13. Let CPCB issue a fresh direction with regard to the remediation of legacy waste sites in the light of deficiencies noticed by the CPCB and coordinate further action with the concerned Urban Development /Local Bodies/PCBs/PCCs/Municipal Corporations. At least one site may be remediated and made a model of compliance in each of the 122 NACs. Where ever legacy waste sites remediation has not commenced, it may commence earliest having regard to the fact that timeline under statutory rules to complete such action is 07.04.2021 and continued delay is detrimental to public health and environment. Information of compliance status as on 31.12.2020 be furnished to CPCB in terms of observations in para 24 above;

14. All the States/UTs and PCB/PCCs may take steps to coordinate with the State Disaster Management Authorities and Meteorological Departments. The observations of this Tribunal while dealing with the problem of frequent environmental disasters in order dated 23.07.2020 in OA 134/2020, News Item published on 13.07.2020 in daily "India Today" titled "Massive fire engulf Vizag chemical plant, explosions heard, injuries reported" may also be taken into account. Action taken reports be filed with the CPCB for submission of consolidated report to this Tribunal;

15. MoRTH may take further prompt action of undertaking carrying capacity studies with regard to road infrastructure, specially in 122 NACs, through Central Road Research Institute or any other agency which may be financed by CPCB out of compensation funds or otherwise. On that basis, proper policies be prepared to deal with the number of vehicles beyond parking capacity or carrying capacity and permitting entry or registration of number of vehicles, parking areas etc. This is necessary to reduce congestion, unregulated parking and air pollution loads in 122 NACs. CPCB may coordinate with the concerned Ministries and acquaint this Tribunal with the outcome in its next report;

16. The recommendations of the Oversight Committee for the State of UP, in its report dated 15.07.2020, need serious consideration and action by the concerned authorities in the State of UP. The Chief Secretary, UP may ensure further action in the State at different levels which may be coordinated and overseen by the Monitoring Committee. The oversight Committee may give its further independent report to this Tribunal before the next date by e-mail;

17. In view of continued violation of law on significant environmental issues, to give effect to rule of law and Constitutional mandate of clean environment and for protection of public health and environment, monitoring must be done at the level of Chief Secretaries at least once in a month and the Chief Secretaries must have environment cells attached to their offices, as earlier directed by the Hon'ble Supreme Court and this Tribunal in OA 606/2018;

18. CPCB may file its consolidated report by email by January 31, 2021.

The Oversight Committee reviewed the progress in light of the orders of the Hon'ble NGT. The Member Secretary, UPPCB Shri Ashish Tiwari informed that the Chief Secretary, State of Uttar Pradesh had reviewed the case on 2 Dec, 2020. UPPCB had called for compliance report from all the concerned departments on or before 25 Dec, 2020.

Further he informed that 51 CAQMS were required in the State of Uttar Pradesh out of which 17 CAQMS are existing stations and there is a gap of 34 CAQMS stations. The current status of 34 CAQMS to be installed is as follows:

Number of Stations	Current Status
14 Stations Namely: • Firozabad-1 • Lucknow-1 • Kanpur-2	Tendering has been done and work orders have been issued. The timeline for completion of work is Feb 2021.

• Varanasi-3 • Prayagraj-3 • Agra-4	
10 Stations Namely: • Bareily-2 • Jhansi-2 • Kanpur-2 • Varanasi-1 • Moradabad-1 • Prayagraj-2	Installation of CAMS will be done by CPCB in co-operation with Central Public Units (CPUs). CPUs will provide financial assistance to CPCB. The timelines will be communicated soon to the oversight committee.
4 Stations Namely: • Jhansi-2 • Ghajraula-1 • Anpara-1	These stations are located in the industries which have been connected to the monitoring stations of UPPCB and CPCB.

Still, a gap of 6 CAQMS is there regarding which UPPCB shall request for extension in the existing timelines before the Hon'ble NGT.

Source Apportionment and Carrying Capacity Studies: out of 15 NACs the study has been completed in Kanpur, Agra and Ghaziabad. CPCB is conducting study for three cities namely Moradabad, Noida and Jhansi. UPPCB had requested CPCB to conduct SA and CC studies for Bareily in place of Jhansi.

In Lucknow, TERI, New Delhi is conducting the SA and CC studies. They have also been allotted work to conduct the way forward study for Kanpur. For remaining 8 Cities work of conducting SA and CC studies has been allotted to IIT, Kanpur. They have requested for extension in the timelines due to COVID-19 pandemic.

The committee had observed that a Source Apportionment study was conducted for the Kanpur city earlier and questioned the status of progress made using this study report. The MS, UPPCB informed that no concrete progress was made based upon that report. Further, it was mentioned that UPPCB is working in direction of monitoring the air pollution using a dashboard program which is 2x2 grid based monitoring program. They are in their final

stage of finalizing the program and they expect that it will be functional in the first week of January 2021.

Another issue is development of Emergency Response System. MS, UPPCB Shri Ashish Tiwari informed that to consider the ERS for severe air pollutions as disasters. UPPCB seek help from the State Disaster Management Authority. UPPCB had sent a letter to MOEF&CC and National Disaster Management Authority requesting that they should issue a guideline on PAN India basis to the State Disaster Management Authorities to collaborate with the SPCBs in this regard. A copy of this letter will be send to this committee from UPPCB.

In case of non-confirming areas, UPPCB had submitted that to resolve the current prevailing issues the high load electricity connections should be scrutinized and geo-tagged.

A detailed written report with regard to the above mentioned points will be submitted by UPPCB in few days to this committee.

21-12-2020

X Anup Chandra Pandey

Dr Anup Chandra Pandey
Member, Oversight Committee
Signed by: ANUP CHANDRA PANDEY

21-12-2020

X SVS Rathore

Justice SVS Rathore
Chairman, Oversight Committee
Signed by: SURENDRA VIKRAM SINGH RATHORE

Dec 21, 2020

Please visit our website: ***oscngt.upsdc.gov.in*** for more information.

Status of Compliance of the Recommendations of Oversight Committee Report Dated 15.07.2020

S. No.	Recommendations of the Oversight Committee	Compliance Status
1.	It is fashionable for all the states to profess that they are promoting electric vehicles to reduce vehicular pollution. However Electric vehicles (EVs) can only be promoted if there is a charging station network in these cities. Though UP has come out with a charging station policy for Electric vehicles, there is not much progress on the ground. With the growth of charging stations for EVs in the cities, number of EVs will increase and vehicular pollution will go down.	**Progress of EV Ecosystem and Implementation Status of UP EV Manufacturing & Mobility Policy 2019 –** **1. <u>Background</u>** As Electric mobility is gaining momentum globally, India is also promoting electric vehicle manufacturing and battery storage in the country so that adverse impact of automobile pollution on environment can be contained. By introducing various schemes and initiatives such as FAME I & II, National Mission on Transformative Mobility and Battery Storage, etc. Government is actively promoting Electric Vehicle ecosystem in the country. Uttar Pradesh being the largest market in the country has also geared up in promoting Electric mobility in the State by inducing public as well as private demand and enabling a favourable ecosystem. For this, a progressive Electric Vehicle Manufacturing and Mobility Policy was launched in 2019, which primarily focuses on (1) Manufacturing (2) Creating Energy Storage (3) Inducing Demand. Besides providing incentives for vehicle & battery manufacturing and consumers to purchase EV, the policy provides fiscal and non fiscal support to service units developing public charging infrastructure. Under the policy implementation rules notified in 2019, the State Government has appointed PICUP as the Nodal agency for processing fiscal incentives, while a State level "EV Coordination Committee" has also been set up under the chairmanship of Infrastructure & Industrial Development Commissioner (IIDC) to monitor the progress of EV policy and coordinate with various Central & State agencies to fast track the development of a

favourable EV ecosystem in the State as a whole.

2. <u>Key incentives under the Policy -</u>

a) Policy defines "Service units" (u/s 2.4.7 of Policy) providing facility of fast/slow charging stations and/or battery swapping stations or Hydrogen refueling stations for EVs under following categories for incentives –

Category Defined	Definition
Slow Charging	Set up with minimum capital investment (excluding land cost) size of INR 25 lakh, providing charging range of more than 15kms but less 80 kms per hour of charging at 10-50 kW power level
Fast Charging	Set up with minimum capital investment (excluding land cost) size of INR 50 lakh, providing charging range of more than 80 kms per half an hour of charging at 50-150 kW power level
Swapping Station	Set up with minimum capital investment (excluding land cost) size of INR 20 lakh, providing integrated services for battery swapping, repair and maintenance at least at 5 places in a city

b) Incentives to these services units (u/s 4.2) are provided under the policy as below:

i. Capital Subsidy @25% on FCI (excluding land cost) to first 1000 charging stations up to Rs. 6 lakhs per unit

ii. Capital interest subsidy for setting up Hydrogen enabled refueling infra @50% on FCI (excluding land cost) up to Rs. 50 lakhs for first 10 units

		c) Other incentives to EV & Battery manufacturing units include – i. Land subsidy @25% to Mega Anchor EVMU & Ultra mega battery manufacturing units ii. Technology Transfer for alternate Clean Fuel Mobility reimbursement iii. To Mega Anchor projects @100% up to Rs. 50 lakhs per vendor unit iv. To Anchor EBUs @100% for first 5 vendor units and @75% towards next 5 upto Rs. 50 lakhs per vendor unit v. To first 5 Ultra mega Battery Plant @50% up to Rs. 50 lakhs vi. Environment protection incentives (Capital Interest Subsidy) vii. 50% for 5 years up to Rs. 1 Crore to Large & Anchor EVMU/EBU for setting up Waste Treatment Plant viii. 50% for 5 years up to Rs. 5 lakhs to Large, Anchor EVMU/ EBU and Service units for setting up battery recycling infra or equipment procurement ix. Patent & Quality Certification: Reimbursement @75% of cost of patent registration up to Rs. 25 lakhs and 50% of all charges paid for obtaining quality certification up to Rs. 5 lakhs. x. Eligible for incentives as per UP IIEPP 2017 including Stamp duty exemption, SGST Reimbursement, Capital Interest Subsidy, Infrastructure Interest Subsidy, Industrial Quality Development, Electricity Duty exemption d) Besides, the consumers are provided following incentives on the purchase of EVs: i. 100% Vehicle registration fees exemption ii. For first 1 lakh buyers, 100% exemption on road tax for 2-wheeler EVs and75% road tax exemption for other EVs

		3. <u>Key progress (particularly w.r.t EV Charging Infrastructure)</u> a) 10 cities including Noida, Ghaziabad, Meerut, Mathura, Agra, Kanpur, Lucknow, Prayagraj, Gorakhpur and Varanasi are declared as Model Electric Mobility cities for adoption of EVs, charging infrastructure and new EV enabling building codes (u/s 3.2 of Policy) b) So far under FAME II, 207 Public Charging Stations have been sanctioned for deployment within cities (EoI 2019). i. With regards to this, UPEIDA has signed an MoU with REIL for installing 152 Public Charging Stations in 8 cities, for which land is under identification in 8 cities through relevant District Magistrates. ii. Then, NOIDA has signed MoU with EESL for installing 55 Public Charging Stations in and around Noida. c) In phase II, under FAME II some 230 Public Charging Stations are expected along Expressways/Highways identified with catchment area in UP (EoI 2020): i. Delhi Agra Yamuna Expressway (min 20 stations) ii. Agra Lucknow Expressway (min 30 stations) iii. Eastern Peripheral Expressway (min 14 stations) iv. NH19 – Delhi Kolkata (min 160 stations) v. NH44 - Agra Nagpur (min 80 stations) vi. NH34 – Meerut Gangotri Dham (min 40 stations) d) Besides, the State Government has also taken following measures to promote Electric Mobility in UP, such as – i. Standard Building bye laws has been notified for developing charging stations on lines of GoI guidelines. ii. Similarly, specialized tariff rate has been introduced by UP ERC for Electric Vehicle charging.

		iii. Key Government organizations such as State Administrative (Rajya Sampatti) Deptt, prominent State Corporations viz. Power Corp & Jal Nigam, big Industrial Development Authorities viz. UPSIDA, UPEIDA, NOIDA, G.NOIDA, YEIDA and GIDA are being mandated to convert 25% of their Govt vehicle fleet to EV iv. Urban Development deptt issued LoI for running 700 EV buses in all EVM cities (except Noida). Pvt party to manufacture, operate, maintain the buses and develop appropriate charging stations. Deptt providing land & civil work support for charging stations (2019-20) v. Urban Transport Directorate issued LoI to BHEL for running EV buses along with relevant charging stations at Gorakhpur (Airport service).
2.	Another professed step is to switch over to cleaner fuels like PNG. Though the Ministry of Petroleum, GoI is expanding the PNG network in U.P, the progress is slow. It is true that the piped natural gas network would lead to shifting of industries/vehicles/domestic users to cleaner fuel leading to less air pollution. However, for this shift over, both logistics and economics need to be worked out. Some incentives should be given to industry to switch over from polluting fuel to gas-based systems. Such an arrangement exists in the TTZ area in Agra. It could be	In TTZ NACs namely Agra & Firozabad all industries have already switched over to PNG. Similarly, in NCR region (Ghaziabad, Noida etc.) also 1745 air polluting units (including DG sets) are identified out of which 302 units are self closed and 06 units were found non-complying against which action has been taken as per Act. 71.7% (1158 industries out of 1613 in NCR UP are using PNG as a fuel). The Infrastructure and Industrial Development Department GoUP is also promoting switching over of industries to PNG and has issued a Government Order dated 24.12.2020 directing the Industrial Development Authorities to allow authorized Gas Companies and facilitate laying pipelines for the network of natural gas in the Industrial Areas of the State. However, the cost of the natural gas is more than the cost of alternative fuel which is a bottleneck in the conversion of Industries in to PNG based.

	extended to NCR Area. State Government need to take care of logistics like earmarking appropriate land for Gas Distribution Stations to enable easy accessibility.	
3.	Brick Kilns contribute a large percentage to air pollution. Therefore, Uttar Pradesh Brick Kiln (Siting Criteria for Establishment) Rules 2012 have been formulated to regulate the establishment of new Brick Kilns. Even for renewal of Consent to Operate, these Rules can be invoked. Also, the carrying capacity of the area and other ambient air parameters need to be kept in mind while giving permission for new kilns or renewing consent for existing ones. The situation is quite bad in NCR area, where keeping all these factors in view, NGT has ordered closure of Brick Kilns on 15.11.2019. The orders regarding brick kilns need to be enforced to guard against unsustainable air pollution. There are also complaints of burning of rubber tyres as fuel in brick kilns which produce noxious fumes. A number of NAC cities including some in NCR	**A. <u>Brick Kiln</u>**: a) The Applicability of The Uttar Pradesh Brick Kiln (Siting Criteria for Establishment) Rules 2012 for renewal of Consent to Operate is ensured as per law and also as per the directions of Hon'ble NGT in the matter of Appeal No. 74 of 2014 M/s Jai Hanuman Ent Udyog vs U. P. Pollution Control Board. b) Existing Brick kilns having obtained Consent to Establish (CTE) or Consent to Operate (CTO) prior to date of notification of The Uttar Pradesh Brick Kiln (Siting Criteria for Establishment) Rules 2012 i.e., 26.06.2012 are examined in the light of earlier Zila Panchayat guidelines. c) Such Brick kilns, not having obtained either CTE or CTO prior to 26.06.2012, attract applicability of Rules of 2012 and decided accordingly. d) The Consent to Operate for Brick kilns is decided taking into consideration the status of Air Pollution control system (Gravity Settling chamber with adequate Stack height) along with the Stack emissions as per the provisions of Environment (Protection) Rules 1986. e) The Consent to Establish applications for Brick kilns are decided taking into consideration the suitability of site vis a vis The Uttar Pradesh Brick Kiln (Siting Criteria for Establishment) Rules 2012 and also the adequacy of Air Pollution control proposals. **B. <u>Brick Kilns in NCR</u>** a) Hon'ble Tribunal in its order dated 15.10.2020 in OA 1016/2019 has reiterated that brick kilns shall not operate in NCR region. In compliance of said orders, no brick kiln is operational in UP-NCR districts. Regular inspections are being done to ensure

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<td>region like Noida and Ghaziabad do not have Solid Waste Disposal/processing sites. The probability of Solid Waste burning in these NACs is quite high, leading to air pollution. Immediate steps be taken to establish solid waste processing facilities in these NACs.</td>
<td>compliance and action by means of closing brick kilns and imposing EC has been taken against defaulting brick kilns.

C. <u>Solid Waste Disposal in Ghaziabad</u>
a) As part of Swachh Bharat Mission, Ghaziabad Nagar Nigam (GNN) has planned to setup Material Recovery Facilities (IT Enabled) at the following four locations in Ghaziabad-

b) As of now the Ghaziabad has developed a system of decentralized waste management to reduce the landfill pressure and it is targeted to enable the capacity for processing of entire solid waste by March 2022.

<table>
<tr><th>S.N.</th><th>Location of Proposed MRF</th></tr>
<tr><td>1</td><td>Sihani</td></tr>
<tr><td>2</td><td>Hindon Vihar</td></tr>
<tr><td>3</td><td>Indirapuram</td></tr>
<tr><td>4</td><td>Govindpuram</td></tr>
</table>
c) At the MRF, the garbage will be segregated using mechanized segregators and further segregated using integration of rag pickers to provide them better opportunities for alleviation of their livelihoods.
d) The dry waste will be segregated into various fractions like plastic, paper, cloth, metal, glass etc. and the wet waste shall be converted into organic manure.
e) The recyclable waste shall be sent to authorized recycling centers and non-recyclable waste (also known as RDF) shall be consumed in Cement Factories or Waste to Energy facilities or Local industrial units as feasible.
f) Timeline for implementation of above Solid Waste management plan in Ghaziabad is March, 2022.
D. <u>Solid Waste Disposal in Noida</u></td>
</tr>
</table>

a) AG Enviro Infra Projects Pvt. Limited is engaged by Noida Authority for door-to-door Collection of waste and segregation at source.
b) The waste is brought to 21 Compactor locations in Noida.
c) Two MRF plants of 5 TPD and 10 TPD are functional in Sector 119 & Sector 80 respectively.
d) 155 bio-compost pits are used for disposing horticulture waste through composting-cum-gardening approach.
e) De-centralized waste processing at 8-10 TPD in 83 RWAs, 129 high rise buildings and 24 hotel and restaurants are functional.
f) No MSW dump site burning is observed in Sector 145 Noida.
g) 01 Horticulture Waste Burning case was found in Sector 54 Noida in Nov 2020 and Rs 25000/- penalty has been recommended by UPPCB to Noida Authority. Also, FIR has been lodged by Authority.

E. <u>Solid Waste Disposal in NACs</u>

S.No.	Name of NAC	Status of SWM Facility (Operational/ Proposed)	Capacity (TPD)
1.	**Lucknow**	Operational	1300
2.	**Kanpur**	Operational	1500
3.	**Agra**	Operational	300
4.	**Varanasi**	Operational	600
5.	**Prayagraj**	Operational	600
6.	**Raebareli**	Operational	70
7.	**Moradabad**	Operational	280
8.	**Bareilly**	Proposed (Land dispute resolved)	300
9.	**Firozabad**	Proposed	330

<table>
<tr><td></td><td></td><td></td><td></td><td></td><td>(Land dispute resolved)</td><td></td><td></td></tr>
<tr><td></td><td></td><td></td><td>10.</td><td>Jhansi</td><td>Proposed (Mar 21)</td><td>300</td><td></td></tr>
<tr><td></td><td></td><td></td><td>11.</td><td>Ghaziabad</td><td>As detailed above</td><td>-</td><td></td></tr>
<tr><td></td><td></td><td></td><td>12.</td><td>Noida</td><td>As detailed above</td><td>-</td><td></td></tr>
<tr><td></td><td></td><td></td><td>13.</td><td>Gajraula</td><td>Door to door collection, Segregation followed by Vermicomposting of SW is being done by Nagar Palika Parishad Gajraula.</td><td></td><td></td></tr>
<tr><td></td><td></td><td></td><td>14.</td><td>Anpara</td><td>-</td><td>-</td><td></td></tr>
<tr><td></td><td></td><td></td><td>15.</td><td>Khurja</td><td>Proposed</td><td>50</td><td></td></tr>
<tr><td>4.</td><td>As far as construction activities are concerned, MoEF guidelines should be incorporated compulsorily in the contracts which are signed with contractors. Any violation of those guidelines should be penalized heavily. Ministry of Housing and Urban Development can include it in the urban bylaws, prepare model contracts and enforce them through Urban Development Authorities.</td><td colspan="6">The Bye Laws of Development Authorities and ULBs in the State have been amended for inclusion of MoEF&CC guidelines for dust control in construction and demolition activities. The state is also in process of notifying the C&D Waste Management Policy which is expected to be notified by February 2021.</td></tr>
<tr><td>5.</td><td>The SA and CC studies should be done in all the districts of UP. An Air Quality Assessment, Emissions Inventory and Source Apportionment Studies for Kanpur City (Final Report) was done by IIT, Kanpur in 2010 and submitted to Central Pollution Control Board, New</td><td colspan="6">The SA and CC studies are being done for all NACs in the State. The comprehensive SA study of Agra, Kanpur and Ghaziabad has been completed and detailed progress along with timelines for completion is given below-
a) Comprehensive Source Apportionment/ Emission Inventory Studies for Kanpur, Agra & Ghaziabad have been completed. For rest of the 09 NACs, the source apportionment / Emission inventory studies based upon available data have been initiated. The details of the same are provided in Table below along with the expected timelines for completion.</td></tr>
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	Delhi (Link: http://164.100.107.13/Kanpur.pdf). The details of the benefits received from this study and how this study has helped in improvising the air quality of Kanpur city should be made available to Hon'ble NGT.	b) In compliance to the direction of Hon'ble NGT dated 21.08.2020, CPCB has proposed to conduct SA & CC Studies with respect to 03 NACs namely NOIDA, Jhansi & Moradabad. UPPCB has requested CPCB vide letter H55891/CL/294B/action plan/2020, dated 08.12.2020 to CPCB for the change of city from Jhansi to Bareilly. Letter annexed as **Annexure-9**. Further in this context, the submissions have also been made before Hon'ble Oversight Committee in its meeting dated 21.12.2020, the copy of Minutes of Meeting dated 21.12.2020 is attached as **Annexure-7.** The status & timeline for completion of these studies shall be provided by CPCB. c) Carrying capacity studies require data related to emission from different sources, hence it may only be started only after completion of SA/EI studies. d) The timeline extension has been sought by the concerned Technical Institutes in view of work hampered due to COVID-19 Pandemic. Letter seeking extension in completion timeline is attached as **Annexure-10**. e) In view of the above, extension in timeline as per the schedule given in table provided below, is requested from the Hon'ble NGT: -

City Name	Study conducted by	Year	Type of study	Status of study	Expected time for completion of the study
Lucknow	TERI-New Delhi	March 2020	Rapid SA	Ongoing	March 2021
			CC study	Ongoing	June 2021
			Comprehensive SA study	Ongoing	March 2022
Kanpur & Agra	IIT Kanpur	March 2018	Comprehensive SA	Completed	(Final report available by February 2021)

	CC study	Ongoing	June 2021		
Prayagraj& Varanasi	IIT Kanpur	February 2020	Comprehensive SA study	Ongoing	March 2022
			CC study	Ongoing	June 2021
Ghaziabad	IIT Delhi	March 2018	Comprehensive SA study	Completed	(Final report available by June 2021)
			CC study	Ongoing	June 2021
Noida	IIT Kanpur	February 2020	Rapid SA & CC study	Ongoing	June 2021
Khurja					
Firozabad					
Anpara					
Gajraula					
Jhansi					
Moradabad					
Raebareli					
Bareilly					

f) The action plan of Kanpur city has been revised and priority actions have also been identified based upon the findings of the SA study. In order to make best use of findings and data of the SA study, UPPCB with the help of IIT, Kanpur is developing a software portal to enable use of emission inventory on GIS platform in a grid of 2 kms x 2kms for identification of emission source wise hotspot grids and online guiding the concerned departments/agencies for taking up suitable actions for reduction of emissions. This portal will not only guide the concerned departments/agencies online for taking up time-bound actions but also will enable online monitoring of actions for reduction of emissions. This portal will also have online uploading facility of various actions taken which will be available online to the verifiers for verification and monitoring.

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<td>6.</td>
<td>The open burning of poly-ethylene bags, plastic material and other waste brings both quantitative and qualitative deterioration in the environment. The government should incentivize the use of cheap alternatives to poly-ethylene bags. The One District One Product (ODOP) Policy of MSME Department of Govt. of UP can be used to focus on forward and backward linkages for these environment-friendly packaging materials. Alternatively, Plants for conversion of Plastic to Fuel as in Mathura could be encouraged. Plastics could also be channelized for use in road construction along with bitumen.</td>
<td>
A. <u>Compostable Plastic</u>
a) Compostable Plastic bags are admissible under Rule 4 (h) of Plastic Waste Management Rules 2016 as amended 2018.
b) CPCB has authorized following 04 units of Uttar Pradesh for manufacture of compostable plastic
<table>
<tr><th>S. No.</th><th>Name of the unit</th></tr>
<tr><td>1</td><td>M/s. Navkar Laminators (P) Ltd., (Manufacturer), Code: NLPL Plant Address: A-154, Sector A-4, Tronica City, Ghaziabad, Uttar Pradesh</td></tr>
<tr><td>2</td><td>M/s. Any Packaging, (Manufacturer), Code: AP Plant Address: G-4, Surajpur Industrial Area, Site – B, Greater Noida, Uttar Pradesh</td></tr>
<tr><td>3</td><td>M/s. Murliwala Enterprises, (Manufacturer), 202, Vishvkarma Industrial Estate, Meerut – Baghpat Road, Panchli Khurd , Meerut , U.P</td></tr>
<tr><td>4</td><td>M/s Uflex Limited 305 3rd floor Bhanot Corner, Pamposh Enclave, Greater Kailash-I New Delhi</td></tr>
</table>
B. <u>Plastic to fuel / Recycling plant</u>
a) Plastic Waste to Oil plant of 6 TPD is operational in Mathura.
b) M/s Uflex Limited, Noida is using in house plastic waste for conversion in fuel with capacity 6 TPD.
c) Plastic waste recycling plant of 3TPD capacity is established in Jhansi.
C. <u>Plastic Waste for Road Construction</u>
a) State of Uttar Pradesh is promoting the use of non recyclable plastic waste in road construction along with Bitumen as per Indian Road Congress guidelines under the provisions of Rule 5(b) of Plastic Waste Management Rules 2016 as amended 2018.
b) 100 Tons Plastic Waste used in Lucknow, Kanpur, Meerut and Jhansi.
D. <u>Additional Capacity of plastic waste disposal in the State of Uttar Pradesh:</u>
a) In the State 23 Recyclers have been inventorized out of which 16 have obtained
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registration under Rule 13.

b) **Recycling Capacity**:

Name of Unit	Capacity
Ganesha Ecosphere., Kanpur Dehat	81 TPD PET Recycling
Ganesha Ecosphere Ltd., Rampur	127 TPD PET Recycling
Ultratech Cement, Sonebhadra	300 TPD
V.K. Plastic, Ghaziabad	30 TPD
Other Recyclers (20 No.)	146 TPD
Recycling plant 900 TPA (Jhansi) &Waste to Oil 1800 TPA (Mathura) set up.	
Total recycling infrastructure in UP: **693 TPD (81.7 % of the Plastic Waste generated.)**	

E. <u>Success Story of Non recyclable Industrial Plastic Waste Disposal in NCR-UP and Adjoining Areas</u>

a) Plastic waste of Paper and Pulp Industries in NCR-UP & Adjoining areas was a major threat to air pollution as it used to be burnt illegally in industrial boilers & brick kilns due to lack of its proper disposal

b) UPPCB has successfully established a system after stakeholders' consultation for its collection and transportation to Ultratech Cement, Chittorgarh, Rajasthan for co-processing.

District	Muzaffarnagar	Meerut	Ghaziabad	Noida	Bijnor & Amroha
No. of Paper	25	17	06	01	05

		Industries |					

c) The details of Plastic Waste from Pulp & Paper Industries is given below-

Figures in Tons

FY-21	July -20	August -20	Sept-20	Oct-20	Nov-20	Dec-20
Muzaffarnagar	345.29	350.60	508.14	899.20	894.67	666.77
Meerut	52.46	171.66	227.55	585.05	470.84	316.63
Ghaziabad	38.56	116.55	125.37	200.61	243.26	233.22
Noida	-	-	-	-	-	17.94
Bijnor & Amroha	-	-	-	-	-	21.95
TOTAL	436.31	638.81	861.06	1684.86	1608.77	1256.51
GRAND TOTAL	**6486.32**					

7.	As per the orders of the Supreme Court, a complete ban has been imposed on single-use plastic bags. Then, there is no point in manufacturing this type of plastic bag. A complete shutdown should be imposed on the manufacturing of these single use plastic bags. In case of the default both the manufacturer and the retailer are liable to pay the environmental compensation and strict action should be taken against them.	**A. <u>Single Use Plastic (SUP)</u>** a) MoEF & CC, Govt. of India has issued Advisory on Single Use Plastic wherein it is mentioned that Hon'ble Prime Minister has given a call for elimination of SUP year 2022. b) The Advisory by MoEF & CC stipulates that all Plastic carry bags, Plastic Cutlery and Cutlery made of Styrofoam be curbed by 2nd October 2019. c) The State of Uttar Pradesh has already imposed prohibition on Plastic Carry bags and Plastic / Thermocol Cutlery vide notification dated 15.7.2018 as detailed below. **B. Prohibition on Plastic Carry Bag and Plastic & Thermocol Cutlery** a) Notification dated 15.07.2018: Prohibition imposed on use, manufacture, sale, distribution, storage, transport, import or export of disposable plastic carry bags (irrespective of its thickness) as well as cups, glasses, plates, spoons, tumblers etc. made of plastic or thermocol disposable after one-time use.

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C. Action Taken status against Prohibited Items:
<table>
<tr><td>Prohibited Item confiscated</td><td>936.72 MT</td></tr>
<tr><td>Fine imposed</td><td>Rs. 12.42 Cr.</td></tr>
</table>
D. Action Taken against Units violating Plastic Waste Management Rules 2016 as amended
a) UPPCB has issued Show Cause Notice under Section 5 of Environment (Protection) Act, 1986 read with Plastic Waste Management Rules, 2016 as amended with 2018 against 353 defaulter Plastic Units.

E. Action taken for non-compliance of Extended Producers Responsibility provision
<table>
<tr><td>Environmental Compensation (EC) imposed on 32 Brand Owners</td><td>Rs. 10.23 Cr</td></tr>
<tr><td>Show-Cause Notice issued against 51 Brand Owners for EC imposition.</td><td>Rs. 30.00 Cr</td></tr>
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<td>8.</td>
<td>There is a need to have innovative solutions to use the leftover stubbles for the production of some useful items or to use this waste to prepare some useful decorative products with the help of self-help groups. The leftover stubble can be used in treating the water and waste water as its derivatives have a high adsorption rate to adsorb heavy metals from water and wastewater. The commercial use of the rice husk to produce the silica gels, silicon chip, synthesis of activated</td>
<td>
a) The Government of Uttar Pradesh has started supply of paddy crop residue to Cow Shelters by farmers and in return the farmer gets Cow Dung Manure. This innovative practice has helped in reducing the Crop residue burning incidents in the State. In the preceding paddy crop harvesting season 43708 MT of paddy crop residue has been supplied to the Cow Shelters in the State.
b) 2.62 Lakh Waste Decomposer bottles and 4000 decomposers capsules distributed free of cost among farmers, total 266000 acre area covered in 62 districts of the state.
c) Awareness campaigns are conducted in the state with the help of NSS and NCC.
d) Parali/ Crop residue is also being used to make Bio Compost at farmers farm/field itself by digging compost pits at a corner of farm/field with the financial help under MNREGA.
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	carbon and silica, production of lightweight construction materials and insulation, catalysts, zeolites, ingredients for lithium-ion batteries, graphene, energy storage/capacitor, carbon capture, and in drug delivery vehicles.	
9.	The UPPCB should conduct public awareness programs to make the people aware of the benefits of the clean air which people have already experienced during the lockdown. Cumulative drives involving the people to improve the indoor air quality should be taken into action. The awareness about cost effective methods such as indoor plantation should be promoted. The responsibility of the citizens should also be fixed and more and more public participation should be encouraged in improving the overall air quality.	UPPCB has prepared a Plan for taking up activity-based IEC activities so that all the stakeholders including public, Educational Institutions, Resident Welfare Associations, Civic Bodies, Students etc. learn to adopt best environment and clean air practices. However, the IEC activities could not be taken up in full swing owing to COVID-19 pandemic situation. In order to start, online activity-based IEC Activities like Clean Air Hackathons are being organized for which software development is under progress. Moreover, the Air Quality Monitoring Committee has decided that the Environment Excellence Awards will also be started so that the activities of developing and maintaining best environmentally managed homes, campuses, RWAs, ULBs & Gram Panchayats may be promoted. UPPCB Has prepared a concept note for this and is under consideration for being sent to GoUP for approval. UPPCB in coordination TERI under Clean Air Project Indian funded by Swiss Agency for development and Cooperation has organized a Webinar on Health effects of air pollution ON 22nd Dec 2020 for the stakeholders in which views were shared on the subject by leading Medical Experts. Media is one of the most important stakeholders, which not only raise pertinent issue but plays an important role in spreading awareness in general public. Media plays a key role in shaping public perception and generating public awareness on the issue of air pollution. Further, it is also largely responsible for disseminating information as well as instigating public discourse on clean air action across different public platforms. Conclusively, sensitization of media is very important for their better understanding of the issues, solutions and impacts. Media once sensitized can play a very important role in seeing support from general public for

air pollution control. In view of this, TERI & UPPCB plans a media sensitization workshop on 'Air pollution, sources, and impacts 'to spread awareness on the issue and also to build capacities in media fraternity for effective and adequate reporting of air pollution issues and possible solutions NACs on 19.01.2021. This workshop also aims to sensitize the professionals from the media industry about the science of air pollution, sources, key solutions and health impacts of air pollution.

For improving the indoor air quality, UPPCB is co-coordinating with Institutes of Reputes for development of SOPs for Green Infrastructures suitable for buildings and limited spaces available in campuses and RWAs. UPPCB has prepared the Terms of Reference for the study related to development of Green Infrastructure and has sought proposals from Institutes of Repute (IoRs) for the development of SOPs for Development of suitable Green Infrastructures. The proposals from 5 IoRs have been received which are under scrutiny and soon work orders shall be issued. This will facilitate development of low-cost Green Infrastructures for improvement of microclimate of the campuses and RWAs including indoors.

UPPCB has also developed SOPs for the Miyawaki Plantations which a technique related to fast growing forests of native species on small patch of land. Plantations grown under Miyawaki Technique are established very fast and have advantage over the conventional plantations with respect to absorption of air and noise pollution. The SOPs developed by UPPCB with the technical support of Afforest has been made available in the public domain along with the online training module. Recently due to this facilitation done by UPPCB, Miyawaki Plantations have come up in various NACs which are very effective for control of Air and Noise pollution. The details of Miyawaki Plantations developed by various agencies in the State is given below-

S. No.	City Name	Proposed area (ha)	Planted area (ha)	Expected timeline for completion
1	Prayagraj	10.5	0.1575	March 21
2	Agra	0.95	0.06	March 21

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<tr><td>3</td><td>Varanasi</td><td>2.79</td><td>1.45</td><td>March 21</td></tr>
<tr><td>4</td><td>Kanpur</td><td>1.0</td><td>1.0</td><td>Feb 21</td></tr>
<tr><td>5</td><td>Lucknow</td><td>4.0915</td><td>1.738</td><td>March 21</td></tr>
<tr><td colspan="2">Total</td><td>19.3315</td><td>4.4055</td><td></td></tr>
</table>
</td>
</tr>
<tr>
<td>10.</td>
<td>As per the directions given in NCAP for a reduction of 35% of the pollution in 3 years starting from the levels of 2017. The target has not been achieved. There needs to be an accountability matrix for each stakeholder and a system of continuous monitoring to achieve these targets in the prescribed time schedule. The work of flood plain zoning is in process in the State of Uttar Pradesh. UP has plans for massive afforestation to the tune of 25 crore plants this year. This could be utilized scientifically to develop Green Belts on riversides. The plantation will also benefit in controlling the floods and stabilization of the river banks.”</td>
<td>A. <u>Targets under NCAP -</u> As per the NCAP Policy document, taking into account the available international experiences and national studies, the tentative national level target of 20%–30% reduction of $PM_{2.5}$ and PM_{10} concentration by 2024 is proposed under the NCAP. This is keeping 2017 as the base year for the comparison of concentration.
B. <u>Steps Taken by the State -</u> In order to achieve this target, the State has prepared Action Plans of all 15 Non-Attainment Cities (NACs) and got it duly approved from Air Quality Monitoring Committee (AQMC) and CPCB. These Action Plans are being implemented in NACs under the direction of Chief Secretary GoUP. The Action Plans have clearly defined timelines and accountability of the concerned Departments/Agencies and Implementation of these Action Plans is monitored on monthly basis through the tree tier monitoring network developed by the State. The monthly monitoring of the Action Plans is done at district/NAC level by District Environment Committees under the Chairmanship of District Magistrates and at State level the compliances/progress submitted by districts is monitored by the State level AQMC constituted under the Chairmanship of Principal Secretary Environment, Forest & Climate Change and Waste Management Committee constituted under the Chairmanship of Principal Secretary, Urban Development. The Chief Secretary GoUP also reviews the progress of compliances on monthly basis.
C. <u>Accountability Matrix -</u> The State has prepared accountability matrix for each of the Thematic Intervention related to control of air pollution under the Thematic Compliance Report of the State as per the directions of Hon’ble NGT O.A. 606/2018 dated 02.07.2020 passed in the matter of Compliance of Municipal Solid Waste Management Rules 2016 and</td>
</tr>
</table>

		have submitted it before Hon'ble NGT and CPCB on 24.10.2020. Theme wise summary of accountability matrix is given below- **I. Compliance of Solid Waste Rules including Legacy Waste:** **a) District Level** i. District Magistrate: ➢ For SWM Rule 12 to make available land site. ➢ For monitoring the progress all ULBs in district and uploading the information on monitoring portal of UPPCB. ii. For Compliance and progress as per Rule 15 SWM: ➢ In Municipal Corporations: Concerned Mayor & Municipal Commissioner ➢ In Nagar Palika Parishad/ Nagar Panchayat: Concerned Chairperson & Executive Officer ➢ In Gram Panchayat: Concerned Gram Pradhan and Panchayat Secretary **b) State Level** i. In addition to the above officials being nodal for ensuring progress and compliances related to SWM Rules, as the 17 Municipal Corporations of the state constitute nearly 60% of MSW generated in the State so State Mission Director SBM URBAN will monitor the progress of 17 Municipal Corporations. ii. For State level compliance in Gram Panchayats, State Mission Director SBM RURAL will monitor the progress. **II. Compliance of C & D Waste Management Rules:** **a) District Level** i. District Magistrate: ➢ To make available land site. ➢ For monitoring the progress all ULBs in district and uploading the information on monitoring portal of UPPCB. ii. For Compliance and progress as per Rule:

- In Municipal Corporations: Concerned Mayor & Municipal Commissioner
- In Nagar Palika Parishad/Nagar Panchayat: Concerned Chairperson & Executive Officer

b) State Level

i. In addition to the above officials being nodal for ensuring progress and compliances related to C&DWM Rules, Secretary Urban Development UP will monitor the progress of 17 Municipal Corporations.

III. For execution of Clean Air Action Plan of NACs:

S.No.	Area	Designated Officer
1	Plying of Public transport for public transport including establishment of sufficient charging stations.	1. Concerning Municipal Commissioner and Executive officer of ULB. 2. Concerned District Magistrate to review the progress and monitor the compliances and upload the progress on monitoring portal of UPPCB. At state level: Mission Director SBM Urban to coordinate.
2	Development/Strengthening of Bike zone/Cycle zone at metro/railways/bus stations from where travelers hire bi-cycle to reach the destination.	
3	Launch extensive drive against polluting vehicles for ensuring strict compliance	Officer nominated by Transport Department
4	Prevent parking of vehicles in the non-designated areas	i. Officer nominated by Traffic Police. ii. Officer nominated by Urban Development Department
5	Installation of remote sensor-based PUC system	Officer nominated by Transport Department

		6	Suspension of road dust and other fugitive emissions control	Officer nominated by Urban Development Department
		7	Greening of open areas, gardens, community places, Residential welfare associations/societies (RWAS), schools and housing societies	Officer nominated by Nagar Nigam & Development Authority
		8	Control of emissions from biomass/garbage/municipal solid waste burning	Officer nominated by Urban Development Department
		9	Control of industrial emissions	Officer nominated by concerned Regional Officer of UPPCB
		10	Control of air pollution from constructions and demolition activities	Officer nominated by Urban Development Department
		11	Tree Plantation for mitigation of air pollution based open location of pollution sources and Wind rose data	Officer nominated by Forest Department

Achievements with respect to Target

A. The trends of PM_{10} & $PM_{2.5}$ concentrations in 2018, 2019 & 2020 compared to the base year 2017 are shown in the tables below-

I. PM_{10} trend in NACs -

S.No.	City Name	Trend of PM_{10} concentration (µg/m^3) & % change w.r.t 2017						
		2017	2018	% change	2019	% change	2020	% change

1	Lucknow	230.70	215.85	-6.44	196.64	-14.76	180.06	-21.95
2	Kanpur	224.34	216.98	-3.28	207.90	-7.33	218.35	-2.67
3	Agra	186.10	218.76	17.55	194.56	4.54	140.63	-24.43
4	Anpara	158.85	183.00	15.20	171.54	7.99	145.72	-8.27
5	Gajraula	205.40	225.67	9.87	226.38	10.21	158.43	-22.87
6	Ghaziabad	275.45	234.90	-14.72	195.35	-29.08	204.57	-25.73
7	Varanasi	250.86	200.73	-19.98	185.15	-26.19	167.69	-33.15
8	Noida	209.65	239.80	14.38	205.41	-2.02	200.97	-4.14
9	Firozabad	219.77	223.01	1.47	211.99	-3.54	173.74	-20.94
10	Jhansi	112.85	95.99	-14.94	95.47	-15.41	89.60	-20.60
11	Khurja	192.45	205.65	6.86	229.00	18.99	174.21	-9.48
12	Prayagraj	145.26	231.05	59.06	217.45	49.70	188.62	29.85
13	Moradabad	213.05	227.42	6.74	238.88	12.12	212.50	-0.26
14	Bareilly	206.85	227.30	9.89	223.34	7.97	145.80	-29.51
15	Raebareli	140.93	132.14	-6.24	164.42	16.67	109.04	-22.63

II. $PM_{2.5}$ Trends in NACs –

Trend of $PM_{2.5}$ concentration ($\mu g/m^3$) & % change w.r.t 2018						
S.No.	**City Name**	**2018**	**2019**	**% change**	**2020**	**% change**
1	Agra	102	73	-28.43	79.74	-21.82
2	Kanpur	103	97	-5.83	146.17	41.91
3	Varanasi	95	92	-3.16	143.59	51.15
4	Lucknow	95	77	-18.95	89.09	-6.22
5	Ghaziabad	135	124	-8.15	109.13	-19.16
6	Noida	125	117	-6.40	97.28	-22.18

7	Moradabad	102	101	-0.98	114.68	12.43

B. The Analysis of the data shows that due to effective implementation of the Action Plans and monitoring-

I. Out of 15 NACs 09 NACs namely Lucknow, Agra, Gajraulla, Ghaziabad, Varanasi, Firozabad, Jhansi, Bareilly and Raebareli have already achieved target well within the prescribed timeline by 2024 as envisaged in NCAP with respect to PM_{10} as reduction in values of PM_{10} concentration has been observed between 20-30 % as compared to the base year 2017.

II. In Kanpur, Khurja, Anpara and NOIDA the decreasing trend in PM_{10} values have been observed. The implementation of Action Plan will be ensured in order to achieve the targeted reductions in the values ofPM_{10}.

III. However, decreasing trends were not observed with respect to PM_{10} IN 02 NACs namely Prayagraj &, Moradabad. In Prayagraj, the construction activities during the Pre Kumbh period has resulted in increasing trend of $PM_{10.}$ Strict implementation of Action Plan and GRAP shall be ensured by the State in order to control air pollution in Prayagraj and Moradabad.

IV. Out of 07 NACs monitored for $PM_{2.5}$ in 04 NACs namely Agra, Kanpur, Varanasi & Noida $hav_{e\ al}$ready achieved target well w_{ith}in the prescribed timeline by 2024 as envisaged in NCAP with respect to $PM_{2.5}$ as reduction in values of $PM_{2.5}$ concentration has been observed between 20-30 % as compared to the base year 2017.

V. In Ghaziabad also reduction in the $PM_{2.5}$ of 19.16 % in 2020 compared to base year

		2017 is also observed which is close to the target envisaged in NCAP. In Lucknow also reduction in the $PM_{2.5}$ in 2020 has been observed as compared to the base year 2017. VI. However, in Moradabad, the $PM_{2.5}$ concentrations have been observed increasing compared to the base year 2017 for which the reasons are being analyzed for prioritizing the actions aimed at achieving the desired targets under NCAP. D. **Scientific Plantations -** The State has taken up massive plantation drive across the State. In the year 2020-21, the districts having Non-Attainment Cities within their territorial jurisdiction were given priority for taking up greening and afforestation activities. In the district having 15 Non-Attainment Cities, the afforestation activities were taken up by Forest Department on the land belonging to Forest Department and other departments were also involved for taking up plantation activities in Non-Forest Areas. A total of 509.8 Lakh saplings have been planted in the 15 NACs of Uttar Pradesh out of which 195.49 Lakh saplings have been planted by the Forest & Wildlife Department while the remaining 314.32 Lakh saplings have been planted by other departments. The plantations on developed on greenbelt model, block plantations, roadside/Canalside plantations, agro-forestry and farm forestry as per the SOPs developed by the Forest Department, UP. The plantation under CAMPA Scheme has also been taken up as per the approved Action Plan of UP State by National CAMPA in the year 2020-21 and Chief Executive Officer, CAMPA is preparing an Action Plan for the year 2021-22 after due consultation with Convener Members of District Environment Committee in NAC Districts also. As per the information provided by CEO, CAMPA, total 27.41 Lakh saplings have been planted in 15 NAC districts. In preceding years also 2016-17 (25.47 Lakh), 2017-18 (14.15 Lakh), 2018-19 (25.71 Lakh) & 2019-20 (29.32 Lakh) saplings were planted in 15 NAC districts under CAMPA Scheme. The Report of CEO, CAMPA and Forest Department regarding NAC District

		Wise Sapling planted are attached as **Annexure-25**. The State has also taken up plantations on riversides on priority with an objective to improve the flow in the river and also improve the air quality in the NAC districts. It is informed by Additional Principal Chief Conservator Project and Agro Forestry UP that 67.20 Lac saplings have been planted within 10 kms of Ganga River in 2020-21 in 6081.09 ha of area. Besides this 154.75 Lac saplings have also been planted within 10 kms of over 40 small rivers in an area of 20954.38 ha in 2020-21. This will definitely help in stabilizing the banks and help in controlling of floods. The report provided by Additional Principal Chief Conservator Project and Agro Forestry UP is attached as **Annexure-31A**.

Annexure - 31A

गंगा नदी के किनारे (10 किलोमीटर के अन्दर) कराए जाने वाले वृक्षारोपण का विवरण

वित्तीय वर्ष - 20-21

क्र0 सं0	प्रभाग का नाम	स्थलों की संख्या	गंगा नदी के दोनों तरफ (10 किलोमीटर के अन्दर) रोपण क्षेत्रफल (हे0में)	रोपित पौधों की संख्या
1	2	3	4	5
1	अलीगढ वन प्रभाग	1	15.00	12375
2	इलाहाबाद वन प्रभाग	16	678.51	244725
3	उन्नाव वन प्रभाग	18	125.00	103125
4	कन्नौज वन प्रभाग	2	15.00	12375
5	कानपुर वन प्रभाग	10	98.50	95288
6	काशीराम नगर वन प्रभाग	28	251.50	355000
7	कौशाम्बी वन प्रभाग	18	133.50	147275
8	गाजीपुर वन प्रभाग	27	102.00	115700
9	जे0पी0 नगर वन प्रभाग	64	667.00	1008900
10	पडरौना वन प्रभाग	9	58.00	61425
11	प्रतापगढ वन प्रभाग	22	150.00	148500
12	फतेहपुर वन प्रभाग	10	94.00	42825
13	फर्रूखाबाद वन प्रभाग	44	661.00	692850
14	बदायू वन प्रभाग	52	506.00	799525
15	बुलन्दशहर वन प्रभाग	43	339.00	439496
16	बलिया वन प्रभाग	2	10.00	11000
17	बिजनौर (सा0वा0) वन प्रभाग	38	603.00	765050
18	भदोही वन प्रभाग	27	96.00	83050
19	मुजफ्फरनगर वन प्रभाग	15	116.00	166975
20	मेरठ वन प्रभाग	66	485.00	571914
21	मिर्जापुर वन प्रभाग	10	168.08	72963
22	रायबरेली वन प्रभाग	38	307.00	330500
23	वाराणसी वन प्रभाग	6	14.00	11550
24	शाहजहॉपुर वन प्रभाग	5	48.00	49050
25	सम्भल वन प्रभाग	6	44.00	60400
26	हरदोई वन प्रभाग	18	150.00	168875
27	हापुड वन प्रभाग	17	146.00	150083
कुलयोग		**612**	**6081.09**	**6720794**

अपर प्रधान मुख्य वन संरक्षक,
योजना एवं कृषि वानिकी,
लखनऊ।

अन्य नदियों से दोनों तरफ (10 किलोमीटर के अन्दर) कराए जाने वाले वृक्षारोपण का विवरण

वित्तीय वर्ष - 2020-21

क्र0 सं0	नदी का नाम	स्थलों की संख्या	अन्य नदियों से दोनों तरफ (10 किलोमीटर के अन्दर) रोपण क्षेत्रफल (हे0में)	रोपित पौधों की संख्या
1	2	3	4	5
1	गोमती नदी	245	1603.22	2007067
2	सरयू नदी	60	400.00	440000
3	यमुना नदी	256	3391.00	837850
4	वरूणा नदी	63	366.00	444800
5	घघरा नदी	77	471.00	631050
6	तमसा नदी	77	362.00	563625
7	शारदा नदी	99	966.00	1000850
8	बेतवा नदी	49	791.00	260200
9	राप्ती नदी	206	1829.72	1995583
10	हिण्डन नदी	64	301.00	400000
11	आमी नदी	100	523.39	570600
12	अरिद नदी	11	79.97	160140
13	बादशाही बाग	8	80.00	64000
14	बागिन	14	189.00	95650
15	बकुलाही नदी	5	27.00	40500
16	बारार	1	5.00	5500
17	बारकला	13	125.00	101500
18	बिसुही नदी	44	209.50	328300
19	बेसो	6	21.00	33000
20	भईशाही	7	17.00	24100
21	बिजुल नदी	17	182.00	63700
22	बुधावन	25	174.00	189025
23	चम्बल	7	70.00	7700
24	चपडी	4	40.00	32000
25	धसन	2	25.00	12500
26	ढेला	2	15.00	16500
27	ईसन नदी	1	10.00	20000
28	फिका नदी	1	10.00	11000

क्र0 सं0	नदी का नाम	स्थलों की संख्या	अन्य नदियों से दोनों तरफ (10 किलोमीटर के अन्दर) रोपण क्षेत्रफल (हे0में)	रोपित पौधों की संख्या
1	2	3	4	5
29	गगन नदी	2	13.00	14300
30	गंगी नदी	11	58.00	77300
31	गेजरा	5	45.00	37500
32	जमनी	4	39.00	20625
33	काली नदी	9	71.50	110350
34	कल्याणी नदी	23	146.00	221550
35	कलुवाला	6	60.00	48000
36	कन्हर	23	221.00	77350
37	करूणावती नदी	9	173.08	34616
38	करोन्डी	9	105.00	84000
39	कथौनिया	10	58.00	63800
40	केन नदी	24	371.00	185500
41	अन्य नदिया	849	7310.00	4144242
कुलयोग		**2448**	**20954.38**	**15475873**

अपर प्रधान मुख्य वन संरक्षक,
योजना एवं कृषि वानिकी,
उत्तर प्रदेश, लखनऊ।

उत्तर प्रदेश शासन
पर्यावरण, वन एवं जलवायु परिवर्तन अनुभाग–7
संख्या– ४०८-२३४ /81–7–2020–01(रिट)/2019
लखनऊ : दिनांक : 05 जून, 2020

कार्यालय ज्ञाप

माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 सं0–606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 में पारित आदेश दिनांक 10.01.2020 द्वारा मुख्य सचिव के कार्यालय हेतु "Environment Monitoring Cell" की स्थापना हेतु निर्गत निर्देशों का सुसंगत अंश निम्नवत् है–

36" f. An 'Environment Monitoring Cell' may be set up in the office of Chief Secretaries of all the States/UTs within one month from today, if not already done for coordination and compliance of above directions which will be the responsibility of the Chief Secretaries of the States/UTs."

2– मा0 अधिकरण द्वारा विभिन्न प्रकरणों में पारित निर्देशों के अनुपालन में पर्यावरण, वन एवं जलवायु परिवर्तन विभाग, उ0प्र0 शासन के कार्यालय ज्ञाप संख्या–15/2019/एन0जी0टी0–259/55–पर्या–2–2019–44(रिट)/2016, दिनांक 14.06.2019, संख्या–14/2019/एन0जी0टी0–258/55–पर्या–2–2019–44(रिट)/2016, दिनांक 14.06.2019, संख्या–16/2019/एन0जी0टी0–260/55–पर्या–2–2019–44(रिट)/2016, दिनांक 14.06.2019 तथा संख्या–17/2019/एन0जी0टी0–261/55–पर्या–2–2019–44(रिट)/2016, दिनांक 14.06.2019 द्वारा राज्य स्तर पर अनुश्रवण की प्रक्रिया के अन्तर्गत विषयवार 04 राज्य स्तरीय अनुश्रवण समितियां निम्नवत् गठित की गयी हैं :–

क्र0सं0	समिति का नाम	कार्यक्षेत्र	समिति के अध्यक्ष/पर्यवेक्षक
i.	इम्प्लीमेन्टेशन कमेटी	गंगा नदी में नदी जल संरक्षण एवं प्रदूषण नियंत्रण संबंधी कार्यो का अनुश्रवण	अपर मुख्य सचिव/प्रमुख सचिव, पर्यावरण, वन एवं जलवायु परिवर्तन विभाग
ii.	रिवर रिजुविनेशन कमेटी	गंगा नदी की समस्त सहायक नदियों में नदी जल संरक्षण एवं प्रदूषण नियंत्रण संबंधी कार्यो का अनुश्रवण	कृषि उत्पादन आयुक्त
iii.	एयर क्वालिटी मॉनिटरिंग कमेटी	प्रदेश में वायु प्रदूषण के प्रभावी नियंत्रण, पर्यावरण संरक्षण एवं परिवेशीय वायु गुणत मानकों के अनुरूप सुनिश्चित कराए जाने हेतु कार्यों की प्रगति का अनुश्रवण	अपर मुख्य सचिव/प्रमुख सचिव, पर्यावरण, वन एवं जलवायु परिवर्तन विभाग
iv.	राज्य स्तरीय अपशिष्ट प्रबन्धन अनुश्रवण समिति	समस्त प्रकार के अपशिष्ट यथा ठोस अपशिष्ट, प्लास्टिक अपशिष्ट, ई–वेस्ट, परिसंकटमय अपशिष्ट एवं कंस्ट्रक्शन एण्ड डिमॉलिशन अपशिष्ट के नियमानुसार सुरक्षित निस्तारण किये जाने की स्थिति का अनुश्रवण	अपर मुख्य सचिव/प्रमुख सचिव, नगर विकास विभाग

3– <u>"Environment Monitoring Cell" का गठन :–</u>

माननीय अधिकरण के उपरोक्त निर्देशों के अनुपालन में मुख्य सचिव, उ0प्र0 शासन के कार्यालय हेतु "Environment Monitoring Cell" के दायित्वों के निर्वहन के लिए उ0प्र0 राज्य में स्थापित राज्य स्तरीय अनुश्रवण समितियों के प्रतिनिधियों को सम्मिलित

करते हुए **"राज्य स्तरीय अनुश्रवण उप समिति"** तत्काल प्रभाव से निम्नानुसार गठित की जाती है–

1– अध्यक्ष, इम्प्लीमेंटेशन कमेटी द्वारा नामित प्रतिनिधि।

2– अध्यक्ष, राज्य स्तरीय अपशिष्ट प्रबन्धन अनुश्रवण समिति द्वारा नामित प्रतिनिधि।

3– अध्यक्ष, रिवर रिजुविनेशन कमेटी द्वारा नामित प्रतिनिधि।

4– सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड/सदस्य समन्वयक, ऐयर क्वालिटी मॉनिटरिंग कमेटी – **संयोजक**

4– **<u>"Environment Monitoring Cell" के दायित्व :–</u>**

1– मा0 राष्ट्रीय हरित अधिकरण में विचाराधीन ऐसे समस्त प्रकरण जिनमें मुख्य सचिव, उ0प्र0 शासन के लिए अनुपालन/अनुश्रवण हेतु निर्देश जारी हों, में आगामी कार्यवाही की तिथि प्रदर्शित करते हुए सूचीबद्ध किया जाना।

2– मा0 राष्ट्रीय हरित अधिकरण में विचाराधीन ऐसे समस्त प्रकरण जिनमें मुख्य सचिव, उ0प्र0 शासन के लिए अनुपालन/अनुश्रवण हेतु निर्देश जारी हों, में माननीय अधिकरण के निर्देशों को विभागवार संकलित करते हुए मुख्य सचिव, उ0प्र0 शासन की ओर से सम्बन्धित विभागों को निर्देश प्रेषित कराये जाने हेतु आलेख्य तैयार कर प्रस्तुत करना।

3– ऐसे प्रकरण जिनमें मा0 अधिकरण द्वारा मुख्य सचिव, उ0प्र0 शासन के लिए अनुपालन आख्या प्रस्तुत किये जाने के निर्देश दिये गये हों, में मुख्य सचिव कार्यालय को सुनवाई की तिथि अथवा अनुपालन हेतु निर्धारित तिथि से कम से कम 15 दिन पूर्व अवगत कराते हुए संबंधित विभागों से अनुपालन आख्या प्राप्त कर एवं उसका परीक्षण कर मुख्य सचिव, उ0प्र0 शासन के समक्ष प्रस्तुत करना।

4– पर्यावरण, वन एवं जलवायु परिवर्तन विभाग, उ0प्र0 शासन के कार्यालय ज्ञाप सं0–13/2019/एन0जी0टी0–257/55–पर्या–2–2019–44(रिट)/2016, दिनांक 14.06.2019 के माध्यम से पर्यावरण संरक्षण एवं प्रदूषण नियंत्रण हेतु स्थापित त्रिस्तरीय अनुश्रवण तंत्र के अंतर्गत राज्य स्तरीय समितियों की बैठकों से प्राप्त अनुपालन रिपोर्टों का सारांश तथा मुख्य सचिव, उ0प्र0 शासन स्तर पर माह के अंतिम सप्ताह में समीक्षा बैठक आयोजित किये जाने हेतु एजेण्डा तैयार कर मुख्य सचिव, उ0प्र0 शासन के समक्ष प्रस्तुत करना।

5– U.P. Environment Compliance Portal (www.upecp.com) के माध्यम से जिला स्तर एवं संबंधित विभाग स्तर द्वारा किये गये अनुपालन की स्थिति का अनुश्रवण करना।

6– उक्त सेल का कार्यालय उ0प्र0 प्रदूषण नियंत्रण बोर्ड मुख्यालय, टी0सी0–12वी, विभूति खण्ड, गोमती नगर, लखनऊ में होगा।

7– उक्त सेल द्वारा सम्पादित किये जाने वाले उपरोक्त कार्यों का नियमित अनुश्रवण प्रमुख सचिव, पर्यावरण, वन एवं जलवायु परिवर्तन विभाग द्वारा किया जायेगा।

मुख्य सचिव, उ0प्र0 शासन के कार्यालय हेतु "Environment Monitoring Cell" के गठन लिए गठित **"राज्य स्तरीय अनुश्रवण उप समिति"** द्वारा मा0 अधिकरण के निर्देशों के अनुपालन में अपेक्षित अनुपालन की स्थिति, वांछित कार्यवाही तथा सुनवाई हेतु

निर्धारित तिथियों की सूचना सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड द्वारा प्रमुख सचिव, पर्यावरण, वन एवं जलवायु परिवर्तन विभाग के माध्यम से प्रस्तुत की जायेगी।

राजेन्द्र कुमार तिवारी
मुख्य सचिव।

संख्या–NGT-237(1)/81–7–2020–01(रिट)/2019, तद्दिनांक।

प्रतिलिपि–निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :–

1. अध्यक्ष, रिवर रिजुविनेशन कमेटी (कृषि उत्पादन आयुक्त, उ0प्र0 शासन)।
2. अध्यक्ष, इम्प्लीमेन्टेशन कमेटी (प्रमुख सचिव, पर्यावरण, वन एवं जलवायु परिवर्तन विभाग, उ0प्र0 शासन)।
3. अध्यक्ष, एअर क्वालिटी मॉनिटरिंग कमेटी (प्रमुख सचिव, पर्यावरण, वन एवं जलवायु परिवर्तन विभाग, उ0प्र0 शासन)।
4. अध्यक्ष, राज्य स्तरीय अपशिष्ट प्रबन्धन अनुश्रवण समिति (प्रमुख सचिव, नगर विकास विभाग, उ0प्र0 शासन)।
5. प्रमुख स्टाफ ऑफिसर, मुख्य सचिव, उ0प्र0 शासन।
6. सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।
7. गार्ड फाइल।

आज्ञा से,
(संजय सिंह)
सचिव।

Annexure - 33

Details of Meetings for the period (August – December 2020)

S.No.	Type of meeting	No. of meetings	Meeting Date				
			Aug 20	Sept 20	Oct 20	Nov 20	Dec 20
1.	Chief Secretary Level	05	05.08.2020	01.09.2020	12.10.2020		02.12.2020 21.12.2020
2.	AQMC	04		16.09.2020	09.10.2020; 27.10.2020	17.11.2020	
3.	DEC (Agra)	01		30.09.2020			
4.	District Level Committee (Anpara)	01		28.09.2020			
5.	District Level Committee (Bareilly)	04	04.08.2020	09.09.2020	16.10.2020	27.11.2020	30.12.2020
6.	District Level Committee (Firozabad)	01	18.08.2020				
7.	District Level Committee (Gajraula)	04	21.08.2020	29.09.2020		07.11.2020	24.12.2020
8.	District Level Committee (Ghaziabad)	03			12.10.2020	07.11.2020	07.12.2020
9.	District Level Committee (Jhansi)	01			31.10.2020		
10.	District Level Committee (Kanpur)	04			30.10.2020, 29.10.2020	11.11.2020	04.12.2020
11.	District Level Committee (Khurja)	04	08.08.2020	02.09.2020	07.10.2020	06.11.2020	
12.	District Level Committee (Lucknow)	04		28.09.2020	08.10.2020 29.10.2020	26.11.2020	
13.	District Level Committee (Moradabad)	01			09.10.2020		
14.	District Level Committee (Noida)	07	11.08.2020	08.09.2020, 16.09.2020	05.10.2020, 21.10.2020	02.11.2020	16.12.2020
15.	District Level Committee (Prayagraj)	02				24.11.2020	03.12.2020
16.	District Level Committee (Raebareli)	02		08.09.2020		25.11.2020	
17.	District Level Committee (Varanasi)	02			09.10.2020	18.11.2020	

QUARTERLY PROGRESS REPORTS OF 15 NON – ATTAINMENT CITIES

Submitted on behalf of State of Uttar Pradesh

JANUARY 21

UTTAR PRADESH POLLUTION CONTROL BOARD
Building No. TC-12V, Vibhuti Khand, Gomti Nagar, Lucknow, Uttar Pradesh 226010

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13.	Prayagraj	214-237
14.	Raebareli	238-255
15.	Varanasi	256-277

Basic Information

Name of Non Attainment City	**AGRA**
Sate/ Union Territory	UTTAR PRADESH
Name of Nodal Officer at PCB/ PCC	Chief Environmental Officer Lab
Email Id	ceolab@uppcb.in
Contact Number	0522-2720832
Date till which progress is submitted	31.12.2020

Action Point Code	Sector	Total Number of Actions	Number of Actions Completed	Number of Actions Under Progress
CB	CAPACITY BUILDING, MONITORING NETWORK AND SOURCE APPORTIONMENT	**8**	**6**	**2**
PO	PUBLIC OUTREACH	**6**	**6**	**0**
RD/ C&D	ROAD DUST AND CONTRUCTION & DEMOLITION	**25**	**17**	**8**
VE	VEHICLES	**28**	**18**	**10**
IP	INDUSTRIES	**18**	**17**	**1**
BB/DF	WASTE AND BIOMASS-DUMPING AND BURNING	**17**	**16**	**1**
AQ	AIR QUALITY DATA	**9**	**8**	**1**

CAPACITY BUILDING, MONITORING NETWORK AND SOURCE APPORTIONMENT

Action Point Code	Action Point	Present status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field type	Attachment	Attachment Contents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
CB1	**Insatllation & Commissioning of Monitoring Stations**												
CB1.1	CAAQMS	Bid evaluation completed for all the 5 CAAQMSs & Supply orders are being issued.	5	360 days	Mar-21	5	Number	_	List of locations	Rs. 2.4 Cr. (CapEx + 1 year OpEx) under NCAP for 2 CAAQMS) Rs. 1.5 Cr. (Only CapEx from MoEf&CC on 50:50 cost sharing basis for the remaining 3 stations)	Rs.2.268 Cr (under NCAP) Rs. 1.5 Cr. (from MoEF&CC)	-	Rs. 0.132 Cr (yet to be released by CPCB
CB1.2	Manual Stations	2 Manual Stations are established and are functional. Monitoring of PM10, PM2.5, NO2 and SO2 is carried out at both the stations. There is a requirement of 1 more manual station as per CPCB guidelines	1	NA	No	1	Number	_	List of locations	Rs. 8.96 Lac/ year (O&M for 2 stations)	Rs. 8.96 Lac	Rs. 8.96 Lac for year 2020	Rs. 25 Lacs for 1 Manual monitoring station (CapEx and 1 year OpEx)
CB3	**Assessment of sources**												
CB3.1	Emission Inventory	Comprehensive source apportionment including the detailed emission inventory has been completed	EI study	NA	No	Completed	Yes/No			100.63 lacs	100.63 lacs	60.00 lacs	
CB3.3	Source Apportionment Study	Comprehensive source apportionment has been completed	Comprehensive SA study	NA	No	Completed	Yes/No						
CB4	**Training & Capacity Building**												
CB4.2	Infrastructure development (Laboratory/ AQM Cell	AQM cell in UPPCB HQ in Lucknow & Air Lab in RO office Agra have already been established and are functional	01 AQM Cell & 01 Air Lab	30 days	No	NA	Yes/No	_		NA	_	_	_
CB4.3	Enforcement Units	1 enforcement unit has been procured & established. Order for remaining 02 enforcement units has been placed.	3	NA	Mar-21	2	Yes/No	_		Rs. 22.50 lac	Rs. 21.2625 Lac	Rs. 8 Lac	Rs. 6.3375 Lac (including Rs. 1.2375 lac yet to be released from the sanctioned fund)
CB4.4	Organization of meeting of District Environment Committee for sensitizing the Line Departments for advance preparedness of implementation of Action Plan and following action points	District level committee is functional and meetings are held on monthy basis. DEC meetingsdurin the last quarter held on the following dates: 30.09.2020	NA	Regular activity	No	12		_		NA	_	_	_
CB5	Emergency Response System	1. GRAP is applicable in the city and monitoring is done on a regular basis by DEC. 2. For the purpose of ERS to be developed by PCB, State Disaster Management Authority and Meteorological Department as per the order of Hon'ble NGT dated 20.11.2019, the disaster Management Authority has requested for development of a guideline by NDMA. The matter also reviewed by CS,GoUP and a letter has been sent to NDMA, CPCB and MoEF&CC for issuance of a guideline for development of ERS for severe levels of air pollution. The response of MoEF&CC, CPCB & NDMA is awaited.	1. GRAP implemention 2. Development of ERS as per of order of Hon'ble NGT	1. 90 days 2.To be provided by NDMA, MoEF&CC & CPCB	1. No 2.Yes as matter referred to NDMA, MoEF&CC & CPCB	NA		1	2. Letter dated 22.12.2020 written by the State to NDMA, CPCB & MoEF&CC	Not Needed	NA	NA	NA

PUBLIC OUTREACH													
Action Point Code	**Action Point**	**Present status**	**Target**	**Target Date**	**Deviation from Approved Action Plan Target**	**Annual Target**	**Field type**	**Attachment**	**Attachment Contents**	**Total Funds Allocated**	**Funds released**	**Funds Utilized**	**Additional Funds Required**
PO1	**Public Outreach**												
PO1.1	Daily Air Quality Public Information Dissemination System	Real time data on Air quality is being made available on Sameer App.	Real time monitoring data on Sameer App	15 days and thereafter as regular activity	No	NA	Yes/No		Plan for dissemination and detailed action taken	NA	_	_	_
PO1.2	Social Media Platforms	Every Display Board (Agra smart city ltd.and Nagar Nigam)messages for public awareness is being displayed.	NA	Regular activity	No	Every Display Board	Yes/No			NA	_	_	_
PO1.3	Issue public advisory for prevention and control of air polltuion	Weekly AQI bulletin is published on UPPCB website	On social media platform and display boards	Regular activity	No	Regular Activity	Number		Number and detail of public advisories per quarter	NA	_	_	_
PO1.4	Deeper public engagement and consultation (workshops/ programmes in schools/ colleges)	Clean Environment Online Hackathons 2021 have been organised by UPPCB	NA	Regular activity	No	Regular Activity	Number		Number & details of public awareness events held per quarter	NA	_	_	_
PO1.5	Launch mobile app to update public about status of air quality	AQI status of available on Sameer App and other than this, AQI bulletin is published on UPPCB's website on regular basis	Sameer App is functional	30 days	No	Regular activity			Details of app	NA	_	_	_
PO2	**Public Greivance Redressal System**												
PO2.1	App Based System	Swachh Vayu App has been developed and is operational since June 2020. The status of complaints received as on 05.01.2021 : Received - 07 Resolved - 05 Pending - 02	Swachh Vayu app	30 days	No	Completed	Number		Number of complaints registered and number of complaints resolver per quarter	NA	_	_	_

ROAD DUST AND CONSTRUCTION & DEMOLITION

Action point code	Action point	Present status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field type	Attachment	Attachment Contents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
RD1	**Road dust**												
RD1.2	Maintain potholes free roads	All pot holes in Agra Development Authority to colony Tajnagri phase-2 and shastri puram have been filled the roads are free of pot holes	49 Km	June 2020	No	NA	Number			2.11 Crore	2.11 Crore	2.11 Crore	_
RD1.3	Regular cleaning of street surfaces and spraying of water to suppress dust.	03 water sprinklers costing Rs. 71.1 Lacs have been procured. RFP has been floated for operation and maintenance of water sprinklers. Budget for operation and maintenance is Rs. 18 Lac/annum. Completed M.G. road kamla nagar - Avas vikas Khatta ghar Jamuna kinara Tajganj ward V.I.P ward	03 water sprinklers	90 days	No	Completed	Number			1 Cr	0.60 Cr	100%	0.40 Cr
		(Assessment of Road dust present in the 10 major roads & streets in) Agra has been completed	NA	17-22 August, 2020	No	completed	yes	yes	Report	1.0 lac	1.0 lac	1.0 lac	No
		Removal of Road Dust on 08 major roads & streets at least twice a month in 100 Foota raod to Hotal double tiree- Pratappura to Phool shayyid T.D.I mall Fatehabad raod Rambag Etmadola Khandari Chauraha Budhi ka nagala Jeevani mandi Hathi ghat etc.	08 major roads	From October, 2020	No	ongoing	NA	_	_	NA	NA	_	_
		Night Washing in 100 Foota raod to Hotal double tiree- Pratappura to Phool shayyid T.D.I mall Fatehabad raod Rambag Etmadola Khandari Chauraha Budhi ka nagala Jeevani mandi Hathi ghat etc.	Setting up Infrastructure for use of treated STP effluent	28.02.2021	No	ongoing	Number	_	_	1.25 Cr	0.75 Cr	Upto 28.02.21 0.322Cr	1.128 Cr
RD1.4	Black-topping of unpaved road	Work is under progress and the details are attached as Annexure 1. Blacktopping of the metalled road for swift flow of traffic in Agra city is being done regularly.2. Under Rehabilitation of Major Road pavement of 12 roads shoulders is under progress.3. Under Beautification Streetscaping of Fatehabad road project- the total road length is 7.5 kms from Commisionary Chowk to Ramada plaza. Footpath is proposed along this complete stretch out of which 3km footpath has been completed on both sides. 4. In zone-1, 120 works of CC roads, interlocking and blacktopping work comlpete and 8 work in progress. 5. In zone-2&3(Partial), 92 works of CC roads, interlocking and blacktopping work comlpete and 1 work in progress. 6. In zone-4&3(Partial), 120 works of CC roads, interlocking and blacktopping work comlpete and 8 work in progress.	Rehabilitation of major roads Beautification of Fatehabad road	March 22 March 22	No	NA	Number			43.19 crore	0.51 Crore	0.51 Crore	No
RD1.6	To take appropriate action to remove road dust/silt regularly by using mechanical sweepers	Procurement of 02 mechanical street sweepers costing Rs. 1.5 Crore has been done and delivery for the same is expected by Jan 21. The annual cost for operation and maintenance of these street sweepers is Rs. 30 Lacs.	Procurement of 02 mechanical sweepers	Feb-21	No	NA	Number			Rs. 2 Cr	1.89 Cr	Nil	0.11 Cr
RD1.7	End-to-end paving of the road	Work of rehabilitation of major road pavement of road shoulders is under progress. Timeline of the project is upto July 2021	Work of rehabilitation of major road pavement of road shoulders	NA	Jul-21	NA	_	_	_	99.35 crore	99.35 Cr	0	0
RD1.9	Introduce water fountain at major traffic intersection	10 intersections already have water fountain. 8 new locations have been identified for water fountain. DPR is under Preparation for the placement of fountains is underway which will be installed at Eight different places of city on Eight major intersections of Agra City.	08 water fountains	90 days	No	NA	8	Yes	Details of the major intersections where installed	1.22 crore	0.99 crore	0	0
RD1.10	Widening of Roads	Widening of Road project under NHAI is being executed under BOT mode by the concessionaire. All the cost related to environement etc are included in Project cost. Further, it is to inform that the project of Agra to Etawah section of NH-2 has been completed on 24.11.2020 and no other work of widening of roads is presently under progress under jurisdiction of PIU Agra.		90 days	October 2020	NA	-□	Yes	Details on the steps	222 cr	222 cr	222 cr	No
					July 21	NA	-	Yes	Details on the steps	2945 Cr	-	-	No
		Widening of Road in Six lane Awanti Bai Xing to Rohta Nahar (City Portion of Gwalior Road) Project will take six months for completion as soon as permission of Hon'ble Supreme Court is obtained for tree felling.	6.5 km	90 days	October 2020	NA		No	No	33 cr	33 cr	0	0
		Widening of Agra-Bah-Fatehabad road in six lane unto inner ring road(km-11) from Awanti Bai Xing Project is 80% complete but rest of part requires cutting of trees and therefore will take six months for completion as soon as permission of Hon'ble Supreme Court is obtained for tree felling.	9.9 km	90 days	Oct20	NA	-	-	No	99.21cr	99.21cr	70 cr	0
RD1.11	Improvement of infrastructure for decongestion of road.	Agra inner ring road Phase-I constructed by ADA has been commenced. Phase –II is under progress.	7.8 km	NA	October 2020	NA	Text	Yes	Detail the steps	250.78 cr	250.78 cr	150 cr	70 cr
		Agra inner ring road Phase-III	6.44km	NA	Jan 2023	NA		No	No	NA	NA	NA	NA

Action point code	Action point	Present status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field type	Attachment	Attachment Contents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
RD1.15	Create Proper Pedestrian Infrastructure	Work of rehabilitation of major road pavement of road shoulders is under progress.	major road pavement of road shoulders	NA	July 2021	NA	Text	Yes	Details on the steps	99.35 crore	2.22 Cr	2.22 Cr	No
RD1.16	All the canals/nullah's side roads should be brick lined. Proper plantation also carried out.	All the nallahs flowing through forest areas have vegetation cover all around. As per Irrigation Department, metalled Road and plantation of Park Minor (2.800 km) is already completed.	NA	360 days	No	Completed	Text	Yes	Details on the steps	NA	NA	NA	
RD2	Creation of green cover												
RD2.2	Creation of green buffers along the traffic corridors and their maintenance	Detailed plan for greening the Agra city using satellite images and windrose diagram was prepared by U.P Pollution control board. Also a micro plan was prepared in year 2019 which is being updated at present.☐☐	Plantation in 358 Brick guard in financial year 2020-21.	90 days	No	Completed	Text	Yes	Details on the steps	80 lac	4.58 lac	2.68 lac	--
		maintenance of Approximately 180000 sqm area planned for green buffer/ landscaping opposite Agra Fort road.	2020-21	90 days	No	Completed	NA	No	No	40 lac	40 lac	20 lac	No
		Plantation on central verge of Agra inner ring road phase-I has been completed and requires 25 lac annually for its maintenance.	Year 2020-2021	90 days	No	Completed	NA	No	No	25 Lac	25 Lac	25 Lac	No
RD2.3	Necessary changes in byelaws- Greening of open areas, gardens,commun ity places, schools and housing societies	13.19 Lac Plants Planted in 1187 Ha. District agra In financial Year 2020-21	NA	90 days	No	completed	Yes/No	Yes	Notification copy	Social forestry -266.04 Lac. City Plan- 7.93 Lac. SCP- 5.14 Lac Campa (ca)-80.93Lac Campa(non ca)-244.02 Lac NCAP - 4.42 Lac. (Total- 608.48 Lac)	Social forestry -266.04 Lac. City Plan- 7.93 Lac. SCP- 5.14 Lac Campa (ca)-80.93Lac Campa(non ca)-244.02 Lac NCAP - 4.42 Lac. (Total- 608.48 Lac)	Social forestry -266.04 Lac. City Plan- 7.93 Lac. SCP- 5.14 Lac Campa (ca)-80.93 Lac Campa(non ca)-222.03 Lac NCAP - 4.18 Lac. (Total- 586.25 Lac)	
		Approximately 15000sqm area has been identified and planned for green buffer/ landscaping under Miyawaki technology plantation.	2020-21	90 days	No	ongoing	NA	No	No	80 lac	4.58 lac	2.68 lac	No
RD2.5	Builders should leave 25%/33% area for green belt in residential colonies to be made mandatory.	Complied with ADA is ensuring green belt as per building by-laws and norms while sanctioning layout Plans. (Nagar Nigam-This being followed regularly.) (A total of 38100 saplings have been planted against a target of 35000-UPPCB). (ADA in the year 2020 has planted 16450 plants in various schemes for mitigation of air pollution. appox cost Rs. 141.00 Lacs) (UPSRTC-we have Planted 3300 Palnts. which were Supplied by the forest Department free of cost.)	NA	180 days	No	Completed	Yes/No	Yes	Notification copy	NA	NA	NA	NA
RD2.7	Implementation of maintaining at least 33% forest cover area in the city in master plan.	All the forest plantations are being maintained. Forest department has very less land within Agra city. During past three years an extensive drive for plantation (208060 plants) is carried by AMC within city limits i.e. which covers area of 4041 Sq.km. the details are as follows. In FY 2018-19 total plantation of 99060 plants has been done In FY 2019- 20 total plantation 109000 plants has been done 2. For the current FY 2020-21 a total of 103511 plants are planted. As per ADA, forest area is not mentioned separately in the Master Plan 2021.However it includes entertainment and open areas which are 875.40 hectare and 421.58 hectare respectively in area, which is approximately 6.47% of master plan area.	NA	180 days	No	Completed	Yes/No	Yes	Notification copy	2.14 Crore	89.58 Lac	88.88 lac	No
C&D1	Construction Activities												
C&D1.1	Ensure transportation of construction materials in covered vehicles	All the material are handled and conveyed carefully at inner ring raod phase-2 so that the fugitive emissions do not occur.	NA	15 days, and thereafter, continue as regular activity	No	NA	Number			NA	_	_	_

Action point code	Action point	Present status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field type	Attachment	Attachment Contents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
C&D1.2	Strict enforcement of CPCB guidelines for construction (use of green screens, side covering of digging sites, etc.)	• UPPCB has launched dustapp www.upecp.in/dustapp for the purpose of dust control self audit and a public notice was issued u/s 31A of Air act in the newspaper and through e-advertisement for the same • The app is functional since October 2020 and 9 construction projects have submitted online self dust control audit assessment online and all of them have been verified to ensure the compliance of dust control norms • UPPCB ha also taken initiative for installation of PTZ cameras at all the major construction sites with open access to the UPPCB server. Installation of PTZ Camera is not applicable for Agrra Smart City Limited as per UPPCB. However, 19 PTZ Camera have been installed at various locations in ABD Area and are live at ICCC. They can be accessed by UPPCB Officers as per requirement. • Geotagging of C& D Waste alongside the roads, streets & in open plots by Physical verification is being done while collecting dust samples from major roads and streets.	NA	Regular Activity	No	NA	Text	Yes	Details on the steps				
C&D1.3	Restriction on storage of construction materials along the road.	(Nagar Nigam- Within all 210 wards of ULBs, construction and demolition work (if any) being always carried out as per Enforcement of Construction & Demolition Rules 2016. ULB charges penalty as per By-laws published in case of any violation seen) Penalty imposed Rs. 1913950.00 (Nagar Nigam Agra) UPPCB has imposed Rs 6.83 cr on NHAI for causing air pollution due to non compliance of C&D rule,2016.	NA	Regular Activity	No	NA	Number			NA			
C&D1.4	Covering of construction site.	Construction site at inner ringroad phase-2 are kept moist so there is no fugitive emissions.	NA	30 days	No	NA	Number			NA			
C&D1.8	Enforcement of Construction and Demolition Waste Rules	(ADA-Due to the MOEF & CC imposed ad-hoc moratorium on date 08-09-2016 in Taj Trapezium zone and set up of new industries and expansion in existing industries of red, orange and green categories except white category. There has been no new major constructions exceeding covered area 5000 sqm .) (Nagar Nigam- Within all 210 wards of ULBs, construction and demolition work (if any) being always carried out as per Enforcement of Construction & Demolition Rules 2016. ULB charges penalty as per By-laws published in case of any violation seen) Penalty imposed Rs. 1913950.00 (Nagar Nigam Agra) UPPCB has imposed Rs 6.83 cr on NHAI for causing air pollution due to non compliance of C&D rule,2016.	NA	15 days, and thereafter, continue as regular activity	No	NA	Text	Yes	Details on the steps	Rs. 6 Cr			
C&D1.9	Control measures for fugitive emissions from material handling-conveying and screening operations	All the material are handled and conveyed carefully at inner ring raod phase-2 so that the fugitive emissions do not occur.	NA	15 days, and thereafter, continue as regular activity	No	NA	NA	NA	NA	NA	NA	NA	NA
C&D1.13	Promote recycling of construction and demolition waste.	Work for establishment of 5 TPD C&D Management facility is started	Development of 5 TPD C&D waste management facility	Apr-21	No	NA				Rs. 1.5 Cr	1.41 Cr	0	0.09 Cr

VEHICLES

Action point code	Action point	Present status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field type	Attachment	Attachment Contents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
VE1	Improve and strengthen PUC programme												
VE1.1	Number of PUC centers in the city	47 centre working	NA	180 days	No	N/A	Number	Yes	List of centers	NA	_	_	_
VE1.2	Regular checking of Vehicular emission and issue of Pollution under Control Certificate (PUC)	88312 PUC issued from 1-apr-20 to 15-dec-20	NA	180 days	No	N/A	Number			NA	_	_	_
VE1.4	linking of PUC centres with remote server and eliminate manual intervention in PUC testing.	Total Online. No intervention	NA	180 days	No	N/A	Number			NA	_	_	_
VE3	Freight transport												
VE3.1	Use of off-peak passenger travel times to move freight and restrict the entry of heavy vehicles into cities during the day to continue	Heavy Vehicles are restricted during day time to enter city areas.	NA	Regular Activity	No	Regular Activity	yes	yes	Details on the steps	NA	_	_	_
VE3.2	Provide truck rest areas/parks along national and state highways to prevent entry of trucks into cities during peak hours.	Truck rest areas have been provided on major highway and expressways.	NA	Regular Activity	No	Regular Activity	Yes	YEs		NA	_	_	_
VE3.3	Diversion of truck traffic	Heavy Vehicles are not allowed to enter city areas during day time and are being passed through outer roads.Inner ring road phase-II is also under construction which is taken to be completed by march 2021.	NA	Regular Activity	No	Regular Activity	Text	Yes		NA	_	_	_
VE3.4	Check overloading: Use weigh-in-motion bridges / machines (WIM) and Weigh bridges at entry points to the city to check the payload of commercial vehicles. As per the CMVR, a penalty of 10 times the applicable rate for overloaded vehicles is applicable.	Three motion bridges are opretional. 1.Gwalior Road, Saiya 2.Bharatpur Road, Fatehpur Sikri 3. South Byepass, raibha. 1179 vehicles were challaned overweight from 1-apr-20 to nov-20.	weigh-in-motion bridges at all major entry points	180 days	No	Completed	Number (2)			NA	_	_	_
VE4	Clean fuel and fuel Quality												
VE4.1	Check on fuel adulteration and random monitoring of fuel quality data	• In Agra Mahanagar there are 56 retail outlets of Oil companies. With reference to District Magistrate Order No.-692; dated 30.07.2019, team has been constituted for random checking regarding adulteration of fuel, which is regularly checking the retail outlets. • Sale of Euro-6 fuel is carried out in the district which reduces air pollution.	NA	30 days	No	Regular activity	Number			NA	_	_	_
VE4.2	Alternative clean fuel policy for vehicle	• In Agra Mahanagar there are 56 retail outlets of Oil companies. With reference to District Magistrate Order No.-692; dated 30.07.2019, team has been constituted for random checking regarding adulteration of fuel, which is regularly checking the retail outlets. • Sale of Euro-6 fuel is carried out in the district which reduces air pollution.	NA	30 days	No	Regular activity	Number (2)			NA	_	_	_
VE 4.4	Use of Bioethanol in the city/urban transport system/waste to energy.	National Policy on Bio fuels has been approved by cabinet (Gov. Of India) on 16-May-2018. Department of Biotechnology (Ministry of science & technology) has given report on (First Biomass to ethanol plant and its commercialization) states that "The country's first second Generation (2G) ethanol plant was inaugurated by Union Minister for Science and Technology and Earth Sciences Dr Harsh Vardhan at Kashipur in Uttarakhand. Subsequently, the technology was transferred to Bharat Petroleum Corporation Limited (BPCL) and Hindustan Petroleum Corporation Limited (HPCL) to build commercial scale biomass to ethanol plants entirely based on the technology. The plants are scheduled to be operated by 2018. As soon as bio-fuel will be available in market, pilot project for public vehicles can be started. No such fuel is available presently in Agra.	NA	360 days	No	NA	Number (2)	Yes	Breakup of the number of CNG, HCNG, LPG facilities	NA	_	_	_
VE5	Parking Management												
VE5.1	Prevent parking of vehicles in the non-designated areas		NA	As regular activity	No	Regular Activity	Number (2)		_	NA	18.57 Lacs	18.57 Lacs	__
VE5.2	Development of Multi-layer parking	Multilevel car parking project on PPP model was proposed under Agra Smart City Limited which now has been dropped as per the SPV 15th board meeting dated 27.11.2019. The same has been informed to MoHUA, GoI to update it on their portal. ADA has no multilevel parking facilities and at present has no plan for constructing multilevel parking facilities. ADA has sanctioned 4 major project with provision of multilevel parking total number of parking provided 885.	NA	360 days	No	NA	Number	Yes	Details of the sites	25 crore	_	_	_
VE5.3	Penalise parking of vehicles in non designated areas	Details of action taken from Oct- Nov 2020 No. of vehicles found: 4611 No. of vehicles penalized: 4611 Amount (Rs) received as penalty: 151600	NA	As regular activity	No	Ongoing	Number			NA	_	_	_
VE6	Strengthening of Public Transportation												

Action point code	Action point	Present status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field type	Attachment	Attachment Contents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
VE6.5	Introduction of new electric buses (with proper infrastructure facilities such as charging stations) and CNG buses for public transport which will reduce plying of private vehicles on road and help to curb tail-pipe emissions.	Agra Development Authority is operating 9 Battery operated buses and 40 Battery operated golf cart for public transport at Tajmahal and 9 CNG buses at Fatehupur Sikri monuments. 100 electric buses for Agra are sanctioned by Directorate of Urban Transport, GoUP under FAME scheme and the land for maintenance depot and charging infrastructure is also finalized. Buses are set to be in operation by March 2021 No E-bus has been still registered for public transport in Agra (Transport Department -An Agreement between city Transport Directorate & M/S P.M.I. Electrobility solution Pvt Ltd was entered into in March, 2020. Because of impact of Corona pandemic the implementation there-of has been deferred to Sept,2020 when the agreement shall be operative. From the date of this agreement coming in force i.e Sept, 2020 08 Months time has been Provided for creating the Charging Infrastructure. It has been provided in the agreement that it will take another 04 months to get supply of 100 Electric Buses after the charging infrastructure is built ready. The C&DS wing of U.P Jal Nigam has submitted the design of the charging infrastructure and has estimated the cost of building the infrastructure at Rs 39.45 Cr. Thus the 100 Electric Buses shall be with us in the month of October, 2020. provided other things remain the same.)	100 electric buses and charging stations	120 days	Mar-21	NA	Number (3)			Rs. 39.45 Cr			
VE6.6	CNG infrastructure for auto gas supply in the city and transition of public transportvehicl es to CNG mode Introduction of e-buses for Public transport in metro cities		NA	Ongoing	No	Ongoing				NA			
VE6.7	Steps for promoting battery operated vehicles like Erickshaw/ECart	RTO Office, Agra has registered battery operated 2314 E-Rickshaw, 771 motor Cycle/Scooter and 4 Cars. Establishment of charging has not been done yet.	NA	Mar-21	Dec-22	Ongoing				NA			
VE7.	Traffic Congestion												
VE7.1	Conducting audit of traffic intersections and install functional traffic signals at all major intersections	79%completed. 50 ATCS Signals work has been completed	ATCS Signals at 63 Junctions	180 days	March 22	Ongoing	63			12.12 Crore	5.33 Cr	5.33 Cr	NA
VE7.2	Synchronize traffic movements/Introduce intelligent traffic system for lane-driving	63% completed. 27 ITMS junctions are working.	ITMS at 43 junctions	180 days	March 22	NA	Text	Yes	Details on the steps	27 Crore	12.00 Cr	12.00 Cr	NA
		12 traffic congestion hotspots have been identified which are listed below: 1)Lohamandi Crossing Hashimpur Road 2)MadiyaKatra Crossing Lala Lajpat Rai Marg 3)Hariparwat Crossing 4)Delhi Gate 5)Bodla crossing 6)NH-19Cut near Rainbow Hospital 7)NH-19Cut near Transport Nagar 8)Meena Bazar Field 9)GIC Ground 10) Ent ki Mandi Bodla-Sikandra Road 11) Front of Central Park Awas Vikas Colony 12) Agra Fort Parking.	NA	17-22 August, 2020	No					Not needed	NA	NA	No
		Directions were issued to traffic police for decongestion of major traffic areas during Diwali festival.	NA	Oct-20	No	ongoing	NA	yes	yes	NA	NA	NA	NA
VE7.3	Prepare plan for construction of diversion ways/ bypasses to avoid congestion due to nondestined vehicles.	Two Flyovers at two intersections are undergoing at Agra Etawah Section of NHAI.	construction of two flyovers	90 days	October 2020	NA	2	No	Details on the sites	101 Cr (two new flyovers)	101 cr	101 cr	No
		Two Flyovers at two intersections are undergoing at Faridabad Agra Section of NHAI.	construction of two flyovers	90 days	Jul-21	NA	2	No	No	-	-	-	-
		Agra inner ring road Phase-I constructed by ADA has been commenced. Phase –II is under progress. under progress. More than 60% work is completed.	7.8 km	October 2020	October 2020	NA	Text	-	Detail the steps	250.78 cr	250.78 cr	150 cr	70 cr
		Agra inner ring road Phase-III	6.44km	Jan-23	October 2020	NA		No	No	NA	NA	NA	NA
VE7.4	Prepare plan for widening of road and improvement of infrastructure for decongestion of road.	(A) Under Junction improvement Pan City and ABD Area project, improvement of junction geometry including island for proper traffic movement, provision of footpaths, provision of median/ kerbstone - all within 50m radius of the junction has been completed at- 1.Hariparvat, 2.St. John's, 3. Bijlighar crossing, 4.Babu jagjeevan ram chowk (Near Howard Park Plaza), 5.Commisionary chowk, 6.Amar hotel junction Work Under progress at- 1.Saikatakia, 2.Bodhla junction, 3. Taj view crossing 4. TDI Mall T- crossing, 5. Tiraha crossing, 6. Hotel Marriot T-junction7. Jaypee hotel, 8. Basai police chowki crossing	1	90 days	Mar-21	NA	Text	Yes	Details on the steps	5.02	5.02	5.02	NA

Action point code	Action point	Present status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field type	Attachment	Attachment Contents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
		Widening of Agra-Bah-Fatehabad road in six lane unto inner ring road(km-11) from Awanti Bai Xing 9.9 km Project is 80% complete but rest of part requires cutting of trees and therefore will take six months for completion as soon as permission of Hon'ble Supreme Court is obtained for tree felling.	NA	90 days	October 2020	9.9 km	Text	-	No	99.21cr	99.21cr	70 cr	0
VE8	Launch Public awareness campaign for air pollution control, vehicle maintenance, minimizing use of personal vehicle, lane discipline, etc.	Road safety week organized Every year transport department allots fund for road safety week. Presently 6.71 lakh has been allotted whose 20% has been used for public awareness program by organizing different programs such as nukkad natak, debate in schools, essay writing and media. Rest amount will be used at earliest.	NA	As regular activity	No	Regular Activity	Text	Yes	Details on the steps	6.71 Lacs for rto	6.71 lac	2.35 lac for rto	0
VE10	To check the calibration of emission monitoring equipments, housed in Emission Testing Centers (ETCs) once in 6 months to know the status of equipments	PUC center produce callibration certificate at the time of renewal of PUC.	NA	180 days	No	Regular Activity	Yes/No	Yes	Details on the checks conducted	NA	0	0	0
VE11	Phase out old vehicles and vehicle scrappage policy												
VE11.2	Restriction on plying and phasing out of 15 years old commercial diesel driven vehicles.	Below 3.0 ton diesel driven goods carrier have been probhited and replaced by CNG. There is no policy drafted for diesel driven commercial vehicles more than 3.0 ton. 15 year old vehicle upto 31-mar-2004 have been phased out. There re-registration is not been done. Approx 1.50 lac vehicle have been phased out.	NA	360 days	No	Ongoing	Number(2)			NA			
VE11.3	Enforcement of law against visibly polluting vehicles: remove them from road, impose penalty, and launch extensive awareness drive against polluting vehicles.	1078 Air pollution Challan and 1070 noise pollution challans were done in 2020-2021. 15 Years old private vehicle have been phased out.	NA	As regular activity	No	Ongoing	Number		Details on the drives conducted	NA			
VE12	NMT												

INDUSTRIES													
Action point code	**Action point**	**Present status**	**Target**	**Target Date**	**Deviation from Approved Action Plan Target**	**Annual Target**	**Field type**	**Attachment**	**Attachment Contents**	**Total Funds Allocated**	**Funds released**	**Funds Utilized**	**Additional Funds Required**
IP1	Industrial air pollution control												
IP1.1	To intensify monitoring of industries to reduce of emission by the industries.	As major portion of agra falls under Taj Trapezium Zone. No industries are allowed to operate on fossil fuel etc. Only natural gas is allowed. Monitoring of industries are being carried out regularly.	NA	No. Regular Activity	No	Regular Activity	0	No	No	NA	NA	NA	NA
IP1.2	Action against non-complying industrial units	None of the industry was found non complying in the last quarter.	NA	No. Regular Activity	No	Regular Activity	0	No	No	NA	NA	NA	NA
IP1.3	Shifting of Polluting Industries	Complied with. Polluting units have been identified under polluters pay principle and directed to install CAAQMS. No such unit has been identified in Agra	NA	No. Regular Activity	No	Completed	0			NA	NA	NA	NA
IP1.4	Ban on Polluting Industries	Polluting industries are already banned in TTZ.	NA	No. Regular Activity	No	Regular Activity	0			NA	NA	NA	NA
IP1.5	Random auditing for Air pollution measures and Online reporting systems in the industries	Online Continuous emission monitoring system (OCEMS) have been installed in 03 units which have been connected with CPCB server.	NA	No. Regular Activity	No	Regular Activity	3	NO	NA	NA	NA	NA	NA
IP1.9	Fugitive emission control	(ADA-In all development works ADA has instructed the contractors to sprinkle the water and use green net to reduce air pollution.) (Nagar Nigam-All ULBs are Eco friendly, green and developing ULB and proper measures being taken care off to avoid any of such emissions. Also to avoid spreading of dust within the ULB Limit water sprinkling being done on regular basis.)	NA	No. Regular Activity	No	Regular Activity	Text	None	Details on the steps	NA			
IP1.10	Ensuring installation/Up-gradation and operation of air pollution control devices in industries	Complied with All the identified operating air polluting industries have installed requisite air pollution control devices and use natural Gas/LPG as fuel. Inspections are being carried out regularly by UPPCB. All the air polluting industries are using natural gas /LPG as a fuel in TTZ area.	NA	No. Regular Activity	No	Ongoing	Text	None	Details on the steps	NA	NA	NA	NA
IP1.26	Bank guarantee should be taken for the compliance of conditions imposed in CTO/CTE for control of Environmental Pollution from industries.	As per the order of Hon'ble Supreme Court dt.30.12.1996 in WP© no.13381/1984, no Consent to Establish (CTE) for polluting industries (Red/Orange) has been issued in TTZ area of Agra. Further post the Ad-hoc moratorium imposed by MoEF&CC on dt.08.09.2016, no industry has been allowed or established in Agra, as it falls in the Taj Trapezium Zone. Therefore no such bank guarantee has been deposited or forfeited.	NA	No. Regular Activity	No	NA	Yes/No	None		NA	NA	NA	NA
IP3	OCEMS in Industries												
IP3.2	Implement Continuous Emission Monitoring System (CEMS) across all targeted and applicable polluting industry	Monitoring of industrial emission is being carried out through OCEMS. Out of 03 units, 02 have installed OCEMS. 01 unit is in under process to install OCEMS.	03 OCEMS	Oct, 2020	No	NA	3	No	No	NA	NA	NA	NA
IP3.3	Development of mobile facility/van for continuous ambient air quality monitoring for different localities.	In order to reduce air pollution, Vodafone is carrying out a special operation with air purifier vans, which is being done to measure and reduce air pollution. It has a capacity of 1.5 million cubic meters, which purifies the air in eight hours, covering an area of 300 meters. Action is being taken to reduce air pollution by putting two vans around the Taj Mahal and the van is sent to the places in the city where it is growing, information was received from the smart city so that air pollution can be prevented. We propose to develop air quality monitoring van with portable systems, which may be indicative in nature. CAAQMS is difficult to maintain and expensive and works in ambient air not on emission sources.	NA	No. Regular Activity	No	NA	Yes/No	None	Details on the action undertaken	NA			
IP3.4	Live camera feed and to take action against non-complying industrial units	Complied with. Total 02 medium scale industries are identified as GPI. Both units have installed web cam and OCEMS. One more CBWTF has also installed OCEMS.	NA	Oct, 2020	No	NA	Yes	None	NA	NA	NA	NA	NA

Action point code	Action point	Present status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field type	Attachment	Attachment Contents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
IP4	Clean fuel in industries												
IP4.1	Introduction and shifting towards cleaner fuels in industries	Total no. of brick kilns – 113 No. of brick kilns granted consent – 66 Closure issued – 47 Prosecution under Air Act 1981 – 02 No. of brick kilns converted to induced draft using zigzag technology – 02	NA	No. Regular Activity	No	Regular Activity	Yes/No	None	Details on the action undertaken	NA			
IP4.2	Conversion to CNG/PNG from pet coke /wood / coal and urgent ban on furnace oil, pet coke, which are dirty industrial fuels with high sulphur and heavy metals	No. of brick kilns converted to induced draft using zigzag technology – 02 out of total operational 47 Notice issued to all defaulting brick kilns (Survey of brick kilns are done by UPPCB on regular basis and action are being taken against the brick kilns which are found violating the norms during inspection.)	NA	No. Regular Activity	No	Regular Activity	Number Yes/No	None	Notification copy	NA			
IP5	Control of air pollution from Brick kilns												
IP5.2	identification of brick kilns and their regular monitoring including use of designated fuel and closure of unauthorized units.	No. of brick kilns converted to induced draft using zigzag technology – 02 out of total operational 47 Notice issued to all defaulting brick kilns (Survey of brick kilns are done by UPPCB on regular basis and action are being taken against the brick kilns which are found violating the norms during inspection.)	NA	No. Regular Activity.	No	NA	Yes/No	None	Details on the action undertaken	NA			
IP5.3	Conversion of natural draught brick kilns to Force/ induced draught.	Total no. of brick kilns – 113 No. of brick kilns granted consent – 66 Closure issued – 47 Prosecution under Air Act 1981 – 02 No. of brick kilns converted to induced draft using zigzag technology – 04	NA	March 2021	March 2021	NA	No	None		NA			
IP11	Control of air pollution from generator sets												
IP11.1	Allow only DG sets meeting emission and design of chimney/ exhaust, acoustic enclosures standards to operate	Maximum of DG sets installed in industries are based on natural gas.	NA	No. Regular Activity.	No	Regular Activity	No	No	NA	NA			
IP11.2	Curtail use of DG Sets in social events by providing temporary electric connections	This is in practice and Temporary electric connections are being provided by M/s Torrent Power Ltd for various events as per guidelines	NA	No. Regular Activity.	No	Regular Activity		None	Details on the action undertaken	NA			
IP 11.6	Monitoring of DG sets and action against violations. Fine should be imposed on defaulters.	Actions are taken as and when complaints are received.	NA	No. Regular Activity.	No	Ongoing activity	No	No	NA	NA			

WASTE AND BIOMASS- DUMPING AND BURNING

Action point code	Action point	Present status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field type	Attachment	Attachment Contents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
BB1	**Biomass Burning**												
BB1.1	Regular check and control of burning of municipal solid wastes	Burning waste Fine 70000/-	NA	90 days	No	Regular activity		No		NA	NA	NA	NA
BB1.2	Defaulters for open burning to be imposed fines	10 Defaulters	NA	90 days	No	Ongoing activity	10	No		NA	NA	NA	NA
BB1.3	Identify Garbage burning locations and	12 Garbage burning locations small in size	NA	30 days	No	Regular activity	12	No	List of locations	NA	NA	NA	NA
BB1.4	Prohibition/complete ban on garbage burning.	Agricultural residue (Parali) has been banned. 8 incidences of garbage burning were noticed out of which only one was related with Parali burning. 04 FIRs were lodged by Agriculture department.	NA	90 days	No	Regular activity	1	No	None	NA	NA	NA	NA
BB1.5	Launch extensive drive against open burning of bio-mass, crop residue, garbage, leaves, etc.	Daily task force committee creates public awareness In newspaper as well it is being published	NA	90 days	No	Regular activity	Yes/No	No	None	NA	NA	NA	NA
BB1.8	Providing Organic Waste Compost machines , decentralization of processing of Waste, dry waste collection centers.	One MRF installed in city for segregation of dry waste collected and 6 Nos. of Organic Waste to compost plant installed in the city to treat the organic wet waste in decentralized manner .	NA	90 days	No	Completed	Number (3)	No	None	NA	NA	NA	NA
BB1.10	No plot should be left open more than 02 years and planting of trees must be mandatory on vacant plots.	Around 91,000 saplings have been planted in different areas of Agra city and Colonies. In this way, under the Municipal Corporation limit, about 200,000 plants have been planted. (ADA in the year 2020 has planted 16450 plants in various schemes approx.. cost Rs. 141.00 Lacs. Mandatory to leave 15% area for green cover of total land of the sanction layout.)	NA	90 days	No	Regular activity	Number (2)	No	None	141.00 Lac(ADA) Rs.6.765 cr (Nagar Nigam Agra)	NA	NA	NA
BB1.11	Dead Bodies of Animals should be disposed through proper treatment facility like rendering plant etc	the work of disposal of dead bodies under the Agra Municipal Corporation is mentioned by the Municipal Corporation and the Licensee Contractor / Committee as per the standards of the Pollution Control Board in the village Chalesar at a fixed place in Khasra No. 565 and 566. The pit is dug on the ground 02 meters below the ground and put salt etc. and buried. At present, the disposal of dead animals is not being done on the river, drain, pond, open space, school or religious place etc. under the municipal corporation. Neither dead carcasses of dead animals are being mixed with waste and in this regard, the city commissioner, Municipal Corporation Agra has instructed the concerned sanitation and food inspectors, environmental engineer and veterinarian for necessary action.	NA	360 days	RFP has been floated on PPP model. Timeline shall be available on award of contract	Under process		NO	None	NA	NA	NA	NA
BB 1.12	Door to Door collection of segregated waste by agency and then its disposal directly in plant without dumping it on land.	To collect garbage from Door to Door, at present the Municipal Corporation itself is collecting a total of 121 vehicles from its own sources and resources to collect wet drought separately in all the 100 wards. So far garbage collection is being done from 61030 houses, three types of dustbins have been provided by the Municipal Corporation with a view to promote source classification to each residential building owners, 1. Green 2. Blue 3. Red, Green dustbins Waste waste in blue, dry in blue and hazardous household waste in red will have to be kept and will be given only to the employee authorized by the Municipal Corporation.	NA	90 days	No	Regular activity		No	None	NA	NA	NA	NA
BB2	**Ensure segregation of waste at source**	At present, source segregation is practiced in 41% wards and AMC is making sustained effort to ensure it becomes 100%. The Schedule of collection is made and a fleet of 121 small vehicles (consisting of Tata Ace, JSA, Auto Tippers) is being used for primary Door to Door collection.	NA	30 days	No	Ongoing activity	Number (2)	Yes	None	NA	NA	NA	NA

Action point code	Action point	Present status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field type	Attachment	Attachment Contents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
BB3	**Proper collection of Horticulture waste and its disposal following composting-cumgardening approach**	In 75 Nos. of Parks, compost pits are made for treatment of horticulture waste, in addition to this one Flower Waste to Compost Plant is also installed	NA	90 days	No	Regular activity	Number	Yes	None	27.11 crore	NA	NA	NA
BB6	**Check/stop on Stubble Burning**	Nagar Nigam Task Force Committee is formed to check/stop stubble burning. Messages are being displayed on the Screens installed in the city at various locations for public awareness. Agricultural residue (Parali) has been banned. 8 incidences of garbage burning were noticed out of which only one was related with Parali burning. 04 FIRs were lodged by Agriculture department.	NA	180 days	No	Regular activity	Number Yes/No	no	None	NA	NA	NA	NA
BB10	**Landfill fire**												
BB10.2	Adopt roadmap for zero landfill policy to promote decentralized waste segregation, reuse and recycling	One MRF installed in city for segregation of dry waste collected and 6 Nos. of Organic Waste to compost plant installed in the city to treat the organic wet waste in decentralized manner .	NA	Reguler Activity	NA	Regular activity	Text	No	Details on the steps	NA	NA	NA	NA
BB11	**Fire crackers—regulate to control their usage**	Fire cracking is being regulated in city as per orders of Hon'ble Supreme Court and NGT. Use and sale of Fire cracker was fully banned during this Diwali and upto November 2020.	NA	NA	NA	Regular activity	Text	No	Details on the steps	NA	NA	NA	NA
DF1	**Domestic Fuel**												
DF1.1	Increasing the LPG connections in low income strata.	Number of household gas fuel connection issued by gas distributors in district: 1044091 • Number of commercial gas fuel connection issued by gas distributors in district: 3626 • Number of PNG connections as household fuel issued by CUGL: 21800 • Amount of fuel gas in vehicles sold out through CNG outlet: 80000-90000 Kg/day Company has distributed 933 kms of PNG line and the process of covering further area is being carried out. IGL has laid pipeline networks in maximum areas of city like Khandari area, Taj Nagari Area, Shamshabad Road, Awas Vikas Area, Jaipur House Area, Shastripuram area, Gwalior road area, Pratappura, Eidgagh.	NA	30 days	No	Completed	Number (2)	No	None	NA	NA	NA	NA
DF1.7	Introduction of improved chullahs (low emission chullahs)	Survey was conducted around Taj Mahal. All the eateries were found using Gas based Tandoor.	Gas based Tandoor and chulhas in 90 eateries	180 days	NA	Completed	Text	No	None	Rs. 22.5 Lac	NA	NA	NA
DF1.8	Implementation of Pradhan Mantri Ujjwala Yojana (PMUY)	Free gas connection has been distributed by Nodal officer, Ujjawla Yojana in the area of Agra Mahanagar. As per the report of nodal officer 227191families has been benefitted under Ujjawla Yojana. Continuous efforts are being made by District Administration in coordination with sales Manager of LPG Companies to provide gas connection to rest of the new residing families.	NA	180 Days	NA	Ongoing activity	Text	No	None	NA	NA	NA	NA

AIR QUALITY DATA

Action Code	Action Point	Field type	Attachment	Jan-20	Feb-20	Mar-20	Apr-20	May-20	Jun-20	Jul-20	Aug-20	Sep-20	Oct-20	Nov-20	Dec-20	Attachment Contents
AQ1.1	Monthly averages for PM2.5 (In µg/m3)	Number (12)	_	110.5	88	57.55	NA	NA	47	33.8	31.65	55.55	118.5	209.5	221.4	-
AQ1.2	Monthly averages for PM10 (In µg/m3)	Number (12)	_	227	186.5	94.385	75.2	76.6	105.75	74.95	63.3	106.25	242.5	276	338.8	-
AQ1.3	Monthly averages for SO2 (In µg/m3)	Number (12)	_	8.2	4.4	4.65	3.9	4.4	4.55	4.2	4.35	4.75	3.95	4	4.1	-
AQ1.4	Monthly averages for NO2 (In µg/m3)	Number (12)	_	24.85	31.45	18.6	12.7	13.1	12.55	12.3	13.6	15.95	23.1	33.85	26.75	-
AQ1.5	Annual averages for PM2.5 (In µg/m3)	Number (1)	_	97.35												-
AQ1.6	Annual averages for PM10 (In µg/m3)	Number (1)	_	164.99												-
AQ1.7	Annual averages for SO2 (In µg/m3)	Number (1)	_	4.73												-
AQ1.8	Annual averages for NO2 (In µg/m3)	Number (1)	_	20.93												-
AQ1.9	Monthly Meterological Data		NA	NA												-

Basic Information

Name of Non Attainment City	**ANPARA**
Sate/ Union Territory	UTTAR PRADESH
Name of Nodal Officer at PCB/ PCC	Chief Environmental Officer Lab
Email Id	ceolab@uppcb.in
Contact Number	0522-2720832
Date till which progress is submitted	31.12.2020

Action Point Code	Sector	Total Number of Actions	Number of Actions Completed	Number of Actions Under Porgress
CB	**CAPACITY BUILDING, MONITORING NETWORK AND SOURCE APPORTIONMENT**	**7**	**5**	**2**
PO	**PUBLIC OUTREACH**	**3**	**2**	**1**
RD/ C&D	**ROAD DUST AND CONTRUCTION & DEMOLITION**	**15**	**13**	**2**
VE	**VEHICLES**	**16**	**15**	**1**
IP	**INDUSTRIES**	**24**	**20**	**4**
BB/DF	**WASTE AND BIOMASS- DUMPING AND BURNING**	**13**	**13**	**0**
AQ	**AIR QUALITY DATA**	**9**	**9**	**0**

CAPACITY BUILDING, MONITORING NETWORK AND SOURCE APPORTIONMENT

Action Point Code	Action Point	Present Status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field Type	Attachment	Attachment contents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
CB1	**Installation & Commissioning of Monitoring Stations**												
CB1.1	CAAQMS	19 CAAQMSs are installed in the industries and are to be connected to National Network. UPPCB has sent the information sought by CPCB in prescribed format to CPCB. List of locations are attached in new sheet (ANNEX-1)	1	360 days	No	Completed	Number	Yes	NA	Funds not required	NA	NA	NA
CB1.2	Manual Stations	02 Manual station already installed:- 1. Third type 50, Anpara Colony Anpara. 2. N-23/10, Renusagar Colony, Renusagar, Anpara	2 no.	360 days	No	Completed	Number	NA	NA	Funds not required	NA	NA	NA
CB3	**Assessment of sources**												
CB3.1	Emission Inventory	EI Study based upon available data is being carried out by IIT Kanpur	NA	Dec-20	Jun-21	NA	Yes	NA	NA	Rs. 6.2 Lac (Combined cost of EI & SA)	Rs. 6.2 Lac (Combined cost of EI & SA)	Rs. 4 Lac (Combined cost of EI & SA)	NIL
CB3.3	Source Apportionment Study	Source Apportionment Study based upon available data is being carried out by IIT Kanpur	NA	Dec-20	Jun-21	NA	Yes	NA	NA	Rs. 6.2 Lac (Combined cost of EI & SA)	Rs. 6.2 Lac (Combined cost of EI & SA)	Rs. 4 Lac (Combined cost of EI & SA)	NIL
CB4	**Training & Capacity Building**												
CB4.2	Infrastructure development (Laboratory/ AQM Cell	AQM cell in UPPCB HQ and Air Lab in UPPCB Sonbhadra HQ have already been established and are functional	1 Lab & 1 AQMC	Completed	No	Completed	Yes/No	NA	NA	NA	NA	N/A	NA
CB4.4	Organization of meeting of District Environment Committee for sensitizing the Line Departments for advance preparedness of implementation of Action Plan and following action points	District level committee under the Chairmanship of District Magistrate is functional and meetings are held on monthy basis for reviewing the implementation of City Clean Air Action Plan. DEC meetings during the last quarter held on the following dates: 28.09.2020, & 02.01.2021	NA	NA	No	On-going	NA	NA	NA	NA	NA	N/A	NA

Action Point Code	Action Point	Present Status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field Type	Attachment	Attachment contents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
CB5	**Emergency Response System**	1. GRAP is applicable in the city and monitoring is done on a regular basis by DEC. 2. For the purpose of ERS to be developed by PCB, State Disaster Management Authority and Meteorological Department as per the order of Hon'ble NGT dated 20.11.2019, the disaster Management Authority has requested for development of a guideline by NDMA. The matter also reviewed by CS,GoUP and a letter has been sent to NDMA, CPCB and MoEF&CC for issuance of a guideline for development of ERS for severe levels of air pollution. The response of MoEF&CC, CPCB & NDMA is awaited.	Regular Activity	1. As Regular activity 2. Timeline for issuance of Guidelines to be provided by NDMA, MoEF& CC & CPCB	1. No 2. Yes	On-going	_	1	Letter dated 22.12.2020 written by the State to NDMA, CPCB & MoEF&CC	Not Needed	NA	NA	NA

PUBLIC OUTREACH

Action Point Code	Action Point	Present Status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field type	Attachment	Attachment Contents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
PO1	**Public Outreach**												
PO1.1	Daily Air Quality Public Information Dissemination System	Real time data on Air quality shall be available on Sameer App once CAAQMS are connected by CPCB to Sameer App. At present, monthly air quality data is being published on UPPCB's website	NA	15days, and thereafter, continue as regular activity	Yes. Timeline deviation to be provided by CPCB	NA	Yes/No	_	Plan for dissemination and detailed action taken	Not Needed	NA	NA	NA
PO1.5	Launch mobile app to update public about status of air quality	Sameer App is already functional. Air quality data is also being published on UPPCB's website on monthly basis.	NA	30 days	No	Completed	_	_	_	Not Needed	NA	NA	NA
PO2	**Public Greivance Redressal System**												
PO2.1	App Based System	Swachh Vayu App has been developed and is operational since June 2020. No complaints received as on 01.01.2021	NA	30 days	No	Completed	_	_	_	Not Needed	NA	NA	NA

ROAD DUST AND CONTRUCTION & DEMOLITION

Action point code	Action point	Present Status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field type	Attachment	Attachment Contents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
RD1	**Road dust**												
RD1.1	Immediate lifting of solid waste generated from disilting and cleaning of municipal drains for its disposal	Regularly done in the Industrial township of UPRVUPL & Renusagar Poer Division	NA	NA	No	Ongoing	Text	NA	Details on the steps	Not Needed	NA	NA	NA
RD1.2	Maintain potholes free roads	Regularly done in the Industrial township of UPRVUPL & Renusagar Poer Division	NA	NA	No	Ongoing	Number	NA		Not Needed	NA	NA	NA
RD1.3	Regular cleaning of street surfaces and spraying of water to suppress dust.	Anpara Nagar Panchayat is newly established local body and there is no Mechanical sweepers. 03 Mechanical sweepers are being used by NCL and 01 Mechanical sweepers is being used by Hindalco Ind.Ltd. Power Division Renusagar Sonbhadra	NA	90 days	No	NA	Text	NA	Details on the steps	Not Needed	NA	NA	NA
RD1.10	Widening of Roads	The road has been sanction by G.O. No- 33/2018/963/23-12-18-549/2017 Date. 07-05-2018 all the road length is coming under forest land. Forest division Issued NOC at date 9.09.2019. The cost of forest land transfer and utility shifting is not included in original estimate under CRF guideline. The utility shifting work has been sanctioned by GO No-681/23-11 -2019-1/231 /2019 dated 12.12.2019. Therefore Electrical department and Forest department started the work of pole shifting and tree cutting. At present 1650 trees is felled down and 200 poles is shifted and 80 percent of the land is encroachment free with the help of district administration. In total reach of 18.420 km road, 15.85 km earthwork, 14.98 km GSB 14.85 km WMM work is finished and work is under progress.	NA	360 days	No	Up to March 2021	Text	NA	Details on the steps	Rs.121.59 Cr	51.86 Cr	48.0 Cr	NA
RD1.11	Improvement of infrastructure for decongestion of road.	The work in under progress at Auri shaktinagar road of length 18.42 KM. by PWD. PWD have No other road under maintenance at Anpara region.	NA	180 days and thereafter continue as regular activity	Mar-21	Up to March 2021	Text	NA	Details on the steps	Rs.121.59 Cr	51.86 Cr	48.0 Cr	NA
RD1.13	Implement truck loading guidelines; use of appropriate enclosures for haul trucks; gravel paving for all haul routes.	Strictly implemented in NCL, Hindalco and UPRVUNL	NA	NA	No	NA	Text	NA	Details on the steps notification copy	Funds not needed separately	NA	NA	NA

Action point code	Action point	Present Status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field type	Attachment	Attachment Contents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
RD1.14	Identify road stretches with high dust generation	Road dust sampling was carried on following 12 Points on Auri More -Shaktinagar Roads were selected for dust monitoring. Details of Road dust points are as below- 1 Dibulganj, near Lanco Plant gate, Anpara, Sonbhadra. 24.208815 N 82.793302 E 2 Auri More, near Anpara Police Station, Anpara, Sonbhadra. 24.20782 N 82.767817 E 3 Anpara to SingrauliRoad,NearAnpara railwaystation more,Anpara,Sonbhadra 24.212482 N 82.767236 E 4 Parasi near Renusagar more, Anpara, Sonbhdra. 24.184414 N 82.77092 E 5 Basi near NCL Kakri Pariyojna Gate, Kakri Sonbhadra. 24.166498 N 82.766784 E 6 Bina near NCL Bina Stadium, Bina, Sonbhadra. 24.145256 N 82.770726 E 7 Village: Yogichora near Mishra H.P. Petrol Pump Khadia Road, Sonbhadra. 24.120051 N 82.757835 E 8 Khadia near NCL Khadia Pariyojna Gate, Khadia, Sonbhadra. 24.118114 N 82.726842 E 9 Shaktinagar Bus Stand Chauraha, Shaktinagar, Sonbhadra. 24.12229 N 82.694321 E 10 Dudhichuha, Shaktinagar, near Balia nala, Shaktinagar, Sonbhadra 24.122947 N 82.668575 E 11 Shaktinagar to Vindhyanagar road near NTPC Shaktinagar plant gate Shaktinagar, Sonbhadra 24.105865 N 82.692702 E 12 Chaube-Paraswar Khadiya -shakti nagar road, Sonbhadra 24.107578 N 82.73302 E The Average total dust load up to 75 micron was 101.3 kg per km. (Annex-II)	NA	1-15 September 2020	No	Completed		NA		1.0 Lac	1.0 Lac	1.0 Lac	Nil
RD2	Creation of green cover												
RD2.2	Creation of green buffers along the traffic corridors and their maintenance	In Anpara there are already more than 50 % green area developed.	NA	90 days	Jul-21	Ongoing	Text	NA	Details on the steps	Rs 17 Cr.	NA	NA	NA
C&D1	Construction Activities												
C&D1.1	Ensure transportation of construction materials in covered vehicles	Total 94 Number of challans issued from October 2020 to December-2020 regarding transportation of coal through uncovered vehicles & there are no building projects in Anpara.	NA	15 days, and thereafter, continue as regular activity	No	NA	Number	NA	NA	NA	NA	NA	NA
C&D1.2	Strict enforcement of CPCB guidelines for construction (use of green screens, side covering of digging sites, etc.)	There are no building projects in Anpara.	NA	Not applicable as there are no building projects in Anpara.	No	NA	Text	NA	Text	NA	NA	NA	NA
C&D1.4	Covering of construction site.	There are no building projects in Anpara.	NA	15 days, and thereafter, continue as regular activity	No	NA	Number	NA		NA	NA	NA	NA
C&D1.8	Enforcement of Construction and Demolition Waste Rules	There are no building projects in Anpara.	NA	15 days, and thereafter, continue as regular activity	No	NA	Text	NA	Details on the steps	NA	NA	NA	NA
C&D1.9	Control measures for fugitive emissions from material handling-conveying and screening operations	There are no building projects in Anpara.	NA	15 days, and thereafter, continue as regular activity	No	NA	Text	NA	Details on the steps	NA	NA	NA	NA
C&D1.12	Frame and implement policy for segregation of construction and demolition waste and provide a network of decentralized C&D waste segregation and collection sites across the city.	C&D Waste Management is done by Construction Projects only	No	15 days, and thereafter, continue as regular activity	No	NA	Yes/No Number	NA	Notification copy Details of the sites	Funds not needed separately	NA	NA	NA

Action point code	Action point	Present Status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field type	Attachment	Attachment Contents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
C&D1.13	Promote recycling of construction and demolition waste.	C&D Waste Management is done by Construction Projects only	NA	15 days, and thereafter, continue as regular activity	No	NA	Text	NA	Details on the steps	Funds not needed separately	NA	NA	NA

VEHICLES

Action point code	Action point	Present Status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field type	Attachment	Attachment Contents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
VE1	**Improve and strengthen PUC programme**												
VE1.1	Number of PUC centres in the city	06 PUC Centres are installed	NA	180 days	No	Completed	Number	No	NA	Not Needed	NA	NA	NA
VE1.2	Regular checking of Vehicular emission and issue of Pollution under Control Certificate (PUC)	68 vehicles have been challaned in pollution and Rs.68000 penalty have been imposed from October 2020 to December 2020	NA	180 days	No	On-going	Number	No	NA	Not Needed	NA	NA	NA
VE2	**Vehicle labelling or sticker programme**	171 vehicles have been challaned in reflector and Rs.171000 penalty have been imposed from October 2020 to December 2020			No	On-going	Text	No	NA	Not Needed	NA	NA	NA
VE3	**Freight transport**										NA	NA	NA
VE3.4	Check overloading: Use weigh-in-motion bridges / machines (WIM) and Weigh bridges at entry points to the city to check the payload of commercial vehicles. As per the CMVR, a penalty of 10 times the applicable rate for overloaded vehicles is applicable.	18 weigh in motion bridges are established at Lorhi toll plazas and 10 at Hathi Nala toll plaza on State Highway in Sonbhadra.	NA	180 days	No	Completed	Number (2)	No	NA	Rs. 2.8 crore	Rs. 2.8 crore	Rs. 2.8 crore	Nil
VE4	**Clean fuel and fuel Quality**												
VE4.1	Check on fuel adulteration and random monitoring of fuel quality data	Samples have been collected from all 10 petrol pumps in the year 2020 and report are received. No Fuel adulteration was found	NA	30 days	No	Completed	Number	No	NA	Not Needed	NA	NA	NA
VE4.2	Alternative clean fuel policy for vehicle	Anpara is small town and there is no scope for alternative clean fuel policy for vehicle	NA	30 days	No	NA	Number (2)	No	NA	Not Needed	NA	NA	NA
VE5	**Parking Management**					.	Number (2)						
VE5.1	Prevent parking of vehicles in the non-designated areas	45 challans are issued for parking in non-designated areas from Oct-2020 to Dec-2020.	NA	As regular activity	No	Regular Activity	Number	No	NA	Not Needed	NA	NA	NA
VE5.2	Development of Multi-layer parking	Anpara is small town and there is no scope for Multi-layer parking	NA	360 days	No	NA	Number	No	NA	NA	NA	NA	NA
VE5.3	Penalise parking of vehicles in non designated areas	Penalty of Rs.22500 have been imposed against 45 vehicles in non designated areas.	NA	As regular activity	No	Regular Activity	_	No	NA	Not needed	NA	NA	NA
VE6	**Strengthening of Public Transportation**												
VE6.5	Introduction of new electric buses (with proper infrastructure facilities such as charging stations) and CNG buses for public transport which will reduce plying of private vehicles on road and help to curb tail-pipe emissions.	Anpara is small town and there is no scope for Electric buses.	NA	360 days	No	NA	Number (3)	_	_	NA	NA	NA	NA
VE6.7	Steps for promoting battery operated vehicles like Erickshaw/ECart	About 50 E-Rickshaws are operational to control vehicular pollution.	NA	120 days	No	Completed	_	_	_	Not needed	NA	NA	NA
VE7.	**Traffic Congestion**												
VE7.3	Prepare plan for construction of diversion ways/ bypasses to avoid congestion due to nondestined vehicles.	The work in under progress at Auri shaktinagar road of length 18.42 KM. by PWD. Rest areas shall be provided along SH-5A	NA	360 days	Mar-21	On-going	Text	No	NA	Rs.121.59 Cr	51.86 Cr	48.0 Cr	NA
		Direction has been issued u/s 31A of Air Act for preparation & implementation of Interim Traffic Decongestion Plan on 24.09.2020	NA	Oct-20	No	Completed		No	NA	NA	_	_	_

Action point code	Action point	Present Status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field type	Attachment	Attachment Contents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
VE8	Launch Public awareness campaign for air pollution control, vehicle maintenance, minimizing use of personal vehicle, lane discipline, etc.	Public awareness camp conducted during road safety week. A lane driving workshop conducted to trained people and instructor of driving training school road safety week is organize one every three months in which public awareness campaign regarding control of air pollution is launched. Date of last road safety week dt 14-10-2019 to 20-10-2019, 11-11-2019 to 17-11-2019, 11-01-2020 to 17-01-2020 & 22-06-2020 to 28-06-2020.	NA	As regular activity	No	Completed	Yes/No	Yes	Details on the tests conducted	Rs. 10 Lac	NA	NA	NA
VE11	**Phase out old vehicles and vehicle scrappage policy**												
VE11.2	Restriction on plying and phasing out of 15 years old commercial diesel driven vehicles.	Total 29 Number of vehicles have been challaned in fitness and Rs. 112000 penalty have been imposed.	NA	360 days	No	Completed	Number		Details on the drives conducted	Not Needed	NA	NA	NA
VE11.3	Enforcement of law against visibly polluting vehicles: remove them from road, impose penalty, and launch extensive awareness drive against polluting vehicles.	Total 68 Number of vehicles have been challaned in pollution and penalty of Rs. 68000 have been imposed.	NA	As regular activity	No	On-going	Number(2)			Not Needed	NA	NA	NA
VE12	**NMT**												
VE12.1	Introducing cycle tracks along with the roads	Anpara is small town and there is no scope for cycle tracks along with the roads.	No	360 days	No	N/A	Number			Not Needed	NA	NA	NA

INDUSTRIES

Action point code	Action point	Present Status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field type	Attachment	Attachment Contents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
IP1	**Industrial air pollution control**												
IP1.1	To intensify monitoring of industries to reduce of emission by the industries.	**OCEMS** □All industries such as M/s UPRVUNL, Anpara-A (3×210 MW), B(2×500 MW) & D (2×500 MW), M/s Lanco Anpara Power Ltd., Anpara, Sonbhadra (2×600 MW) and M/s Hindalco industries Ltd., (Power Division) Renusagar (840 MW), M/s N.T.P.C. Ltd., Rihand Nagar (Stage I, II, III), M/s N.T.P.C. Ltd., Shakti nagar, Sonbhadra have installed OCEMS and are connected to CPCB & UPPCB server. □M/s UPRVUNL, Obra Unit-A is closed & Unit-B is operational (5x200 MW i.e. Unit 9, 10, 11, 12 & 13) in which Unit 9, 10 & 11 have installed OCEMS and are connected to CPCB & UPPCB. □M/s Hindalco Industries Ltd. (Aluminium Division) Renukoot Sonbhadra have installed OCEMS at 22 No. of Stack and are connected to CPCB & UPPCB server. □M/s Grasim Industries Ltd (Chemical & Captive Power) Renukoot have installed OCEMS at Stack of Captive Power Plant and are connected to CPCB & UPPCB server. □Total 19 OCEMS are installed by the industries and 5 parameters being monitored presently.SMS alerts are being revived & notices are being send to defaulters for achieving norms. **WEB CAMERA** □Web camera have been installed by M/s UPRVNL, Anpara at over flow point of AWRS and OCEMS are installed at outlet point of ETP in Unit-D. □Web cameras and OCEMS are installed by M/s Lanco Anpara Power Ltd., Anpara, Sonbhadra at outlet of ETP & STP. □Web cameras and OCEMS are installed by M/s Hindalco Industries Ltd., (Power Division) Renusagar, Sonbhadra at outlet of ETP, STP and over flow Point of AWRS. □M/s NTPC Rihand Nagar have installed Web camera at stage-I, ETP & AWRS and OCEMS are installed at ETP of Stage-I, II & III. □M/s Hindalco Industries Ltd. (Aluminium Division) Renukoot Sonbhadra have installed OCEMS at ETP	NA	180 days	No	Completed	Number	NA		Not Needed	NA	NA	NA
IP1.2	Action against non-complying industrial units	**SEALED** Total 81 units have sealed with the help of district administration. **Show Cause** Show cause notice have been issued against 6 industries. **ENVIRONMENTAL COMPENSATION** □Environmental Compensation of Rs. 6.11 Cr. is imposed on M/s UPRVUNL Anpara & M/s UPRVUNL Obra and M/s Northern Coal Fields Limited (NCL) Krishnashila each unit for violating Norms. □Environmental Compensation of Rs. 1.30 Cr. is imposed on M/s Northern Coal Fields Limited (NCL), Dudhichua for violating Norms. □Environmental Compensation of Rs. 1.25 Cr. is imposed on M/s Northern Coal Fields Limited (NCL) Khadia for violating Norms. □Environmental Compensation of Rs. 0.65 Cr. is imposed on M/s Northern Coal Fields Limited (NCL) Bina and Kakari each for violating Norms. □Environmental Compensation of Rs. 0.46 Cr. is imposed on M/s NTPC Thermal Power Plant at Rihandnagar for violating Norms. □Environmental Compensation of Rs. 0.27 Cr. is imposed on M/s NTPC Thermal Power Plant, at Shaktinagar for violating Norms. □Environmental Compensation of Rs. 0.24 Cr. is imposed on M/s LANCO Anpara Power Ltd, Anpara for violating Norms. □Imposition of Environmental Compensation of Rs. 0.252 Cr. is under process against M/s Hindalco Industries Ltd. Renukoot.	NA	NA	No	Completed	Number (2)	NA		Not Needed	NA	NA	NA
IP1.3	Shifting of Polluting Industries	No such industries have been shifted.	NA	60 days	No	Completed	Number (2)	NA		Not Needed	NA	NA	NA
IP1.4	Ban on Polluting Industries						Number	NA		Not Needed	NA	NA	NA
IP1.5	Random auditing for Air pollution measures and Online reporting systems in the industries	19 number of online reporting systems are being conducted per month.	NA	NA	No	Ongoing activity	Number	NA	Action taken based on audits	Not Needed	NA	NA	NA
IP1.9	Fugitive emission control	All emission points in stone crusher units have been covered and water sprinkling system have been also installed.	NA	15 days, and thereafter, continue as regular activity	No	Regular activity	Text	NA	Details on the steps	Not Needed	NA	NA	NA

IP1.10	Ensuring installation/Up-gradation and operation of air pollution control devices in industries	□M/s UPRVNL, Anpara-A & B have Proposed for retrofitting and augmentation of ESPs for achieving the PM emission Norms. LOI have been placed for unit-B and retendering is under process for Unit-A. Unit-D is already achieving PM value less than 50 mg/Nm3. □M/s Lanco Anpara Power Ltd., Anpara, Sonebhadra is achieving PM value less than 50 mg/Nm3. □M/s Hindalco Industries Ltd., (Power Division) Renusagar, Sonbhadra is achieving PM value less than 100 mg/Nm3. □M/s NTPC Ltd. Rihand Nagar (Stage-I & II) is achieving PM value less than 100 mg/Nm3 and Stage-III is achieving PM value less than 50 mg/Nm3. □M/s N.T.P.C. Ltd., Shaktinagar, Sonbhadra is achieving PM value less than 150 mg/Nm3 and have to achieve PM value less than 100 mg/ Nm3 by 31.12.2021. □M/s UPRVUNL, Obra Unit -A is closed & Unit-B (5x200 MW i.e. Unit 9, 10, 11, 12 & 13) is operational. Unit 9, 10, 11, 12 & 13 have been upgraded for achieving PM value less than 100 mg/Nm3.	NA	180 days	Mar-23	On-going	Text	NA	Details on the steps	NA	NA	NA	NA
IP1.11	Action/closure against defaulting/unauthorized industrial units.	6 no. of stone crusher unit were sealed from Oct-2020 to Dec2020 and warnings have been issued to 8 units	NA	NA	No	Regular Activity	Number (2)	NA		Not Needed	NA	NA	NA
IP1.13	Disposal of all non-hazardous wastes into the designated dumping sites	One Number of open dumping sites have been developed for disposal of Red mud by Hindalco industry.	NA	NA	No	Regular activity	Number (2)	NA	Details on dumping sites including their capacity	Not Needed	NA	NA	NA
IP1.26	Bank guarantee should be taken for the compliance of conditions imposed in CTO/CTE for control of Environmental Pollution from industries.	BG of Rs. 78 Lac have been received for complying CTO /CTE conditions	NA	60 days, and thereafter, regular activity	No	Regular activity	Yes/No	NA		Not Needed	NA	NA	NA
IP1.32	Industrial units to install water spraying system of internal roads and washing of tyres of vehicles	All TPPs & NCL Industries are using water tanks (64 No.) for water Sprinkling on the internal Road of total 59 km sketch.	NA	180 days	No	Regular activity	Yes/No	NA	Details on the action undertaken	Not Needed	NA	NA	NA
IP3	**OCEMS in Industries**												
IP3.2	Implement Continuous Emission Monitoring System (CEMS) across all targeted and applicable polluting industry	Completed, (Total 19 OCEMS are working in Anpra Area)	NA	360 days	No	Completed	Number	NA		Not Needed	NA	NA	NA
IP3.3	Development of mobile facility/van for continuous ambient air quality monitoring for different localities.	Not completed	NA	360 days	Yes	NO	Yes/No	NA	Details on the action undertaken	Nil	NA	NA	94 Lacs
IP5	**Control of air pollution from Brick kilns**												
IP5.2	Identification of brick kilns and their regular monitoring including use of designated fuel and closure of unauthorized units.	No Brick kilns exist in Anpara area	NA	NA	No	completed	Yes/No	NA	Details on the action undertaken	NA	NA	NA	NA
IP5.3	Conversion of natural draft brick kilns to Force/ induced draft.	No Brick kilns exist in Anpara area	NA	NA	NA	on-going	Number (2)	NA		NA	NA	NA	NA
IP6	**Control of air pollution from Thermal Power Plants and coal handling units**												
IP6.2	Sprinkling arrangements at Siding/Permanent Transportation routes/Coal Dumps	All TPPs & NCL Industries are using water tanks (Total 64 No.) for water Sprinkling on internal Road of total length 59 km.	NA	NA	No	completed	Yes/No	NA	Details on the action undertaken	Not Needed	NA	NA	NA
IP6.9	All ash shall be disposed of by utilization or sale and it will be continued from.	At present about 40% ash is being utilized	NA	NA	No	completed	Yes/No	NA	Details on the action undertaken	Not Needed	NA	NA	NA
IP6.11	The conversion of abandoned / inoperative mines into water bodies.	There are no abandoned coal mines in UP. Apart from above 8 stone quarries have been allotted to TPPs by DM SONBHADRA.	NA	NA	31.12.2021	There are no abandoned coal mines in UP. But 8 stone quarries, have been allotted to TPPs by DM, SONBHADRA	Yes/No	NA	Details on the action undertaken	Not Needed	NA	NA	NA

IP6.13	Sulphur reduction in fuel by using low sulphur content Imported coal in Thermal Power plant.	Completed Presently all TPP's are using NCL coal and Northern Coal Fields Ltd., Khadia, Bina, Krishnashila, Kakri & Duddichua has send the report regarding ash content present in coal. As per test report ash content present in coal is less than 34% .	NA	NA	No	NA	Yes/No	NA	Details on the action undertaken	Not Needed	NA	NA	NA
IP6.14	Installation/ up gradation of air pollution control systems in Thermal and Petrochemical industries.	Completed ☐M/s UPRVNL, Anpara-A & B have Proposed for retrofitting and augmentation of ESPs for achieving the PM emission Norms. LOI have been placed for unit-B and retendering is under process for Unit-A. Unit-D is already achieving PM value less than 50 mg/Nm3. ☐M/s Lanco Anpara Power Ltd., Anpara, Sonebhadra is achieving PM value less than 50 mg/Nm3. ☐M/s Hindalco Industries Ltd., (Power Division) Renusagar, Sonbhadra is achieving PM value less than 100 mg/Nm3. ☐M/s NTPC Ltd. Rihand Nagar (Stage-I & II) is achieving PM value less than 100 mg/Nm3 and Stage-III is achieving PM value less than 50 mg/Nm3. ☐M/s N.T.P.C. Ltd., Shaktinagar, Sonbhadra is achieving PM value less than 150 mg/Nm3 and have to achieve PM value less than 100 mg/ Nm3 by 31.12.2021. ☐M/s UPRVUNL, Obra Unit -A is closed & Unit-B (5x200 MW i.e. Unit 9, 10, 11, 12 & 13) is operational. Unit 9, 10, 11, 12 & 13 have been upgraded for achieving PM value less than 100 mg/Nm3.	NA	NA	No	Regular activity & is being comply	Yes/No	NA	Details on the action undertaken	Not Needed	NA	NA	NA
IP6.15	Use of high grade coal made compulsory in thermal power plant.	Completed Northern Coal Fields Ltd., Khadia, Bina, Krishnashila, Kakri & Duddichua has send the report regarding ash content present in coal. As per test report ash content present in coal is less than 34% .	NA	NA	No	On-going	Yes/No	NA	Copy of notification	Not Needed	NA	NA	NA
IP6.16	Action plan to address emissions from thermal power plant by installing FGD plant	FGD plants in all TPP units are proposed. Work is in progress	NA	365 days	Aug-21	FGD plants in all TPP units are proposed. Work is in progress	Yes/No	NA	Details on the action undertaken	Rs. 1207 Cr	NA	NA	NA
IP6.17	Implementation of new thermal power plant standards in all power plants	☐M/s UPRVNL, Anpara-A & B have Proposed for retrofitting and augmentation of ESPs for achieving the PM emission Norms. LOI have been placed for unit-B and retendering is under process for Unit-A. Unit-D is already achieving PM value less than 50 mg/Nm3. ☐M/s Lanco Anpara Power Ltd., Anpara, Sonebhadra is achieving PM value less than 50 mg/Nm3. ☐M/s Hindalco Industries Ltd., (Power Division) Renusagar, Sonbhadra is achieving PM value less than 100 mg/Nm3. ☐M/s NTPC Ltd. Rihand Nagar (Stage-I & II) is achieving PM value less than 100 mg/Nm3 and Stage-III is achieving PM value less than 50 mg/Nm3. ☐M/s N.T.P.C. Ltd., Shaktinagar, Sonbhadra is achieving PM value less than 150 mg/Nm3 and have to achieve PM value less than 100 mg/ Nm3 by 31.12.2021. ☐M/s UPRVUNL, Obra Unit -A is closed & Unit-B (5x200 MW i.e. Unit 9, 10, 11, 12 & 13) is operational. Unit 9, 10, 11, 12 & 13 have been upgraded for achieving PM value less than 100 mg/Nm3.	NA	NA	No	completed	Number (2)	NA		NA	NA	NA	NA
IP8	**Control of fugitive emissions in industries**												
IP8.3	Use of covered or enclosed conveyors and transfer points	All emission points in stone crusher units have been covered and water sprinkling system have been also installed.	NA	15 days, and thereafter, continue as regular activity	No	completed	Yes/No	NA	Details on the action undertaken	Not Needed	NA	NA	NA
IP10	**Control of air pollution from mining area**												
IP10.4	Control of fugitive emission in Open Cast Mine by use of mechanized sweeping machine, long range fogging machine.	NCL is operating 3 mechanized sweeping machine and long range fogging machine.	NA	NA	No	completed	Yes/No	NA	Details on the action undertaken	Not Needed	NA	NA	NA

WASTE AND BIOMASS- DUMPING AND BURNING

Action point code	Action point	Present Status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field type	Attachment	Attachment Contents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
BB1	**Biomass Burning**												
BB1.1	Regular check and control of burning of municipal solid wastes	There was not a single case of burning of biomass, crop residue, garbage, leaves, etc. found in Anpara, Sonbhadra.	NA	90 days	No	Completed	Number	Nil	NA	NA	NA	NA	NA
BB1.2	Defaulters for open burning to be imposed fines	There was not a single case of burning of biomass, crop residue, garbage, leaves, etc found in Anpara, Sonbhadra.	NA	90 days	No	Completed	Number	Nil	NA	NA	NA	NA	NA
BB1.3	Identify Garbage burning locations and	There was not a single case of burning of biomass, crop residue, garbage, leaves, etc found in Anpara, Sonbhadra.	NA	30 days	No	Completed	Number	Nil	NA	NA	NA	NA	NA
BB1.4	Prohibition/complete ban on garbage burning.	There was not a single case of burning of biomass, crop residue, garbage, leaves, etc. found in Anpara, Sonbhadra.	NA	180 days	No	Completed	Yes/No	Nil	NA	NA	NA	NA	NA
BB1.5	Launch extensive drive against open burning of bio-mass, crop residue, garbage, leaves, etc.	Special drive against open burning of biomass crop residue, garbage, leaves, etc. has been conducted from time to time by 03 flying squad of different department members constituted by District Magistrate, Sonbhadra on dated 16.10.2019. There was not a single case of burning of biomass, crop residue, garbage, leaves, etc. found in Anpara, Sonbhadra.	NA	90 days	No	Completed	Yes/No	Nil	NA	NA	NA	NA	NA
BB1.6	Construction of advanced waste management Site.	Anpara Nagar Panchyat is newly established local body in Dec, 2019, having population less than 18000. Till today there are no such infrastructure have been developed. In industrial townships onsite waste management under the responsibility of bulk waste generator is being done	NA		No	Completed	Yes/No	Nil	NA	NA	NA	NA	NA
BB 1.12	Door to Door collection of segregated waste by agency and then its disposal directly in plant without dumping it on land.	Anpara Nagar Panchyat is newly established local body in Dec, 2019 having population less than 20000. There is no facility for door to door collection of MSW. In industrial townships 100% door to door collection is practiced.	NA	90 days	No	NA		Nil	NA	NA	NA	NA	NA
BB2	**Ensure segregation of waste at source**	Anpara Nagar Panchyat is newly established local body in Dec, 2019 having population less than 20000. There is no facility for door to door collection of MSW. In industrial townships segregation is practiced.	NA	30 days	No	NA	Number (2)	Nil	NA	NA	NA	NA	NA
BB11	**Fire crackers—regulate to control their usage**	As per Hon'ble Supreme Court's directions, use and sale of fire crackers is banned during this Diwali in Anpara. Only Green Crackers were allowed as per direction of Hon'ble NGT.	NA	NA	No	Completed	Text	Nil	NA	NA	NA	NA	NA
DF1	**Domestic Fuel**							Nil	NA				

Action point code	Action point	Present Status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field type	Attachment	Attachment Contents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
DF1.1	Increasing the LPG connections in low income strata.	As per 2011 census total 3758 family was reported in Anpara and total 4203 Gas connection has been distributed. Thus saturation point has been achieved In Anpara.	NA	within a reasonable time	No	As per 2011 census total 3758 family was reported in Anpara and total 4203 Gas connection hase been distributed. Thus saturation point has been achieved In Anpara.	Number (2)	Nil	NA	NA	NA	NA	NA
DF1.2	Ensuring promotion and use of cleaner fuel (i.e. LPG) instead of coal fired chulas or fire-woods in the hotels and open spaces	As per 2011 census total 3758 family was reported in Anpara and total 4203 Gas connection hase been distributed and saturation point has been achieved.	NA	within a reasonable time	No	As per 2011 census total 3758 family was reported in Anpara and total 4203 Gas connection hase been distributed and saturation point has been achieved.	Text	Nil	NA	NA	NA	NA	NA
DF1.8	Implemen tation of Pradhan Mantri Ujjwala Yojana (PMUY)	832 Gas connection hase been distributed under PMUY	NA	within a reasonable time	No	832 Gas connection hase been distributed under PMUY	Text	Nil	NA	NA	NA	NA	NA
DF1.9	Shift to LPG from solid fuel & kerosene for domestic applications	As per 2011 census total 3758 family was reported in Anpara and total 4203 Gas connection hase been distributed and saturation point has been achieved.	NA	within a reasonable time	No	As per 2011 census total 3758 family was reported in Anpara and total 4203 Gas connection hase been distributed and saturation point has been achieved.	Number	Nil	NA	NA	NA	NA	NA

AIR QUALITY DATA OF ANPARA, SONBHADRA

Action Code	Action Point	Field type	Attachment	Attachment Contents											
				Dec, 2019	Jan, 2020	Feb, 2020	March , 2020	April, 2020	May, 2020	June, 2020	July, 2020	Aug, 2020	Sep, 2020	Oct, 2020	Nov, 2020
AQ1.1	Monthly averages for PM2.5 (In µg/m3)	Number (12)		31.1	22.8	32.2	22.2	25.8	16.7	19.2	30.6	28.6	28.8	30.47	19.38
AQ1.2	Monthly averages for PM10 (In µg/m3)	Number (12)		203	193	214	170	135	135	133	118	108	110	126	163.5
AQ1.3	Monthly averages for SO2 (In µg/m3)	Number (12)		17.95	17.94	17.68	17.88	13.54	14.83	15.21	14.33	14.26	13.51	16.81	17.97
AQ1.4	Monthly averages for NO2 (In µg/m3)	Number (12)		28.51	27.85	28.35	27.86	21.48	25.55	24.98	23.62	23.79	24.05	26.2	28.85
AQ1.5	Annual averages for PM2.5 (In µg/m3)	Number (1)		25.8											
AQ1.6	Annual averages for PM10 (In µg/m3)	Number (1)		150.71											
AQ1.7	Annual averages for SO2 (In µg/m3)	Number (1)		15.993											
AQ1.8	Annual averages for NO2 (In µg/m3)	Number (1)		25.924											
AQ1.9	Monthly Meterological Data		**Tempareture (^{0}C)**	16.88	17.22	18.81	22.84	29.89	32.16	29.69	29.98	29.16	29.30	24.26	21.08
			R.H. Humidity (%)	73.00	74.22	66.13	70.71	56.57	51	73.55	78.33	80.75	78.38	69.77	67.12

Note :- $PM_{2.5}$ Data Source → CAAQMS Monitoring Station Lanco colony, Anpara, Sonbhadra

PM_{10}, SO_2, NO_2 and Meterological Data Source → Manual Monitoring Station Anpara colony, Anpara, Sonbhadra

PM_{10}, $PM_{2.5}$, SO_2, NO_2 parameters Unit -µg/m^3

Information sheet for Continuous Ambient Air Quality Monitoring Stations (CAAQMS) installed by industries at Singrauli Critically Polluted Area (U.P.part) Sonbhadra									
S. No.	**State**	**City/ District**	**Name of Organization**	**Location Details**			**No. of CAAQMS**	**Working / Not Working**	**Parameter Monitored**
1 .	U P	Sonbhadra	M/s Lanco Anpara Power Ltd. Anpara Sonbhadra.Unit C-(2×600 MW)	Near Kaveri Canteen (Colony Parisar) M/s Lanco Anpara Power Ltd. Anpara, Sonbhadra	24.197328	82.768749	ONE	Working	NO2, SO2, PM 10, PM 2.5
2 .	U P	Sonbhadra	M/s Lanco Anpara Power Ltd. Anpara Sonbhadra.Unit C-(2×600 MW)	Udyog Parisar Near Central Store M/s Lanco Anpara Power Ltd. Anpara Sonbhadra	24.196625	82.770231	ONE	Working	NO2, SO2, PM 10, PM 2.5
3 .	U P	Sonbhadra	M/s Hindalco Industries Ltd.(Power Division) Renusagar, Sonebhadra.(840 MW) & M/s Lanco Anpara Power Ltd. Anpara Sonbhadra.Unit C-(2×600 MW) (Jointly)	Madhuban Park Udyog Parisar M/s Hindalco Industries Ltd.(Power Division) Renusagar, Sonebhadra.	24.190400	82.786238	ONE	Working	NO, NO2, SO2, Nox, CO, PM 10, PM 2.5 Metereological Parameter
4 .	U P	Sonbhadra	M/s NTPC Rihand Nagar, Sonbhadra. Stage I, II, III-(2X500 MW each)	Purnwas Colony M/s NTPC Rihand Nagar, Sonbhadra.	24.011462	82.810800	ONE	Working	CO2, SO2, PM 10, PM 2.5
5 .	U P	Sonbhadra	M/s NTPC Rihand Nagar, Sonbhadra. (Stage I, II, III-2X500 MW each)	At Shiv Mandir M/s NTPC Rihand Nagar, Sonbhadra.	24.027052	82.819819	ONE	Working	CO2, SO2, PM 10, PM 2.6
6 .	U P	Sonbhadra	M/s NTPC Rihand Nagar, Sonbhadra. (Stage I, II, III-2X500 MW each)	Near MGR M/s NTPC Rihand Nagar, Sonbhadra.	24.019923	82.773785	ONE	Working	CO2, SO2, PM 10, PM 2.7
7 .	U P	Sonbhadra	M/s NTPC Shakti Nagar, Sonbhadra. (5×200 MW and 2×500 MW)	Near Vidyut Vihar Colony M/s NTPC Shakti Nagar, Sonbhadra.	24.166944	82.685277	ONE	Working	CO2, SO2, PM 10, PM 2.5, NOx
8 .	U P	Sonbhadra	M/s NTPC Shakti Nagar, Sonbhadra. (5×200 MW and 2×500 MW)	Near CW Pump House M/s NTPC Shakti Nagar, Sonbhadra.	24.104167	82.720277	ONE	Working	CO2, SO2, PM 10, PM 2.5, NOx
9 .	U P	Sonbhadra	M/s Hindalco Industries Ltd. (Aluminum Division) Renukoot, Sonbhadra	At Renukeshwar Madir M/s Hindalco Industries Ltd. (Aluminum Division) Renukoot, Sonbhadra	24.212008	83.038982	ONE	Working	SO2, NO2, Hg, HF, O3, PM 10, PM 2.5, CL2
10 .	U P	Sonbhadra	M/s Northern Coalfields Limited, Kakri project, Kakri, Sonbhadra	Vocational Training Center(Premises) M/s Northern Coalfields Limited, Kakri project, Kakri, Sonbhadra	24.173864	82.763474	ONE	Working	NO, NO2, SO2, Nox, CO, PM 10, PM 2.5 Metereological Parameter
11 .	U P	Sonbhadra	M/sNorthern Coalfields Limited, Bina project, Bina, Sonbhadra	Radha Krishn Mandir (Premises) M/s Northern Coalfields Limited, Bina project, Bina, Sonbhadra	24.151519	82.773945	ONE	Working	NO, NO2, SO2, Nox, CO, PM 10, PM 2.5 Metereological Parameter
12 .	U P	Sonbhadra	M/s Northern Coalfields Limited, Khadia project, Khadia, Sonbhadra	Chatyna Watika Khadia Colony Parisar M/s Northern Coalfields Limited, Khadia project, Khadia, Sonbhadra	24.122101	82.684555	ONE	Working	NO, NO2, SO2, Nox, CO, PM 10, PM 2.5 Metereological Parameter
13 .	U P	Sonbhadra	M/s Ultratech Cement Ltd.(Power Division), Sonbhadra	Colony Parisar M/s Ultratech Cement Ltd.(Power Division), Sonbhadra	24.444565	83.046230	ONE	Working	NO, NO2, SO2, Nox, CO, PM 10, PM 2.5 Metereological Parameter
14 .	U P	Sonbhadra	M/s Uttar Pradesh Rajya Vidyut Utpadan Nigam Limited, Obera, B.T.P.S Obra Sonebhadra	VIP Guest House	24.470710	82.993327	ONE	Working	Data is also available on CPCB server. PM 2.5, PM10, Nox, SO2, NO2, NO

S. No.	State	City/ District	Name of Organization	Location Details			No. of CAAQMS	Working / Not Working	Parameter Monitored
15 .	U P	Sonbhadra	M/s Uttar Pradesh Rajya Vidyut Utpadan Nigam Limited, Obera, Sonbhadra	ETP Building	24.447165	82.972753	ONE	Working	Data is also available on CPCB server. PM 2.5, PM10, Nox, SO2, NO2, NO
16 .	U P	Sonbhadra	M/s Uttar Pradesh Rajya Vidyut Utpadan Nigam Limited, Obra, B.T.P.S Obra Sonebhadra	ATPS Coal Handling area	24.441028	82.976547	ONE	Working	Data is also available on CPCB server. PM 2.5, PM10, Nox, SO2, NO2, NO
17 .	U P	Sonbhadra	M/s Uttar Pradesh Rajya Vidyut Utpadan Nigam Limited, Anpara, Anpara, Sonebhadra	AQQMS 1- ATP Colony (Officer Club-Near Auri More)	24.204222	82.769967	ONE	Working	Data is also available on CPCB server. PM 2.5, PM10, Nox, SO2, NO2, NO
18 .	U P	Sonbhadra	M/s Uttar Pradesh Rajya Vidyut Utpadan Nigam Limited, Anpara, Anpara, Sonebhadra	AQQMS 2- Administrative Building, ATPS(Bajarang Nagar, 2 No. Gate, Renukoot-Shaktinagar Road)	24.208114	82.783401	ONE	Working	Data availability to CPCB server is irregular. PM 2.5, PM10, Nox, SO2, NO2, NO
19 .	U P	Sonbhadra	M/s Uttar Pradesh Rajya Vidyut Utpadan Nigam Limited, Anpara, Anpara, Sonebhadra	AQQMS 3 -Administrative Building, DTPS , Admin Building	24.191722	82.810443	ONE	Working	Data availability to CPCB server is irregular. PM 2.5, PM10, Nox, SO2, NO2, NO

Road Dust load per kilo meter (in Kg.) at Anpara, Sonbhadra

Sl. No.	Name of the Road	Average Width of Road (m)	Total dust (kg/km)	Total dust load up to 75 micron (kg/km)
1	Dibulganj, near Lanco Plant gate, Anpara, Sonbhadra.	7	438	21.35
2	Auri More, near Anpara Police Station, Anpara, Sonbhadra.	9.6	1047.9	298.2
3	Anpara to Singrauli Raod , Near Anpara railway station more,Anpara, Sonbhadra.	6.5	256	41.82
4	Parasi near Renusagar more, Anpra, Sonbhdra.	7	755	112
5	Basi near NCL Kakri Priyojna gate, Kakri Sonbhadra.	7	929.46	84
6	Bina near NCL Bina Stadium, Bina, Sonbhadra.	7	1286	112
7	Village: Yogichora Near Mishra H.P. Petrol Pump, Khadia Road, Sonbhadra.	7	668	56
8	Khadia Near NCL Khadia Pariyojana Gate, Khadia, Sonbhadra.	7	895.1	77
9	Shaktinagar Bus Stand Chauraha, Shaktinagar, Sonbhadra.	10	841	125
10	Dudhichuha, Shaktinagar, Near Balia Nalla, Shaktinagar, Sonbhadra	7	1038	93.73
11	Shaktinagar to Vindhyanagar road near NTPC Shaktinagar plant gate Shaktinagar, Sonbhadra.	10	231.75	51.5
12	Chaube-Paraswar, Khadiya-Shaktinagar Road.	6.5	1683	143
Average total dust load up to 75 micron (kg/km)				**101.3**

Basic Information

Name of Non Attainment City	**BAREILLY**
Sate/ Union Territory	UTTAR PRADESH
Name of Nodal Officer at PCB/ PCC	Chief Environmental Officer (Laboratory)
Email Id	ceolab@uppcb.in
Contact Number	0522-2720832
Date till which progress is submitted	31.12.2020

Action Point Code	Sector	Total Number of Actions	Number of Actions Completed	Number of Actions Under Porgress
CB	**CAPACITY BUILDING, MONITORING NETWORK AND SOURCE APPORTIONMENT**	**7**	**3**	**4**
PO	**PUBLIC OUTREACH**	**5**	**4**	**1**
RD/ C&D	**ROAD DUST AND CONTRUCTION & DEMOLITION**	**31**	**26**	**5**
VE	**VEHICLES**	**24**	**19**	**5**
IP	**INDUSTRIES**	**17**	**17**	**0**
BB/DF	**WASTE AND BIOMASS- DUMPING AND BURNING**	**22**	**18**	**4**
AQ	**AIR QUALITY DATA**	**9**	**6**	**3**

CAPACITY BUILDING, MONITORING NETWORK AND SOURCE APPORTIONMENT

Action Point Code	Action Point	Present Status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field Type	Attachment	Attachment Contents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
CB1	**Insatllation & Commissioning of Monitoring Stations**												
CB1.1	CAAQMS	Installation of 02 CAAQMS is proposed by CPCB under CPSU CSR scheme for which timeline shall be provided by CPCB. Remaining 1 CAAQMS is proposed to be installed under NCAP/15 FC grants. Tendering is done and work order to be issued as funds gets available	3	360 days	For 2 CAAQMSs (CPCB will provide the information regarding timeline deviation)	NA	_	_	_	0	0	0	1.2 Cr
CB1.2	Manual Stations	completed, two manual Ambient air quality monitoring stations one at IVRI Campus and another at jivan jyoti Hospital Rampur garden Bareilly.	2	NA	NA	NA	_	_	NA	Rs 6.0 lacs/ year	6.0 lacs/year	work under progress	NA
CB3	**Assessment of sources**												
CB3.1	Emission Inventory	Emission Inventory based on available data is under progress and shall be completed by June 2021	1	Dec-20	Jun-21	NA	_	_	_	Rs. 6,19,500/- (combined for rapid SA/CC study)	Rs. 6,19,500/-	Rs. 3.72 Lac	Rs. 80 Lac (for comprehensive SA/CC study)
CB3.3	Source Apportionment Study	SA/CC study based on available data shall be completed by June 2021	1	Dec-20	Jun-21	NA	_	_	_	Rs. 6,19,500/- (combined for rapid SA/CC study)	Rs. 6,19,500/-	Rs. 3.72 Lac	Rs. 80 Lac (for comprehensive SA/CC study)
CB4	**Training & Capacity Building**												
CB4.1	Training & skill development of public officals	Public awareness compaigh for air pollution regularly conducted by RTO/Traffic pollice. Number of programmes conducted are as below-June-3,July-2,September--2. In addition,programmes conducted in 2nd week of road saftey in the month of October/November dated 5-10-20,08-10-20,09-10-20,11-10-20,18-11-20,20-11-20 and 24-11-20	NA	Regular Activity	No.	NA	_	_	NA	NA	NA	NA	NA
CB4.4	Organization of meeting of District Environment Committee for sensitizing the Line Departments for advance preparedness of implementation of Action Plan and following action points	District level committee under the Chairmanship of District Magistrate is functional and meetings are held on monthy basis for reviewing the inplementation of City Clean Air Action Plan. DEC meetings during the last quarter held on the following dates: 04.0820,09.09.20,16.10.20,27.11.20 and 30.12.20	once in a month	As regular activity	No	12	_	_	_	NA	NA	NA	NA
CB5	**Emergency Response System**	1. GRAP is applicable in the city and monitoring is done on a regular basis by DEC. 2. For the purpose of ERS to be developed by PCB, State Disaster Management Authority and Meteorological Department as per the order of Hon'ble NGT dated 20.11.2019, the disaster Management Authority has requested for development of a guideline by NDMA. The matter also reviewed by CS,GoUP and a letter has been sent to NDMA, CPCB and MoEF&CC for issuance of a guideline for development of ERS for severe levels of air pollution. The response of MoEF&CC, CPCB & NDMA is awaited.	1. GRAP implemention 2. Development of ERS as per of order of Hon'ble NGT	1. 90 days 2.To be provided by NDMA, MoEF&CC & CPCB	1. No 2.Yes as matter referred to NDMA, MoEF&CC & CPCB	NA	_	1	2. Letter dated 22.12.2020 written by the State to NDMA, CPCB & MoEF&CC	Not Needed	NA	NA	NA

PUBLIC OUTREACH

Action Point Code	Action Point	Present Status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field Type	Attachment	Attachment Contents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
PO1	**Public Outreach**												
PO1.1	Daily Air Quality Public Information Dissemination System	Real time data on Air quality shall be available on Sameer App after CPCB establishes the 02 industrial CAAQMSs and connects them to the Sameer App. At present, monthly air quality data is being published on UPPCB's website	N/A	Regular activity	To be given by CPCB	NA	Yes/No	_	Plan for dissemination and detailed action taken	NA	_	_	_
PO1.4	Deeper public engagement and consultation (workshops/ programmes in schools/ colleges)	2(public awareness programmes)1-16.09.20 on the occasion of Ozone day, Drawing completion among school children and 02.12.20 webinar with Raj sri engineering.	NA	Regular activity	No	4	_	_	_	NA	NA	NA	NA
PO1.5	Launch mobile app to update public about status of air quality	Sammer App is already available	NA	30 days	No	Completed	NA	NA	NA	NA	NA	NA	NA
PO2	**Public Grievance Redressal System**												
PO2.1	App Based System	U.P. Pollution Control Board has developed Public Grievance Redressal System namely "Swachh Vayu App". **No complaint is pending** in Swachh Vayu App as on 31.12.2020.	Swaccha Vayu App	30 days	No	No	Completed	Number	_	Number of complaints registered and number of complaints resolver per quarter	Not required	_	_
PO2.2	Helpline Number	nagar nigam help line no.7060786151	1	Ongoing ac	No	Ongoing activity	_	_	_	NA	NA	NA	NA

ROAD DUST AND CONTRUCTION & DEMOLITION

RD1	Road dust	Present Status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field Type	Attachent	Attachment Contents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required	
RD1.1	Immediate lifting of solid waste generated from disilting and cleaning of municipal drains for its disposal	NNB practicing lifting of solid waste generated from disilting and cleaning of municipal drains for its disposal on daily basis for idetified 65 km drain and it is a continous process for 8-9 months except rainy season	NA	NA	No	Completed. Regular Activity	No	NA	NA	Rs.2.5 crore/year	1.3 crore	1.4 crore	2 Crore	
RD1.2	Maintain potholes free roads	NNB maintain potholes free roads for 03 to 05 km per month basis	NA	90 days & as regular activity afterwards.	No	Completed. Regular Activity	No	NA	NA	10.0 crore	3.5 crore	3.5 crore	20 crore	
RD1.3	Regular cleaning of street surfaces and spraying of water to suppress dust.	A total of 720 Km of roads have been covered by water sprinkling using 5 water tankers during Oct- Dec 2020	NA	90 days	No	Completed. Regular Activity	No	NA	NA	Rs. 10 crore	2 crore	2 Crore	20 Crore	
		6 Major roads	NA	17-22 August, 2020	No	Completed	No	NA	NA	0.8	0.8	0.8	NIL	
		4 mini and 1 big machinacal street sweeping machine had been deployed	nagar nigam bareilly conducted mechanical sweeping in 10 major roads. Length about 50 km/day	From October, 2020	NA	Completed. A Regular Activity	No	NA	NA	Rs 1.5 crore	45 lacs	45 lacs	Rs. 50 lacs shall be additional requirement	
		STP Construction under progress, daily sprinkling of road carried out with 06 vehicles from Oct 2020	STP of capacity 35 mld under construction stage,presently no STP operative in district Bareilly.	N/A	No	Completed. A Regular Activity	No	NA	NA	NA	NA			
RD1.4	Black-topping of unpaved road	Covid aspatal road, chaupla road, shyam ganj road, vikas bhawan road, kachahri road etc	NA	180 days	No	Completed. Regular Activity	No	NA	NA	Rs. 15 crore for the FY 2020-21	Aprox 5 crore	approx. 3 Crore	30 Crore	
RD1.6	To take appropriate action to remove road dust/silt regularly by using mechanical sweepers	all identofied 16 nos. of raods incliding kachahari, kutub khana, chaupala etc by using 05 mechanical sweepers have been covered stretch of 620 km.	NA	90 days	No	Completed. Regular Activity	No	NA	NA	Rs. 2.5 crore	Aprox 85 lac.	approx. 85 lacs	NA	
RD1.7	End-to-end paving of the road	gandhi udyamn to setteline via covid hospital	NA	180 days	No	Completed. Regular Activity	No	NA	NA	Rs. 3.5 crore	Aprox 1.8 Crore	Aprox 1.8 Crore	NA	
RD1.9	Introduce water fountain at major traffic intersection	6 fountains installed and 6 location had been identified	NA	90 days	No	Completed. Regular Activity	No	NA	NA	5.25 crore	n.a	NA	NA	
RD1.10	Widening of Roads	9.8 km of road length	NA	90 days	August,2022	NA	No	NA	NA	50 lacs-NN &1036.68Lacs BDA	50 lacs-NN 414.672 lacs-BDA	50 lacs-NN, 109.93 Lacs-BDA	80 lacks-NN 622.008 Lacs-BDA	
RD1.11	Improvement of infrastructure for decongestion of road.	kutubkhana road, chapupala road etc	NA	90 days	August,2022	NA	No	NA	NA	NA	NA	NA	10 Crore	
RD1.14	Identify road stretches with high dust generation	6 Major Roads have been identified by dust load study done by UPPCB	NA	Regular activity	No	Ongoing	No	NA	NA	0.8	0.8	0.8	NIL	
RD1.15	Create Proper Pedestrian Infrastructure	Presently 2.0 KM pedestrian road exist. Pedestrian infrastructure roposed at Ayubkha to Chapupala road-1km, Ayubkha to Settelite-2.5 KM, Aybkha to Shyamat ganj-1KM proposed in financial year 2021-22.	NA	180 days	1 Year from sanction of DPR		No	NA	NA	Rs. 3.5 crore	NIL	NA	NA	
RD1.16	All the canals/nullah's side roads should be brick lined. Proper plantation also carried out.	Every year plantation carried out by the irrigation department, Bareilly. 19 big drains- 31.43Km., 155 small drain-101.50 Km. Total no of drains-174 and total length-132.93 km brick lined.Total 12 km of length plantation was done.	NA	360 days	No	Completed	No	NA	NA	Rs. 8 Lacs	Rs. 8 Lacs	5 lacs	Rs.4 Lacs	
RD2	**Creation of green cover**													
RD2.2	Creation of green buffers along the traffic corridors and their maintenance	297000 plants have been planted on the road sides. 118800 plants have been planted in the open areas by DFO, Bareilly	NA	90 days	No	Completed	No	NA	NA	Rs. 1 Crore	Rs. 1 Crore	Rs. 1 Crore	NA	

RD1	Road dust	Present Status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field Type	Attachent	Attachment Contents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required	
RD2.3	Necessary changes in byelaws-Greening of open areas, gardens,commun ity places, schools and housing societies	2,97,000 plants have been planted on the road sides and 1,18,000 plants have been planted in the open areas by Forest department in FY 2020-21	NA	90 days	No	Complied, regular activity.	No	NA	NA	NA	NA	NA	NA	
RD2.5	Builders should leave 25%/33% area for green belt in residential colonies to be made mandatory.	53500 plants have been planted in the year 2019-2020 by the Nagar Nigam, and BDA in the city area. BDA must ensure green belt as per Building bylaws. BDA is not authorized for plantation under this action point. Please mention the No. of Constructions/Plantation done by Builders/Environmental Clearance (EC) issued to builders ensuring green belt as per Building bylaws	NA	Within reasnble timeframe	No	Completed	No	NA	NA	NA	NA	NA	NA	
RD2.7	Implementation of maintaining at least 33% forest cover area in the city in master plan.	As per Master Plan 2021, green area demarcated as 15%. In the Proposed Master Plan- 2031, green area will be demarcated as per State Policy.	NA	360 days	No	Ongoing activity	No	NA	NA	NA	NA	NA	NA	
C&D1	**Construction Activities**													
C&D1.1	Ensure transportation of construction materials in covered vehicles	Regular Monitoring of covering Construction Material vehicles by RTO. Fines are being imposing on defaulters vehicle.	NA	15 days , and thereafter, continue as regular activity	No	Completed. it is a regular activity.	No	NA	NA	Rs. 10.0 lacks	Rs. 4 lacs	Rs. 4 lacs	Rs. 6 lacs	
C&D1.2	Strict enforcement of CPCB guidelines for construction (use of green screens, side covering of digging sites, etc.)	1. Municipal Corporation has been doing the C&D waste Geo-tagging along the road side and open plots by Physical verification. 10 nos. of site had been identified and under process for geo tagging however signboard had been fixed 2. Direction issued to UP Jal Nigam, U.P Bridge Corporation and 05 builders for covering of C&D Waste. 3. EC of Rs. 62.50 Lakhs imposed for violation of C&D Rules and 05 prosecutions filed 4. UPPCB has launched dustapp www.upecp.in/dustapp for the purpose of dust control self audit and a public notice was issued u/s 31A of Air act in the newspaper and through e-advertisement for the same. The app is functional since October 2020 and 5 projects((Anand Rural Buildline LLP,Anand Lifespace Development LLP,Eldeco City Infrabuild Ltd., International City and International City Southern) have submitted self disclosure of dust audit on the web portal www.upecp.in 4. Remote monitoring being done for Construction projects by PTZ camera with logbook recording.Installed 03 (Anand Rural Buildline LLP,Anand Lifespace Development LLP,Eldeco City Infrabuild Ltd.).	NA	regular activity	No	Regular activity. Verified for all Projects in the Quarter. Defaulter have been penalized/prosecute d	Text	NA	NA	NA	NA	NA	No	
C&D1.4	Covering of construction site.	green cover/ tin shed used for covering of construction.	NA	30 days	No	Regular activitty	No	NA	NA	NA	NA	NA	NA	
C&D1.5	To create separate space/zone to handle solid waste, C&D waste and other waste in the city	Nagar nigam has installed 11 site for collection and reutilized C&D waste.4 acre land at ward no. 37 nadausi mathurapur near kanha upwan bareilly identified for C& D recycle plant. About 65 % work had been completed. It is expected to be complete by March-2022.	Establishmenrt of C& D Waste Management Facility	NA	No	NA	No	NA	NA	Rs. 60 Lacs	Rs. 40 Lacs	Rs. 40 Lacs	Rs. 90 Lacs	
C&D1.7	Promotion of the use of prefabricated blocks for building construction	Interlocking tiles used for construction of footpath and walkway by Nagar Nigam/BDA and other urban development department.Total 30 km footpath/pathway constructed in Bareilly city using Interlocking tiles.	Empanelled RCM operators and local contractors to promote use and supply of the same.	NA	No	Regular activitty				3.0 crore	1.35 crore	1.35 crore	Rs. 50 Lacks	
C&D1.8	Enforcement of Construction and Demolition Waste Rules	It is regular activity and Rs. 60000 penalty had been collected from 23 defaulters	NA	15 days , and thereafter, continue as regular activity	No	Ongoing	No	NA	NA	NA	n.a.	NA	Rs. 10 lacs	

RD1	Road dust	Present Status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field Type	Attachent	Attachment Contents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required	
C&D1.9	Control measures for fugitive emissions from material handling-conveying and screening operations	05 construction projects are identified (Anand Rural Buildline LLP,Anand Lifespace Development LLP,Eldeco City Infrabuild Ltd., International City and International City Southern) and direction issued for control of fugitive emission for material handling.Nagar nigam imposed EC of Rs One Lac each on UPJN and UP Bridge Corporation and Rs. 2000 penalty had been imposed on 5 defaulters for bio mass burning.	NA	15 days , and thereafter, continue as regular activity	No	Complied, it is a regular activity.	No	NA	NA	NA	NA	NA	Rs. 5 lacs for enforcement by Nagar Nigam, Bareilly.	
C&D1.10	Develop and implement dust control measures for all types of construction activities -- buildings and infrastructure.	05 construction projects are identified (Anand Rural Buildline LLP,Anand Lifespace Development LLP,Eldeco City Infrabuild Ltd., International City and International City Suthern) and direction issued for control of fugitive emission from material handling.Nagar nigam imposed EC of Rs One Lac each on UPJN and UP Bridge corporation.Tender for purchase of one smoke gun finalised by Nagar Nigam and proposed to purchase in January 2021.	NA	NA	No	Complied, it is a regular activity.	No	NA	NA	NA	NA	NA	Rs. 20 lacs for Nagar Nigam Bareilly	
C&D1.12	Frame and implement policy for segregation of construction and demolition waste and provide a network of decentralized C&D waste segregation and collection sites across the city.	Nagar nigam has installed 11 site for collection and reutilized C&D waste.4 acre land at ward no. 37 nadausi mathurapur near kanha upwan bareilly identified for C&D recycle plant. And sent for gazzette notification	NA	90 days	Mar-22	NA	No	NA	NA	Rs. 60 lacs	Rs. 40 lacs	Rs. 40 lacs	Rs. 90 Lacs	
C&D1.13	Promote recycling of construction and demolition waste.	practicing at 10 nos. of site	NA	90 days	Sept.2021	NA	No	NA	NA	NA	Rs. 10 lacs	Rs. 10 lacs	Rs. 40 lacs	

VEHICLES													
VE1	**Improve and strengthen PUC programme**	**Present Status**	**Target**	**Target Date**	**Deviation from Approved Action Plan Target**	**Annual Target**	**Field Type**	**Attahment**	**Attachment Contents**	**Total Funds Allocated**	**Funds released**	**Funds Utilized**	**Additional Funds Required**
VE1.1	Number of PUC centers in the city	37 online PUC Centers are established.	25	180	No	Completed	No	NA	NA	NA	NA	NA	NA
VE1.2	Regular checking of Vehicular emission and issue of Pollution under Control Certificate (PUC)	133431 Vehicle checked and 1241 challned and impose rs. 2,85,600/-by traffic police and A total of 19980 PUCs have been issued during the FY 20-21.	NA	180 days	No	Complied,it is a regular activity	No	NA	NA	NA	NA	NA	NA
VE1.4	linking of PUC centres with remote server and eliminate manual intervention in PUC testing.	Presently there is no any remote sensor base PUC installed/operative in district Bareilly.6 no.remote sensor base PUC are proposed in Bareilly city. All the PUC (25 Number, without remote sensor base) connected with software VAHAN-4 and monitored by the RTO Bareilly. Remote sensor-based PUC are not installed in the district and correspondence is being made for installation of Remote sensor base PUC.	NA	180 days	No	Regular activity	No	NA	NA	NA	NA	NA	NA
VE3	**Freight transport**												
VE3.1	Use of off-peak passenger travel times to move freight and restrict the entry of heavy vehicles into cities during the day to continue	Heavy vehicle entry restricted from 7.30 AM to 9.0 PM in bareilly city,Traffic pollice conducted regular survilaince for compliance of entry restruction.	NA	NA	No	Complied,it is a regular activity	No	NA	NA	NA	NA	NA	NA
VE3.2	Provide truck rest areas/parks along national and state highways to prevent entry of trucks into cities during peak hours.	2 truck rest areas provided along highway to park trucks in peak hours.	NA	NA	No	Complied,it is a regular activity	No	NA	NA	NA	NA	NA	NA
VE3.4	Check overloading: Use weigh-in-motion bridges / machines (WIM) and Weigh bridges at entry points to the city to check the payload of commercial vehicles. As per the CMVR, a penalty of 10 times the applicable rate for overloaded vehicles is applicable.	No. of Weigh bridges -2 (1) - Thiriya Kaital (2) - Dohna November Month Chalans - 144, Serial no 967. No . Of checked Vehicles in the month of November - 507 Serial no -3495.No. of over laded vehicle found in November 169, serial no. - 1269.	NA	180 days	No	Complied,it is a regular activity	No	NA	NA	NA	NA	NA	NA
VE4	**Clean fuel and fuel Quality**												
VE4.1	Check on fuel adulteration and random monitoring of fuel quality data	152, Regular drive conducted by district level team with concern oil company.	NA	30 days	No	Ongoing	No	NA	NA	NA	NA	NA	NA
VE4.2	Alternative clean fuel policy for vehicle	CNG is being supplied by Central U.P Gas Limited. No. of CNG station -5, No of CNG Vehicles in Public transport - 6222, freight vehicle- 44, Private vehicle - 6009.	NA	30 days	No	Ongoing	No	NA	NA	NA	NA	NA	NA
VE 4.4	Use of Bioethanol in the city/urban transport system/waste to energy.	CNG is being supplied by Central U.P Gas Limited. CNG vehicles are permissible in Bareilly city . No. of CNG station -5, No of CNG Vehicles in Public transport - 6222, Freight vehicle- 44, Private vehicle - 6009.	NA	360 days	No	N/A	No	NA	NA	NA	NA	NA	NA
VE5	**Parking Management**												
VE5.1	Prevent parking of vehicles in the non-designated areas	1. In non-designated areas boom barriers had been proposed under Bareilly Smart City. In first phase Authority had identified 8 nos. of such locations where boom barrier will be installed. 2. Consultation is made with traffic police in preventing parking of vehicles in non-designated areas. Unauthorized parking vehicles lifting drive already in practice. 3. In consultation with traffic police, Nagar Nigam is already in process of enforcement of lifting the vehicles from the unauthorized spaces / areas and for defaulters, there is provision of appropriate penalty. No. of vehicles found:5402 No. of vehicles penalized:5402 Amount (Rs) received as penalty:663200	NA	As regular activity	No	Ongoing	No	NA	NA	NA	NA	NA	NA
VE5.2	Development of Multi-layer parking	Nagar nigam Identified 02 locations for development multilayer parking under Smart City project.	NA	360 days	Mar-23	NA	No	NA	NA	3.0 crore	Nil	NA	NA

VE1	Improve and strengthen PUC programme	Present Status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field Type	Attahment	Attachment Contents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
VE5.3	Penalise parking of vehicles in non designated areas	11560 challan on illegal parking and fined rs. 7,68,700/ No. of vehicles found:5402 No. of vehicles penalized:5402 Amount (Rs) received as penalty:663200	NA	As regular activity	No	Ongoing	No	NA	NA	NA	NA	NA	NA
VE6	**Strengthening of Public Transportation**												
VE6.5	Introduction of new electric buses (with proper infrastructure facilities such as charging stations) and CNG buses for public transport which will reduce plying of private vehicles on road and help to curb tail-pipe emissions.	Electric vehicles-4934 are in operation, 25.no. electric buses are proposed in Bareilly city. 11 locations are identified for the establishment of electric charging station in Bareilly city.	NA	360 days	No	Ongoing	No	NA	NA	NA	NA	NA	NA
VE6.6	CNG infrastructure for auto gas supply in the city and transition of public transportvehicl es to CNG mode Introduction of e-buses for Public transport in metro cities	No. of CNG station -5, No of CNG Vehicles in Public transport - 6222, freight vehicle- 44, Private vehicle - 6009. Latest information regarding registered CNG vehicle - Public transport - 5, freight vehicle- 2 , Private vehicle-102.	Total CNG STATION-8	Regular activity	No	Complied, on going activity	No	NA	NA	NA	NA	NA	NA
VE6.7	Steps for promoting battery operated vehicles like Erickshaw/ECart	Directorate of Urban Local Bodies Total no. of Electric vehicles operational in Bareilly: 4934 Supporting infrastructure will be proposed at Swale Nagar, ward no. 20 which will be developed by the C&DS, Jal Nigam, and Lucknow- U.P. This infrastructure will utilize 1.69 acres of land located at 2 km away from city center/ Bareilly Railway Station. Under Bareilly Smart City, E-Vehicle Charging station and necessary infrastructure had been proposed for the smooth function of the proposed plan and its execution shall be commenced in next 50 days. No of promoting battery operated vehicles -5161	NA	120 days	August,2022	NA	No	NA	NA	Rs. 16.88 Crore as per DPR.	NA	NA	NA
VE7.	**Traffic Congestion**												
VE7.1	Conducting audit of traffic intersections and install functional traffic signals at all major intersections	8 major intersections have been provided with Traffic Signals as below- 1. Dela peer, 2. Chowki Chaurah, 3. Ayubkhan Chaurah, 4. Chaupala Chaurah, 5. Satellite Bus Stand, 6. Mini bypass Rampur road T Point, 7. Sahdane T point, 8. 100 feet Pilibhit by pass T Point.	NA	Regular activity	N/A	Complied,it is a regular activity	No	NA	NA	NA	NA	NA	NA
VE7.2	Synchronize traffic movements/Introduce intelligent traffic system for lane-driving	Proposed ITMS-21, Estimated cost-180 carore, covered under smart city project. Regular monitoring conducted by RTO Bareilly. Drivers are being encouraged for lane driving.	NA	180 days	Mar-23	NA	No	NA	NA	Rs 180 crore.	Nil	NA	NA
		Following traffic congestion hotspot have been identified in Bareilly : 1) ChaupalaChauraha, 2) Satellite Chauraha, 3) LalFatak, 4) QilaChauraha, 5) Ayub Khan Chauraha, 6) ShyamGanjChauraha, 7) KutubkhanChauraha, 8) Batlar Plaza Near ChawkiChauraha, 9) Near City Station	uppcb idetified 09 locations of traffic congestion in bareilly city.	17-22 August, 2020	No	Completed	No	NA	NA	NA	NA	NA	NA
		Direction issued u/s 31A of Air Act for preparation & implementation of Interim Traffic Decongestion Plan	NA	90 days	No	NA	No	NA	NA	NIL	NIL	NIL	NR
VE7.3	Prepare plan for construction of diversion ways/ bypasses to avoid congestion due to nondestined vehicles.	Bypass of length of 40 KM allready completed, to avoid congestion.	NA	03 Months	N/A	Completed	No	NA	NA	NA	NA	NA	NA

VE1	Improve and strengthen PUC programme	Present Status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field Type	Attahment	Attachment Contents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
VE7.4	Prepare plan for widening of road and improvement of infrastructure for decongestion of road.	A. Nagar Nigam with the help of Bareilly Smart City Ltd is already in process of marking encroachment of such roads and on priority basis corporation had marked 35 numbers of such encroachment location with the municipal limit and the identification of such encroachments are in under process. B. Approx. 22.8 kms of major roads improvement /widening projects is taken up under Bareilly Smart City Ltd. (BSCL). C. Under BSCL following proposals have been finales for; 1. Internal road 17.9 kms road for Rs. 30 crores 2. Major road 22.8 kms road for Rs. 298 crores (1st phase: 6.43 Kms/ 5 roads will be developed) 3. Approx. 3.0 km road widening project is going on with the Rs. 3 core fundingfrom14th finance commission, Nagar Nigam- Bareilly, Nagar Nigam-Bareilly 3 over head bridges are completed, and 6 over head bridges are under progress .	NA	90 days	August,2022	August,2022	No	NA	NA	Rs 331 Crore proposed	NIL	NA	NA
VE8	**Launch Public awareness campaign for air pollution control, vehicle maintenance, minimizing use of personal vehicle, lane discipline, etc.**	No. public awareness campaign for air pollution campaign in the month june-3, july-2, september -2,Programmes arranged during 2nd week of 'Road safety week' in the month october dated:5-10-20,08-10-2020,09-10-2020,10-10-2020,11-10-2020,18-11-2020,20-11-2020,23-11-2020,24-11-2020.Action taken against polluting veheicles in the month November- 56, from month April - November-393. fine imposed in month November 0.53 Lakhs ,from1 April till November -4.07 Lakhs. (RTO , - and conducted 35 awaireness campaign by traffic police.	NA	As regular activity	No	Ongoing	No	NA	NA	NA	NA	NA	NA
VE9	**Periodic calibration test of vehicular emission monitoring instrument.**	Vehicular monitoring instrument installed in all 25 no. PUC Centers are calibrated.	NA	As regular activity	No	Complied,quaterly calibration as per state policy	No	NA	NA	NA	NA	NA	NA
VE10	**To check the calibration of emission monitoring equipments, housed in Emission Testing Centers (ETCs) once in 6 months to know the status of equipments**	Regular monitoring conducted by RTO in all 25 PUC centers.	NA	As regular activity	No	complied,it is a regular activity	No	NA	NA	NA	NA	NA	NA
VE11	**Phase out old vehicles and vehicle scrappage policy**	1166 Registration of vehicles are cancelled	NA		No	Complied, It is a regular activity	No	NA	NA	NA	NA	NA	NA
VE11.2	Restriction on plying and phasing out of 15 years old commercial diesel driven vehicles.	Action taken against 15 years old commercial diesel driven vehicles - Registration of 6533 vehicles suspended. And registration of 1166 vehicle cancelled.	NA	360 days	No	On going process, as per state policy	No	NA	NA	NA	NA	NA	NA
VE11.3	Enforcement of law against visibly polluting vehicles: remove them from road, impose penalty, and launch extensive awareness drive against polluting vehicles.	No. public awareness campaign for air pollution campaign in the month june-3, july-2, september -2,Programmes arranged during 2nd week of 'Road safety week' in the month october dated:5-10-20,08-10-2020,09-10-2020,10-10-2020,11-10-2020,18-11-2020,20-11-2020,23-11-2020,24-11-2020.**Action taken against polluting veheicles** in the month November- 56, from month April - November-393. fine imposed in month November 0.53 Lakhs ,from1 April till November -4.07 Lakhs.	NA	As regular activity	No	Ongoing	No	NA	NA	NA	NA	NA	NA
VE11.4	Initiate steps for retrofitting of particulate filters in diesel vehicles, when BS-VI fuels are available.	No vehicle manufacturing industry operative in district Bareilly.	NA	360 days	No	On going process, as per state policy	No	NA	NA	NA	NA	NA	NA
VE11.6	Examine existing framework for removing broken down buses or trucks from roads and create a system forspeedy removal and ensuring minimal disruption to traffic from such buses or trucks.	for speedy removal of broken buses/trucks 1crain used by traffic police and one proposed by NHAI, crains are also used on rental basis as per requirement by traffic police/NHAI. Total 46 crains are registered in RTO Bareilly.	NA	NA	No	Complied,it is a regular activity	No	NA	NA	NA	NA	NA	NA
VE12	**NMT**												
VE12.1	Introducing cycle tracks along with the roads	Presently 4 KM cycle track exist between shyamat ganj to settelite and 4km proposed	NA	360 days	March,2021	NA	No	NA	NA	Rs. 50.0 lacs	0	0	NA
VE 14	Monitoring of traffic hotspots by Google Map Navigation with logbook recording.	9 traffic hotspots identified by uppcb with google map navigation.	NA	From 15th October, 2020	No	Completed	No	NA	NA	NA	NA	NA	NA

INDUSTRIES

IP1	Industrial air pollution control	Present Status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field Type	Atatachment	Attachment Contents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
IP1.1	To intensify monitoring of industries to reduce of emission by the industries.	Regular inspection of air polluting industries conducted by board, action taken against non complying industries.	NA	Regular activity	No	Complied, It is a regular activity.	No	NA	NA	NA	NA	NA	NA
IP1.2	Action against non-complying industrial units	Details of action taken 1 Nos. Industry closed and imposed EC of Rs.61,00,000 against 14 defaulter industries.	NA	Regular activity	No	Complied, It is a regular activity.	No	NA	NA	NA	NA	NA	NA
IP1.3	Shifting of Polluting Industries	Such type of industries exist in bareilly city	NA	60 days	No	Complied	No	NA	NA	NA	NA	NA	NA
IP1.5	Random auditing for Air pollution measures and Online reporting systems in the industries	Regular inspection of air polluting industries conducted by board, action taken against non complying industries.	NA		No	Complied	No	NA	NA	NA	NA	NA	NA
IP1.7	Identification of air polluting industries and their regular monitoring including use of designated fuel	20 air polluting industries identified in district bareilly, all indusrties installed proper APCS.Regular inspection of air polluting industries conducted by board.	NA	Regular activity	No	Complied	No	NA	NA	NA	NA	NA	NA
IP1.8	Promoting cleaner production in industries.	Presently 16 industries operative with PNG as fuel, Regular promotion among industries conducted for use of cleaner fuel	NA	Regular activity	No	Complied, it is a regular activity.	No	NA	NA	NA	NA	NA	NA
IP1.9	Fugitive emission control	20 Air polluting industries have been identified in Bareilly. All units have installed fugitve emission control system.	NA	15 days , and thereafter, continue as regular activity	No	Complied, it is a regular activity.	No	NA	NA	NA	NA	NA	NA
IP1.10	Ensuring installation/Up-gradation and operation of air pollution control devices in industries	Regular inspection of air polluting industries conducted by board, action taken against non complying industries.	NA	180 days	No	Complied	No	NA	NA	NA	NA	NA	NA
IP1.11	Action/closure against defaulting/unauthorized industrial units.	1,Industry closed and imposed EC of Rs.61,00,000 against 14 defaulter industries.	NA	Regular activity	No	Complied, it is a regular activity.	No	NA	NA	NA	NA	NA	NA
IP1.12	Ensuring emission standards in industries	For ensuring of emission standard regular monitoring emmision conducted by board.	NA	Regular activity	No	Complied, it is a regular activity.	No	NA	NA	NA	NA	NA	NA
IP1.13	Disposal of all non-hazardous wastes into the designated dumping sites	Non Hazardous Waste generated fron Bareilly city disposed/Dumped by Nagar Nigam ghaziabad disposed waste at Bakarganj site.	NA	Regular activity	No	It is a regular activity.	No	NA	NA	NA	NA	NA	NA

IP1	Industrial air pollution control	Present Status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field Type	Atatachment	Attachment Contents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
IP1.26	Bank guarantee should be taken for the compliance of conditions imposed in CTO/CTE for control of Environmental Pollution from industries.	Bank Guarantees are taken from Units at the time of issuing of CTE. BG is equivalent to 10% of the cost of Pollution control Systems up to maximum of Rs. 10,00,000/- Bank guarantee is forfeited in case the unit is found to be in violation of conditions of CTE/CTO. Regular inspections are done to ensure same. Total no. of 6 bank guarantee furnished by 6 units.	NA	60 days, and thereafter, regular activity	No	Complied, Regular Activity.	No	NA	NA	NA	NA	NA	NA
IP3	**OCEMS in Industries**												
IP3.2	Implement Continuous Emission Monitoring System (CEMS) across all targeted and applicable polluting industry	7 Industries installed CEMS as per Direction of CPCB.	NA	360 days	No	Complied	No	NA	NA	NA	NA	NA	NA
IP3.3	Development of mobile facility/van for continuous ambient air quality monitoring for different localities.	Nagar Nigam with help of BSCL to provide Mobile Facility / Van for continuous ambient air quality monitoring for different localities and monitoring facilities will be provided by UPPCB, Bareilly.	NA	360 Days	No	Under consideration smart city project	No	NA	NA	NA	NA	NA	NA
IP3.4	Live camera feed and to take action against non-complying industrial units	14 industries installed live camera	NA	60 days, and thereafter, regular activity	No	Regular Activity	No	NA	NA	NA	NA	NA	NA
IP5	**Control of air pollution from Brick kilns**												
IP5.2	identification of brick kilns and their regular monitoring including use of designated fuel and closure of unauthorized units.	Total no. of brick kilns - 315 Defaulter - 173 Closure issued - 16 Showcause issued - 9 Notices issued - 148 Prosecution - 0 Selfclosed - 0 Converted to Zigzag - 0	NA	360 days	No	Regular activity	No	NA	NA	NA	NA	NA	NA
IP 11.6	Monitoring of DG sets and action against violations. Fine should be imposed on defaulters.	Nagar Nigam is in process of identification of such spaces where DG sets had been placed at Nagar Nigam areas and with the help of District Administration and UPPCB.	NA	30 days	No	Regular activity	No	NA	NA	NA	NA	NA	NA

WASTE AND BIOMASS- DUMPING AND BURNING

BB1	Biomass Burning	Present Status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field Type	Attachment	Attachment Contents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
BB1.1	Regular check and control of burning of municipal solid wastes	regular monitoring by NNB team and imposed fine of Rs. 2000 for 5 nos. of defaulters	NA	90 days	No	Complied, it is a regular activity.	No	NA	NA	NA	NA	NA	NA
BB1.2	Defaulters for open burning to be imposed fines	13 teams have been formed for action against open burning of biomass, crop residue, garbage, leaves, etc. Rs. 680000 fine imosed against no. of 232 defaulter and Rs.482500/- have been recovered as penalty for open burning of biomass, crop residue, garbage, leaves, etc.	NA	90 days	No	Complied, it is a regular activity.	No	NA	NA	NA	NA	NA	NA
BB1.3	Identify Garbage burning locations and	Near dhalawghar-delapir,at karganj dumping site etc (only 2nos.) however NNB deputed supervisor to take immidiate action for any such burning location.	NA	90 days	No	Complied, it is a regular activity.	No	NA	NA	NA	NA	NA	NA
BB1.4	Prohibition/complete ban on garbage burning.	Revised by-laws had been sent for Gazzette Notification by Nagar Nigam Bareilly. Total 13 teams have been formed for action against open burning of biomass, crop residue, garbage, leaves, etc. Rs. 680000 fine imposed against 232 defaulters and Rs.482500/- have been recovered as penalty and 171 notices have been issued for open burning of biomass, crop residue, garbage, leaves, etc	NA	180 days	No	NA	No	NA	NA	NA	NA	NA	NA
BB1.5	Launch extensive drive against open burning of bio-mass, crop residue, garbage, leaves, etc.	13 teams have been formed for action against open burning of biomass, crop residue, garbage, leaves, etc. Rs. 680000 fine imosed against no. of 232 defaulter and Rs.482500/- have been recovered as penalty and 171 notice were issued for open burning of biomass, crop residue, garbage, leaves, etc.	NA	90 days	No	Complied, it is a regular activity.	No	NA	NA	NA	NA	NA	NA
BB1.6	Construction of advanced waste management Site.	construction of boundary wall had been completed with guard room	DPR Preperation under progress by C&DS UP Jalnigam	90 days	Sep-21	NA	No	NA	NA	10 Crore	Rs. 40 lacs t	Rs. 40 lacs	9.60 Cr
BB1.7	Regular collection and control of municipal solid wastes.	NNB collected generated waste from all its 80 wards through door to door waste collection service on daily basis		Regular actvity	No	Complied, it is a regular activity.	No	NA	NA	Rs. 20 Crore	Rs.11 crore	Rs. 11 core	Rs. 09 Crore
BB1.8	Providing Organic Waste Compost machines , decentralization of processing of Waste, dry waste collection centers.	NNB had placed 6 nos of Organic Waste Compost machines for processing of Waste, dry waste at collection centers.	NA	90 days	Sept.2021	NA	No	NA	NA	Rs. 9 lacs	Rs. 9 Lacks	Rs. 9 lacs	Rs. 18 lacs
BB1.9	Awareness for controlling of burning of agricultural waste and crop residues.	for controlling of crop burning 16 FIR Lauched, imposed 57,500/- against defaulter, 26.6 ton parali send to gaushala and sieze 2 combined harvester machine.		Regular a	No	Complied,It is a regular activity	No	NA	NA	NA	NA	NA	NA

BB1	Biomass Burning	Present Status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field Type	Attachment	Attachment Contents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
BB1.10	No plot should be left open more than 02 years and planting of trees must be mandatory on vacant plots.	Nagar Nigam have proposed for making Bylaws and enforcing for planting tree with the help of Bareilly Development Authority (BDA) against such plot owners who have kept their plots vacant for more than two years.	NA	90 days	No	Regular activity	No	NA	NA	Rs. 1 lac	Rs. 1lack	Rs. 1 lac	Rs. 3 lac
BB1.11	Dead Bodies of Animals should be disposed through proper treatment facility like rendering plant etc	NNB dispose minimum 2 to 3 nos. of dead bodies per week by deep burried method in one dedicated site near village nadushi.	NA	360 days	No	Ongoing activity.	No	NA	NA	Rs.20 lacs	Rs. 20 lacks	Rs.20 lacs	Rs. 50 Lacs
BB 1.12	Door to Door collection of segregated waste by agency and then its disposal directly in plant without dumping it on land.	Door to Door waste collection is in place in all 80 wards and segregation is doing before sending waste to dumping site.	DPR Preperation under progress by C&DS UP Jalnigam	90 days	Sept.2021	NA	No	NA	NA	Rs. 1 core	Rs. 1crore	Rs. 1 core	Rs. 4 core
BB2	**Ensure segregation of waste at source**	Regular activity/ on daily basis, in all 80 wards and segregation is doing before sending waste to dumping site	NA	30 days	No	Complied, it is a regular activity.	No	NA	NA	Rs. 1 core	Rs. 1Crore	Rs. 1 core	Rs. 4 core
BB3	**Proper collection of Horticulture waste and its disposal following composting-cumgardening approach**	Nagar Nigam provide compost pit at each big park of the city for converting the garden /horticulture waste into natural compost. Collection of horticulture waste from the different parks will be done by dedicated vehicles at zone level. Total 160 compost pit are available.	NA	90 days	No	Complied, it is a regular activity.	No	NA	NA	Rs. 10 lacs	Rs. 10 Lacks	Rs. 10 lacs	Rs. 20 lacs
BB5	**Ambient air quality monitoring of municipal dumping sites and parks**	on 29 oct 2020, UPPCB had monitored Ambient air quality at Bakarganj dumping site.	NA	90 days	No	under consideration	No	NA	NA	NA	regular activity	NA	NA
BB6	**Check/stop on Stubble Burning**	13 teams have been formed for action against open burning of biomass, crop residue, garbage, leaves, etc. Rs. 680000 fine imosed against no. of 232 defaulter and Rs.482500/- have been recovered as penalty for open burning of biomass, crop residue, garbage, leaves, etc.	NA	180 days	No	Regular activity	No	NA	NA	NA	time and agi based activity	NA	Rs. 20 lacs
BB10	**Landfill fire**												
BB10.1	Proper management of landfill sites to prevent spontaneous fire	NNB deployed two supervisor at bakarganj landfill sites to prevent spontaneous fire	regular check and management based	Regular activity	No	complied,it is a regular activity	No	NA	NA	Rs. 50 lacs	regular check and management based	Rs. 50 lacs	Rs. 30 lacs

BB1	Biomass Burning	Present Status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field Type	Attachment	Attachment Contents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
BB10.2	Adopt roadmap for zero landfill policy to promote decentralized waste segregation, reuse and recycling	Decentariled 6 nos. of organic waste composter, 4 nos. of Material Recovey facility and 50 Nos. of Pit composting are in practice to minimize waste for adopting roadmap for zero landfill policy to promote decentralized waste segregation, reuse and recycling. Proposals for SW management : 1. 500 TPD Waste to Compost plant proposed at Faridpur, Lucknow- Rampur road, Bareilly. Under Tendering. 2. Legacy Waste Remediation- Total legacy waste 5.0 lakh ton lying at Bakarganj Bareilly.		Under Tendering- For SW facility	Oct 2021 For SW facility. For Legacy waste remediation timeline is March 2022	NA	No	NA	NA	Rs 35-40 Cr.for SW facility. Rs 15 Crore for Legacy waste remediation.	under consideration		NA
BB11	**Fire crackers—regulate to control their usage**	As per Hon'ble Supreme Court's directions sale of fire crackers with higher noise generation was banned and only green crackers were allowed	NA	Nov-20	NA	NA	No	NA	NA	NA	NA	NA	NA
DF1	**Domestic Fuel**												
DF1.1	Increasing the LPG connections in low income strata.	3,50,532 Ujjwala youjna conection distributed by BPCL,HPCL and IOCL in district Bareilly.	NA	Regular activity	No	Complied, it is a regular activity	No	NA	NA	NA	NA	NA	NA
DF1.2	Ensuring promotion and use of cleaner fuel (i.e. LPG) instead of coal fired chulas or fire-woods in the hotels and open spaces	presently 106 commercial activities consumed 3500SCMD.	NA	Regular activity	No	Complied, it is a regular activity	No	NA	NA	NA	NA	NA	NA
DF1.8	Implemen tation of Pradhan Mantri Ujjwala Yojana (PMUY)	3,50,532 Ujjwala youjna conection distributed by BPCL,HPCL and IOCL in district Bareilly.	NA	Regular activity	No	Complied, it is a regular activity	No	NA	NA	NA	NA	NA	NA

AIR QUALITY DATA

Action Code	Action Point	Field type	Attachment	Jan-20	Feb-20	Mar-20	Apr-20	May-20	Jun-20	Jul-20	Aug-20	Sep-20	Oct-20	Nov-20	Dec-20	Attachment Contents
AQ1.1	Monthly averages for PM2.5 (In µg/m3)	Number (12)	-	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	-
AQ1.2	Monthly averages for PM10 (In µg/m3)	Number (12)	-	121.00	199.31	173.54	46.03	41.77	42.72	64.57	117.24	151.39	186.60	316.01	289.42	-
AQ1.3	Monthly averages for SO2 (In µg/m3)	Number (12)	-	26.27	27.96	27.39	23.33	17.82	16.52	20.17	22.30	22.80	25.18	31.39	31.39	-
AQ1.4	Monthly averages for NO2 (In µg/m3)	Number (12)	-	39.96	36.50	33.49	26.68	26.89	25.05	33.19	33.19	36.90	33.19	41.72	41.39	-
AQ1.5	Annual averages for PM2.5 (In µg/m3)	Number (1)	-	NA												-
AQ1.6	Annual averages for PM10 (In µg/m3)	Number (1)	-	145.80												-
AQ1.7	Annual averages for SO2 (In µg/m3)	Number (1)	-	24.38												-
AQ1.8	Annual averages for NO2 (In µg/m3)	Number (1)	-	34.01												-
AQ1.9	Monthly Meterological Data		Yes	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	

Basic Information

Name of Non Attainment City	**FIROZABAD**
Sate/ Union Territory	UTTAR PRADESH
Name of Nodal Officer at PCB/ PCC	Chief Environmental Officer Lab
Email Id	ceolab@uppcb.in
Contact Number	0522-2720832
Date till which progress is submitted	31.12.2020

Action Point Code	Sector	Total Number of Actions	Number of Actions Completed	Number of Actions Under Porgress
CB	**CAPACITY BUILDING, MONITORING NETWORK AND SOURCE APPORTIONMENT**	**7**	**4**	**3**
PO	**PUBLIC OUTREACH**	**5**	**5**	**0**
RD/ C&D	**ROAD DUST AND CONTRUCTION & DEMOLITION**	**26**	**21**	**5**
VE	**VEHICLES**	**18**	**15**	**3**
IP	**INDUSTRIES**	**15**	**14**	**1**
BB/DF	**WASTE AND BIOMASS- DUMPING AND BURNING**	**22**	**20**	**2**
AQ	**AIR QUALITY DATA**	**9**	**6**	**3**

CAPACITY BUILDING, MONITORING NETWORK AND SOURCE APPORTIONMENT

Action Point Code	Action Point	Present Status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field Type	Attachment	Attachment Contents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
CB1	**Insatllation & Commissioning of Monitoring Stations**												
CB1.1	CAAQMS	Bid evaluation is completed for installation of 01 CAAQMS. Supply orders are being issued. Installation of remaining 2 CAAQMS is proposed from the funds to be released under National Clean Air Programme Scheme of MoEF&CC/ funds allocated under 15th Finance Commission. The tendering has also been done and the station shall be established expeditiously after release of funds.	3	360 days	Mar-21	NA	Number	-	-	Rs. 1.2 Cr	Rs. 1.2 Cr	Nil	2.4 Cr
CB1.2	Manual Stations	02 manual monitoring stations have been installed and are functional	3	NA	NA	NA	Number	-	-	Rs. 8.96 Lac/ year	Rs. 8.96 Lac	Rs. 8.96 Lac	Rs. 25 Lac (CapEx and Opex for 1 year)
CB3	**Assessment of sources**												
CB3.1	Emission Inventory	Emission Inventory based on available data is under progress and shall be completed by June 2021	Ongoing	Dec-20	Jun-21	NA	Yes	_	_	Rs. 6,19,500/- (combined for rapid SA/CC study)	Rs. 6,19,500/-		Rs. 80 Lac (for comprehensive SA/CC study)
CB3.3	Source Apportionment Study	SA/CC study based on available data shall be completed by June 2021	Ongoing	Dec-20	Jun-21	NA	Yes	_	_	Rs. 6,19,500/- (combined for rapid SA/CC study)	Rs. 6,19,500/-		Rs. 80 Lac (for comprehensive SA/CC study)
CB4	**Training & Capacity Building**												
CB4.1	Training & skill development of public officals	Road safty is organised for times in a year to impart awarness ammount public & officials Road safty month is organised every year in Nov. to impart pulic awarness	NA	Regular activity	No	Regular activity	_	_	_	NA	NA	-	-
CB4.4	Organization of meeting of District Environment Committee for sensitizing the Line Departments for advance preparedness of implementation of Action Plan and following action points	District level committee under the Chairmanship of Mistrict Magistrate is functional and meetings are held on monthy basis for reviewing the inplementation of City Clean Air Action Plan. DEC meetingsdurin the last quarter held on the following dates: 06.02.2020, 27.06.2020 & 18.08.2020	NA	As regular activity	No	12	_	_	_	NA	_	_	_

Action Point Code	Action Point	Present Status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field Type	Attachment	Attachment Contents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
CB5	**Emergency Response System**	1. GRAP is applicable in the city and monitoring is done on a regular basis by DEC. 2. For the purpose of ERS to be developed by PCB, State Disaster Management Authority and Meteorological Department as per the order of Hon'ble NGT dated 20.11.2019, the disaster Management Authority has requested for development of a guideline by NDMA. The matter also reviewed by CS,GoUP and a letter has been sent to NDMA, CPCB and MoEF&CC for issuance of a guideline for development of ERS for severe levels of air pollution. The response of MoEF&CC, CPCB & NDMA is awaited.	Regular Activity	1. As Regular activity 2. Timeline for iussuance of Guidelines to be provided by NDMA, MoEF& CC & CPCB	1. No 2. Yes	Ongoing	_	1	Letter dated 22.12.2020 written by the State to NDMA, CPCB & MoEF&CC	Not Needed	NA	NA	NA

PUBLIC OUTREACH

Action Point Code	Action Point	Present Status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field Type	attachment	Attachment Contents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
PO1	**Public Outreach**												
PO1.1	Daily Air Quality Public Information Dissemination System	Real time data on Air quality shall be available on Sameer App once CAAQMS is installed. At present, monthly air quality data is being published on UPPCB's website	Real time AQI on Sameer app	15 days, and thereafter, continue as regular activity	No	Regular activity	Yes/No	No	NA	NA	NA	NA	NA
PO1.3	Issue public advisory for prevention and control of air polltuion	Weekly AQI bulletin is published on UPPCB website. 12 Bulletins have been published during Oct to Dec 2020	15 days and thereafter as regular ctivity	Regular activity	No	Regular activity	Number	No	NA	NA	NA	NA	NA
PO1.4	Deeper public engagement and consultation (workshops/ programmes in schools/ colleges)	03 programs/plantation activities have been conducted in association with NGOs in year 2020.	NA	15 days, and thereafter, continue as regular activity	No	NA	_	No	NA	NA	NA	NA	NA
PO1.5	Launch mobile app to update public about status of air quality	-	NA	30 days	No	Complied, it is a regular activity.	_	No	NA	NA	NA	NA	NA
PO2	**Public Greivance Redressal System**												
PO2.1	App Based System	U.P. Pollution Control Board has developed Public Grievance Redressal System namely "Swachh Vayu App" . **No complaints pending** in Swachh Vayu App as on 31.12.2020.	Swaccha Vayu App	30 days	No	Completed	Number	No	NA	NA	NA	NA	NA

ROAD DUST AND CONTRUCTION & DEMOLITION

Action point code	Action point	Present Status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field Type	Attachment	Attachment Contents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
RD1.1	Immediate lifting of solid waste generated from disilting and cleaning of municipal drains for its disposal	Desilting is being done with a loader for silt which immidiately picks up desilted material from municipal drains.	NA	NA	No	Completed	_	_	_	6 Lac	6 Lac	6 Lac	Nil
RD1.2	Maintain potholes free roads	on an average 03 roads are being repaired per quarter. Work of making potholes free road of total length of 11.5 Kms has been completed.	NA	90 days & as regular activity afterwards.	No	Completed	Number	_	_	157.50 Lacs	157.50 Lacs	157.50 Lacs	Nil
RD1.3	Regular cleaning of street surfaces and spraying of water to suppress dust.	A total of 341 Km of roads have been covered by water sprinkling using 6 water tankers during Oct-Dec 2020	NA	90 days	No	Completed	Text	No	NA	2.7 Lac	2.7 Lac	2.7 Lac	Nil
		Assessment of road dust in the 10 major roads of city has been conducted and result of 04 roads (Raja ka taal, Station road,Ramgarh thana road, Suhag nagar) having high dust load is shared with ULB for necessary action.This study is being published in all major newspapers for awareness etc.	NA	17-22 August, 2020	No	Completed	_	_	NA	1.0 lakh	1.0 Lakh	0.80 Lakh	NA
		48 wards in municipal limit are being taken up complete mechanized cleaning. Process is under progress from directorate Local Bodies.		From October, 2020	No	Ongoing	_	_	NA	Not required	NA	NA	NA
		STP has recently become operable with only 10% sewage, as soon as it will intake its full capacity, treated water is available and utilised for washing of roads. It is already being publishised in print media.		From 15th October, 2020	No	Ongoing	_	_	NA	NA	NA	NA	NA
RD1.4	Black-topping of unpaved road	4.5 Km length of road black topped in the year	NA	180 days	No	Completed	Number	_	_	110 Lac	110 Lac	110 Lac	Nil
RD1.6	To take appropriate action to remove road dust/silt regularly by using mechanical sweepers	48 wards in municipal limit are being taken up complete mechanized cleaning. Process is under progress from directorate Local Bodies.	NA	90 days	Due to non-availability of funds	Regular Activity	Number	_	_	Rs. 1637.08 Lac	Nil	N.A.	Rs. 1637.08 Lac
RD1.7	End-to-end paving of the road	0.96 Kms. Of end to end paving of roads has been completed. Work in progress for1.8 kms. and 1.3 kms. is under tender process.	NA	180 days	No	Ongoing	Text	No	NA	98 Lacs	98 Lac	48 Lac	Nil
RD1.9	Introduce water fountain at major traffic intersection	04 water fountains have been installed	NA	90 days	No	Completed	Number	No	NA	12 Lac	12 Lac	12 Lac	Nil
RD1.10	Widening of Roads	Total bye pass length 20 Kms. Work completed. 1. Widening strengthning 4 lane work of Shikohabad -Bhogaon Road. 2. Constructions of Aroan byepass and Bharaul byepass (total K.m. of point no .1 & 2 is approx 22 Kms.)	NA	90 days	No	Completed	Text	No	NA	1650 Crs (BOT bases) 222.97 Cr	1650 Crs 183.32 Cr	1651 Crs 183.32 Cr	Nil 39.65 Cr
RD1.11	Improvement of infrastructure for decongestion of road.	Proposal of pavement road shoulder of Jalesar road and Mathura Nagar main road is in sactioning process in 14th finance Commission.	NA	90 days	Due to delay in sanction issue	Ongoing	Text	No	NA	Nill	Nil	Nil	39 Lacs

Action point code	Action point	Present Status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field Type	Attachment	Attachment Contents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
RD1.14	Identify road stretches with high dust generation	Number of road stretches identified and action plan 02 roads out of main 10 roads stretches are identified having high dust generation. Local body authoritities and traffic department has been directed to regularly sprinkle water and smooth movement of traffic respectively by district adminstration .	NA	30 days	No	Completed	Number	_	NA	NA	NA	NA	NA
RD1.16	All the canals/nullah's side roads should be brick lined. Proper plantation also carried out.	NA Plantation on canal side in Jasrana range. There are old plantation sides which will be treated with gap filling plantation subject to availability funds	NA 45 Ha	360 days	Jul-21	Ongoing	Text	No	NA	Completed Rs. 36.72Lakhs	-	NA	Completed Rs. 36.72Lakhs
RD2	**Creation of green cover**												
RD2.2	Creation of green buffers along the traffic corridors and their maintenance	Budgetery allocation proposal has been sent under ABO of CAMPA Scheme year 2021-22. Three green buffer zones of around 3 kms. have been developed.	05 Ha.	90 days	No	Ongoing	Text	No	NA	Rs. 33.139 Lakhs	Nil	NA	NA
RD2.3	Necessary changes in byelaws-Greening of open areas, gardens,commun ity places, schools and housing societies	It is already in byelaws of FSDA (Development authority) and is complied during sactioning of MAP of housing socities.	Plantation in 701 Brick Guard/RCC Guard	90 days	31.07.2021		Yes/No	No	NA	Rs.-24.16 Lakhs	Nil	NA	NA
RD2.5	Builders should leave 25%/33% area for green belt in residential colonies to be made mandatory.	As per building bye laws, all provisions are included in sanctioning of the maps. 800 no. of plantation is done in Pradhan Mantri Awas Yojna Shikohabad.	NA	Within a reasonable timeframe	No	NA	Yes/No	No	NA	NA	NA	NA	NA
RD2.7	Implementation of maintaining at least 33% forest cover area in the city in master plan.	Revised proposal will be sent for extra forest cover on the availability of land in the city. At present there is no land identified.	NA	360 days	No	NA	Yes/No	No	NA	NA	NA	NA	NA
C&D1	**Construction Activities**												
C&D1.1	Ensure transportation of construction materials in covered vehicles	Regular Monitoring of covering Construction Material vehicles by RTO. Fines are being imposing on defaulters vehicle.	NA	15 days , and thereafter, continue as regular activity	No	Complied, it is a regular activity.	Number	_	_	NA	NA	NA	NA
C&D1.2	Strict enforcement of CPCB guidelines for construction (use of green screens, side covering of digging sites, etc.)	1. UPPCB has launched dustapp www.upecp.in/dustapp for the purpose of dust control self audit and a public notice was issued u/s 31A of Air act in the newspaper and through e-advertisement for the same 2. The app is functional since October 2020. However,02 construction projects have submitted online self dust control audit assessment online 3. It is being published at HO level vide reference R-G33715 dated 22.9.2020 in leading newspapers. 4.Traffic hotspots has already being identified and information shared with traffic department for necessary control during peak hours.	NA	15 days , and thereafter, continue as regular activity	No	Regular acitivity	Text	No	NA	Not required	NA	NA	NA

Action point code	Action point	Present Status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field Type	Attachment	Attachment Contents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
C&D1.3	Restriction on storage of construction materials along the road.	15 challans have been issued to defaulters.	NA	15 days , and thereafter, continue as regular activity	No	Regular acitivity	Number	_	_	Not required	NA	NA	NA
C&D1.4	Covering of construction site.	Challan of Rs.3932000 has been imposed against defalter.	NA	30 days	No	NA	Number	_	_	Not required	NA	NA	NA
C&D1.5	To create separate space/zone to handle solid waste, C&D waste and other waste in the city	02 C&D waste sites have been established	NA	_	No	Completed	Text	No	NA	Not required	NA	NA	NA
C&D1.8	Enforcement of Construction and Demolition Waste Rules	A penalty of Rs.37000 has been recovered from Violators of C&D waste mangement rules 2016.	NA	15 days , and thereafter, continue as regular activity	No	Ongoing	Text	No	NA	Not required	NA	NA	NA
C&D1.9	Control measures for fugitive emissions from material handling-conveying and screening operations	Only 01 project (Pradhan Mantri Awas Yojna) is under process rightnow, which is already being strictly instructed to control fugitive emission from handling-conveying and screening operations.	NA	15 days , and thereafter, continue as regular activity	No	Regular acitivity	Text	No	NA	NA	NA	NA	NA
C&D1.12	Frame and implement policy for segregation of construction and demolition waste and provide a network of decentralized C&D waste segregation and collection sites across the city.	Notification of policy has been issued and 02 C&D waste sites established	NA	90 days	Sept.2021	Ongoing	Yes/No Number	No	NA	Not required	NA	NA	NA

VEHICLES

Action point code	Action point	Present status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field Type	Attachment	AttachmentContents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
VE1	**Improve and strengthen PUC programme**												
VE1.1	Number of PUC centers in the city	There are 4 no of PUC centers established in the city and 2 no of PUC are proposed for out skartes of the city.	6	180 days	No	Completed	Number	No	NA	Nil	NA	NA	NA
VE1.2	Regular checking of Vehicular emission and issue of Pollution under Control Certificate (PUC)	Checking of Vehicular emission and A total of 1270 PUCCs have been issued during the FY 20-21.	NA	180 days	No	Regular acitivity	Number	-	-	Nil	NA	NA	NA
VE1.4	linking of PUC centres with remote server and eliminate manual intervention in PUC testing.	Number of PUC centre linked with remote server 04	4	180 days	No	Completed	Number	-	-	Nil	NA	NA	NA
VE3	**Freight transport**												
VE3.4	Check overloading: Use weigh-in-motion bridges / machines (WIM) and Weigh bridges at entry points to the city to check the payload of commercial vehicles. As per the CMVR, a penalty of 10 times the applicable rate for overloaded vehicles is applicable	Trcuk laybyes are established at the out roads of the city and at Toll gates of Tundla and Tehsil-Sirsaganj. Weigh bridges are available to check the over loading of vehicles.	NA	180 days	No	Regular acitivyt	Number	-	-	Not required	NA	NA	NA
VE4	**Clean fuel and fuel Quality**												
VE4.1	Check on fuel adulteration and random monitoring of fuel quality data	Number of inspections for assessing fuel quality per month 1. Weekly review meetings of the Supply Department are held with the sales managers of various oil companies. 2. Regular inspection and sampling of diesel / petrol outlets is being carried out 3. The oil company has been requested to get the inspection verified at the level of the District Supply Officer. 4. Filter paper is available at all retail outlets in the district for conducting filter paper test. 5. Dispensing units with potted pulsers units are being installed at newly established retail outlets by all the oil companies Number of Sampling for adulteration & BSIV to VI IOCL Retail outlet = 41 (FY 2020-21) BPCL retail outlet = 09 (FY 2019-20)	NA	30 days	No	Regular activity 10% Sampling is mandatory	Number	NA	NA	NA	NA	NA	NA
VE4.2	Alternative clean fuel policy for vehicle	Total Fuelling Stations 25 petrol pumps 03 CNG Facility are in urban area.	NA	30 days	No	Regular activity	Number	NA	NA	NA	NA	NA	NA
VE 4.4	Use of Bioethanol in the city/urban transport system/waste to energy.	10% quantity is mixed in Petrol Blanded in dipot it self	NA	360 days	No	N/A	N/A	N/A	N/A	N/A	N/A	N/A	N/A
VE5	**Parking Management**												
VE5.1	Prevent parking of vehicles in the non-designated areas	No. of vehicles found:1442 No. of vehicles penalized:1442 Amount (Rs) received as penalty:48500	NA	As regular activity	No	Regular acitivity	Number	-	-	NA	NA	NA	NA
VE5.2	Development of Multi-layer parking	Proposal has been sent to government for approval of construction of 2 multilevel parking in the city under State Smart City Mission	NA	360 days	Two Years after sanction of DPR	NA	-	-	-	NA	NA	NA	3.00 Cr

Action point code	Action point	Present status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field Type	Attachment	AttachmentContents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
VE5.3	Penalise parking of vehicles in non designated areas	No. of vehicles found:1442 No. of vehicles penalized:1442 Amount (Rs) received as penalty:48500		As regular activity	No	Regular acitivity	Number	-	-	NA	NA	NA	NA
VE6	**Strengthening of Public Transportation**												
VE6.7	Steps for promoting battery operated vehicles like Erickshaw/ECart	Only battery/CNG operated e-rickshaw are running on different routes of the city. Total 91 private & 1028 commercial battery vehicles are registered with transport department. At present, No arrangement of Charging stations at Retail outlets in the city.	NA	120 days	No	Regular Activity	Text	No	NA	Not needed	NA	NA	NA
VE7.	**Traffic Congestion**												
VE7.2	Synchronize traffic movements/Introduce intelligent traffic system for lane-driving	Under smart city action plan work is under process in which CCTV cameras, Signal light, stop-line, loudspeakers etc will be installed at important squares of the city. Synchronization has been done as per the increasing/decreasing order of the traffic at Subhash square and Jain Mandir square of Firozabad city Total 54 CCTV cameras, 07 signal light & 02 loudspeakers are active in the city. 34 CCTV cameras are proposed for installation	NA	180 days	Mar-23	Ongoing acitivity	Text	No	NA	NA	NA	NA	DPR being prepared
		Following traffic congestion hotspot have been identified in Firozabad: 1) Suhagnagartiraha 2) Subhashtiraha(Jain Mandir) 3) Infront of Nagar Nigam 4) Jalesar road, Kotlachungi 5) Naglabari 6) Hanuman ganjmarg 7) Aasfabad 8) Thana Rasulpur 9) Thana Ramgarh		17-22 August, 2020	No	Complied	_	_	NA	NA	NA	NA	NA
		Issued direction u/s 31A of Air Act to SP Traffic for preparation & implementation of Interim Traffic Decongestion Plan		90 days	No	Issued	_	_	NA	Not required	NA	NA	NA
VE7.3	Prepare plan for construction of diversion ways/ bypasses to avoid congestion due to nondestined vehicles.	Total bye pass length 20 Kms. Work completed. 1. Widening strengthning 4 lane work of Shikohabad - Bhogaon Road. 2. Constructions Aroan byepass and Bharaul byepass total kilometer is approx 22 Kms.	NA	360 days 31 March, 2021	No	Completed 22 Kms	Number	No	NA	1650 Crs (BOT bases) 22297.03 lacs	18332.0 lacs	Yes -	3965.03

Action point code	Action point	Present status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field Type	Attachment	AttachmentContents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
VE7.4	Prepare plan for widening of road and improvement of infrastructure for decongestion of road.	Widening and Strengthening of Roads - 05 Nos., 83 Kms. Overhead Bridges - 16 Nos. For the widening of 4 proposed roads, technical evaluation of received tender for only 1 road Sadar Bazar is being done. Work have been started on Kotla Mohalla main road. Committee meeting of 14th finance commission was held on 20/06/2020	NA	90 days	Two Years after sanction of DPR	NA	Text	No	NA	200 Crs	200 Crs	Nil	DPR being prepared
VE8	**Launch Public awareness campaign for air pollution control, vehicle maintenance, minimizing use of personal vehicle, lane discipline, etc.**	01 Traffic awareness in Monthly program in the Transport Area of city to aware divers to follow the traffic role and also all used through the loud speaker for the awareness of using public transport and minima to use of personal vehicles	NA	As regular activity	No	Regular activity	NA	NA	**-**	Rs 17000 for year 2020	Rs 17000	Rs 17000	No
VE11	**Phase out old vehicles and vehicle scrappage policy**												
VE11.3	Enforcement of law against visibly polluting vehicles: remove them from road, impose penalty, and launch extensive awareness drive against polluting vehicles.	**Transport department** Number of vehicles checked: 1000 Number of vehicles penalized:11 **Traffic police deptt.** No. of vehicles found: 1442 No. of vehicles penalized:1442 Amount (Rs) received as penalty:48500	NA	As regular activity	No	Regular acitivity	Text	No	NA	NA	NA	NA	NA
VE11.4	Initiate steps for retrofitting of particulate filters in diesel vehicles, when BS-VI fuels are available.	Only BS VI vehichles registered since April 2020	NA	360 days	No	Ongoing acitivity	Text	No	NA	NA	NA	NA	NA
VE12	**NMT**												
VE12.1	Introducing cycle tracks along with the roads	Despite of having population more than 6 lacs, Firozabad city covers the area of 35 sq kms only, hence bike zones/cycle zones are not feasible. Being the industrial city Firozabad is the habitat of big chunk of factory workers who generally use their own bicycles.	NA	360 days	No	Completed	Number	-	-	NA	NA	NA	NA

INDUSTRIES

Action point code	Action point	Present status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field Type	Attachment	Attachment Contents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
IP1	**Industrial air pollution control**												
IP1.1	To intensify monitoring of industries to reduce of emission by the industries.	Total 17 (Red), 181 (Orange) and 269 (Green) industries are in operatiom. Red category industries are inspected quarterly basis.	NA	15 days regular activity	No	Completed	Number	_	_	Nor Required	NA	NA	NA
IP1.2	Action against non-complying industrial units	Details of action taken against non-complying brick kilns Show Cause Notice - 2 /Closure Order Issued - 9 Prosecution - 0	NA	15 days regular activity	No	Ongoing	Number (2)	_	_	NA	NA	NA	NA
IP1.3	Shifting of Polluting Industries	Shifting is not permitted in TTZ area, All industries are being converted on Clean fuel under Supreme court order.		60 days	No	Completed	Number (2)	_	_	Not Required	NA	NA	NA
IP1.4	Ban on Polluting Industries	02 industried are closed down in year 2020 in violation of pollution norms		60 days	No	Completed	Number	No	NA	Not Required	NA	NA	NA
IP1.5	Random auditing for Air pollution measures and Online reporting systems in the industries	02 random audits has been conducted and direction given to the industries.		60 days and thereafter regular activity	No	Completed	Number	No	NA	Not Required	NA	NA	NA
IP1.10	Ensuring installation/Up-gradation and operation of air pollution control devices in industries	All units are operated on Natural gas as fuel with proper APCS.	NA	180 days	No	Completed	Text	No	NA	Not Required	NA	NA	NA
IP1.11	Action/closure against defaulting/unauthorized industrial units.	Details of action taken against non-complying brick kilns Show Cause Notice - 2 /Closure Order Issued - 9 Prosecution - 0		15 days regular activity	No	Completed	Number (2)	_	_	Not Required	NA	NA	NA
IP1.26	Bank guarantee should be taken for the compliance of conditions imposed in CTO/CTE for control of Environmental Pollution from industries.	Bank guarantee is being taken for the compliance of conditions imposed in CTO/CTE for control of Environmental Pollution from industries. Inspection and verification of compliance of conditions imposed in CTE/CTO is regularly carried out by UPPCB personnel. Firozabad is TTZ area, No New industry is allowed to establish in Firozabad area.	NA	60 days, and thereafter, regular activity	No	Completed	Yes/No	_	_	Not Required	NA	NA	NA
IP3	**OCEMS in Industries**												
IP3.2	Implement Continuous Emission Monitoring System (CEMS) across all targeted and applicable polluting industry	All units are operated on Natural gas as clean fuel with proper APCS.No CEMS installed.	NA	360 days	No	Completed	Number	_	_	Not Required	NA	NA	NA
IP3.3	Development of mobile facility/van for continuous ambient air quality monitoring for different localities.	1 Mobile Van facility for continuous ambient air quality monitoring is proposed from 15th FC funds to be released under NCAP	NA	360 Days	Mar-22	Ongoing	Yes/No	No	NA	Nil	NA	NA	Rs. 93.2 Lac

Action point code	Action point	Present status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field Type	Attachment	Attachment Contents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
IP3.4	Live camera feed and to take action against non-complying industrial units	No of waste paper based units with web camera installation:03 nos.	NA	60 days, and thereafter, regular activity	No	Completed	Yes/No	No	NA	Not Required	NA	NA	NA
IP5	**Control of air pollution from Brick kilns**												
IP5.1	Adapting new technologies for Brick kilns	No. of brick kilns converted to Zig-zag technology - 7	NA	360 days	No	Completed	Number (2)	_	_	Not Required	NA	NA	NA
IP5.2	identification of brick kilns and their regular monitoring including use of designated fuel and closure of unauthorized units.	Total no. of brick kilns - 191 Defaulter - 93 Closure issued - 9 Showcause issued - 2 Notices issued - 81 Prosecution - 0 Selfclosed - 0 Converted to Zigzag - 7	NA	360 days	No	Completed	Yes/No	No	NA	Not Required	NA	NA	NA
IP5.3	Conversion of natural draft brick kilns to Force/ induced draft.	No. of brick kilns converted to Zig-zag technology - 7	NA	120 days	No	Completed	Number (2)	_	_	Not Required	NA	NA	NA
IP11	**Control of air pollution from generator sets**												
IP 11.6	Monitoring of DG sets and action against violations. Fine should be imposed on defaulters.	Random inspection and monitoring is being carried out and action is taken against the defaulting units. Total 27 places having DG sets have been identified in the city and Notices are issued for compliance of the rules.	NA	30 days	No	Completed	_	_		Not Required	NA	NA	NA

WASTE AND BIOMASS- DUMPING AND BURNING

Action point code	Action point	Present status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field Type	Attchment	Attachment Contents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
BB1	**Biomass Burning**												
BB1.1	Regular check and control of burning of municipal solid wastes	A total of 125 inspection were conducted during the Oct-Dec 2020.	NA	90 days	No	Completed			NA	NA	NA	NA	NA
BB1.2	Defaulters for open burning to be imposed fines	12 teams have been formed for action against open burning of biomass, crop residue, garbage, leaves, etc. Rs. 175000 fine imosed against no. of 95 defaulter and Rs. 170000/- have been recovered as penalty for open burning of biomass, crop residue, garbage, leaves, etc.	NA	90 days	No	Completed			NA	NA	NA	NA	NA
BB1.3	Identify Garbage burning locations and	Garbage burning complaints are received mostly form dump site at gram Chanaura. The work of biominning of Legacy waste is alloted to RCUES. Fund has been sactioned, work will be started soon.	NA	90 days	No	Completed	Number	No	NA	NA	NA	NA	NA
BB1.4	Prohibition/complete ban on garbage burning.	Total 0.38 lakhs of penalty is imposed on 15 incidence of burning of agriculture waste and crop residue	NA	180 days	No	Completed	Yes/No	No	NA	NA	NA	NA	NA
BB1.5	Launch extensive drive against open burning of bio-mass, crop residue, garbage, leaves, etc.	12 teams have been formed for action against open burning of biomass, crop residue, garbage, leaves, etc. Rs. 175000 fine imosed against no. of 95 defaulter and Rs. 170000/- have been recovered as penalty for open burning of biomass, crop residue, garbage, leaves, etc.	NA	90 days	No	Completed	Yes/No	No	NA	NA	NA	NA	NA
BB1.6	Construction of advanced waste management Site.	Yes, advanced waste magement site of 5TPD constructed at Kutubpur Chanora, Firozabad.	NA	_	No	Completed	Yes/No	No	NA	NA	NA	NA	NA

Action point code	Action point	Present status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field Type	Attchment	Attachment Contents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
BB1.7	Regular collection and control of municipal solid wastes.	10 teams are enforcing solid waste management rules 2016 and penalties are being imposed against burning of municipal solid wastes. Water tanker continuously spray water for controlling fire in municipal solid waste at dumpsite Kutukpur Chanora as well as other places of city.	NA	Regular Activity	No	Completed	Yes/No	No	NA	Not Required	NA	NA	NA
BB1.8	Providing Organic Waste Compost machines , decentralization of processing of Waste, dry waste collection centers.	01 waste to compost plant has been istalled for organic waste composting. Two windrows have been constructed and made active for organic waste composting. 02 dry waste collection centers have been constructed and made active.	NA	90 days	Sept.2021	Ongoing	Number (3)	No	NA	NA	NA	NA	NA
BB1.9	Awareness for controlling of burning of agricultural waste and crop residues.	steps taken 174 Places wall painting and 11 Places Hoardings and Rs. 70000/- budget is alocated this year	NA	Regular Activity	No	Completed	Text	No	NA	Rs. 70000	Rs. 70000	Rs. 70000	No
BB1.10	No plot should be left open more than 02 years and planting of trees must be mandatory on vacant plots.	25 Notices have issued to owners of open plots so far for unauthorized construction. No open plot is available with Firozabad-Shikohabad development authority.	NA	90 days	No	Completed	Number (2)	No	NA	Not Required	NA	NA	NA
BB 1.12	Door to Door collection of segregated waste by agency and then its disposal directly in plant without dumping it on land.	Door to Door collection of segregated waste is being practiced in all 70 wards in municipal limit and waste is being disposed directly in plant without dumping it on land.	NA	90 days	No	Completed			NA	NA	NA	NA	NA
BB2	**Ensure segregation of waste at source**	waste segregation at source is being practised in 70 wards of municipal limits.	NA	30 days	No	Completed	Number (2)	No	NA				
BB3	**Proper collection of Horticulture waste and its disposal following composting-cumgardening approach**	07 composting cum gardening sites have been developed.	NA	90 days	No	Completed	Number	No	NA	Not Required	NA	NA	NA
BB4	**Recycling plants for dry waste.**	02 recyling plants have been constructed and made active.	NA	90 days	No	Completed	Number	No	NA	Not Required	NA	NA	NA

Action point code	Action point	Present status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field Type	Attchment	Attachment Contents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
BB6	**Check/stop on Stubble Burning**	12 teams have been formed for action against open burning of biomass, crop residue, garbage, leaves, etc. Rs. 175000 fine imosed against no. of 95 defaulter and Rs. 170000/- have been recovered as penalty for open burning of biomass, crop residue, garbage, leaves, etc.	NA	180 days	No	Completed	Number Yes/No	No	NA	Not Required	NA	NA	NA
BB10	**Landfill fire**												
BB10.1	Proper management of landfill sites to prevent spontaneous fire	In order to avoid lanfill fires at dumpsite, The work of biominning of Legacy waste of 1.35 Ton is alloted to RCUES. Fund has been sactioned, work will be started soon.	NA	NA	Mar-22	Ongoing	Text	No	NA	7.65 Cr	0.50 Cr	Nil	7.15 Cr
BB10.2	Adopt roadmap for zero landfill policy to promote decentralized waste segregation, reuse and recycling	5 MTPD Waste to composte plant in currently in operation at gram kutukpur Chanaura and 02 MRF plants are under completion stage.Plastic banks are established in the city to collect plastics. There is a plan to use plastic waste in road constructionby Nagar Nigam Firozabad	NA	NA	No	Completed	Text	No	NA	Not Required	NA	NA	NA
BB11	**Fire crackers—regulate to control their usage**	Fire crackers are being regulated as per NGT directions. Only Green fireworks are being permitted based on Air Quality under Moderate category. All City Magistrate/SDMs/COs are being directed for strict compliance by dist. administration.	NA	NA	No	Completed	Text	No	NA	Not Required	NA	NA	NA
DF1	**Domestic Fuel**												
DF1.1	Increasing the LPG connections in low income strata.	Number of LPG connections in the city to low income strata (EWS) Total number of EWS families Total 388465 families are benifited and 165393 connections under ujjwla yojan and 525830 gneral connection are distributed. Presently the Ujjwala scheme has stopped.	NA	30 days	No	Completed	Number (2)			NA	NA	NA	NA

Action point code	Action point	Present status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field Type	Attchment	Attachment Contents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
DF1.6	Ensure easy availability of affordable cleaner cooking fuels (LPG in urban areas & biogas in rural areas)	Based on population total Gas Connections are 145601 and total 49617 target is achieved under ujjwala yojna.	NA	30 days	No	Completed	Text	No	NA	NA	NA	NA	NA
DF1.8	Implemen tation of Pradhan Mantri Ujjwala Yojana (PMUY)	Total 388465 families are benifited and 165393 connections under ujjwla yojan and 525830 gneral connection are distributed.	NA	15 days	No	Completed	Text	No	NA	NA	NA	NA	NA
DF1.9	Shift to LPG from solid fuel & kerosene for domestic applications	Number of domestic users switched to LPG in the year Total 388465 families are benifited and 165393 connections under ujjwla yojan and 525830 gneral connection are distributed.	NA	15 days	No	Completed	Number (2)	No	NA	NA	NA	NA	NA

AIR QUALITY DATA

Action Code	Action Point	Field type	Attachment	Jan-20	Feb-20	Mar-20	Apr-20	May-20	Jun-20	Jul-20	Aug-20	Sep-20	Oct-20	Nov-20	Dec-20	Attachment Contents
AQ1.1	Monthly averages for PM2.5 (In µg/m3)	Number (12)	-	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	-
AQ1.2	Monthly averages for PM10 (In µg/m3)	Number (12)	-	272.33	236.67	134.00	-	119.67	111.00	75.00	66.33	135.00	243.67	277.33	281.33	-
AQ1.3	Monthly averages for SO2 (In µg/m3)	Number (12)	-	9.67	9.00	6.67	-	5.67	6.33	5.33	5.67	6.33	7.67	9.67	9.67	-
AQ1.4	Monthly averages for NO2 (In µg/m3)	Number (12)	-	34.67	34.00	25.67	-	28.00	24.00	21.67	22.33	25.00	31.00	34.33	30.33	-
AQ1.5	Annual averages for PM2.5 (In µg/m3)	Number (1)	-	NA												-
AQ1.6	Annual averages for PM10 (In µg/m3)	Number (1)	-	177.48												-
AQ1.7	Annual averages for SO2 (In µg/m3)	Number (1)	-	7.42												-
AQ1.8	Annual averages for NO2 (In µg/m3)	Number (1)	-	28.27												-
AQ1.9	Monthly Meterological Data		-	NA												-

Basic Information

Name of Non Attainment City	**GAJRAULA**
Sate/ Union Territory	UTTAR PRADESH
Name of Nodal Officer at PCB/ PCC	Chief Environmental Officer (Laboratory)
Email Id	ceolab@uppcb.in
Contact Number	0522-2720832
Date till which progress is submitted	31.12.2020

Action Point Code	Sector	Total Number of Actions	Number of Actions Completed	Number of Actions Under Progress
CB	**CAPACITY BUILDING, MONITORING NETWORK AND SOURCE APPORTIONMENT**	**8**	**7**	**1**
PO	**PUBLIC OUTREACH**	**4**	**3**	**1**
RD/ C&D	**ROAD DUST AND CONTRUCTION & DEMOLITION**	**25**	**21**	**4**
VE	**VEHICLES**	**17**	**15**	**2**
IP	**INDUSTRIES**	**21**	**20**	**1**
BB/DF	**WASTE AND BIOMASS- DUMPING AND BURNING**	**19**	**18**	**1**
AQ	**AIR QUALITY DATA**	**9**	**8**	**1**

CAPACITY BUILDING, MONITORING NETWORK AND SOURCE APPORTIONMENT

Action Point Code	Action Point	Present Status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field type	Attachment	Attachment Contents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
CB1	**Installation & Commissioning of Monitoring Stations**												
CB1.1	CAAQMS	To be connected to National Network by CPCB. UPPCB has provided necessary data to CPCB	3	To be provided by CPCB	To be provided by CPCB	N/A	Number	NA	NA	Not needed	NA	NA	Nil
CB1.2	Manual Stations	2 Manual Stations already working	2	Completed	No	Completed	Number	NA	NA	8.96 Lacs	8.96 Lacs/Year	Yes	No
CB3	**Assessment of sources**												
CB3.1	Emission Inventory	Emission Inventory based on available data is under progress and shall be completed by June 2021	EI study	4 years	No	NA	Yes/No	NA	NA	Rs. 6.2 Lac	Rs. 6.2 Lac	3.72 Lac	No
CB3.3	Source Apportionment Study	SA/CC study based on available data shall be completed by June 2021 ad comprehensive study shall be completed by March 2022	Rapid SA study	4 years	No	NA	Yes/No	NA	NA	Rs.6.2 Lac	Rs.6.2 Lac	3.72 Lac	No
CB4	**Training & Capacity Building**												
CB4.1	Training & skill development of public officals	02 number of training has been conducted	NA	As regular activity	No	On-going	Yes/No	NA	NA	NIL	NIL	NIL	No
CB4.2	Infrastructure development (Laboratory/ AQM Cell	AQM cell in UPPCB HQ and Air Lab in UPPCB Bijnore HQ have already been established and are functional	1 Lab & 1 AQMC	Completed	No	N/A	Yes/No	NA	NA	Yes	No	NIL	N/A
CB4.4	Organization of meeting of District Environment Committee for sensitizing the Line Departments for advance preparedness of implementation of Action Plan and following action points	District level committee under the Chairmanship of Mistrict Magistrate is functional and meetings are held on monthy basis for reviewing the implementation of City Clean Air Action Plan. DEC meetings during the last quarter held on the following dates: 21.08.2020; 29.09.2020; 07.11.2020; and 24.12.2020	Monthly meetings	Regular Activity	No	N/A		NA	NA	NIL	NIL	NIL	N/A
CB5	**Emergency Response System**	1. GRAP is applicable in the city and monitoring is done on a regular basis by DEC. 2. For the purpose of ERS to be developed by PCB, State Disaster Management Authority and Meteorological Department as per the order of Hon'ble NGT dated 20.11.2019, the disaster Management Authority has requested for development of a guideline by NDMA. The matter also reviewed by CS,GoUP and a letter has been sent to NDMA, CPCB and MoEF&CC for issuance of a guideline for development of ERS for severe levels of air pollution. The response of MoEF&CC,	Regular Activity	1. As Regular activity 2. Timeline for iussuance of Guidelines to be provided by NDMA, MoEF& CC & CPCB	1. No 2. Yes	On-going		1	Letter dated 22.12.2020 written by the State to NDMA, CPCB and MoEF&CC	NIL	NIL	NIL	N/A

PUBLIC OUTREACH

Action Point Code	Action Point	Present Status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field type	Attachment	Attachment Contents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
PO1	**Public Outreach**												
PO1.1	Daily Air Quality Public Information Dissemination System	Real time data on Air quality shall be available on Sameer App after CPCB connects the 03 industrial CAAQMSs to the Sameer App. Information as desired by CPCB has been provided by UPPCB. At present, monthly air quality data is being published on UPPCB's website	N/A	Regular activity	To be given by CPCB	NA	Yes/No	NA	NA	NA	NA	NA	N/A
PO1.5	Launch mobile app to update public about status of air quality	Air quality data is being published on UPPCB's website on monthly basis.	N/A	30 days	No	Regular activity		NA	NA	NA	NA	NA	N/A
PO2	**Public Grievance Redressal System**												
PO2.1	App Based System	Swachh Vayu App has been developed and is operational since June 2020. The status of No complaints received as on 01.01.2021 for Gajraula	1 Mobile app based PGRP	30 days	No	Completed	Number	NA	NA	NA	NA	NA	N/A
PO2.2	Helpline Number	Helpline Number: 01342297424	N/A	Regular activity	No	On-going Activity	Number	NA	NA	NA	NA	NA	N/A

ROAD DUST AND CONSTRUCTION & DEMOLITION

Action Point Code	Action Point	Present Status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field type	Attachment	Attachment Contents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
RD1	**Road dust**												
RD1.1	Immediate lifting of solid waste generated from disilting and cleaning of municipal drains for its disposal	100% (Cleaning of municipal drains work have been completed.)	28 Kms	NA	No	Regular activity	Text	NA	Details on the steps	10.45 Lac Common Source	10.45 Lac	10.45 Lac	NR
RD1.2	Maintain potholes free roads	3 Kms Potholes Free Road Work Have been Done.	3 Kms	90 days.	No	Completed	Number	NA		Rs. 3.5 Lac	3.5	3.5	NR
RD1.3	Regular cleaning of street surfaces and spraying of water to suppress dust.	Cleanliness and water spraying are being done 02 times a week through 05 water tankers on 73 roads covering 120 Kms .	10 Kms	90 days	No	Completed	Text	NA	Details on the steps	1.50 Lac Common Source	1.50 Lac	1.50 Lac	NR
		Assessment of road dust of 1 Km has been completed.	1 kms	17-22 August, 2020	No	Completed		NA		01 Lakh	0.8 Lakh	0.8 Lakh	NR
		Tender invited for purchase of 01 mechanical sweeping machine.	5 Kms	NA	No	Ongoing		NA		66,40,000 CFC (central finance commission)	6,640,000	No Utilized	22 Lac
		Night washing of roads with STP treated water twice a week is being done regularly	10 kms	From 15th October , 2020	No	Ongoing		NA		1,200,000	100,000	100,000	NR
RD1.4	Black-topping of unpaved road	05 roads were identified for black-topping work without paved road, whose work has been completed.	05 Roads	180 days	No	Completed	Number	NA		Rs. 6 Lac	Rs. 6 Lac	6 Lac	10 Lac
RD1.6	To take appropriate action to remove road dust/silt regularly by using mechanical sweepers	Action is being taken to invite tender for mechanical sweeping.	NA	90 days	Dec. 2021	NA	Number	NA		66,40,000 CFC (central finance commission)	6,640,000	No Utilized	22 Lac
RD1.7	End-to-end paving of the road	4.2 Kms	4.2 Kms	180 days	No	Completed	Text	NA	Details on the steps	Rs. 40 Lac	Rs. 40 Lac	Rs. 40 Lac	NR
RD1.9	Introduce water fountain at major traffic intersection	6 fountains	6 fountains	90 days	No	Completed	Number	NA	Details of the major intersections where installed	44 Lakh	44 Lakh	44 Lakh	NR
RD1.10	Widening of Roads	Under Contruction	99.25 Kms	360 days	November 2021	NA	Text	NA	Details on the steps	Approx Rs.3100 crore	Approx Rs.3100 crore	Approx Rs.2000 crore	NA
RD1.11	Improvement of infrastructure for decongestion of road.	6.25 Kms	6.25 Kms	90 days	Nov-21	NA	Text	NA	Details on the steps	Rs. 40 Lakh	Rs. 40 Lakh	Rs. 40 Lakh	NR
RD1.14	Identify road stretches with high dust generation	O3 Roads of length about 8 kms on the basis of Road dust assessment	8 kms	NA	No	NA	Number	NA	Details of road stretches and action plans	0.80 Lakh	0.80 Lakh	0.80 Lakh	NA
RD1.15	Create Proper Pedestrian Infrastructure	40 Lakh	NA	180 days	No	NA	Text	NA	Details on the steps	NA	40 Lakh	40 Lakh	NA
RD1.16	All the canals/nullah's side roads should be brick lined. Proper plantation also carried out.	Plantation work has been completed	NA	360 days	No	Completed	Text	NA	Details on the steps	12,500/-	12,500/-	12,500/-	NR
RD2	**Creation of green cover**												

Action Point Code	Action Point	Present Status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field type	Attachment	Attachment Contents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
RD2.2	Creation of green buffers along the traffic corridors and their maintenance	Plantation in 966 Tree Guards is under process	966 Plants with Tree Guards	90 days	No	Completed	Text	NA	Details on the steps	10.78 Lakh	10.78 Lakh	No Utilized	NR
RD2.3	Necessary changes in byelaws- Greening of open areas, gardens,commun ity places, schools and housing societies	Under Progress	NA	90 days	No	Completed	Yes/No	NA	Notification copy	75 Lakh	75 Lakh	No Utilized	NR
RD2.5	Builders should leave 25%/33% area for green belt in residential colonies to be made mandatory.	NIL	NA	Within a reasonable timeframe	No	Regular activity	Yes/No	NA	Notification copy	NIL	NIL	NIL	NR
RD2.7	Implementation of maintaining at least 33% forest cover area in the city in master plan.	At least 70 percent work has been completed under 33 percent forest cover scheme. The remaining work will be completed as soon as possible	4.69 Sq. Km.	180 days	Jul-21	Yes	Yes/No	NA	Notification copy	Rs.7.5 Lac	7.5 Lac	5.25 Lac	15 Lac
C&D1	**Construction Activities**												
C&D1.1	Ensure transportation of construction materials in covered vehicles	01 vehicle has been purchased for transportation of construction material in covered vehicles	NA	15 days, and thereafter, continue as regular activity	No	Completed	Number	NA		7,96,000 CFC (central finance commission)	796,000	796,000	NR
C&D1.2	Strict enforcement of CPCB guidelines for construction (use of green screens, side covering of digging sites, etc.)	1. UPPCB issued EC Show-cause 10 Building Projects under 31 A Air Act and 17 notice issued to 16 defaulters. 2. UPPCB has launched dustapp www.upecp.in/dustapp for the purpose of dust control self audit and a public notice was issued u/s 31A of Air act in the newspaper and through e-advertisement for the same 3. UPPCB ha also taken initiative for installation of PTZ cameras at all the major construction sites with open access to the UPPCB server.	NA	Regular Activity	No	NA	Text	NA	NA	NA	NA	NA	NA
C&D1.3	Restriction on storage of construction materials along the road.	Manuals have been made for restrictions on the storage of construction materials along the road.	NA	15 days, and thereafter, continue as regular activity	No	Regular activity	Number	NA		NA	NIL	NIL	NR
C&D1.4	Covering of construction site.	Rules are followed	NA	15 days, and thereafter, continue as regular activity	No	Regular activity	Number	NA		NA	NIL	NIL	NR
C&D1.8	Enforcement of Construction and Demolition Waste Rules	On-going	NA	15 days, and thereafter, continue as regular activity	No	On-going	Text	NA	Details on the steps	NA	NIL	NIL	NA

Action Point Code	Action Point	Present Status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field type	Attachment	Attachment Contents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
C&D1.9	Control measures for fugitive emissions from material handling-conveying and screening operations	On-going	NA	15 days, and thereafter, continue as regular activity	No	Regular activity	Text	NA	Details on the steps	NA	NIL	NIL	NA
C&D1.11	Enforce restrictions on construction activities within urban air shed zones during high pollution period	NIL	NA	15 days, and thereafter, continue as regular activity	No	on-going	Yes/No	NA	Notification copy	NA	NIL	NIL	NR
C&D1.12	Frame and implement policy for segregation of construction and demolition waste and provide a network of decentralized C&D waste segregation and collection sites across the city.	UPPCB has launched dustapp www.upecp.in/dustapp for the purpose of dust control self audit and a public notice was issued u/s 31A of Air act in the newspaper and through e-advertisement for the same	NA	15 days, and thereafter, continue as regular activity	No	on-going	Yes/No Number	NA	Notification copy Details of the sites	NA	NIL	NIL	NA
C&D1.13	Promote recycling of construction and demolition waste.	On-going	NA	15 days, and thereafter, continue as regular activity	No	on-going	Text	NA	Details on the steps	NA	NIL	NIL	NA

VEHICLES

Action Point Code	Action Point	Present Status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field type	Attachment	Attachment Contents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
VE1	**Improve and strengthen PUC programme**												
VE1.1	Number of PUC centers in the city	Completed, 05 PUC	5 PUC	180 days	No	Completed	Number	No	List of centers	15 lakh	15 lakh	15 lakh	NIL
VE1.2	Regular checking of Vehicular emission and issue of Pollution under Control Certificate (PUC)	On-going	No	Regular activity	No	On-going	Number	No		NIL	NIL	NIL	NIL
VE1.4	linking of PUC centres with remote server and eliminate manual intervention in PUC testing.	Linked to 05 PUC with remote sensor	5 PUC	180 days	No	Completed	Number	No		15 lakh	15 lakh	15 lakh	NIL
VE3	**Freight transport**				No								
VE3.4	Check overloading: Use weigh-in-motion bridges / machines (WIM) and Weigh bridges at entry points to the city to check the payload of commercial vehicles. As per the CMVR, a penalty of 10 times the applicable rate for overloaded vehicles is applicable.	Completed, Checked 02 overloadings	2	180 days	No	Completed	Number (2)	No		10 lakh	10 Lakh	10 Lakh	NR
VE4	**Clean fuel and fuel Quality**												
VE4.1	Check on fuel adulteration and random monitoring of fuel quality data	In order to Improve the air quality of the non-attainment city of Amroha (Gajraula) district, the concerned petrol pump was inspected by sales officer of oil companied. In which they checked fuel quality as per rules. According to pawanpreet singh sales office IOC, Mohit garg sale officer BPCL, Praveen Rana sales officer HPCL inspection at Gajraula outlets were carried out as per guidelines. Besides only fuel of type BS 6 is available at retail outlets of Amroha (Gajraula). Also Diesel Exhaust fluid (DEF) is available in adequate stock.	No	30 days	No	On-going	Number	No		NIL	NIL	NIL	NIL
VE4.2	Alternative clean fuel policy for vehicle	Only fuel of type BS 6 is available at retail outlets of Amroha (Gajraula). Also diesel Exhaust fluid (DEF) is available in adequate stock.	NA	30 days	No	On-going	Number (2)	No	Breakup of the number of CNG, HCNG, LPG facilities	NIL	NIL	NIL	NIL
VE 4.4	Use of Bioethanol in the city/urban transport system/waste to energy.	Already mixing fuel by all petroleum supplied company	NA	360 days	Not required as Gajraula is very small city	On-going		No		NIL	NIL	NIL	NIL
VE5	**Parking Management**												
VE5.1	Prevent parking of vehicles in the non-designated areas	On-going	NA	As regular activity	No	Regular activity	Number (2)	No		NIL	NIL	NIL	NR
VE5.2	Development of Multi-layer parking	Not required as Gajraula is very small city	NA	360 days	Not required as Gajraula is very small city	No	Number	No	Details of the sites	NIL	NIL	NIL	NIL
VE5.3	Penalise parking of vehicles in non designated areas	On-going	NA	As regular activity	No	Regular activity	Number	No		NIL	NIL	NIL	NR

Action Point Code	Action Point	Present Status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field type	Attachment	Attachment Contents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
VE6	**Strengthening of Public Transportation**	-									-		
VE6.7	Steps for promoting battery operated vehicles like Erickshaw/Cart	Completed	450 E-rickshaw	120 days	No	450 E-rickshaw	Text	NA	Details on the steps	NIL	NIL	NIL	NIL
VE7.	**Traffic Congestion**	-						-			-	-	-
VE7.2	Synchronize traffic movements/Introduce intelligent traffic system for lane-driving	Installation of ITMS is not required.	NA	180 days	Installation of ITMS is not required.	Installation of ITMS is not required.	Text	No	Details on the steps	NIL	NIL	NIL	NA
		NH-24 Choupla and indra Chowk are found as Traffic congestion hotspot in Gajraula	NA	17-22 August, 2020	No	Completed		NA		NIL	NIL	NIL	NA
		Direction issued u/s 31A of Air Act for preparation & implementation of Interim Traffic Decongestion Plan	NA	90 days	No	NA		NA		NIL	NIL	NIL	NR
VE7.3	Prepare plan for construction of diversion ways/ bypasses to avoid congestion due to nondestined vehicles.	Widening of the NHAI Moradbad to Hapur is being under process	NA	360 days	November 2021	NA	Number	No	Details on the sites	Approx. Rs.3100 crore			NA
VE7.4	Prepare plan for widening of road and improvement of infrastructure for decongestion of road.	Completed, Near Indra Chowk in Gajraula	none	90 days	November 2021	NA	Text	NA	Details on the steps	Rs. 40 Lakh	Rs. 40 Lakh	Rs. 40 Lakh	NR
VE8	**Launch Public awareness campaign for air pollution control, vehicle maintenance, minimizing use of personal vehicle, lane discipline, etc.**	On-going	NA	regular activity	No	On-going	Text	NA	Details on the steps	NIL	NIL	NA	NR
VE11.3	Enforcement of law against visibly polluting vehicles: remove them from road, impose penalty, and launch extensive awareness drive against polluting vehicles.	challen 52 vehicles	NA	As regular activity	No	On-going	Number	No	Details on the drives conducted	NIL	NIL	NIL	NA

INDUSTRIES

Action Point Code	Action Point	Present Status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field type	Attachment	Attachment Contents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
IP1	**Industrial air pollution control**												
IP1.1	To intensify monitoring of industries to reduce of emission by the industries.	7 Industries	16 Industries	NA	No	16 Industries	Number	NA		Nil	Nil	Nil	NA
IP1.2	Action against non-complying industrial units	No industries found not complying	NA	NA	No	NA	Number (2)	NA		Nil	Nil	Nil	NA
IP1.3													
IP1.4													
IP1.5	Random auditing for Air pollution measures and Online reporting systems in the industries	5 Industries have Online reporting and monitoring systems	5 Industries	NA	No	NA	Number	NA	Action taken based on audits	Nil	Nil	Nil	NA
IP1.7	Identification of air polluting industries and their regular monitoring including use of designated fuel	7 Industries	16 Industries	NA	No	Regular activity	Text	NA	Details on the steps	Nil	Nil	Nil	NA
IP1.8	Promoting cleaner production in industries.	16 Industries already adopting	16 Industries	On-going	No	NA	Text	NA	Details on the steps	Nil	Nil	Nil	NA
IP1.9	Fugitive emission control	06 nos. of roads NPP Gajraula is being washed and cleaned weekly	NA	15 days, and thereafter, continue as regular activity	No	Regular activity	Text	NA	Details on the steps	Nil	Nil	Nil	NA
IP1.10	Ensuring installation/Up-gradation and operation of air pollution control devices in industries	16 Industries	16 Industries	180 days	No	Completed	Text	NA	Details on the steps	Nil	Nil	Nil	NA
IP1.11	Action/closure against defaulting/unauthorized industrial units.	None	None	180 days	No	On-going	Number (2)	NA		Nil	Nil	Nil	NA
IP1.12	Ensuring emission standards in industries	16 Industries	16 Industries	On-going	No	NA	Text	NA	Details on the steps	Nil	Nil	Nil	NA
IP1.26	Bank guarantee should be taken for the compliance of conditions imposed in CTO/CTE for control of Environmental Pollution from industries	On-going	NA	60 days, and thereafter, regular activity	No	On-going	Yes/No	NA		Nil	Nil	Nil	NA
IP3	**OCEMS in Industries**				No								
IP3.2	Implement Continuous Emission Monitoring System (CEMS) across all targeted and applicable polluting industry	07 Industries	07 Industries	60 days, and thereafter, regular activity	No	on-going activity	Number	NA		Nil	Nil	Nil	NA

Action Point Code	Action Point	Present Status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field type	Attachment	Attachment Contents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
IP3.3	Development of mobile facility/van for continuous ambient air quality monitoring for different localities.	No proposal	NA	360 days	Yes	01 year after sanction of Activity.	Yes/No	NA	Details on the action undertaken	Nil	Nil	Nil	NA
IP3.4	Live camera feed and to take action against non-complying industrial units	07 Industries	09 Industries	60 days	No	Completed	Yes/No	NA	Details on the action undertaken	Nil	Nil	Nil	NA
IP5	**Control of air pollution from Brick kilns**												
IP5.2	identification of brick kilns and their regular monitoring including use of designated fuel and closure of unauthorized units.	Closure order for 5 no. brick kilns have been issued and prosecuted.	05 brick kilns.	60 days	No	Completed	Yes/No	NA	Details on the action undertaken	Nil	Nil	Nil	NA
IP5.3	Conversion of natural draft brick kilns to Force/ induced draft.	None	None	360 days	No	Completed	Number (2)	NA		Nil	Nil	Nil	NA
IP5.4	Closure of unauthorized units by seeking the possibility for shifting of kilns outside corporation limits.	Closure order for 5 no. brick kilns have been issued and prosecuted.	05 brick kilns.	360 days	No	Under process	Number (2)	NA		Nil	Nil	Nil	NA
IP8	**Control of fugitive emissions in industries**												
IP8.3	Use of covered or enclosed conveyors and transfer points	Complying.	07 Industries	15 days, and thereafter, continue as regular activity	No	N/A	Yes/No	NA		Nil	Nil	Nil	NA
IP8.4	Enclosures for emission controls of the charging and tapping operations .	07 Industries	07 Industries	180 days	No	On going	Yes/No	NA		Nil	Nil	Nil	NA
IP8.5	Minimising the number of flanges by welding piping connections wherever possible and using appropriate sealing for flanges and valves	07 Industries	07 Industries	180 days	No	On going	Yes/No	NA		Nil	Nil	Nil	NA
IP8.6	Wet quenching of coke as opposed to conventional quenching	Complying.	01 captive power plant	180 days	No	On going	Yes/No	NA		Nil	Nil	Nil	NA

WASTE AND BIOMASS- DUMPING AND BURNING

Action Point Code	Action Point	Present Status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field type	Attachment	Attachment Contents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
BB1	**Biomass Burning**												
BB1.1	Regular check and control of burning of municipal solid wastes	Public awareness work has been done by Municipal Council, Gajraula to control burning of solid solid waste and biomass for burning of solid solid waste. According to the rules.	NA	90 days	No	Regular activity	Number	NA		NIL	NIL	NA	NA
BB1.2	Defaulters for open burning to be imposed fines	According to the rules, a fine of Rs 17000 has also been collected from the people who violate the above.	NA	90 days	No	Regular activity	Number	NA		NIL	NIL	NA	NA
BB1.3	Identify Garbage burning locations and	Garbage is not burnt at any place under the Nagar Palika Parishad, Gajraula.	NA	30 days	No	Regular activity	Number	NA	List of locations	NIL	NIL	NA	NA
BB1.4	Prohibition/complete ban on garbage burning.	On-going	NA	180 days	No	Regular activity	Yes/No	NA	Notification copy	NIL	NIL	NA	NA
BB1.5	Launch extensive drive against open burning of bio-mass, crop residue, garbage, leaves, etc.	Municipal Council, Gajraula has made a Byelaws for burning of biomass, crop residues, garbage, leaves etc. in the open and campaigns against continuous burning of biomass etc. are carried out and penalties have also been applied against such people is.	NA	90 days	No	Regular activity	Yes/No	NA	Reports about drive, including dates, images, identification of violators	NIL	NIL	NA	NA
BB1.8	Providing Organic Waste Compost machines , decentralization of processing of Waste, dry waste collection centres.	Completed	NA	90 days	No	Regular activity	Number (3)	NA	Details of the sites and machines including images, location, waste collected/processed per day	1.5 lakh	1.5 lakh	1.5 lakh	NA
BB1.9	Awareness for controlling of burning of agricultural waste and crop residues.	On-going	NA	90 days	No	Regular activity	Text	NA	Details of the awareness drives including dates and images	NIL	NIL	NA	NA
BB1.10	No plot should be left open more than 02 years and planting of trees must be mandatory on vacant plots.	Survey of open / vacant plots conducted by Nagar Palika Parishad, Gajraula for more than 02 years, a total of 450 plots have been found open / vacant in the survey, whose land owners have been issued notices for planting trees.	NA	90 days	No	October, 2020	Number (2)	NA	List of open plots and greened plots with location and images	NIL	NIL	NA	NA
BB1.11	Dead Bodies of Animals should be disposed through proper treatment facility like rendering plant etc.	Under Progress	NA	360 days	Yes	Proposed		NA		NIL	NIL	NA	NA
BB 1.12	Door to Door collection of segregated waste by agency and then its disposal directly in plant without dumping it on land.	Door-to-door garbage collection in a total of 25 wards by the Municipal Council, Gajraula and then disposed of directly at the plant without dumping on the ground.	NA	90 days	No	Regular activity		NA		14.5 lakh	14.5 lakh	14.5 lakh	NA
BB2	Ensure segregation of waste at source	On-going	NA	30 days	No	Regular activity	Number (2)	NA	Details on the colonies and the actions taken by Municipal body to ensure it	NIL	NIL	NA	NA

Action Point Code	Action Point	Present Status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field type	Attachment	Attachment Contents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
BB3	Proper collection of Horticulture waste and its disposal following composting-cumgardening approach	Nadep compost, vermicompost is prepared and disposed of from horticultural waste by Municipal Council, Gajraula.	NA	90 days	No	September, 2020	Number	NA	Details of the sites	NIL	NIL	NA	NA
BB5	Ambient air quality monitoring of municipal dumping sites and parks	On-going	NA	90 days	No	September, 2020	Number	NA	Method by which the sites are monitored	NIL	NIL	NA	NA
BB6	Check/Stop on Stubble Burning	Under the Nagar Palika Parishad, Gajraula, there is no stubble burning at any place	NA	90 days	No	September, 2020	Number Yes/No	NA	Notification copy	NIL	NIL	NA	NA
BB11	Fire crackers—regulate to control their usage	As per Hon'ble Supreme Court's directions	NA	90 days	No	NA	Text	NA	Details on the steps	NIL	NIL	NA	NA
DF1	Domestic Fuel	On-going	NA	30 days	No	NA		NA		NIL	NIL	NA	NA
DF1.1	Increasing the LPG connections in low income strata.	Mr. Rohit kumar HPCL and Himanshu Jain BPCL) informed in (Gajraula), 113 gas connections were issued to promote LPG through gas agendas during last months.	NA	30 days	No	Regular activity	Number (2)	NA		NA	NA	NA	NA
DF1.8	Implement station of Pradhan Mantri Ujjwala Yojana (PMUY)	According to the report of Mr. rohit kumar HPCL (nodal officer) PMUY scheme was wuspended in first week of September 2019 due to completion of overall country wise target.	NA	Regular activity	No	Complied it is a regular activity	Text	NA	Details on the steps	NA	NA	NA	NA
DF1.9	Shift to LPG from solid fuel & kerosene for domestic applications	Mr. Rohit kumar HPCL and Himanshu Jain BPCL) informed in (Gajraula), 113 gas connections were issued to promote LPG through gas agendas during last months. It is to be mention that pds kerosene was stopped since april 2020.	NA	Regular activity	No	Complied it is a regular activity	Number	NA		NA	NA	NA	NA

AIR QUALITY DATA

Action Code	Action Point	Field type	Attachment	Jan-20	Feb-20	Mar-20	Apr-20	May-20	Jun-20	Jul-20	Aug-20	Sep-20	Oct-20	Nov-20	Dec-20	Attachment Contents
AQ1.1	Monthly averages for PM2.5 (In µg/m3)	Number (12)		NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	-
AQ1.2	Monthly averages for PM10 (In µg/m3)	Number (12)		214.00	200.00	170.50	117.00	90.00	109.50	97.00	105.00	137.50	149.50	231.50	259.50	-
AQ1.3	Monthly averages for SO2 (In µg/m3)	Number (12)		21.50	18.50	17.50	11.00	13.50	14.50	12.50	13.50	16.50	17.50	20.50	21.00	-
AQ1.4	Monthly averages for NO2 (In µg/m3)	Number (12)		38.5	36.5	33.5	21	21.5	23.5	18.5	20	22.5	24	28.5	29.5	-
AQ1.5	Annual averages for PM2.5 (In µg/m3)	Number (1)		NA												-
AQ1.6	Annual averages for PM10 (In µg/m3)	Number (1)		156.75												-
AQ1.7	Annual averages for SO2 (In µg/m3)	Number (1)		16.50												-
AQ1.8	Annual averages for NO2 (In µg/m3)	Number (1)		26.45												-
AQ1.9	Monthly Meterological Data			NA												-

Basic Information

Name of Non Attainment City	**GHAZIABAD**
State/ Union Territory	UTTAR PRADESH
Name of Nodal Officer at PCB/ PCC	Chief Environmental Officer (Laboratory)
Email Id	ceolab@uppcb.in
Contact Number	0522-2720832
Date till which progress is submitted	31.12.2020

Action Point Code	Sector	Total Number of Actions	Number of Actions Completed	Number of Actions Under Progress/ Ongoing
CB	**CAPACITY BUILDING, MONITORING NETWORK AND SOURCE APPORTIONMENT**	**9**	**7**	**2**
PO	**PUBLIC OUTREACH**	**7**	**7**	**0**
RD/ C&D	**ROAD DUST AND CONTRUCTION & DEMOLITION**	**28**	**26**	**2**
VE	**VEHICLES**	**27**	**26**	**1**
IP	**INDUSTRIES**	**34**	**34**	**0**
BB/DF	**WASTE AND BIOMASS- DUMPING AND BURNING**	**22**	**20**	**2**
AQ	**AIR QUALITY DATA**	**9**	**8**	**1**

CAPACITY BUILDING, MONITORING NETWORK AND SOURCE APPORTIONMENT

Action Point Code	Action Point	Present Status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field type	Attachment	Attachment Contents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
CB1	**Insatllation & Commissioning of Monitoring Stations**												
CB1.1	CAAQMS	04 CAAQMS have been installed and are functional. Installation of remaining 01 CAAQMS is proposed from the funds to be released under National Clean Air Programme Scheme of MoEF&CC/ funds to be allocated under 15th Finance Commission. The tendering has already been done and the station shall be established expeditiously after release of funds.	1	360 days	Mar-21	1	Number	None	List of locations	Nil	Nil	Nil	Rs. 1.2 Cr
CB1.2	Manual Stations	04 manual monitoring stations are functional.	0	NA	No	Completed	Number	None	List of locations	NA	NA	No	No
CB3	**Assessment of sources**												
CB3.1	Emission Inventory	EI study has been completed	1 EI	Oct-20	No	Completed.	Yes/No	None	No	Rs. 52 Lac (total for EI/SA study)	Funds released as per MoU conditions	No	No
CB3.3	Source Apportionment Study	SA study has been completed and report shall be available by June 2021	1 SA	Oct-20	Jun-21	SA Completed. Report awaited from IIT-D	Yes/No	None	No	Rs. 52 Lac (total for EI/SA study)	Funds released as per MoU conditions	No	No
CB4	**Training & Capacity Building**												
CB4.1	Training & skill development of public officals	-	NA	As regular activity	No	Ongoing	Yes/No	None		NA	NA	NA	NA
CB4.2	Infrastructure development (Laboratory/ AQM Cell	Lab upgradation work completed	1 Lab Up gradation	30 days	No	Completed	Yes/No	None		1.25 Cr	1.25 Cr	1.25 Cr	No
CB4.3	Enforcement Units	Enforcement being done by Board as well as concerned land owning agencies in their respective areas through 15 EUs	15 Eus	Completed	No	Completed	Yes/No	None	No	No	NA	NA	NA
CB4.4	Organization of meeting of District Environment Committee for sensitizing the Line Departments for advance preparedness of implementation of Action Plan and following action points	DLC meeting is being done on monthly basis with line Departments. During last quarter DLC meetings have been conducted on 12.10.2020, 07.11.2020, 07.12.2020	NA	August, 2020 (Immediate) & October, 2020 and thereafter regular monthly meetings	No	Regular activity. Completed for Quarter		None	NA	NA	NA	NA	NA

Action Point Code	Action Point	Present Status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field type	Attachment	Attachment Contents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
CB5	**Emergency Response System**	1. GRAP is applicable in the city and monitoring is done on a regular basis by DEC. 2. For the purpose of ERS to be developed by PCB, State Disaster Management Authority and Meteorological Department as per the order of Hon'ble NGT dated 20.11.2019, the disaster Management Authority has requested for development of a guideline by NDMA. The matter also reviewed by CS,GoUP and a letter has been sent to NDMA, CPCB and MoEF&CC for issuance of a guideline for development of ERS for severe levels of air pollution. The response of MoEF&CC, CPCB & NDMA is awaited.	1. GRAP implemention 2. Development of ERS as per of order of Hon'ble NGT	1. 90 days 2. To be provided by NDMA, MoEF&CC AND CPCB	1. No 2. Yes	Regular activity as and when required. Completed for Quarter		1	2. Letter dated 22.12.2020 written by the State to NDMA, CPCB & MoEF&CC	Not Needed	NA	NA	NA

PUBLIC OUTREACH

Action Point Code	Action Point	Present Status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field type	Attachment	Attachment Contents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
PO1	**Public Outreach**												
PO1.1	Daily Air Quality Public Information Dissemination System	Real time data on Air quality is available from all the 04 CAAQMS. Additionally, 04 display screens installed at prominent public places	NA	15 days and thereafter as regular activity	No	Ongoing activity. Completed for the Quarter	Yes/No	None	Plan for dissemination and detailed action taken	NA	NA	NA	NO
PO1.2	Social Media Platforms	Stakeholders and Nodal Departments actively monitoring Social media handles.	Dissemination of information related to air pollution	Regular activity	No	Regular activity. Completed for the Quarter	Yes/No	None	Details of social media platforms	NA	NA	NA	NA
PO1.3	Issue public advisory for prevention and control of air polltuion	Advisory issued by CMO regarding precautions. Nagar Nigam, Nagar Palika Parishad/Panchayat carrying out drives for proper waste disposal and against waste burning	NA	Regular activity	No	Regular activity. Completed for the Quarter	Number	None	Number and detail of public advisories per quarter	NA	NA	NA	NA
PO1.4	Deeper public engagement and consultation (workshops/ programmes in schools/ colleges)	RWAs/AOAs and Civil Defense organinzing Webinars with stakeholders	NA	Regular activity	No	Regular activity. Completed for the Quarter	Number	None	Number & details of public awareness events held per quarter	NA	NA	NA	NA
PO1.5	Launch mobile app to update public about status of air quality	Sameer App is being launch by CPCB	NA	30 days	No	Completed		None	Details of app	NA	NA	NA	NA

Action Point Code	Action Point	Present Status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field type	Attachment	Attachment Contents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
PO2	**Public Greivance Redressal System**												
PO2.1	App Based System	93% Complaint redressal on Sameer. Swachh Vayu App has been developed and is operational since June 2020. The status of complaints received as on 01.01.2021 : Received - 05 Resolved - 05 Pending - 0	Swachh Vayu App	30 days	No	Regular activity. Completed for the Quarter	Number	None	Number of complaints registered and number of complaints resolver per quarter	NA	NA	NA	NA
PO2.2	Helpline Number	Helpline number have been issued regarding complaints	Helpline Number	30 days	No	Regular activity. Completed for the Quarter	Number	None	Number of complaints registered and number of complaints resolver per quarter	NA	NA	NA	NA

ROAD DUST AND CONTRUCTION & DEMOLITION

Action point code	Action point	Present Status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field type	Attachment	Attachment Contents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
RD1	**Road dust**												
RD1.2	Maintain potholes free roads	Sanctioned 304.30 Km of road stretch repaired by PWD. GNN has done patch work on stretches reported by Board and additional patches found during survey.	304.30 km	90 days & as regular activity afterwards	No	Sanctioned work completed for Quarter	Number	-	-	Rs. 362.95 Lac	In House Funds available with Ghaziabad nagar Nigam. PWD funds for sanctioned length released	Sanctioned funds have been utilized by PWD.	None
RD1.3	Regular cleaning of street surfaces and spraying of water to suppress dust.	Regular activity with 5 road sweeping machine & 5 sprinkle Machine. Additionally, dust has been collected under Dust Free Ghaziabad Campaign with the name "Swachta ki Potli" in this we have collected 60130 Bags and each contains 7 KG dust in it. Procurement of 5 additional anti-smog guns, 10 battery operated litter picker, 5 jetting machine and installation of 30 air-filters approved	NA	90 days	No	Ongoing. Completed for Quarter	Text	-	Details on the steps	Rs. 3.2 Crores	Budget Approved by GNN Board for additional procurement	Fresh budget approved	In House Funds available with Ghaziabad nagar Nigam. Approved by GNN Board
		Assessment done on 18 road stretches in Ghaziabad and report submitted to GNN, GDA and PWD for further action. Concerned agencies have completeddust lifting, night washing exercise. Dust removal , sprinklin and washing is a regular activity	NA	1-15 October 2020	No	Completed	Yes/No	None	None	1.0 Lakh	1.0 Lakh	1.0 Lakh	NA
		Regular activity with 5 road sweeping machine & 5 sprinkle Machine. Additionally, dust has been collected under Dust Free Ghaziabad Campaign with the name "Swachta ki Potli" in this we have collected 60130 Bags and each contains 7 KG dust in it.	NA	From October, 2020	No	Completed every week. Ongoing	Yes/No	None	None	NA	Routine O&M fund provisioned in budget	Weekly - 100%	NA
		Ensuring night washing of roads by treated water from STPs twice a week	NA	From 15th Octobe r, 2020	No	Completed twice a week. Ongoing	Yes/No	None	None	NA	Routine O&M fund provisioned in budget	Weekly - 100%	NA

Action point code	Action point	Present Status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field type	Attachment	Attachment Contents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
RD1.4	Black-topping of unpaved road	GNN and PWD undertaking black topping of repaired road stretches. NHAI has also started black topping stretches of NH-9	NA	180 days	4 Months after tender	4 Months after tender	Number	-	-	Rs. 1637.08 Lac	In House Funds available with Ghaziabad nagar Nigam. Sanctioned funds released by PWD	Sanctioned funds have been utilized by PWD.	None
RD1.6	To take appropriate action to remove road dust/silt regularly by using mechanical sweepers	EC of Rs. 13.50 lakh imposed for failure to ensure abatement and control of road dust. Regular activity with 5 road sweeping machine & 5 sprinkle Machine. Additionally, dust has been collected under Dust Free Ghaziabad Campaign with the name "Swachta ki Potli" in this we have collected 60130 Bags and each contains 7 KG dust in it. Procurement of 5 additional anti-smog guns, 10 battery operated litter picker, 5 jetting machine and installation of 30 air-filters approved	NA	90 days	No	Completed	Number	-	-	Rs. 3.2 Crores	Budget Approved by GNN Board for additional procurement	Fresh budget approved	NA
RD1.7	End-to-end paving of the road	Completed. Buffer area has been left in view of run-off management and road design	NA	180 days	No	N/A	Text	-	Details on the steps	N/A	N/A	N/A	N/A
RD1.9	Introduce water fountain at major traffic intersection	Total 11 water fountains are available in the city out of which 9 are operational and the remaining 2 are under maintenance Remaining 02 fountains shall be made operational within 15 days, total cost involved is around Rs. 2.0 Lac Only. Maintenance of all fountains being ensured on regular basis	NA	90 days	No	Completed	Number	-	Details of the major intersections where installed	2.0 Lacs	In House Funds available with Ghaziabad nagar Nigam	2.0 Lacs	N/A

Action point code	Action point	Present Status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field type	Attachment	Attachment Contents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
RD1.10	Widening of Roads	06 lane 14 km Hindon Elevated Road completed. Reconstruction of old damage bridge over Hindon River at G.T. Road, Ghaziabad. Dilshad Garden to New Bus Adda Metro Network completed. Widening and Strengthening of Roads – 28 Nos. Overhead Bridges - 05 Nos. Additionally, in order to decongest Meerut destined traffic, National Capital Region Transport corporation has started work on 82 Km stretch of Delhi-Meerut Rapid Metro project. The timeline for completion of priority section within District Ghaziabad is Year 2023 and that of complete project is 2025.	NA	90 days New Project	Within 90 days from date of start of project 2023- for Ghaziabad stretch 2025 – for complete project	NA	Text	-	Details on the steps	Funds allocated for Year 2020-21. Funds from ADB being also utilized for construction of NCRTC Corridor. State Government's share being off-set in form of land provided as well	Adequate funds available. Funds released as per demands from contractors	Partial	NA
RD1.11	Improvement of infrastructure for decongestion of road.	Ghaziabad Municipal Corporation has identified such roads for widening. It has also been approved with in the grants of the Financial commission and infrastructure development funds. The work will be completed with in the timeframe provide.	NA	90 days New Project	No	Within 90 days from date of start of project 2025 – for complete project	Text	-	Details on the steps	Rs. 2726.48 Lacs – Cost of DPR 30,274 Crores	In House Funds available with Ghaziabad nagar Nigam. Budget Approved by GNN Board for additional procurement	NA	NA
RD1.13	Implement truck loading guidelines; use of appropriate enclosures for haul trucks; gravel paving for all haul routes.	Mining activity presently closed	NA	regular activity	No	Ongoing Activity. Completed for Quarter	Text	-	Details on the steps notification copy	To be borne by Project Proponent	To be borne by Project Proponent	NA	NA
RD1.14	Identify road stretches with high dust generation	EC of Rs. 13.50 lakhs imposed for failure to ensure abatement and control of road dust on 18 stretches	NA	regular activity	No	Ongoing Activity. Completed for Quarter	Number	-	Details of road stretches and action plans	NA	Annual Budgetary allocation being received by PWD and GNN	Allocated funds utilized before next allocation	NA
RD1.16	All the canals/nullah's side roads should be brick lined. Proper plantation also carried out.	Irrigation department has a metaled road along its canals/nullahs in District Ghaziabad. Besides this they have also carried out plantation activity along its canals/nullah and planted 9800 saplings. The activity has been completed on 05.07.2020	NA	360 days	No	Completed	Text	-	Details on the steps	NA	NA	NA	NA
RD2	**Creation of green cover**												

Action point code	Action point	Present Status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field type	Attachment	Attachment Contents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
RD2.2	Creation of green buffers along the traffic corridors and their maintenance	To be done during plantation season. Ghaziabad Municipal Corporation Continuously manages the central verge of the roads and road side green cover/green belt by plantation in different scheduled in ordered way	NA	90 days	No	Yearly target achieved	Text	-	Details on the steps	INR 72.055 Lac for Forest Department's Plantation	Released	Utilized for plantation target 2020	NA
RD2.3	Necessary changes in byelaws- Greening of open areas, gardens,community places, schools and housing societies	7,04,015 plantation done in 2020-21. Plantation of 7,14,511 saplings to be done in 2021-22. In order to promote adoption of green belts notification issued by Environment Department permitting off-setting of green belt by developing/maintaining it elsewhere in the region.	NA	90 days	No	Completed	Yes/No	-	Notification copy	INR 72.055 Lac for Forest Department's Plantation	Released	Utilized for plantation target 2020	NA
RD2.5	Builders should leave 25%/33% area for green belt in residential colonies to be made mandatory.	Presently 36 Group Housing projects are under construction. Green belt as per norms shall be ensured.	NA	At time of Project Completion	No	Regular activity. Completed for Projects being issued Completion	Yes/No	None	None	Individual Project Proponent Project cost	Part of Project Cost	NA	NA
RD2.7	Implementation of maintaining at least 33% forest cover area in the city in master plan.	7,04,015 plaantation done in 2020-21. Plantation of 7,14,511 saplings to be done in 2021-22	NA	180 days	No	Completed for Quarter	Yes/No	None	None	Rs. 420 Lac	Utilized for 2020-21	NA	NA
C&D1	**Construction Activities**												
C&D1.1	Ensure transportation of construction materials in covered vehicles	Self Audit Completed by 42 Project Proponents. Verified by agencies from time to time.Municipal Corporation has already contracted with the firm for C&DS waste which also ensure the covered vehicle of C&D waste	NA	15 days, and thereafter, continue as regular activity	No	Regular activity. Verified for all Projects in the Quarter.	Number	None	None	Approved under GNN Budget by Board	Approved under GNN Budget by Board	Partially	No

Action point code	Action point	Present Status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field type	Attachment	Attachment Contents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
C&D1.2	Strict enforcement of CPCB guidelines for construction (use of green screens, side covering of digging sites, etc.)	1. Municipal Corporation has been doing the C&D waste Geo-tagging along the road side and open plots by Physical verification. All C&D Waste to be lifted and shifted to central C&D Plant 2. EC of Rs. 62.50 Lakhs imposed for violation of C&D Rules and 05 prosecutions filed 3. UPPCB has launched dustapp www.upecp.in/dustapp for the purpose of dust control self audit and a public notice was issued u/s 31A of Air act in the newspaper and through e-advertisement for the same. The app is functional since October 2020 and Registration/Audit of 42 under construction projects Complete. Being verified by means of field visit 4. Remote monitoring being done for Construction projects by PTZ camera with logbook recording.	NA	regular activity	No	Regular activity. Verified for all Projects in the Quarter. Defaulter have been penalized/prosecuted	Text	Yes	Details on the steps	NA	NA	NA	No
C&D1.3	Restriction on storage of construction materials along the road.	EC of Rs. 62.50 Lakhs imposed for violation of C&D Rules against 80 violators and 5 prosecutions filed	NA	regular activity	No	Ongoing Activity.Verified for all Projects in the Quarter. Defaulter have been penalized/prosecuted	Number	None	None	NA	NA	NA	No
C&D1.4	Covering of construction site.	Self Audit Completed by 42 Project Proponents. Verified by agencies from time to time. Verified by means of physical inspections.	NA	15 days, and thereafter, continue as regular activity	No	Regular activity. Verified for all Projects in the Quarter. Defaulter have been penalized/prosecuted	Number	None	None	NA	NA	NA	No

Action point code	Action point	Present Status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field type	Attachment	Attachment Contents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
C&D1.5	To create separate space/zone to handle solid waste, C&D waste and other waste in the city	Funds approved. Site identified and space created. Work on waste segregation and mechanical separation to be completed by April, 2021	NA	regular activity	No	Ongoing Activity	Number	Yes	Details of the sites	60.5 Crores	Approved under GNN Budget by Board	Approved in December, 2020. Orders to be awarded	No
C&D1.6	To mandate facility of tar road inside the construction site for movement of vehicles carrying construction material	Self Audit Completed by 42 Project Proponents. Verified by agencies from time to time.	NA	regular activity	No	Ongoing Activity	Text	Yes	Details on the steps	Internal Project Allocation	Internal Project Allocation	NA	No
C&D1.7	Promotion of the use of prefabricated blocks for building construction	Presently, pre-fabricated material being used partially only	NA	regular activity	No	Ongoing Activity	Text	Yes	Details on the steps	NA	NA	NA	NA
C&D1.8	Enforcement of Construction and Demolition Waste Rules	EC of Rs. 62.50 Lakhs imposed and prosecution of 5 sites done for violation of C&D Rules against 80 violators. Self Audit Completed by 42 Project Proponents. Verified by agencies from time to time.	NA	15 days, and thereafter, continue as regular activity	No	Completed for the quarter.	Text	Yes	Details on the steps	NA	NA	NA	No
C&D1.9	Control measures for fugitive emissions from material handling-conveying and screening operations	Inspections of 42 projects done for compliance. EC of Rs. 62.50 Lakhs imposed and prosecution of 5 sites done for violation of C&D Rules against 80 violators.	NA	15 days, and thereafter, continue as regular activity	No	Regular activity. Verified for all Projects in the Quarter. Defaulter have been penalized/prosecuted	Text	Yes	Details on the steps	NA	NA	NA	No
C&D1.10	Develop and implement dust control measures for all types of construction activities -- buildings and infrastructure.	MoEF&CC's notification dated 25.01.2018 is binding on all C&D activities. Regular verification of compliancy being done. EC of Rs. 62.50 Lakhs imposed for violation against 80 violators	NA	regular activity	No	Regular activity. Verified for all Projects in the Quarter. Defaulter have been penalized/prosecuted	Yes/No	Yes	Notification copy	NA	NA	NA	No

Action point code	Action point	Present Status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field type	Attachment	Attachment Contents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
C&D1.11	Enforce restrictions on construction activities within urban airshed zones during high pollution period	Operation of Hot mix plants closed twice under Severe Air Quality in the quarter	NA	Regular activity	No	Ongoing Activity. Operation of Crushers and Hot-mix plants shut twice in the quarter due to prevalent Air Quality	Yes/No	Yes	Notification copy	NA	NA	NA	No
C&D1.12	Frame and implement policy for segregation of construction and demolition waste and provide a network of decentralized C&D waste segregation and collection sites across the city.	Central policy being gramed by Nagar Vikas Vibhag, UP. Same shall be adhered to in Ghaziabad	NA	15 days, and thereafter, continue as regular activity	No	Complete	Yes/No Number	Yes	Notification copy Details of the sites	NA	NA	NA	No
C&D1.13	Promote recycling of construction and demolition waste.	Pavers and material recycled from C&D plant to be upcycled and promoted	NA	15 days, and thereafter, continue as regular activity	No	Complete	Text	Yes	Details on the steps	NA	NA	NA	No

VEHICLES

Action point code	Action point	Present Status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field type	Attachment	Attachment Contents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
VE1	**Improve and strengthen PUC programme**												
VE1.1	Number of PUC centers in the city	Total No of PUC -117	NA	180 days	No	NA	Number	Yes	List of centers	NA	NA	NA	NA
VE1.2	Regular checking of Vehicular emission and issue of Pollution under Control Certificate (PUC)	Total PUC issued in Ghaziabad No-769070	NA	180 days	No	Regular activity	Number	None	None	NA	NA	NA	NA
VE1.4	linking of PUC centres with remote server and eliminate manual intervention in PUC testing.	All 117 PUCs are online. Proposal for remote monitoring not yet prepared	NA	180 days	No	Completed	Number	None	None	NA	NA	NA	NA
VE3.1	Use of off-peak passenger travel times to move freight and restrict the entry of heavy vehicles into cities during the day to continue	Entry of heavy vechiles into city is banned from 07AM to 11 AM & 05 PM to 10 PM	NA	Regular activity	No	Regular activity	Text	Yes	Details on the steps	NA	NA	NA	NA
VE3.2	Provide truck rest areas/parks along national and state highways to prevent entry of trucks into cities during peak hours.	Police Station industrial area Kavi Nagar has been daginated for truck rest area. TATA Steel has been instructed to utilize its Pilkhua premises as holding area for Sahibabad plant	NA	Regular activity	No	Regular activity	Yes/No	YEs	Details on the NH and SH covered	NA	NA	NA	NA
VE3.3	Diversion of truck traffic	Truck traffice is being diverted through by-pass/peripheral roads	NA	Regular activity	No	Regular activity	Text	Yes	Details on the steps	NA	NA	NA	NA
VE3.4	Check overloading: Use weigh-in-motion bridges / machines (WIM) and Weigh bridges at entry points to the city to check the payload of commercial vehicles. As per the CMVR, a penalty of 10 times the applicable rate for overloaded vehicles is applicable.	Weigh in motion bridges installed at all exits of Eastern Peripheral Expressway. NHAI has installed installed weigh in motion bridges at Chijjarsi Toll Plaza at Km (39+730) in all 18 lanes of NH 9. Since installation of WIMs is part of Civil cost as per Concessionaire agreement, no separate costing of same has been done for NH 9.	NA	180 days	No	Completed	Number (2)	None	None	NA	NA	NA	NA
VE4	**Clean fuel and fuel Quality**												

Action point code	Action point	Present Status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field type	Attachment	Attachment Contents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
VE4.1	Check on fuel adulteration and random monitoring of fuel quality data	Actions are being taken at administrative level by organizing a team of concerned company's sales officer for the random Inspection of adulteration and fuel quality at different petrol pumps of the district and under the applied action plan time to time as per the rule continuous action is being taken for the control of adulteration. Supply of Kerosene has been stopped in the district. 69 samples have been checked by Joint team of DSO, UPPCB and Police. None of the sample was found to be adulterated.	NA	30 days	No	Ongoing. None found during drives carried out	Number	None	None	NA	NA	NA	NO
VE4.2	Alternative clean fuel policy for vehicle	Tender for 50 electric buses finalized and LOA issued. As this requires enabling infrastructure (procurement /	NA	30 days	No	Ongoing	Number (2)	Yes	Breakup of the number of CNG, HCNG, LPG facilities	Centralized Procurement at State Level	NA	NA	NO
VE 4.4	Use of Bioethanol in the city/urban transport system/waste to energy.	Presently, bioethanol blending with the normal fuel is not being practiced in the District.	NA	360 days	No	NA	Number	None	None	NA	NA	NA	NA
VE5	**Parking Management**												
VE5.1	Prevent parking of vehicles in the non-designated areas	Challan & panalty action is being done by Towing the vehicle with the help of 02 cranes in no parking zone. Rs. 3.28 Lacs have been recovered from 325 vehicles.418 challan & panalty of Rs. 2.10 lacs have been recovered by traffice police	NA	As regular activity	No	Ongoing Enforcement	Number (2)	None	None	NA	NA	NA	No
VE5.2	Development of Multi-layer parking	Multilevel parking proposed in Indrapuram. TO be completed by December, 2021	NA	360 days	No	June, 2021	Number	Yes	Details of the sites	Rs. 6 crore	Being developed on PPE model. Contractor to utilize own funds	Being developed on PPE model. Contractor to utilize own funds	No

Action point code	Action point	Present Status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field type	Attachment	Attachment Contents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
VE5.3	Penalise parking of vehicles in non designated areas	Challan & panalty action is being done by traffic police in no parking area. Total No of challan 21377 total penalty 2788300.	NA	As regular activity	No	Ongoing Enforcement	Number	None	None	NA	NA	NA	No
VE6	**Strengthening of Public Transportation**												
VE6.5	Introduction of new electric buses (with proper infrastructure facilities such as charging stations) and CNG buses for public transport which will reduce plying of private vehicles on road and help to curb tail-pipe emissions.	E-tendering for the construction of Charging Station and bus Shelter for 50 Electric Bus have been called by C&DS unit. Proposal for procurement of 100 CNG Autos and e-rickshaws approved. Fund allocation and disbursement to be done from GNN funds.	NA	120 days	No	December 2020	Number (3)	None	None	340 Lacs – Cost of DPR. Funds yet to be allocated.Provision made under GNN Budget allocation as well.	200 Lacs	NA	No
VE6.6	CNG infrastructure for auto gas supply in the city and transition of public transport vehicles to CNG mode Introduction of e-buses for Public transport in metro cities	Allocation of funds done by GNN in Board meeting. 579 GNNs diesel vehicles to be converted to CNG. Presently, 51 CNG stations are operational in Ghaziabad	NA	As regular activity	No	Completed	Number (3)			Allocation approved in December, 2020 Board meeting	Approved. To be released in phase-wise manner	NA	No
VE6.7	Steps for promoting battery operated vehicles like Erickshaw/ECart	Nagar Nigam is operating 50 no of E-Vehicle for Door to Door Garbage Collection. Proposal for procurement of 100 CNG Autos and e-rickshaws approved. Fund allocation and disbursement to be done from GNN funds.	NA	120 days	No	December 2020. Operation of 50 e-vehicles started	Text	Yes	Details on the steps	340 Lacs – Cost of DPR. Funds yet to be allocated.	NA	NA	No
VE7.	**Traffic Congestion**												
VE7.2	Synchronize traffic movements/Introduce intelligent traffic system for lane-driving	ITMS Project awarded by GDA has been shelved off as the agency has been blacklisted. As per decision, the work shall now be carried out by GNN. Awareness drives are carried out for encouraging lane driving.	NA	180 days	No	NA	Text	Yes	Details on the steps	NA	NA	NA	No

Action point code	Action point	Present Status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field type	Attachment	Attachment Contents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
		FOllowing Traffic congestion hotspots have been identified 1) ABES Crossing, Ghaziabad 2) Vijay Nagar Crossing, Ghaziabad 3) Tigri Crossing, Ghaziabad 4) Santosh Medical Crossing, Ghaziabad 5) Atmaram Steel, Ghaziabad 6) Lal Kuan Fly over Bridge, Ghaziabad 7) Ghantaghar, Ghaziabad 8) Meerut Crossing, Ghaziabad 9) Raj Nagar Extension Crossing, Ghaziabad 10) Sihani Chungi, Ghaziabad 11) Old Bus Stand, Ghaziabad 12) Sahibabad- Seemapuri Crossing, Ghaziabad 13) Bhopura Crossing, Ghaziabad 14) Sahibabad Industrial Area, Site -4, Ghaziabad 15) Loni Crossing, Ghaziabad 16) Teela Mod, Ghaziabad 17) Near Tronica City, Police Station, Loni, Ghaziabad	NA	17-22 August, 2020	No	Completed	Yes/No	None	None	NA	NA	NA	NA
		Directions u/s 31A of Air Act to SP Traffic for preparation & implementation of Interim Traffic Decongestion Plan issued through District Magistrate, Chairman, District Environment Committee	NA	90 days	No	Completed	Yes/No	None	None	NA	NA	NA	NA
VE7.3	Prepare plan for construction of diversion ways/ bypasses to avoid congestion due to nondestined vehicles.	Eastern Expressway Peripheral Road has already been started and is used by non-destined vehicles for bypassing Ghaziabad.	NA	360 days	No	Completed	Number	Yes	Details on the sites	NA	NA	NA	No

Action point code	Action point	Present Status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field type	Attachment	Attachment Contents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
VE7.4	Prepare plan for widening of road and improvement of infrastructure for decongestion of road.	Ghaziabad Municipal Corporation has identified such roads for widening. It has also been approved with in the grants of the 14th Financial commission and insfrastructure development funds. The work will be completed with in the timeframe provied.	NA	90 days New Project	Within 90 days from date of start of project 2025 – for complete project	NA	Text	Yes	Details on the steps	Rs. 2726.48 Lacs – Cost of DPR 30,274 Crores	Approved. To be released in phase-wise manner	NA	No
VE8	Launch Public awareness campaign for air pollution control, vehicle maintenance, minimizing use of personal vehicle, lane discipline, etc.	Number of public awareness campaign: 05 No. of people participated: 1800 Cost of around Rs. 18,472/- has been incurred in awareness. Besides this, awareness drives are carried out with help of Civil Defense and Public Interest Groups, cost incurred in such activities varies.	NA	As regular activity	No	Ongoing.	Text	Yes	Details on the steps	Rs. 18,472	100%	100%	No
VE9	Periodic calibration test of vehicular emission monitoring instrument.	No instrument is avialable in RTO office	NA	As regular activity	No	Ongoing	Yes/No	Yes	Details on the tests conducted	NA	NA	NA	No
VE10	To check the calibration of emission monitoring equipments, housed in Emission Testing Centers (ETCs) once in 6 months to know the status of equipments	No instrument is avialable in RTO office	NA	As regular activity	No	Ongoing	Yes/No	Yes	Details on the checks conducted	NA	NA	NA	No
VE11	Phase out old vehicles and vehicle scrappage policy	Total 101 petrol vehicles above 15 years and total 78906 Disel vehcile above 10 years ragistration has been cancelled. Instructions issued by DM, Ghaziabad to ensure seizure to deter usage of old vehicles	NA	As regular activity	No	Ongoing	Number		No	NA	NA	NA	No
VE11.2	Restriction on plying and phasing out of 15 years old commercial diesel driven vehicles.	Total 101 petrol vehicles above 15 years and total 78906 Disel vehcile above 10 years ragistration has been cancelled. Instructions issued by DM, Ghaziabad to ensure seizure to deter usage of old vehicles	NA	360 days	No	Ongoing	Number(2)			NA	NA	NA	No

Action point code	Action point	Present Status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field type	Attachment	Attachment Contents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
VE11.3	Enforcement of law against visibly polluting vehicles: remove them from road, impose penalty, and launch extensive awareness drive against polluting vehicles.	134 challan have been issued against vehicle don't have PUC & penaly of Rs. 4.56 Lacs has been recovered	NA	As regular activity	No	Ongoing	Number		Details on the drives conducted	NA	NA	NA	No
VE11.4	Initiate steps for retrofitting of particulate filters in diesel vehicles, when BS-VI fuels are available.	Registration of only BSVI vehicles is being done w.e.f.01-04-2020 till 30-11-2020 With regards to prohibited 10 year old diesel vehicles and 15 year old petrol vehicles action taken report is as below:- **Diesel-** Challan-17 Seized- 11 NoC-254 Regn Cancel- 101 **Petrol-** Challan- 9 Seized-0 NoC- 176 Regn Cancel- 78906	NA	360 days	No	Ongoing	Number(2)	None	None	NA	NA	NA	NA
VE12	**NMT**												
VE 13	Monitoring of traffic hotspots by Google Map Navigation with logbook recording.		NA	October 2020 and thereafter regular activity	No	Regular activity			No	NA	NA	NA	No

INDUSTRIES													
Action point code	**Action point**	**Present Status**	**Target**	**Target Date**	**Deviation from Approved Action Plan Target**	**Annual Target**	**Field type**	**Attachment**	**Attachment Contents**	**Total Funds Allocated**	**Funds released**	**Funds Utilized**	**Additional Funds Required**
IP1	**Industrial air pollution control**												
IP1.1	To intensify monitoring of industries to reduce of emission by the industries.	297 air polluting units identified in the district. All units to operate only after adequate APCS installed and commissioned. An undertaking in this regard has been taken from 99 major air polluting industries. Also, PTZ cameras have been installed in industries and visual feeds of their stacks is being monitored. Letter issued to units which have not installed PTZ cameras and action shall be initiated in violation of directions issued under Air Act.	NA	As Regular Activity	No	Ongoing	Number			NA	NA	NA	NA
IP1.2	Action against non-complying industrial units	33 Large and Medium Scale Units having Boiler of more 5 Ton and using solid fuel have installed OCEMS.Action against 04 non-complying units, EC of Rs. 51.0 Lacs under process against deaulting units. Prosecution has also been initiated against 01 unit under provisions of Air Act.	NA	As Regular Activity	No	Ongoing	Number (2)			NA	NA	NA	NA
IP1.3	Shifting of Polluting Industries	Regular inspections and closure of polluting/illegal units is ensured by team constituted under concerned SDMs.	NA	60 days	No	Completed	Number (2)			NA		NA	NA
IP1.4	Ban on Polluting Industries	116 Polluting/Illegal industry closed down by the joint committee like (E-waste, Melting Furnace, Wire Godown, Scrap melting)	NA	As Regular Activity	No	Ongoing	Number			NA		NA	NA
IP1.5	Random auditing for Air pollution measures and Online reporting systems in the industries	Control Room Established, Random audting for Air polluting industry inspection has been carried out.	NA	As Regular Activity	No	Ongoing	Number	Yes	Action taken based on audits	NA		NA	NA
IP1.7	Identification of air polluting industries and their regular monitoring including use of designated fuel	297 air polluting units identified in the district. All units to operate only after adequate APCS installed and commissioned. Regular monitoring is being done by joint committee consituated by District Magistrate to ensure use of designated fuel.	NA	As Regular Activity	No	Ongoing	Text	Yes	Details on the steps	NA		NA	NA
IP1.8	Promoting cleaner production in industries.	Mostly forging units in Ghaziabad are using PNG in furnace and dismantled theircoal fired boilers.	NA	As Regular Activity	No	Ongoing	Text	Yes	Details on the steps	NA		NA	NA
IP1.9	Fugitive emission control	Self checks being done by units to control and minimize fugitive emissions	NA	15 days, and thereafter, continue as regular activity	No	Regular activity	Text	Yes	Details on the steps	NA		NA	NA

Action point code	Action point	Present Status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field type	Attachment	Attachment Contents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
IP1.10	Ensuring installation/Up-gradation and operation of air pollution control devices in industries	Regular checks by teams constituted by DM, Ghaziabad and Board being done to verify installation and efficacy of APCS	NA	180 days	No	August 2020	Text	Yes	Details on the steps	NA		NA	NA
IP1.11	Action/closure against defaulting/unauthorized industrial units.	116 Polluting industry closed down by the joint committee like (E-waste, Melting Furnace, Wire Godown, Scrap melting)	NA	As Regular Activity	No	Ongoing	Number (2)			NA		NA	NA
IP1.12	Ensuring emission standards in industries	33 Large and Medium Scale Units having Boiler of more 5 Ton and using solid fuel have installed OCEMS. Manual checking of stacks to be ensured.	NA	As Regular Activity	No	Ongoing	Text	Yes	Details on the steps	NA		NA	NA
IP1.13	Disposal of all non-hazardous wastes into the designated dumping sites	GNN has initiated door to door collection in industrial areas as well. Waste management to be streamlined by March, 2021	NA	As Regular Activity	No	Ongoing	Number (2)	Yes	Details on dumping sites including their capacity	NA		NA	NA
IP1.15	Industries allowed with stringent Environmental norms only.	New indutries in CEPI clusters being permitted under stringent Environmental norms only.	NA	As Regular Activity	No	Ongoing	Number	Yes	Details of such industries	NA		NA	NA
IP1.26	Bank guarantee should be taken for the compliance of conditions imposed in CTO/CTE for control of Environmental Pollution from industries.	Bank Guarantees are taken from Units at the time of issuing of CTE. BG is equivalent to 10% of the cost of Pollution control Systems up to maximum of Rs. 10,00,000/- Bank guarantee is forfeited in case the unit is found to be in violation of conditions of CTE/CTO. Regular inspections are done to ensure same. In last 06 months, Bank guarantee of Rs. 10,00,000/- (Ten Lakhs only) of M/s Uppal Chadha Hi-Tech Developers Pvt Ltd. has been forfeited by Board for violation of conditions of CTE	NA	60 days, and thereafter, regular activity	No	Ongoing	Yes/No		NA	NA		NA	NA
IP1.30	Assess the number of industrial units that are non-compliant and prepare unit/plant wise action plan for time bound compliance or be shut down.	Action initiated against 04 non-complying industrial units. Prosecution initiated against 01 defaulter.	NA	Ongoing	No	Ongoing	Yes/No	Yes	Details on the action undertaken	NA		NA	NA
IP1.32	Industrial units to install water spraying system of internal roads and washing of tyres of vehicles	Water sprinkling being done using existing inrastructure	NA	180 days	No	Ongoing	Yes/No	Yes	Details on the action undertaken	NA		NA	NA
IP3	**OCEMS in Industries**												
IP3.2	Implement Continuous Emission Monitoring System (CEMS) across all targeted and applicable polluting industry	Being complied with by 33 industrial units	NA	60 days, and thereafter, regular activity	No	Completed	Number			NA		NA	NA

Action point code	Action point	Present Status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field type	Attachment	Attachment Contents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
IP3.3	Development of mobile facility/van for continuous ambient air quality monitoring for different localities.	No Proposal	NA	360 days	No	No proposal	Yes/No	Yes	Details on the action undertaken	NA		NA	NA
IP3.4	Live camera feed and to take action against non-complying industrial units	Directions issued under Section 21 of Air Act. Feed from 10-12 major industries available. Notice served to others for compliance failing which action shall be initiated.	NA	60 days	No	Completed	Yes/No	Yes	Details on the action undertaken	NA		NA	NA
IP4	**Clean fuel in industries**								NA			NA	NA
IP4.1	Introduction and shifting towards cleaner fuels in industries	Mostly forging units in Ghaziabad are using PNG in furnace and dismantled theircoal fired boilers. Conversion of Boilers to PNG is being resisted due to existing economical burden	NA	As Regular Activity	No	Ongoing	Yes/No	Yes	Details on the action undertaken	NA		NA	NA
IP4.2	Conversion to CNG/PNG from pet coke /wood / coal and urgent ban on furnace oil, pet coke, which are dirty industrial fuels with high sulphur and heavy metals	1-Mostly forging units in Ghaziabad are using PNG in furnace and dismantled theircoal fired boilers. 2-Banned fuels like pet coke/FO is not being used by units. Which is verifed.	NA	As Regular Activity	No	Ongoing	Number Yes/No	Yes	Notification copy	NA		NA	NA
IP4.3	Strict enforcement against illegal use of such fuels, including fuels which do not have specifications laid down or are included in the acceptable fuels as mandated by state pollution control boards	Regular inspections and night vigil being maintained to ensure compliance of same	NA	As Regular Activity	No	Ongoing	Yes/No	Yes	Details on the action undertaken	NA		NA	NA
IP4.5	Restriction on using un-authorised fuels in industries	Regular inspections and night vigil being maintained to ensure compliance of same	NA	As Regular Activity	No	Ongoing	Yes/No	Yes	Details on the action undertaken	NA		NA	NA
IP5	**Control of air pollution from Brick kilns**												
IP5.2	identification of brick kilns and their regular monitoring including use of designated fuel and closure of unauthorized units.	Total no. of brick kilns – 313 (As per Record) CTO issued - 134 Closure issued – 179 Prosecution under Air Act 1981 – 17 Env. Compensation – Rs. 4,75,000/-	NA	60 days	No	NA	Yes/No	Yes	Details on the action undertaken	NA		NA	NA
IP5.3	Conversion of natural draft brick kilns to Force/ induced draft.	CTO issued to 134 units which have converted to Zi Zag technology. No CTO being granted on FCBTK technologuy	NA	360 days	No	NA	Number (2)			NA		NA	NA
IP8	**Control of fugitive emissions in industries**												
IP8.2	Scrap management programme for the prevention or minimization of contaminants in steel scrap and other feed materials	Being minimized by adopting best practices	NA	90 days	No	Ongoing	Yes/No	Yes	Details on the action undertaken	NA		NA	NA

Action point code	Action point	Present Status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field type	Attachment	Attachment Contents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
IP8.3	Use of covered or enclosed conveyors and transfer points	RMCs and units where feeding is possible by means of conveyors are ensuring that no fugitive emissions takes place during feeding on conveyors and other transfer points	NA	15 days, and thereafter, continue as regular activity	No	NA	Yes/No	Yes	Details on the action undertaken	NA		NA	NA
IP8.5	Minimising the number of flanges by welding piping connections wherever possible and using appropriate sealing for flanges and valves	Regular activity to avoid accidents and leakages	NA	90 days	No	Ongoing	Yes/No	Yes	Details on the action undertaken	NA		NA	NA
IP10	**Control of air pollution from mining area**												
IP11	**Control of air pollution from generator sets**												
IP11.1	Allow only DG sets meeting emission and design of chimney/ exhaust, acoustic enclosures standards to operate	DG Sets permitted only for emergency services under GRAP. Compliance with regards to acoustic enclosure and stack height verified at time of CTOs	NA	As Regular Activity	No	Ongoing	Yes/No	Yes	Details on the action undertaken	NA		NA	NA
IP11.2	Curtail use of DG Sets in social events by providing temporary electric connections	No DG set permitted under GRAP	NA	As Regular Activity	No	Ongoing	Yes/No	Yes	Details on the action undertaken	NA		NA	NA
IP11.3	Ensure access to quality electricity supply	As per electricity department 23 Hours 48 minutes of power supply being ensured at District head quarters, 23 Hours and 10 minutes at Tehsil and 17 Hours 42 minutes at rural level.	NA	As Regular Activity	No	Ongoing	Number			NA		NA	NA
IP11.4	Discourage use of DG sets in cellular towers. Promote use of alternate power	New Cellular towers using power back in form of inverters or back up batteries	NA	As Regular Activity	No	Ongoing	Number(2)			NA		NA	NA
IP 11.6	Monitoring of DG sets and action against violations. Fine should be imposed on defaulters.	EC of around Rs. 15 lakhs recovered for non-complying DG set.	NA	30 days	No	Regular activity			NA	NA		NA	NA
IP12	**Control of air pollution from waste incineration**												
IP12.2	Implement CEMS for incinerators and provide data on emissions on an open platform	CEMS installed on 01 operational incinerator in Ghaziabad	NA	Completed	No	Completed	Yes/No	Yes	Copy of policy	NA		NA	NA

WASTE AND BIOMASS- DUMPING AND BURNING

Action point code	Action point	Present Status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field type	Attachment	Attachment Contents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
BB1	**Biomass Burning**												
BB1.1	Regular check and control of burning of municipal solid wastes	26 teams constituted in Ghaziabad for regular checks. 45 incidences have been reported and EC of Rs. 51,50,000/- has been imposed against deaulters	NA	90 days	No	Ongoing activity	Number			Not required	NA	NA	NA
BB1.2	Defaulters for open burning to be imposed fines	45 incidences have been reported and EC of Rs. 51,50,000/- has been imposed against deaulters	NA	90 days	No	Ongoing activity	Number			Not required	NA	NA	NA
BB1.3	Identify Garbage burning locations	Directions issued for ensuring lifting of waste from sites where regular burning takes place	NA	30 days	No	Regular activity	Number	Yes	List of locations	Not required	NA	NA	NA
BB1.4	Prohibition/complete ban on garbage burning.	Complete ban on garbage burning in Ghaziabad, Deaulters being identified and punished	NA	180 days	No	Ongoing activity	Yes/No	Yes	Notification copy	Not required	NA	NA	NA
BB1.5	Launch extensive drive against open burning of bio-mass, crop residue, garbage, leaves, etc.	26 teams formed for checkings	NA	90 days	No	Ongoing activity	Yes/No	Yes	Reports about drive, including dates, images, identification of violators	Not required	NA	NA	NA
BB1.6	Construction of advanced waste management Site.	05 decentralized sites being developed in Ghaziabad.	April, 2021	April, 2021	No	NA	Yes/No	Yes	Report on the site including its location, images, capacity	NA	Funds allocated in Board meeting on 26.12.2020	NA	NA
BB1.7	Regular collection and control of municipal solid wastes.	100% door to door collection of MSW being ensured by GNN in municipal wards	NA	Regular activity	No	Ongoing activity	Number (2)			Not required	NA	NA	NA

Action point code	Action point	Present Status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field type	Attachment	Attachment Contents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
BB1.8	Providing Organic Waste Compost machines , decentralization of processing of Waste, dry waste collection centers.	GNN has already set up composting pits at all its parks along with preparing and handing over more than 300 composting pits to RWAs and other social groups. 600 parks out of 1235 parks have met the compliance of composting of horticulture waste generated within these parks. Monitoring of bulk waste generators being done to ensure compliance	NA	90 days	No	Ongoing activity.	Number (3)	Yes	Details of the sites and machines including images, location, waste collected/processed per day	Not required	NA	NA	NA
BB1.9	Awareness for controlling of burning of agricultural waste and crop residues.	24 incidences of agriculure waste residue reportes between 1.10.2020 and 30.11.2020 as per satellite imagery. Out of these only 2 were identified as agriculutrual residue burning during ground truthing. FIR has been filed against 5 individuals and penalty of Rs. 12,500 imposed on defaulters. 112,60 MT of residue transferred to cow shelters during said period	NA	Regular activity	No	NA	Text	Yes	Details of the awareness drives including dates and images	70000	70000	70000	NA
BB1.10	No plot should be left open more than 02 years and planting of trees must be mandatory on vacant plots.	Time to time Ghaziabad Municipal Corporation Conduct survey for open Plots under Municipal Area so that Department can do plantation as per Planned Scenario.	NA	90 days	No	Annually	Number (2)	Yes	List of open plots and greened plots with location and images	Not required	NA	NA	NA
BB1.11	Dead Bodies of Animals should be disposed through proper treatment facility like rendering plant etc	1 carcass plant installed by GNN. EC is recommended for violations observed during inspection of said plant	NA	360 days	No	Completed				NA	NA	NA	NA
BB 1.12	Door to Door collection of segregated waste by agency and then its disposal directly in plant without dumping it on land.	On going activity	NA	90 days	No	Ongoing activity				NA	NA	NA	NA

Action point code	Action point	Present Status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field type	Attachment	Attachment Contents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
BB2	**Ensure segregation of waste at source**	Regular activity	NA	30 days	No	Regular activity	Number (2)	Yes	Details on the colonies and the actions taken by Municipal body to ensure it	NA	NA	NA	NA
BB3	**Proper collection of Horticulture waste and its disposal following composting-cumgardening approach**	GNN has already set up composting pits at all its parks along with preparing and handing over more than 300 composting pits to RWAs and other social groups. 600 parks out of 1235 parks have met the compliance of composting of horticulture waste generated within these	NA	90 days	No	Regular activity	Number	Yes	Details of the sites	NA	NA	NA	NA
BB6	**Check/stop on Stubble Burning**	Paddy harvesting is complete. 24 incidences of agriculure waste residue reportes between 1.10.2020 and 30.11.2020 as per satellite imagery. Out of these action has been taken against agricultural waste residue burning incidences.	NA	90 days	No	Ongoing activity	Number Yes/No	Yes	Notification copy	NA	NA	NA	NA
BB9	**Use of satellite based monitoring as well as mobile spot check squads for enforcement**	Complied with. 24 incidences reported. Ground truthing of all reported incidences done by means of physical inspections	NA	Regular activity	No	Manual checking is a Regular activity	Text	Yes	Details on the steps	NA	NA	NA	NA
BB10	**Landfill fire**	Two water sprinkle installed at sites	NA	90 days	No	Regular activity	Number Text	Yes	Details on the steps	NA			
BB11	**Fire crackers—regulate to control their usage**	38 cases were registered and action was taken against 30 persons. Another two-dozen people were arrested for creating ruckus and bursting crackers under section 151 of CrPC (prevention against commission of cognisable offence) and notices were served to another 100 persons	Enformcement as per Hon'ble Supreme Court's directions	Regular activity	No	NA	Text	Yes	Details on the steps	Not required			
DF1	**Domestic Fuel**												
DF1.1	Increasing the LPG connections in low income strata.	47,107 new LPG connections done under Ujiwala Scheme	NA	30 days	No	Ongoing	Number (2)			Not required	NA	NA	NA

Action point code	Action point	Present Status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field type	Attachment	Attachment Contents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
DF1.6	Ensure easy availability of affordable cleaner cooking fuels (LPG in urban areas & biogas in rural areas)	47,107 new LPG connections done under Ujjwala Scheme	NA	As Regular Activity	No	Ongoing	Text	Yes	Details on the steps	Not required	NA	NA	NA
DF1.8	Implemen tation of Pradhan Mantri Ujjwala Yojana (PMUY)	47,107 new LPG connections done under Ujjwala Scheme	NA	As Regular Activity	No	Ongoing	Text	Yes	Details on the steps	Not required	NA	NA	NA
DF1.9	Shift to LPG from solid fuel & kerosene for domestic applications	47,107 new LPG connections done under Ujjwala Scheme	NA	As Regular Activity	No	Ongoing	Number			Not required	NA	NA	NA

AIR QUALITY DATA

Action Code	Action Point	Field type	Attachment	Jan-20	Feb-20	Mar-20	Apr-20	May-20	Jun-20	Jul-20	Aug-20	Sep-20	Oct-20	Nov-20	Dec-20	Attachment Contents
AQ1.1	Monthly averages for PM2.5 (In µg/m3)	Number (12)	_	177.75	136.75	67.44	52.82	58.93	48.86	34.25	34.00	51.72	152.28	253.07	238.13	_
AQ1.2	Monthly averages for PM10 (In µg/m3)	Number (12)	_	259.75	236.75	136.43	131.22	156.60	142.92	88.04	46.35	142.12	309.70	404.11	372.97	_
AQ1.3	Monthly averages for SO2 (In µg/m3)	Number (12)	_	9.90	13.73	15.51	18.16	17.76	14.48	10.87	8.45	11.35	14.25	20.07	15.90	_
AQ1.4	Monthly averages for NO2 (In µg/m3)	Number (12)	_	60.70	54.48	39.83	24.52	29.01	25.89	22.13	21.94	29.06	80.11	110.85	89.96	_
AQ1.5	Annual averages for PM2.5 (In µg/m3)	Number (1)	_	108.83												_
AQ1.6	Annual averages for PM10 (In µg/m3)	Number (1)	_	202.25												_
AQ1.7	Annual averages for SO2 (In µg/m3)	Number (1)	_	14.20												_
AQ1.8	Annual averages for NO2 (In µg/m3)	Number (1)	_	49.04												_
AQ1.9	Monthly Meterological Data															_

Basic Information

Name of Non Attainment City	**Jhansi**
State/ Union Territory	Uttar Pradesh
Name of Nodal Officer at PCB/ PCC	Chief Environmental Officer (Laboratory)
Email Id	ceolab@uppcb.in
Contact Number	0522-2720832
Date till which progress is submitted	31.12.2020

Action Point Code	Sector	Total Number of Actions	Number of Actions Completed	Number of Actions Under Porgress
CB	**CAPACITY BUILDING, MONITORING NETWORK AND SOURCE APPORTIONMENT**	**8**	**5**	**3**
PO	**PUBLIC OUTREACH**	**3**	**2**	**1**
RD/ C&D	**ROAD DUST AND CONTRUCTION & DEMOLITION**	**21**	**15**	**6**
VE	**VEHICLES**	**19**	**13**	**6**
IP	**INDUSTRIES**	**10**	**9**	**1**
BB/DF	**WASTE AND BIOMASS- DUMPING AND BURNING**	**15**	**13**	**2**
AQ	**AIR QUALITY DATA**	**9**	**6**	**3**

CAPACITY BUILDING, MONITORING NETWORK AND SOURCE APPORTIONMENT

Action Point Code	Action Point	Present Status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field type	Attachment	Attachment Contents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
CB1	**Insatllation & Commissioning of Monitoring Stations**												
CB1.1	CAAQMS	02 CAAQMS (already installed in the industries) To be connected to National Network by CPCB. UPPCB has provided necessary data to CPCB The 3rd CAAQMS is proposed under CPSU CSR scheme by CPCB for which timeline shall be provided by CPCB.	3	360 days	Timeline shall be provided by CPCB	NA	Number	Nil	Nil	NA	NA	NA	NA
CB1.2	Manual Stations	2 manual monitoring stations are already installed and functional at Veerangana Nagar and Manik Chowk . 01 station is proposed to be installed	1	NA	NA	1	Number	Nil	Nil	Rs. 8.96 lac / year	Rs. 8.96 lac	Rs. 8.96 Lac/year	Rs. 25 Lac for installation of 3rd station
CB3	**Assessment of sources**												
CB3.1	Emission Inventory	Emission Inventory based on available data is under progress and shall be completed by June 2021	NA	Dec-20	Jun-21	NA	Yes	Nil	Nil	Rs. 6,19,500/- (combined for rapid SA/CC study)	Rs. 6,19,500/-	Rs. 371700/-	Rs. 80 Lac (for comprehensive SA/CC study)
CB3.3	Source Apportionment Study	SA/CC study based on available data shall be completed by June 2021	NA	Dec-20	Jun-21	NA	Yes	Nil	Nil	Rs. 6,19,500/- (combined for rapid SA/CC study)	Rs. 6,19,500/-	Rs. 371700/-	Rs. 80 Lac (for comprehensive SA/CC study)
CB4	**Training & Capacity Building**												
CB4.1	Training & skill development of public officals	309 public awareness campaign have conducted by Traffic police with a total participation of 13251 participants during Oct-Nov 2020	NA	As regular activity	No	Ongoing	Yes	Nil	Nil	Not Needed	NA	NA	NA
CB4.2	Infrastructure development (Laboratory/ AQM Cell	AQM cell in UPPCB HQ and Air Lab in UPPCB Jhansi HQ have already been established and are functional	1 Lab & 1 AQMC	Completed	No	NA	Yes	Nil	Nil	Nil	NA	NA	NA
CB4.4	Organization of meeting of District Environment Committee for sensitizing the Line Departments for advance preparedness of implementation of Action Plan and following action points	District level committee under the Chairmanship of Mistrict Magistrate is functional and meetings are held on monthy basis for reviewing the inplementation of City Clean Air Action Plan. DEC meetings during the last quarter held on 31.10.2020	Monthly meetings	Regular Activity	No	N/A		NIL	Nil	NIL	NIL	NIL	N/A

Action Point Code	Action Point	Present Status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field type	Attachment	Attachment Contents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
CB5	**Emergency Response System**	1. GRAP is applicable in the city and monitoring is done on a regular basis by DEC. 2. For the purpose of ERS to be developed by PCB, State Disaster Management Authority and Meteorological Department as per the order of Hon'ble NGT dated 20.11.2019, the disaster Management Authority has requested for development of a guideline by NDMA. The matter also reviewed by CS,GoUP and a letter has been sent to NDMA, CPCB and MoEF&CC for issuance of a guideline for development of ERS for severe levels of air pollution. The response of MoEF&CC, CPCB & NDMA is awaited.	1. GRAP implemention 2. Development of ERS as per of order of Hon'ble NGT	1. 90 days 2.To be provided by NDMA, MoEF&CC & CPCB	1. No 2.Yes as matter referred to NDMA, MoEF&CC & CPCB	NA		1	2. Letter dated 22.12.2020 written by the State to NDMA, CPCB & MoEF&CC	Not Needed	NA	NA	NA

PUBLIC OUTREACH

Action Point Code	Action Point	Present Status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field type	Attachment	Attachment Contents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
PO1	**Public Outreach**												
PO1.1	Daily Air Quality Public Information Dissemination System	Real time data on Air quality shall be available on Sameer App after CPCB connects the 02 industrial CAAQMSs to the Sameer App. Information as desired by CPCB has been provided by UPPCB. At present, monthly air quality data is being published on UPPCB's website	N/A	15 days and therafter as regular activity	To be given by CPCB	NA	Yes	Nil	Nil	NA	NA	NA	N/A
PO1.5	Launch mobile app to update public about status of air quality	Air quality data is being published on UPPCB's website on monthly basis.	N/A	30 days	No	Regular activity	Yes	Nil	Nil	NA	NA	NA	N/A
PO2	**Public Greivance Redressal System**												
PO2.1	App Based System	Swachh Vayu App has been developed by UPPCB and is operational since June 2020.The status of disposal of complaints received in Swachh Vayu App as on 01.01.2020 References received:00	NA	30 days	No	Complete	Number	Nil	Nil	NA	NA	NA	N/A

ROAD DUST AND CONTRUCTION & DEMOLITION

Action point code	Action point	Present Status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field type	Attachment	Attachment Contents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
RD1	**Road dust**												
RD1.1	Immediate lifting of solid waste generated from disilting and cleaning of municipal drains for its disposal	0.5 Km	19.5 Km	Jun-21	No	19.5 Km	Text	Yes	Nil	Rs. 2 cr	Rs. 2 Cr	Rs. 1 Cr	NA
RD1.2	Maintain potholes free roads	In Jhansi Nagar Nigam, there exists a network of 53 Km road length. Work is under progress for potholes free roads in a total length of 6.5 Km out of which 5.5 Km of roads have been made pothole free.	6.5 KM	90 days & as regular activity afterwards.	No	5 Km	Number		Nil	Rs. 1.1 Cr	Rs. 1.1 Cr	NA	NA
RD1.3	Regular cleaning of street surfaces and spraying of water to suppress dust.	26 MLD STP Laxmi Tal, Jhansi is ready for trial of commissioning. The STP will be operated and maintained by Jal Nigam Jhansi. It is proposed to use the treated effluent for watering of plants in Naryan Bagh and for dust suppression purpose. Currently manual cleaning is undertaken by Nagar Nigam ina total distance of 6 Km	6 Km	90 days	No	6 Km	Text	Yes	Details on the steps	Rs. 0.5 Cr	Rs. 0.5 Cr	Rs. 0.4 Cr	NA
		A 23 MLD Capacity STP Plant is Run by Jal Nigam Out 4 MLD is Retured back to Laxmi Tal & Can be used For Cleaning of Road	Regular 4.0 MLD	From 15th October , 2020	No	Ongoing	Yes	Nil	Nil	0.50 Cr.	0.50 Cr.	2.0 MLD	NA
RD1.4	Black-topping of unpaved road	Blacktopping has been done on a total road distance of 8 Km against the total target of 12 Km	12 Km	180 days	Jun-21	NA	Number		Nil	Rs. 40 Cr	Rs. 40 Cr	Rs. 26 Cr	NA
RD1.6	To take appropriate action to remove road dust/silt regularly by using mechanical sweepers	Mechanical sweeping is being done over a distance of 6 Km per day	8 Km	90 days	No	6 Km per day	Number		Nil	Rs. 0.3 Cr	Rs. 0.3 Cr	Rs. 0.225 Cr	NA
RD1.7	End-to-end paving of the road	Strengthening of pavements for 5 Km length has been completd	5.6 Km	180 days	July 2021	NA	Text	Yes	Details on the steps	Rs. 5 Cr	Rs. 5 Cr	Rs. 5 Cr	NA
RD1.9	Introduce water fountain at major traffic intersection	10 nos. of fountains are successfully in operation in 3 parks and two road junctions. 2 nos. of fountain are proposed out of which 1 has been installed	2	90 days	Within one year after approval of budget	1	Number	Yes	Details of the major intersections where installed	Rs. 16 Lac	Rs. 16 Lac	Rs. 8 Lac	NA
RD1.10	Widening of roads	Widening and Strengthening of Roads - 08 Nos., 12 Kms.		90 days	Mar-22	NA	Number	Nil	Nil	NA	NA	NA	NA
RD1.11	Improvement of infrastructure for decongestion of road.	Overhead Bridges - 04 Nos Nagar Nigam under Jhansi Smart City Project is already in the process of decongesting such roads on priority basis. N.N. Jhansi has constructed widening of 8 Km of road. A proposal of 5 Km road is planned for next financial year. Under Jhansi Smart City Project making of 9.8 Km smart road has been awarded and its work order is quick to successfully bidde		90 days New Project	Mar-22	NA	Text	Yes	Details on the steps	NA	NA	NA	NA

Action point code	Action point	Present Status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field type	Attachment	Attachment Contents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
RD1.12	Designing and Construction of environment friendly roads	No		15 days, and thereafter, continue as regular activity	No	Complete	Text	Yes	Details on the steps	NA	NA	NA	NA
RD1.15	Create Proper Pedestrian Infrastructure	4.0 Km of pedestrain has been completed	5.6 Km	180 days	July 2021	Ongoing				1.5 Cr.	1.5 Cr.	72%	NA
RD1.16	All the canals/nullah's side roads should be brick lined. Proper plantation also carried out.	The length of canals in entire District Jhansi is 1234.0 Km and CC lined canal Length is 171.0 Km. Irrigation department Jhansi has planted 22500 trees at various places of irrigation canals area during the Year 2020. The Total length of canals in district Jhansi 1234.150 Km with total length of service road 967.510 Km out of total service road 136.266 Km is pucca road in urban area of distinct Jhansi canal length is 49.910 Km with service road out of which 13.900 Km is pucca road.		360 days	No	Completed	Text	Yes	Details on the steps	NA	NA	NA	NA
RD2	**Creation of green cover**												
RD2.2	Creation of green buffers along the traffic corridors and their maintenance	Jhansi N.N has already developed 15 Kms of green belt area.Development of 6.0 Kms of green belt is in progress. In addition, 60000 samplings were planted last year in an area of 50 acres situated at Garia Goan, Hasari, Unnao Gate and Karari. A target plantation of 72000 samplings is completed for this year on 102 Acres Land.		360 days	No	Completed	Text	Yes	Details on the steps	Rs. 40 Lac	NA	NA	NA
RD2.3	Necessary changes in byelaws- Greening of open areas, gardens,commun ity places, schools and housing societies	148909 Plants planted upto 15 July 2020 by the different departments such as Nagar Nigam, JDA, Basic Education and Higher Education Department		360 days	No	Completed	Yes	Nil	Nil	Rs. 50 Lac	NA	NA	NA
RD2.5	Builders should leave 25%/33% area for green belt in residential colonies to be made mandatory.	JDA is ensuring green belt as per Building bylaws. UPPCB imposes the condition of ensuring plantation either on own premises or elsewhere for setting the carbon footprint.		180 days	No	Regular activity	Yes	Nil	Nil	NA	NA	NA	NA
RD2.7	Implementation of maintaining at least 33% forest cover area in the city in master plan.	Jhansi city is already covered under Amrut Yojana. Under this development of 7 nos. of Park is under process. Jhansi N.N has already developed 15 km of green belt area. Plantation of 72000 trees is completed for this financial year by Nagar Nigam 2020-2021 JDA has planted 11400 trees in the month of July 2020 within master plan area of Jhansi at present construction activities are going slowly here and there due to covid 19		360 days	No	Ongoing	Yes	Nil	Nil	NA	NA	NA	NA
C&D1	**Construction Activities**												
C&D1.1	Ensure transportation of construction materials in covered vehicles	Concerned officials are keeping regular vigil on the movement of trucks carrying construction materials Challans/ Penalty imposed = 00		15 days, and thereafter, continue as regular activity	No	Regular activity	Number		Nil	NA	NA	NA	NA

Action point code	Action point	Present Status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field type	Attachment	Attachment Contents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
C&D1.2	Strict enforcement of CPCB guidelines for construction (use of green screens, side covering of digging sites, etc.)	1. UPPCB has launched dustapp www.upecp.in/dustapp for the purpose of dust control self audit and a public notice was issued u/s 31A of Air act in the newspaper and through e-advertisement for the same 2. The app is functional since October 2020, however no construction projects have registered on dust app portal.		15 days & thereafter as regular activity	No	Regular activity	Text	Yes	Details on the steps	NA	NA	NA	NA
C&D1.4	Covering of construction site.	N.N. Jhansi makes aware the construction agencies for covering the construction areas to avoid dispersion of particulate matter. It is a strict order by N.N. for all engineers to monitor uncovered construction sites. If find uncovered, Impose Heavy Penalty under NGT directions and C&D waste Management Rules 2016 Challans/ Penalty imposed = 1275000		15 days, and thereafter, continue as regular activity	No	Regular activity	Number		Nil	NA	NA	NA	NA
C&D1.8	Enforcement of Construction and Demolition Waste Rules	According to Construction & Demolition Rules 2016, N.N. Jhansi has identified a land for processing of C&D waste. Transportation charges and penalty for illegal dumping are flourished in public domain. Scientific disposal of C&D waste is to be constructed. Challans/ Penalty imposed = 1275000	NA	15 days, and thereafter, continue as regular activity	No	Complete	Text	Yes	Details on the steps	NA	NA	NA	NA
C&D1.9	Control measures for fugitive emissions from material handling-conveying and screening operations	Regular inspection are being carried out by JDA/Nagar Nigam official Challans/ Penalty imposed = 00	NA	15 days, and thereafter, continue as regular activity	No	Regular activity	Text	Yes	Details on the steps	NA	NA	NA	NA

VEHICLES

Action point code	Action point	Present Status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field type	Attachment	Attachment Contents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
VE1	**Improve and strengthen PUC programme**												
VE1.1	Number of PUC centers in the city	19 PUC Centres are the district	NA	180 days	No	Completed	Number	Nil	List of centers	NA	NA	NA	NA
VE1.2	Regular checking of Vehicular emission and issue of Pollution under Control Certificate (PUC)	Checking of Vehicular emission and A total of 8300 PUCs have been issued till Dec 2020 during the FY 20-21.	NA	180 days	No	Regular activity	Number			NA	NA	NA	NA
VE1.3	Auditing and reform of Pollution Under Control (PUC) certification	8000 vehicles have been checked for PUC certificate		180 days	No	Regular activity	Number			NA	NA	NA	NA
VE3	**Freight transport**												
VE3.4	Check overloading: Use weigh-in-motion bridges / machines (WIM) and Weigh bridges at entry points to the city to check the payload of commercial vehicles. As per the CMVR, a penalty of 10 times the applicable rate for overloaded vehicles is applicable.	NHAI has installed weigh in motion bridges on toll plazas of NH 25, 46, 75 and 44 around the Jhansi and Apr 20 to Dec 20) Number of vehicles Overload Challan: 146 Amount (Rs) received as penalty: Rs. 35.86 Lacs	NA	180 days	No	Completed	Number (2)			NA	NA	NA	NA
VE4	**Clean fuel and fuel Quality**												
VE4.1	Check on fuel adulteration and random monitoring of fuel quality data	1. Weekly review meetings of the Supply Department are held with the sales managers of various oil companies. 2. Regular inspection and sampling of diesel / petrol outlets is being carried out regular inspection of quality of oil from the level of various oil companies. Inspections are also done with the representative of the oil company under the chairmanship of the District Supply Officer. 3. Filter paper for filter paper test is available at all retail outlets in the district No. of adulterated samples-00 Checked samples No.- 14	NA	As regular activity	No	Ongoing	Number			NA	NA	NA	NA
VE 4.4	Use of Bioethanol in the city/urban transport system/waste to energy.	Monthly sale of Ethanol approximately 600.0 Kilo Liter per Month. 10% Ethanol Blending is being done in petrol	NA	360 days	No	Completed				NA	NA	NA	NA
VE5	**Parking Management**												
VE5.1	Prevent parking of vehicles in the non-designated areas	No. of vehicles found: 965 No. of vehicles penalized: 965 Amount (Rs) received as penalty: 168700	NA	As regular activity	No	Regular activity	Number (2)			NA	NA	NA	NA
VE5.2	Development of Multi-layer parking	Under Jhansi smart city limited 3 multilevel hydraulic project has proposed and shall be implemented in coming years. Name of the identified sites are: 1. Near Jhansi Fort 2. Minerwa Chauk 3. Police Line Ground Near Jail Chauraha	NA	360 days	March, 2021	Ongoing	Number	Nil	Details of the sites	NA	NA	NA	NA
VE5.3	Penalise parking of vehicles in non designated areas	No. of vehicles found: 965 No. of vehicles penalized: 965 Amount (Rs) received as penalty: 168700	NA	As regular activity	No	Regular activity	Number			NA	NA	NA	NA

Action point code	Action point	Present Status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field type	Attachment	Attachment Contents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
VE6.5	Introduction of new electric buses (with proper infrastructure facilities such as charging stations) and CNG buses for public transport which will reduce plying of private vehicles on road and help to curb tail-pipe emissions.	In smart city plan the plying of electric buses for public transport is proposed and site selection process for transfer of old bus stand and other related mechanism proposals are under consideration of Nagar Nigam Jhansi.	NA	360 days	No	Ongoing	Number (3)			NA	NA	NA	NA
VE6.7	Steps for promoting battery operated vehicles like Erickshaw/ECart	Nagar Nigam Jhansi will receive 25 nos. of high-class heavy duty e-bus/vehicles from the Directorate of Transport Department. Supporting infrastructure will be proposed at Koncha Bhawar, which will be developed by the C & DS Jal Nigam, Jhansi, U.P. 3 acres of land in Koncha Bhawar already earmarked for city Bus and Charging Station. Under Jhansi Smart City Project, 10 Battery operated smart cart will be procured.	NA	120 days	Mar-21	Ongoing	Text	Nil	Details on the steps	Rs. 25.0 Cr. for Electric Bus & Rs. 17.0 Cr. for Charging Station	NA	NA	NA
VE7.	**Traffic Congestion**												
VE7.2	Synchronize traffic movements/Introduce intelligent traffic system for lane-driving	At present five traffic light post are installed but not in order. Under smart city project 15 Traffic light post at various places are awarded to M/s Larson and Tubro Ltd..	NA	180 days	Dec-20	Ongoing	Text	Nil	Details on the steps	NA	NA	NA	NA
VE7.3	Prepare plan for construction of diversion ways/ bypasses to avoid congestion due to nondestined vehicles.	NHAI Bypass Jhansi to Lalitpur Highway Road already completed. Three over Bridge of road crossing under construction, A new by Pass of NHAI Digara to Khajuraho Highway via Bhagwantpura is under construction all the civil construction is going on and it may be completed and commissioned by 31.03.2021	NA	360 days	Mar-21	NA	Number	Nil	Details on the sites	7254.55 Lakh	NA	NA	NA
VE7.4	Prepare plan for widening of road and improvement of infrastructure for decongestion of road.	Widening and Strengthening of Roads - 08 Nos., 12 Kms. Overhead Bridges - 04 Nos Nagar Nigam under Jhansi Smart City Project is already in the process of decongesting such roads on priority basis. N.N. Jhansi has constructed widening of 8 Km of road. A proposal of 5 Km road is planned for next financial year. Under Jhansi Smart City Project making of 9.8 Km smart road has been awarded and its work order is quick to successfully bidde	NA	90 days	Mar-22	Ongoing	Text	Nil	Details on the steps	92.23 Cr.	NA	NA	NA
VE8	**Launch Public awareness campaign for air pollution control, vehicle maintenance, minimizing use of personal vehicle, lane discipline, etc.**	(Dated 22 to 28 June 2020, 05 to 11 October 2020 & 18 to 24 November 2020) No. public awareness campaign: 08 No. of people participated: 1640	NA	As regular activity	No	Regular activity	Text	Nil	Details on the steps	NA	NA	NA	NA
VE11	**Phase out old vehicles and vehicle scrappage policy**												
VE11.2	Restriction on plying and phasing out of 15 years old commercial diesel driven vehicles.	BS VI fuel is being supplied by IOCL, Terminal Depot Jhansi from 01-04-2020 and supply of such fuel is available and retrofitting of particulate filters in diesel vehicles to be done by automobile manufacturers	NA	360 days	No	Ongoing	Number(2)			NA	NA	NA	NA

Action point code	Action point	Present Status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field type	Attachment	Attachment Contents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
VE11.3	Enforcement of law against visibly polluting vehicles: remove them from road, impose penalty, and launch extensive awareness drive against polluting vehicles.	Number of vehicles checked: 7442 Number of vehicles penalized: 44 Amount (Rs) received as penalty:Rs. 12500 in Oct-Nov 2020	NA	As regular activity	No	Regular activity	Number		Details on the drives conducted	NA	NA	NA	NA
VE11.4	Initiate steps for retrofitting of particulate filters in diesel vehicles, when BS-VI fuels are available.	BS VI fuel is being supplied by IOCL, Terminal Depot Jhansi from 01-04-2020 and supply of such fuel is available and retrofitting of particulate filters in diesel vehicles to be done by automobile manufacturers	NA	360 days	No	Ongoing	Number(2)			NA	NA	NA	NA
VE12	**NMT**												
VE12.1	Introducing cycle tracks along with the roads	Development/Strengthening of Cycle zone/Path already taken under Jhansi Smart city Project, which has been tendered. LOI and work order has been issued to the contractor. Length of cycle zone/path is 9.85 Km. Completion time of this project expected is 1 year.	NA	360 days	Sep-21	Ongoing	Number			92.29 crore including smart road construction	NA	NA	NA

INDUSTRIES

Action point code	Action point	Present Status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field type	Attachment	Attachment Contents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
IP1	**Industrial air pollution control**												
IP1.2	Action against non-complying industrial units	01 show casue notice has been isssued	NA	Regular activity	No	NA	Number (2)			NA	NA	NA	NA
IP1.10	Ensuring installation/Up-gradation and operation of air pollution control devices in industries	70 air polluting units identified in district Jhansi. All units are operating and having adequate APCS.	NA	180 days	No	Completed	Text	Nil	Details on the steps	NA	NA	NA	NA
IP1.26	Bank guarantee should be taken for the compliance of conditions imposed in CTO/CTE for control of Environmental Pollution from industries.	Bank guarantee is being taken for the compliance of conditions imposed in CTO/CTE for control of Environmental Pollution from industries. Inspection and verification of compliance of conditions imposed in CTE/CTO is regularly carried out by UPPCB personnel. Total No of B.G. in matter of CTE/CTO received in this office 12 Nos	NA	60 days, and thereafter, regular activity	No	Ongoing	Yes/No	Nil		NA	NA	NA	NA
IP3	**OCEMS in Industries**												
IP3.2	Implement Continuous Emission Monitoring System (CEMS) across all targeted and applicable polluting industry	Monitoring of industrial emission is being carried out through 05 Nos. of OCEMS.	NA	60 days, and thereafter, regular activity	No	Completed	Number	Nil		NA	NA	NA	NA
IP3.3	Development of mobile facility/van for continuous ambient air quality monitoring for different localities.	Under ICCC project of Smart City Mission, it is proposed to have environmental sensors 05 Nos prominent location of the city. Additionally one mobile monitoring van is proposed under NCAP	NA	360 days	Mar-21		Yes/No	Nil	Details on the action undertaken	Rs. 0.36 Cr (ICCC project) Rs. 93.2 Lac	Nil	NA	NA
IP3.4	Live camera feed and to take action against non-complying industrial units	Total 04 nos.of Webcams are installed by the 03 industries and OCEMS has been installed in 02 Grossly Polluting Industries	NA	60 days	No	Completed	Yes/No	Nil	Details on the action undertaken	NA	NA	NA	NA
IP5	**Control of air pollution from Brick kilns**												
IP5.1	Adapting new technologies for Brick kilns	Converted to ZigZag - 00	NA	120 days	No	Nov-20	Number (2)	Nil		NA	NA	NA	NA
IP5.2	identification of brick kilns and their regular monitoring including use of designated fuel and closure of unauthorized units.	No brick kiln in Jhansi	NA	60 days	No	Sep-20	Yes/No	Nil	Details on the action undertaken	NA	NA	NA	NA
IP5.3	Conversion of natural draft brick kilns to Force/ induced draft.	Converted to ZigZag - 00	NA	120 days	No	Nov-20	Number (2)	Nil		NA	NA	NA	NA
IP11	**Control of air pollution from generator sets**												
IP 11.6	Monitoring of DG sets and action against violations. Fine should be imposed on defaulters.	Diesel Generators are totally banned. Challans/ Penalty imposed = 00	NA	30 days	No	Regular activity		Nil		NA			

WASTE AND BIOMASS- DUMPING AND BURNING

Action point code	Action point	Present Status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field type	Attachment	Attachment Contents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
BB1	**Biomass Burning**												
BB1.1	Regular check and control of burning of municipal solid wastes	N.N. Jhansi is well aware and conscious for burning of Municipal Solid waste. All the Circle Sanitary Inspector are responsible for check and control. N.N. Jhansi also uses the Fire extinguisher at Masiha Ganj waste dump site for often burning in Solid Waste. No. of Nagar Nigam teams involved: 05 No. of inspectiooins conducted : 08	NA	90 days	No	Oct-20	Number	Nil		NA	NA	NA	NA
BB1.2	Defaulters for open burning to be imposed fines	Burning of leaves, garbage is highly discouraged in Jhansi Municipal area. It is encouraged to develop facility for composting of biodegradable waste in parks and green belt area under Solid waste Management project. N.N. Jhansi launches regular drive against open burning of Biomass/Garbage in the city areas. Spot fines and through Chalan enforcement drive use to executed on regular basis. 04 notices have been issued to defaulters	NA	90 days	No	Ongoing activity	Number	Nil		NA	NA	NA	NA
BB1.3	Identify Garbage burning locations and	Burning of leaves, garbage is highly discouraged in Jhansi Municipal area. It is encouraged to develop facility for composting of biodegradable waste in parks and green belt area under Solid waste Management project. N.N. Jhansi launches regular drive against open burning of Biomass/Garbage in the city areas. Spot fines and through Chalan enforcement drive use to executed on regular basis.	NA	30 days	NO	Regular activity	Number	Nil	List of locations	NA	NA	NA	NA
BB1.4	Prohibition/complete ban on garbage burning.	N.N Jhansi has been made and published by-laws complete ban on littering of streets and other sanitary violations. There is very strict monitoring by our Sanitary staffs and officers. Challans/ Penalty imposed = 00	NA	180 days	No	Ongoing	Yes/No	Nil	Notification copy	NA	NA	NA	NA
BB1.5	Launch extensive drive against open burning of bio-mass, crop residue, garbage, leaves, etc.	Burning of leaves, garbage is highly discouraged in Jhansi Municipal area. It is encouraged to develop facility for composting of biodegradable waste in parks and green belt area under Solid waste Management project. N.N. Jhansi launches regular drive against open burning of Biomass/Garbage in the city areas. Spot fines and through Chalan enforcement drive use to executed on regular basis.	NA	90 days	No	Ongoing	Yes/No	Nil	Reports about drive, including dates, images, identification of violators	NA	NA	NA	NA
BB1.8	Providing Organic Waste Compost machines , decentralization of processing of Waste, dry waste collection centers.	Composting pits for disposal of Horticulture waste are already been constructed in various Parks i.e.Vrindavan Verma Park, Maithili Sharan Gupt Park, Rani Laxmi Bai Park, Veerangana Nagar Park, Kashiram Park Masiha Ganj. No. of composit pits in each park: 02	NA	90 days	No	Completed	Number (3)	Nil	Details of the sites and machines including images, location, waste collected/processed per day	10.0 Lac			
BB1.10	No plot should be left open more than 02 years and planting of trees must be mandatory on vacant plots.	For open plots and their construction, N.N. Jhansi will prepare Bye Laws/Guidelines within prescribed timeline. Approx 2 to 5 no of plots found in each wards having 60 wards of Nagar Nigam Jhansi Jurisdiction	NA	90 days	Mar-21	NA	Number (2)	Nil	List of open plots and greened plots with location and images	NA	NA	NA	NA

BB1.11	Dead Bodies of Animals should be disposed through proper treatment facility like rendering plant etc	For disposal of dead bodies of animals, N.N. Jhansi already prepared Carcass Management Plan and DPR is under consultation for approval .	NA	360 days	Aug-22	NA		Nil		5.0 Cr.			
BB 1.12	Door to Door collection of segregated waste by agency and then its disposal directly in plant without dumping it on land.	N.N.Jhansi is already collecting the segregated waste from the door step of household and commercial established on regular basis by the dedicated compartmentalized vehicles/tri cycle by well appointed 6 door to door waste collection agencies. Two Wet waste composting plant established in Masha Ganj and Shivaji Nagar Jhansi . One Dry waste (Plastic waste Management) plant and 60 Porta Cabins has been established for dry waste collection and processing.	NA	90 days	No	Completed		Nil		NA	NA	NA	NA
BB2	**Ensure segregation of waste at source**	N.N.Jhansi is already collecting the segregated waste from the door step of hosehold and commercial established on regular basis by the dedicated compartmentalized vehicles/tri cycle by well appointed 6 door to door waste collection agencies. Two Wet waste composting plant established in Masha Ganj and Shivaji Nagar Jhansi . One Dry waste (Plastic waste Management) plant and 60 Porta Cabins has been established for dry waste collection and processing.	NA	90 days	No	Completed	Number (2)	Nil	Details on the colonies and the actions taken by Municipal body to ensure it	NA	NA	NA	NA
BB3	**Proper collection of Horticulture waste and its disposal following composting-cumgardening approach**	Composting pits for disposal of Horticulture waste are already been constructed in various Parks i.e.Vrindavan Verma Park, Maithili Sharan Gupt Park, Rani Laxmi Bai Park, Veerangana Nagar Park, Kashiram Park Masiha Ganj. No. of composit pits in each park: 02	NA	90 days	No	Completed	Number	Nil	Details of the sites	10.0 Lac			
BB5	**Ambient air quality monitoring of municipal dumping sites and parks**	Composting pits for disposal of Horticulture waste are already been constructed in various Parks Vrindavan Verma Park, Maithili Sharan Gupt Park, Rani Laxmi Bai Park, Veerangana Nagar Park, Kashiram Park Masiha Ganj. Home composters are also made available in many residential colonies for disposing their Kitchen and Wet waste. For bulk waste generator disposing their own waste, Notice has been issued.	NA	90 days	No	Completed	Number	Nil	Method by which the sites are monitored	10.0 Lac			
BB6	**Check/stop on Stubble Burning**	There has been 36% reduction in burning incidents in year 2019 compared to year 2018, 52% less as compared to year 2017 and 56% less as compared to year 2016. A total of 347 cases have been reported during Oct-Nov 2020	NA	180 days	No	Ongoing	Number Yes/No	Nil	Notification copy	NA	NA	NA	NA
BB11	**Fire crackers—regulate to control their usage**	As per Hon'ble Supreme Court's directions, sale of high decibel fire crackers was totally banned and only less polluting green crackers were allowed during this diwali.	NA	30 November 2020	No	Completed		Nil		Nil	Nil	NA	NA
DF1	**Domestic Fuel**												

DF1.1	Increasing the LPG connections in low income strata.	Under the Ujjwala scheme, according to the new standards, free gas connections have been provided to 187565 families covered by the ration card of Antyodaya card holders and eligible Grahasthi families benefiting from SC / ST families. Training for the method and benefits of use of LPG is being provided at the time of issuing gas connections as well as in the awareness camps It was informed by the nodal officer that a small domestic gas cylinder of 05 kg is being processed by the oil company. Total gas connections issued - 492574 No. of beneficiaries - 187565 Lac families Use of wood for fuel through common gas connections is being zeroed. Hotel / Dhaba owners in the area are encouraged to stop using wood and use commercial gas cylinders. The administration is constantly working to complete the above work with the cooperation of the oil company in coordination with the sales managers of the LPG company, which has resulted in a reduction in consumption of wood and coal and control of air pollution.	NA	30 days	No	Regular activity	Number (2)	Nil		NA	NA	NA	NA

AIR QUALITY DATA

Action Code	Action Point	Field type	Attachment	Jan-20	Feb-20	Mar-20	Apr-20	May-20	Jun-20	Jul-20	Aug-20	Sep-20	Oct-20	Nov-20	Dec-20	Attachment Contents
AQ1.1	Monthly averages for PM2.5 (In µg/m3)	Number (12)	-	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	-
AQ1.2	Monthly averages for PM10 (In µg/m3)	Number (12)	-	128.58	134.33	122.50	NA	32.34	36.15	49.95	63.05	62.72	91.40	155.26	89.41	-
AQ1.3	Monthly averages for SO2 (In µg/m3)	Number (12)	-	7.07	7.34	6.45	NA	2.68	2.92	3.54	4.02	5.57	5.93	8.96	7.03	-
AQ1.4	Monthly averages for NO2 (In µg/m3)	Number (12)	-	20.49	21.26	20.34	NA	6.88	8.71	11.57	13.02	14.77	15.77	19.51	17.15	-
AQ1.5	Annual averages for PM2.5 (In µg/m3)	Number (1)	-	NA												-
AQ1.6	Annual averages for PM10 (In µg/m3)	Number (1)	-	87.79												-
AQ1.7	Annual averages for SO2 (In µg/m3)	Number (1)	-	5.59												-
AQ1.8	Annual averages for NO2 (In µg/m3)	Number (1)	-	15.41												-
AQ1.9	Monthly Meterological Data		No	NA												-

Basic Information

Name of Non Attainment City	**Kanpur Nagar**
Sate/ Union Territory	U.P.Pollution Control Board
Name of Nodal Officer at PCB/ PCC	Chief Environmental Officer (Laboratory)
Email Id	ceolab@uppcb.in
Contact Number	0522-2720832
Date till which progress is submitted	31.12.2020

Action Point Code	Sector	Total Number of Actions	Number of Actions Completed	Number of Actions Under Porgress
CB	**CAPACITY BUILDING, MONITORING NETWORK AND SOURCE APPORTIONMENT**	**8**	**6**	**2**
PO	**PUBLIC OUTREACH**	**6**	**5**	**1**
RD/ C&D	**ROAD DUST AND CONTRUCTION & DEMOLITION**	**24**	**16**	**8**
VE	**VEHICLES**	**18**	**15**	**3**
IP	**INDUSTRIES**	**17**	**17**	**0**
BB/DF	**WASTE AND BIOMASS- DUMPING AND BURNING**	**16**	**15**	**1**
AQ	**AIR QUALITY DATA**			

CAPACITY BUILDING, MONITORING NETWORK AND SOURCE APPORTIONMENT

Action Point Code	Action Point	Present Status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field type	Attachment	Attachment Contents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
CB1	**Insatllation & Commissioning of Monitoring Stations**												
CB1.1	CAAQMS	01 CAAQMS is functional and for 02 CAAQMS by UPPCB, bid evaluation completed.	4 (02 by UPPCB and 02 Proposed by CPCB under CPSU Funds)	360 days	For 02 CAAQMSs 01-02-2021. For 02 the timeline to be provided by CPCB	4 (02 by UPPCB and 02 Proposed by CPCB under CPSU Funds)	Number		List of locations	Rs. 2.4 Cr. (for 2 CAAQMS under NCAP)	Rs. 2.4 Cr. (for 2 CAAQMS under NCAP)	NA	No
CB1.2	Manual Stations	08 Manual Station	0	NA	No	NA	Number		List of locations	NA	NA	NA	No
CB3	**Assessment of sources**												
CB3.1	Emission Inventory	Comprehensive EI study completed, final report available by February 2021	EI study	360 days	Feb-21	Completed	Yes/No	-		Rs. 1.00 Cr (Combined for EI & SA)	Rs. 1.00 Cr (Combined for EI & SA)	Rs. 0.60 Cr (Combined for EI & SA)	No
CB3.3	Source Apportionment Study	Comprehensive SA study completed, final report available by February 2021	SA study	360 days	Feb-21	Completed	Yes/No	-		Rs. 1.00 Cr (Combined for EI & SA)	Rs. 1.00 Cr (Combined for EI & SA)	Rs. 0.60 Cr (Combined for EI & SA)	No
CB4	**Training & Capacity Building**												
CB4.2	Infrastructure development (Laboratory/ AQM Cell	AQM cell in UPPCB HQ in Lucknow and Air Lab in RO office at Kanpur have already been established and are functional	Already established	30 days	No	NA	Yes/No	_		NA	NA	NA	NA
CB4.3	Enforcement Units	Completed	2	Dec-20	No	Ongoing	Yes/No	-		22.5 Lacs	NA	NA	NA

Action Point Code	Action Point	Present Status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field type	Attachment	Attachment Contents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
CB4.4	Organization of meeting of District Environment Committee for sensitizing the Line Departments for advance preparedness of implementation of Action Plan and following action points	District level committee under the Chairmanship of District Magistrate is functional and meetings are held on monthy basis for reviewing the inplementation of City Clean Air Action Plan. DEC meetingsdurin the last quarter held on the following dates: 29.10.2020, 30.10.2020, 11.11.2020, 04.12.2020	Monthly DEC meetings	As regular activity	No	12 monthly meetings	-	-		NA	NA	NA	NA
CB5	**Emergency Response System**	1. GRAP is applicable in the city and monitoring is done on a regular basis by DEC. 2. For the purpose of ERS to be developed by PCB, State Disaster Management Authority and Meteorological Department as per the order of Hon'ble NGT dated 20.11.2019, the disaster Management Authority has requested for development of a guideline by NDMA. The matter also reviewed by CS,GoUP and a letter has been sent to NDMA, CPCB and MoEF&CC for issuance of a guideline for development of ERS for severe levels of air pollution. The response of MoEF&CC, CPCB & NDMA is awaited.	1. GRAP implementi on 2. Developm ent of ERS as per of order of Hon'ble NGT	1. 90 days 2.To be provided by NDMA, MoEF&CC & CPCB	1. No 2.Yes as matter referred to NDMA, MoEF&CC & CPCB	NA		1	2. Letter dated 22.12.2020 written by the State to NDMA, CPCB & MoEF&CC	Not Needed	NA	NA	NA

PUBLIC OUTREACH

Action Point Code	Action Point	Present Status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field type	Attachment	Attachment Contents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
PO1	**Public Outreach**												
PO1.1	Daily Air Quality Public Information Dissemination System	Regular Activity, AQI data from manual monitoring station is available on UPPCB website monthly while real time data from CAAQMS is available on national portal (Sameer App) maintained by CPCB. An Air Quality Management Division has been established at UPPCB to oversee the overall air quality management activities within the state.	Real time monitoring information through Sameer app	15days, and thereafter, continue as regular activity	No	Completed	Yes/No		NA	NA	NA	NA	No
PO1.2	Social Media Platforms	Regular activity	NA	As regular activity	No	Regular activity	Yes/No	NA	NA	NA	NA	NA	No
PO1.3	Issue public advisory for prevention and control of air polltuion	Weekly AQI bulletin is published on UPPCB website. 12 bulletins have been published during the last quarter (Oct - Nov 2020)	NA	As regular activity	No	Regular activity		Number		NA	NA	NA	No
PO1.4	Deeper public engagement and consultation (workshops/ programmes in schools/ colleges)	Could not be organized due to COVID-19 pandemic situation	NA	180 days	Yes	Once in a year		NA		NA	NA	NA	No
PO1.5	Launch mobile app to update public about status of air quality	AQI status of available on Sameer App and other than this, AQI bulletin is published on UPPCB's website on regular basis	NA	30 days	No	Regular activity		NA		NA	NA	NA	No
PO2	**Public Greivance Redressal System**												

Action Point Code	Action Point	Present Status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field type	Attachment	Attachment Contents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
PO2.1	App Based System	Swachh Vayu App has been developed and is operational since June 2020. The status of complaints received as on 01.01.2021 : Received - 02 Resolved - 02 Pending - 00	Swachh Vayu app	30 days	No	Regular activity		Number		NA	NA	NA	No

ROAD DUST AND CONTRUCTION & DEMOLITION

Action point code	Action point	Present Status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field type	Attachment	Attachment Contents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
RD1	**Road dust**												
RD1.1	Immediate lifting of solid waste generated from disilting and cleaning of municipal drains for its disposal	Desilting Cleaning Of Municipal drains Competed and Continued Over year	NA	Regular activity	No	NA	Text	NA	NA	NA	0	0	No
RD1.2	Maintain potholes free roads	Work In Progress (Target-77 Nos. of roads Completed-69 Nos. of roads repaired in this quarter.	NA	90 days & as regular activity afterwards.	No	NA	Number	NA		(317.5 Lacs PWD) (27.87 Cr. Approx Nagar Nigam Kanpur)	0	0	5 Cr
RD1.3	Regular cleaning of street surfaces and spraying of water to suppress dust.	04 Anti Smog Gun, 02 Tanker fitted with jet spray machine working regularly.	NA	Regular activity	No	NA	Text	NA	NA	0.72 Cr. Capital cost & .18 Cr O&M for water spray & 1.5 Cr. Capital cost & 1.5 Cr O&M For street cleaning	3.9 Cr	1.48 Cr Billing raised. Equipments have been received	No
		List of road dust is enclosed & the dust collected with hands in 13152 kg which is collected in bags with bare hands without using broom for collection.	NA	NA	Oct. 2020	NA	NA	NA	NA	NA	NA	NA	NA
		Removal of Road Dust on major roads & streets at least twice a month by Mechanical Sweeping Vacuum Cleaning followed by assessment of removed road dust in MT by actual weighing and sampling in roads is being done. Total 05 Mechanical sweeping Machines working regularly.	NA		No	NA	NA	NA	NA	NA	NA	NA	NA

Action point code	Action point	Present Status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field type	Attachment	Attachment Contents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
		04 Anti Smog Gun, 02 Tanker fitted with jet spray machine working regularly.Night washing of roads by treated water from STPs is conducted twice a week	NA		No	NA	NA	NA	NA	NA	NA	NA	NA
RD1.4	Black-topping of unpaved road	Completed 124 Km length of road black topped in the quarter.	NA	180 days	No	NA	Number	NA	NA	Rs. 1867.66 Lac	1585.1	1484.12	No
RD1.6	To take appropriate action to remove road dust/silt regularly by using mechanical sweepers	Total 05 Machanical sweeping Machines out of which 02 has been deputed. 185.5 Kms of roads where mechanical sweeping has been carried out.	NA	31.03.2021	No	NA	Number	NA	NA	1.5 Cr. Capital cost & 1.5 Cr O&M For street cleaning	3 Cr	1.48 Cr Billing raised. Equipments have been received	No
RD1.7	End-to-end paving of the road	127 Work Completed, 27 Underprogress	NA	180 days	Mar-22	NA	Text	NA	NA	3527.48 Lac	3503.65	2072.21	No
RD1.9	Introduce water fountain at major traffic intersection	3 water fountain are in installation process (Lal Imli Chauraha, Saneshwar Chauraha and VIP road near Mr. Brown)	NA	90 days	Mar-22	NA	Number	NA	NA	Rs. 0.72 Cr. Approx.	0	0	1 Cr
RD1.10	Widening of Roads	2.24 KM length & 11 Mtr. (02 lane of 5.5 Mtr.) Wide road is widening at GT Road Loharan bhatta to Vijay Nagar	NA	90 days	Dec-21	NA	Text	NA	NA	3527.48 Lac	0	0	No
RD1.11	Improvement of infrastructure for decongestion of road.	127 Work Completed, 27 Underprogress	NA	90 days	Jan-22	NA	Text	NA	NA	3527.48 Lac	3503.65	2072.21	No
RD1.14	Identify road stretches with high dust generation within city	02 Nos. of road stretches identified	NA	NA	No	NA	Number	NA	NA	NA	NA	NA	NA
RD1.16	All the canals/nullah's side roads should be brick lined. Proper plantation also carried out.	03 KM side road brick lined.	NA	360 days	May-21	NA	Text	NA	NA	NA			
RD2	**Creation of green cover**												

Action point code	Action point	Present Status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field type	Attachment	Attachment Contents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
RD2.2	Creation of green buffers along the traffic corridors and their maintenance	Green belt on road dividers and on both side of roads is maintained by Nagar Nigam on regular basis.	NA	90 days	No	NA	Text	NA	NA	Rs.2.50 Cr. Approx.	0	0	No
RD2.3	Greening of open areas, gardens, community places, Residential welfare associations/societies (RWAS), schools and housing societies	1.0 Hactare	NA	90 days	Feb-21	NA	Yes/No	NA	NA	53.1 Lac	24.15 Lac	24.15 Lac	28.95 Lac
RD2.5	Builders should leave 25%/33% area for green belt in residential colonies to be made mandatory.	NA	NA	Within a reasonable timeframe	No	NA	Yes/No	NA	NA	NA	NA	NA	NA
RD2.7	Implementation of maintaining at least 33% forest cover area in the city in master plan.	Total 1.58 Lakh Plant Planted and 1.04 Lakh Plant will be panted through Miawaki Technique	NA	360 days	Mar-21	NA	Yes/No	NA	NA	53.51 Lac	24.15 Lac	24.15 Lac	28.95 Lac
C&D1	**Construction Activities**												
C&D1.1	Ensure transportation of construction materials in covered vehicles	16 teams have inspected 500 sites given Notices to 65 defaulters and imposed Rs. 374500 as fine and 126 closure.	NA	30 days	No	NA	Number	NA	NA	NA	NA	NA	NA
C&D1.2	Strict enforcement of CPCB guidelines for construction (use of green screens, side covering of digging sites, etc.)	1. UPPCB issued notice to 65 defaulters, 126 closure and imposed fine of Rs 374500 under 31 A Air Act 2. UPPCB has launched dustapp www.upecp.in/dustapp for the purpose of dust control self audit and a public notice was issued u/s 31A of Air act in the newspaper and through e-advertisement for the same 3. UPPCB ha also taken initiative for installation of PTZ cameras at all the	NA	Regular activity	No	NA	Text	NA	NA	NA	NA	NA	NA

Action point code	Action point	Present Status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field type	Attachment	Attachment Contents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
C&D1.3	Restriction on storage of construction materials along the road.	Nagar Nigam Has deputed 6 different teams in six zones of nagar nigam for identifing sellers of building material who stores material on road also to construction sites whose material is laid on road, so these are identified and are being notified to remove the materialk immediatly other wise there will be fine imposed on them. total inspection done 91 and fine of Rs 96000.00 has been collected	NA	30 days	No	NA	Number	NA	NA	NA	NA	NA	NA
C&D1.4	Covering of construction site.	an order D/288/AA-1/KDA/20-21 has been isued dated 11.11.2020 from sachiv vikas pradhikaran kanpur for implementation of covering of construction site for suppresing dust in air	NA	30 days	No	NA	Number		NA	NA	NA	NA	NA
C&D1.8	Enforcement of Construction and Demolition Waste Rules	for enforcing C&D waste rule nagar nigam follows regular activities like Checking of waste collected at different places and imposing fine on generater, nagar nigam has has formed a separate c&d waste collection mechanism for ease to citizens	NA	15 days, and thereafter, continue as regular activity	No	NA	Text	NA	NA	NA	NA	NA	NA

Action point code	Action point	Present Status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field type	Attachment	Attachment Contents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
C&D1.9	Control measures for fugitive emissions from material handling-conveying and screening operations	Nagar Nigam has provided six material recovery facilities from where hazardous materials are initially separted like batteries etc. and then send for disposal to processing plant	NA	15 days, and thereafter, continue as regular activity	No	NA	Text	NA	NA	NA	NA	NA	NA
C&D1.10	Develop and implement dust control measures for all types of construction activities -- buildings and infrastructure.	an order D/288/AA-1/KDA/20-21 has been isued dated 11.11.2020 from sachiv vikas pradhikaran kanpur for implementation of covering of construction site for suppresing dust in air, Every week a review meeting is carried out for enforcing dust control measures in all construction areas, by covering their sites and material also six teams are deployed for cross checking such activities	NA	Oct. 2020	No	NA	Yes/No	NA	NA	NA	NA	NA	NA
C&D1.12	Frame and implement policy for segregation of construction and demolition waste and provide a network of decentralized C&D waste segregation and collection sites across the city.	Nagar nigam has deputed a separate mechanism for c&D waste grieveance system in which any citizen of city can call for collection of waste, team includes a toll free no , team of 2 JCB, 4 trucks and one bobcat machine. Also rate for one truck of capacity 4.5 cum c&d WATSE are RS 1041.00 decided	NA	15 days, and thereafter, continue as regular activity	No	NA	Yes/No Number	NA	NA	NA	NA	NA	NA

Action point code	Action point	Present Status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field type	Attachment	Attachment Contents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
C&D1.13	Promote recycling of construction and demolition waste.	Procurement of C&D waste processing plant has been completed and it will be installed at Solid watse processing plant at panki	NA	15 days, and thereafter, continue as regular activity	No	NA	Text	NA	NA	NA	NA	NA	NA

VEHICLES

Action point code	Action point	Present Status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field type	Attachment	Attachment Contents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
VE1	**Improve and strengthen PUC programme**												
VE1.1	Number of PUC centers in the city	There are 36 no. of PUC centers established in the city. 07 no. of PUC out off 36 No. are presently suspended. Total 29 No. of PUC are working.	NA	NA	No	N/A	Number	NA	NA	NA	NA	NA	NA
VE1.2	Regular checking of Vehicular emission and issue of Pollution under Control Certificate (PUC)	Regular checking is being conducted and informations received from RTO. 32 No. of challan & Rs. 75000 penalty imposed.	NA	Regular activity	No	N/A	Number	NA	NA	NA	NA	NA	NA
VE3	**Freight transport**												
VE3.4	Check overloading: Use weigh-in-motion bridges / machines (WIM) and Weigh bridges at entry points to the city to check the payload of commercial vehicles. As per the CMVR, a penalty of 10 times the applicable rate for overloaded vehicles is applicable.	Trcuk laybyes are established at the out roads of the city and at Toll gates of Ghatampur.	NA	180 days	No	N/A	Number (2)	NA	NA	NA	NA	NA	NA
VE4	**Clean fuel and fuel Quality**												
VE4.1	Check on fuel adulteration and random monitoring of fuel quality data	1. Actions are being taken at administrative level by organizing a team of concerned company's sales officer for the random Inspection of adulteration and fuel quality at different petrol pumps of the district. Under the applied action plan time to time as per the rule continuous action is being taken for the control of adulteration. 2. Sale of Euro-6 Standard fuel is carried out in the district which reduces air pollution	NA	30 days	No	Regular activity	Number	NA	NA	NA	NA	NA	NA

Action point code	Action point	Present Status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field type	Attachment	Attachment Contents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
VE4.2	Alternative clean fuel policy for vehicle	Alternative clean fuel i.e. CNG facility is available in the city.	NA	180 days	No	NA	Number (2)	NA	NA	NA	NA	NA	NA
VE 4.4	Use of Bioethanol in the city/urban transport system/waste to energy.	Bioethanol is being mixed with Petrol as per prescribed quanitity.	NA	360 days	No	N/A	NA	NA	NA	NA	NA	NA	NA
VE5	**Parking Management**												
VE5.1	Prevent parking of vehicles in the non-designated areas	Nagar nigam ensures that vehicles are not parked in non designated areas. Traffic Police has challaned 12089 vehicles imposing a penalty of Rs. 3323400	NA	As regular activity	No	Ongoing	Number (2)		NA	NA	NA	NA	NA
VE5.2	Development of Multi-layer parking	There are 03 multilevel car parking facilities in function and one is under construction with total parking capacity of 1000 vehicle parking space. 1. Crystal parking parade. 2. Panchaki Parking. 3. Phoolbagh Parking. 4. Darshan Purwa (UC)	NA	360 days	No	NA	Number	-	NA	Rs. 90 Cr.	NA	NA	No
VE5.3	Penalise parking of vehicles in non designated areas	12089 vehicles were challaned and Rs. 332340 penalty hass been imposed	NA	As regular activity	No	NA	Number	N/A	NA	N/A	N/A	N/A	N/A
VE6	**Strengthening of Public Transportation**												
VE6.5	Introduction of new electric buses (with proper infrastructure facilities such as charging stations) and CNG buses for public transport which will reduce plying of private vehicles on road and help to curb tail-pipe emissions.	Charging station at Sanigawan for 100 Electric Buses byState governement	NA	360 days	Jul-21	NA	Number (3)	NA	NA	Rs. 28 Cr	Rs. 28 Cr	NA	No
VE6.7	Steps for promoting battery operated vehicles like Erickshaw/ECart	KNN has conducted public awairness program time to time for promoting Erikshaw/Ecart. Kanpur Nagar Nigam Has started promoting battery operated vehicle by giving facility of free parking in any Nagar Nigam Parking.	NA	90 days	No	NA	Text	NA	NA	3527.48 Lac	NA	NA	No

Action point code	Action point	Present Status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field type	Attachment	Attachment Contents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
VE7.	**Traffic Congestion**												
VE7.2	Synchronize traffic movements/Introduce intelligent traffic system for lane-driving	Intelligent traffic system has been implemented and training is being gived to the concerned departments. Online challans are also issued on 10 Chaurahas of the city.	NA	180 days	No	NA	Text	NA	NA	NA			
		Following Traffic congestion hotspots have been identified using Google Map Navigation Tool 1. Bada Chauraha 2. Parade Chauraha 3. Chunniganj Chauraha 4. Rawatpur Station Road 5. Ghanta GharChauraha 6. Tatmill Chauraha 7. Afeem Kothi Chauraha 8. Jareeb Chawki 9. Fazalganj Chauraha 10. Vijay Nagar Chauraha 11. Kidwai Nagar 12. Baradevi Chauraha 13. Govind Nagar Chauraha 14. CTI Chauraha 15. Dada Nagar Chauraha 16. RamadeviChauraha 17. Shyam Nagar Chauraha 18. Yashoda Nagar Chauraha 19. Naubasta Chauraha 20. Barra Bypass	NA	NA	No	NA	NA	NA	NA	NA	NA	NA	NA
		Directions u/s 31A of Air Act has been issued for preparation & implementation of Interim Traffic Decongestion Plan by UPPCB on 09.11.2020.	NA	NA	No	NA	NA	NA	NA	NA	NA	NA	NA

Action point code	Action point	Present Status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field type	Attachment	Attachment Contents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
VE7.3	Prepare plan for construction of diversion ways/ bypasses to avoid congestion due to nondestined vehicles.	1. In Kanpur city there are 42 major roads are under jurisdiction of PWD, also Nagar Nigam has given NOC for roads more than 7m wide to PWD for theirwidening.10 major roads are proposed for widening. 2. Earlier on 3rd March 2019 there was a meeting of Divisional commissioner for the improvement of traffic congestion, in the meeting some places were marked for widening, so Nagar Nigam is Proposing plan for such roads like. Demolition of Fazalganj Island, construction of Rawatpur crossing divider, construction of island at Moolganj Chauraha, widening of Afeem Kothi Chauraha etc. 3. Nagar Nigam has created a drive in which there is facility provided for restriction of street vendors to cover the moving road space by putting chain links between vending zone and road.	Under process	360 days	Mar-22	NA	Number	NA	NA	NA	NA	NA	NA
VE7.4	Prepare plan for widening of road and improvement of infrastructure for decongestion of road.	127 Work Completed, 27 work Under progress	NA	180 days	No	NA			NA	3527.48 Lac	3503.65	2072.21	No
VE8	Launch Public awareness campaign for air pollution control, vehicle maintenance, minimizing use of personal vehicle, lane discipline, etc.	44 public awareness campaign has beenn launched including 3034 participants	NA	As regular activity	No	NA	Text	NA	NA	NA	NA	NA	NA
VE11	**Phase out old vehicles and vehicle scrappage policy**												
VE11.2	Restriction on plying and phasing out of 15 years old commercial diesel driven vehicles.	NA	NA	360 days	No	N/A	Number(2)	NA	NA	NA	NA	NA	NA
VE11.3	Enforcement of law against visibly polluting vehicles: remove them from road, impose penalty, and launch extensive awareness drive against polluting vehicles.	1411 vehicles checked and 132 vehicles challaned imposing a penalty of 551400	NA	As regular activity	No	NA	Number	NA	NA	NA	NA	NA	NA

Action point code	Action point	Present Status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field type	Attachment	Attachment Contents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
VE12	**NMT**								NA				
VE12.1	Introducing cycle tracks along with the roads	NA	NA	360 days	Yes	N/A		NA	NA	Rs. 0.75 Cr	0	NA	No

INDUSTRIES

Action point code	Action point	Present Status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field type	Attachment	Attachment Contents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
IP1	**Industrial air pollution control**												
IP1.1	To intensify monitoring of industries to reduce of emission by the industries.	Inspections of Air Pollutiong industries is being carried out daily basis. No. of inspections-172. No. of defaulters-32, Notices issued-22	NA	Regular activity	No	Regular activity		NA	NA	NA	NA	NA	NA
IP1.2	Action against non-complying industrial units	Penality has been imposed Rs. 4361270.00 on 16 non complying units.	NA	Regular activity	No	Regular activity		NA	NA	NA	NA	NA	NA
IP1.3	Shifting of Polluting Industries	Completed (Number of industries shifted number of polluting industries identified) 10 nos of Glue/Manure units has been dismantled after legal action from village paibandii, jajmau kanpur.	NA	60 days	No	Completed		NA	NA	NA	NA	NA	NA
IP1.5	Random auditing for Air pollution measures and Online reporting systems in the industries	Inspections of Air Pollutiong industries is being carried out daily basis. No. of inspections:172; No. of defaulters: 32; Notices issued: 22	Yes	Regular activity	No	Regular activity		NA	NA	NA	NA	NA	NA
IP1.9	Fugitive emission control	02 FIR lauged regarding open burning at Panki Industrial Area, Kanpur	NA	Regular activity	No	Regular activity		NA	NA	NA	NA	NA	NA
IP1.10	Ensuring installation/Up-gradation and operation of air pollution control devices in industries	Being ensured	NA	Regular activity	No	Ongoing activity	Text	NA	NA	NA	NA	NA	NA

Action point code	Action point	Present Status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field type	Attachment	Attachment Contents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
IP1.11	Action/closure against defaulting/unauthorized industrial units.	Recommendation for EC & show cause has been sent to HO against 2 defaulter units.	NA	Regular activity	No	Ongoing activity	Number (2)	NA	NA	NA	NA	NA	NA
IP1.26	Bank guarantee should be taken for the compliance of conditions imposed in CTO/CTE for control of Environmental Pollution from industries.	Bank guarantee is being taken for the compliance of conditions imposed in CTO/CTE for control of Environmental Pollution from industries. Inspection and verification of compliance of conditions imposed in CTE/CTO is regularly carried out by UPPCB personnel. Bank guarantee of requisite amount taken at the time issuance of CTE/CTO as per norms. No BG has been forfeited till now	Yes	Regular activity	No	Ongoing activity		NA	NA	NA	NA	NA	NA
IP3	**OCEMS in Industries**												
IP3.2	Implement Continuous Emission Monitoring System (CEMS) across all targeted and applicable polluting industry	All Large & Medium Industries having CEMS installed	NA	60 days, and thereafter, regular activity	No	Completed	Number		NA	NA	NA	NA	NA
IP3.3	Development of mobile facility/van for continuous ambient air quality monitoring for different localities.	2 nos of vehicles are available for monitoring of air ambient quality.	NA	90 Days	No	No proposal	Yes/No	Yes	NA	NA	NA	NA	NA
IP3.4	Live camera feed and to take action against non-complying industrial units	Only KMRC have live camera feed.	NA	60 days and thereafter as regular activity	No	Regular activity		NA	NA	NA	NA	NA	NA
IP4	**Clean fuel in industries**												

Action point code	Action point	Present Status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field type	Attachment	Attachment Contents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
IP4.1	Introduction and shifting towards cleaner fuels in industries	clean fuel like Bio coal briquettes/ PNG are used by applicable industries.	Yes	180 Days	No	Regular activity		NA	NA	NA	NA	NA	NA
IP4.2	Conversion to CNG/PNG from pet coke /wood / coal and urgent ban on furnace oil, pet coke, which are dirty industrial fuels with high sulphur and heavy metals	Bakery & other food product industries are being used to PNG instead of Banned fuel.	Yes	180 Days	No	Regular activity		NA	NA	NA	NA	NA	NA
IP4.3	Strict enforcement against illegal use of such fuels, including fuels which do not have specifications laid down or are included in the acceptable fuels as mandated by state pollution control boards	Action has been taken on 04 non complying units not using designated/restricted fuel.	NA	Regular activity	No	Regular activity		NA	NA	NA	NA	NA	NA
IP5	**Control of air pollution from Brick kilns**												
IP5.2	identification of brick kilns and their regular monitoring including use of designated fuel and closure of unauthorized units.	Regular monitoring during season is being done & 20 nos of unauthorized Brick kilns recommended for closure.	NA	360 days	No	Ongoing	Yes/No	Yes	NA	NA	NA	NA	NA
IP5.3	Conversion of natural draft brick kilns to Force/ induced draft.	Conversion of 01 natural draft brick kilns to Force/ induced draft.	NA	360 days	No	Ongoing	Number (2)		NA	NA	NA	NA	NA
IP11	**Control of air pollution from generator sets**								NA				
IP 11.6	Monitoring of DG sets and action against violations. Fine should be imposed on defaulters.	Oeders issued by CS GoUP for imposition of fine as per the direction of Hon'ble NGT	NA	30 days	No	Regular activity		NA	NA	NA	NA	NA	NA

WASTE AND BIOMASS- DUMPING AND BURNING

Action point code	Action point	Present Status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field type	Attachment	Attachment Contents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
BB1	**Biomass Burning**												
BB1.1	Regular check and control of burning of municipal solid wastes	Nagar Nigam regularly checks burning of municipal solid waste and imposes Challans/Fines on people found burning of municipal solid waste As per ATR No. of inspections:3247; No. of defaulters: 1528; Notices issued: 22; Cases referred for fine under NGT Act: 33000; Fine imposed:366270; Fine collected: Rs 348770; Show-cause Notice: 11; Closure: 03	NA	90 days	No	Ongoing activity	Number	NA	NA	NA	NA	NA	NA
BB1.2	Defaulters for open burning to be imposed fines	Challans/Fines are imposed on people found burning of municipal solid waste. No. of inspections:3247; No. of defaulters: 1528; Notices issued: 22; Cases referred for fine under NGT Act: 33000; Fine imposed:366270; Fine collected: Rs 348770; Show-cause Notice: 11; Closure: 03	NA	90 days	No	Ongoing activity	Number	NA	NA	NA	NA	NA	NA
BB1.3	Identify Garbage burning locations and	Under Progress. Dada Nagar Factory area has been identified as garbage burning location and regular checks are been done at this location.	NA	90 days	No	Ongoing activity	Number	NA	NA	NA	NA	NA	NA
BB1.4	Prohibition/complete ban on garbage burning.	Complete ban on garbage burning	NA	90 days	NO	Ongoing activity	Yes/No	NA	NA	NA	NA	NA	NA
BB1.5	Launch extensive drive against open burning of bio-mass, crop residue, garbage, leaves, etc.	Penalty imposed & public awareness programs conducted. (penalty for open burning of bio mass- 73, Rs. 52750 has been imposed. Garbage-1244 No. of penalty Rs. 184320 has been imposed.	NA	90 days	No	Ongoing activity	Yes/No	NA	NA	NA	NA	NA	NA
BB1.7	Regular collection and control of municipal solid wastes.	Nagar Nigam regularly collects municipal solid waste from all 110 wards.	100% door to door collection	90 days	No	Regular activity	Number (2)	NA	NA	NA	NA	NA	NA

Action point code	Action point	Present Status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field type	Attachment	Attachment Contents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
BB1.9	Awareness for controlling of burning of agricultural waste and crop residues.	Awareness activities undertaken by Agriculture department through Rabi Goshti at Gram Panchayat level and Million Farmers School event physically and virtually	NA	Regular activity	No	Regular activity	Text	NA	NA	NA	NA	NA	NA
BB1.10	No plot should be left open more than 02 years and planting of trees must be mandatory on vacant plots.	Amendments in the Bye laws are being made	NA	90 days	No	Dependent on amendment in byelaws	Number (2)	NA	NA	NA	NA	NA	NA
BB1.11	Dead Bodies of Animals should be disposed through proper treatment facility like rendering plant etc	Completed. Dead Bodies of Animals treatment facility is located at bhairo ghat and bhagwant das ghat.	NA	360 days	March 2022	March 2022	NA	NA	NA	Rs. 1243.49 Lac	NA	NA	No
BB 1.12	Door to Door collection of segregated waste by agency and then its disposal directly in plant without dumping it on land.	Under Progress. Door to Door collection of segregated waste is collected from 95 wards	NA	90 days	No	Regular activity	NA	NA	NA	NA	NA	NA	NA
BB2	**Ensure segregation of waste at source**	Under Progress. Door to Door collection of segregated waste is collected from 95 wards	NA	90 days	No	Regular activity	Number (2)	NA	NA	NA	NA	NA	NA
BB3	**Proper collection of Horticulture waste and its disposal following composting-cumgardening approach**	Under Progress. Composting pit in 109 parks.	50 parks	90 days	No	Regular activity	Number	NA	NA	NA	NA	NA	NA
BB6	**Check/stop on Stubble Burning**	Total 50 defaulters was identified & penalty was imposed Rs. 1.0 Lac. Total 39 FIR has been laudged against 50 defaulters.	NA	180 days	No	Ongoing activity	Number Yes/No	NA	NA	NA	NA	NA	NA
BB10	**Landfill fire**												
BB10.1	Proper management of landfill sites to prevent spontaneous fire	KNN MSW plant have proper management of landfill. Road dust collected in mechanical sweeping machines is used to fill land where in city needed also for stoping fire events waste collection vehicles are provided with fire extinguisher in case of any fire event	NA	90 days	No	Regular activity	Number Text	NA	NA	NA	NA	NA	NA
BB11	**Fire crackers—regulate to control their usage**	Fire Crackers is regulated as per provisions and directions of Honb NGT.	NA	Regular activity	No	Regular activity	Text						

Action point code	Action point	Present Status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field type	Attachment	Attachment Contents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
DF1	**Domestic Fuel**												
DF1.9	Shift to LPG from solid fuel & kerosene for domestic applications	Sale of Kerosene banned and LPG Connections are easily available	NA	30 days	No	Regular activity	Number	NA	NA	NA	NA	NA	NA

AIR QUALITY DATA

Action Code	Action Point	Field type	Attachment	Jan-20	Feb-20	Mar-20	Apr-20	May-20	Jun-20	Jul-20	Aug-20	Sep-20	Oct-20	Nov-20	Dec-20	Attachment Contents
AQ1.1	Monthly averages for PM2.5 (In ug/m3)	Number (12)		NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	-
AQ1.2	Monthly averages for PM10 (In ug/m3)	Number (12)		226.52	220.46	161.99	-	117.30	83.95	84.99	67.67	99.86	186.09	282.02	344.99	-
AQ1.3	Monthly averages for SO2 (In ug/m3)	Number (12)		4.30	4.59	4.46	-	2.00	4.80	4.73	4.62	4.84	4.84	6.08	5.26	-
AQ1.4	Monthly averages for NO2 (In ug/m3)	Number (12)		32.56	34.39	32.70	-	9.30	25.08	23.97	24.96	26.09	28.17	36.02	35.56	-
AQ1.5	Annual averages for PM2.5 (In ug/m3)	Number (1)		NA												-
AQ1.6	Annual averages for PM10 (In ug/m3)	Number (1)		170.53												-
AQ1.7	Annual averages for SO2 (In ug/m3)	Number (1)		4.59												-
AQ1.8	Annual averages for NO2 (In ug/m3)	Number (1)		28.07												-
AQ1.9	Monthly Meterological Data		Yes	-												-

Basic Information

Name of Non Attainment City	**KHURJA**
Sate/ Union Territory	Uttar Pradesh
Name of Nodal Officer at PCB/ PCC	Chief Environmental Officer (Laboratory)
Email Id	ceolab@uppcb.in
Contact Number	0522-2720832
Date till which progress is submitted	31.12.2020

Action Point Code	Sector	Total Number of Actions	Number of Actions Completed	Number of Actions Under Progress
CB	**CAPACITY BUILDING, MONITORING NETWORK AND SOURCE APPORTIONMENT**	**7**	**5**	**2**
PO	**PUBLIC OUTREACH**	**5**	**5**	**0**
RD/ C&D	**ROAD DUST AND CONTRUCTION & DEMOLITION**	**23**	**21**	**2**
VE	**VEHICLES**	**17**	**16**	**1**
IP	**INDUSTRIES**	**25**	**24**	**1**
BB/DF	**WASTE AND BIOMASS- DUMPING AND BURNING**	**19**	**18**	**1**
AQ	**AIR QUALITY DATA**	**9**	**7**	**2**

CAPACITY BUILDING, MONITORING NETWORK AND SOURCE APPORTIONMENT

Action Point Code	Action Point	Present Status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field Type	Attachment	Attachment Contents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
CB1	**Insatllation & Commissioning of Monitoring Stations**												
CB1.1	CAAQMS	The request for relocation of 01 CAAQMS proposed under CPSU-CSR fund by CPCB in Lucknow city has been proposed for Khurja vide Board's letter dated 22.12.2020. The CAAQMS is proposed under CPSU CSR scheme by CPCB for which timeline shall be provided by CPCB.	1	360 days	Timeline shall be provided by CPCB	NA	Number	Nil	Nil	Not required, funds provided by PSUs.	NA	NA	NA
CB1.2	Manual Stations	2 manual monitoring stations are already installed and functional at CGCRI and Ahirpara . 01 station is proposed to be installed	3	NA	No	1	Number	Nil	Nil	Rs. 8.96 lac / year	Rs. 8.96 lac	Rs. 8.96 Lac/year	Rs. 25 Lac for installation of 3rd station
CB3	**Assessment of sources**										Nil	Nil	Nil
CB3.1	Emission Inventory	Rapid SA/EI & CC study has been allotted to IIT Kanpur and the expected timeline for completion is June 2021.	NA	Dec-20	Jun-21	NA	Yes	Nil	Nil	Rs. 6,19,500/- (combined for rapid SA/CC study)	Rs. 6,19,500/-	Rs. 371700/-	Rs. 80 Lac (for comprehensive SA/CC study)
CB3.3	Source Apportionment Study	Rapid SA/EI & CC study has been allotted to IIT Kanpur and the expected timeline for completion is June 2021.	NA	Dec-20	Jun-21	NA	Yes	Nil	Nil	Rs. 6,19,500/- (combined for rapid SA/CC study)	Rs. 6,19,500/-	Rs. 371700/-	Rs. 80 Lac (for comprehensive SA/CC study)
CB4	**Training & Capacity Building**										Nil	Nil	Nil
CB4.2	Infrastructure development (Laboratory/ AQM Cell	AQM cell in UPPCB HQ in Lucknow and Air Lab in RO office at Khurja have already been established and are functional	1 Lab & 1 AQM cell	Completed	No	NA	Yes	Nil	Nil	Nil	NA	NA	NA

Action Point Code	Action Point	Present Status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field Type	Attachment	Attachment Contents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
CB4.4	Organization of meeting of District Environment Committee for sensitizing the Line Departments for advance preparedness of implementation of Action Plan and following action points	District level committee under the Chairmanship of District Magistrate is functional and meetings are held on monthy basis for reviewing the implementation of City Clean Air Action Plan. DEC meetings during the last quarter held on the following dates: 08.08.2020; 02.09.2020; 07.10.2020; and 06.11.2020	Monthly meetings	Regular Activity	No	N/A		NIL	Nil	Not required	NIL	NIL	N/A
CB5	**Emergency Response System**	1. GRAP is applicable in the city and monitoring is done on a regular basis by DEC. 2. For the purpose of ERS to be developed by PCB, State Disaster Management Authority and Meteorological Department as per the order of Hon'ble NGT dated 20.11.2019, the disaster Management Authority has requested for development of a guideline by NDMA. The matter also reviewed by CS,GoUP and a letter has been sent to NDMA, CPCB and MoEF&CC for issuance of a guideline for development of ERS for severe levels of air pollution. The response of MoEF&CC, CPCB & NDMA is awaited.	1. GRAP implementation 2. Development of ERS as per of order of Hon'ble NGT	1. 90 days 2.To be provided by NDMA, MoEF&CC & CPCB	1. No 2.Yes as matter referred to NDMA, MoEF&CC & CPCB	NA		1	Letter dated 22.12.2020 written by the State to NDMA, CPCB & MoEF&CC	Not required	NA	NA	NA

PUBLIC OUTREACH

Action Point Code	Action Point	Present Status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field Type	Attachment	Attachment Contents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
PO1	**Public Outreach**												
PO1.1	Daily Air Quality Public Information Dissemination System	Real time data on Air quality shall be available on Sameer App after installation of CAAQMS proposed under CPSU-CSR fund by CPCB. At present, monthly air quality data is being published on UPPCB's website	NA	N/A	No	To be given by CPCB	NA	Yes	No	Not required	NA	NA	NA
PO1.3	Issue public advisory for prevention and control of air pollution	Weekly AQI bulletin is published on UPPCB website. 12 bulletins have been published during the last quarter (Oct - Nov 2020)	Regular activity	NA	No	On-going activity	NA	No	No	Not required	NA	NA	NA
PO1.5	Launch mobile app to update public about status of air quality	Air quality data is being published on UPPCB's website on monthly basis.	Regular activity	30 days	No	On-going activity		No	No	Not required	NA	NA	N/A
PO2	**Public Grievance Redressal System**												
PO2.1	App Based System	Swachh Vayu App has been developed by UPPCB and is operational since June 2020.The status of disposal of complaints received in Swachh Vayu App as on 01.01.2020 References received:00	Regular activity	30 days	No	Completed	Number	No	No	Not required	NA	NA	N/A
PO2.2	Helpline Number	completed (05732-233879)	Regular activity	Regular activity	No	Completed	Number	No	No	Not required	NIL	NIL	N/A

ROAD DUST AND CONTRUCTION & DEMOLITION

Action point code	Action point	Present Status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field Type	Attachment	Attachment Contents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
RD1	**Road dust**												
RD1.1	Immediate lifting of solid waste generated from disilting and cleaning of municipal drains for its disposal	100% (Cleaning of municipal drains work have been completed.)	2 drains	Regular activity	No	Completed	Text	No	NA	NIL	NIL	NIL	NA
RD1.2	Maintain potholes free roads	8.0 Km completed	8.0 KM	90 days	No	Completed	Number	No	NA	Rs. 5.5 Lakhs	Rs. 5.5 Lakhs	Rs. 5.5 Lakhs	No
RD1.3	Regular cleaning of street surfaces and spraying of water to suppress dust.	Regular Cleaning is on-going. Water Spraying is also done by 02 tankers as per requirement time to time. These following roads are covered. 1- Khurja Bus stand to Nehrupur Chungi 2- Khurja Bus stand to Aligarh Chungi 3- Aligarh Chungi to Jewar Addar 4- Jewar Adda to Junction Road 5- Jewar Adda to Kak ala Road 6- Panjabiyan to Nehrupur Chungi road 7- Jewar Adda to Khurja Bus stand kachehri road A total of 11.6 Km roads have been covered using water sprinklers	11.6 KM	90 days	No	11.6 KM	Number	No	NA	Nil	Nil	NO	NO
		Dust collecting of roads by monitoring the dust of the streets of Khurja city was done by regional office on November,2020 at the following sites:□ 1-G□T. Road (Kailash Hospital to Khurja Tiraha)□ 2-J□nction Road (Khurja Bus Depo to Panchwati Colony)□ 3-M□undakhera Road (Mundakehra Chauraha to Vill Mundakhera)□ 4-K□hurja-Shikarpur Road (Murari Nagar to N.H. Bypass Road)□ 5-O□ld G.T. Road (Post office, Khurja to Shri Vishnu Lodge)□	5	Regular activity	No	completed	Number	Yes	Details of road stretches and action plans	Rs. 0.8 Lacs	Rs. 0.8 Lacs	Rs. 0.8 Lacs	No
		Daily two time sweeping in morning and night shift is done by more than 15 Safai Karamcharis on a daily basis.	Regular activity	From October, 2020	No	Ongoing	Number	No	NA	Nil	Nil	NO	NO
		Daily two times Water sprinkling in morning and night shift is done on these roads 1- Khurja Bus stand to Nehrupur Chungi 2- Khurja Bus stand to Aligarh Chungi 3- Aligarh Chungi to Jewar Addar 4- Jewar Adda to Junction Road 5- Jewar Adda to Kakrala Road 6- Panjabiyan to Nehrupur Chungi road 7- Jewar Adda to Khurja Bus stand kachehri road	Regular activity	From October, 2021	No	On-going	Number	No	NA	NO	NO	NA	NO
RD1.4	Black-topping of unpaved road	2.0 Km completed	8.0 KM	180 days	No	Completed	Number	No	NA	Rs. 2.10 Crore	Rs. 2.10 Crore	Rs. 0.50 Crore	No

Action point code	Action point	Present Status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field Type	Attachment	Attachment Contents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
RD1.6	To take appropriate action to remove road dust/silt regularly by using mechanical sweepers	07 No. of roads manual sweep is being done on the road by the Nagar Palika Parishad Khurja cleaners. Mechanical sweeper is not available in Khurja City.	NA	180 days	No	NA	Number	No	NA	Nil	NA	No	No
RD1.7	End-to-end paving of the road	Completed	11.6 KM	180 days	No	NA	Text	Yes	Details on the steps	Nil	Nil	No	No
RD1.9	Introduce water fountain at major traffic intersection	At present no water fountain in khurja city.	2	90 days	Oct-21	Oct-21	Number	Yes	Details of the major intersections where installed	Nil, Under process	Nil	No	No
RD1.10	Widening of Roads	1. Road construction between Shanker Hotel to Tomar road & Shanu Ceramics. 2. RCC slab work on old Tehsil road, Ward Number-6 3. Rubber mould interlocking tiles work between Burj Chauraha to Madina Masjid. 4. Rubber mould interlocking tiles work between house of Mr. Haji Rafiq to house of Mr. Haji Shafiq on main G.T. road. 5. Construction on culvert in Mohall sarai nasrullah. 6. Rubber mould interlocking tiles work between house of Mr. Shakil to house of Mr. Fazlo & Akil, house of Mr. Shakil to house of Mr. Firoz , on main G.T. road. 7. Rubber mould interlocking tiles work between Kila road tiraha to Balaji Travells on main Junction road. 8. Rubber mould interlocking tiles work on approach of Kila road shamshan.	8 roads	360 days	Jul-21	Jul-21	Text	Yes	Details on the steps	Rs. 85 crore	Rs. 5.97 Crore	Rs. 5.97 Crore	No
RD1.11	Improvement of infrastructure for decongestion of road.	1. Road construction between Shanker Hotel to Tomar road & Shanu Ceramics. 2. RCC slab work on old Tehsil road, Ward Number-6 3. Rubber mould interlocking tiles work between Burj Chauraha to Madina Masjid. 4. Rubber mould interlocking tiles work between house of Mr. Haji Rafiq to house of Mr. Haji Shafiq on main G.T. road. 5. Construction on culvert in Mohall sarai nasrullah. 6. Rubber mould interlocking tiles work between house of Mr. Shakil to house of Mr. Fazlo & Akil, house of Mr. Shakil to house of Mr. Firoz , on main G.T. road. 7. Rubber mould interlocking tiles work between Kila road tiraha to Balaji Travells on	NA	90 days	No	Oct-20	Text	Yes	Details on the steps	Rs. 120 Lakhs	Nil	Nil	No
RD1.14	Identify road stretches with high dust generation	1- G.T. Road (Kailash Hospital to Khurja Tiraha) 2- Junction Road (Khurja Bus Depo to Panchwati Colony) 3- Mundakhera Road (Mundakehra Chauraha to Vill Mundakhera) 4- Khurja-Shikarpur Road (Murari Nagar to N.H. Bypass Road) 5- Old G.T. Road (Post office, Khurja to Shri Vishnu Lodge)	5	Regular activity	No	completed	Number	Yes	Details of road stretches and action plans	Rs. 0.8 Lacs	Rs. 0.8 Lacs	Rs. 0.8 Lacs	No

Action point code	Action point	Present Status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field Type	Attachment	Attachment Contents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
RD1.15	Create Proper Pedestrian Infrastructure	Pedestrian Infrastructure created on these roads. 1. G.T. Road 2. Old GT Road, 3. Junction Road	3	180 days	No	Completed	Text	Yes	Details on the steps	Rs. 120 Lakhs	Rs. 120 Lakhs	Rs. 120 Lakhs	NA
RD1.16	All the canals/nullah's side roads should be brick lined. Proper plantation also carried out.	Length of canals- 2.0 Km. Out of which 01 Km brick lined 500 meter C.C. lined. 300 No. Plantation has been done.	2.0 Km.	360 days	No	Jul-21	Text	Yes	Details on the steps	Under process	NA	No	No
RD2	**Creation of green cover**												
RD2.2	Creation of green buffers along the traffic corridors and their maintenance	Target of the plantation in financial year 2020-21 is 33 Lac given task by state government. Forest Department was completed 33 Lac plantation on 5th July 2020.	33 lakh plants	90 days	No	Completed	Text	Yes	Details on the steps	NA	NA	NO	NO
RD2.3	Necessary changes in byelaws- Greening of open areas, gardens, community places, schools and housing societies	Target of the plantation in financial year 2020-21 is 33 Lac given task by state government. Forest Department was completed 33 Lac plantation on 5th July 2020.	33 lakh plants	90 days	No	Completed	Text	Yes	Details on the steps	NA	NA	NO	NO
RD2.5	Builders should leave 25%/33% area for green belt in residential colonies to be made mandatory.	KDA is ensuring green belt as per Building bylaws. UPPCB imposes the condition of ensuring plantation either on own premises or elsewhere for setting the carbon footprint. Plantation in parks road side is done in the colonies developed by KDA and will be enforced to the builder at the time of map sanctioning	Regular activity	Regular activity	No	on-going	Yes/No	Yes	Notification copy	NA	NA	NA	NA
RD2.7	Implementation of maintaining at least 33% forest cover area in the city in master plan.	KDA has planted 10500 plants from 2017 to 2020-21 for improving. and forest cover.	Regular activity	180 days	No	On-going activity	Yes/No	Yes	Notification copy	NA	NA	NA	NO
RD3	**installation of WAYU (Wind Augmentation and Purifying Units) at urban traffic intersection.**												
C&D1	**Construction Activities**												
C&D1.1	Ensure transportation of construction materials in covered vehicles	Concerned officials are keeping regular vigil on the movement of trucks carrying construction materials	Regular activity	15 days, and thereafter, continue as regular activity	No	Regular activity	Number	No	Nil	Not required	NA	NA	NO

Action point code	Action point	Present Status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field Type	Attachment	Attachment Contents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
C&D1.2	Strict enforcement of CPCB guidelines for construction (use of green screens, side covering of digging sites, etc.)	1. PPCB has launched dustapp www.upecp.in/dustapp for the purpose of dust control self audit and a public notice was issued u/s 31A of Air act in the newspaper and through e-advertisement for the same dated 23.09.2020 2. The app is functional since October 2020. However, no construction projects have submitted online self dust control audit assessment online	Regular Activity	Regular Activity	No	Completed	Number	No	Nil	Not required	NA	NA	No
C&D1.3	Restriction on storage of construction materials along the road.	Regular inspection is carried out to prevent such type of activity. Any defaulter found doing this is fined according to rule.	Regular Activity	30 days	No	Ongoing	Number	No	Nil	Not required	NO	NA	NO
C&D1.4	Covering of construction site.	Rules are followed	Regular Activity	15 days, and thereafter, continue as regular activity	No	On-going	Number	No	Nil	Not required	NA	NA	NA
C&D1.8	Enforcement of Construction and Demolition Waste Rules	Rs. 8000 fine imposed till the date by KDA.	Regular Activity	15 days , and thereafter, continue as regular activity	No	On-going	Text	No	Details on the steps	Not required	NA	NA	NA
C&D1.9	Control measures for fugitive emissions from material handling-conveying and screening operations	Regular monitoring by KDA	Regular Activity	15 days , and thereafter, continue as regular activity	No	On-going	Text	No	Details on the steps	Not required	NA	NA	NA
C&D1.13	Promote recycling of construction and demolition waste.	In Khurja City the maps sanctioned are mostly residential single unit type. No. major demolition activity is involved in them.	Regular Activity	Regular Activity	No	On-going	Yes/No	No	Notification copy	Not required	NA	NA	NA

VEHICLES

Action point code	Action point	Present Status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field Type	Attachment	Attachment Contents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
VE1	**Improve and strengthen PUC programme**												
VE1.1	Number of PUC centres in the city	08 PUC centres are online in Khurja city.	NA	180 days	No	Completed	Number	Nil	NA	Not required	NA	NA	NA
VE1.2	Regular checking of Vehicular emission and issue of Pollution under Control Certificate (PUC)	Regular checking of vehicle is going on in khurja city by traffic police and civil police 105 vehicle are challaned by police in khurja city for not having PUC certificate	Regular activity	180 days	No	On-going	Number	No	NA	Not required	NA	NA	NA
VE1.4	linking of PUC centres with remote server and eliminate manual intervention in PUC testing.	Proposal for installation of remote sensor based PUC system in the distt has been sent to traffic head and various department of the distt 12 places are identified	NA	180 days	Jan-21	Jan-21	Number	No	NA	Not required	NA	NA	NA
VE3	**Freight transport**												
VE3.4	Check overloading: Use weigh-in-motion bridges / machines (WIM) and Weigh bridges at entry points to the city to check the payload of commercial vehicles. As per the CMVR, a penalty of 10 times the applicable rate for overloaded vehicles is applicable.	Weigh in motion system is not installed in Khurja Distt. Bulandshahr.	NA	180 days	No	on-going	Number	No	NA	NA	NA	NA	NA
VE4	**Clean fuel and fuel Quality**												
VE4.1	Check on fuel adulteration and random monitoring of fuel quality data	From past few months company and administration jointly as well as in separate nature regularly & surprisingly inspected all retail outlets of Khurja City and collected 16 random fuel samples to check fuel adulteration but no such adulteration found after analysis done by approved lab. All measures was as per limit and fuel quality found pass. Same is regularly done with a period of cycle.	23 petrol pump	90 days	No	on-going	Number		NA	Not required	None	None	None
VE4.2	Alternative clean fuel policy for vehicle	From past few months company and administration jointly as well as in separate nature regularly & surprisingly inspected all retail outlets of Khurja City and collected 16 random fuel samples to check fuel adulteration but no such adulteration found after analysis done by approved lab. All measures was as per limit and fuel quality found pass. Same is regularly done with a period of cycle.	24 petrol pump	30 days	No	on-going	Number		NA	Not required	None	None	None
VE 4.4	Use of Bioethanol in the city/urban transport system/waste to energy.	Already mixing fuel by all petroleum supply company	NA	360 days	Not required as Khurja is very small city	On-going	Number	No	NA	Not required	NIL	NIL	NIL
VE5	**Parking Management**												

Action point code	Action point	Present Status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field Type	Attachment	Attachment Contents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
VE5.1	Prevent parking of vehicles in the non-designated areas	At present no fine imposed till date regarding Prevent parking of vehicles in the non-designated areas	Regular activity	As regular activity	No	On-going	Number	No	NA	Not required	NA	NA	NO
VE5.3	Penalise parking of vehicles in non designated areas	At present no fine imposed till date regarding Prevent parking of vehicles in the non-designated areas	Regular activity	As regular activity	No	On-going	Number	No	NA	Not required	NA	NA	NO
VE6	**Strengthening of Public Transportation**												
VE6.5	Introduction of new electric buses (with proper infrastructure facilities such as charging stations) and CNG buses for public transport which will reduce plying of private vehicles on road and help to curb tail-pipe emissions.	357 CNG Buses playing in Bulandshahr, not proposed for Khurja	NA	360 days	No	NA	Number	No	NA	Not required	NA	NA	NO
VE6.7	Steps for promoting battery operated vehicles like Erickshaw/ECart	681 Battery operated E-rickshaw is playing in Khurja Distt. Bulandshahr.	NA	360 days	No	Completed	Text	No	NA	Not required	NA	NA	NO
VE7.	**Traffic Congestion**												
VE7.2	Synchronize traffic movements/Introduce intelligent traffic system for lane-driving	Total 4850 challans have been done for violation of traffic rules. Routine Action, Traffic movements are controlled by traffic police officers regularly.	Regular activity	180 days	No	On-going	Text	No	NA	Not required	NA	NO	NO
		Traffic hotspots has been identified by Google Map Navigation and 05 traffic Hotspot identified in Bulandshahar. 1- G.T. Road (Kailash Hospital to Khurja Tiraha) 2- Junction Road (Khurja Bus Depo to Panchwati Colony) 3- Mundakhera Road (Mundakehra Chauraha to Vill Mundakhera) 4- Khurja-Shikarpur Road (Murari Nagar to N.H. Bypass Road) 5- Old G.T. Road (Post office, Khurja to Shri Vishnu Lodge).	NA	17-22 August, 2020	No	Completed	Number	NA		Not required	NIL	NIL	NA
		Direction u/s 31A of Air Act has been issued to SP traffic for preparation & implementation of Interim Traffic Decongestion Plan vide letter no. G33949/C-5/सा0 0534/2020 date 20.10.2020	NA	90 days	No	Completed	Number	No	NA	Not required	NIL	NIL	NA
VE7.3	Prepare plan for construction of diversion ways/ bypasses to avoid congestion due to non destined vehicles.	Bypass road already constructed in khurja City for diversion ways/ bypasses to avoid congestion due to non destined vehicles.	1	360 days	No	completed	Number	No	NA	Rs. 85 crore	Rs. 85 crore	Rs. 85 crore	NO

Action point code	Action point	Present Status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field Type	Attachment	Attachment Contents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
VE7.4	Prepare plan for widening of road and improvement of infrastructure for decongestion of road.	1. Road construction between Shanker Hotel to Tomar road & Shanu Ceramics. 2. RCC slab work on old Tehsil road, Ward Number-6 3. Rubber mould interlocking tiles work between Burj Chauraha to Madina Masjid. 4. Rubber mould interlocking tiles work between house of Mr. Haji Rafiq to house of Mr. Haji Shafiq on main G.T. road. 5. Construction on culvert in Mohall sarai nasrullah. 6. Rubber mould interlocking tiles work between house of Mr. Shakil to house of Mr. Fazlo & Akil, house of Mr. Shakil to house of Mr. Firoz , on main G.T. road. 7. Rubber mould interlocking tiles work between Kila road tiraha to Balaji Travels on main Junction road. 8. Rubber mould interlocking tiles work on approach of Kila road shamshan.	08 roads	90 days	No	completed	Text	Yes	NA	Rs. 120 Lakhs	Rs. 120 Lakhs	Rs. 120 Lakhs	NO
VE8	**Launch Public awareness campaign for air pollution control, vehicle maintenance, minimizing use of personal vehicle, lane discipline, etc.**	03 Traffic awareness in Monthly program in the Transport Area of city to aware divers to follow the traffic role and also all used through the loud speaker for the awareness of using public transport and minima to use of personal vehicles	Regular activity	As regular activity	No	On-going	Text	Yes	NA	Not required	NA	NO	NO
VE11	**Phase out old vehicles and vehicle scrappage policy**												
VE11.2	Restriction on plying and phasing out of 15 years old commercial diesel driven vehicles.	15 years petrol and 10 years diesel 24 vehicles have been released (NOC) for other districts IN FY 2020-21	Regular activity	360 days	No	On-going	Number	No	NA	Not required	NA	NA	NA
VE11.3	Enforcement of law against visibly polluting vehicles: remove them from road, impose penalty, and launch extensive awareness drive against polluting vehicles.	Number of challan vehicles: 728 in FY 2020-21 Compounding Fee Rs- 3.80 LAC	Regular activity	As regular activity	No	On-going	Number	No	NA	Not required	NA	NA	NA

INDUSTRIES

Action point code	Action point	Present Status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field Type	Attachment	Attachment Contents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
IP1	**Industrial air pollution control**												
IP1.1	To intensify monitoring of industries to reduce of emission by the industries.	200 No. Industries are using PNG/LPG as fuel	200 industries	NA	No	Completed	Number	No	NA	Not required	No	No	No
IP1.2	Action against non-complying industrial units	Distrcit megsitrate is constituted a committee for closed down the unauthorized running unit in Khurja Distirct Bulandshahar. Weekly joint inspection in Khurja Distirct Bulandshahar by Commettie.	Regular activity	No	No	ongoing	Number	No	NA	Not required	No	No	No
IP1.3	Shifting of Polluting Industries	200 No. Industries are using PNG/LPG as fuel	200 industries	360 days	No	Completed	Number	No	NA	Not required	No	No	No
IP1.4	Ban on Polluting Industries	New units using solid fuels like coal, wood etc. are not being issued CTE in Khurja city	NA	NA	No	Completed	Number	No	NA	Not required	No	No	No
IP1.5	Random auditing for Air pollution measures and Online reporting systems in the industries	In the khurja city, 05 units random checking of Air pollution control system is done by UPPCB	5 Industries have Online reporting and monitoring systems	NA	No	Completed	Number	No	NA	Not required	No	No	No
IP1.7	Identification of air polluting industries and their regular monitoring including use of designated fuel	Regular inspections are being carried out by UPPCB. There are 200 ceramics industry, which using in LPG/PNG as fuel.	200 units	NA	No	ongoing	Text	No	NA	Not required	No	No	No
IP1.8	Promoting cleaner production in industries.	Pottery product has been designated as a district one product in District Bulandshahr. PNG/LPG is used only in Pottery units.	200units	NA	No	Completed	Text	No	NA	Not required	No	No	No

Action point code	Action point	Present Status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field Type	Attach ment	Attachme nt Contents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
IP1.9	Fugitive emission control	All industry has been installed required air pollution control system in khurja city.	200 units	15 days, and thereafter, continue as regular activity	No	August-2020, and thereafter, continue as regular activity	Text	No	NA	Not required	No	No	No
IP1.10	Ensuring installation/Up-gradation and operation of air pollution control devices in industries	Air pollution control devices are installed in Industry. Meximum Industries are using PNG/LPG as fuel	200 units	180 days	No	Completed	Text	Yes	NA	Not required	No	No	No
IP1.11	Action/closure against defaulting/unauthorized industrial units.	Distrcit megsitrate is constituted a committee for closed down the unauthorized running unit in Khurja Distirct Bulandshahar. Weekly joint inspection in Khurja Distirct Bulandshahar by Commettie. No major defaulter air pollution unit within city limit.	200 units	Regular activity	No	Ongoing	Number	No	NA	Not required	No	No	No
IP1.12	Ensuring emission standards in industries	Quarterly stack emission Monitoring is compulsory for the Industry	200 units	NA	No	Ongoing	NA	No	NA	Not required	No	No	No
IP1.26	Bank guarantee should be taken for the compliance of conditions imposed in CTO/CTE for control of Environmental Pollution from industries.	Bank guarantee is being taken for the compliance of conditions imposed in CTO/CTE for control of Environmental Pollution from industries. Inspection and verification of compliance of conditions imposed in CTE/CTO is regularly carried out by UPPCB personnel.	NA	60 days, and thereafter, regular activity	No	Completed	Yes/No	No	NA	Not required	No	No	No
IP3	**OCEMS in Industries**												
IP3.1	There should be provision to use CEMS data as legal evidence and a policy be framed in consultation with Central Pollution Control Board.	Continuous Emission Monitoring System has installed in red category unit 05 no. units. Also connectted to CPCB server.	5	Regular activity	No	Completed	Yes/No	No	NA	Not required	No	No	No

Action point code	Action point	Present Status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field Type	Attachment	Attachment Contents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
IP3.2	Implement Continuous Emission Monitoring System (CEMS) across all targeted and applicable polluting industry	Continuous Emission Monitoring System has installed in red category unit 05 no. units. Also connectted to CPCB server.	NA	60 days, and thereafter, regular activity	No	Completed	Number	No	NA	Not required	No	No	No
IP3.3	Development of mobile facility/van for continuous ambient air quality monitoring for different localities.	No proposal	NA	360 days	NA	01 year after sanction of Activity.	Yes/No	NA	NA	Not required	Nil	Nil	Nil
IP3.4	Live camera feed and to take action against non-complying industrial units	Directions issued under Section 21 of Air Act.	NA	360 days	No	NA	Yes/No	NA	NA	Not required	Nil	Nil	Nil
IP4	**Clean fuel in industries**												
IP4.1	Introduction and shifting towards cleaner fuels in industries	200 No. Industries are using PNG/LPG as fuel	200 units	NA	No	Completed	Yes/No	Yes	NA	Not required	Nil	Nil	Nil
IP4.2	Conversion to CNG/PNG from pet coke /wood / coal and urgent ban on furnace oil, pet coke, which are dirty industrial fuels with high sulphur and heavy metals	200 No. Industries are using PNG/LPG as fuel	200 units	NA	No	Completed	NO	No	NA	Not required	Nil	Nil	Nil
IP4.3	Strict enforcement against illegal use of such fuels, including fuels which do not have specifications laid down or are included in the acceptable fuels as mandated by state pollution control boards	Distrcit megsitrate is constituted a committee for closed down the unauthorized running unit in Khurja Distirct Bulandshahar. Weekly joint inspection in Khurja Distirct Bulandshahar by Commettie.	200 units	NA	No	Ongoing	NO	No	NA	Not required	Nil	Nil	Nil
IP4.7	Alternate fuel- Hotel industry directed to change fuel patten from HSD to Natural Gas.	15 Hotel are using LPG as fuel	15	NA	No	Completed	No	No	NA	Not required	Nil	Nil	Nil
IP5	**Control of air pollution from Brick kilns**												
IP5.1	Adapting new technologies for Brick kilns	100% (Only Zig Zag kilns operational)	NA	360 days	No	Completed	Number	No	NA	Not required	Nil	Nil	Nil
IP5.2	identification of brick kilns and their regular monitoring including use of designated fuel and closure of unauthorized units.	13 No. of Brick Kiln issued closure order by UPPCB	NA	60 days	No	Completed	Number	No	NA	Not required	Nil	Nil	Nil
IP5.3	Conversion of natural draft brick kilns to Force/ induced draft.	No. of brick kilns converted to using zig-zag technology-25	NA	360 days	No	Completed	Number	No	NA	Not required	Nil	Nil	Nil
IP8	**Control of fugitive emissions in industries**												
IP8.3	Use of covered or enclosed conveyors and transfer points	covered the conveyor and transfer points has been done by Dimaniya builders, Nekpur, Khurja District Bulandshahar.	Regular activity	15 days , and thereafter, continue as regular activity	No	August-2020, and thereafter, continue as regular activity	Number	No	NA	Not required	Nil	Nil	Nil

Action point code	Action point	Present Status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field Type	Attach ment	Attachme nt Contents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
IP11	**Control of air pollution from generator sets**								NA				
IP 11.6	Monitoring of DG sets and action against violations. Fine should be imposed on defaulters.	No fine imposed	Regular activity	30 days	No	On-going	Number	No	NA	Not required	Nil	Nil	Nil

WASTE AND BIOMASS- DUMPING AND BURNING

Action point code	Action point	Present Status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field Type	Attachment	Attachment Contents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
BB1	**Biomass Burning**												
BB1.1	Regular check and control of burning of municipal solid wastes	Rs. 1000 Penalty imposed by Nagar Palika parishad.	Regular activity	90 days	No	On-going activity	Number	No	NA	Not required	NIL	NIL	NA
BB1.2	Defaulters for open burning to be imposed fines	Rs. 1000 Penalty imposed by Nagar Palika parishad.	Regular activity	90 days	No	Ongoing activity	Number	No	NA	Not required	Nil	No	No
BB1.4	Prohibition/complete ban on garbage burning.	Regular monitoring is done by NPP & UPPCB regarding prohibition/complete ban on garbage burning and also has been installed the hoarding/banner at main road side.	Regular activity	180 days	No	On-going activity	Number	No	Notification copy	Not required	Nil	No	No
BB1.5	Launch extensive drive against open burning of bio-mass, crop residue, garbage, leaves, etc.	Regular monitoring is done by NPP & UPPCB regarding prohibition/complete ban on garbage burning and also has been installed the hoarding/banner at main road side.	Regular activity	90 days	No	On-going activity	Number	No	Reports about drive, including dates, images, identification of violators	Not required	Nil	No	No
BB1.7	Regular collection and control of municipal solid wastes.	Garbage Dumping at Lands Talab, Mundakhera Road, Khurja, District Bulandshahar. (Longitude-28015'42.3"N & Latitude-77051'53.4"E) Approx.- 50 Ton/day Solid waste is dumped at this site. Details of garbage dumping are given below- 1. Door to Door collection wards No.-25 2. No. of Hand Thela Vehicles-132 3. No. of E-Rickshaw Vehicles-38 4. No. of Tipper Vehicles-5 5. No. of Tractor-10 6. No. of DumperVehicles-02 7. No. of JCB Vehicles-03 8. No. of other Vehicles-01 9. Area of dumping site-12600 sqm. ☐	Regular activity	90days	No	Completed	Number	No	NA	Not required	Nil	Nil	Nil
BB1.8	Providing Organic Waste Compost machines , decentralization of processing of Waste, dry waste collection centres.	There is no solid waste treatment facility in Khurja City. Garbage Dumping at Lands Talab, Mundakhera Road, Khurja, District Bulandshahar. (Longitude-28015'42.3"N & Latitude-77051'53.4"E) Approx.- 50 Ton/day Solid waste is dumped at this site. Details of garbage dumping are given below- 1. Door to Door collection wards No.-25 2. No. of Hand Thela Vehicles-132 3. No. of E-Rickshaw Vehicles-38 4. No. of Tipper Vehicles-5 5. No. of Tractor-10 6. No. of DumperVehicles-02 7. No. of JCB Vehicles-03 8. No. of other Vehicles-01 9. Area of dumping site-12600 sqm.	Regular activity	90days	No	Completed	Number	No	NA	Not required	Nil	Nil	Nil

Action point code	Action point	Present Status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field Type	Attachment	Attachment Contents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
BB1.9	Awareness for controlling of burning of agricultural waste and crop residues.	Rs 120000 penalty imposed by Deputy Director Agriculture in district Bulandshahar and completely recovered the amount.	Regular activity	90days	No	On-going activity	Text	No	Details of the awareness drives including dates and images	Not required	Nil	Nil	Nil
BB1.10	No plot should be left open more than 02 years and planting of trees must be mandatory on vacant plots.	Cleaning of vacant plots is being done regularly plantaion is done on side patri of road	Regular activity	90 days	No	On-going activity	Number	No	List of open plots and greened plots with location and images	Not required	Nil	Nil	Nil
BB 1.12	Door to Door collection of segregated waste by agency and then its disposal directly in plant without dumping it on land.	There is no solid waste treatment facility in Khurja City. Garbage Dumping at Lands Talab, Mundakhera Road, Khurja, District Bulandshahar. (Longitude-28015'42.3"N & Latitude-77051'53.4"E) Approx.- 50 Ton/day Solid waste is dumped at this site. Details of garbage dumping are given below- 1. Door to Door collection wards No.-25 2. No. of Hand Thela Vehicles-132 3. No. of E-Rickshaw Vehicles-38 4. No. of Tipper Vehicles-5 5. No. of Tractor-10 6. No. of DumperVehicles-02 7. No. of JCB Vehicles-03 8. No. of other Vehicles-01 9. Area of dumping site-12600 sqm.	Regular activity	90 days	No	On-going activity	Number	No	List of open plots and greened plots with location and images	Not required	Nil	Nil	Nil
BB2	**Ensure segregation of waste at source**	There is no solid waste treatment facility in Khurja City. Garbage Dumping at Lands Talab, Mundakhera Road, Khurja, District Bulandshahar. (Longitude-28015'42.3"N & Latitude-77051'53.4"E) Approx.- 50 Ton/day Solid waste is dumped at this site. Details of garbage dumping are given below- 1. Door to Door collection wards No.-25 2. No. of Hand Thela Vehicles-132 3. No. of E-Rickshaw Vehicles-38 4. No. of Tipper Vehicles-5 5. No. of Tractor-10 6. No. of DumperVehicles-02 7. No. of JCB Vehicles-03 8. No. of other Vehicles-01 9. Area of dumping site-12600 sqm.	NA	90 days	Yes	Under process	Number (2)	Yes	Details on the colonies and the actions taken by Municipal body to ensure it	Not required	Nil	Nil	Nil
BB6	**Check/stop on Stubble Burning**	Rs. 1000 Penalty imposed by Nagar Palika parishad.	Regular activity	90 days	No	On-going activity	Number	No	No	Not required	Nil	Nil	Nil
BB11	**Fire crackers—regulate to control their usage**	Fire Crackers is regulated as per provisions and directions of Hon'ble NGT.	NA	Regular activity	No	Regular activity	Text	Yes	Details on the steps		Nil	Nil	Nil
DF1	**Domestic Fuel**												

Action point code	Action point	Present Status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field Type	Attachment	Attachment Contents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
DF1.1	Increasing the LPG connections in low income strata.	10981 Ujjwala yojna connections has been already issued for the purpose. 100 % coverage of LPG domestic gas connection has achieved as per target of population in Khurja city through Gas Distributers.Along with maximum coverage of ujjwala yojna connection achieved.	Regular activity	Upto March 2021 for PNG	No	On-going	Number (2)	No	No	Total cost is according Rs. 18000 to 20000 costs for a single PNG domestic connection.	No Such fund Allocation Needed.	None	None
DF1.2	Ensuring promotion and use of cleaner fuel (i.e. LPG) instead of coal fired chulas or fire-woods in the hotels and open spaces	15 hotels and open eateries has been penalised with cost Rs. 27200 for use of coal fired chulas or fire-woods. Regular Checking has been on-going by Joint Team of District Administration for ensuring use of cleaner fuel (i.e. LPG) instead of coal fired chulas or fire-woods in the hotels and open spaces in City Khurja at District Administration level.	Regular activity	NA	No	On-going	Text	No	No	Not required	No Such fund Allocation Needed.	None	None
DF1.3	Introduce schemes for providing subsidized LPG connections as well as providing means of finance to small tea vendors/hawkers using kerosene stoves in order to reduce emissions from burning of kerosene	10981 Ujjwala yojna connections has been already issued for the purpose. 100 % coverage of ujjwala yojna connection achieved for eligible till the close of yojna .	Regular activity	NA	No	Completed	Text	No	No	Not required	No Such fund Allocation Needed.	None	None
DF1.6	Ensure easy availability of affordable cleaner cooking fuels (LPG in urban areas & biogas in rural areas)	100 % coverage of LPG domestic gas connection has achieved as per target of population in Khurja city through Gas Distributers.	Regular activity	NA	No	Completed	Text	No	No	Not required	No Such fund Allocation Needed.	None	None
DF1.7	Introduction of improved chullahs (low emission chullahs)	10981 Ujjwala yojna connections has been already issued for the purpose.	Regular activity	NA	No	Completed	Text	No	No	Not required	No Such fund Allocation Needed.	None	None
DF1.8	Implementation of Pradhan Mantri Ujjwala Yojana (PMUY)	10981 Ujjwala yojna connections has been already issued for the purpose.	Regular activity	NA	No	Completed	Text	Yes	No	Not required	No Such fund Allocation Needed.	None	None
DF1.9	Shift to LPG from solid fuel & kerosene for domestic applications	100 % coverage of LPG domestic gas connection has achieved as per target of population in Khurja city through Gas Distributers.	Regular activity	NA	No	Completed	Number	Yes	No	Not required	No Such fund Allocation Needed.	None	None

AIR QUALITY DATA

Action Code	Action Point	Field type	Attachment	Jan-20	Feb-20	Mar-20	Apr-20	May-20	Jun-20	Jul-20	Aug-20	Sep-20	Oct-20	Nov-20	Dec-20	Attachment Contents
AQ1.1	Monthly averages for PM2.5 (In µg/m3)	Number (12)	-	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	-
AQ1.2	Monthly averages for PM10 (In µg/m3)	Number (12)	-	282.4	282.185	159.5	-	149.25	92.5	62.5	43.5	131	174	247	273	-
AQ1.3	Monthly averages for SO2 (In µg/m3)	Number (12)	-	16	20.575	21.5	-	-	18	12	11	17.5	24.5	20.5	17	-
AQ1.4	Monthly averages for NO2 (In µg/m3)	Number (12)	-	14.5	18.745	19.5	-	-	18.5	22.5	20	35.5	45	39	36	-
AQ1.5	Annual averages for PM2.5 (In µg/m3)	Number (1)	-	-												-
AQ1.6	Annual averages for PM10 (In µg/m3)	Number (1)	-	172.44												-
AQ1.7	Annual averages for SO2 (In µg/m3)	Number (1)	-	17.86												-
AQ1.8	Annual averages for NO2 (In µg/m3)	Number (1)	-	26.92												-
AQ1.9	Monthly Meterological Data		Yes	-												-

Basic Information

Name of Non Attainment City	**Lucknow**
State/ Union Territory	UTTAR PRADESH
Name of Nodal Officer at PCB/ PCC	Chief Environmental Officer (Laboratory)
Email Id	ceolab@uppcb.in
Contact Number	0522-2720832
Date till which progress is submitted	31.12.2020

Action Point Code	Sector	Total Number of Actions	Number of Actions Completed	Number of Actions Under Porgress
CB	**CAPACITY BUILDING, MONITORING NETWORK AND SOURCE APPORTIONMENT**	**9**	**7**	**2**
PO	**PUBLIC OUTREACH**	**5**	**5**	**0**
RD/ C&D	**ROAD DUST AND CONTRUCTION & DEMOLITION**	**27**	**23**	**4**
VE	**VEHICLES**	**19**	**15**	**4**
IP	**INDUSTRIES**	**8**	**6**	**2**
BB/DF	**WASTE AND BIOMASS- DUMPING AND BURNING**	**13**	**12**	**1**
AQ	**AIR QUALITY DATA**	**9**	**9**	**0**

CAPACITY BUILDING, MONITORING NETWORK AND SOURCE APPORTIONMENT

Action Point Code	Action Point	Present status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field type	Attachment	Attachment Contents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
CB1	**Insatllation & Commissioning of Monitoring Stations**												
CB1.1	CAAQMS	Bid evaluation completed. Supply orders are being issued.	2	360 days	Mar-21	2	Number	_	List of locations	Rs. 2.4 Cr.	Rs.2.268 Cr	Nil	Rs. 0.132 Cr (yet to be released from the sanctioned funds under NCAP)
CB1.2	Manual Stations	7 Manual Stations are established and are functional.	NA	NA	No	NA	Number	_	List of locations	Rs. 28.48 Lac/year	Rs. 28.48 Lac for year 2020	Rs. 28.48 Lac for year 2020	_
CB3	**Assessment of sources**							_					
CB3.1	Emission Inventory	Emission Inventory based on available data is under progress and shall be completed by June 2021	EI study	04 year	No	NA	Yes	_		Funds not needed as the study being done by TERI under CAP India Projectfunded by Swiss Agency for Development and Cooperation	NA	_	_
CB3.3	Source Apportionment Study	SA/CC study based on available data shall be completed by June 2021 ad comprehensive study shall be completed by March 2022	SA study	04 year	No	NA	Yes	_		Funds not needed as the study being done by TERI under CAP India Project funded by Swiss Agency for Development and Cooperation	NA	NA	NA
CB4	**Training & Capacity Building**												
CB4.1	Training & skill development of public officals	No. of training conducted in the last quarter is 12 (twelve). Between 18-11-2020 to 24-11-2020 awarness program was conducted and between 19-12-2020 to 27-12-2020 Checking of PUC centres and checking Air Pollution Vehicle was done.	NA	Regular activity	No	Regular activity	Yes/No	_		NA	NA	NA	NA

Action Point Code	Action Point	Present status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field type	Attachment	Attachment Contents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
CB4.2	Infrastructure development (Laboratory/ AQM Cell	AQM cell and Air Lab in UPPCB HQ in Lucknow have already been established and are functional	Already established	30 days	No	Completed	Yes/No	_		NA	NA	NA	NA
CB4.3	Enforcement Units	3 enforcement units have been procured & established	4	NA	Mar-21	1	Yes/No	_		Rs. 30.0 lac	Rs. 28.35 Lac	Rs. 24 Lac	Rs. 8.45 Lac (including Rs. 1.65 lac yet to be released from the sanctioned fund)
CB4.4	Organization of meeting of District Environment Committee for sensitizing the Line Departments for advance preparedness of implementation of Action Plan and following action points	District level committee under the Chairmanship of Mistrict Magistrate is functional and meetings are held on monthy basis for reviewing the inplementation of City Clean Air Action Plan. DEC meetingsdurin the last quarter held on the following dates: 28.09.2020, 08.10.2020, 29.10.2020 & 26.11.2020	NA	Regular activity	No	Regular activity		_		NA	_	_	_
CB5	**Emergency Response System**	1. GRAP is applicable in the city and monitoring is done on a regular basis by DEC. 2. For the purpose of ERS to be developed by PCB, State Disaster Management Authority and Meteorological Department as per the order of Hon'ble NGT dated 20.11.2019, the disaster Management Authority has requested for development of a guideline by NDMA. The matter also reviewed by CS,GoUP and a letter has been sent to NDMA, CPCB and MoEF&CC for issuance of a guideline for development of ERS for severe levels of air pollution. The response of MoEF&CC, CPCB & NDMA is awaited.	Regular Activity	1. As Regular activity 2. Timeline for iussuance of Guidelines to be provided by NDMA, MoEF& CC & CPCB	1. No 2. Yes	Ongoing		1	Letter dated 22.12.2020 written by the State to NDMA, CPCB & MoEF&CC	Not Needed	NA	NA	NA

PUBLIC OUTREACH

Action Point Code	Action Point	Present status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field type	Attachment	Attachment Contents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
PO1	**Public Outreach**												
PO1.1	Daily Air Quality Public Information Dissemination System	All the 4 CAAQMS are connected to CPCB server and real time data on Air quality is being made available on Sameer App.	Real time AQI on Sameer app	15 days and thereafter as regular activity	No	Regular activity	Yes		Plan for dissemination and detailed action taken	NA	NA	NA	NA
PO1.3	Issue public advisory for prevention and control of air polltuion	Weekly AQI bulletin is published on UPPCB website. 12 bulletins have been published during the last quarter (Oct - Nov 2020)	Publication of Weekly AQI bulletin	15 days and thereafter as regular ctivity	No	Regular activity	Number		Number and detail of public advisories per quarter	NA	NA	NA	NA
PO1.4	Deeper public engagement and consultation (workshops/ programmes in schools/ colleges)	A webinar on Health effects of air pollution was conducted by TERI in collaboration with UPPCB on 22.12.2020 Clean Environment Online Hackathons 2021 have been organised by UPPCB	NA	Regular activity	no	Regular activity	Number		Number & details of public awareness events held per quarter	NA	NA	NA	NA
PO1.5	Launch mobile app to update public about status of air quality	AQI status is available on Sameer App and other than this, AQI bulletin is published on UPPCB's website on regular basis	Mobile App	30 days	No	Completed			Details of app	NA	NA	NA	NA
PO2	**Public Greivance Redressal System**												
PO2.1	App Based System	Swachh Vayu App has been developed and is operational since June 2020. The status of complaints received as on 01.01.2021 : Received - 12 Resolved - 12 Pending - 0	Swaccha Vayu App	30 days	No	Completed	Number		Number of complaints registered and number of complaints resolver per quarter	NA	NA	NA	NA

ROAD DUST AND CONTRUCTION & DEMOLITION

Action poinmt code	Road dust	Present status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field type	Attachment	Attachment Contents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
RD1	**Road dust**												
RD1.1	Immediate lifting of solid waste generated from disilting and cleaning of municipal drains for its disposal	Regular Cleaning is going on in all the 33 identified drains.	33 Drains	NA	No	33 Drains	Text	No	NA	NA	NA	NA	-
RD1.2	Maintain potholes free roads	1. 139 Kms. of roads repaired by Nagar Nigam in this quarter 2. 20% of the identified stretches by LDA have been made pothole free	NA	90 days & as regular activity afterwards.	No	Regular Activity	Number	No	NA	1. RS. 3000.20 lac 2. RS. 2643.78 lac	1. NA 2. Rs. 2643.78 Lac	_ 0.47 Lac	_
RD1.3	Regular cleaning of street surfaces and spraying of water to suppress dust.	Is regular practice. As per shedule 32 Tankers which sprinkles water upto 5.0 Kms on per day basis as per the weekly report in one week total 1120 Kms of roads are water sprinkled.	NA	90 days	No	Regular activity	Text	No	NA	Rs. 210 Lac	Rs. 210 Lac	190.0 Lac	_
		14 Tanker Reguraly Spreankler 33 km/Day Gomti nagar Ext.,Jankipurram Ext. & Basant kunj Ext.	NA	90 days	No	Regular activity		No	NA	RS. 217.85 lac	RS. 217.85 lac	Rs. 118.983 Lac	_
		Assessment of Road dust present in the major roads & streets in NACs (Gram/Sq. Meter) with the help and presence of representatives of ULBs along with the media briefing about the dust load in the Roads has been conducted on 11 major roads	NA	17-22 August, 2020	No	completed		No	NA	1.00 Lac	1.00 Lac	1.00 Lac	_
		Removal of Road Dust on major roads & streets at least twice a month by Mechanical Sweeping Vacuum Cleaning followed by assessment of removed road dust in MT by actual weighing and sampling in roads Road dust assessment has been done on 11 major roads	NA	From October, 2020	No	Regular Activity		No	NA	1 Lac	1 lac	1.0 Lac	_
		Water sprinkling is being done on all major roads on daily basis. A total of 285 roads covering a distance of 13468.52 Km has been sprayed with water using water tankers	NA	From 15th October, 2020	No	Regular Activity		No	NA	NA	_	NA	_
RD1.4	Black-topping of unpaved road	On 15 roads blacktopping is done.	NA	180 days	No	Regular activity	Number	No	NA	Rs. 3.3 Cr	Rs 3.3 Cr	Rs 2.0 Cr	_

Action poinmt code	Road dust	Present status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field type	Attachment	Attachment Contents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
RD1.6	To take appropriate action to remove road dust/silt regularly by using mechanical sweepers	Mechanical sweeping with 06 road sweeping machines are being done on daily basis on major roads A total distance of 2334.76 Km has been covered during the last quarter (Oct - Dec 2020) Other than this, Procurement of 03 mechanical sweepers sanctioned under NCAP shall be completed by 15 Jan 2021	NA	90 days	No	Regular activity	Number	No	NA	Rs. 3 Cr	Rs. 2.835 Cr	0.165 Cr (yet to be released from CPCB)	
RD1.7	End-to-end paving of the road	All the roads are constructed with wall to wall paving to make them dust free.	NA	180 days	No	Completed	Text	No	NA	NA	_	_	_
RD1.9	Introduce water fountain at major traffic intersection	Nagar Nigam installed 02 water fountains	NA	90 days	No	Completed	Number	No	NA	Rs. 33 lac	Rs. 33 lac	Rs. 33 lac	_
RD1.10	Widening of Roads	Widening and Strengthening of Roads - 22 Nos., 286 Kms. With a timeline of 30.06.2021. 83% work of roads widening and infrastructure improvement completed	NA	90 days	Jun-21	NA	Text	No	NA	Rs. 11.50 Cr.	Rs. 6.74 Cr.	Rs. 6.74 Cr.	Rs. 4.75 Cr.
RD1.11	Improvement of infrastructure for decongestion of road.	There are 1783 CNG Buses					Text	No	NA		_	_	_
		Metro Phase I -1 (A) is completed and Phase II- 1(B) from Charbagh to Basantkunj under approval in Central Government. Metro Phase-1, 100% work completed Metro Phase-2 work yet work not started	NA	20 months	20 months	NA	Text	No	NA	Rs. 861.3 Cr.	Rs. 861.3 Cr.	Rs. 861.3 Cr.	_
		1) Shaheed path to Airport 65% work completed	NA	30.06.2021	30.06.2021	NA		No	NA	Rs 134.6951 Cr	Rs 105.3611 Cr	Rs 64.3898Cr	Rs 29.33 Cr
		2)Haidergarh Tiraha to Neebu Park via Charak Chauraha 98% work Completed	NA	31.01.2021	31.01.2021	NA		No	NA	Rs 142.6634 Cr	Rs 118.09 Cr	110.6025 Cr	Rs. 24.57 Cr
		3)Haiderganj Tiraha to Meena Bakery Mod se purb -	NA	work completed 100%	No	NA		No	NA	Rs 64.46Cr	Rs 61.24 Cr	Rs 50.8708 Cr	3.22 Cr
		4) Gurugovind Singh Marg par Hussain Ganj Chauraha to DAV College) -	NA	work completed 100%	No	NA		No	NA	Rs 123.7990 Cr	Rs 117.6090 Cr	Rs 110.0277 Cr	Rs. 6.19 Cr
		5) Construction of four lane flyover including rewall, service lane at grade road and improvement of junctions at Km. 2.5 on NH24A. on EPC mode in Lucknow (Engineering college to Tedhipulia near Honda show room)-70% work completed	NA	26.02.2021	No	NA		No	NA	Rs 74.30 Cr	Rs 50.00 Cr	Rs 50.00 Cr	Rs. 24 Cr

Action poinmt code	Road dust	Present status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field type	Attachment	Attachment Contents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
		6)Redevelopment of Gomati Nagar Railway works which is being under construction - 7% work complete	NA	NA	NA	NA		No	NA	Rs 360.00 Cr	Rs 13 Cr	Rs. 13 Cr	Rs. 347 Cr
		Contruction of Outer Ring Road Pkg-1 (6% Work completed)	NA	06.02.2023	06.02.2023	2023		No	NA	Rs 1062 Cr	Rs 50.00 Cr	Rs. 49.2 Cr	Rs. 1012 cr
		Contruction of Outer Ring Road Pkg-2 (38% workm Completed)	NA	05.12.2021	05.12.2021	2023	Text	No	NA	Rs. 981 Cr	Rs. 300.00Cr	Rs. 300.00Cr	Rs. 681.00Cr
		Contruction of Outer Ring Road Pkg-3A (41% work Completed)	NA	14.01.2021	14.01.2021	2023	Text	No	NA	Rs. 257.22 Cr	Rs 105.00 Cr	Rs 105.00 Cr	Rs. 152.22 Cr
		Contruction of Outer Ring Road Pkg-3B (100% work completed)	NA	09.05.2019	09.05.2023	2023	Text	No	NA	Rs. 388 Cr	Rs. 388 Cr	Rs. 388 Cr	NIL
RD1.14	Identify road stretches with high dust generation	An initiative for assessing PM10 and PM2.5 concentration in the road dust has been taken and the staff has been trained for conducting this exercise.Equipment for sampling and analysis of dust have been procured.	All the 11 major roads	Regular Activity	No	Regular Activity		No	NA	Rs. 1 Lac	Rs. 1 Lac	Rs. 0.8 Lac	_
RD1.16	All the canals/nullah's side roads should be brick lined. Proper plantation also carried out.	Plantation on side roads is being carried out by Irrigation department in collaboration with Forest department. All the nallas flowing through Lucknow city are almost covered with plantation	NA	360 days	31.03.21	Ongoing		No	NA	NA	NA	NA	_
RD2	**Creation of green cover**												
RD2.2	Creation of green buffers along the traffic corridors and their maintenance	In 2019 Lucknow Municipal Corporation has planted 95,000 trees for increasing green cover. LDA planted more than 80000 plants and created 4 Miyawaki sites in city.	NA	90 days	No	Ongoing		No	NA	Rs. 3 Cr Rs. 60.00 Lac	3 Cr Rs. 60.00 Lac	3 Cr Rs. 54.27 Lac	_
RD2.3	Necessary changes in byelaws- Greening of open areas, gardens,commun ity places, schools and housing societies	Miawaki Forests are being Developed	NA	90 days	No	Regular Activity		No	NA	47.09 Lac	29.01 Lac	16.45769 Lac	_
RD2.5	Builders should leave 25%/33% area for green belt in residential colonies to be made mandatory.	Maintaing 25/33% green belt in all residential projects	Maintaing 33% green belt in all residential projects	Within a reasonable timeframe	No	Regular Activity		No	NA	NA	NA	NA	_
RD2.7	Implementation of maintaining at least 33% forest cover area in the city in master plan.	Greening under NCAP project is being done and Miyawaki plantations 4.09 Ha is proposed and 1.738 ha is completed	NA	Mar-21	No	NA		No	NA	Rs. 1.2 Cr	0.29 Cr	0.16 Cr	_
C&D1	**Construction Activities**							No	NA				
C&D1.1	Ensure transportation of construction materials in covered vehicles	Directions has already been sent to all concerned departments to comply the Rules 46 vehicles have been penalised	NA	15 days, and thereafter, continue as regular activity	No	Regular Activity		No	NA	NA	_	NA	_

Action poinmt code	Road dust	Present status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field type	Attachment	Attachment Contents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
C&D1.2	Strict enforcement of CPCB guidelines for construction (use of green screens, side covering of digging sites, etc.)	1. Direction U/S 31 A Air Act for 10 construction agency 2. UPPCB issued EC Show-cause 10 Bulding Projects under 31 A Air Act and notice issued to 35 Constructed Building UPPCB has launched dustapp 3. www.upecp.in/dustapp for the purpose of dust control self audit and a public notice was issued u/s 31A of Air act in the newspaper and through e-advertisement for the same 4. 09 Construction Units submitted online self dust control Audit. 5. 09 ConstructioSites installed PTZ Camera	NA	Regular Activity	No	Regular Activity		No	NA	NA	_	NA	_
C&D1.3	Restriction on storage of construction materials along the road.	Directions has already been sent to all concerned departments to comply the Rules Raw meterial Covered & Water Sprikling Adapted	NA	Regular Activity	No	Regular Activity		No	NA	NA	_	NA	_
C&D1.4	Covering of construction site.	Directions has already been sent to all concerned departments to comply the Rules	NA	15 days, and thereafter, continue as regular activity	No	Regular Activity		No	NA	NA	_	NA	_
C&D1.8	Enforcement of Construction and Demolition Waste Rules	Directions has already been sent to all concerned departments to comply the Rules	NA	15 days, and thereafter, continue as regular activity	No	Regular Activity		No	NA	NA	_	NA	_
C&D1.12	Frame and implement policy for segregation of construction and demolition waste and provide a network of decentralized C&D waste segregation and collection sites across the city.	Process of establishing C& D management facility has been initiated and the same shall be completed by May 2021 WO has been issued to establish a 5 TPD C&D Waste Management Plant	NA	15 days, and thereafter, continue as regular activity	31.05.2021	NA		No	NA	Rs. 1.5 Cr	Rs. 1.4175 Cr	Nil	Rs. 0.0825 Cr (yet to be released from CPCB)
C&D1.13	Promote recycling of construction and demolition waste.	Process of establishing C& D management facility has been initiated and the same shall be completed by May 2021 WO has been issued to establish a 5 TPD C&D Waste Management Plant	NA	15 days, and thereafter, continue as regular activity	31.05.2021	NA		No	NA	Rs. 1.5 Cr	Rs. 1.4175 Cr	_	Rs. 0.0825 Cr (yet to be released from CPCB)

VEHICLES

Action point code	Action point	Present Status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field type	Attachment	Attachment Content	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
VE1	**Improve and strengthen PUC programme**												
VE1.1	Number of PUC centers in the city	A total of 155 Online PUC centers are currently operational in Lucknow.	NA	180 days	No	Completed	Number	No	NA	Not needed as to be established by the vendor	NA	NA	NA
VE1.2	Regular checking of Vehicular emission and issue of Pollution under Control Certificate (PUC)	A total of 63620 PUCs have been issued during the FY 20-21	NA	180 days	No	Regular activity	Number	No	NA	NA	NA	NA	NA
VE1.4	linking of PUC centres with remote server and eliminate manual intervention in PUC testing.	A total of 155 Online PUC centers are currently operational in Lucknow and linked to Vahan 4.0 portal.	NA	180 days	No	Completed	Number	No	NA	Not needed as to be established by the vendor	NA	NA	NA
VE3.4	Check overloading: Use weigh-in-motion bridges / machines (WIM) and Weigh bridges at entry points to the city to check the payload of commercial vehicles. As per the CMVR, a penalty of 10 times the applicable rate for overloaded vehicles is applicable.	Weigh in motion bridges have been installed in all 3 toll plazas namely Itaunja (Lucknow Sitapur), Bachhrawan (Lucknow- Raebareli) and Agra expressway. Weigh Bridge is not functional till date hence Penalty is not imposed	NA	180 days	No	Regular activity	Number (2)	No	NA	Not required	_	NA	NA
VE4	**Clean fuel and fuel Quality**												
VE4.1	**Check on fuel adulteration and random monitoring of fuel quality data**	5 Percent retail outlet tanks Sampling Done per month.	NA	30 days	No	Regular activity	Number	No	NA	Not required	NA	NA	NA
VE 4.4	Use of Bioethanol in the city/urban transport system/waste to energy.	Petrol with 10% Ethanol blending is sold out through oil companies (IOC,BPCL,HPCL) at all the pumps of the district. it is being directed by MoPNG. Each pump in the district (IOC,BPCL,HPCL) is facilitated by VRS (Vapour recovery system) which controls the pollution from petrol vapours	NA	360 days	No	Completed	NA	No	_	Not required	NA	NA	NA
VE5	**Parking Management**												
VE5.1	Prevent parking of vehicles in the non-designated areas	1- August-14428 Challan, 2- September-16370 Challan, 3- October-14428 Challan, 4- November-14428 Challan, (Total - 73980 Challan)	NA	As regular activity	No	Regular activity	Number (2)	No	NA	Not required	NA	NA	NA
VE5.2	Development of Multi-layer parking	LDA has constructed 06 Multilevel Parking (1Hazratganj, near DM residence, Mahanagar, Chowk, Aalambagh, and Bhutnath), already 1. 01 Under constructed at Nadan Mahal Road. (90% Work Complete) 2. 01 multilevel Parking under construction Jotibagh Phoole Marg (98% WorkCompleted)	NA	360 days	1. 31 Mar 2021 2. 31 March, 2021	NA	Number	No	NA	1. Rs. 12 Cr 2. Rs. 63.27 Cr	1. Rs 9.6 Cr 2. Rs. 63.27 Cr	1. Rs. 9.6 Cr 2. Rs. 63.27 Cr	1. 2.4 Cr 2. Nil
VE5.3	Penalise parking of vehicles in non designated areas	1- August-2100400 Fine, 2- September-2054500 Fine, 3- October-2827000 Fine, 4- Novmber-6568500 Fine, Total - 13550400 Fine)	NA	As regular activity	No	Regular activity	Number	No	NA	Not required	NA	NA	NA
VE6	**Strengthening of Public Transportation**												

Action point code	Action point	Present Status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field type	Attachment	Attachment Content	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
VE6.5	Introduction of new electric buses (with proper infrastructure facilities such as charging stations) and CNG buses for public transport which will reduce plying of private vehicles on road and help to curb tail-pipe emissions.	**Electric Buses** 50 Electric Buses have been deployed in city. 1.In order to encourage and promote usage of battery-operated vehicles, all such vehicles are exempted from permit 2. Non-transport electric vehicles are exempted from tax 3. It is planned to issue notification for providing 100 percent discount on two wheelers and 75 percent in other battery-operated vehicles. LDA has started using electric vehicles (At present 6 no. of cars) **Charging stations** UPEIDA is setting up 152 chargin stations in 8 cities of UP one of which is Lucknow **CNG Buses** 1783 CNG buses operational in Lucknow	NA	120 days	No	Completed	Number (3)	No	NA	Rs. 65 Lacs	Rs. 65 Lacs	Rs. 65 Lacs	NA
VE6.7	Steps for promoting battery operated vehicles like Erickshaw/ECart	50 Electric Buses have been deployed in city. 1.In order to encourage and promote usage of battery-operated vehicles, all such vehicles are exempted from permit 2. Non-transport electric vehicles are exempted from tax 3. It is planned to issue notification for providing 100 percent discount on two wheelers and 75 percent in other battery-operated vehicles. LDA has started using electric vehicles (At present 6 no. of cars)	NA	120 days	No	Completed	Text	No	NA	Rs. 65 Lacs	_	NA	NA
VE7.	**Traffic Congestion**							No					
VE7.2	Synchronize traffic movements/Introduce intelligent traffic system for lane-driving	All the traffic personnel have been directed to ensure lane-driving. Under ITMS scheme 19 corridors is developed by Traffic Department and all Infrastructure work has been completed. Installation of Signal and web camera will be completed within 60 days and lane driving processing adopted after Road Marking by PWD, Nagar Nigam and other working agencies .	NA	180 days	Apr-21	NA	Text	No	NA	NA	NA	NA	NA
		18 hotspots have been identified in Lucknow city and action plan for control of pollution in the hotspots is being implemented 1) Munshipuliya to Polytechnic Chauraha 2) IT Chauraha to Daliganj 3) Kapoorthala Chauraha to Bada Chandganj 4) Neera Hospital to Dandaiya Market 5) Gowari Railway Corossing to Sulabh Housing Society Gate No.6 6) Shahmeena Road KGMU Lucknow 7) CharakChauraha to Aishbagh Road 8) ThakurganjChauraha 9) B.M. Road 10) Najeebabad Road 11) Guin Road Ameenabad 12) Khurram Nagar Road to Mahanagar Road 13) Nadan Mahal Road 14) Nakhas Road 15) Ameenabad Road 16) Chauk Market 17) Tedipulia to Engineering Collage 18) Kaisarbagh Road to Ameenabad road to Cantt Road	NA	Regular Activity	No	Ongoing		No	NA	NA	NA	NA	_

Action point code	Action point	Present Status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field type	Attachment	Attachment Content	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
		Direction has been issued u/s 31A of Air Act for preparation & implementation of Interim Traffic Decongestion Plan on 24.09.2020	NA	Oct-20	No	Completed		No	NA	NA	_	_	_
VE7.3	Prepare plan for construction of diversion ways/ bypasses to avoid congestion due to nondestined vehicles.	Lucknow Ring Road Pkg-1. 32Km Lucknow Ring Road Pkg-2 : 32.895Km Lucknow Ring Road Pkg-3A : 14.616Km Lucknow Ring Road Pkg-3B : 14.707 Km	Lucknow Ring Road Pkg-1. 32Km Lucknow Ring Road Pkg-2 : 32.895Km Lucknow Ring Road Pkg-3A : 14.616Km Lucknow Ring Road Pkg-3B : 14.707 Km	NA	1. 06.02.2023 2. 15.12.2021 3. 13.01.2021 Completed	NA		No	NA	1. 1062Cr 981Cr. 292.07Cr 388.31Cr	Rs 843Cr	Rs 842.2 Cr	NA
VE7.4	Prepare plan for widening of road and improvement of infrastructure for decongestion of road.	Elevated Flyover Bridges under construction 04 Nos : 1) Shaheed path to Airport 2)Haidergarh Tiraha to Neebu Park via Charak Chauraha - 3)Haiderganj Tiraha to Meena Bakery Mod se purb - 4) Gurugovind Singh Marg par Hussain Ganj Chauraha to DAV College) - 5) Construction of four lane flyover including rewall, service lane at grade road and improvement of junctions at Km. 2.5 on NH24A. on EPC mode in Lucknow (Engineering college to Tedhipulia near Honda show room) - 6)Redevelopment of Gomati Nagar Railway works which is being under construction -	NA	360 days	30.06.2021 31.01.2021 31.12.2021	NA	Text	No	NA	Rs. 861.3 Cr.	Rs 452.30 Cr	Rs 385.89 Cr	_
VE8	**Launch Public awareness campaign for air pollution control, vehicle maintenance, minimizing use of personal vehicle, lane discipline, etc.**	38 awreness campaigns with 7345 paarticipants have been organised by Traffic Police department 1- October- 08 Public Awareness Campaigns, 2- Novmber- 30 Public Awareness Campaigns, (Total - 38 Public Awareness Campaigns)	NA	As regular activity	No	Regular activity	Text	No	NA	NA	NA	NA	NA
VE11.2	Restriction on plying and phasing out of 15 years old commercial diesel driven vehicles.	15 year old commercial diesel vehicles are being phased out	NA	360 days	No	Regular activity	Number(2)	No	NA	NA	NA	NA	NA
VE11.3	Enforcement of law against visibly polluting vehicles: remove them from road, impose penalty, and launch extensive awareness drive against polluting vehicles.	483 vehicles have been prosecuted and penalised 1- August- Challan-478, Fine-290000, 2- September-Challan-79, Fine-2500, 3- October-Challan-512, Fine-113500, 4- Novmber-Challan-1315, Fine-777500, (Total - Challan-2384, Fine-1183500)	NA	As regular activity	No	Regular activity	Number	No	NA	NA	NA	NA	NA

Action point code	Action point	Present Status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field type	Attachment	Attachment Content	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
VE11.4	Initiate steps for retrofitting of particulate filters in diesel vehicles, when BS-VI fuels are available.	Registration of only BSVI vehicles is being done w.e.f. 01.04.2020. Total 7749 vehicles are registered with BS-6 norms. Diesel vehicles more than 15 years old are planning to be phased out in Lucknow city by transport department	NA	360 days	No	Regular activity		No	NA	NA	NA	NA	NA
VE12.1	Introducing cycle tracks along with the roads	No Metro work under LDA Maintained Area. No cycle zone is constructed by LDA. Only cycle track-26 km. made by LDA, Total cost - Rs. 23 cr.	NA	15 days, and thereafter, continue as regular activity	No	Completed	Number	No	NA	Rs. 23 Cr	Rs. 23 Cr	Rs. 23 Cr	NA

INDUSTRIES

Action point code	Action point	Present Status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field type	Attachment	Attachment Content	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
IP1	**Industrial air pollution control**												
IP1.1	To intensify monitoring of industries to reduce of emission by the industries.	Details of Inspection Red Category- 15 Orange Category- 45	68	60 days, and thereafter, regular activity	No	68 units	Number	No	NA	NA	NA	NA	NA
IP1.2	Action against non-complying industrial units	UPPCB has taken Action against 06 Industries for non compliance of Air Acts in month of October And November, 2020.	NA	60 Days	No	Regular activity	Number (2)	No	NA	NA	NA	NA	NA
IP1.3	Shifting of Polluting Industries	02 Plywood Industries and 1 chemical Industries has been shifted	NA	360 days	No	Ongoing	Number (2)	No	NA	NA	NA	NA	NA
IP1.5	Random auditing for Air pollution measures and Online reporting systems in the industries	No audit conducted during the last quarter	NA	Regular Activity	No	Regular activity	Number	No	NA	NA	NA	NA	NA
IP1.7	Identification of air polluting industries and their regular monitoring including use of designated fuel	Regular Monitoring by UPPCB	NA	60 Days	No	Regular activity	Text	No	NA	NA	NA	NA	NA
IP1.10	Ensuring installation/Up-gradation and operation of air pollution control devices in industries	Regular Monitoring is conducted by UPPCB and acourdingly action taken against the defaulting Unit.	NA	60 Days	No	Regular activity	Text	No	NA	NA	NA	NA	NA
IP1.11	Action/closure against defaulting/unauthorized industrial units.	UPPCB to per Action against 10 Industries for non comfortable of Air Acts.	NA	Continue as the Regular Activity	No	Regular activity	Number (2)	No	NA	NA	NA	NA	NA
IP1.12	Ensuring emission standards in industries	In 68 Industries, 01 Industry was found Not complying and was closde by the board.	NA	Continue as the Regular Activity	No	Regular activity	Text	No	NA	NA	NA	NA	NA
IP1.13	Disposal of all non-hazardous wastes into the designated dumping sites	Disposal of non-hazrdous waste is done at M/s Eco green Pvt. Ltd, MSW Plant	NA	Continue as the Regular Activity	No	Regular activity	Number (2)	No	NA	NA	NA	NA	NA
IP1.26	Bank guarantee should be taken for the compliance of conditions imposed in CTO/CTE for control of Environmental Pollution from industries.	Amount of 6.29 Lacs has been recoverd as a bank guarantee from 03 Industry in month of October And November, 2020.	NA	60 days, and thereafter, regular activity	No	Regular activity	Yes/No	No	NA	NA	NA	NA	NA
IP3	**OCEMS in Industries**												
IP3.2	Implement Continuous Emission Monitoring System (CEMS) across all targeted and applicable polluting industry	No Industry Required to install CEMS	NA	60 days, and thereafter, regular activity	No	Regular activity	Number	No	NA	NA	NA	NA	NA
IP3.3	Development of mobile facility/van for continuous ambient air quality monitoring for different localities.	Procurement of one mobile facility/van is planned in the FY 21-22	1	360 days	31.03.2022	NA	Yes/No	No	NA	Nil	NA	NA	Rs. 93.2 Lac

Action point code	Action point	Present Status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field type	Attachment	Attachment Content	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
IP3.4	Live camera feed and to take action against non-complying industrial units	In 15 Industries PTZ Camera have been installed	NA	60 days, and thereafter, regular activity	No	Regular activity	Yes/No	No	NA	NA	NA	NA	NA
IP4	**Clean fuel in industries**												
IP4.3	Strict enforcement against illegal use of such fuels, including fuels which do not have specifications laid down or are included in the acceptable fuels as mandated by state pollution control boards	No Industry found using illegal Fuel	NA	Regular Activity	No	Regular Activity	Yes/No	No	NA	NA	NA	NA	NA
IP5	**Control of air pollution from Brick kilns**												
IP5.2	identification of brick kilns and their regular monitoring including use of designated fuel and closure of unauthorized units.	The status of brick kiln in Lucknow is as detailed below: Total no. of brick kilns - 263 Defaulter - 43 Closure issued - 7 Showcause issued - 2 Notices issued - 24 Prosecution - 4 Selfclosed - 6 Converted to Zigzag - 43	NA	60 days	No	Regular activity	Yes/No	No	NA	NA	NA	NA	NA
IP5.3	Conversion of natural draft brick kilns to Force/ induced draft.	43 out of 263 Brick Kilin Converted from Conventional to Zig-Zag.	NA	120 days	Mar-23	NA	Number (2)	No	NA	NA	NA	NA	NA
IP5.4	Closure of unauthorized units by seeking the possibility for shifting of kilns outside corporation limits	7 Brick Kilin has been closed situated within municipal area	NA	180 Days	No	Regular Activity	Number (2)	No	NA	NA	NA	NA	NA
IP11	**Control of air pollution from generator sets**												
IP 11.6	Monitoring of DG sets and action against violations. Fine should be imposed on defaulters.	Random inspection and monitoring is being carried out and action is taken against the defaulting units. Approximately penalty of Rs. 50.15 Lacs Imposed on defaulters in view of DG. Sets and building constructions.	NA	30 days	No	Regular activity	NA	No	NA	NA	NA	NA	NA

WASTE AND BIOMASS- DUMPING AND BURNING

Action point code	Action point	Present Status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field Type	Attachment	Attachment Content	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
BB1	**Biomass Burning**												
BB1.1	Regular check and control of burning of municipal solid wastes	Burnig of Municiple Solid waste Total Number of 12 (Twelve) inspection conducted.	NA	90 days	No	Regular activity	Number	No	NA	NA	NA	NA	NA
BB1.2	Defaulters for open burning to be imposed fines	Penalty imposed is Rs. 6000/-	NA	90 days	No	Regular activity	Number	No	NA	NA	NA	NA	NA
BB1.4	Prohibition/complete ban on garbage burning.	Ban has been imposed on waste burning . Penalty imposed is Rs. 6000/-	NA	180 days	No	Completed	Yes/No	No	NA	NA	NA	NA	NA
BB1.5	Launch extensive drive against open burning of bio-mass, crop residue, garbage, leaves, etc.	All the officers, zonal sanitary officers, CSFI and SFIs are authorized to impose fines on person responsible to stringently enforce/stop garbage burning in landfills and other places. A sum of Rs. 47000 has been collected as penalty/fine in the last financial year 2019- 2020	NA	90 days	No	Regular activity	Text	No	NA	NA	NA	NA	NA
BB1.9	Awareness for controlling of burning of agricultural waste and crop residues.	Awareness campaign is conducted by Agriculture Department regading which letter was issued to all SDM, VDO and SHO.	NA	Regular Activity	No	Regular activity	Yes/No	No	NA	NA	NA	NA	NA
BB1.10	No plot should be left open more than 02 years and planting of trees must be mandatory on vacant plots.	Nagar Nigam has no plot vacant. In LDA 2 Colonies Gomti Nagar ext. & Jankipuram ext. segration is in practice. Best are with Nagar Nigam.	NA	90 days	No	Regular activity	Number (2)	No	NA	NA	NA	NA	NA
BB1.11	Dead Bodies of Animals should be disposed through proper treatment facility like rendering plant etc	Development of one rendering plant (capacity 100 animals per day) for efficient disposal of dead bodies of animals is under process. The work has been allotted to M/s J D Engineering, Ghaziabad. Plant completed but yet to start	NA	360 days	2020, Septmber		NA	No	NA	Rs. 490 Lacs	490 Lacs	490 Lacs	NA
BB 1.12	Door to Door collection of segregated waste by agency and then its disposal directly in plant without dumping it on land.	M/s Ecogreen Energy Lucknow P Ltd has already been selected and is working as concessionaire. Public is being made aware about segregation through IEC activities. At resent 40 % households are covered with door to door collection out of which only few are doing segregation at source. Daily average collection, transportation and processing of MSW is 1250 MT Presently in Lucknow Nagar Nigam have 110 wards is being done door to door collection of MSW.	NA	90 days	No	90 % of door to door collection has completed till dec 2020	NA	No	NA	Rs. 337.91 Lacs	Rs. 337.91 Lacs	Rs. 337.91 Lacs	NA
BB2	**Ensure segregation of waste at source**	IEC is being done to educate the people	NA	30 days	No	Regular activity	Number (2)	No	NA	NA	NA	NA	NA
BB3	**Proper collection of Horticulture waste and its disposal following composting-cumgardening approach**	200 parks are identified and composting of horticulture waste is done within premises of the park.	NA	90 days	No	Regular activity	Number	No	NA	Rs. 100 lacs	Rs. 100 lacs	Rs. 100 lacs	NA

Action point code	Action point	Present Status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field Type	Attachment	Attachment Content	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
BB6	**Check/stop on Stubble Burning**	All field level officers have been directed to report burning in their areas. Preventive measures are applying by farmers. Crop residual burning prevents and awareness programmes is being organized by department. 97 teams have conducted a total of 380 inspections during Oct - Nov 2020. 14 notices and 2 show-cause have been isssued and a penalty of Rs. 35000 has been imposed out of which Rs. 10000 has been recovered.	NA	90 days	No	Regular activity	Number Yes/No	No	_	NA	NA	NA	NA
BB11	Fire crackers—regulate to control their usage	As per Hon'ble Supreme Court's directions, sale of firecrackers was banned during the diwali festivals	NA	90 days	No	Completed	Text	No	NA	Yes	Details on the steps		NIL
DF1	**Domestic Fuel**							No					
DF1.1	Increasing the LPG connections in low income strata.	Mass level publicity and dissemination of household and commercial use of LPG/PNG in Lucknow. No. of Beneficiaries of Ujjwal Yojana under the work plan till date is 193288. No. of normal connection is 1280193. No. of household PNG connection at the level of Green Gas Ltd. is 11000. Proper coordination of work is maintained by district level officer with concerned officers of Green Gas Ltd. 193263 PMUY Connection released	NA	30 days	No	Completed	Number (2)	No	NA	NA	NA	58.75 Crores@ Rs. 3040 per Connection	NA

AIR QUALITY DATA

Action Code	Action Point	Field type	Attachment	Jan-20	Feb-20	Mar-20	Apr-20	May-20	Jun-20	Jul-20	Aug-20	Sep-20	Oct-20	Nov-20	Dec-20	Attachment Contents
AQ1.1	Monthly averages for PM2.5 (In µg/m3)	Number (12)	_	135	100	63	55	57	47	42	30	62	123	162	201	_
AQ1.2	Monthly averages for PM10 (In µg/m3)	Number (12)	_	192.27	204.83	170.48	NA	113.69	129.57	99.57	93.6	115.48	232.9	288.85	320.74	_
AQ1.3	Monthly averages for SO2 (In µg/m3)	Number (12)	_	13	8	6	7	7	5	6	6	8	8	10	8	_
AQ1.4	Monthly averages for NO2 (In µg/m3)	Number (12)	_	68	46	24	16	14	15	15	17	31	47	69	74	_
AQ1.5	Annual averages for PM2.5 (In µg/m3)	Number (1)	_						89.75							_
AQ1.6	Annual averages for PM10 (In µg/m3)	Number (1)	_						178.36							_
AQ1.7	Annual averages for SO2 (In µg/m3)	Number (1)	_						7.67							_
AQ1.8	Annual averages for NO2 (In µg/m3)	Number (1)	_						36.33							_
AQ1.9	Monthly Meterological Data	AT	^{O}C	14.8	18.5	22.8	29	31	31	30	30	30	28	22	16	_
		RH	%	83.3	69.1	65.9	44	53	74	83	83	77	55	58	64	_
		SR	W/m^2	58	84.9	190.4	249	206	232	158	100	71	62	53	43	_
		BP	mmHg	735	748	749	749	749	749	750	749	750	749	749	750	_
		VWS	m/s	-0.1	-0.3	-0.2	-0.1	-0.3	-0.3	-0.1	0.1	0.2	0.4	0.3	0.2	_
		WS	m/s	0.9	1	0.9	1	1	1	1	1	1	1	1	1	_
		WD	Deg	195.8	200.6	214.4	205	174	153	158	154	184	195	186	175	_
		RF	mm	30.5	0.5	10	14	34	34	139.5	92	139	0	15	0	_

Basic Information

Name of Non Attainment City	**Moradabad**
Sate/ Union Territory	UTTAR PRADESH
Name of Nodal Officer at PCB/ PCC	Chief Environmental Officer Lab
Email Id	ceolab@uppcb.in
Contact Number	0522-2720832
Date till which progress is submitted	31.12.2020

Action Point Code	Sector	Total Number of Actions	Number of Actions Completed	Number of Actions Under Porgress
CB	**CAPACITY BUILDING, MONITORING NETWORK AND SOURCE APPORTIONMENT**	**7**	**4**	**3**
PO	**PUBLIC OUTREACH**	**3**	**3**	**0**
RD/ C&D	**ROAD DUST AND CONTRUCTION & DEMOLITION**	**24**	**21**	**3**
VE	**VEHICLES**	**19**	**15**	**4**
IP	**INDUSTRIES**	**13**	**12**	**1**
BB/DF	**WASTE AND BIOMASS- DUMPING AND BURNING**	**19**	**18**	**1**
AQ	**AIR QUALITY DATA**	**9**	**6**	**3**

CAPACITY BUILDING, MONITORING NETWORK AND SOURCE APPORTIONMENT

Action Point Code	Action Point	Present Status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field Type	Attachment	Attachment Contents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
CB1	**Insatllation & Commissioning of Monitoring Stations**												
CB1.1	CAAQMS	01 CAAQMS is already installed and functional in Lajpatnagar. Out of the remaining 2 CAAQMS, 01 CAAQMS is proposed from the funds to be released under National Clean Air Programme Scheme of MoEF&CC/ funds to be allocated under 15th Finance Commission. The tendering has already been done and the station shall be established expeditiously after release of funds. The 3rd CAAQMS is proposed under CPSU CSR scheme by CPCB for which timeline shall be provided by CPCB.	2	360 days	Mar-21	2	Number	_	List of locations	Rs. 20 Lac/ year (O&M for the installed CAAQMS)	NO	NA	Rs. 1.2 Cr (CapEx -@Rs. 1 Cr + OpEx -@ Rs. 0.2 Cr/year) for 1 CAAQMS proposed under NCAP
CB1.2	Manual Stations	02 Manual Stations are already installed and functional in PTC and Hindu College. 01 station is proposed to be installed	1	NA	No	1	Number	_	List of locations	Rs. 8.96 lac / year	Rs. 8.96 lac	Rs. 8.96 Lac/year	Rs. 25 Lac
CB3	**Assessment of sources**												
CB3.1	Emission Inventory	Emission Inventory based on available data is under progress and shall be completed by June 2021	Ongoing	Dec-20	Jun-21	NA	Yes	_	NA	Rs. 6,19,500/- (combined for rapid SA/CC study)	Rs. 6,19,500/-	Rs. 3,72,000/-	Rs. 80 Lac (for comprehensive SA/CC study)
CB3.3	Source Apportionment Study	SA/CC study based on available data shall be completed by June 2021	Ongoing	Dec-20	Jun-21	NA	Yes	_	NA	Rs. 6,19,500/- (combined for rapid SA/CC study)	Rs. 6,19,500/-	Rs. 3,72,000/-	Rs. 80 Lac (for comprehensive SA/CC study)
CB4	**Training & Capacity Building**												
CB4.3	Enforcement Units	Enforcement units are functional and a part of regular activity	NA	As regular activity	No	Ongoing	Yes/No	NA	NA	NA	NA	NA	NA
CB4.4	Organization of meeting of District Environment Committee for sensitizing the Line Departments for advance preparedness of implementation of Action Plan and following action points	District level committee under the Chairmanship of Mistrict Magistrate is functional and meetings are held on monthy basis for reviewing the inplementation of City Clean Air Action Plan. DEC meetingsdurin the last quarter held on the following dates: 28.01.2020, 02.03.2020, 09.10.2020	NA	Regular activity	No	12		NA	NA	NA	NA	NA	NA
CB5	**Emergency Response System**	1. GRAP is applicable in the city and monitoring is done on a regular basis by DEC. 2. For the purpose of ERS to be developed by PCB, State Disaster Management Authority and Meteorological Department as per the order of Hon'ble NGT dated 20.11.2019, the disaster Management Authority has requested for development of a guideline by NDMA. The matter also reviewed by CS,GoUP and a letter has been sent to NDMA, CPCB and MoEF&CC for issuance of a guideline for development of ERS for severe levels of air pollution. The response of MoEF&CC, CPCB & NDMA is awaited.	Regular Activity	1. As Regular activity 2. Timeline for iussuance of Guidelines to be provided by NDMA, MoEF& CC & CPCB	1. No 2. Yes	Ongoing		1	Letter dated 22.12.2020 written by the State to NDMA, CPCB & MoEF&CC	Not Needed	NA	NA	NA

PUBLIC OUTREACH

Action Point Code	Action Point	Present Status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field Type	Attachment	Attachment Contents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
PO1	**Public Outreach**												
PO1.1	Daily Air Quality Public Information Dissemination System	All the 1 CAAQMS are connected to CPCB server and real time data on Air quality is being made available on Sameer App.	Real time AQI on Sameer app	15 days and thereafter as regular activity	No	Regular activity	Yes/No		NA	NA	NA	NA	NA
PO1.5	Launch mobile app to update public about status of air quality	AQI status is available on Sameer App and other than this, AQI bulletin is published on UPPCB's website on regular basis	Mobile App	30 days	NO	Completed			NA	NA	NA	NA	NA
PO2	**Public Greivance Redressal System**												
PO2.1	App Based System	Swachh Vayu App has been developed and is operational since June 2020. The status of complaints received as on 01.01.2021 : Received - 0 Resolved - 0 Pending - 0	Swaccha Vayu App	30 days	No	Completed	Number		NA	NA	NA	NA	NA

Road dust & C&D

Action Point Code	Action Point	Present status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field Type	Attachment	Attachment Contents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
RD1.1	Immediate lifting of solid waste generated from disilting and cleaning of municipal drains for its disposal	Being done by NMM as regular activity in all 70 wards	NA	Regular activity	No	Ongoing Process	Text	No	NA	NA	NA	NA	NA
RD1.2	Maintain potholes free roads	MDA- 12 No. Zonal roads and internal roads. Length of Road- 98.10 KM Nagar Nigam – 25 No. Roads Length of Road- 2.675 KM	NA	90 days & as regular activity afterwards	No	Completed	Number	-	-	MDA- Rs. 1.63 Lakh Nagar Nigam- Rs.343.66 Lac	MDA- Rs. 1.63 Lakh Nagar Nigam- Rs.343.66 Lac	MDA- Rs. 1.63 Lakh Nagar Nigam- Rs.343.66 Lac	NA
RD1.3	Regular cleaning of street surfaces and spraying of water to suppress dust.	Road washing & night sweeping is being carried out as regular activity.A total of 500 Km of roads have been covered by water sprinkling using 19 water tankers during Oct- Dec 2020	NA	180 days	No	Completed	Text	No	NA	Rs. 18.00 lakh	Rs. 18.00 lakh	NA	NA
		By Forest and other Deptt.- No. of plantation is 2044110 (Against target 2044015 in Year 2020) By Nagar Nigam- No. of Plantation is 7172 (Year 2019) and 35300 in year 2020	NA	90 days	No	completed	Yes/No	No	NA	Nagar Nigam- RS. 68.40 Lac Foret Department- 31.71 Lakh	68.40 lac. (Nagar Nigam) 31.71 Lakh (Forest Department)	68.40 lac. (Nagar Nigam) 31.71 Lakh (Forest Department)	NA
		5 major Roads length 40 kms by 01 Mechanical Sweeping Machine/Week	NA	Ongoing activity	No	Ongoing activity	-	-	-	NA	NA	NA	NA
		40 km of 05 major roads washed by using 05 Tankers.	NA	From 15th October, 2020	No	Ongoing activity	-	-	-	NA	NA	NA	NA
RD1.4	Black-topping of unpaved road	No. of metalled roads-02 Length of roads- 0.950 KM	0.95	180 days	No	Completed	Number	-	-	Rs. 64.00 Lakh	Rs. 64.00 Lakh	NA	NA
RD1.6	To take appropriate action to remove road dust/silt regularly by using mechanical sweepers	40 Km /Week mechanical sweeping and washing of roads	NA	180 days	No	Completed	Number	-	-	Rs. 18.00 lakh	Rs. 18.00 lakh	Nil	NA
RD1.7	End-to-end paving of the road	No. of Stretches-02 Length- 0.868 KM	0.868 km	180 days	No	Completed	Text	No	NA	Rs. 18.00 lakh	Rs. 18.00 lakh	NA	NA
RD1.9	Introduce water fountain at major traffic intersection	02 water fountains are functional at following prime locations to curb air pollution-1. Peeli Kothi 2. Chaudhary Charan Singh Chowk Further projects are to be implemented under smart city project.	.	90 days	As per smart city project	NA	Number	No	NA	Rs 5.00 Lac.	Rs 5.00 Lac.	Rs 5.00 Lac.	NA

Action Point Code	Action Point	Present status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field Type	Attachment	Attachment Contents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
RD1.10	Widening of Roads	1. 1796 meter road work done on 25 Roads- Widening completed. 2. Govind Nagar Foot over Bridge 3. Construction of Over Bridge on railway track (Locoshed Bridge) Completed	NA	1. 90 days 2. March 2023 3. December 2020	1. No 2. No 3. No	NA	Text	No	NA	1. Rs. 810.44 Lac for roads 2. Rs 6.3 Cr. for Govind Nagar Foot Over Bridge 3. 39 Cr	1. Rs. 810.44 Lac for roads 2. Nil for Govind Nagar Foot Over Bridge 3. 39 Cr	1. Rs. 810.44 Lac for roads 2. Nil for Govind Nagar Foot Over Bridge 3. 39 Cr	NA
RD1.11	Improvement of infrastructure for decongestion of road.	3 road completed out of 7 road.	NA	360 days	Mar-21	Under Process	Text	No	NA	152.6 Cr	152.6 Cr	152.6 Cr	NA
RD1.14	Identify road stretches with high dust generation	5 Roads identified	NA	October 2020	No	Completed	Number		NA	Rs 80,000	Rs 80,001	Rs 80,002	Nil
RD1.15	Create Proper Pedestrian Infrastructure	Being implemented under Smart City Project as follows- Pedestrian infrastructures: The proposed ABD area will have 15 Km pathways costing ₹10.50 Cr. starting at civil lines, passing through District hospital, Jigar colony, Ramganga Vihar ending at Wave Mall with ramps for universal accessibility, Zebra crossing, Pelican accessibility, Zebra and Puffin crossings.	NA	180 days	Mar-23	Under Process	Text	No	NA	₹10.50 Cr.	0	NA	NA
RD1.16	All the canals/nullah's side roads should be brick lined. Proper plantation also carried out.	In Distt. Moradabad 209.97 km road already constructed on canal side by irrigation department. All The canals are almost 15 to 20 Km from the Moradabad City. Target for Plantation for 8200 which was achieved 100% on 05/07/2020	NA	360 days	No	Completed	Text	No	NA	NA	NA	NA	NA
RD2	**Creation of green cover**												
RD2.2	Creation of green buffers along the traffic corridors and their maintenance	By Nagar Nigam- No. of Plantation is 7172 (Year 2019) and 35300 in year 2020	NA	90 days	No	completed	Text	No	NA	Nagar Nigam- RS. 68.40 Lac	68.4 lacs	68.4 lacs	NA
RD2.3	Necessary changes in byelaws- Greening of open areas, gardens,commun ity places, schools and housing societies	No. of plants= 138950 in open areas, gardens, community places, schools and housing societies	NA	90 days	No	completed	Yes/No	No	NA	Rs. 31.71 Lakh	18.95 Lakh	18.95 Lakh	__
RD2.5	Builders should leave 25%/33% area for green belt in residential colonies to be made mandatory.	In the mda area maps are being approved as per the provisions of "MDA bhavan nirman evam vikas upvidhi"	NA	Ongoing activity	No	Completed	Yes/No	No	NA	NA	NA	NA	NA

Action Point Code	Action Point	Present status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field Type	Attachment	Attachment Contents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
RD2.7	Implementation of maintaining at least 33% forest cover area in the city in master plan.	By Forest and other Deptt.- No. of plantation is 2044110 (Against target 2044015 in Year 2020) By Nagar Nigam- No. of Plantation is 7172 (Year 2019) and 35300 in year 2020	NA	90 days	No	completed	Yes/No	No	NA	Nagar Nigam- RS. 68.40 Lac Foret Department- 31.71 Lakh	68.40 lac. (Nagar Nigam) 31.71 Lakh (Forest Department)	68.40 lac. (Nagar Nigam) 31.71 Lakh (Forest Department)	NA
C&D1	**Construction Activities**												
C&D1.1	Ensure transportation of construction materials in covered vehicles	Challans are being done by RTO. In fin year 2020-21 total 116 challans have been done of Rs 55000/- as compounding fees	NA	15 days , and thereafter, continue as regular activity.	No	Ongoing	Number			NA	NA	NA	NA
C&D1.2	Strict enforcement of CPCB guidelines for construction (use of green screens, side covering of digging sites, etc.)	1. UPPCB has launched dustapp www.upecp.in/dustapp for the purpose of dust control self audit and a public notice was issued u/s 31A of Air act in the newspaper and through e-advertisement for the same 2. The app is functional since October 2020 and 03 construction projects have registered on dust app portal.	NA	31.12.2021	No	NA	Text	No	NA	NA	NA	NA	NA
C&D1.3	Restriction on storage of construction materials along the road.	Regular activity by NMM/MDA	NA	31-03-2020	No	Ongoing	Number	-	-	NA	NA	NA	NA
C&D1.4	Covering of construction site.	Directions in these lines has been issued to Contractors and Group Housing Societies	NA	15 days , and thereafter, continue as regular activity	No	Ongoing	Number	-	-	NA	NA	NA	NA
C&D1.5	To create separate space/zone to handle solid waste, C&D waste and other waste in the city	C & D Waste is used on Construction site and remaining Waste send to Tranching Ground Rampur for future use.	NA	31-12-2021	No	Ongoing	Number	No	NA	NA	NA	NA	NA
C&D1.8	Enforcement of Construction and Demolition Waste Rules	No such demolition of old structure has been reported in the area maintained by MDA Moradabad in the last three months.	NA	15 days , and thereafter, continue as regular activity	No	Completed and continuing as regular activity	Text	No	NA	NA	NA	NA	NA
C&D1.9	Control measures for fugitive emissions from material handling-conveying and screening operations	Control measures for fugitive emissions from material handling-conveying and screening operations through water sprinkling, curtains, barriers and dust suppression units are being taken.	NA	15 days , and thereafter, continue as regular activity	No	Ongoing	Text	No	NA	NA	NA	NA	NA
C&D1.13	Promote recycling of construction and demolition waste.	1. Process of E-tender is under process for installing of mobile C&D waste processing plant by Nagar Nigam. 2. C& D Plant proposed under smart City Project	1. One 2. One	1. March 2021 2. March 2023	1. No 2. No	NA	-	-	-	1. 50 Lakhs 2. 8 Cr	1. 50 Lakh 2. Nil	Nil	NA

Vehicles

Action point code	Action point	Present Status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field Type	Attachment	Attachment Contents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
VE1	**Improve and strengthen PUC programme**												
VE1.1	Number of PUC centers in the city	49 PUC Centres are the district	NA	180 days	No	Completed	Number	No	NA	Nil	Nil	NA	NA
VE1.2	Regular checking of Vehicular emission and issue of Pollution under Control Certificate (PUC)	Checking of Vehicular emission and A total of 176000 PUCs have been issued during the FY 20-21.	NA	180 days	No	Regular activity	Number	-	-	Nil	Nil	NA	NA
VE1.4	linking of PUC centres with remote server and eliminate manual intervention in PUC testing.	All the PUC centres are onlineand linked with VAHAN portal	NA	180 days	No	Completed	Number	-	-	Nil	Nil	NA	NA
VE3.1	Use of off-peak passenger travel times to move freight and restrict the entry of heavy vehicles into cities during the day to continue	Completed and also regular activity	NA	44561.0	No	Completed	Text	No	NA	Nil	Nil	NA	NA
VE3.4	Check overloading: Use weigh-in-motion bridges / machines (WIM) and Weigh bridges at entry points to the city to check the payload of commercial vehicles. As per the CMVR, a penalty of 10 times the applicable rate for overloaded vehicles is applicable. As per notification dated 25.9.2018 of Ministry of Road Transport and Highways, Govt of India, the overloaded vehicles are liable to pay 2 to 10 times of base rate of fees as fee applicable. Under the provisions of M V Act 1988, the penalty of overloading is Rs 20000 plus Rs 2000.00 per ton of overloading.	Regular Enforcement being ensured. For a period of 01.10.2020 to 31.12.2020, overloading fee / Fine of Rs 56.00 lakh imposed on 862 defaulters.	NA	180 days	No	Completed	Number (2)	-	-	Nil	Nil	NA	NA
VE4	**Clean fuel and fuel Quality**												
VE4.1	Check on fuel adulteration and random monitoring of fuel quality data	28 Retail Outlet Checked	28	NA	No	Ongoing	Number	-	-	NA	NA	NA	NA
VE4.2	Alternative clean fuel policy for vehicle	5 Retail Outlet Supply CNG Gas. 9321 PNG Connection Holder Consumption of GAS 155 SCM Per Day	28	NA	No	Ongoing	Number (2)	No	NA	NA	NA	NA	NA
VE 4.4	Use of Bioethanol in the city/urban transport system/waste to energy.	As now no such proposal in the city.	NA	360 days	In accordance with Policy timeline.	NA		-	-	NA	NA	NA	NA
VE5	**Parking Management**												
VE5.1	Prevent parking of vehicles in the non-designated areas	No. of vehicles found: 1381 No. of vehicles penalized:1265 Amount (Rs) received as penalty:552500	NA	As regular activity	No	Ongoing	Number (2)	-	-	NA	NA	NA	NA
VE5.2	Development of Multi-layer parking	No multilevel parking facility available in Moradabad city. No. of parking-46 capacity-600 cars	NA	360 days	No	Completed	Number	No	NA	Rs. 70 lacs. per 100 car parking.	NA	NA	NA
VE5.3	Penalise parking of vehicles in non designated areas	No. of vehicles found: 1381 No. of vehicles penalized:1265 Amount (Rs) received as penalty:552500	NA	As regular activity	No	Ongoing	Number	-	-	NA	NA	NA	NA
VE6	**Strengthening of Public Transportation**												
VE6.5	Introduction of new electric buses (with proper infrastructure facilities such as charging stations) and CNG buses for public transport which will reduce plying of private vehicles on road and help to curb tail-pipe emissions.	CHARGING STATION IS PROPOSE D UNDER SMART CITY PROJECT.	NA	360 days	As per smart city project timeline	NA	Number (3)	-	-	Rs. 12.1 Cr	NA	NA	NA
VE6.7	Steps for promoting battery operated vehicles like Erickshaw/ECart	THE BATTERY VEHICLES ARE BEING REGISTERED WITH WAIVER OF PERMIT AND TAX AS PER THE GOVT. POLICY. No. of battery-operated vehicles are 4238.	NA	120 Days	No	Completed	Text	No	NA	Rs. 15 Lacs	NA	NA	NA
VE7.	**Traffic Congestion**												
VE7.2	Synchronize traffic movements/Introduce intelligent traffic system for lane-driving	One ITMS Sector is to be implemented under Smart city project.	NA	180 days	As per smart city project	NA	Text	No	NA	NA	Nil	NA	NA

Action point code	Action point	Present Status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field Type	Attachment	Attachment Contents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
		Following traffic congestion hotspot have been identified in Moradabad: 1) From starting of Loco shed bridge to end by Locoshed Bridge. 2) Eidgah Road (4 Lane). 3) From GalsaheedChauraha to Peerzada Road, (Prince Road). 4) From Indian Store Near Neem ka Piyau to Av Handicrafts (Amroha Road). 5) From Mandi Chawk to Quality Medical Store Peer gali, Bazigaran Street. 6) From Kamal Kumar Vijay Kumar Bankers and Jwellers to Faizganj Government College Road (Mandi Chowk).	NA	17-22 August, 2020	No	Completed	-	-	-	NA	NA	NA	NA
		Direction issued u/s 31A of Air Act for preparation & implementation of Interim Traffic Decongestion Plan	NA	90 days	No	NA		NA		NIL	NIL	NIL	NR
VE7.3	Prepare plan for construction of diversion ways/ bypasses to avoid congestion due to nondestined vehicles.	Moradabad bypass Completed	NA	360 days	No	NA	Number	No	NA	152.6 Cr	NA	NA	NA
VE8	**Launch Public awareness campaign for air pollution control, vehicle maintenance, minimizing use of personal vehicle, lane discipline, etc.**	in this financial year 3 road safety weeks have been organized . Various transport Unions aere involved and several pragrams are being carried out trough online as well as offline mode also. Mater trainer has been deployed for trainig school teachers.	NA	As regular activity	No	Ongoing	Text	No	NA	NA	NA	NA	NA
VE11	**Phase out old vehicles and vehicle scrappage policy**												
VE11.3	Enforcement of law against visibly polluting vehicles: remove them from road, impose penalty, and launch extensive awareness drive against polluting vehicles.	Transport department Number of vehicles checked: 17000 Number of vehicles penalized: 15 Traffic police deptt. No. of vehicles found: 1381 No. of vehicles penalized:1265 Amount (Rs) received as penalty:552500	NA	As regular activity	No	Ongoing	Number	-	NA	Nil	Nil	NA	NA
VE11.4	Initiate steps for retrofitting of particulate filters in diesel vehicles, when BS-VI fuels are available.	Only BSVI vehicles are beig registered since April 2020	NA	360 days	No	BS VI fuel being supplied.	Number(2)	-	-	NA	NA	NA	NA
VE12	**NMT**												
VE12.1	Introducing cycle tracks along with the roads	Plan put in DPR of Smart City	NA	360 days	As per smart city project	NA	Number	-	-	NA	NA	NA	NA

INDUSTRIES

Action point code	Action point	Present Status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field Type	Attachment	Attachment Contents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
IP1	**Industrial air pollution control**												
IP1.2	Action against non-complying industrial units	Details of action taken against non-complying brick kilns till 31.12.2020 Show Cause Notice -7 /Closure Order Issued - 136 Prosecution - 4 There has been no non-compliance in any other industry during the last quarter (Oct-Dec 2020)		Regular activity	No	Ongoing Process	Number (2)	-	-	Nil	Nil	NA	NA
IP1.7	Identification of air polluting industries and their regular monitoring including use of designated fuel	Total air polluting units identified in Moradabad are 12. All units have provided air pollution control systems and/ or stack height as per E.P.Act.Regular Monitoring done by UPPCB and District Level Task ForceTotal Reguar Monitoring done by UPPCB and District Level Task Force. No operational unit is found using non designated fuel.	Regular Activity	Regular activity	No	Completed	Text	No	NA	Nil	Nil	NA	NA
IP1.9	Fugitive emission control	All the identified 12 industrial units have air pollution control measures for control of fugitive emissions.	NA	15 days, and thereafter, continue as regular activity	No	Completed	Text	No	NA	Nil	Nil	NA	NA
IP1.10	Ensuring installation/Up-gradation and operation of air pollution control devices in industries	All the 12 identified air polluting units have set up adequate air pollution control systems.Completed	NA	60 days	No	Completed	Text	No	NA	Nil	Nil	NA	NA
IP1.11	Action/closure against defaulting/unauthorized industrial units.	Regular Enforcement ensured. Closure order issued against 110 unauthorized defaulter unit under Air Act 1981. In addition, Board has recommended to District Administration and MDA for action against 80 unauthorized units.found functional in Residential areas.	NA	Regular activity	No	Ongoing Activity	Number	-	-	Nil	Nil	NA	NA
IP1.12	Ensuring emission standards in industries	All the identified 12 industrial units have air pollution control measures for control of stack and process emissions. The emissions are being monitored either by Board or through NABL accreditated Lab.	NA	Regular activity	No	Ongoing Activity	Text	No	NA	Nil	Nil	NA	NA
IP1.13	Disposal of all non-hazardous wastes into the designated dumping sites	Total 190 units have been identified as hazardous waste generating units. Total hazardous waste 40 MT per month is disposed through authorized TSDFs. The non hazardous waste component comprising of Plastic waste is disposed as per provisions of Plastic Waste Rules, other recyclables like Paper, Metal , Glass are recycled or reused and ETP sludge from activities not covered under schedule of Hazardous Waste Rules is disposed on land.	NA	Regular activity	No	Ongoing Activity	Number (2)	No	NA	Nil	Nil	NA	NA

Action point code	Action point	Present Status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field Type	Attachment	Attachment Contents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
IP1.26	Bank guarantee should be taken for the compliance of conditions imposed in CTO/CTE for control of Environmental Pollution from industries.	Bank guarantee is being taken for the compliance of conditions imposed in CTO/CTE for control of Environmental Pollution from industries. Inspection and verification of compliance of conditions imposed in CTE/CTO is regularly carried out by UPPCB. Bank Guarantees are taken from Units at the time of issuing of CTE. BG is equivalent to 10% of the cost of Pollution control Systems up to maximum of Rs. 10,00,000/- Bank guarantee is forfeited in case the unit is found to be in violation of conditions of CTE/CTO. Regular inspections are done to ensure same No. of Units furnishing BG=07	NA	60 days, and thereafter, regular activity	No	Ongoing Activity	Yes/No	-	-	Nil	Nil	NA	NA
IP3	**OCEMS in Industries**												
IP3.2	Implement Continuous Emission Monitoring System (CEMS) across all targeted and applicable polluting industry	completed	6	60 days	No	Completed	Number	-	-	Nil	Nil	NA	NA
IP3.3	Development of mobile facility/van for continuous ambient air quality monitoring for different localities.	To be considered under Smart City Project.	NA	360 days	As per implementation timeline of Smart City project.	NA	Yes/No	No	NA	Rs. 93.2 Lac	Nil	NA	NA
IP5	**Control of air pollution from Brick kilns**												
IP5.2	identification of brick kilns and their regular monitoring including use of designated fuel and closure of unauthorized units.	Total no. of brick kilns - 359 Defaulter - 203 Closure issued - 136 Showcause issued - 7 Notices issued - 49 Prosecution - 4 Selfclosed - 1 Converted to Zigzag - 0	NA	60 days	No	Ongoing	Yes/No	No	NA	Nil	Nil	NA	NA
IP5.3	Conversion of natural draft brick kilns to Force/ induced draft.	No. of Kiln converted to Zigzag - 0	NA	360 days	No	NA	Number (2)	-	-	NA	NA	NA	NA
IP11	**Control of air pollution from generator sets**												
IP 11.6	Monitoring of DG sets and action against violations. Fine should be imposed on defaulters.	Orders issued form the level of CS GoUP for imposition of fine ahgainst polluting DG sets	NA	30 days	No	Completed	-	-	-	NA	NA	NA	NA

WASTE AND BIOMASS- DUMPING AND BURNING

Action point code	Action point	Present Status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field Type	Attachment	Attachment Contents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
BB1	**Biomass Burning**												
BB1.9	Awareness for controlling of burning of agricultural waste and crop residues.	Regular IEC Activities and behavioural change, awareness programs are being conducted along with the citizen participation. 34 incidents of stubble burning found from 1.10.2020 to 30.11.2020.	NA	Regular activity	No	Completed	Text	No	NA	NA	NA	NA	NA
BB1.7	Regular collection and control of municipal solid wastes.	1. There are total 70 wards in Moradabad Municipal Corporation. For 100% door to door waste collection, 32 wards are being cattered by M/s SRMT company where as 38 wards are being covered by Nagar Nigam itself. However the selection of agency for 38 wards is under progress. For regular disposal of MSW in the city, Solid waste processing facility of 400 TPD is operational since 23.10.2020. 2. Treatment and Disposal of legacy waste, approx 3.0 lakh ton, has also been started since 20th december 2020.		1. Completed 2. March 2022	No	Ongoing	Number (2)	-	-	1. Not needed 2. 3 Cr	1. NA 2. 3 Cr	0	NA
BB1.8	Providing Organic Waste Compost machines , decentralization of processing of Waste, dry waste collection centers.	The capacity of waste to compost plant is installed 400 TPD, out of which the processing is being done of approx 200TPD. The facility has been made functional since October 2020. The toal legacy waste in Moradabad is reported approx. 3 Lakhs ton and the remediation work has been started since December 2020 by M/s Environ Organic Works And Suppliers. Processing plant and the legacy waste are situated at Trenching Ground, Rampur road Moradabad. Door to door collection 100% is being practiced.The centralized processing plant has been made functional along with the MRF at the same site for the dry waste processing.	NA	90 days	No	Completed	Number (3)	No	NA	1. Rs 33 Lakh for MRF. 2. 3 Cr for legacy waste	1. Rs 33 Lakh for MRF. 2. 3 Cr for legacy waste	1. Rs 33 Lakh for MRF.	NA
BB1.11	Dead Bodies of Animals should be disposed through proper treatment facility like rendering plant etc	Planning to install for rendering plant at the place where cattle are being disposed. At present disposal done through burial in deep pits at identified place E-tendering is under process of rendring Plant	NA	360 days	Being enforced by Nagar Nigam.	NA		-	-	Not Needed	NA	NA	NA
BB1.1	Regular check and control of burning of municipal solid wastes	Ongoing as regular activity.	NA	90 days	No	Ongoing	Number	-	-	Not Needed	NA	NA	NA
BB1.3	Identify Garbage burning locations and	No garbage burnng lovcations found	NA	90 days	No	Ongoing	Number	No	NA	Not needed	NA	NA	NA

Action point code	Action point	Present Status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field Type	Attachment	Attachment Contents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
BB1.10	No plot should be left open more than 02 years and planting of trees must be mandatory on vacant plots.	MDA has already sold its almost entire property. The vacant plots now belong to indivisual owners. MDA do not have any legal rights to plant in other's property/vacant plots of individuals. Nagar Nigam Moradabad Once identified, such plots should be sprinkled or alternate measures for dust suppression shall be initiated.	NA	90 days	No	Completed	Number (2)	No	NA	NA	NA	NA	NA
BB1.6	Construction of advanced waste management Site.	legacy waste Plant is started from 20th december 2020. and Solid waste plant is started since 23-10-2020 to collect fresh waste and processing.		44926.0	No	Completed	Yes/No	No	NA	85.00 lac	85.00 lac	NA	NA
BB 1.12	Door to Door collection of segregated waste by agency and then its disposal directly in plant without dumping it on land.	Door to door collection is being done by Authorised company to collect waste in and dumping it on Trenching ground Proccessing plant.	NA	90 days	No	Completed	Yes/No	No	NA	94 Lac	94.00 lac	94 Lac	NA
BB1.5	Launch extensive drive against open burning of bio-mass, crop residue, garbage, leaves, etc.	All the officers, zonal sanitary officers, CSFI and SFIs are authorized to impose fines on person responsible to stringently enforce/stop garbage burning in landfills and other places.A fine of Rs. 12500 has been imposed and fine of Rs. 10000 has been collected as penalty/fine in the last financial year 2019- 2020	NA	90 days	No	Ongoing	Yes/No	No	NA	Rs. 5000 per Unit	NA	NA	NA
BB1.4	Prohibition/complete ban on garbage burning.	a) A ban on burning of agriculture waste and crop residue has been imposed by the Environment Department under provisions of Air act on 28.10.2015. b) Govt. order dated 10.02.2017 has been issued by the Department of Agriculture to ensure the use of combined harvesting machine and straw ripper with binder to restrict burning of agricultural residual waste. c) A scheme of "Promotion of Agriculture Mechanization for In-Situ management of crop residue is being run since financial year 2018-19 with the support of Government of India. d) There has been 36% reduction in burning incidents in year 2019 compared to year 2018, 52% less as compared to year 2017 and 56% less as compared to year 2016. The State will take all steps to prevent the stubble burning completely in the State in the next paddy harvesting season. Additionally, an order dated 05.01.18 has been issued by UPPCB for using a minimum 20% of bio briquette as fuel in the boiler depending upon its availability	NA	180 days	No	Ongoing	Yes/No	No	NA	Nil	NA	NA	NA

Action point code	Action point	Present Status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field Type	Attachment	Attachment Contents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
BB1.2	Defaulters for open burning to be imposed fines	A fine of Rs. 12500 has been imposed and fine of Rs. 10000 has been collected during Oct- Dec 2020 on defaulters against open burning	NA	90 days	No	Ongoing	Number			Not Needed	NA	NA	NA
BB3	Proper collection of Horticulture waste and its disposal following composting-cumgardening approach	32 composting pit	NA	90 days	No	Completed	Number	No	NA	Not needed	NA	NA	NA
BB4	Recycling plants for dry waste.	Recycling of dry waste plant is in operation at Trenching Ground, Rampur road moradabad	NA	44926.000	No	Completed	Number	No	NA	NA	NA	NA	NA
BB6	**Check/stop on Stubble Burning**	Strict vigilance was carried out during the stable burning season.	NA	180 days	No	Ongoing	Number Yes/No	No	NA	Nil	Nil	NA	NA
BB10	**Landfill fire**												
BB10.1	Proper management of landfill sites to prevent spontaneous fire	100% door to door waste collection is being practiced in all the 70 wards. For regular disposal of MSW in the city, Solid waste processing facility of 400 TPD is operational since 23.10.2020. Regular monitoring being done by local body to prevent any possibility of spontaneous fire.	NA	NA	No	Dec-21	Number Text	No	NA	Nil	Nil	NA	NA
BB10.2	Adopt roadmap for zero landfill policy to promote decentralized waste segregation, reuse and recycling	The centralized solid waste processing plant has been made functional along with the MRF at Rampur road for the dry waste processing. However, the city is committed to work with the 3R Principles for which the decentralised waste processing techniques are being identified.	NA	NA	No	Dec-21	Text	No	NA	Nil	Nil	NA	NA
BB11	**Fire crackers—regulate to control their usage**	As per Hon'ble Supreme Court's directions, use and sale of fire crackers was totally banned during this diwali in Moradabad.	NA	NA	No	Nov-20	-	-	-	Nil	Nil	NA	NA
DF1	**Domestic Fuel**												
DF1.9	Shift to LPG from solid fuel & kerosene for domestic applications	95.44% target completed of LPG Connection. The Kerosene Supply is Closed March 2020.	NA	Regular Activity	No	Regular Activity	Number	-	-	NA	NA	NA	NA

AIR QUALITY DATA

Action Code	Action Point	Field type	Attachment	Jan-20	Feb-20	Mar-20	Apr-20	May-20	Jun-20	Jul-20	Aug-20	Sep-20	Oct-20	Nov-20	Dec-20	Attachment Contents
AQ1.1	Monthly averages for PM2.5 (In µg/m3)	Number (12)		NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	-
AQ1.2	Monthly averages for PM10 (In µg/m3)	Number (12)		288.50	268.50	299.00	-	125.00	136.50	151.00	158.50	204.00	205.00	262.50	239.00	-
AQ1.3	Monthly averages for SO2 (In µg/m3)	Number (12)		32.00	25.50	18.50	-	12.00	13.00	15.50	19.00	15.50	22.50	24.37	30.50	-
AQ1.4	Monthly averages for NO2 (In µg/m3)	Number (12)		52.50	42.50	28.00	-	18.50	18.50	22.00	24.00	27.50	35.50	41.00	45.00	-
AQ1.5	Annual averages for PM2.5 (In µg/m3)	Number (1)		NA												-
AQ1.6	Annual averages for PM10 (In µg/m3)	Number (1)		212.50												-
AQ1.7	Annual averages for SO2 (In µg/m3)	Number (1)		20.76												-
AQ1.8	Annual averages for NO2 (In µg/m3)	Number (1)		355.00												-
AQ1.9	Monthly Meterological Data		Yes	NA												-

Basic Information

Name of Non Attainment City	**NOIDA**
Sate/ Union Territory	UTTAR PRADESH
Name of Nodal Officer at PCB/ PCC	Chief Environmental Officer, Lab
Email Id	ceolab@uppcb.in
Contact Number	91-5222720832
Date till which progress is submitted	31-12-2020

Action Point Code	Sector	Total Number of Actions	Number of Actions Completed	Number of Actions Under Porgress
CB	**CAPACITY BUILDING, MONITORING NETWORK AND SOURCE APPORTIONMENT**	**8**	**8**	**0**
PO	**PUBLIC OUTREACH**	**7**	**7**	**0**
RD/ C&D	**ROAD DUST AND CONTRUCTION & DEMOLITION**	**24**	**20**	**4**
VE	**VEHICLES**	**26**	**24**	**2**
IP	**INDUSTRIES**	**19**	**19**	**0**
BB/DF	**WASTE AND BIOMASS- DUMPING AND BURNING**	**19**	**18**	**1**
AQ	**AIR QUALITY DATA**	**9**	**8**	**1**

CAPACITY BUILDING, MONITORING NETWORK AND SOURCE APPORTIONMENT

Action Point Code	Action Point	Present Staus	Target	Target date	Deviation from Approved Action Plan Target	Annual Target	Field type	Attachment	Attachment Contents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
CB1	**Insatllation & Commissioning of Monitoring Stations**												
CB1.1	CAAQMS	Completed, 05 CAAQMS installed (4 in Noida and 1 in Gnoida)	NA	360 days	No	Completed	Number	NA	NA	NA	NA	NA	NA
CB1.2	Manual Stations	Completed, 04 Manual Stations installed	NA	360 days	No	Completed	Number	NA	NA	NA	NA	NA	NA
CB3	**Assessment of sources**												
CB3.1	Emission Inventory	Rapid SA/EI & CC study has been alloted to IIT kanpur and the expected timeline for completion is June 2021. Noida has also been selected by CPCB for conduting joint comprehensive study and the details on timeline and funds shal be provided by CPCB.	EI study	4 years	No	NA	Yes	NA	NA	Rs. 6.2 Lac (combined for EI and SA) study)	Rs. 6.2 Lac (combined for EI and SA) study)	3.72 Lac (combined for EI and SA)	NA
CB3.3	Source Apportionment Study	Rapid SA/EI & CC study has been alloted to IIT kanpur and the expected timeline for completion is June 2021. Noida has also been selected by CPCB for conduting joint comprehensive study and the details on timeline and funds shal be provided by CPCB.	Rapid SA study	4 years	No	NA	Yes	NA	NA	Rs. 6.2 Lac (combined for EI and SA) study)	Rs. 6.2 Lac (combined for EI and SA) study)	3.72 Lac (combined for EI and SA)	NA
CB4	**Training & Capacity Building**												
CB4.1	Training & skill development of public officals	Road Safety Week was organised in the month of November in NOIDA	NA	As regular activity	No	Ongoing	Yes/No	NA	NA	Rs. 10,000	NA	NA	NA
CB4.2	Infrastructure development (Laboratory/ AQM Cell	AQM cell in UPPCB HQ in Lucknow and Air Lab in RO office at Ghaziabad have already been established and are functional	Already established	30 days	No	NA	Yes/No	NA	NA	NA	NA	NA	NA
CB4.4	Organization of meeting of District Environment Committee for sensitizing the Line Departments for advance preparedness of implementation of Action Plan and following action points	District level committee under the Chairmanship of District Magistrate is functional and meetings are held on monthy basis for reviewing the inplementation of City Clean Air Action Plan. DEC meetingsdurin the last quarter held on the following dates: 11.08.2020 08.09.2020, 16.09.2020 05.10.2020, 21.10.2020 02.11.2020 16.12.2020	NA	As regular activity	No	Monthly meetings		NA	NA	NA	NA	NA	NA

Action Point Code	Action Point	Present Staus	Target	Target date	Deviation from Approved Action Plan Target	Annual Target	Field type	Attachment	Attachment Contents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
CB5	**Emergency Response System**	1. GRAP is applicable in the city and monitoring is done on a regular basis by DEC. 2. For the purpose of ERS to be developed by PCB, State Disaster Management Authority and Meteorological Department as per the order of Hon'ble NGT dated 20.11.2019, the disaster Management Authority has requested for development of a guideline by NDMA. The matter also reviewed by CS,GoUP and a letter has been sent to NDMA, CPCB and MoEF&CC for issuance of a guideline for development of ERS for severe levels of air pollution. The response of MoEF&CC, CPCB & NDMA is awaited.	Regular Activity	1. As Regular activity 2. Timeline for iussuance of Guidelines to be provided by NDMA, MoEF& CC & CPCB	1. No 2. Yes	Ongoing	NA	1	Letter dated 22.12.2020 written by the State to NDMA, CPCB and MoEF&CC	NA	NA	NA	NA

PUBLIC OUTREACH

Action Point Code	Action Point	Present Staus	Target	Target date	Deviation from Approved Action Plan Target	Annual Target	Field type	Attachment	Attachment Contents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
PO1	**Public Outreach**												
PO1.1	Daily Air Quality Public Information Dissemination System	Regular Activity, AQI data from manual monitoring station is available on UPPCB website monthly while real time data from CAAQMS is available on national portal (Sameer App) maintained by CPCB. An Air Quality Management Division has been established at UPPCB to oversee the overall air quality management activities within the state.	Daily AQI on Sameer App	15days, and thereafter, continue as regular activity	No	Regular activity	Yes/No	NA	NA	NA	NA	NA	NA
PO1.2	Social Media Platforms	Regular Activity	Dissemination of information related to air pollution	Regular activity	No	Regular activity	Yes/No	NA	NA	NA	NA	NA	NA
PO1.3	Issue public advisory for prevention and control of air polltuion	Weekly AQI bulletin is published on UPPCB website. 12 bulletins have been published during the last quarter (Oct - Nov 2020)	NA	As regular activity	No	Ongoing	Number	NA	NA	NA	NA	NA	NA
PO1.4	Deeper public engagement and consultation (workshops/ programmes in schools/ colleges)	Could not be organized due to COVID-19 pandemic situation	NA	180 days	No	Once in a year		NA		NA	NA	NA	NA
PO1.5	Launch mobile app to update public about status of air quality	AQI status of available on Sameer App and other than this, AQI bulletin is published on UPPCB's website on regular basis	NA	30 days	No	Completed		NA	NA	NA	NA	NA	NA
PO2	**Public Greivance Redressal System**												
PO2.1	App Based System	Swachh Vayu App has been developed by UPPCB and is operational since June 2020.The status of complaints received in Swachh Vayu App for Noida as on 31.12.2020 Total Complaints received:05 Total Complaints Resolved: 05	NA	30 days	No	Completed	Number	NA	NA	NA	NA	NA	NA
PO2.2	Helpline Number	Regular Activity (Noida Authority Helpline No. 0120- 2425025, 2425026 & 2425027 & Public Health Div. Related Complaint No. 9717080605)	NA	As regular activity	No	Completed	Number	NA	NA	NA	NA	NA	NA

ROAD DUST AND CONTRUCTION & DEMOLITION

Action point code	Action point	Present Status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field type	Attachment	Attachment Contents	Total Funds Allocated 2020-21	Funds released	Funds Utilized	Additional Funds Required
RD1	**Road dust**												
RD1.2	Maintain potholes free roads	95% (115 Km length of road black topped /re-surfacing in the year)	NA	90 days & as regular activity afterwards.	No	Regular activity	Number	NIL	NIL	90.00 Lakh	Rs. 50.00 Lac	Rs. 50.00 Lac	Rs. 40.00 Lac yet to be released from the allocated fund
RD1.3	Regular cleaning of street surfaces and spraying of water to suppress dust.	75% (STP water charged at Rs. 5.00/KL) (Road wash 60 K.M./day twice a week, with 55 Nos. of water tankers. 243 K.M./day Mechanical sweeping with 08 Nos. of mechnical sweepers)	NA	90 days	No	Regular activity	Text	NIL	NIL	Rs. 55.00 Cr.	Rs. 35.00 Cr	Rs. 35.00 Cr.	Rs. 20.00 yet to be released from the allocated fund
		100% (Assessment of road dust in major road of sector- 62, Noida GR. Noida expressway, sector-142, sector-129-155 road, sector-37 to Bhangel road, phase-II near NSEZ, Sector-121, Sector-50, Sector-16 to 12/22 road and Sector-50, Parthala chowk, S-129 to 155 road were found dusty.)	NA	17-22 August, 2020	No	Completed		NA	NA	NA	NA	NA	NA
		Regular Activity (Mechnical sweeping is carried out on MP-1, MP-2, MP-3, DSC, Expressway, Udyog marg, sector-74 to 78, Main road Phase-II roads total-243 K.M.)	NA	From October, 2020	No	Completed		NA	NA	NA	NA	NA	NA
		Regular Activity (55 kms/day twice a week of road night washed in this quarter)	NA	From 15th October, 2020	No	Completed		NA	NA	NA	NA	NA	NA
RD1.4	Black-topping of unpaved road	80% (115 Km length of road black topped /re-surfacing in the year)	NA	180 days	No	Ongoing	Number	NIL	NIL	Rs. 168.00 Cr.	Rs. 110.00 Cr.	Rs. 110.00 Cr.	Rs. 58.00 Cr. yet to be released from the allocated fund
RD1.6	To take appropriate action to remove road dust/silt regularly by using mechanical sweepers	75% (243 K.M./day Mechanical sweeping with 08 Nos. of mechnical sweepers)	NA	90 days	No	Ongoing	Text	NIL	NIL	Rs. 20.00 Cr.	Rs. 15.00 Cr.	Rs. 15.00 Cr.	Rs. 5.00 Cr. yet to be released from the allocated fund
RD1.7	End-to-end paving of the road	70% (25 K.M. roads have paving End-To-end in Sector-74 to Sector- 79)	NA	180 days	Mar-21	Mar-21	Number	NIL	NIL	Rs. 10.00 Cr.	Rs. 7.00 Cr.	Rs. 7.00 Cr.	Rs. 3.00 Cr. yet to be released from the allocated fund

Action point code	Action point	Present Status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field type	Attachment	Attachment Contents	Total Funds Allocated 2020-21	Funds released	Funds Utilized	Additional Funds Required
RD1.9	Introduce water fountain at major traffic intersection	100% (06 Number of water fountains are installed in Sector-12, 15A, 26, 62, 91, 150)	NA	90 days & as regular activity afterwards.	Oct-20	Oct-20	Text	NIL	NIL	Rs. 89.68 Lacs	Rs. 50.00 Lac	Rs. 50.00 Lac	Rs. 39.68 Lac. yet to be released from the allocated fund
RD1.10	Widening of Roads	30% (12 K.M. road widening work completed at Sector-142 to 145 & Sector-150 to 155)	NA	90 days	Nov-20	Nov-20	Text	NIL	NIL	Rs. 150.00 Crore.	Rs. 40.00 Cr.	Rs. 40.00 Cr.	Rs. 110.00 Cr. yet to be released from the allocated fund
RD1.11	Improvement of infrastructure for decongestion of road.	40% (Underpass- 04, Elevated roads-02, Parking-07 & widening of roads-12 K.M. have completed)	NA	360 days	No	Ongoing	Number	NIL	NIL	Rs. 500.00 Crore.	Rs. 200.00 Cr.	Rs. 200.00 Cr.	Rs. 300.00 Cr. yet to be released from the allocated fund
RD1.12	Designing and Construction of environment friendly roads	10% (01 K.M. environment friendly road constructed by using waste polythene)	NA	30 days	No	Ongoing	Text	NIL	NIL	Rs. 5.00 Crore	Rs. 0.50 Cr.	Rs. 0.50 Cr.	Rs. 4.50 Cr. yet to be released from the allocated fund
RD1.15	Create Proper Pedestrian Infrastructure	60% (03 New F.O.B. and 10 K.M. footpath constructed)	NA	180 days	Mar-21	Mar-21	Text	NIL	NIL	Rs. 1.50 Crore	Rs. 0.80 Cr.	Rs. 0.80 Cr.	Rs. 0.70 Cr. yet to be released from the allocated fund
RD1.16	All the canals/nullah's side roads should be brick lined. Proper plantation also carried out.	Completed (Green belt development by Noida Authority and brick lineer of kondli drain and Shahadra drain is done.)	NA	360 days	No	Completed	Text	NIL	NIL	NA	NA	NA	NA
RD2	**Creation of green cover**												
RD2.2	Creation of green buffers along the traffic corridors and their maintenance.	60% (205 K.M. dust fee zone developed with grassing on road side)	NA	90 days	No	Ongoing	Text	NIL	NIL	Rs. 2.00 Crore	Rs. 1.00 Cr.	Rs. 1.00 Cr.	Rs. 1.00 Cr. yet to be released from the allocated fund
RD2.3	Necessary changes in byelaws- Greening of open areas, gardens,community places, schools and housing societies	NA	NA	90 days	No	Ongoing (3 to 4 years)	Yes/No	NA	NA	NA	NA	NA	NA

Action point code	Action point	Present Status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field type	Attachment	Attachment Contents	Total Funds Allocated 2020-21	Funds released	Funds Utilized	Additional Funds Required
RD2.5	Builders should leave 25%/33% area for green belt in residential colonies to be made mandatory.	As per NOIDA guidelines	NA	Within a reasonable timeframe	No	Completed	Yes/No	NA	NA	NA	NA	NA	NA
RD2.7	Implementation of maintaining at least 33% forest cover area in the city in master plan.	75% (Total area of maintened parks-1200 Acre, Total area of maintened green belt-800 acre and road side plantation1500 acre)	NA	180 days	No	Ongoing	Yes/No	NIL	NIL	Rs. 27.00 Crore	Rs. 12.00 Cr.	Rs. 12.00 Cr.	Rs. 15.00 Cr. yet to be released from the allocated fund
C&D1	**Construction Activities**												
C&D1.1	Ensure transportation of construction materials in covered vehicles	Regular enforcement by concerned as ongoing process. Total 63 vehicles were checked and 21 defaulter in the month of Oct, Nov, Dec 2020 were challaned.	NA	180 days	No	Completed	Number	NA	NA	NA	NA	NA	NA
C&D1.2	Strict enforcement of CPCB guidelines for construction (use of green screens, side covering of digging sites, etc.)	1. UPPCB issued EC Show-cause 10 Bulding Projects under 31 A Air Act and notice issued to 35 Constructed Building 2. UPPCB has launched dustapp www.upecp.in/dustapp for the purpose of dust control self audit and a public notice was issued u/s 31A of Air act in the newspaper and through e-advertisement for the same 3. The app is functional since October 2020 and 37 construction projects have submitted online self dust control audit assessment online 4. UPPCB ha also taken initiative for installation of PTZ cameras at all the major construction sites with open access to the UPPCB server. Till now, PTZ cameras have been installed at 09 construction sites 5. Geotagging of C& D Waste alongside the roads, streets & in open plots by Physical verification is being done while collecting dust samples from major roads and streets. 6. The physical verification was done in sector-74 to 79, sector-150 to 155, sector-142 to 144, sector-63 to 69, sector-11, 12, 22, 25A. C&D waste not found other than collection centres	NA	Regular Activity	No	NA	Text	Yes	NA	NA	_	NA	NA
C&D1.3	Restriction on storage of construction materials along the road.	Total 156 inspectirons are carried out in various sectors of Noida, 104 violation found and Rs. 86.05 Lakh imposed as environmental compansation	NA	As Regular Activity	No	Ongoing	Number	NA	NA	NA	NA	NA	NA
C&D1.4	Covering of construction site.	Regular enforcement by concerned as ongoing process. Total EC of Rs. 96,34,500/- was imposed due to causing air pollution in construction activities. 03 Complaints are logged in special environment court, Lucknow.	NA	30 days	No	Ongoing	Number	NA	NA	NA	NA	NA	NA

Action point code	Action point	Present Status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field type	Attachment	Attachment Contents	Total Funds Allocated 2020-21	Funds released	Funds Utilized	Additional Funds Required
C&D1.8	Enforcement of Construction and Demolition Waste Rules	C&D Waste Processing plant of capacity 300MTD installed and in operation from Oct2020	NA	15 days, and thereafter, continue as regular activity	No	Jun-20	Text	NA	NA	NA	NA	NA	NA
C&D1.9	Control measures for fugitive emissions from material handling-conveying and screening operations	Total EC of Rs. 96,34,500/- was imposed due to causing air pollution in construction activities. 03 Complaints are logged in special environment court, Lucknow.	NA	15 days, and thereafter, continue as regular activity	No	Ongoing	Text	NA	NA	NA	NA	NA	NA
C&D1.11	Enforce restrictions on construction activities within urban airshed zones during high pollution period	No ban was imposed in this quarter as related to AQI	Implementation of GRAP	90 days	No	Completed and continuing as regular activity	Yes/No	NA	NA	NA	NA	NA	NA
C&D1.12	Frame and implement policy for segregation of construction and demolition waste and provide a network of decentralized (C&D waste segregation and collection sites across the city.	11% (13 C&D waste segregation and collection sites established and 01 C&D waste Management facility of 300 MTD is operational at sector-80)	setting up 300 TPD C&D waste management facility	15 days, and thereafter, continue as regular activity	No	Jun-20	Yes/No	NIL	NIL	Rs. 8.30 Cr.	Rs. 0.93 Cr.	Rs. 0.93 Cr.	Rs. 7.37 Cr.yet to be released from the allocated fund
C&D1.13	Promote recycling of construction and demolition waste.	11% (01 C&D waste Management facility of 300 MTD is operational at sector-80)	setting up 300 TPD C&D waste management facility	15 days, and thereafter, continue as regular activity	No	Jun-20	Yes/No	NIL	NIL	Rs. 8.30 Cr.	Rs. 0.93 Cr.	Rs. 0.93 Cr.	Rs. 7.37 Cr.yet to be released from the allocated fund

VEHICLES

Action point code	Action point	Present status	Target	Target date	Deviation from Approved Action Plan Target	Annual Target	Field type	Attachment	Attachment Contents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
VE1	**Improve and strengthen PUC programme**												
VE1.1	Number of PUC centers in the city	Total 90 PUC Centres working	NA	180 days	No	Ongoing	Number	NA	NA	NA	NA	NA	NA
VE1.2	Regular checking of Vehicular emission and issue of Pollution under Control Certificate (PUC)	4006 vehicles were checked and defaulter were challaned with recovery of penality Rs 13.65 lakh in the month of Oct, Nov, Dec 2020. Total 1,89,257 PUCC issued in oct, nov, dec 2020	NA	180 days	No	Regular activity	Number	NA	NA	NA	NA	NA	NA
VE1.4	linking of PUC centres with remote server and eliminate manual intervention in PUC testing.	100% (90 PUC centers are linked with remote server)	NA	180 days	No	Ongoing	Number	NA	NA	NA	NA	NA	NA
VE3	**Freight transport**												
VE3.1	Use of off-peak passenger travel times to move freight and restrict the entry of heavy vehicles into cities during the day to continue	100% (entry of heavy vehicles are prohibeted in Noida city area during the day time)	NA		No	Completed	Text	NA	NA	NA	NA	NA	NA
VE3.2	Provide truck rest areas/parks along national and state highways to prevent entry of trucks into cities during peak hours.	100% (Rest areas provided on easteran periferral expressway, sector-62, 63 & 150)	NA		No	Completed	Yes/No	NA	NA	NA	NA	NA	NA
VE3.3	Diversion of truck traffic	100% (Heavy vehicles are diverted via easteran periferral expressway)	NA		No	Completed	Text	NA	NA	NA	NA	NA	NA

Action point code	Action point	Present status	Target	Target date	Deviation from Approved Action Plan Target	Annual Target	Field type	Attachment	Attachment Contents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
VE3.4	Check overloading: Use weigh-in-motion bridges / machines (WIM) and Weigh bridges at entry points to the city to check the payload of commercial vehicles. As per the CMVR, a penalty of 10 times the applicable rate for overloaded vehicles is applicable.	02 weigh in motion bridges are established at toll plazas on expressway and national highways of Noida.	NA	180 days	No	Ongoing	Number (2)	NA	NA	NA	NA	NA	NA
VE4	**Clean fuel and fuel Quality**												
VE4.1	Check on fuel adulteration and random monitoring of fuel quality data	1. Weekly review meeting of Sales Managers of different oil companies with Supply Department is organized. 2. For the quality control of oil at the level of different oil companies, routine monitoring and sampling is carried out at Diesel/Petrol outlets. 3. Sharing of monitoring report from the oil company with officers of supply department is requested 4. Filter papers are available at the retail outlet for the filter paper test. Dispensing unit of pouted pulsar unit is applied at newly established retail outlets of different oil companies. Details of samples checked and no. of adulterated samples Total 15 samples collected and checked; NONE was found to be adulterated.No fuel adultration observed, NOIDA is Kerosene free area	NA	30 days	No	Ongoing	Number	NA	NA	NA	NA	NA	NA
VE4.2	Alternative clean fuel policy for vehicle	UPEV Manufacturing and Mobility Policy 2019 is introduced.	NA	30 days	No	Ongoing	Number (2)	NA	NA	NA	NA	NA	NA

Action point code	Action point	Present status	Target	Target date	Deviation from Approved Action Plan Target	Annual Target	Field type	Attachment	Attachment Contents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
VE 4.4	Use of Bioethanol in the city/urban transport system/waste to energy.	Petrol with 10% Ethanol blending is sold out through oil companies (IOCBP, HPC) at all the pumps of the district. It is being directed by MOPNG. • Each pump in the district is facilitated by VRC (Vapour recovery system) which controls the pollution from petrol vapours	NA		No	N/A		NA	NA	NA	NA	NA	NA
VE5	**Parking Management**												
VE5.1	Prevent parking of vehicles in the non-designated areas.	Regular enforcement by agencies and Total 46860 vehicles were challaned with amount of Rs 43,07,600/- in the month of Oct-Nov-Dec 2020.	NA	As regular activity	No	Ongoing	Number (2)	NA	NA	NA	NA	NA	NA
VE5.2	Development of Multi-layer parking.	100% (07 multlayer parking is in operation for capacity of 13,000 cars)	NA	360 days	No	Completed	Number	-	-	Rs. 80.00 Crore	Rs. 78.00 Crore	Rs. 78.00 Crore	NIL
VE5.3	Penalise parking of vehicles in non designated areas	Penality provisions of Rs 1000/- for 4-wheelers and Rs 300/- for two-wheelers for parking in non designated area.	NA	As regular activity	No	Ongoing	Number	NA	NA	NA	NA	NA	NA
VE6	**Strengthening of Public Transportation**												
VE6.5	Introduction of new electric buses (with proper infrastructure facilities such as charging stations) and CNG buses for public transport which will reduce plying of private vehicles on road and help to curb tail-pipe emissions.	55 Charging Stations under installation in Noida and 40 Electric Buses are operated by Noida Metro Rail Corporation	NA	360 days	No	Ongoing	Number (3)	-	-	Rs. 60 Lac for charging stations	Rs. 60 Lac	Rs. 60 Lac	NIL
VE6.6	CNG infrastructure for auto gas supply in the city and transition of public transport vehicles to CNG mode Introduction of e-buses for Public transport in metro cities	56 CNG stations in operation in district and all public transport is operating on CNG	NA	360 days	No	Completed	Number (3)	NA	NA	NA	NA	NA	NA
VE6.7	Steps for promoting battery operated vehicles like Erickshaw/ECart	5465 e-vehicles registered in GB Nagar including non-transport and transport vehicles.	NA	360 days	No	Ongoing	Text	NA	NA	Rs. 60 Lac for charging stations	NA	NA	NA
VE7.	**Traffic Congestion**												

Action point code	Action point	Present status	Target	Target date	Deviation from Approved Action Plan Target	Annual Target	Field type	Attachment	Attachment Contents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
VE7.2	Synchronize traffic movements/Introduce intelligent traffic system for lane-driving	For implementation of Integrated Security and Traffic Management System (ISTMS) for Noida City tender of amount Rs. 88.44 Crore in process.	NA	180 days	July.2021	July.2021	Text	NA	NA	Rs 88.44 Cr. apprx.	NA	NA	NA
		Following locations has been identified as traffic congestion hotspots in Noida: 1) Film City 2) DND Loop 3) Elevated Road Entry and Exit 4) Barola 5) Bhangel 6) Mamura 7) Sector 18 8) Noida City Center were observed during week long staty except pre identified traffic Hotspot in	NA	22-08-2020	No	Completed		NA	NA	NA	NA	NA	NA
		Directions issued by UPPCB ON 09.11.2020 and meeting was organised with DCP Traffic GBN, ARTO Enforcement GBN and Noida Traffic Cell on dated 10.11.2020. Traffic plan was issued for Noida	NA	90 days	No	Completed		NA	NA	NA	NA	NA	NA
VE12.1	Introducing cycle tracks along with the roads	100% (46 Kilometres of bicycle paths constructed)	NA	360 days	No	Completed		NIL	NIL	Rs. 128.23 Lacs	Rs. 128.23 Lacs	Rs. 128.23 Lacs	NIL

INDUSTRIES

Action point code	Action point	Present Status	Target	Target date	Deviation from Approved Action Plan Target	Annual Target	Field type	Attachment	Attachment Contents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
IP1	**Industrial air pollution control**												
IP1.1	To intensify monitoring of industries to reduce of emission by the industries.	One coal based (medium) and 05 bio fuel based (small) industies in NOIDA all are monitored regularly. Coal based unit is fitted with OCEEMS with PTZ camera and connected to server.	NA	As Regular Activity	No	Ongoing	Number	NA	NA	NA	NA	NA	NA
IP1.2	Action against non-complying industrial units	None were found non-complying	NA	As Regular Activity	No	Ongoing	Number (2)	NA	NA	NA	NA	NA	NA
IP1.3	Shifting of Polluting Industries	All Industries are Situated in Notified area of New Okhla Industrial Development Authority. No shifting directed yet.	NA	360 days	No	NA	Number (2)	NA	NA	NA	NA	NA	NA
IP1.5	Random auditing for Air pollution measures and Online reporting systems in the industries	Regular Inspections are carried out for verifying fules. Only one industry is opertional on Coal fuel. Aproxx 20 random audits ware carried out/month	NA	As Regular Activity	No	Ongoing	Number	NA	NA	NA	NA	NA	NA
IP1.7	Identification of air polluting industries and their regular monitoring including use of designated fuel	Total 20 Air Polluting Industries are operational in Noida. Out of 20 industries 10 are operational on PNG, 01 is operational with LPG, 05 are operational with Bio Briquette, 03 are operational with HSD and 01 is operational with Coal. Ragular inspections are carried out.	NA	As Regular Activity	No	Ongoing	Text	NA	NA	NA	NA	NA	NA
IP1.8	Promoting cleaner production in industries.	As regular activity (Industries are directed for no Industrial waste burning and compliance of various waste management rules)	NA	As Regular Activity	No	Ongoing	Text	NA	NA	NA	NA	NA	NA

Action point code	Action point	Present Status	Target	Target date	Deviation from Approved Action Plan Target	Annual Target	Field type	Attachment	Attachment Contents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
IP1.9	Fugitive emission control	As regular activity. Total around 38 industries where fugitive emission is possibale are under ragular monitoring.	NA	15 days, and thereafter, continue as regular activity	No	Ongoing	Text	NA	NA	NA	NA	NA	NA
IP1.10	Ensuring installation/Up-gradation and operation of air pollution control devices in industries	100% Total 20 Air Polluting Industries are operational in Noida. Out of 20 industries 10 are operational on PNG, 01 is operational with LPG, 05 are operational with Bio Briquette, 03 are operational with HSD and 01 is operational with Coal. Industry is operational with required APCS & OCEEMS	NA	180 days	No	Completed	Text	NA	NA	NA	NA	NA	NA
IP1.26	Bank guarantee should be taken for the compliance of conditions imposed in CTO/CTE for control of Environmental Pollution from industries.	Complied	NA	60 days, and thereafter, regular activity	No	Ongoing	Yes/No	NA	NA	NA	NA	NA	NA
IP1.28	Implementation of SOx and NOx standards notified by MOEF&CC	Implemented (Sox, Nox, Standards as notified were communicated to industries. Only 01 industry is using coal and quarterly monitoring done and found complying.	NA	As Regular Activity	No	Ongoing	Yes/No	NA	NA	NA	NA	NA	NA
IP3	**OCEMS in Industries**												
IP3.2	Implement Continuous Emission Monitoring System (CEMS) across all targeted and applicable polluting industry	100% (Only 01 Large category industry is targeted and applicable for OCEMS)	NA	60 days, and thereafter, regular activity	No	Ongoing	Number	NA	NA	NA	NA	NA	NA
IP3.3	Development of mobile facility/van for continuous ambient air quality monitoring for different localities.	04 CAQMS and 04 Manual stations already working in NOIDA for Ambient air quality	NA	360 days	No	NA	Yes/No	NA	NA	NA	NA	NA	NA

Action point code	Action point	Present Status	Target	Target date	Deviation from Approved Action Plan Target	Annual Target	Field type	Attachment	Attachment Contents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
IP3.4	Live camera feed and to take action against non-complying industrial units	PTZ Camera installed and live feed available.	NA	60 days	No	Regular activity	Yes/No	NA	NA	NA	NA	NA	NA
IP4	**Clean fuel in industries**												
IP4.1	Introduction and shifting towards cleaner fuels in industries	Out of total 20 fuel consuming industries, 11 converted to clean fuel, 01 is using coal, 03 are using Diesel and 05 bio-fuel	NA	As Regular Activity	No	Ongoing	Yes/No	NA	NA	NA	NA	NA	NA
IP4.2	Conversion to CNG/PNG from pet coke /wood / coal and urgent ban on furnace oil, pet coke, which are dirty industrial fuels with high sulphur and heavy metals	Total 20 Air Polluting Industries are operational in Noida. Out of 20 industries 10 are operational on PNG, 01 is operational with LPG, 05 are operational with Bio Briquette, 03 are operational with HSD and 01 is operational with Coal. No Unit is operational with furnace oil/pet coke/ dirty fuels.	NA	As Regular Activity	No	Ongoing	Number Yes/No	NA	NA	NA	NA	NA	NA
IP5	**Control of air pollution from Brick kilns**												
IP5.2	identification of brick kilns and their regular monitoring including use of designated fuel and closure of unauthorized units.	No Brick Kiln in NOIDA	NA	120 days	No	NA	Yes/No	NA	NA	NA	NA	NA	NA
IP5.3	Conversion of natural draft brick kilns to Force/ induced draft.	No Brick Kiln in NOIDA	NA	120 days	No	NA	Number (2)	NA	NA	NA	NA	NA	NA
IP11	**Control of air pollution from generator sets**												
IP11.1	Allow only DG sets meeting emission and design of chimney/ exhaust, acoustic enclosures standards to operate	DG Sets only with prescribed standerds are allowed.	NA	As Regular Activity	No	Ongoing	Yes/No	NA	NA	NA	NA	NA	NA
IP 11.6	Monitoring of DG sets and action against violations. Fine should be imposed on defaulters.	05 monitoring done in october and DG Set operation is banned except essential services due to GRAP in NOIDA.	NA	30 days	No	Ongoing	Number (2)	NA	NA	NA	NA	NA	NA

WASTE AND BIOMASS- DUMPING AND BURNING

Action Point Code	Action Point	Present Status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field type	Attachment	Attachment Contents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
BB1	**Biomass Burning**												
BB1.1	Regular check and control of burning of municipal solid wastes	Regular check is done by 10 teams in NOIDA (Total 156 inspections are carried out in various sectors of Noida, 01 violation found and Rs.25000 environmental compensation recommended)	NA	90 days	No	Ongoing activity	Number	NA		NA	NA	NA	NA
BB1.2	Defaulters for open burning to be imposed fines	One horticulture burning incident was reported in S-54 NOIDA, Penalty of Rs 25,000 was imposed and FIR was logged against unknown.	NA	90 days	No	Ongoing activity	Number	NA		NA	NA	NA	NA
BB1.3	Identify Garbage burning locations and	Garbage burning locations were identified and closed garbage collection centres developed, no case of garbage burning was reported in this quarter	NA	90 days	No	Ongoing activity	Number	NA		NA	NA	NA	NA
BB1.4	Prohibition/complete ban on garbage burning.	Complete ban on garbage burning	NA	180 days	No	Ongoing activity	Yes/No	NA		NA	NA	NA	NA
BB1.5	Launch extensive drive against open burning of bio-mass, crop residue, garbage, leaves, etc.	Extensive drive was launched in GB Nagar from september onwards through IEC activities. No agriculture/farming land in NOIDA.	NA	90 days	No	Ongoing activity	Yes/No	NA		NA	NA	NA	NA
BB1.8	Providing Organic Waste Compost machines , decentralization of processing of Waste, dry waste collection centers.	20 Composting stations established in different sectors of NOIDA around 8-10 TPD MSW processed through decentralised waste processing in 83 RWAs, 129 High Rise and 24 Hotels & restaurants	NA	90 days	No	Ongoing activity	Number (3)	NA		NA	NA	NA	NA
BB1.10	No plot should be left open more than 02 years and planting of trees must be mandatory on vacant plots.	NOIDA Policy is implemented for time bound development of the plot.	NA	90 days	No	NA	Number (2)	NA		NA	NA	NA	NA
BB1.11	Dead Bodies of Animals should be disposed through proper treatment facility like rendering plant etc	Site Selected	NA	360 days	Sep-22	Sep-22		NIL		Rs 2.5 Cr appx.	NIL	NIL	NIL
BB 1.12	Door to Door collection of segregated waste by agency and then its disposal directly in plant without dumping it on land.	AG Enviro Infra Projects Pvt Ltd is engaged by NOIDA authority for D2D collection of waste and waste is collected in segregated form (dry/wet). Then the waste is brought to 21 compactor locations situated in NOIDA. Compacted waste is finally disposed to dump site in S-145 Noida for Bio-remediation of the waste	NA	90 days	No	Ongoing activity		NA		NA	NA	NA	NA

Action Point Code	Action Point	Present Status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field type	Attachment	Attachment Contents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
BB2	**Ensure segregation of waste at source**	AG Enviro Infra Projects Pvt Ltd is engaged by NOIDA authority for D2D collection of waste and waste is collected in segregated form (dry/wet) (In 150 sectors and 80 villages waste segregation at source is being practised and total number of authorised colonies)	NA	90 days	No	Ongoing activity		NA		NA	NA	NA	NA
BB3	**Proper collection of Horticulture waste and its disposal following composting-cumgardening approach**	Around 155 bio-compost pits are in use for disposing horticulture waste through composting-cum-gardening approach.	NA	90 days	No	Ongoing activity	Number	NA		NA	NA	NA	NA
BB6	**Check/stop on Stubble Burning**	No agriculture/farming land in NOIDA.	NA	180 days	No	Ongoing activity	Number Yes/No	NA		NA	NA	NA	NA
BB10	**Landfill fire**												
BB10.1	Proper management of landfill sites to prevent spontaneous fire	One dump site at S-145 NOIDA for legacy waste treatment through bio-remediation, the site is managed to prevent spontaneous fire. No incident reported of fire from the area.	NA	As Regular Activity	No	Ongoing	Number Text	NA		NA	NA	NA	NA
BB10.2	Adopt roadmap for zero landfill policy to promote decentralized waste segregation, reuse and recycling	Two MRF plants with capacity 10 TPD and 5 TPD, 800 TPD Legacy waste treatment under operation, 20 composting stations with 8 to 10 TPD decentralised waste processing in operation in NOIDA	NA	As Regular Activity	No	Ongoing	Text	NA		NA	NA	NA	NA
BB11	**Fire crackers—regulate to control their usage**	Fire Crackers is regulated as per provisions and directions of Honb NGT.	NA	As Regular Activity	No	Ongoing	Text	NA		NA	NA	NA	NA
DF1	**Domestic Fuel**												
DF1.1	Increasing the LPG connections in low income strata.	Free gas connection under Ujjwala Yojana as per the determined standards is provided to families of SC,ST, beneficiaries of Pradhan Mantri Awas Yojana, Antyodya Cardholders and Eligible household Ration cardholders. Process is escalated with mass awareness programme time to time. Under Gram Swaraj Campaign free gas connection is provided through camps of special campaign (33545 LPG connections in Gautambudh Nagar to low income strata (EWS) Total number of EWS families)	NA	30 days	No	Completed	Number (2)	NA		NA	NA	NA	NA
DF1.6	Ensure easy availability of affordable cleaner cooking fuels (LPG in urban areas & biogas in rural areas)	Information provided by the Nodal Officer of Ujjwala Yojana that the Oil companies is providing small 5 Kg Household gas cylinder for the facility of customers. Special facility provided to the beneficiaries under Ujjwala Yojana in view of COVID-19.	NA	As Regular Activity	No	Ongoing	Text	NA		NA	NA	NA	NA

Action Point Code	Action Point	Present Status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field type	Attachment	Attachment Contents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
DF1.8	Implemen tation of Pradhan Mantri Ujjwala Yojana (PMUY)	IGL provided networking of Gas pipeline for residential and commercial purposes in Noida 1. Free gas connection under Ujjwala Yojana as per the determined standards is provided to families of SC,ST, beneficiaries of Pradhan Mantri Awas Yojana, Antyodya Cardholders and Eligible household Ration cardholders. Process is escalated with mass awareness programme time to time. Under Gram Swaraj Campaign free gas connection is provided through camps of special campaign. 2. Required record and training is given to the beneficiary family through LPG supply Dealers at the time of providing gas connection. Introduced with the processes of using gas and its benefits at free Ujjwala Gas distribution Camp. 3. Information provided by the Nodal Officer of Ujjwala Yojana that the Oil companies is providing small 5 Kg Household gas cylinder for the facility of customers. Special facility provided to the beneficiaries under Ujjwala Yojana in view of COVID-19. 33545 families in the district is recognized under Pradhan Mantri Ujjwala Yojana. Reduction in the use of wood and coal is fund by the use of household cooking gas, resulting in control of Air pollution	NA	As Regular Activity	No	Ongoing	Text	NA		NA	NA	NA	NA
DF1.9	Shift to LPG from solid fuel & kerosene for domestic applications	Noida is Kerosene free city, PNG and LPG is used in domestic application in NOIDA. (33545 domestic users switched to LPG in Gautambudh Nagar)	NA	As Regular Activity	No	Ongoing	Number	NA		NA	NA	NA	NA

AIR QUALITY DATA

Action Code	Action Point	Field type	Attachment	Jan-20	Feb-20	Mar-20	Apr-20	May-20	Jun-20	Jul-20	Aug-20	Sep-20	Oct-20	Nov-20	Dec-20	Attachment Contents
AQ1.1	Monthly averages for PM2.5 (In µg/m3)	Number (12)	-	119.39	141.2	77.53	-	52.85	56.38	81.03	28.56	69.17	144.3	219.69	223.12	-
AQ1.2	Monthly averages for PM10 (In µg/m3)	Number (12)	-	214.7	235.11	163.78	-	172.92	122.15	150.38	59.15	150.46	299.88	361.86	282.98	-
AQ1.3	Monthly averages for SO2 (In µg/m3)	Number (12)	-	167.04	188.15	120.65		112.89	89.26	115.71	43.85	109.81	222.09	290.77	253.05	-
AQ1.4	Monthly averages for NO2 (In µg/m3)	Number (12)	-	43.84	51.26	47.36		31.56	24.98	25.73	20.95	31.54	63.26	95.1	105.27	-
AQ1.5	Annual averages for PM2.5 (In µg/m3)	Number (1)	-	113.28												-
AQ1.6	Annual averages for PM10 (In µg/m3)	Number (1)	-	202.36												-
AQ1.7	Annual averages for SO2 (In µg/m3)	Number (1)	-	10.86												-
AQ1.8	Annual averages for NO2 (In µg/m3)	Number (1)	-	49.08												-
AQ1.9	Monthly Meterological Data		No	-												-

Basic Information

Name of Non Attainment City	**Prayagraj**
Sate/ Union Territory	UTTAR PRADESH
Name of Nodal Officer at PCB/ PCC	Chief Environmental Officer (Laboratory)
Email Id	ceolab@uppcb.in
Contact Number	0522-2720832
Date till which progress is submitted	31.12.2020

Action Point Code	Sector	Total Number of Actions	Number of Actions Completed	Number of Actions Under Porgress
CB	**CAPACITY BUILDING, MONITORING NETWORK AND SOURCE APPORTIONMENT**	**8**	**7**	**1**
PO	**PUBLIC OUTREACH**	**3**	**3**	**0**
RD/ C&D	**ROAD DUST AND CONTRUCTION & DEMOLITION**	**21**	**16**	**5**
VE	**VEHICLES**	**19**	**16**	**3**
IP	**INDUSTRIES**	**14**	**13**	**1**
BB/DF	**WASTE AND BIOMASS- DUMPING AND BURNING**	**14**	**13**	**1**
AQ	**AIR QUALITY DATA**	**9**	**6**	**3**

CAPACITY BUILDING, MONITORING NETWORK AND SOURCE APPORTIONMENT

Action Point Code	Action Point	Present Status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field type	Attachment	Attachment Contents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
CB1	**Insatllation & Commissioning of Monitoring Stations**												
CB1.1	CAAQMS	Bid evaluation is completed for installation of 03 CAAQMS for which funding has already been sanctioned unde NCAP. Supply orders are being issued. Installation of remaining 02 CAAQMS is proposed by CPCB under CPSU CSR scheme for which timeline shall be provided by CPCB.	5	Mar 21 Timeline for CAAQMS proposed under CPSU-CSR fund to be given by CPCB	No	3 (Under NCAP) 02 under CPSU-CSR funds by CPCB	Number	No	No	Rs. 3.6 Cr	Rs. 3.402 Cr	No (to be utilised after initiation of installation process)	Rs. 0.198 Cr. (funds yet to be released from CPCB from the sanctioned grants) Additional funds for remaining CAAQMS shall be borne by CPCB
CB1.2	Manual Stations	5 Manual Stations are established and are functional at following 5 location 1.Laxmi Talkies 2.Bharat Yantra 3.Alopibagh 4.Rambagh 5.Johnstonganj	Completed	NA	No	Completed	Number	Yes	No	Rs 19.52 Lacs	Yes	Yes	No
CB3	**Assessment of sources**												
CB3.1	Emission Inventory	Emission Inventory based on available data is under progress (Study included in SAS)	EI study	04 years	No	1	Yes/No	Yes		Rs. 80.0 lacs	Rs. 75.76 lacs	Rs. 36.7 lacs	Rs.4.24 lac yet to be released from the sanctioned fund
CB3.3	Source Apportionment Study	SA/CC study based on available data shall be completed by June 2021 ad comprehensive study shall be completed by March 2022	SA/CC study	04 years	No	1	Yes/No	Yes		Rs. 80.0 lacs Rs. 7.96 lacs	Rs. 75.76 lacs Rs. 7.96 lacs	Rs. 36.7 lacs Rs. 4.77 lacs	Rs.4.24 lac yet to be released from the sanctioned fund
CB4	**Training & Capacity Building**												
CB4.1	Training & skill development of public officals	Regular Basis, Training conducted by concerned departments as per requirement	NA	Regular activity	No	Regular activity	Yes/No	No	No	NA	NA	NA	NA

Action Point Code	Action Point	Present Status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field type	Attachment	Attachment Contents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
CB4.3	Enforcement Units	1 enforcement unit has been procured & established. Order placed for remaining 02 enforcement units through GeM portal.	3	NA	Mar-21	2	Yes/No	No	No	Rs. 22.50 lac	Rs. 21.2625 Lac	Rs. 21.2625 Lac	Rs. 6.3375 Lac (including Rs. 1.2375 lac yet to be released from the sanctioned fund)
CB4.4	Organization of meeting of District Environment Committee for sensitizing the Line Departments for advance preparedness of implementation of Action Plan and following action points	District level committee under the Chairmanship of Mistrict Magistrate is functional and meetings are held on monthy basis for reviewing the inplementation of City Clean Air Action Plan. DEC meetingsdurin the last quarter held on the following dates: 24/11/2020 & 03/12/2020	NA	As regular activity	No	12	No	No	NA	NA	NA	NA	NA
CB5	**Emergency Response System**	1. GRAP is applicable in the city and monitoring is done on a regular basis by DEC. 2. For the purpose of ERS to be developed by PCB, State Disaster Management Authority and Meteorological Department as per the order of Hon'ble NGT dated 20.11.2019, the disaster Management Authority has requested for development of a guideline by NDMA. The matter also reviewed by CS,GoUP and a letter has been sent to NDMA, CPCB and MoEF&CC for issuance of a guideline for development of ERS for severe levels of air pollution. The response of MoEF&CC, CPCB & NDMA is awaited.	GRAP implemention & Development of ERS as per of order of Hon'ble NGT	Regular activity as and when required	No	Regular activity as and when required	Yes/No	1	Letter dated 22.12.2020 written by the State to NDMA, CPCB & MoEF&CC	Not Required	NA	NA	NA

PUBLIC OUTREACH

Action Point Code	Action Point	Present Status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field type	Attachment	Attachment Contents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
PO1	**Public Outreach**												
PO1.1	Daily Air Quality Public Information Dissemination System	Real time data on Air quality shall be available on available on Sameer App. At present, monthly air quality data is being published on UPPCB's website	Completed	Regular activity	No	Completed	Yes/No	No	No	NA	NA	NA	NA
PO1.5	Launch mobile app to update public about status of air quality	AQI status of available on Sameer App and other than this, AQI bulletin is published on UPPCB's website on regular basis	Completed	Regular activity	No	Completed	Yes/No	No	No	NA	NA	NA	NA
PO2	**Public Greivance Redressal System**												
PO2.1	App Based System	Swachh Vayu App has been developed and is operational since June 2020. The status of complaints received as on 01.01.2021 : Received - 1 Resolved - 1 Pending - 0	Completed	Regular activity	No	Completed	Number	No	No	NA	NA	NA	NA

ROAD DUST AND CONTRUCTION & DEMOLITION

Action point code	Action point	Present status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field type	Attachment	Attachment Contents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
RD1	**Road dust**												
RD1.2	Maintain potholes free roads	1. A total road length of 286 Km has been patched, 105 Km has been renewed and 106.6 Km has been repaired by PWD 2. A total of 40 no. of roads stretching over a length of 53.51 Km have been identified for the work of making such roads pothole free. Till now 51.12 Km road length has been made pothole free. Pothole free roads is a continuous work and the work will be completed post-monsoon. Nagar Nigam in collaboration with development authority is working to maintain potholes free roads for free flow of traffic.	Regular activity	90 days & as regular activity afterwards.	No	Ongoing	Number	No	No	Rs. 362.95 Lac	Rs. 102.02 Lac	Rs. 80.00 Lac	No
RD1.3	Regular cleaning of street surfaces and spraying of water to suppress dust.	**1.** Nagar Nigam using treated effluent waster for Sprinkling of dust suppression and for watering plants. PMC in collaboration with Ganga Pollution Control Board is using 35 MLD of treated effluent of STPs for irrigation purpose through Naini irrigation channel and Dandi irrigation pipeline. Also, EOI has been invited for reuse of effluent from Naini STP to Meja Thermal Power Plant. Two meetings held and signing of MoU is under finalization. **2.** A total of 521 Km of roads have been covered by water sprinkling using 2 water tankers during Oct- Dec 2020 **3**. In addition to this, 02 water sprinklers with a cost of Rs. 66 Lac have been procured and the fabrication of remaining 01 water sprinkler is under process and the same shall be completed by the end of December 2020. The annual budget for operation and maintenance of water sprinklers has been estimated to be around Rs. 28 Lac/annum which will be met from the already sanctioned amount of Rs. 28 Lacs	Regular activity	Regular activity	No	Ongoing	Text	Yes	No	Rs. 1 Cr	Rs. 0.945 Cr	Rs. 0.66 Cr	Rs. 0.055 Cr
		UPPCB carried out of these following location of Road Dust:-Phaphamau 46.248, Jhusi (GT Road) 92.034, Near Anand Bhawan 46.920, Sohbatiyabag Near Railway Dot Bridge 89.376, Teliyarganj Near MNIT 58.488, Dust Concentration(Total Dust Load up to 75 Micron in KG/KM)	05 roads	17-22 August, 2020	No	NA	NA	NA	NA	0.80 Lacs	0.80 Lacs	0.80 Lacs	No
		Removal of Road Dust on major roads & streets on regular basis by PMC. PMC regularly sprikles water on street surface by road cleaning cum water sprinkler machine to remove dust and also washes the road periodicaly.	Ongoing activity	Regular activity	No	Ongoing	NA	NA	NA	NA	NA	NA	NA

Action point code	Action point	Present status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field type	Attachment	Attachment Contents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
RD 4.5		Nagar Nigam using treated sewage waste water for Sprinkling of dust suppression.		From 15th October, 2020	NA								
RD1.4	Black-topping of unpaved road	63 roads of 54696 meters of amount Rs 2424.47 Lacs have been blacktopped by Municipal Corporation in Prayagraj. Prayagraj Smart City Limited (PSCL) has constructed 19 roads of 28500 meters. For Year 2020-21, PMC has planned to blacktop 10 roads of 7255 meters for amount Rs. 1,74,72,636/-	Mar-21	180 days	No	Ongoing	Number	No	No	Rs. 2599.1936 Lac	Rs. 2599.1936 Lac	110 Lac	No
RD1.6	To take appropriate action to remove road dust/silt regularly by using mechanical sweepers	02 Mechinal Sweeping Machine available, which is under maintenance. 01 mechanical street sweeper costing Rs. 50 Lacs has been received by the end of December 2020. The annual budget for operation and maintenance is estimated to be Rs. 50 Lacs/annum.	1	completed	No	NA	Number	No	No	Rs. 1 Cr	Rs. 0.945 Cr	Rs. 0.5 Cr	Rs. 0.055 Cr
RD1.7	End-to-end paving of the road	Nagar Nigam Prayagraj has identified roads and action proposed on it.	NA	180 days	Aug-21	NA	Text	No	No	Rs. 267.11 Cr	No	No	No
RD1.9	Introduce water fountain at major traffic intersection	Total 31 traffic intersections have been beautified by development authority. No water fountain installed.	31	180 days	No	Completed	Number	Yes	Details of the major intersections where installed	NA	NA	NA	NA
RD1.10	Widening of Roads	Widening of 29 roads for Rs. 287.06 Cr. has been either done or proposed on the roads which are given below: Norullah Road, Transport nagar, Smart City Road No. 1 (Master Zarul Hassan Road), Shiv Ram Das Gulati Marg, Muir Road Part-I, Muir Road Part-II, Kutchary Road, Elgin Road, Sardar Patel Road, Dr. Lohiya Road, Clive Road, Stretchy Road, Cooper Road, Tashkent Road, Tez Bahadur Sapru Road, Kamla Nehru Road, Part 1, Shobhnath Singh Road, Katra Road, Part 2, Mission Road, Hashimpur Road, Mumfordganj Road, Babu Bindeshwari Road, Subhash Nagar Road, Pannalal Road, Pannalal Road, Bank Road, Sarojini Naidu Road, Kamla Nehru Road Part-2, Night Market form Maharana Pratap Chauraha to Dhobighat.	29 roads	90 days	Aug. 2021	NA	Text	Yes	Details on the steps	Rs. 287.06 Cr	No	No	No

Action point code	Action point	Present status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field type	Attachment	Attachment Contents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
RD1.11	Improvement of infrastructure for decongestion of road.	Widening of 29 roads for Rs. 287.06 Cr. has been either done or proposed on the roads which are given below: Norullah Road, Transport nagar, Smart City Road No. 1 (Master Zarul Hassan Road), Shiv Ram Das Gulati Marg, Muir Road Part-I, Muir Road Part-II, Kutchary Road, Elgin Road, Sardar Patel Road, Dr. Lohiya Road, Clive Road, Stretchy Road, Cooper Road, Tashkent Road, Tez Bahadur Sapru Road, Kamla Nehru Road, Part 1, Shobhnath Singh Road, Katra Road, Part 2, Mission Road, Hashimpur Road, Mumfordganj Road, Babu Bindeshwari Road, Subhash Nagar Road, Pannalal Road, Pannalal Road, Bank Road, Sarojini Naidu Road, Kamla Nehru Road Part-2, Night Market form Maharana Pratap Chauraha to Dhobighat.	NA	360 days	No	Ongoing	Text	Yes	No	Rs. 287.06 Cr	No	No	No
RD1.15	Create Proper Pedestrian Infrastructure	Nagar Nigam Developing pedestrain infrastructure, some where available and some are proposed	NA	180 days	Aug-21	No	Text	Yes	No	Rs. 267.11 Cr	No	No	No
RD1.16	All the canals/nullah's side roads should be brick lined. Proper plantation also carried out.	Irrigation department's plan of action is awaited	NA	360 days	NA	NA	Text	No	No	NA	NA	NA	NA
RD2	**Creation of green cover**												
RD2.2	Creation of green buffers along the traffic corridors and their maintenance	3 sites have been recognized in Praygaraj for green buffers along the traffic corridors which are i) BPCL parisar naini, 2400 plants are planted through Miyawaki technology, ii) Kasari masari chawni area where 2400 plants are planted, iii) Cantonment CDA Pension where1500 plants are planted. One green buffer along the traffic corridor is proposed in T.P Nagar on GT Road through Miyawaki technology. Plantation has been done by Nagar Nigam on T.P Nagar, GT Road through Miyawaki technology	10.50 Hactare plantation proposed by forest departmen t	180 days	Mar-24	Ongoing	Text	Yes	Details on the steps	**1**. Rs, 11.32014 Lacs (Miyawaki plantation by Nagar Nigam) **2**. Rs. 137.0 Lacs (under NCAP to Forest department) for Mitawaki plantation	**1.** Rs, 11.32014 Lacs (Miyawaki plantation by Nagar Nigam) **2.** Rs. 12.69 Lacs to Forest Department Prayagraj under NCAP for Miyawaki Plantation	**1.** Rs, 11.32014 Lacs (Miyawaki plantation by Nagar Nigam) **2.** Rs. 10.152 Lacs by forest departmen t	Projects of Rs. 117.29 Lacs by Forest department under NCAP has been submitted for 05 sites for general and Miyawaki plantation.
RD2.3	Necessary changes in byelaws- Greening of open areas, gardens,commun ity places, schools and housing societies	Year 2020, Prayagraj district has achieved 100% of its plantation targets approximately 59.51 Lacs.	52 Lacs Plants	90 days	No	Completed	Yes/No	No	No	Rs. 52 Lacs	Rs. 52 Lacs	Rs. 52 Lacs	No
RD2.5	Builders should leave 25%/33% area for green belt in residential colonies to be made mandatory.	All Projects are under construction. After completion of project then, plantation will be completed. PDA is ensuring green belt as per Building bylaws. UPPCB imposes the condition of ensuring plantation	NA	Within a reasonable timeframe	No	Completed	Yes/No	Yes	Notification copy	Nil	NA	NA	NA

Action point code	Action point	Present status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field type	Attachment	Attachment Contents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
RD2.7	Implementation of maintaining at least 33% forest cover area in the city in master plan.	At present, %age of forest cover area in city is 2.32% For implementation of maintaining at least 33% forest cover, 5,95,1679 saplings were planted in Prayagraj District in year 2019-20. Nagar Nigam planted 1,45,566 saplings in year 2019-20. For year 2020-21, total target is of 5,178,670 saplings to be planted in Prayagraj. Nagar Nigam Prayagraj has planned to plant 3,14,032 saplings. Greening activity in an area of 0.1575 ha shall be completed by end of March 2021	NA	180 days	Timeline may start after the revision of Master Plan	03 months from the date of revision of Master Plan	NA	NA	NA	NA	NA	NA	NA
C&D1	**Construction Activities**												
C&D1.1	Ensure transportation of construction materials in covered vehicles	Regular Monitoring for transportation of Construction Material in covered vehicles ensured by concerned departments. Penalty imposed on defaulters.	Ongoing activity	Regular activity	NO	Ongoing	Number	No	No	Nil	NA	NA	NA
C&D1.2	Strict enforcement of CPCB guidelines for construction (use of green screens, side covering of digging sites, etc.)	1. UPPCB has launched dustapp www.upecp.in/dustapp for the purpose of dust control self audit and a public notice was issued u/s 31A of Air act in the newspaper and through e-advertisement for the same 2. The app is functional since October 2020 and 06 construction projects have submitted online self dust control audit assessment online 3. UPPCB ha also taken initiative for installation of PTZ cameras at all the major construction sites with open access to the UPPCB server. Till now, PTZ cameras have been installed at 02 construction sites 4. Geotagging of C& D Waste alongside the roads, streets & in open plots by Physical verification is being done while collecting dust samples from major roads and streets.	Ongoing activity	23.09.2020	No	NA	Text	Yes	No	Not required	NA	NA	NA
C&D1.4	Covering of construction site.	All construction sites are being covered by green mesh curtain. All construction areas are being covered to avoid dispersion of particulate matter. The regulating authority for this is Prayagraj Municipal Corporation & Prayagraj Development Authority. Fines are being imposing on defaulters.	Ongoing activity	Regular activity	No	Ongoing	Number	No	No	Not required	NA	NA	NA

Action point code	Action point	Present status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field type	Attachment	Attachment Contents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
C&D1.8	Enforcement of Construction and Demolition Waste Rules	Construction and Demolition Waste Rules have been Publicly notified and strictly enforced by Urban development and development Authorities.Construction & Demolition rules 2016 has been enforced in Prayagraj. Fines are being imposed on defaulters. E-tender has been invited for C&D waste processing which will be opened on 29/06/2020. Rs. 202086/- has been collected as fine from defaulters in year 2019-20. C&D waste management faciltiy has been planned to be established by end of January 2021	Ongoing activity	Regular activity	No	Ongoing	Number	No	No	Not required	NA	NA	NA
C&D1.9	Control measures for fugitive emissions from material handling-conveying and screening operations	Control of figitive emmission from material with the help of Green mesh curtain & water sprinckler	Regular activity	Ongoing	No	Regular activity	Text	No	No	Not required	NA	NA	NA
C&D1.12	Frame and implement policy for segregation of construction and demolition waste and provide a network of decentralized C&D waste segregation and collection sites across the city.	Firm has been selected for collection and management of C&D waste. Collection of waste has been initiated by the selected firm. Machinery for setting up the C&D waste management facility has been ordered and is expected to be delivered by end of December 2020. The setting up of C&D waste management plant shall be completed by end of January 2021.	NA	15 days, and thereafter, continue as regular activity	No	Completed and continuing as regular activity	Yes/No Number	Yes	Notification copy Details of the sites	Rs. 1.5 Cr.	Rs. 1.4175 Cr	Rs. 28.00 Lac	Rs. 0.0825 Cr
C&D1.13	Promote recycling of construction and demolition waste.	Construction & Demolition rules 2016 has been enforced in Prayagraj. Fines are being imposed on defaulters. E-tender has been invited for C&D waste processing which will be opened on 29/06/2020. Rs. 202086/- has been collected as fine from defaulters in year 2019-20. Firm has been selected for collection and management of C&D waste. Collection of waste has been initiated by the selected firm. **Machinery for setting up the C&D waste management facility has been ordered and is expected to be delivered by end of December 2020. The setting up of C&D waste management plant shall be completed by end of January 2021.**	1	Jan-21	No	Ongoing	Text	No	No	1.5 Cr.	Rs. 1.4175 Cr	_	Rs. 0.0825 Cr

VEHICLES

Action point code	Action point	Present Status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field type	Attachment	Attachment Contents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
VE1	**Improve and strengthen PUC programme**												
VE1.1	Number of PUC centers in the city	52 online PUC Centers are established.	52	180 days	No	N/A	Number	Yes	List of centers	Not required	NA	NA	NA
VE1.2	Regular checking of Vehicular emission and issue of Pollution under Control Certificate (PUC)	Checking of Vehicular emission and A total of 22800 PUCs have been issued during the FY 20-21.		180 days	No	Regular activity	Number	Yes	NA	NA	NA	NA	NA
VE1.4	linking of PUC centres with remote server and eliminate manual intervention in PUC testing.	04 Manual Pollution Measuring Instrument are available for random inspection. **link with VAHAN4.0 Portal**	4 PUC	180 days	No	Ongoing	Number	No	NA	Not required	NA	NA	NA
VE3	**Freight Trasnsport**												
VE3.4	Check overloading: Use weigh-in-motion bridges / machines (WIM) and Weigh bridges at entry points to the city to check the payload of commercial vehicles. As per the CMVR, a penalty of 10 times the applicable rate for overloaded vehicles is applicable.	Weigh in motion bridges are established at all 04 toll plazas on expressway and national highways of Prayagraj.	4	180 days	No	Completed	Number	No	NA	Not required	NA	NA	NA
VE4	**Clean fuel and fuel Quality**												

Action point code	Action point	Present Status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field type	Attachment	Attachment Contents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
VE4.1	Check on fuel adulteration and random monitoring of fuel quality data	1. Weekly review meeting of Sales Managers of different oil companies with Supply Department is organized. 2. For the quality control of oil at the level of different oil companies, routine monitoring and sampling is carried out at Diesel/Petrol outlets. 3. Sharing of monitoring report from the oil company with officers of supply department is requested 4. Filter papers are available at the retail outlet for the filter paper test. Dispensing unit of pouted pulsar unit is applied at newly established retail outlets of different oil companies. Supply of Kerosene has been stopped in the district. 225 samples have been checked by team DSO. None of sample was found to be adulterated. 214 Petrol Pump checked whether 03 pump were found quantity issue and 03 chip tapering and imposed on 02 Petrol Pump Rs. 40000.00 and 208 Petrol pump were found ok.	NA	30 days	No	Ongoing	Number	NA	NA	Not required	NA	NA	NA
VE4.2	Alternative clean fuel policy for vehicle	Alternative Fuel Like- LPG & CNG & PNG are available in Prayagraj	NA	30 days	No	Ongoing	Number (2)	Yes	Breakup of the number of CNG, HCNG, LPG facilities				
VE5	**Parking Management**	.											

Action point code	Action point	Present Status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field type	Attachment	Attachment Contents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
VE5.1	Prevent parking of vehicles in the non-designated areas	No. of vehicles found: 6907 No. of vehicles penalized:717 Amount (Rs) received as penalty:200100 Prayagraj Nagar Nigam - Change in Parking policy to increase parking fees and discourage vehicular movement in congested zones To avoid parking of vehicles in non-designated areas, PMC has identified Parking Zones in Prayagraj Municipal area which are as below: 1. Civil Lines, Near Subhash Chauraha 2. PattharGirijaghar, Near Subhash Chauraha Petrol Pump 3. From Subhash Chauraha to Hanuman Mandir Chauraha 4. Near Company Bagh Gate No.3 5. Bharadwaj Park 6. Prayag Sangeet Samiti, Near Kamla Nehru road 7. Near St. Joseph School 8. Near Naini Sabzi Mandi 9. Near GIT & India Ltd. Naini 10. Near Khuldabad Sabzi Mandi 11. Near Sardar Patel Marg on Hot Stuff Lane 12. Sardar Patel Marg, Hotel Yarik Lane Tender is called for bidders for collection of parking fee and maintenance of Parking area which will be opened on 26/06/2020. In addition to this, PMC have identified 17 more parking areas in Prayagraj Municipal area for which also tender is called Fine mechanism by issuing challans to vehicles parked in non-designated areas is also in place. .	NA	As regular activity	No	Regular activity	Number (2)	No	No	Not required	NA	NA	NA
VE5.2	Development of Multi-layer parking	**1.** In Prayagraj, one multi-level car parking for 335 cars is built in Civil Lines area. To manage Parking facility, agency is contracted annually by PMC through tender process. **2.** Tender for another multi-level car parking was called in which two bidders participated. Technical bid was opened, and financial bid will be open soon. Location: Mahila Polytechnique which is Nazul land situated in Sardar Patel Road Area: 6707 Square meters. Vehicle Capacity: 650 Timeline: 18 months. Prayagraj Development Authority is doing survey for construction of street parking through Urban Mass Transit Company (UMTC). Process intruppted due to matter in Hon,ble Supreme Court.	1	360 days	Jan-22	NA	Number	Yes	Details of the sites	Rs. 72.0 cr.	NA	NA	NA

Action point code	Action point	Present Status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field type	Attachment	Attachment Contents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
VE5.3	Penalise parking of vehicles in non designated areas	No. of vehicles found: 6907 No. of vehicles penalized:717 Amount (Rs) received as penalty:200100	NA	As regular activity	No	Regular activity	Number			NA	NA	NA	NA
VE6	**Strengthening of Public Transportation**												
VE6.5	Introduction of new electric buses (with proper infrastructure facilities such as charging stations) and CNG buses for public transport which will reduce plying of private vehicles on road and help to curb tail-pipe emissions.	Tender for 50 electric buses finalized and LOA issued. As this requires enabling infrastructure (procurement / electric charging station/ bus depot, etc.) so in next 12 months' time these additional 50 e- buses will be added to ensure environment friendly public transport. . One Charging Station under establishment Near Naini New Bridge. CNG Buses not available	NA	120 days	Oct. 2021	Ongoing	Number	No	NA	Rs. 22.05 Cr.	No	No	No
VE6.7	Steps for promoting battery operated vehicles like Erickshaw/ECart	1. Licenses are being issued by RTO for battery operated vehicles. 2. License tax from rickshaw operators is being collected by Municipal Corporation. Details are as follows: 1. 250 licenses in year 2018-19 2. 1110 licenses in year 2019-20 3. PMC is planning to acquire battery operated electric vehicles from EESL to be run on rent within city. Meeting at MM(T) was conducted for setting up charging stations of E-Rickshaw	NA	120 days	No	Oct. 2020	Text	Yes	Details on the steps	Rs. 22.05 Cr.	No	No	No
VE7.	**Traffic Congestion**												
VE7.2	Synchronize traffic movements/Introduce intelligent traffic system for lane-driving	Awareness drives are carried out for encouraging lane driving. No. public awareness System Installed: 12 and 194 PA System is pending for installation. Installed Camera-1040 (236 Intersection/Crossroad)	NA	180 days	No	Fresh Project to be Awarded for ITMS	Text	Yes	Details on the steps	NA	NA	NA	NA

Action point code	Action point	Present Status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field type	Attachment	Attachment Contents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
		Following traffic congestion hotspot have been identified in Prayagraj: 1. Transport nagar 2. NawabYusuf road 3. Kamla Nehru road 4. Stanley road 5. GT road 6. Norullah road 7. MG Marg 8. GulatiMarg 9. JehrulHasan road 10. Myor road 11. Lalbahadur shastri Marg 12. SP Road 13. Dr. Lohia Road 14. Cooper Road 15. Tashkent Road 16. Tez Bahadur Sapru Marg 17. Kamla Nehru Road Part-1 18. Shobhnath Singh Road 19. Katra Part-1 20. Kamla Nehru Road Part-2 21. Katra Part-2 22. Mission Road 23. Mumfordganj Road 24. Subhash Nagar Road 25. Babu Bindeshwari Road 26. Hashimpur Road 27. Sarojini Naidu Road	Congestion points	completed	No	NA	NA	NA	NA	NA	NA	NA	NA
		Direction u/s 31A of Air Act has been issued to SP Traffic for preparation & implementation of Interim Traffic Decongestion Plan	1	Dec-20	No	NA	NA	NA	NA	Not required	NA	NA	NA

Action point code	Action point	Present Status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field type	Attachment	Attachment Contents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
VE7.3	Prepare plan for construction of diversion ways/ bypasses to avoid congestion due to nondestined vehicles.	NHAI/NH Has taken steps in the direction to comply these. Presently Kokhraj-Handia bypass in running. Completed Flyover :- 1. Kariappa Dwar Chauraha- Eklabya Chauraha (Near High Court)- Rs. 10670.16 Lac 2. Khsrubagh- Lukerganj Marg (Near Pani Tanki) Rs. 6109.25 Lac 3. Rambagh Flyover (Near GIC Prayagraj) Rs. 4599.51 Lac Proposed Flyover:- 1. Prayagraj- Phaphamau (Near Prayag Station Bakshi Bandh) Rs. 4969.43 Lac Near Suberdarganj Railway Station Rs. 30917.71 Lac	NA	360 days	No	Ongoing	Number	Yes	Details on the sites	Rs. 10670.16 lac Rs. 6109.25 Lac Rs. 4599.51 Lac Rs. 4969.43 lac Rs. 30917.71 lac	No	No	No
VE7.4	Prepare plan for widening of road and improvement of infrastructure for decongestion of road.	Widening of 29 roads for Rs. 287.06 Cr. has been either done or proposed on the roads which are given below: Norullah Road, Transport nagar, Smart City Road No. 1 (Master Zarul Hassan Road), Shiv Ram Das Gulati Marg, Muir Road Part-I, Muir Road Part-II, Kutchary Road, Elgin Road, Sardar Patel Road, Dr. Lohiya Road, Clive Road, Stretchy Road, Cooper Road, Tashkent Road, Tez Bahadur Sapru Road, Kamla Nehru Road, Part 1, Shobhnath Singh Road, Katra Road, Part 2, Mission Road, Hashimpur Road, Mumfordganj Road, Babu Bindeshwari Road, Subhash Nagar Road, Pannalal Road, Pannalal Road, Bank Road, Sarojini Naidu Road, Kamla Nehru Road Part-2, Night Market form Maharana Pratap Chauraha to Dhobighat	NA	90 days	No	Ongoing	Text	Yes	Details on the steps	Rs. 287.06 Cr	No	No	No

Action point code	Action point	Present Status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field type	Attachment	Attachment Contents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
VE8	**Launch Public awareness campaign for air pollution control, vehicle maintenance, minimizing use of personal vehicle, lane discipline, etc.**	public awareness System Installed: 12 and 194 PA System is pending for installation. Installed Camera-1040 (236 Intersection/Crossroad)	NA	As regular activity	No	Regular activity	Text	Yes	Details on the steps	NA	NA	NA	NA
VE11.2	Restriction on plying and phasing out of 15 years old commercial diesel driven vehicles.	10 year old diesel vehicles and 15 year old petrol vehicles are restricted	NA	360 days	No	Regular activity	Number			NA	NA	NA	NA
VE11.3	Enforcement of law against visibly polluting vehicles: remove them from road, impose penalty, and launch extensive awareness drive against polluting vehicles.	**Transport department** Number of vehicles checked: 20000 Number of vehicles penalized: 88 **Traffic police deptt.** No. of vehicles found: 6907 No. of vehicles penalized:717 Amount (Rs) received as penalty:200100	NA	As regular activity	No	Regular activity	Number		Details on the drives conducted	NA	NA	NA	NA
VE11.4	Initiate steps for retrofitting of particulate filters in diesel vehicles, when BS-VI fuels are available.	Registration of only BS-VI vehicles is being done w.e.f. 01.04.2020 with regards to prohibited 10 year old diesel vehicles and 15 year old petrol vehicles not allowed.	NA	360 days	No	Completed	Number			NA	NA	NA	NA
VE12	**NMT**												

Action point code	Action point	Present Status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field type	Attachment	Attachment Contents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
VE12.1	Introducing cycle tracks along with the roads	In Previous years 2017 Two Cycle zones have been built details of which are as follows: Dhobi Ghat to Lok Seva Aayog Lok Seva Aayog to Balson Crossing Public Bike sharing system is proposed from Prayagraj Smart City Limited (PSCL). New Work of Bike zones DPR under preparation	NA	360 days	Proposal has not been finalised yet	NA	Number			NA	NA	NA	NA

INDUSTRIES

Action point code	Action point	Present Status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field type	Attachment	Attachment Contents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
IP1	**Industrial air pollution control**												
IP1.1	To intensify monitoring of industries to reduce of emission by the industries.	APCS Installed, Regular monitoring being done	10 Industries	NA	No	Completed	Number	NA	NA	NA	Nil	Nil	Nil
IP1.2	Action against non-complying industrial units	Details of action taken against non-complying brick kilns Show Cause Notice - 8 /Closure Order Issued - 27 Prosecution - 21	Regular activity	360 days	No	Regular activity	Number	NA	NA	NA	NA	NA	NA
IP1.3	Shifting of Polluting Industries	Notices Issued for Shifting for industry who are running in residential area	NA	360 days	No	Ongoing	Number	NA	NA	NA	NA	NA	NA
IP1.9	Fugitive emission control	All construction sites are being covered by green mesh curtain. All construction areas are being covered to avoid dispersion of particulate matter. The regulating authority for this is Prayagraj Municipal Corporation & Prayagraj Development Authority. Fines are being imposing on defaulters.	NA	15 days, and thereafter, regular activity	No	Completed and continuing as regular activity	Text	Yes	Details on the steps	NA	NA	NA	NA
IP1.10	Ensuring installation/Up-gradation and operation of air pollution control devices in industries	Industry upgrade their APCS according to latest guidelines	NA	360 days	No	Completed	Text	Yes	Details on the steps	NA	NA	NA	NA
IP1.26	Bank guarantee should be taken for the compliance of conditions imposed in CTO/CTE for control of Environmental Pollution from industries.	Bank guarantee is being taken for the compliance of conditions imposed in CTO/CTE for control of Environmental Pollution from industries. Inspection and verification of compliance of conditions imposed in CTE/CTO is regularly carried out by UPPCB personnel. No any BG has been forfeited	NA	60 days, and thereafter, regular activity	No	Ongoing	Yes/No	NA			Nil	Nil	Nil
IP3	**OCEMS in Industries**												

Action point code	Action point	Present Status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field type	Attachment	Attachment Contents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
IP3.2	Implement Continuous Emission Monitoring System (CEMS) across all targeted and applicable polluting industry	Online OCEMS installed in 05 units	NA	15 days, and thereafter, regular activity	No	Completed and continuing as regular activity	Number			NA	NA	NA	NA
IP3.3	Development of mobile facility/van for continuous ambient air quality monitoring for different localities.	Mobile Van for continuous ambient air quality monitoring is being planned to be purchased by Nagar Nigam	NA	360 days	01-10-2020	NA	Yes/No	Yes	Details on the action undertaken	Rs 5.0 Lac	NA	NA	NA
IP3.4	Live camera feed and to take action against non-complying industrial units	03 Units has installed Web Camera:- 1. Meja Urja Nigam (P) LTD.Prayagraj (Webcam-02) 2. Indian Farmers fertilzer Cooperative Ltd., Phoolpur, Allahabad. (Webcam-01) 3. Dev Prayag Paper Mill Pvt.Ltd., UPSIDC, Naini, Allahabad (Webcam-1)	NA	60 days	No	Completed	Yes/No	Yes	Details on the action undertaken	Not required	NA	NA	NA
IP5	**Control of air pollution from Brick kilns**												
IP5.1	Adapting new technologies for Brick kilns	No. of brick kilns converted to Zig-zag technology - 7	NA	120 days	No	NA	Number (2)	No	No	Not required	NA	NA	NA
IP5.2	identification of brick kilns and their regular monitoring including use of designated fuel and closure of unauthorized units.	Total no. of brick kilns - 635 Defaulter - 378 Closure issued - 27 Showcause issued - 8 Notices issued - 320 Prosecution - 21 Selfclosed - 2 Converted to Zigzag - 7	NA	60 days	No	N/A	Yes/No	Yes	Details on the action undertaken	Not required	NA	NA	NA
IP5.3	Conversion of natural draft brick kilns to Force/ induced draft.	No. of brick kilns converted to Zig-zag technology - 7	NA	360 days	No	NA	Number (2)	Yes	Details on the action undertaken	NA	NA	NA	NA
IP8	**Control of fugitive emissions in industries**												
IP8.3	Use of covered or enclosed conveyors and transfer points	In Industries coal handling plant all transfer points and conveyer belt covered with metal sheet	NA	15 days, and thereafter, continue as regular activity	No	Regular activity	Yes/No	Yes	Details on the action undertaken	NA	NA	NA	NA

Action point code	Action point	Present Status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field type	Attachment	Attachment Contents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
IP11	**Control of air pollution from generator sets**												
IP 11.6	Monitoring of DG sets and action against violations. Fine should be imposed on defaulters.	Ongoing Random inspection and monitoring are being carried out and Notice issued for violatiors and defaulters.	NA	30 days	No	Regular activity	Number	NA	NA	NA	NA	NA	NA

WASTE AND BIOMASS- DUMPING AND BURNING

Action point code	Action point	Present Status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field type	Attachment	Attachment Contents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
BB1	**Biomass Burning**												
BB1.1	Regular check and control of burning of municipal solid wastes	02 FIR lodged against defaulters in Prayagraj District	NA	90 days	No	Regular activity	Number	No	No	Not required	NA	NA	NA
BB1.2	Defaulters for open burning to be imposed fines	A fine of Rs. 7500 has been imposed during Oct- Dec 2020 on defaulters against open burning	NA	90 days	No	Regular activity	Number	No	No	Not required	NA	NA	NA
BB1.3	Identify Garbage burning locations and	02 site identified in Prayagraj District	NA	90 days	No	Regular activity	Number	Yes	List of locations	NA	NA	NA	NA
BB1.4	Prohibition/complete ban on garbage burning.	**a)** A ban on burning of agriculture waste and crop residue has been imposed by the Environment Department under provisions of Air act on 28.10.2015. **b)** Govt. order dated 10.02.2017 has been issued by the Department of Agriculture to ensure the use of combined harvesting machine and straw ripper with binder to restrict burning of agricultural residual waste. **c)** A scheme of "Promotion of Agriculture Mechanization for In-Situ management of crop residue is being run since financial year 2018-19 with the support of Government of India. **d)** Additionally, an order dated 05.01.18 has been issued by UPPCB for using a minimum 20% of bio briquette as fuel in the boiler depending upon its availability	NA	180 days	No	Completed	Yes/No	Yes	Notification copy	NA	NA	NA	NA
BB1.5	Launch extensive drive against open burning of bio-mass, crop residue, garbage, leaves, etc.	All the officers, zonal sanitary officers, CSFI and SFIs are authorized to impose fines on person responsible to stringently enforce/stop garbage burning in landfills and other places. A sum of Rs. 25,97,310 has been collected as penalty/fine in the last financial year 2019- 2020	NA	90 days	No	Regular activity	Yes/No	Yes	Reports about drive, including dates, images, identification of violators	NA	NA	NA	NA

Action point code	Action point	Present Status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field type	Attachment	Attachment Contents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
BB1.8	Providing Organic Waste Compost machines , decentralization of processing of Waste, dry waste collection centers.	Nagar Nigam maintaining 216 parks in Prayagraj out of which 30 parks have been provided with compost pits. Biodegradable waste of residential society and other parks should be treated at M/s Hari Bhari Waste Magmt. Ltd. Baswar, Chaka, Prayagraj.	NA	90 days	No	Completed	Number	Yes	Details of the sites and machines including images, location, waste collected/processed per day	NA	NA	NA	NA
BB1.10	No plot should be left open more than 02 years and planting of trees must be mandatory on vacant plots.	All the plots which have been left open for more than 02 years are being followed up by Nagar Nigam for plantation of trees in such plots. No any plot identified for plantation	NA	90 days	No	Ongoing	Number	Yes	List of open plots and greened plots with location and images	NA	NA	NA	NA
BB1.11	Dead Bodies of Animals should be disposed through proper treatment facility like rendering plant etc	Work to be started for Incineration plant for dead bodies of animal is sanctioned for Rs. 210 Lacs and the tender for the execution of the project has been issued but due to some land issues, work could not be started.	NA	360 days	Deviation due to some land issues	NA	Number	No	No	Rs. 210 Lac	No	No	No
BB 1.12	Door to Door collection of segregated waste by agency and then its disposal directly in plant without dumping it on land.	Door to door collection of segregated waste by agency for 80 wards alloted from mid of Dec. 2020		90 days	No	Completed	Number	No	No	18.96 cr	No	No	No
BB3	**Proper collection of Horticulture waste and its disposal following composting-cumgardening approach**	Nagar Nigam maintaining 216 parks in Prayagraj out of which 30 parks have been provided with compost pits.	NA	90 days	No	Completed	Number	Yes	Details of the sites	NA	NA	NA	NA
BB6	**Check/stop on Stubble Burning**	24 FIR lodged against defaulters in Prayagraj District for open burning as per record. Penalty of Rs.10,000.00 imposed.	NA	180 days	No	Regular activity	Number Yes/No	Yes	No	NA	NA	NA	NA
DF1	**Domestic Fuel**												

Action point code	Action point	Present Status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field type	Attachment	Attachment Contents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
DF1.1	Increasing the LPG connections in low income strata.	1. Free gas connection under Ujjwala Yojana as per the determined standards is provided to families of SC, ST, beneficiaries of Pradhan Mantri Awas Yojana, Antyodya Cardholders and Eligible household Ration cardholders. Process is escalated with mass awareness programme time to time. Under Gram Swaraj Campaign free gas connection is provided through camps of special campaign.	NA	30 days	No	NA	Number			NA	NA	NA	NA
DF1.8	Implemen tation of Pradhan Mantri Ujjwala Yojana (PMUY)	Free gas connection under Ujjwala Yojana as per the determined standards is provided to families of SC, ST, beneficiaries of Pradhan Mantri Yojana	NA	Regular activity	No	Regular activity	Text	NA	Yes	Details on the steps	NA	NA	NA
DF1.9	Shift to LPG from solid fuel & kerosene for domestic applications	Almost Shifted	NA	Regular activity	No	Regular activity	Number	NA			NA	NA	NA

AIR QUALITY DATA

Action Code	Action Point	Field type	Attachment	Jan-20	Feb-20	Mar-20	Apr-20	May-20	Jun-20	Jul-20	Aug-20	Sep-20	Oct-20	Nov-20	Dec-20	Attachment Contents
AQ1.1	Monthly averages for PM2.5 (In µg/m3)	Number (12)	-	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	-
AQ1.2	Monthly averages for PM10 (In µg/m3)	Number (12)	-	226.83	236.022	242.002	96.132	126.894	174.6	170.818	187.754	166.184	154.688	183.01	208.014	-
AQ1.3	Monthly averages for SO2 (In µg/m3)	Number (12)	-	2.09	1.926	1.95	1.378	1.5	1.6525	1.646	1.586	1.732	1.704	2.132	1.92	-
AQ1.4	Monthly averages for NO2 (In µg/m3)	Number (12)	-	31.124	44.568	44.888	22.076	31.614	36.784	38.582	36.064	31.366	28.966	37.49	40.336	-
AQ1.5	Annual averages for PM2.5 (In µg/m3)	Number (1)	-	NA												-
AQ1.6	Annual averages for PM10 (In µg/m3)	Number (1)	-	181.08												-
AQ1.7	Annual averages for SO2 (In µg/m3)	Number (1)	-	1.76												-
AQ1.8	Annual averages for NO2 (In µg/m3)	Number (1)	-	35.32												-
AQ1.9	Monthly Meterological Data		-													-

Basic Information

Name of Non Attainment City	**RAEBARELI**
Sate/ Union Territory	UTTAR PRADESH
Name of Nodal Officer at PCB/ PCC	Chief Environmental Officer Lab
E-mail Id	ceolab@uppcb.in
Contact Number	0522-2720832
Date till which progress is submitted	31.12.2020

Action Point Code	Sector	Total Number of Actions	Number of Actions Completed	Number of Actions Under Porgress
CB	**CAPACITY BUILDING, MONITORING NETWORK AND SOURCE APPORTIONMENT**	**8**	**6**	**2**
PO	**PUBLIC OUTREACH**	**5**	**5**	**0**
RD/ C&D	**ROAD DUST AND CONTRUCTION & DEMOLITION**	**24**	**23**	**1**
VE	**VEHICLES**	**17**	**16**	**1**
IP	**INDUSTRIES**	**18**	**18**	**0**
BB/DF	**WASTE AND BIOMASS- DUMPING AND BURNING**	**20**	**17**	**3**
AQ	**AIR QUALITY DATA**	**9**	**6**	**3**

CAPACITY BUILDING, MONITORING NETWORK AND SOURCE APPORTIONMENT

Action Point Code	Action Point	Present status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field type	Attachment	Attachment Contents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
CB1	**Insatllation & Commissioning of Monitoring Stations**												
CB1.1	CAAQMS	Installation of 01 CAAQMS is proposed from the funds to be released under National Clean Air Programme Scheme of MoEF&CC/ funds to be allocated under 15th Finance Commission. The tendering has already been done and the station shall be established expeditiously after release of funds. Furthermore, 01 CAAQMS is also proposed to be installed jointly by M/s Birla Corporation Ltd, Raebareli, M/s ACC Plant & M/s Indo Gulf, Jagdishpur with a timeline of September 2020. Information of the CAQQMS Fund Allotment has been sent to this office that funds have been allocated from their administrative department of M/s Birla Corporation Ltd, Raebareli, M/s RCCPL pvt Ltd.Raebareli & M/s Indo Gulf, Jagdishpur , only the fund allocation process in ACC Group is under consideration by their administrative department .	1	360 days	Mar-21	1	Number	_	NA	Rs. 1.2 Cr (for the CAAQMS proposed by joine venture of industries)	90 lac (Indogulf -50 lac Lacs, M/s Birla Corporation Ltd, Raebareli-20 lac, M/s RCCPL pvt Ltd.Raebareli-20 Lacs.)	Nil	Rs. 1.2 Cr for installation of CAAQMS under NCAP funds
CB1.2	Manual Stations	At present 03 manual stations are running as in Residential, commercial and industrial zones	1	NA	No	Ongoing	Number	_	_	Rs. 10.56 Lac	Rs. 10.56 Lac	Rs. 10.56 Lac	
CB3	**Assessment of sources**												
CB3.1	Emission Inventory	Emission Inventory based on available data is under progress and shall be completed by June 2021	Ongoing	Dec-20	No	NA	Yes/No	_	_	Rs. 6,19,500/- (combined for rapid SA/CC study)	Rs. 6,19,500/-	Rs. 3,72,000/- (combined for rapid SA/CC study)	Rs. 80 Lac (for comprehensive SA/CC study)
CB3.3	Source Apportionment Study	SA/CC study based on available data shall be completed by June 2021	Ongoing	Dec-20	No	NA	Yes/No	_	_	Rs. 6,19,500/- (combined for rapid SA/CC study)	Rs. 6,19,500/-	Rs. 3,72,000/- (combined for rapid SA/CC study)	Rs. 80 Lac (for comprehensive SA/CC study)
CB4	**Training & Capacity Building**												
CB4.1	Training & skill development of public officals	3 Trainings of road safety has been oraganised through video conferencing for school drivers	NA	As regular activity	No	Ongoing	Yes/No	_	_	NA	NA	NA	NO
CB4.2	Infrastructure development (Laboratory/ AQM Cell	The alloted Laboratory Infrastructure development fund has been utilize strenghtened of infratucture laboratory.	NA	30 days	No	Complete	Yes/No	_	_	Rs. 4,00,000/-	Rs. 4,00,000/-	Rs. 4,00,000/-	NO

Action Point Code	Action Point	Present status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field type	Attachment	Attachment Contents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
CB4.4	Organization of meeting of District Environment Committee for sensitizing the Line Departments for advance preparedness of implementation of Action Plan and following action points	District Environment Committee meetings has been conducted on 08.09.2020 and 25.11.2020 under chairmenship of DM Raebareli.	Monthly meetings	Regular activity	No	Complied	Yes/No	_	_	NA	NO	NO	NO
CB5	**Emergency Response System**	1. Comprehensive plan for control of air pollution is applicable in the city and monitoring is done on a regular basis by DEC. 2. For the purpose of ERS to be developed by PCB, State Disaster Management Authority and Meteorological Department as per the order of Hon'ble NGT dated 20.11.2019, the disaster Management Authority has requested for development of a guideline by NDMA. The matter also reviewed by CS,GoUP and a letter has been sent to NDMA, CPCB and MoEF&CC for issuance of a guideline for development of ERS for severe levels of air pollution. The response of MoEF&CC, CPCB & NDMA is awaited.	Regular Activity	1. As Regular activity 2. Timeline for iussuance of Guidelines to be provided by NDMA, MoEF& CC & CPCB	1. No 2. Yes	Ongoing		1	Letter dated 22.12.2020 written by the State to NDMA, CPCB & MoEF&CC	Not Needed	NA	NA	NA

PUBLIC OUTREACH

Action Point Code	Action Point	Present status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field type	Attachment	Attachment Contents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
PO1	**Public Outreach**												
PO1.1	Daily Air Quality Public Information Dissemination System	Monthly information on air quality is available on UPPCB's website.	Real time AQI on Sameer app	15 days and thereafter as regular activity	No	Regular activity	Yes/No	No	NA	Not required	_	_	_
PO1.3	Issue public advisory for prevention and control of air polltuion	Weekly AQI bulletin is published on UPPCB website. 12 Bulletins have been published during Oct to Dec 2020	15 days and thereafter as regular ctivity	Regular activity	No	Regular activity	Number	No	NA	Not required	_	_	_
PO1.4	Deeper public engagement and consultation (workshops/ programmes in schools/ colleges)	Clean Environment Online Hackathons 2021 have been organised by UPPCB The program of public awareness was conducted in the following units :- 1 . M/s Birla Corporation Ltd, Raebareli, 2. M/s RCCPL pvt Ltd.Raebareli; 3. NTPC Unchahar and 4. VISAKA INDUSTRIES LIMITED, Raebareli.	4	Regular activity	No	Regular activity	Number	No	NA	Not required	_	_	_
PO1.5	Launch mobile app to update public about status of air quality	Air quality data is being published on UPPCB's website on monthly basis.	Mobile App	30 days	No	NA	_	No	NA	NA	_	_	_
PO2	**Public Greivance Redressal System**												
PO2.1	App Based System	U.P. Pollution Control Board has developed Public Grievance Redressal System namely "Swachh Vayu App" . **No complaints pending** in Swachh Vayu App as on 31.12.2020.	Swaccha Vayu App	30 days	No	Completed	Number	No	NA	Not required	_	_	_

ROAD DUST AND CONTRUCTION & DEMOLITION

Action point code	Action point	Present status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field type	Attachment	Attachment Contents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
RD1	**Road dust**												
RD1.2	Maintain potholes free roads	2.20 Km completed	4.20 KM	31.03.2020	No	4.20 Km.	Number	-	-	18.30 Lacs	18.30 Lacs	NA	NO
RD1.3	Regular cleaning of street surfaces and spraying of water to suppress dust.	Regular Cleaning is ongoing. Water Spraying is also done by 3 tankers as per requirement time to time. A total of 107 Km roads have been covered using water sprinklers	NA	180 days	No	Regular activity	Text	No	NA	NA	NA	NO	NO
		Dust collecting of roads by monitoring the dust of the streets of Rae Bareli city was done by regional office on October,2020 at the following sites: 1. NH 30 Lucknow-Allahabad National Highway (adjacent Om Clarke Inn), Rae Bareli. 2. Indira Nagar Colony, Rae Bareli. 3. Jail Garden Road, Rae Bareli. 4. Super Market, Rae Bareli. 5. Jail Road, adjacent Anand Nagar Colony, Rae Bareli. 6. Bus Stand from Hospital Square, Opposite GIC, Rae Bareli. 7. G.G.I.C. Road, Rae Bareli. 8. Industrial Area, Sultanpur Road, Rae Bareli.	NA	17-22 August, 2020	No	Completed	-	-	-	NA	NA	NA	NO
		Daily two time sweeping in morning and evening shift is done by more than 80 Safai Karamcharis on a daily basis.	NA	From October, 2020	No	Ongoing	-	-	-	Rs 1.5 crore	NO	NO	NO
		Daily two time Water sprinking in morning and evening shift is done pershedeypur road by Jal Nigam and NH 30 toll end road to sai river by NHAI.	NA	From 15th October, 2020	No	Ongoing	-	-	-	NO	NO	NA	NO
RD1.4	Black-topping of unpaved road	08 No. of Metalled roads blacktopping and paving of roads has been done.	18 Kms	180 days	No	Ongoing	Number	-	-	270.25 lakhs	270.25 lakhs	270.25 lakhs	NO
RD1.6	To take appropriate action to remove road dust/silt regularly by using mechanical sweepers	Regular sweeping/ Cleaning is ongoing. However mechanical sweepers are not used currently	NA	180 days	No	Regular activity	Number	-	-	NA	NA	NO	NO
RD1.7	End-to-end paving of the road	Completed	36 Kms	Completed	No	Completed	Text	No	NA	270.25 Lacs	270.25 Lacs	270.25 Lacs	NO
RD1.9	Introduce water fountain at major traffic intersection	Nagar Palika Parishad Raebareli has established fountains at 2 main crossroads of the town but not in operational and still under maintenance.	2	90 days	No	Completed	Number	No	NA	NA	NO	NO	NO
RD1.10	Widening of Roads	1-Two Laning with PS of Raebareli to Jaunpur section (Km 0.000 to Km 166.400) of NH-231 in the State of Uttar Pradesh under NHDP IV A on BOT (Annuity) basis. (Salon bypass Completed) 2-Two Laning with PS of Raebareli to Prayagraj section (Km 82.700 to Km 188.600) of NH-24B in the State of Uttar Pradesh under NHDP IVA on BOT (Toll) basis.(Munshiganj Bypass Completed) 3-Two Laning with PS of Raebareli to Banda section (Km 152.533 to Km 285.818) of NH-232 in the State of Uttar Pradesh on EPC Mode.(Completed Lalganj Bypass)	3	90 days	No	Completed	Text	No	NA	7263.95 Lacs	569.36 Cr. 291.36 Cr. 424.29 Cr.	100%	NO

Action point code	Action point	Present status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field type	Attachment	Attachment Contents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
RD1.11	Improvement of infrastructure for decongestion of road.	1- Construction of work deep shoes to railway station gate. 2- Construction of work Deewani gate to ghantaghar chauraha 3- Construction of work ghantaghar chauraha to LKO-Raebareli marg. 4- Construction of work Dr. B.R Ambedkar Murti to Khalsa Chauk. 5- Construction of work Civil Hospital to Khalsa Chauk to super market to ghantaghar chauraha. 6- Construction of work ghantaghar chauraha to deep shoes. 7- Construction of work shakti Nagar in maal godam to Shuddho Begum. 8- Construction of work Shakti Nagar in Shuddho Begum Savita Brijesh to hanshi khushi utsav lawn.	NA	360 days	No	Completed	Text	No	NA	10774.95 Lacs.	10774.95 Lacs.	100%	NO
RD1.14	Identify road stretches with high dust generation	Dust collecting of roads by monitoring the dust of the streets of Rae Bareli city was done by regional office on October,2020 at the following sites: 1. NH 30 Lucknow-Allahabad National Highway (adjacent Om Clarke Inn), Rae Bareli. 2. Indira Nagar Colony, Rae Bareli. 3. Jail Garden Road, Rae Bareli. 4. Super Market, Rae Bareli. 5. Jail Road, adjacent Anand Nagar Colony, Rae Bareli. 6. Bus Stand from Hospital Square, Opposite GIC, Rae Bareli. 7. G.G.I.C. Road, Rae Bareli. 8. Industrial Area, Sultanpur Road, Rae Bareli.	NA	Regular activity	No	Completed	Number		NA	NO	NA	NA	NA
RD1.15	Create Proper Pedestrian Infrastructure	1- Construction of work deep shoes to railway station gate. 2- Construction of work Deewani gate to ghantaghar chauraha 3- Construction of work ghantaghar chauraha to LKO-Raebareli marg. 4- Construction of work Dr. B.R Ambedkar Murti to Khalsa Chauk. 5- Construction of work Civil Hospital to Khalsa Chauk to super market to ghantaghar chauraha. 6- Construction of work ghantaghar chauraha to deep shoes. 7- Construction of work shakti Nagar in maal godam to Shuddho Begum. 8- Construction of work Shakti Nagar in Shuddho Begum Savita Brijesh to hanshi khushi utsav lawn.	NA	Completed	No	Completed	Text	No	NA	270.25 lakhs	270.25 lakhs	100%	NO
RD1.16	All the canals/nullah's side roads should be brick lined. Proper plantation also carried out.	1. Renovation of Road of Bacchrawan Dy from Km5.930 to 6.190 Km. – Rs. 6.26 Lac 2. Renovation of kanhapur canal road. Rs. 27.35 Lac 3. Renovation agai Dy canal. Rs. 14.53 Lac. 4. Renovation of dalmau pump canal Km 22.943 to 23.643 - Rs. 13.98 Lac. 5. Renovation of DPC from Km0.100 to 3.200 - Rs. 62.50 Lac 6. Renovation from Dalmau Pump Canal to inspection house.- Rs.5.34 Lac 7. Renovation of Raebareli Dy (Left canal side).- Rs. 33.88 Lac 8. Renovation of DPC IInd stage to cross regulation. - Rs. 6.11 Lac □	5	360 days	Feb-21	Completed	Text	No	NA	193.39 Lakhs	193.39	75%	NO
RD2	**Creation of green cover**												

Action point code	Action point	Present status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field type	Attachment	Attachment Contents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
RD2.2	Creation of green buffers along the traffic corridors and their maintenance	Target of the plantation in financial year 2020-21 is 15 Lac given task by state government. Forest Department was completed 1500000 plantation on 5th july 2020.	NA	90 days	No	Completed	Text	No	NA	NA	NA	NO	NO
RD2.3	Necessary changes in byelaws- Greening of open areas, gardens,commun ity places, schools and housing societies	Target of the plantation in financial year 2020-21 is 15 Lac given task by state government. Forest Department was completed 1500000 plantation on 5th july 2020.	NA	90 days	No	Completed	Yes/No	No	NA	NA	NA	NA	NO
RD2.5	Builders should leave 25%/33% area for green belt in residential colonies to be made mandatory.	Plantation in parks road side is done in the colonies developed by RDA and will be enforced to the builder at the time of map sanctioning	NA	Regular activity	No	Regular activity	Yes/No	No	NA	NA	NA	NA	NA
RD2.7	Implementation of maintaining at least 33% forest cover area in the city in master plan.	RDA has planted 15753 plants from 2017 to 2020-21 in the area of 19.35 hect for improving. and forest cover.	NA	180 days	No	Completed	Yes/No	No	NA	NA	NA	NA	NO
C&D1	**Construction Activities**												
C&D1.1	Ensure transportation of construction materials in covered vehicles	Thirty Eight builder and plot holders who got there maps sanctioned after December 2019 till now from RDA. has been informed in there permission letter issued to them for construction to bring the materials at the site in covered vessels. Nineteen contractors working in RDA at present time are	NA	15 days , and thereafter, continue as regular activity	No	Ongoing	Number	_	_	NA	NO	NA	NO
C&D1.2	Strict enforcement of CPCB guidelines for construction (use of green screens, side covering of digging sites, etc.)	1. UPPCB has launched dustapp www.upecp.in/dustapp for the purpose of dust control self audit and a public notice was issued u/s 31A of Air act in the newspaper and through e-advertisement for the same 2. The app is functional since October 2020. However, no construction projects have submitted online self dust control audit assessment online 3. No any major construction, building, Township project which require EC is identified. In industries notices has been sent to install PTZ camera in which 4 units have installed PTZ camera rest are in process. Direction to E E PWD, EE Awas Vikas, EE jal nigam, PD NHAI and RDA has also been issued by HO vide letter no. G33964/C-5/सा0 0534/2020 ,G33995/C-5/सा0 0534/2020,G33966/C-5/सा0 0534/2020,G33962/C-5/सा0 0534/2020, G33961/C-5/सा0 0534/2020 date 20.10.2020 4. C& D and solid waste collection, transportation and disposal processing plant is working at jaitpur village, Raebareli.The Land is provided by Nagar Palika Parished, Raebareli on Public Private Partnership (PPP) model. 5.Direction to E E PWD, EE Awas Vikas, EE jal nigam, PD NHAI and RDA has been issued by SPCB vide letter no. G33964/C-5/सा0 0534/2020 ,G33995/C-5/सा0 0534/2020,G33966/C-5/सा0 0534/2020,G33962/C-5/सा0 0534/2020, G33961/C-5/सा0 0534/2020 date 20.10.2020	Regular Activity	Regular Activity	No	NA	Text	No	NA	_	NA	NA	
C&D1.3	Restriction on storage of construction materials along the road.	Regular inspection is carried out to prevent such type of activity. Any defaulter found doing this is fined according to rule.	NA	30 days	No	Ongoing	Number	_	_	Ongoing Activity	NO	NA	NO
C&D1.4	Covering of construction site.	80% site works are covered	NA	15 days , and thereafter, continue as regular activity	No	Regular Activity	Number	_	_	NA	NA	NA	NA
C&D1.8	Enforcement of Construction and Demolition Waste Rules	No. fine imposed till the date close monitering in being done. In Raebareli the maps sacnctioned are mostly residential single unit type. No. major dimolition activity is involved in them.	NA	15 days , and thereafter, continue as regular activity	No	Regular Activity	Text	No	NA	NA	NO	NA	NO

Action point code	Action point	Present status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field type	Attachment	Attachment Contents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
C&D1.9	Control measures for fugitive emissions from material handling-conveying and screening operations	Thirty Eight builder and plot holders who got there maps sanctioned after December 2019 till now from RDA. has been informed to keep the fine materials covered at the site and continuous sprinkling of water over them. Similarly Nineteen contractors working in RDA at present time are strictly ordered to stack fine materials such as sand and earth on the site after covering them and regular sprinkling of water is also done.	NA	15 days , and thereafter, continue as regular activity	No	Regular Activity	Text	No	NA	NO	NA	NA	NO
C&D1.10	Develop and implement dust control measures for all types of construction activities -- buildings and infrastructure.	All builders and plot holders has been informed to keep the fine materials covered at the site and continuous sprinkling of water over them. Similarly 19 contractors working in RDA at present time are strictly ordered to stack fine materials such as sand and earth on the site after covering them and regular sprinkling of water is also done.	NA	Regular Activity	No	Regular Activity	Yes/No	No	NA	NO	NA	NA	NO
C&D1.12	Frame and implement policy for segregation of construction and demolition waste and provide a network of decentralized C&D waste segregation and collection sites across the city.	In Raebareli the maps sacnctioned are mostly residential single unit type. No. major dimolition activity is involved in them.	NA	15 days , and thereafter, continue as regular activity	No	Regular Activity	Yes/No Number	No	NA		NA	NA	NA
C&D1.13	Promote recycling of construction and demolition waste.	In Raebareli the maps sacnctioned are mostly residential single unit type. No. major demolition activity is involved in them.	NA	15 days , and thereafter, continue as regular activity	No	Regular Activity	Text	No	NA	NA	NA	NA	NA

VEHICLES

Action point code	Action point	Present status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field type	Attachment	Attachment Contents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
VE1	**Improve and strengthen PUC programme**												
VE1.1	Number of PUC centers in the city	12 PUC centres are online in Raebareli city.	NA	180 days	No	Completed	Number	No	NA	17.50 Lacs	NA	100%	NO
VE1.2	Regular checking of Vehicular emission and issue of Pollution under Control Certificate (PUC)	Number of vehicles checked: 219 Number of vehicles penalized: 74 Amount (Rs) received as penalty:1,10000/- from October 2020 to 15 December 2020	NA	Regular activity	No	Regular Activity	Number	_	_	NA	NA	NA	NA
VE1.4	linking of PUC centres with remote server and eliminate manual intervention in PUC testing.	12 PUC centres are online in Raebareli city.	NA	180 days	No	Completed	Number	_	_	17.50 Lacs	NO	100%	NO
VE3	**Freight transport**												
VE3.4	Check overloading: Use weigh-in-motion bridges / machines (WIM) and Weigh bridges at entry points to the city to check the payload of commercial vehicles. As per the CMVR, a penalty of 10 times the applicable rate for overloaded vehicles is applicable.	One Pit-less Electronic Weigh Bridge install at Unchahar, Raebareli, Uttar Pradesh and install weigh in motion bridges on toll plazas of Dakhina Sekhpur NH-24B (Old NH30) Of Uttar Pradesh Km 42.500 ☐	NA	180 days	No	Completed	Number	_	_	NO	NO	NA	NO
VE4	**Clean fuel and fuel Quality**												
VE4.1	Check on fuel adulteration and random monitoring of fuel quality data	The sales managers of the oil company IOCL, BPCL and HPCL have been informed that they have regularly checked retail outlets in the year 2019 and regular checks and sampling by the oil companies in the year 2020. The investigation found no quality deficiencies and irregularities in any of the retail outlets.	NA	30 days	No	Ongoing	Number	_	_	NA	NA	NA	NO
VE5	**Parking Management**												
VE5.1	Prevent parking of vehicles in the non-designated areas	No. of vehicles found: 09 No. of vehicles penalized:09 Amount (Rs) received as penalty: Rs. 2000/- from October 2020 to 15 December 2020	NA	As regular activity	No	Ongoing	Number	_	_	NA	NA	NA	NO
VE5.3	Penalise parking of vehicles in non designated areas	No. of vehicles found: 09 No. of vehicles penalized:09 Amount (Rs) received as penalty: Rs. 2000/- from October 2020 to 15 December 2020	NA	As regular activity	No	Ongoing	Number	_	_	NA	NA	NA	NO
VE6	**Strengthening of Public Transportation**												

Action point code	Action point	Present status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field type	Attachment	Attachment Contents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
VE6.7	Steps for promoting battery operated vehicles like Erickshaw/ECart	Land for establishment of battery charging station has been allocated by Raebareli development authority in Amol Vihar scheme.	NA	120 days	Dec-24	Ongoing	Text	No	NA	NO	NA	NA	NO
VE7.	**Traffic Congestion**												
VE7.2	Synchronize traffic movements/Introduce intelligent traffic system for lane-driving	There are eight routes in the city. Signal lights for traffic control will be proposed at busy four intersections of the city. Total 74 challans have been done for violation of traffic rules. Routine Action, Traffic movements are controlled by traffic police officers regularly.	NA	180 days	No	Ongoing	Text	No	NA	NA	NO	NO	NO
		Traffic hotspots has been identified by Google Map Navigation and 10 traffic Hotspot identified in Raebareli.	NA	17-22 August, 2020	No	Complied	No	No	No	NA	No	NO	NO
		Direction to SP traffic has been issued by HO by letter no. G33949/C-5/सा0 0534/2020 date 20.10.2020	NA	90 days	No	NA	No	No	No	NA	NO	NO	NO
VE7.3	Prepare plan for construction of diversion ways/ bypasses to avoid congestion due to nondestined vehicles.	Detailed Project Report of Raebareli to Allahabad Section of NH-30 (Old NH-24B) for Construction of Four Lane Bypasses at Jagatpur, Babuganj, Unchahar, Alapur, Link Road to NH-19 (OldNH-2) & Bridge over River Sai at Ch 84+170 in the State of Uttar Pradesh	NA	540 days	No	31.12.2020	Number	No	NA	NA	131.15Cr (Jagatpur)1 112.79 Cr. (Babuganj) 290.49Cr. (Unchahar)	Under DPR	NA
VE7.4	Prepare plan for widening of road and improvement of infrastructure for decongestion of road.	1- Construction of work deep shoes to railway station gate. 2- Construction of work Deewani gate to ghantaghar chauraha 3- Construction of work ghantaghar chauraha to LKO- Raebareli marg. 4- Construction of work Dr. B.R Ambedkar Murti to Khalsa Chauk. 5- Construction of work Civil Hospital to Khalsa Chauk to super market to ghantaghar chauraha. 6- Construction of work ghantaghar chauraha to deep shoes. 7- Construction of work shakti Nagar in maal godam to Shuddho Begum. 8- Construction of work Shakti Nagar in Shuddho Begum Savita Brijesh to hanshi	NA	90 days	No	Completed	Text	No	NA	270.25 Lakhs	270.25 Lakhs	100%	NO
VE8	**Launch Public awareness campaign for air pollution control, vehicle maintenance, minimizing use of personal vehicle, lane discipline, etc.**	05 Traffic awareness in Monthly program in the Transport Area of city to aware divers to follow the traffic role and also all used through the loud speaker for the awareness of using public transport and minima to use of personal vehicles	NA	As regular activity	No	Completed	Text	No	NA	NA	NA	NO	NO

Action point code	Action point	Present status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field type	Attachment	Attachment Contents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
VE11.3	Enforcement of law against visibly polluting vehicles: remove them from road, impose penalty, and launch extensive awareness drive against polluting vehicles.	Number of vehicles checked: 219 Number of vehicles penalized: 74 Amount (Rs) received as penalty:1,10000/- from October 2020 to 15 December 2020	NA	As regular activity	No	Ongoing	Number	_	NA	NA	NA	NO	NO
VE11.5	To increase fine on vehicle owners (not drivers) where the visible smoke is emitted and noticed.	No. of vehicles found: 28 No. of vehicles penalized:28 Amount (Rs) received as penalty: Rs. 2,80,000/- from October 2020 to 15 December 2020	NA	NA	No	Ongoing	Number	_	_	NA	NA	NO	NO
VE11.6	Examine existing framework for removing broken down buses or trucks from roads and create a system forspeedy removal and ensuring minimal disruption to traffic from such buses or trucks.	Transport Department will be prepare a policy.	NA	NA	No	NA	Text	No	NA	NA	No	NO	NO
VE12	**NMT**												
VE12.1	Introducing cycle tracks along with the roads	NPP and RDA Department will be prepare a policy.	NA	360 days	No	Ongoing	Number	_	_	NA	No	NO	NO
VE 14	Monitoring of traffic hotspots by Google Map Navigation with logbook recording.	Traffic hotspots has been identified by Google Map Navigation and 10 traffic Hotspot identified in Raebareli.	NA	From 15th October, 2020	No	Ongoing	_	_	_	NO	NA	NA	NO

INDUSTRIES

Action point code	Action point	Present Status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field type	Attachment	Attachment Contents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
IP1	**Industrial air pollution control**												
IP1.1	To intensify monitoring of industries to reduce of emission by the industries.	Industries are being closely monitored by the regional office, checking burning fuel and including installation of PTZ cameras on chimneys installed in air polluting operating industries in the Nagar Palikal area.	NA	Regular activity	No	complied, It is a regular activity.	Number	_	_	NA	NA	NA	NA
IP1.2	Action against non-complying industrial units	Issue of show cause notice for imposition of environmental compensation by State Board Letter No. 259 / C-5 / R / 2020-21 dated 07.08.2020 for prevention of air pollution arising out of loading-unloading of goods on railway siding at Rae Bareli	NA	Regular activity	No	complied, It is a regular activity.	Number (2)	_	_	NA	NA	NA	NA
IP1.3	Shifting of Polluting Industries	No any polluting industry identified	NA	360 days	No	Completed	Number (2)	_	_	NA	NA	NA	NA
IP1.5	Random auditing for Air pollution measures and Online reporting systems in the industries	In the Nagar Palika area only one Red Categaroy Unit M/s Birla Corporation Ltd (Cement Unit) is operated and random checking of Air pollution control system is done by UPPCB	NA	Regular activity	No	Complied	Number	No	NA	NA	NA	NA	NA
IP1.7	Identification of air polluting industries and their regular monitoring including use of designated fuel	Inspected by the regional office to investigate the burning of fuel in three industries namely M/S Dua Industries, M/S Safari Plywood, M/S Astha Industries located in the municipality area, found the designated fuel use.	NA	Regular activity	No	Complied	Text	No	NA	NA	NA	NA	NA
IP1.9	Fugitive emission control	Bulker cleaner system installed in NTPC Unchahar Raebareli for controling fugitive emission.	NA	30 days	No	Ongoing	Text	No	NA	NA	NA	NA	NA
IP1.10	Ensuring installation/Up-gradation and operation of air pollution control devices in industries	For M/s BIRLA CORPORATION LIMITED red category industry based Electric Power:- Total Power consumption for Production of Cement in KWh/MT of cement For RCW Unit - 33.50 KWh/MT of Cement For RHTC Unit - 9.00 KWh/MT of Cement and total 15 bag filters installed as APCM All orange category air polluting units already installed air pollution control devices. It is regularly checked by UPPCB	NA	180 days	No	Completed	Text	No	NA	NA	NA	NA	NA
IP1.11	Action/closure against defaulting/unauthorized industrial units.	No major defaulter air pollution unit within city limit.	NA	Regular activity	No	Completed	Number (2)	_	_	NA	NA	NA	NA

Action point code	Action point	Present Status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field type	Attachment	Attachment Contents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
IP1.26	Bank guarantee should be taken for the compliance of conditions imposed in CTO/CTE for control of Environmental Pollution from industries.	Bank guarantee is being taken for the compliance of conditions imposed in CTO/CTE for control of Environmental Pollution from industries. Inspection and verification of compliance of conditions imposed in CTE/CTO is regularly carried out by UPPCB personnel. In financial year 2020-2021 One large industry has submitted 3.50 lakh Bank guarantee in compliance of imposed conditions in expansion CTE. 1-M/s BIRLA CORPORATION LIMITED AMAWA ROAD INDUATRIAL AREA, Raebareli.	NA	60 days, and thereafter, regular activity	No	Ongoing	Yes/No	_	_	NA	NA	NA	NA
IP3	**OCEMS in Industries**												
IP3.2	Implement Continuous Emission Monitoring System (CEMS) across all targeted and applicable polluting industry	Continuous Emission Monitoring System has installed in red category unit M/s BIRLA CORPORATION LIMITED within raebareli city limit. Nevco Supplied, Sintrol Model- S303 RCW-2 nos and RHTC- 1 nos. Also connectted to CPCB server.	NA	60 days, and thereafter, regular activity	No	Ongoing	Number	_	_	NA	NA	NA	NA
IP3.3	Development of mobile facility/van for continuous ambient air quality monitoring for different localities.	No mobile facility/van proposed by NPP.	NA	360 days	No	NA	Yes/No	No	NA	NA	NA	NA	NA
IP3.4	Live camera feed and to take action against non-complying industrial units	No any non complying unit found.installation of PTZ cameras on chimneys installed in 03 air polluting operating industries in the Nagar Palikal area.	NA	60 days, and thereafter, regular activity	No	Regular Activity	Yes/No	No	NA	NA	NA	NA	NA
IP4	**Clean fuel in industries**												
IP4.5	Restriction on using un-authorised fuels in industries	Not using un-authorised fuels in industries	NA	Regular activity	No	Ongoing	Yes/No	No	NA	NA	NA	NA	NA
IP4.7	Alternate fuel- Hotel industry directed to change fuel patten from HSD to Natural Gas.	Continuous Process, GOI has floated Ujjwala Scheme for facilitating use of LPG as domestic fuel instead of burning wood, cow dung cakes, coal etc. Department has strictly ensure it.	NA	Regular activity	No	Ongoing	Yes/No Number (2)	No	NA	NA	NA	NA	NA
IP5	**Control of air pollution from Brick kilns**												
IP5.1	Adapting new technologies for Brick kilns	No. of brick kilns Converted to Zig-Zag technology – 30	NA	120 days	No	NA	Number (2)	_	_	NA	NA	NA	NA
IP5.2	identification of brick kilns and their regular monitoring including use of designated fuel and closure of unauthorized units.	Total no. of brick kilns – 386 Closure issued – 07 Prosecution under Air Act 1981 – 00, Converted to Zig-Zag - 30	NA	60 days	No	NA	Yes/No	No	NA	NA	NA	NA	NA
IP5.3	Conversion of natural draft brick kilns to Force/ induced draft.	No. of brick kilns Converted to Zig-Zag technology – 30	NA	120 days	No	NA	Number (2)	_	_	NA	NA	NA	NA
IP11	**Control of air pollution from generator sets**									NA	NA	NA	NA

Action point code	Action point	Present Status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field type	Attachment	Attachment Contents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
IP 11.6	Monitoring of DG sets and action against violations. Fine should be imposed on defaulters.	By & large, due to uninterrupted power supply in the city, D G Set operation is only for stand by purpose as & when required.	NA	30 days	No	Ongoing	_	_	_	NA	NA	NA	NA

WASTE AND BIOMASS- DUMPING AND BURNING

Action point code	Action point	Present Status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field type	Attachment	Attachment Contents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
BB1	**Biomass Burning**												
BB1.1	Regular check and control of burning of municipal solid wastes	NPP team regular check and stop of solid waste burning by the installation of water pump at the municipal solid waste processing side and install fire extinguisher at the transportation vehicle and organized awareness program time to time by the department. Total no. of team involved for control of open burning 04. A total of 86 inspections were conducted during the Oct - Dec 2020.	NA	Regular activity	No	Ongoing Activity	Number	_	_	NA	NA	NA	NA
BB1.2	Defaulters for open burning to be imposed fines	All field level officers have been directed to report burning in their areas. The notice was sent to the concerned NPP department for imposing the penalty if it was found to be in the state of burning garbage at 03 locations. 16 notices were sent to defaulters for open burning	NA	90 days	No	Ongoing Activity	Number	_	_	NA	NA	NA	NA
BB1.3	Identify Garbage burning locations and	3 garbage burning location identified under nagar palika area and Notices were sent to NPP to Stop the burning of these locations.	NA	90 days	No	Ongoing Activity	Number	No	NA	NA	NA	NA	NA
BB1.4	Prohibition/complete ban on garbage burning.	A complete ban has been imposed on open burning.	NA	180 days	No	Ongoing Activity	Yes/No	No	NA	NA	NA	NA	NA
BB1.5	Launch extensive drive against open burning of bio-mass, crop residue, garbage, leaves, etc.	16 teams have been deputed and 86 inspection were done to prevent open burning of biomass/ municipal waste. A total of 03 defaulters were found and 16 notices were issued during Oct-Dec 2020. No penalty has been imposed	NA	90 days	No	Ongoing Activity	Yes/No	No	NA	NA	NA	NA	NA
BB1.8	Providing Organic Waste Compost machines , decentralization of processing of Waste, dry waste collection centers.	For Wet Waste 1 processing plant, 3 decentralised composting pit are avalibale and for dry waste MRF center is being setup.	NA	240 days	Mar-21	Under Process	Number (3)	No	NA	NA	NA	NA	NA

Action point code	Action point	Present Status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field type	Attachment	Attachment Contents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
BB1.9	Awareness for controlling of burning of agricultural waste and crop residues.	1- A ban on burning of agriculture waste and crop residue has been imposed by the Environment Department under provisions of Air act on 28.10.2015. 2- Govt. order dated 10.02.2017 has been issued by the Department of Agriculture to ensure the use of combined harvesting machine and straw ripper with binder to restrict burning of agricultural residual waste. 3-A scheme of "Promotion of Agriculture Mechanization for In-Situ management of crop residue is being run since financial year 2020-21 with the support of Government of India. 4-There has been 36% reduction in burning incidents in year 2019 compared to year 2018, The State will take all steps to prevent the stubble burning completely in the State in the next paddy harvesting season. 5- Crop residual burning prevents and awareness programmes organised by department time to time. 6-One field worker has made in-charge for a group of villages and the Gram Pradhan and Lekhpal have been entrusted with the responsibility to ensure compliance. 7-Total crop residue/ another burning event is 43 report in Raebareli. The burn events involve 45 farmers and collected penalty Rs. 112500.00 by	NA	Regular activity	No	Ongoing Activity	Text	No	NA	NA	NA	NA	NA
BB1.10	No plot should be left open more than 02 years and planting of trees must be mandatory on vacant plots.	Cleaning of vacant plots is being done regularly plantaion is done on side patri of road	NA	90 days	No	NA	Number (2)	No	NA	NA	NA	NA	NA
BB1.11	Dead Bodies of Animals should be disposed through proper treatment facility like rendering plant etc	Dead bodies of animals buried scientifically away from the city. However, there is no planning for treatment facility at present.	NA	360 days	No	NA				NA	NA	NA	NA
BB 1.12	Door to Door collection of segregated waste by agency and then its disposal directly in plant without dumping it on land.	The Municipal Solid Waste door to door collected and solid waste process at the 70 TPD Processing Plant of M/s ACCORD HYDROAIR PVT. LTD. Raebareli. Rest 50% MSW Door to door collection will be proposed by NPP's as soon	NA	90 days	No	Ongoing Activity				NA	NA	NA	NA
BB2	Ensure segregation of waste at source	45% segregation of waste at source rest in segregated in Waste Processing Plant (M/s Acord Hydro Pvt ltd) in Raebareli.	NA	90 days	No	Complete	Number (2)	No	NA	NA	NA	NA	NA
BB3	Proper collection of Horticulture waste and its disposal following composting-cumgardening approach	Direction have issued to Reform club , Raebareli Development authpority and Nagar Palika Parished for managing their biodegradable waste/Horticulture waste by making compost pit or by waste to compost machine.	NA	240 days	Mar-21	Under Process	Number	No	NA	NA	NA	NA	NA
BB5	Ambient air quality monitoring of municipal dumping sites and parks	AQI Monitoring is proposed by third party.	NA	240 days	Mar-21	Under Process	Number	No	NA	NA	NA	NA	NA

Action point code	Action point	Present Status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field type	Attachment	Attachment Contents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
BB6	Check/stop on Stubble Burning	All field level officers have been directed to report burning in their areas. Preventive measures are applying by farmers. Crop residual burning prevents and awareness programmes is being organized by department. Total Rs 112500.00 penalty recovered from 45 farmers for crop residue burning.	NA	180 days	No	Ongoing Activity	Number Yes/No	No	NA	NA	NA	NA	NA
BB10	Landfill fire												
BB10.2	Adopt roadmap for zero landfill policy to promote decentralized waste segregation, reuse and recycling	Promoting decentralised/bulk waste generators to segregate waste to reuse and recycle.	NA	Regular activity	No	Ongoing Activity	Text	No	NA	NA	NA	NA	NA
BB11	Fire crackers—regulate to control their usage	District administration has issued directions by letter no.470/श0 ले0/ 2020 date 10/11/2020 for ban on high decibel firecrakers and for use of only low polluting green firecrackers.	Enformcement as per Hon'ble Supreme Court's directions	Regular activity	No	NA	Text	No	NA	NA	NA	NA	NA
DF1	**Domestic Fuel**												
DF1.1	Increasing the LPG connections in low income strata.	The Nodal Officer Ujjwala Scheme has made available to the families living in the area under the Ujjwala scheme free of cost, as well as being aware of the benefits of using these methods for the use of domestic gas.	NA	30 days	No	Ongoing Activity	Number (2)	_	_	NA	NA	NA	NA
DF1.2	Ensuring promotion and use of cleaner fuel (i.e. LPG) instead of coal fired chulas or fire-woods in the hotels and open spaces	Drive for promotion of uses of Cleaner fuel as LPG is carried out time to time with the help of oil companies representative.	NA	30 days	No	Ongoing Activity	Text	No	NA	NA	NA	NA	NA
DF1.8	Implemen tation of Pradhan Mantri Ujjwala Yojana (PMUY)	The Nodal Officer Ujjwala Scheme has made available to the families living in the area under the Ujjwala scheme free of cost, as well as being aware of the benefits of using these methods for the use of domestic gas. As per the receiving date of Nodal Officer, Ujjwala scheme dated 27/11/ 2020, 219560 No's of gas connections have been issued under Ujjwala scheme. LPG gas is being used by a total of 500400 families in the district. LPG Panchayat is being organized in the district, which aims to create awareness especially among women. Under this scheme, tribes, tribes and socially economical past and other poor families are being motivated to use LPG in view of their health.	NA	30 days	No	Ongoing Activity	Text	No	NA	NA	NA	NA	NA
DF1.9	Shift to LPG from solid fuel & kerosene for domestic applications	Drive for promotion of uses of Cleaner fuel as LPG is carried out time to time with the help of oil companies representative. In ujjwala scheme LPG connection is also provided to the low income strata people free of cost	NA	30 days	No	Ongoing Activity	Number	_	_	NA	NA	NA	NA

AIR QUALITY DATA

Action Code	Action Point	Field type	Attachment	Jan-20	Feb-20	Mar-20	Apr-20	May-20	Jun-20	Jul-20	Aug-20	Sep-20	Oct-20	Nov-20	Dec-20	Attachment Contents
AQ1.1	Monthly averages for PM2.5 (In µg/m3)	Number (12)		NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	-
AQ1.2	Monthly averages for PM10 (In µg/m3)	Number (12)		146	154.8	147.13		86.32	103	112	77.33	77.33	85.83	106.33	103.3	-
AQ1.3	Monthly averages for SO2 (In µg/m3)	Number (12)		11.03	10.47	9.98		4.07	6.07	6.97	6.5	6.53	6.87	7.1	7.1	-
AQ1.4	Monthly averages for NO2 (In µg/m3)	Number (12)		16.83	16.53	15.2		9.67	11.67	12.77	12.23	11.67	12.13	12.47	12.63	-
AQ1.5	Annual averages for PM2.5 (In µg/m3)	Number (1)		NA												-
AQ1.6	Annual averages for PM10 (In µg/m3)	Number (1)		109.03												-
AQ1.7	Annual averages for SO2 (In µg/m3)	Number (1)		7.52												-
AQ1.8	Annual averages for NO2 (In µg/m3)	Number (1)		13.07												-
AQ1.9	Monthly Meterological Data		No	NA												-

Basic Information

Name of Non Attainment City	**Varanasi**
State/ Union Territory	UTTAR PRADESH
Name of Nodal Officer at PCB/ PCC	Chief Environmental Officer (Laboratory)
Email Id	ceolab@uppcb.in
Contact Number	0522-2720832
Date till which progress is submitted	31.12.2020

Action Point Code	Sector	Total Number of Actions	Number of Actions Completed	Number of Actions Under Progress/ Ongoing
CB	**CAPACITY BUILDING, MONITORING NETWORK AND SOURCE APPORTIONMENT**	**9**	**6**	**3**
PO	**PUBLIC OUTREACH**	**5**	**5**	**0**
RD/ C&D	**ROAD DUST AND CONTRUCTION & DEMOLITION**	**23**	**20**	**3**
VE	**VEHICLES**	**16**	**11**	**5**
IP	**INDUSTRIES**	**18**	**18**	**0**
BB/DF	**WASTE AND BIOMASS- DUMPING AND BURNING**	**20**	**20**	**0**
AQ	**AIR QUALITY DATA**	**9**	**8**	**1**

CAPACITY BUILDING, MONITORING NETWORK AND SOURCE APPORTIONMENT

Action Point Code	Action Point	Present Status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field type	Attachment	Attachment Contents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
CB1	**Installation & Commissioning of Monitoring Stations**												
CB1.1	CAAQMS	01 CAAQMS is already functional. Bid evaluation is completed for installation of 03 CAAQMS for which funding has already been sanctioned under NCAP. Supply orders are being issued. Installation of remaining 01 CAAQMS is proposed by CPCB under CPSU CSR scheme for which timeline shall be provided by CPCB.	4	Mar 21 Timeline for CAAQMS proposed under CPSU-CSR fund to be given by CPCB	No	3 (Under NCAP) 01 under CPSU-CSR funds by CPCB	Number	No	No	Rs. 3.6 Cr	Rs. 3.402 Cr	No (to be utilised after initiation of installation process)	Rs. 0.198 Cr. (funds yet to be released from CPCB from the sanctioned grants) Additional funds for remaining CAAQMS shall be borne by CPCB
CB1.2	Manual Stations	05 Manual Stations already working (operation of 03 stations interrupted presently)	5	NA	No	Completed	Number	No	List of locations	Rs 19.52 Lacs	Yes	Yes	No
CB3	**Assessment of sources**												
CB3.1	Emission Inventory	Emission Inventory based on available data is under progress (Study included in SAS)	EI study	Ongoing	Mar-22	1	Yes/No	No		Rs. 80.0 lacs	Rs. 75.76 lacs	Rs. 36.7 lacs	Rs.4.24 lac yet to be released from the sanctioned fund
CB3.3	Source Apportionment Study	SA/CC study based on available data shall be completed by June 2021 ad comprehensive study shall be completed by March 2022	SA study	Ongoing	Mar-22	1	Yes/No	No		Rs. 80.0 lacs Rs. 7.96 lacs	Rs. 75.76 lacs Rs. 7.96 lacs	Rs. 36.7 lacs Rs. 4.77 Lacs	Rs.4.24 lac yet to be released from the sanctioned fund
CB4	**Training & Capacity Building**												
CB4.1	Training & skill development of public officials	Regular Basis, Training conducted by concerned departments as per requirement	NA	Regular activity	No	Ongoing	Yes/No	No	No	NA	NA	NA	NA
CB4.2	Infrastructure development (Laboratory/ AQM Cell	AQM cell has already been established and is functional	Already established	NA	No	NA	Yes/No	No	No	NA	NA	NA	NA

Action Point Code	Action Point	Present Status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field type	Attachment	Attachment Contents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
CB4.3	Enforcement Units	02 enforcement units have been procured & established. Order issued for 01 unit through GeM portal.	3	NA	Mar-21	2	Yes/No	No	No	Rs. 22.50 lac	Rs. 21.2625 Lac	Rs. 16 Lac	Rs. 6.3375 Lac (including Rs. 1.2375 lac yet to be released from the sanctioned fund)
CB4.4	Organization of meeting of District Environment Committee for sensitizing the Line Departments for advance preparedness of implementation of Action Plan and following action points	District level committee is functional and meetings are held on monthly basis. DEC meetings during the last quarter held on the following dates: 09.10.2020, 18.11.2020	NA	Regular activity	No	Regular activity	No	No	No	NA	NA	NA	NA
CB5	**Emergency Response System**	1. GRAP is applicable in the city and monitoring is done on a regular basis by DEC. 2. For the purpose of ERS to be developed by PCB, State Disaster Management Authority and Meteorological Department as per the order of Hon'ble NGT dated 20.11.2019, the disaster Management Authority has requested for development of a guideline by NDMA. The matter also reviewed by CS,GoUP and a letter has been sent to NDMA, CPCB and MoEF&CC for issuance of a guideline for development of ERS for severe levels of air pollution. The response of MoEF&CC, CPCB & NDMA is awaited.	GRAP implemention & Development of ERS as per of order of Hon'ble NGT	1. 90 days 2. Timeline to be provided by NDMA, MoEF&CC and CPCB	1. No 2. Timeline to be provided by NDMA, MoEF&CC and CPCB	Regular activity as and when required	Yes/No	1	Letter dated 22.12.2020 written by the State to NDMA, CPCB & MoEF&CC	Not Required	NA	NA	NA

PUBLIC OUTREACH

Action Point Code	Action Point	Present Status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field type	Attach ment	Attachme nt Contents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
PO1	**Public Outreach**												
PO1.1	Daily Air Quality Public Information Dissemination System	Real time data on Air quality is being made available on Sameer App.	Real time AQI on Sameer app	15 days and thereafter as regular activity	No	NA	Regular activity	Yes/No	No	Plan for disseminatio n and detailed action taken	NA	_	_
PO1.3	Issue public advisory for prevention and control of air polltuion	Weekly AQI bulletin is published on UPPCB website	15 days and thereafter as regular ctivity	Regular activity	No	NA	Regular activity	Number	No	Number and detail of public advisories per quarter	NA	_	_
PO1.4	Deeper public engagement and consultation (workshops/ programmes in schools/ colleges)	Clean Environment Online Hackathons 2021 have been organised by UPPCB	NA	Regular activity	No	NA	Regular activity	Number	No	Number & details of public awareness events held per quarter	NA	_	_
PO1.5	Launch mobile app to update public about status of air quality	AQI status of available on Sameer App and other than this, AQI bulletin is published on UPPCB's website on regular basis	Mobile App	30 days	No	No	Comple ted		No	Details of app	NA	_	_
PO2	**Public Greivance Redressal System**												

Action Point Code	Action Point	Present Status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field type	Attachment	Attachment Contents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
PO2.1	App Based System	Swachh Vayu App has been developed and is operational since June 2020. The status of complaints received as on 01.01.2021 : Received - 12 Resolved - 12 Pending - 0	Swaccha Vayu App	30 days	No	No	Completed	Number	No	Number of complaints registered and number of complaints resolver per quarter	NA	_	_

ROAD DUST AND CONTRUCTION & DEMOLITION

Action point code	Action point	Present Status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field type	Attachment	Attachment Contents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
RD1	**Road dust**												
RD1.1	Immediate lifting of solid waste generated from disilting and cleaning of municipal drains for its disposal	VNN lifting a solid waste on regular basis and cleaning of municipal drains on regular interval. solid waste generated from disilting and cleaning of municipal drains are lifted after three to four hours after it dries up.	23 drains	Regular Activity	No	Regular Activity	Number	No	NA	3282.07 Lakhs	3282.07 Lakhs	798.85Lakhs	No
RD1.2	Maintain potholes free roads	VNN maintain patholes free roads on regular basis. Potholes in 6.670km of road has been filled by GSV/Stone Blast process .	90 days & as regular activity afterwards.	Regular Activity	No	NA	Number		NA	Funds relesed as per requirement	Rs. 27.95 cr.	Rs. 27.95 cr.	No
RD1.3	Regular cleaning of street surfaces and spraying of water to suppress dust.	VNN regularly sprinkles water on street surface by 3 road cleaning cum water sprinkler machine to remove dust and also washes the road periodcaly .	NA	90 days	No	NA	_	No	No	_	_	_	_
		Road dust present in the major roads & streets in NACs VNN along with the media briefing about the dust load in the Roads	11 roads	17-22 August, 2020	No	Completed	NA	No	No	0.80 Lacs	0.80 Lacs	0.80 Lacs	No
		VNN Remove of Road Dust on major roads & streets on regular basis	Ongoing activity	Regular activity		Ongoing	NA	NA	NA	NA	NA	NA	No
		night washing of roads by treated water from STPs on regular basis by VNN	Ongoing activity	Regular activity		Ongoing	NA	NA	NA	NA	NA	NA	No
RD1.4	Black-topping of unpaved road	148362 km area has been black topped within which 27.95 Crores had been utilized. 293 projects related to black topping of unpaved roads has been completed	Regular activity	NA	No	Completed	Number	No	No	Funds relesed as per requirement	Rs. 27.95 cr.	Rs. 27.95 cr.	No
RD1.6	To take appropriate action to remove road dust/silt regularly by using mechanical sweepers	VNN regularly sprikles water on street surface by road cleaning cum water sprinkler machine to remove dust and also washes the road periodcaly.Mechanical sweeping of road has started and is being conducted daily on the road from Sant Atulanand to BHU in Lanka.	1	NA	Varanasi Nagar Nigam has sought permission for utilisation of allocated money for operation and maintenance of the already available mechanical street sweepers under NCAP.	Completed	Number	No	No	Rs. 1 Cr	Rs. 0.945 Cr	Nil	Rs. 0.055 Cr
RD1.7	End-to-end paving of the road	Till date 293 projects related end to end paving of road has been completed in 2019-2020.	NA	March, 21	No	NA	Number	No	NA	Funds relesed as per requirement	Rs. 27.95 cr.	Rs. 27.95 cr.	No

Action point code	Action point	Present Status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field type	Attachment	Attachment Contents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
RD1.9	Introduce water fountain at major traffic intersection	Major traffic interesection already have water fountains . Regularly maintained by VNN. Funds for New proposal for water fountains at major traffic intersection has been received from the 15th Financial Commission and now VNN will be seeking approval form the State Government for utilization of funds for this purpose.	NA	90 days	No	NA	NA	NA	NA	NA	NA	NA	NA
RD1.10	Widening of Roads	Shivpur-Lahartara Marg (4 Lane) Olde NH-2-Cantt Parava Marg Shivpur-Natiniadayi to Parmanandpur New Construction work Ledhupur Parwat marg - Shri Krishna Nagar Colony NH-29 Shahpur - Yadav Basti New Ashok Bihar - Shivpur Marg Pahriya Chaurahe - Nakkhi Ghat Marg Kazzakpura tirahe - Ahsapur Marg Chukha Ahiran Sampark Marg Khalishpur Sampark Marg Modernization Jalhupur Mustfabad - Jalhupur Yadav Basti Pahariya Sampark Marg Modernization Newada - Anu Basti Sampar Marg Pachkoshi Marg - Ashok Nagar Colony Shivpur Indrapur Koilahawa marg modernization Sato Mahua Murdha - Purabpur Marg modernization Rampur Anu Jati Basti Sampark Marg Mahdepur se Puwarikala Hospital Marg Varanasi Ring Road Phase-2 Package-1 Varanasi Ring Road Phase-2 Package-2	16	March, 21 March, 22	No	 March, 21 March, 21 March, 21 March, 21 March, 21 March, 21 March, 21 March, 21 March, 21 March, 21 March, 21 March, 21 March, 21 March, 21 March, 22 March, 22	Number	No	No	16614.56 Lac 1711.01 Lac 63.79 Lac 25.90 Lac 16.69 Lac 10.25 Lac 35.39 Lac 9.04 Lac 21.29 Lac 6.13 Lac 1.64 Lac 3.27 Lac 8.18 Lac 16.37 Lac March, 22 March, 20	Nil	Nil	No
RD1.11	Improvement of infrastructure for decongestion of road.	VNN carries out regular campaign to remove encrotchment on roads,prohibit un-authoried parking on regular bases.	NA	Regular activity	No	NA	Text	No	No	Not required	No	No	No
		Construction of Ramp & Stair on Shastri Bridge, Chaukaghat, Nakkhighat & Old Bridge to Varuna Corridor. - (70% complete)	NA	Sep.21	No	Feb.21	Yes	No	No	110.00 Lac	110.00 Lac	42.35Lac	No
		Function to Elevate the roads below HFL (Ramngar to Semara & Semara to Ramngar padav) towards west side of National Highway. -(20% Complete)	NA	Auguest ,21	No	Auguest ,21	Yes	No	No	772.00 Lac	772.00 Lac	-	No

Action point code	Action point	Present Status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field type	Attachment	Attachment Contents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
		Re-development of Old Khash Gadwasi tola Ward - (6%complete)	NA	October, 21	No	October,21	Yes	No	No	960.62 Lac	960.00 Lac	-	No
		Re-development Project of Dashaswamegh Ghat Area - (4% complete)	NA	December ,21	No	December ,21	Yes	No	No	2366.91 Lac	2000.00 Lac	-	No
		Renovation of 9 Kunds at Various Places in Varanasi (70% complete)	NA	April,21	No	April,21	Yes	No	No	1896.00 Lac	685.00Lac	685.00Lac	No
		Repairing / Renaovation work of Sri Kaleshwar Mahadev Temple Situatad near Sakaldiha Railway Station Dristrict -Chanduli (90% complete)	NA	December ,20	No	December ,20	Yes	No	No	132.44 Lac	66.22 Lac	31.29 Lac	No
		Construction of 250 houses at Kurahua under PMAY (20% complete)	NA	July,21	No	July,21	Yes	No	No	1623.00 Lac	-	184.37 Lac	No
		Upgreading of Girjadevi Sanskitik sankul Chaukaghat , Varanasi (13% complete)	NA	Auguest ,21	No	Auguest ,21	Yes	No	No	668.14 Lac	668.14 Lac	-	No
		Consturction of Boundry wall with Chain link Fencing at wet land in Village - Undi (Ongoing)	NA	Jan.,21		Jan.,21	Yes	No	No	285.06	285.06	-	No
		Consturction of Road from Shankuldhara Khojwa bazar & Balbeer to Gulariya crossing and Library to Rammandir.(Ongoing)	NA	March, 21	No	March, 21	Yes	No	No	110.84 Lac	110.84 Lac	-	No

Action point code	Action point	Present Status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field type	Attachment	Attachment Contents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
		Consturction of CC Road in Annpurna nagar colony (20% complete)	NA	Feb.,21	No	Feb.,21	Yes	No	No	56.72 Lac	56.72Lac	-	No
		Water proofing work in lower ground floor (Besment) at ShaktiShika Complex Block-B (Complete)	NA	November, 20	No	November, 20	Yes	No	No	48.43 Lac	48.43 Lac	22.20 Lac	No
RD1.16	All the canals/nullah's side roads should be brick lined. Proper plantation also carried out.	No proposal	NA	360 days	No	N/A	N/A	N/A	N/A	N/A	N/A	N/A	No
RD2	**Creation of green cover**												
RD2.2	Creation of green buffers along the traffic corridors and their maintenance	2.79 Hactare plantation (Miyawaki forest)proposed by forest department. Out of which 1.45 ha. Area planted	2.79 Ha.	180 days	Mar-24	NA	Text	No	No	**1.** Rs. 137.0 Lacs (under NCAP to Forest department) for Mitawaki plantation	Rs. 41.85 Lacs	Rs. 28.0 Lacs	No
RD2.3	Necessary changes in byelaws-Greening of open areas, gardens,commun ity places, schools and housing societies	Under process	NA	90 days	No	Completed	Text	No	No	Not required	No	No	No
RD2.5	Builders should leave 25%/33% area for green belt in residential colonies to be made mandatory.	All Projects are under construction. After completion of project then, plantation will be completed. VDA is ensuring green belt as per Building bylaws. UPPCB imposes the condition of ensuring plantation	NA	Within a reasonable timeframe	No	NA	Yes/No	Yes	Notification copy	Nil	NA	NA	No
RD2.7	Implementation of maintaining at least 33% forest cover area in the city in master plan.	VNN has implemented of maintining of 33% forest cover area in the city.	NA	180 days	No, Timeline may start after the revision of Master Plan	03 months from the date of revision of Master Plan	Yes/No	Yes	Notification copy	Not required	NA	NA	No
C&D1	**Construction Activities**												
C&D1.1	Ensure transportation of construction materials in covered vehicles	Regular Monitoring for transportation of Construction Material in covered vehicles ensured by concerned departments. Penalty imposed on defaulters.	Ongoing activity	Regular activity	No	Ongoing	Number	No	No	Not required	NA	NA	No

Action point code	Action point	Present Status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field type	Attachment	Attachment Contents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
C&D1.2	Strict enforcement of CPCB guidelines for construction (use of green screens, side covering of digging sites, etc.)	1. UPPCB has launched dustapp www.upecp.in/dustapp for the purpose of dust control self audit and a public notice was issued u/s 31A of Air act in the newspaper dated 23.09.2020 and through e-advertisement for the same 2. The app is functional since October 2020 and 06 construction projects have submitted online self dust control audit assessment online 3. UPPCB ha also taken initiative for installation of PTZ cameras at all the major construction sites with open access to the UPPCB server. Till now, 6 Constructions project identified. One construction site project closed and other 5 constructions site have not been installed PTZ camera. Notice sent to all construction projects for installation of PTZ camera. 4. Geotagging of C& D Waste alongside the roads, streets & in open plots by Physical verification is being done while collecting dust samples from major roads and streets. All 31 designated C&D waste Sites are GIS mapped	Ongoing activity	Regular activity	No	Ongoing	Number	No	No	Not required	NA	NA	No
C&D1.3	Restriction on storage of construction materials along the road.	Restriction on storage of construction materials along the road is strictly enforced. All construction sites are being covered by green mesh curtain. All construction areas are being covered to avoid dispersion of particulate matter. The regulating authority for this is Varanasi Municipal Corporation & Varanasi Development Authority. Fines are being imposing on defaulters.	Ongoing activity	Regular activity	No	Ongoing	Number	No	No	Not required	NA	NA	No
C&D1.4	Covering of construction site.	All construction sites are being covered by green mesh curtain. All construction areas are being covered to avoid dispersion of particulate matter. The regulating authority for this is Varanasi Municipal Corporation & Varanasi Development Authority. Fines are being imposing on defaulters.	Ongoing activity	Regular activity	No	completed	Number	No	No	Not required	NA	NA	No
C&D1.5	To create separate space/zone to handle solid waste, C&D waste and other waste in the city	VNN has 31 designated sites for temporly storage of C&D waste	Ongoing activity	Regular activity	No	completed	Number	No	No	Not required	NA	NA	No

Action point code	Action point	Present Status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field type	Attachment	Attachment Contents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
C&D1.6	To mandate facility of tar road inside the construction site for movement of vehicles carrying construction material	Mandate facility of tar road inside the construction site for movement of vehicles carrying construction material is strictly followed	Ongoing activity	Regular activity	No	completed	Number	No	No	Not required	NA	NA	No
C&D1.8	Enforcement of Construction and Demolition Waste Rules	Construction and Demolition Waste Rules have been Publicly notified and strictly enforced by Urban development and development Authorities.	Ongoing activity	Regular activity	No	completed	Number	No	No	Not required	NA	NA	No
C&D1.12	Frame and implement policy for segregation of construction and demolition waste and provide a network of decentralized C&D waste segregation and collection sites across the city.	VNN implemented policy for segregation of construction and demolition waste and decentralized C&D waste segregation and collection 31 designated sites	Ongoing activity	Regular activity	No	31 Collection Centres established at strategic locations within the City.	Number	No	No	Not required	NA	NA	No
C&D1.13	Promote recycling of construction and demolition waste.	Construction & Demolition rules 2016 has been enforced in Prayagraj. Fines are being imposed on defaulters. The contract for C&D waste management was already awarded to IL&FS in December 2017 and the construction work of C&D waste management facility has been started and the plant will be ready by April 2021. In the meantime, IL&FS is also installing a 30 TPD mobile C&D waste processing plant of 30 Tonne/hour capacity at Ramana which shall be ready by January 2021. The supporting infrastructure (i.e. 10 C&D waste collecting waste collection centres) is also ready. As IL&FS has already started collection and the total monthly cost for operation of collection, transportation and processing is Rs. 4,72,500 per month. Hence, Varanasi Nagar Nigam has requested for permission to use the sanctioned amount of 1.5 Crore for O&M purpose which will be able to cover 2-2.5 years.	1	15 days and thereafter as regular acitivity	Apr-21	NA	Text	No	No	1.5 Cr.	Rs. 1.4175 Cr	_	No

VEHICLES

Action point code	Action point	Present Status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target		Attachment	Attachment Contents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
VE1	**Improve and strengthen PUC programme**												
VE1.1	Number of PUC centers in the city	51 online PUC Centers are established.	51	180 days	No	N/A	Number	Yes	List of centers	Not required	NA	NA	NA
VE1.2	Regular checking of Vehicular emission and issue of Pollution under Control Certificate (PUC)	Checking of Vehicular emission and A total of 136713 PUCs have been issued during the FY 20-21.	Regular activity	ongoing	No	N/A	Number	Yes	NA	Not required	NA	NA	NA
VE1.4	**linking of PUC centres with remote server and eliminate manual intervention in PUC testing.**	**link with VAHAN4.0 Portal**	**NA**	180 days	No	Ongoing	Number	No	NA	Not required	NA	NA	NA
VE3	**Freight transport**	-								**Nil**	**Nil**	**NA**	**NA**
VE3.4	Check overloading: Use weigh-in-motion bridges / machines (WIM) and Weigh bridges at entry points to the city to check the payload of commercial vehicles. As per the CMVR, a penalty of 10 times the applicable rate for overloaded vehicles is applicable.	This equipement installed at Daffi Toll Plaza at National Highway NH-2 Varanasi - Aurangabad Section and also Transport Dept take regular checking activities	1	180 days	No	Completed	Number	No	NA	Not required	NA	NA	NA
VE4	**Clean fuel and fuel Quality**									**Nil**	**Nil**	**NA**	**NA**
VE4.1	Check on fuel adulteration and random monitoring of fuel quality data	1.Review meeting of Sales Managers of different oil companies with Supply Department is organized. 2. For the quality control of oil at the level of different oil companies, routine monitoring and sampling is carried out at Diesel/Petrol outlets. 3. Sharing of monitoring report from the oil company with officers of supply department is requested 4. Filter papers are available at the retail outlet for the filter paper test. Dispensing unit of pouted pulsar unit is applied at newly established retail outlets of different oil	NA	30 days	No	Ongoing	Number	NA	NA	Not required	NA	NA	NA
VE4.2	Alternative clean fuel policy for vehicle	Alternative Fuel Like- LPG & CNG are available in Varanasi	NA	30 days	No	Ongoing	Number (2)	Yes	Breakup of the number of CNG, HCNG, LPG facilities	Not required	NA	NA	NA
VE5	**Parking Management**												
VE5.1	Prevent parking of vehicles in the non-designated areas	Restriction on parking of vehicles in the non-designated areas	NA	As regular activity	No	Ongoing	Number	No	No	Not required	NA	NA	NA
VE5.2	Development of Multi-layer parking	Multi layer parking is under construction at strategic sites in the city including Godowlia, Kacheri and Benia.	3	360 days	March, 2021	NA	Number	No	No	Rs. 21.17 Cr	No	No	No
VE5.3	Penalise parking of vehicles in non designated areas	Being enforced by VNN Parvattan Dal on regular basis in cooperation with Traffic Police and strict supervision of Parking Contractors .	NA	As regular activity	No	Ongoing	Number	No	No	Not required	NA	NA	NA
VE6	**Strengthening of Public Transportation**												

Action point code	Action point	Present Status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target		Attachment	Attachment Contents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
VE6.5	Introduction of new electric buses (with proper infrastructure facilities such as charging stations) and CNG buses for public transport which will reduce plying of private vehicles on road and help to curb tail-pipe emissions.	No Electric Buses are provieded in this district till now	NA	360 days	March, 2021	NA	Number	No	No	Rs. 21.64 Cr.	No	No	No
VE6.7	**Steps for promoting battery operated vehicles like Erickshaw/ECart**	There are 8559 e- rikshaw as on 14-12-20 (Battery operated) registered in this city.	NA	120 days	No	Completed	Number	No	No	Not required	No	No	No
VE7.	**Traffic Congestion**												
VE7.2	Synchronize traffic movements/Introduce intelligent traffic system for lane-driving	ICT and e-Governance interventions which majorly include Command and Control Centre, Data Centre, ITMS, Surveillance trough CCTV and Video analytics, Smart Parking Management, Solid Waste Management, Smart Street Lighting, Environment Monitoring, etc.	ITMS at 61 intersections	180 days	Fresh Project to be Awarded for ITMS	NA	Text	No	No	Rs. 173.54 cr. (http://nnvns.org/userfiles/Smart-City-Project-Overview.pdf)	No	No	No
		Following traffic congestion hotspot have been identified in Varanasi: 1) Cantt Raiway Station 2) City Railway Station 3) ManduadihRaiway Station 4) Cantt Bus Station 5) PiliKothi Bus Station 6) KachehariChauraha 7) SarnathChauraha 8) ChaukaghatChauraha 9) MaldahiyaChauraha 10) AndharapullChauraha 11) LahartaraChauraha 12) ManduadihChauraha 13) ChandpurChauraha 14) MaidaginChauraha 15) Visheshwarganj Chauraha 16) Vishwanath Temple 17) KalBhairav Temple 18) GodauliyaChauraha 19) SigraChauraha 20) RathYatraChauraha 21) Trauma Centre, BHU, Varanasi 22) RamnagarChauk 23) ParavChauraha 24) TengraMorhChauraha 25) KajjakpuraChauraha, 26) Sankatmochan Temple 27) Durga Temple 28) Laxa Road 29) BeniabagChauraha 30) Pt. Madan Mohan MalviyaChauraha, BHU, Varanasi	Congestion points	completed	No	Completed	NA	NA	NA	Not required	NA	NA	No
		Issued direction u/s 31A of Air Act to SP Traffic for preparation & implementation of Interim Traffic Decongestion Plan	1	Completed	No	NA	NA	NA	NA	Not required	NA	NA	No

Action point code	Action point	Present Status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target		Attachment	Attachment Contents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
VE7.4	Prepare plan for widening of road and improvement of infrastructure for decongestion of road.	Shivpur-Lahartara Marg (4 Lane) Olde NH-2-Cantt Parava Marg Shivpur-Natiniadayi to Parmanandpur New Construction work Ledhupur Parwat marg - Shri Krishna Nagar Colony NH-29 Shahpur - Yadav Basti New Ashok Bihar - Shivpur Marg Pahriya Chaurahe - Nakkhi Ghat Marg Kazzakpura tirahe - Ahsapur Marg Chukha Ahiran Sampark Marg Khalishpur Sampark Marg Modernization Jalhupur Mustfabad - Jalhupur Yadav Basti Pahariya Sampark Marg Modernization Newada - Anu Basti Sampar Marg Pachkoshi Marg - Ashok Nagar Colony Shivpur Indrapur Koilahawa marg modernization Sato Mahua Murdha - Purabpur Marg modernization Rampur Anu Jati Basti Sampark Marg Mahdepur se Puwarikala Hospital Marg Varanasi Ring Road Phase-2 Package-1 Varanasi Ring Road Phase-2 Package-2	8	90 days	Dec-21 Dec-21 Jan-21 Feb-21 Feb-21 Jun-22 Mar-22 Jun-21	NA	Text	No	No	54.37 Crore 52.61 Crore 34.65 Crore 26.21 Crore 50.17 Crore 38.1 Crore 62.79 Crore 19.13 Crore	No	No	No
VE8	**Launch Public awareness campaign for air pollution control, vehicle maintenance, minimizing use of personal vehicle, lane discipline, etc.**	From time to time, Department conduct campaigns of Road Saftey Programs on district level for public awareness	NA	As regular activity	No	Ongoing	Number	No	No	Rs.1.50 Lacs	No	No	No
VE11.3	Enforcement of law against visibly polluting vehicles: remove them from road, impose penalty, and launch extensive awareness drive against polluting vehicles.	From time to time, drive against pollution are conducted. In this financial year there are no of 193 vehicle get challan in the offence of polluting vehicles (PUCC).	NA	As regular activity	No	Ongoing	Number	No	Details on the drives conducted	Not required	No	No	No
VE12.1	Introducing cycle tracks along with the roads	NA		360 days	Being implemented by Varanasi Smart City. (Timeline shall be provided on award of contract)				No	NA	No	No	No

INDUSTRIES

Action point code	Action point	Present Status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field type	Attachment	Attachment Contents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
IP1	**Industrial air pollution control**												
IP1.1	To indentify monitoring of industries to reduce of emission by the industries.	APCS Installed, Regular monitoring being done in 25 small scale industries	25	NA	No	Completed	Number	No	No	Not required	Nil	Nil	Nil
IP1.2	Action against non-complying industrial units	23 Electroplating (Water Polluting Industries) unit are closed by Board	Regular activity	360 days	No	Completed	Number	No	No	Not required	NA	NA	NA
IP1.3	Shifting of Polluting Industries	No any proposal has been preparied for the shifting till date	Regular activity	360 days	No	Completed	NA	No	No	Not required	Nil	Nil	NA
IP1.4	Ban on Polluting Industries	No any Highly pollutiing industries in Varanasi City at present	Regular activity	NA	No	Completed	NA	No	No	Not required	Nil	Nil	NA
IP1.5	Random auditing for Air pollution measures and Online reporting systems in the industries	No any Highly pollutiing industries in Varanasi City at present	Regular activity	NA	No	Completed	NA	No	No	Not required	Nil	Nil	NA
IP1.7	Identification of air polluting industries and their regular monitoring including use of designated fuel	Approximate 25 small scale industries are operational with APCS in Varanasi City	Regular activity	NA	No	Completed	NA	No	No	Not required	Nil	Nil	NA
IP1.10	Ensuring installation/Up-gradation and operation of air pollution control devices in industries	Most of the small scale industries have been installed Air Pollution Control Devices as Cyclone or Multi Cyclone to control air pollution by industries and the action has bee taken against defaulter industries.	Regular activity	180 days	No	Completed	NA	No	No	Not required	Nil	Nil	NA
IP1.11	Action/closure against defaulting/unauthorized industrial units.	23 Electroplating (Water Polluting Industries) unit are closed by Board	Regular activity	NA	No	Completed		No	No	Not required	NA	NA	NA
IP1.13	Disposal of all non-hazardous wastes into the designated dumping sites	No any hazardous wastes dumping site is found in Varanasi City	Regular activity	NA	No	Completed		No	No	Not required	NA	NA	NA
IP1.26	Bank guarantee should be taken for the compliance of conditions imposed in CTO/CTE for control of Environmental Pollution from industries.	Bank guarantee is being taken for the compliance of conditions imposed in CTO/CTE for control of Environmental Pollution from industries. Inspection and verification of compliance of conditions imposed in CTE/CTO is regularly carried out by UPPCB personnel. No any BG has been forfeited	Regular activity ongoing	60 days, and thereafter, regular activity	No	Completed	Yes/No	NA	No	Not required	Nil	Nil	NA
IP3	**OCEMS in Industries**												
IP3.2	Implement Continuous Emission Monitoring System (CEMS) across all targeted and applicable polluting industry	None	NA	60 days and thereafter as regular activity	No	Completed	NA	No	No	Not required	Nil	Nil	NA

IP3.3	Development of mobile facility/van for continuous ambient air quality monitoring for different localities.	None	NA	360 days	No	01 year after sanction of Activity.	NA	No	No	Details on the action undertaken	Nil	Nil	Nil
IP3.4	Live camera feed and to take action against non-complying industrial units	None	NA	60 days	No	Completed	Yes/No	No	No	Not required	Nil	Nil	Nil
IP5	**Control of air pollution from Brick kilns**												
IP5.1	Adapting new technologies for Brick kilns	No. of brick kilns converted to zigzag technolohy - 25	NA	360 days	No	In progress	NA	No	No	Not required	Nil	Nil	Nil
IP5.2	identification of brick kilns and their regular monitoring including use of designated fuel and closure of unauthorized units.	The status of brick kiln in Varanasi is as detailed below: Total no. of brick kilns - 424 Defaulter - 274 Closure issued - 85 Showcause issued - 0 Notices issued - 189 Prosecution - 3 Selfclosed - 0 Converted to Zigzag - 25	NA	60 days	No	Ongoing	NA	No	No	Not required	Nil	Nil	Nil
IP5.3	Conversion of natural draft brick kilns to Force/ induced draft.	25 out of Brick Kilin Converted from Conventional to Zig-Zag.	NA	360 days	No	In progress	NA	No	No	Not required	Nil	Nil	Nil
IP5.4	Closure of unauthorized units by seeking the possibility for shifting of kilns outside corporation limits	Closure has been issued to 85 Brick Kilins	NA	360 days	No	N/A	NA	No	No	Not required	Nil	Nil	Nil
IP11	**Control of air pollution from generator sets**												
IP 11.6	Monitoring of DG sets and action against violations. Fine should be imposed on defaulters.	Ongoing Random inspection and monitoring are being carried out and Notice issued for violatiors and defaulters.	Regular activity	30 days	No	Regular activity	Number	No	No	Not required	Nil	Nil	Nil

WASTE AND BIOMASS- DUMPING AND BURNING

Action point code	Action point	Present Status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field type	Attachment	Attachment Contents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
BB1	**Biomass Burning**												
BB1.1	Regular check and control of burning of municipal solid wastes	The specialized 12member monitoring team of VNN," PARVATTAN DAL" conducts regular inspection to prevent violation of burning ban.		90 days	No	Ongoing activity	Number	No	No	Not required	No	No	No
BB1.2	Defaulters for open burning to be imposed fines	Since January 2020 to December 2020 a total of 75 violators have been penalised and a sum of Rs. 85,000.00 has been imposed and collected.		90 days	No	Ongoing activity	Number	No	No	Not required	No	No	No
BB1.3	Identify Garbage burning locations and	There are no locations where open burning of garbage takes place currently and all the old places where open burining of garbage used to take place are being constantly monitored.		90 days	No	Ongoing activity	Number	No	No	Not required	No	No	No
BB1.4	Prohibition/complete ban on garbage burning.	Public notification has been issued every year since 2016 including 2020 and will be issued again in 2021.		180 days	No	Completed Complete Ban imposed , monitored and enforces.	No	No	No	Not required	No	No	No
BB1.5	Launch extensive drive against open burning of bio-mass, crop residue, garbage, leaves, etc.	Extensive drive against open burning of Bio-mass, garbage and leaves etc is being done every year through daily and regular monitoring by VNN Parvattan Dal monitoring team and through intensive ward wise IEC.		90 days	No	Completed	No	No	No	Not required	No	No	No
BB1.6	Construction of advanced waste management Site.	VNN has an advanced functioning waste management site at the 600 tpd Karsada Waste to Compost Plant located at Karsada and in operation since 2016. Daily more than 600 tons of municipal solid waste are processed and converted into compost and refuse derived fuel.		180 days	No	Completed	No	No	No	NA	No	No	No

Action point code	Action point	Present Status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field type	Attachment	Attachment Contents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
BB1.7	Regular collection and control of municipal solid wastes.	Regular door to door collection of waste is being carried out daily in 71 wards by VNN and in balance 19 wards by M/s varanasi waste solution. All roadside dustbins by the side of main roads and in commercial, Public and Tourist areas are being emptied daily by VNN and M/s. Varanasi Waste Solutions in their respective wards mentioned above.		180 days	No	Completed	No	No	No	NA	No	No	No
BB1.8	Providing Organic Waste Compost machines , decentralization of processing of Waste, dry waste collection centers.	VNN is coordinating with sellers of Orgainc waste compost machines and Bulk waste generators for their purchase and installation by BWGs in their premises for processing of waste of their waste /Three decentralised waste processing plants, each of 5 tpd capacity are functioning at Bhelupur, Adampur and Pahadiya ./Two dry waste collection centres at Bhawaniya Pokhri, Bhelupur and at Ashapur are functioning since January 2020. Till date some 400 tons of dry waste has been collected from rag pickers and sold to recyclers. A sum of Rs.56,00,000.00 has been paid to rag pickers and revenue of Rs.86,00,000.00 has been earned from sales to recyclers.		90 days	No	Completed	No	No any	NA	Nil	Nil	Nil	No
BB1.10	No plot should be left open more than 02 years and planting of trees must be mandatory on vacant plots.	All the plots which have been left open for more than 02 years are being followed up by Nagar Nigam for plantation of trees in such plots. No any plot identified for plantation		90 days	No	Ongoing	Number	No	No	Not required	No	No	No

Action point code	Action point	Present Status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field type	Attachment	Attachment Contents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
BB1.11	Dead Bodies of Animals should be disposed through proper treatment facility like rendering plant etc	Carcass Processing Plant Under Construction at Ramana.		360 days	No	Ongoing activity	Number	No	No	Rs. 4.96 Cr	No	No	No
BB 1.12	Door to Door collection of segregated waste by agency and then its disposal directly in plant without dumping it on land.	Door to Door Waste Collection is ongoing regularly in all 90 Wards and transported directly to Processing Plants. Segregation is done at Transfer Station/Dhalaos and Processing Plants. Efforts are ongoing to get public to cooperate in Door to Door Segregated Waste colletion.		90 days	No	Ongoing activity	No	No any	No	Not required	No	No	No
BB2	**Ensure segregation of waste at source**	Total segregated collection is ongoing in 19 wards under M/s.Varanasi Waste Sollutions while in 71 wards it is being partially done by VNN. In all wards intense IEC is being carried out to get public cooperation to give waste in segregated form.		90 days	No	Partially successful. Efforts are going on to ensure segregation at source in all 90 wards.	No	No any	No	Not required	No	No	No
BB3	**Proper collection of Horticulture waste and its disposal following composting-cumgardening approach**	Proper collection of Horticulture waste and its disposal following composting-cumgardening approach is being practiced in all of VNN's municipal parks while from public is being processed at Karsada Waste to compost plant into compost.		90 days	No	Ongoing activity	No	No any	No	Not required	No	No	No
BB4	**Recycling plants for dry waste.**	Two dry waste collection centres at Bhawaniya Pokhri, Bhelupur and at Ashapur are functioning since January 2020. Till date some 400 tons of dry waste has been collected from rag pickers and sold to recyclers. A sum of Rs.56,00,000.00 has been paid to rag pickers and revenue of Rs.86,00,000.00 has been earned from sales to recyclers.		180 days	No	Ongoing activity	No	No any	No	Not required	No	No	No

Action point code	Action point	Present Status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field type	Attachment	Attachment Contents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
BB5	**Ambient air quality monitoring of municipal dumping sites and parks**	Sensor based 15 Air Quality Monitoring Stations installed by Nagar Nigam in City including parks under smart city. 05 manual and 01 CAAQMS installed by UPPCB. No dumping site in existence.		90 days	No	Completed	Number	No	No	NA	No	No	No
BB6	**Check/stop on Stubble Burning**	3 fire incidents have been reported by the agriculture department our of which action was taken on 01 defaulter.		180 days	No	Ongoing activity	Number Yes/No	No	No	Not required	No	No	No
BB10	**Landfill fire**												
BB10.1	Proper management of landfill sites to prevent spontaneous fire	VNN has one functioning and operational Scientific landfill site within the premises of Karsada Waste to Compost Plant at Karsada which is scientifically managed and constantly monitored by the management team of the Plant M/s. Excel Industries under regular supervision of VNN Engineering Department.			No	Completed	No	No any	NA	Not required	No	No	No
BB10.2	Adopt roadmap for zero landfill policy to promote decentralized waste segregation, reuse and recycling	Roadmap for zero landfill policy to promote decentralized waste segregation, reuse and recycling had been adopted by VNN since 2016 and currently promoting on site processing via IEC and to follow the 5Rprinciple.			No	Completed	No	No any	NA	Not required	No	No	No
BB11	**Fire crackers—regulate to control their usage**	As per Hon'ble Supreme Court's directions sale of fire crackers was banned in Varanasi city during Diwali festival		90 days	No	NA	Text	NA	Yes	Details on the steps	NIL	NIL	NA
DF1	**Domestic Fuel**						No	No	No	Nil	Nil	Nil	No

Action point code	Action point	Present Status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field type	Attachment	Attachment Contents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
DF1.1	Increasing the LPG connections in low income strata.	• Number of household gas fuel connection issued by gas distributors in district: 820463 • Number of commercial gas fuel connection issued by gas distributors in district: 5165 • Number of PNG connections as household fuel issued by GAIL: 3500 • Amount of fuel gas in vehicles sold out through 08 CNG outlet: 20000-50000 Kg Company has distributed 32 kms of PNG line and the process of covering further area is being carried out		30 days	No	NA	Number	No	No	NA	NA	NA	NA

AIR QUALITY DATA

Action Code	Action Point	Field type	Attachment	Jan-20	Feb-20	Mar-20	Apr-20	May-20	Jun-20	Jul-20	Aug-20	Sep-20	Oct-20	Nov-20	Dec-20	Attachment Contents
AQ1.1	Monthly averages for PM2.5 (In µg/m3)	Number (12)	_	124.00	89.00	58.00	46.00	39.00	21.00	23.00	18.00	35.00	74.00	115.00	157.00	_
AQ1.2	Monthly averages for PM10 (In µg/m3)	Number (12)	_	231.77	161.05	97.36	0.00	107.16	116.75	116.50	94.46	152.68	220.65	267.34	320.74	_
AQ1.3	Monthly averages for SO2 (In µg/m3)	Number (12)	_	9.01	7.40	6.27	0.00	6.74	6.92	6.60	5.34	6.67	7.56	7.18	8	_
AQ1.4	Monthly averages for NO2 (In µg/m3)	Number (12)	_	42.96	35.25	17.50	0.00	22.03	28.36	28.19	26.97	37.07	37.55	29.34	74	_
AQ1.5	Annual averages for PM2.5 (In µg/m3)	Number (1)	_	66.58												_
AQ1.6	Annual averages for PM10 (In µg/m3)	Number (1)	_	157.20												_
AQ1.7	Annual averages for SO2 (In µg/m3)	Number (1)	_	6.47												_
AQ1.8	Annual averages for NO2 (In µg/m3)	Number (1)	_	31.60												_
AQ1.9	Monthly Meterological Data															_